

SOCIÉTÉ DES NATIONS

Recueil des Traités

*Traités et Engagements internationaux
enregistrés par le Secrétariat de la
Société des Nations*

LEAGUE OF NATIONS,

Treaty Series

*Treaties and International Engagements
registered with the Secretariat of the
League of Nations*

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VOLUME CLXXXVI

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N° 4301.

NORVÈGE ET SIAM

Traité d'amitié, de commerce et de navigation, et protocole final, signés à Oslo, le 15 novembre 1937, et échange de notes relatif à l'interprétation des mots « on condition of reciprocity » (sous condition de réciprocité) à l'article 5 dudit traité, Oslo, les 15 et 16 novembre 1937.

NORWAY AND SIAM

Treaty of Friendship, Commerce and Navigation, and Final Protocol, signed at Oslo, November 15th, 1937, and Exchange of Notes concerning the Interpretation of the Terms " on Condition of Reciprocity " in Article 5 of the said Treaty, Oslo, November 15th and 16th, 1937.

No. 4301. — TREATY¹ OF FRIENDSHIP, COMMERCE AND NAVIGATION BETWEEN NORWAY AND SIAM. SIGNED AT OSLO, NOVEMBER 15TH, 1937.

English official text communicated by the Permanent Delegate of Norway and by the Permanent Representative of Siam to the League of Nations. The registration of this Treaty took place March 12th, 1938.

HIS MAJESTY THE KING OF NORWAY and HIS MAJESTY THE KING OF SIAM, being desirous of strengthening the relations of amity and good understanding which happily exist between the two States, and being convinced that this cannot be better accomplished than by revising the treaties hitherto existing between the two countries, have resolved to complete such revision, based upon the principles of reciprocity, equity and mutual benefit, and for that purpose have named as their Plenipotentiaries, that is to say :

HIS MAJESTY THE KING OF NORWAY :

Trygve Halvdan LIE, His Minister of Justice, acting Minister for Foreign Affairs ;

HIS MAJESTY THE KING OF SIAM :

Phya RAJAWANGSAN, His Envoy Extraordinary and Minister Plenipotentiary at Oslo ;

Who, after having communicated to each other their respective full powers, found to be in good and due form, have agreed upon the following Articles :

Article 1.

There shall be constant peace and perpetual friendship between the Kingdom of Norway and the Kingdom of Siam.

Article 2.

The nationals of each of the High Contracting Parties shall, in so far as may be permitted by the laws and regulations there in force, and on the same terms as the nationals of the most-favoured nation, be entitled to enter, travel and reside in the territory of the other, and there to carry on their commerce and manufacture, to trade in all kinds of merchandise of lawful commerce, to engage in religious, educational and charitable work, to own or lease and occupy houses, manufactories, warehouses and shops, to employ agents of their choice, to own or lease and occupy land for residential, commercial, industrial, religious, charitable and other lawful

¹ The exchange of ratifications took place at Oslo, March 4th, 1938.

¹ TRADUCTION. — TRANSLATION.

N^o 4301. — TRAITÉ ² D'AMITIÉ, DE COMMERCE ET DE NAVIGATION
ENTRE LA NORVÈGE ET LE SIAM. SIGNÉ A OSLO, LE
15 NOVEMBRE 1937.

Texte officiel anglais communiqué par le délégué permanent de la Norvège et le représentant permanent du Siam près la Société des Nations. L'enregistrement de ce traité a eu lieu le 12 mars 1938.

SA MAJESTÉ LE ROI DE NORVÈGE et SA MAJESTÉ LE ROI DE SIAM, désireux de resserrer les relations d'amitié et de bonne entente déjà heureusement établies entre les deux Etats et convaincus qu'ils ne sauraient mieux y parvenir que par la revision des traités conclus jusqu'ici entre les deux pays, ont résolu de procéder à cette revision dans un esprit de réciprocité, d'équité et au bénéfice mutuel des deux Parties et ont désigné à cet effet pour leurs plénipotentiaires, à savoir :

SA MAJESTÉ LE ROI DE NORVÈGE :

Trygve Halvdan LIE, ministre de la Justice de Sa Majesté, faisant fonction de ministre des Affaires étrangères ;

SA MAJESTÉ LE ROI DE SIAM :

Phya RAJAWANGSAN, envoyé extraordinaire et ministre plénipotentiaire de Sa Majesté à Oslo ;

Lesquels, après s'être communiqué leurs pleins pouvoirs respectifs trouvés en bonne et due forme, sont convenus des articles suivants :

Article premier.

Il y aura paix constante et amitié perpétuelle entre le Royaume de Norvège et le Royaume de Siam.

Article 2.

Les nationaux de chacune des Hautes Parties contractantes auront le droit, dans la mesure autorisée par les lois et règlements qui y sont en vigueur et aux mêmes conditions que les ressortissants de la nation la plus favorisée, de pénétrer, de voyager et de résider dans le territoire de l'autre Partie et d'y exercer leur commerce et leur industrie, de faire le négoce de marchandises de tous genres dont le commerce est licite, de s'occuper d'œuvres de caractère religieux, éducatif et charitable, de posséder, de prendre à bail et d'occuper des maisons, manufactures, entrepôts et magasins, d'employer des représentants de leur choix, de posséder ou de prendre à bail et

¹ Traduit par le Secrétariat de la Société des Nations, à titre d'information.

¹ Translated by the Secretariat of the League of Nations, for information.

² L'échange des ratifications a eu lieu à Oslo, le 4 mars 1938.

purposes and for use as cemeteries, and generally to do anything incident to or necessary for trade.

They shall not be compelled, under any pretext whatsoever, to pay any charges, taxes, imposts or dues other or higher than those that are or may be paid by nationals of the most-favoured nation.

The nationals of each of the High Contracting Parties shall receive, in the territory of the other, the most constant protection and security for their persons and property and shall enjoy in this respect the same rights and privileges as are or may be granted to nationals of the State of residence, on their submitting themselves to the conditions imposed upon nationals of the State of residence.

They shall, however, be exempt in the territory of the other from compulsory military service either on land, on sea, or in the air, in the regular forces, or in the national guard, or in the militia, from all contributions in money or in kind, imposed in lieu of personal military service, and from all forced loans or military contributions. They shall not be subjected, in time of peace or in time of war, to military requisitions except as imposed upon nationals, and they shall reciprocally be entitled to compensation payable to nationals by the laws in force in their respective countries. With regard to the foregoing provisions, the nationals of each of the High Contracting Parties shall not be treated in the territory of the other less favourably than the nationals of the most-favoured nation.

The nationals of each of the High Contracting Parties shall enjoy in the territory of the other entire liberty of conscience, and, subject to the local laws and regulations, shall enjoy the right of private or public exercise of their worship.

In all that relates to their commercial, shipping, industrial and agricultural pursuits, and to callings and professions, the nationals of either of the High Contracting Parties shall throughout the whole extent of the territory of the other be placed in all respects on the same footing as the nationals of the most-favoured nation.

They shall there have the right to acquire and possess any kind of movable and immovable property, the acquisition or possession of which is or may hereafter be allowed by the laws in force in the country to nationals of the most-favoured nation. They may, under the same conditions, dispose freely thereof by sale, gift, transfer, marriage settlement, will, succession *ab intestato*, or by any other means. They shall not in any of these cases be liable to charges, duties or taxes of any kind whatsoever other or higher than those which are or may hereafter be imposed on nationals of the most-favoured nation.

Article 3.

The dwellings, warehouses, manufactories and shops and all other property of the nationals of each of the High Contracting Parties in the territory of the other, and all premises appertaining thereto used for lawful purposes, shall be respected. It shall not be allowable to proceed to make a domiciliary visit to, or a search of, any such buildings and premises, or to examine or inspect books, papers, or accounts, except under the conditions and with the forms prescribed for nationals of the State of residence.

Article 4.

The nationals of each of the High Contracting Parties shall have free access to the Courts of Justice of the other in pursuit and defence of their rights; they shall be at liberty equally with nationals of the State of residence, and with the nationals of the most-favoured nation, to choose and employ lawyers, advocates and representatives to pursue and defend their rights before such Courts.

There shall be no conditions or requirements imposed upon the nationals of either of the High Contracting Parties in connection with such access to the Courts of Justice of the other,

d'occuper des terrains, soit pour y résider, soit pour des fins commerciales, industrielles, religieuses, charitables, soit pour toutes autres fins licites, et pour y établir des cimetières, et, d'une façon générale, de prendre toutes mesures provoquées par leur commerce ou nécessaires à l'exercice de ce commerce.

Ils ne pourront être tenus, sous quelque prétexte que ce soit, d'acquitter des charges, taxes, impôts ou contributions autres ou plus élevés que ceux qui sont ou pourront être payés par les ressortissants de la nation la plus favorisée.

Les nationaux de chacune des Hautes Parties contractantes seront assurés, dans le territoire de l'autre Partie, de la protection et de la sauvegarde les plus constantes de leurs personnes et de leurs biens et jouiront, à cet égard, des mêmes droits et privilèges que ceux qui sont ou pourront être accordés aux nationaux de l'Etat où ils résident, sous réserve de se conformer aux conditions imposées aux nationaux de l'Etat où ils résident.

Toutefois, ils seront exempts, dans le territoire de l'autre Partie, du service militaire obligatoire sur terre ou sur mer ou dans l'air, dans l'armée régulière, dans la garde nationale ou dans la milice, de toutes contributions en argent ou en nature imposées en lieu et place du service militaire personnel, ainsi que de tout emprunt forcé ou contribution de guerre. Ils ne pourront être astreints, en temps de paix ni en temps de guerre, à aucune réquisition militaire autre que celles auxquelles sont soumis les nationaux, et ils auront réciproquement droit aux compensations payables aux nationaux en vertu des lois en vigueur dans leurs pays respectifs. En ce qui concerne les dispositions précédentes, le traitement des nationaux de chacune des Hautes Parties contractantes dans le territoire de l'autre Partie ne devra pas être moins favorable que celui des ressortissants de la nation la plus favorisée.

Les nationaux de chacune des Hautes Parties contractantes jouiront, dans le territoire de l'autre Partie, d'une entière liberté de conscience et, sous réserve des lois et règlements locaux en vigueur, du droit de pratiquer leur culte de façon privée ou publique.

En tout ce qui touche à leurs activités commerciales, entreprises de navigation, affaires industrielles et agricoles, à leurs métiers et professions, les nationaux de chacune des Hautes Parties contractantes seront, dans toute l'étendue du territoire de l'autre Partie, placés à tous égards sur le même pied que les ressortissants de la nation la plus favorisée.

Ils auront le droit d'acquérir et de posséder toutes espèces de biens meubles et immeubles dont l'acquisition ou la possession par des ressortissants de la nation la plus favorisée est ou pourra être autorisée par les lois en vigueur dans le pays. Ils pourront, aux mêmes conditions, en disposer librement par vente, donation, aliénation, contrat de mariage, testament, succession *ab intestat* ou par tout autre moyen. Ils ne devront, dans aucun de ces cas, supporter de charges, droits ou taxes, de quelque espèce que ce soit, autres ou plus élevés que ceux qui frappent ou pourront frapper les ressortissants de la nation la plus favorisée.

Article 3.

Les habitations, entrepôts, usines, magasins et tous autres immeubles des nationaux de chacune des Hautes Parties contractantes dans le territoire de l'autre Partie, ainsi que tous les locaux en dépendant qui sont utilisés à des fins licites, devront être respectés. Il ne sera pas permis de procéder à des visites domiciliaires ou à des perquisitions dans aucun de ces bâtiments ou locaux, ni d'examiner et d'inspecter les livres, papiers ou comptes qui s'y trouvent, sauf dans les conditions et dans les formes applicables aux nationaux de l'Etat de résidence.

Article 4.

Les nationaux de chacune des Hautes Parties contractantes auront libre accès aux tribunaux de l'autre Partie pour faire valoir leurs droits tant comme demandeurs que comme défendeurs ; ils seront libres, au même titre que les nationaux de l'Etat de résidence et que les ressortissants de la nation la plus favorisée, de choisir et d'employer des hommes de loi, avocats et mandataires pour revendiquer et défendre leurs droits devant ces tribunaux.

Il ne sera imposé aux nationaux de l'une ou l'autre des Hautes Parties contractantes, en ce qui concerne cet accès aux tribunaux de l'autre Partie, aucune condition ou obligation qui ne soit

which do not apply to nationals of the State of residence or to the nationals of the most-favoured nation. Exemption from the *cautio judicatum solvi* may, however, only be asked for if the applicant is domiciled in the State in which the proceedings were instituted.

Article 5.

The nationals of each of the High Contracting Parties shall have in the territory of the other, on condition of reciprocity, the same rights as nationals of that High Contracting Party in regard to patents for inventions, trademarks, trade-names, designs and copyright in literary and artistic works, upon fulfilment of the formalities prescribed by law.

Article 6.

Corporations, limited-liability and other companies, partnerships and associations, already or hereafter to be organized in accordance with the laws of either High Contracting Party and domiciled in the territory of such Party, are authorized in the territory of the other, to exercise their rights and appear in the Courts either as plaintiffs or defendants, upon conforming themselves to the laws of such other Party.

There shall be no conditions or requirements imposed upon corporations, companies, partnerships and associations organized in accordance with the laws of either High Contracting Party in connection with such access to the Courts of Justice of the other which do not apply to such native corporations, companies, partnerships and associations or those of the most-favoured nation. The provision of Article 4 on the exemption from the *cautio judicatum solvi* shall also apply to the corporations, companies, partnerships and associations mentioned in the present Article.

Such corporations, companies, partnerships and associations shall upon the conditions laid down in the legislation of the other country and upon obtaining the necessary authorization in those cases where such authorization is required by the laws of said country, have liberty there to settle, to establish branches or agencies, and to carry on their activities.

With regard to the carrying on of their activities as well as with regard to the right to acquire, to possess and to lease movable and immovable property, such corporations, companies, partnerships and associations, once admitted, shall enjoy the same treatment as is granted or may be granted to similar corporations, companies, partnerships and associations of the most-favoured nation.

Neither in respect of their activities nor of their property shall they be subject to other or higher charges, taxes, imposts or dues of whatever nature than those which are applied or may be applied to the corporations, companies, partnerships and associations of the most-favoured nation.

Article 7.

It is agreed that the Customs tariffs applicable to articles the produce or manufacture of either of the High Contracting Parties imported into the territory of the other shall be regulated by the laws and regulations of the country of importation.

Articles, the produce or manufacture of Norway, and articles, the produce or manufacture of Siam, shall on their importation into the territory of the other Party in all matters relating to import duties, taxes, or charges of any kind enjoy a treatment at least as favourable as that which is or may be granted to articles of the most-favoured nation.

Articles, exported from Norway to Siam and articles exported from Siam to Norway, shall in all matters relating to export duties, taxes, or charges of any kind enjoy a treatment at least as favourable as that which is or may be granted to articles exported to the most-favoured nation.

Said treatment of the most-favoured nation shall be interpreted to include the Customs régime, all Customs formalities, drawbacks, the use of bonded warehouses, and certificates of origin.

également applicable aux nationaux de l'Etat de résidence ou aux ressortissants de la nation la plus favorisée. Toutefois, l'exemption de la caution *judicatum solvi* ne pourra être demandée que si l'auteur de la demande est domicilié dans l'Etat où la procédure a été engagée.

Article 5.

Les nationaux de chacune des Hautes Parties contractantes jouiront, dans le territoire de l'autre Partie, sous condition de réciprocité, des mêmes droits que les nationaux de ladite Haute Partie contractante en matière de brevets d'invention, marques de fabrique, appellations commerciales, dessins et copyright de travaux littéraires et artistiques, à la condition de remplir les formalités prescrites par la loi.

Article 6.

Les personnes morales, les sociétés à responsabilité limitée et autres, les sociétés de personnes et les associations existantes ou ultérieurement constituées conformément aux lois de l'une ou de l'autre des Hautes Parties contractantes et domiciliées dans le territoire de ladite Partie seront autorisées, dans le territoire de l'autre, à exercer leurs droits et à ester en justice, soit en qualité de demandeurs, soit en qualité de défendeurs, sous réserve de se conformer aux lois de cette autre Partie.

Il ne sera imposé aux personnes morales, sociétés, sociétés de personnes et associations constituées conformément aux lois de l'une ou de l'autre des Hautes Parties contractantes aucune condition ou obligation, en matière d'accès aux tribunaux de l'autre Partie, qui ne soit applicable aux personnes morales, sociétés, sociétés de personnes et associations du pays de résidence ou à celles de la nation la plus favorisée. La disposition de l'article 4 relative à l'exemption de la caution *judicatum solvi* s'appliquera également aux personnes morales, sociétés, sociétés de personnes et associations mentionnées dans le présent article.

Ces personnes morales, sociétés, sociétés de personnes et associations seront libres, aux conditions posées par la législation de l'autre pays et sous réserve d'obtenir les autorisations nécessaires lorsque ces autorisations sont requises par les lois dudit pays, de s'installer, d'établir des succursales et agences et de poursuivre leurs activités.

En ce qui concerne l'exercice de leurs activités, de même que le droit d'acquérir, de posséder et de prendre à bail des biens meubles et immeubles, ces personnes morales, sociétés, sociétés de personnes et associations, une fois admises, jouiront du même traitement qui est ou pourra être accordé aux personnes morales, sociétés, sociétés de personnes et associations similaires de la nation la plus favorisée.

Elles ne seront pas soumises, en ce qui concerne leurs activités ou leurs biens, à des charges, taxes, impôts ou contributions, quelle que soit leur nature, autres ou plus élevés que ceux qui frappent ou pourront frapper les personnes morales, sociétés, sociétés de personnes et associations de la nation la plus favorisée.

Article 7.

Il est entendu que les tarifs douaniers applicables aux articles, produits naturels ou fabriqués, de l'une des Hautes Parties contractantes importés dans le territoire de l'autre Partie, seront déterminés d'après les lois et règlements du pays d'importation.

Les articles, produits naturels ou fabriqués, de Norvège, et les articles, produits naturels ou fabriqués, du Siam jouiront, lors de leur importation dans le territoire de l'autre Partie, pour tout ce qui concerne les droits, taxes ou charges de toute nature à l'importation, d'un traitement au moins aussi favorable que celui qui est ou pourra être accordé aux articles de la nation la plus favorisée.

Les articles exportés de Norvège au Siam et les articles exportés du Siam en Norvège jouiront, en tout ce qui concerne les droits, taxes ou charges de toute nature à l'exportation, d'un traitement au moins aussi favorable que celui qui est ou pourra être accordé aux articles exportés à destination de la nation la plus favorisée.

Ledit traitement de la nation la plus favorisée sera interprété comme s'appliquant au régime douanier, à toutes les formalités douanières, aux drawbacks, à l'utilisation des entrepôts de douane et aux certificats d'origine.

Goods of every nature, originating within the territory of one of the High Contracting Parties and imported into the territory of the other, shall not there be subjected to excise, octroi, or consumption duties higher than those which are or may be levied on similar goods of the most-favoured nation.

In the event of one of the High Contracting Parties being in the necessity of establishing prohibitions or restrictions on the importation or exportation of any article of commerce between the two countries, the said Party undertakes to take into consideration as far as possible the interests of the other Party.

Nothing in this Treaty shall be construed to restrict the right of either High Contracting Party to impose :

(1) Prohibitions, restrictions or regulations for the enforcement of police or revenue laws, including laws prohibiting or restricting the importation, exportation, or sale of alcohol or alcoholic beverages or of opium, the coca leaf, their derivatives, and other narcotic drugs, as well as other laws imposed upon articles the internal production, consumption, sale or transport of which is or may be forbidden or restricted by the national law ;

(2) Prohibitions or restrictions on the trade or traffic in arms and munitions of war and in exceptional circumstances other materials needed in war ;

(3) Prohibitions or restrictions necessary for the protection of national or public security or health, or for the protection of animal or plant life against disease, harmful pests or extinction ;

(4) Prohibitions or restrictions upon articles which as regards production or trade are or may hereafter be subject within the country to a monopoly exercised by or under the control of the State.

Article 8.

As regards traffic in transit, the High Contracting Parties shall apply in their reciprocal relations the provisions of the Convention¹ and Statute on Freedom of Transit, signed at Barcelona on April 20th, 1921.

Article 9.

The nationals of each of the High Contracting Parties shall have liberty freely to come with their ships and cargoes to all places, ports and waterways in the territory of the other which are or may be open to foreign commerce and navigation, subject always to the laws of the country to which they thus come.

Article 10.

Each of the High Contracting Parties shall, subject to the provisions of Article 7, permit the importation or exportation of all merchandise which may be legally imported or exported in national vessels or in vessels of a third Power, and also the carriage of passengers, from or to their respective territories, upon the vessels of the other, and such vessels, their cargoes and passengers shall enjoy the same privileges as, and shall not be subject to any other or higher duties, charges or restrictions than national vessels and their cargoes and passengers, or vessels of a third Power, their cargoes and passengers.

Such reciprocal equality of treatment shall take effect without distinction, whether the merchandise comes directly from the place of origin, or from any other place.

¹ Vol. VII, page 11 ; Vol. XI, page 407 ; Vol. XV, page 305 ; Vol. XIX, page 279 ; Vol. XXIV, page 155 ; Vol. XXXI, page 245 ; Vol. XXXV, page 299 ; Vol. XXXIX, page 166 ; Vol. LIX, page 344 ; Vol. LXIX, page 70 ; Vol. LXXXIII, page 373 ; Vol. XCII, page 363 ; Vol. XCVI, page 181 ; Vol. CIV, page 495 ; Vol. CXXXIV, page 393 ; and Vol. CXLII, page 340, of this Series.

Aucune des deux Hautes Parties contractantes ne soumettra les marchandises de toute nature originaires du territoire de l'autre Partie, et importées sur son propre territoire, à des droits d'accise, d'octroi, ni à des taxes de consommation, plus élevés que ceux auxquels sont ou pourront être soumises les marchandises similaires de la nation la plus favorisée.

Au cas où l'une des Hautes Parties contractantes se trouverait dans la nécessité d'établir des prohibitions ou des restrictions à l'importation ou à l'exportation d'une marchandise quelconque faisant l'objet de transactions commerciales entre les deux pays, ladite Partie s'engage à prendre en considération, dans toute la mesure possible, les intérêts de l'autre Partie.

Aucune disposition du présent traité ne doit être interprétée comme restreignant le droit, pour l'une ou l'autre des Hautes Parties contractantes, d'imposer :

1^o Des prohibitions, restrictions ou règlements aux fins d'application de lois de police ou de lois fiscales, y compris les lois prohibant ou restreignant l'importation, l'exportation ou la vente de l'alcool ou des boissons alcooliques, de l'opium, de la feuille de coca, de leurs dérivés et d'autres stupéfiants, de même que les autres lois applicables à d'autres articles dont la production, la consommation, la vente ou le transport à l'intérieur du pays sont ou seront interdits ou restreints par la législation nationale ;

2^o Des prohibitions ou restrictions au commerce ou au trafic des armes et munitions de guerre et, dans des circonstances exceptionnelles, d'autres matériels de guerre ;

3^o Des prohibitions ou restrictions imposées dans l'intérêt de la sécurité ou de l'hygiène nationales ou publiques ou en vue de la protection des animaux ou des végétaux contre la maladie, les insectes ou germes nuisibles ou l'extinction ;

4^o Des prohibitions ou restrictions applicables à des articles dont la production ou le commerce sont ou pourront être soumis, à l'intérieur du pays, à un monopole exercé par l'Etat ou sous son contrôle.

Article 8.

En ce qui concerne le trafic de transit, les Hautes Parties contractantes appliqueront à leurs relations réciproques les dispositions de la Convention¹ et du Statut sur la liberté du transit, signés à Barcelone le 20 avril 1921.

Article 9.

Les nationaux de chacune des Hautes Parties contractantes auront le droit de se rendre librement avec leurs navires et cargaisons dans tous les lieux, ports et voies navigables du territoire de l'autre Partie qui sont ou qui pourront être ouverts au commerce et à la navigation étrangers, sous réserve de la législation du pays dans lequel ils se rendent.

Article 10.

Chacune des Hautes Parties contractantes autorisera, sous réserve des dispositions de l'article 7, l'importation ou l'exportation à bord des navires et bateaux de l'autre Partie, de toutes les marchandises qui peuvent être légalement importées ou exportées à bord des navires et bateaux nationaux ou des navires et bateaux d'un tiers pays, de même que le transport de passagers en provenance ou à destination de leurs territoires respectifs, et ces navires et bateaux, leurs cargaisons et passagers, jouiront des mêmes privilèges et ne seront soumis à aucun droit, taxe ou restriction autre ou plus considérable, que les navires et bateaux nationaux, leurs cargaisons et passagers ou que les navires et bateaux d'un tiers pays, leurs cargaisons et passagers.

Cette égalité réciproque de traitement s'appliquera sans distinction, que les marchandises viennent directement du lieu d'origine ou de tout autre lieu.

¹ Vol. VII, page 11 ; vol. XI, page 406 ; vol. XV, page 304 ; vol. XIX, page 278 ; vol. XXIV, page 154 ; vol. XXXI, page 244 ; vol. XXXV, page 298 ; vol. XXXIX, page 166 ; vol. LIX, page 344 ; vol. LXIX, page 70 ; vol. LXXXIII, page 373 ; vol. XCII, page 363 ; vol. XCVI, page 181 ; vol. CIV, page 495 ; vol. CXXXIV, page 393 ; et vol. CXLII, page 340, de ce recueil.

In the same manner there shall be perfect reciprocal equality with regard to drawbacks and other privileges of this nature of whatever denomination which may be allowed in the territory of each of the High Contracting Parties, on goods imported or exported in national vessels or in vessels of a third Power, so that such drawbacks and other privileges shall also and in like manner be allowed on goods imported or exported in vessels of the other country.

Article 11.

The merchant vessels of either of the High Contracting Parties, whether in ballast or with cargoes which arrive at or depart from the ports of the other Party shall enjoy the same rights, privileges, liberties, favours, immunities, and exemptions in matters of navigation as those which are or may be enjoyed by national vessels, from whatever place such vessels may arrive and whatever may be their place of destination.

In all that concerns the entering, clearing, stationing, loading and unloading of vessels in the ports, basins, docks, roadsteads, harbours, or waterways of the two countries, no privilege shall be granted to national vessels which shall not equally be granted to vessels of the other country; the intention of the High Contracting Parties being that in these respects the vessels of each shall receive the treatment accorded to national vessels.

The merchant vessels of either of the High Contracting Parties entering the territory of the other Party with the sole object of completing their cargoes or of unloading some portion thereof shall be entitled, provided they comply with the laws and regulations of the respective countries, to retain on board any portion of the cargo which is consigned to another port either in the same country or in another country, and to re-export such portion of the cargo without being liable to pay any Customs duty on the portion not unloaded except duty for supervision; the latter shall, however, be levied at the lowest rate fixed for national vessels.

In regard to duties of tonnage, harbour, pilotage, lighthouse, quarantine or other similar or corresponding duties of whatever nature or under whatever denomination, levied in the name or for the profit of the Government, public functionaries, private individuals, corporations or establishments of any kind, the High Contracting Parties shall reciprocally apply the provisions of the Convention¹ and Statute on the International Regime of Maritime Ports, signed at Geneva on December 9th, 1923.

Article 12.

Any merchant vessel of either of the High Contracting Parties which may be compelled by stress of weather, or by reason of any other distress, to take shelter in a port of the other, shall be at liberty to refit therein, to procure all necessary supplies, and put to sea again, without paying any dues other than such as would be payable by national vessels. In case, however, the master of a merchant vessel should be under the necessity of disposing of a part of his cargo in order to defray the expenses, he shall be bound to conform to the regulations and tariffs of the place to which he may have come.

If any merchant vessel of one of the High Contracting Parties should run aground or be wrecked upon the coasts of the other, the local authorities shall give prompt notice of the occurrence to the Consular Officer residing in the district or to the nearest Consular Officer of the other Power.

Such stranded or wrecked ship or vessel and all parts thereof, and all furniture and appurtenances belonging thereto, and all goods and merchandise saved therefrom, including those which may have been cast into the sea, or the proceeds thereof, if sold, as well as all papers found on board such stranded or wrecked ship or vessel, shall be given up to the owners or their agents, when claimed by them.

¹ Vol. LVIII, page 285; Vol. LXIX, page 102; Vol. LXXII, page 485; Vol. LXXXIII, page 416; Vol. CVII, page 491; Vol. CXVII, page 184; Vol. CXXII, page 349; and Vol. CXLII, page 342, of this Series.

Il existera de même une parfaite égalité réciproque en ce qui concerne les drawbacks et autres privilèges de même nature, quelle que soit leur dénomination, qui peuvent être accordés dans le territoire de chacune des Hautes Parties contractantes aux marchandises importées ou exportées à bord de navires et bateaux nationaux ou de navires et bateaux d'un tiers pays, de telle sorte que ces drawbacks et autres privilèges seront également et aux mêmes conditions accordés aux marchandises importées ou exportées à bord de navires et bateaux de l'autre pays.

Article 11.

Les navires marchands de chacune des Hautes Parties contractantes sur lest ou chargés, qui arriveront dans les ports de l'autre Partie ou les quitteront, jouiront des mêmes droits, privilèges, libertés, faveurs, immunités et exemptions en matière de navigation que ceux dont jouissent ou pourront ultérieurement jouir les navires nationaux, quel que soit le lieu d'où arrivent ces navires et quel que soit leur lieu de destination.

En tout ce qui concerne l'entrée, la sortie, le stationnement, le chargement et le déchargement des navires dans les ports, bassins, docks, rades, havres ou voies navigables des deux pays, il ne sera accordé aux navires et bateaux nationaux aucun privilège qui ne soit également accordé aux navires et bateaux de l'autre pays ; il est dans l'intention des Hautes Parties contractantes que les navires et bateaux de chacune d'elles reçoivent à cet égard le traitement accordé aux navires et bateaux nationaux.

Les navires marchands de chacune des Hautes Parties contractantes pénétrant sur le territoire de l'autre Partie à seule fin de compléter leur cargaison ou d'en décharger une partie auront le droit, sous réserve de se conformer aux lois et règlements des pays respectifs, de conserver à bord une fraction quelconque de leur cargaison à destination d'un autre port, soit du même pays, soit d'un autre pays, et de réexporter ladite fraction de la cargaison en franchise de tout droit de douane quant à la fraction non déchargée, à l'exception du droit de surveillance ; toutefois, ce dernier droit sera établi au taux le plus bas prévu pour les navires et bateaux nationaux.

En ce qui concerne les droits de tonnage, de port, de pilotage, de phare, de quarantaine ou autres droits similaires ou correspondants, quelle qu'en soit la nature ou la dénomination, perçus au nom et au profit du gouvernement, de fonctionnaires publics, de personnes privées, de personnes morales ou d'institutions de toute nature, les Hautes Parties contractantes appliqueront réciproquement les dispositions de la Convention¹ et du Statut sur le régime international des ports maritimes, signés à Genève le 9 décembre 1923.

Article 12.

Tout navire marchand de l'une ou de l'autre des Hautes Parties contractantes qui peut être contraint par le mauvais temps, ou par un accident de mer quelconque, de se réfugier dans un port de l'autre Partie, aura la faculté de procéder aux réparations, de se procurer toutes les fournitures nécessaires et de reprendre la mer sans acquitter de droits autres que ceux qui seraient perçus sur des navires nationaux. Toutefois, au cas où le capitaine d'un navire marchand se trouverait dans la nécessité de disposer d'une partie de sa cargaison pour couvrir les dépenses, il sera tenu de se conformer aux règlements et aux tarifs du port dans lequel il sera entré.

Si un navire marchand de l'une des Hautes Parties contractantes échoue ou fait naufrage sur les côtes de l'autre Partie, les autorités locales signaleront sans délai l'événement au fonctionnaire consulaire résidant dans le district ou au plus proche fonctionnaire consulaire de l'autre Puissance.

Ces navires ou bâtiments échoués ou naufragés et toutes leurs parties, tout le mobilier et tous les accessoires en dépendant, toutes les marchandises et tous les articles sauvés y compris ceux qui pourront avoir été jetés à la mer, ainsi que le produit de leur vente en cas d'aliénation, de même que tous les papiers trouvés à bord de ces navires ou bâtiments échoués ou naufragés, seront remis aux propriétaires ou à leurs représentants, sur leur demande.

¹ Vol. LVIII, page 285 ; vol. LXIX, page 102 ; vol. LXXII, page 485 ; vol. LXXXIII, page 416 ; vol. CVII, page 491 ; vol. CXVII, page 184 ; vol. CXXII, page 349 ; et vol. CXLII, page 342, de ce recueil.

If such owners or agents are not on the spot, the aforesaid property or proceeds from the sale thereof and the papers found on board the vessel shall be delivered to the proper Consular Officer of the High Contracting Party whose vessel is wrecked or stranded, provided that such Consular Officer shall make claim within the period fixed by the laws and regulations of the country in which the wreck or stranding occurred, and such Consular Officers, owners or agents shall pay only the expenses incurred in the preservation of the property, together with the salvage or other expenses which would have been payable in the case of the wreck or stranding of a national vessel.

The goods and merchandise saved from the wreck or stranding shall be exempt from all duties of the Customs unless cleared for consumption, in which case they shall pay ordinary duties.

In the case of a ship or vessel belonging to the nationals of one of the High Contracting Parties being driven in by stress of weather, run aground or wrecked in the territory of the other, the proper Consular Officer of the High Contracting Party to which the vessel belongs, shall, if the owners or their agents are not present, or are present but require it, be authorized to interpose in order to afford the necessary assistance to the nationals of his State.

Article 13.

The vessels of war of each of the High Contracting Parties may enter, remain and make repairs in those ports and places of the other to which the vessels of war of other nations are accorded access ; they shall submit to the same regulations and enjoy the same honours, advantages, privileges and exemptions as are now, or may hereafter be conceded to the vessels of war of any other nation.

Article 14.

The Consular Officers of each of the High Contracting Parties residing in the territory of the other shall receive from the local authorities such assistance as can by law be given to them for the recovery of deserters from the vessels of the former Party, provided that this stipulation shall not apply to nationals of the High Contracting Party from whose local authorities assistance is requested.

Article 15.

Each of the High Contracting Parties may appoint Consuls-General, Consuls, Vice-Consuls and other Consular Officers or Agents to reside in the towns and ports of the territory of the other where similar officers of other Powers are permitted to reside.

Such Consular Officers and Agents, however, shall not enter upon their functions until they shall have been approved and admitted by the Government to which they are sent.

They shall be entitled, on condition of reciprocity, to enjoy all the honours, privileges, exemptions and immunities of every kind which are, or may be, accorded to Consular Officers of the most-favoured nation.

The said Consular Officers or Agents of the two High Contracting Parties or the persons duly authorized to fill their places shall within the territory of the other Party have charge of the internal order on board the merchant vessels of their nation, to the exclusion of all local authorities. They shall take cognizance of all disputes and they alone shall exercise jurisdiction in cases which may have arisen at sea, or which may arise in port, between the captains, officers and crews, including disputes concerning wages and the execution of contracts reciprocally entered into, provided, however, that such jurisdiction shall not exclude the jurisdiction conferred on local courts or other authorities under existing or future laws.

Article 16.

In case of the death of a national of one of the High Contracting Parties in the territory of the other without having in the country of his decease any known heirs or testamentary

Si ces propriétaires ou leurs représentants ne se trouvent pas sur place, les biens précités ou les produits de leur vente, ainsi que les papiers trouvés à bord du navire ou bateau, seront remis au fonctionnaire consulaire compétent de la Haute Partie contractante dont le navire ou bateau est naufragé ou échoué, à la condition que ledit fonctionnaire consulaire en formule la demande dans le délai fixé par les lois et règlements du pays où le navire a échoué ou fait naufrage, et lesdits fonctionnaires consulaires, propriétaires ou représentants ne devront payer que les frais engagés pour la conservation des biens ainsi que les frais de sauvetage ou autres frais payables dans le cas où un navire national fait naufrage ou s'échoue.

Les articles et marchandises sauvés lors du naufrage ou de l'échouage seront exonérés de tout droit de douane à moins qu'ils ne soient retirés en vue de la consommation ; en ce cas, ils acquitteront les droits ordinaires.

Au cas où un navire ou bâtiment appartenant à des nationaux de l'une des Hautes Parties contractantes serait contraint, par le mauvais temps, de se réfugier dans un port, échouerait ou ferait naufrage sur le territoire de l'autre Partie, le fonctionnaire consulaire compétent de la Haute Partie contractante à laquelle appartient le navire sera autorisé, si les propriétaires ou leurs agents ne sont pas présents, ou s'ils sont présents mais en font la demande, à intervenir afin de procurer aux nationaux de son Etat l'assistance nécessaire.

Article 13.

Les bâtiments de guerre de chacune des Hautes Parties contractantes pourront entrer, séjourner et procéder à des réparations dans les ports et localités de l'autre Partie dont l'accès est permis aux bâtiments de guerre d'autres nations ; ils y seront assujettis aux mêmes règlements et jouiront des mêmes honneurs, avantages, privilèges et exemptions qui sont ou pourront être ultérieurement accordés aux bâtiments de guerre d'une autre nation quelconque.

Article 14.

Les fonctionnaires consulaires de chacune des Hautes Parties contractantes résidant dans le territoire de l'autre Partie recevront des autorités locales l'assistance que la loi permet de leur accorder en vue de récupérer les déserteurs des navires et bateaux de leur Etat ; toutefois, cette stipulation ne s'appliquera pas aux nationaux de la Haute Partie contractante dont les autorités locales sont appelées à fournir assistance.

Article 15.

Chacune des Hautes Parties contractantes aura la faculté de nommer des consuls généraux, consuls, vice-consuls et autres fonctionnaires ou agents consulaires dans les villes et ports du territoire de l'autre Partie où sont autorisés à résider les mêmes fonctionnaires des autres Puissances.

Toutefois, ces fonctionnaires et agents consulaires ne pourront entrer en fonction qu'après avoir été agréés et acceptés par le gouvernement auprès duquel ils sont envoyés.

Ils auront le droit, sous condition de réciprocité, de jouir de tous les honneurs, privilèges, exemptions et immunités de toute nature qui sont ou pourront être accordés aux fonctionnaires consulaires de la nation la plus favorisée.

Lesdits fonctionnaires ou agents consulaires des deux Hautes Parties contractantes ou les personnes dûment autorisées pour les suppléer seront responsables, dans le territoire de l'autre Partie, de l'ordre intérieur à bord des bâtiments marchands de leur nation, à l'exclusion de toute autre autorité locale. Ils connaîtront de tous les différends et ils exerceront une juridiction exclusive sur toutes les questions qui auront pu surgir en mer ou qui pourront surgir dans les ports, entre les capitaines, officiers et équipages, y compris les différends concernant les salaires et l'exécution de contrats synallagmatiques, sous la réserve, toutefois, que cette juridiction n'excluera pas la juridiction conférée aux tribunaux locaux ou à d'autres autorités locales en vertu de toute législation existante ou future.

Article 16.

Au cas où un ressortissant de l'une des Hautes Parties contractantes viendrait à décéder dans le territoire de l'autre Partie sans laisser, dans le pays où il est décédé, d'héritiers connus ou

executors by him appointed, the competent local authorities shall at once inform the nearest Consular Officer of the nation to which the deceased belonged, in order that necessary information may be immediately forwarded to parties interested.

In case of the death of a national of one of the High Contracting Parties in the territory of the other, without leaving at the place of his decease any person entitled by the laws of his country to take charge of and administer the estate, the competent Consular Officer of the State to which the deceased belonged shall, upon fulfilment of the necessary formalities, be empowered to take custody of and administer the estate in the manner and under the limitations prescribed by the laws of the country in which the property of the deceased is situated.

The foregoing provision shall also apply in case of a national of one of the High Contracting Parties dying outside the territory of the other, but possessing property therein, without leaving any person there entitled to take charge of and administer the estate.

Article 17.

It is understood by the High Contracting Parties that the stipulations contained in this Treaty do not in any way affect, supersede, or modify any of the laws and regulations with regard to naturalization, immigration, police and public security which are in force or which may be enacted in either of the two countries.

Article 18.

The coasting trade and the national fisheries of both the High Contracting Parties are excepted from the provisions of the present Treaty, and shall be regulated according to the laws and regulations of Norway and Siam respectively.

It is, however, understood that Norwegian nationals and vessels in the territory of the Kingdom of Siam and Siamese nationals and vessels in the territory of the Kingdom of Norway shall, on condition of reciprocity, enjoy in respect of coasting trade the rights which are or may be granted under such laws and regulations to the nationals or vessels of any other nation.

Article 19.

The provisions of the present Treaty as regards the most-favoured-nation treatment do not apply to :

- (1) Favours granted or to be granted hereafter to an adjoining State to facilitate short frontier traffic ;
- (2) Favours granted or to be granted hereafter to a third State in virtue of a Customs Union ;
- (3) Favours granted or to be granted hereafter to an adjoining State with regard to the navigation on or use of boundary waterways not navigable from the sea ;
- (4) Favours granted or to be granted hereafter by Norway to Denmark, Finland, Iceland or Sweden.

The provisions of the present Treaty do not apply to Svalbard (Spitsbergen).

It is understood that the provisions of the present Treaty as regards the most-favoured-nation treatment shall not apply to special favours contractually granted or to be granted to a third State for the avoidance of double taxation or the mutual protection of revenue.

d'exécuteurs testamentaires désignés par lui, les autorités locales compétentes aviseront immédiatement de ce décès le plus proche fonctionnaire consulaire de la nation à laquelle ressortissait le défunt, afin que les renseignements nécessaires puissent être immédiatement transmis aux parties intéressées.

Au cas où un ressortissant de l'une des Hautes Parties contractantes viendrait à décéder dans le territoire de l'autre Partie, sans laisser, au lieu du décès, aucune personne qualifiée par la législation de son pays pour prendre charge de la succession et pour l'administrer, le fonctionnaire consulaire compétent de l'Etat auquel ressortissait le défunt aura qualité, après accomplissement des formalités nécessaires, pour assumer la garde et l'administration des biens de la manière et dans les limites prescrites par les lois du pays où sont situés les biens du défunt.

La disposition précédente s'appliquera également dans le cas d'un ressortissant de l'une des Hautes Parties contractantes qui serait décédé en dehors du territoire de l'autre Partie, mais qui y posséderait des biens et n'y aurait laissé aucune personne ayant le droit de prendre en charge et d'administrer lesdits biens.

Article 17.

Les Hautes Parties contractantes conviennent que les stipulations contenues dans le présent traité n'affectent, n'abrogent ni ne modifient en aucune façon, aucun des lois ou règlements qui sont actuellement applicables ou pourront être ultérieurement appliqués dans chacun des deux pays en matière de naturalisation, d'immigration, de police et de sécurité publique.

Article 18.

Le commerce de cabotage et les pêcheries nationales des deux Hautes Parties contractantes sont exemptés des dispositions du présent traité et seront régis par les lois et règlements de la Norvège et du Siam respectivement.

Il est entendu, toutefois, que les ressortissants et navires norvégiens dans le territoire du Royaume de Siam et que les ressortissants et navires siamois dans le territoire du Royaume de Norvège jouiront, sous condition de réciprocité, en ce qui concerne le commerce de cabotage, des droits qui sont ou pourront être accordés en vertu de ces lois et règlements aux ressortissants ou aux navires de n'importe quelle autre nation.

Article 19.

Les dispositions du présent traité concernant le traitement de la nation la plus favorisée ne s'appliqueront pas :

1° Aux avantages accordés ou qui pourront être ultérieurement accordés à un Etat voisin en vue de faciliter le trafic frontalier ;

2° Aux avantages accordés ou qui pourront être ultérieurement accordés à un Etat tiers en vertu d'une union douanière ;

3° Aux avantages accordés ou qui pourront être ultérieurement accordés à un Etat voisin, en ce qui concerne la navigation sur les cours d'eau frontières non accessibles par mer, ou leur utilisation ;

4° Aux avantages accordés ou qui pourront être ultérieurement accordés par la Norvège au Danemark, à la Finlande, à l'Islande ou à la Suède.

Les dispositions du présent traité ne s'appliquent pas au Svalbard (Spitzberg).

Il est entendu que les dispositions du présent traité relatives au traitement de la nation la plus favorisée ne s'appliqueront pas aux avantages spéciaux accordés ou qui pourront être ultérieurement accordés, par voie contractuelle, à un Etat tiers en vue d'éviter les doubles impositions ou pour assurer la protection réciproque des recettes fiscales.

Article 20.

The High Contracting Parties agree that any dispute that may arise between them as to the proper interpretation or application of any of the provisions of the present Treaty, which it has not been possible to settle through the diplomatic channel, shall, at the request of either Party, be submitted to the Permanent Court of International Justice at The Hague, unless in any particular case the High Contracting Parties agree to submit the dispute to a special Court of Arbitration. They hereby undertake to accept as binding the decision of the Permanent Court or the Court of Arbitration.

Article 21.

The present Treaty shall, from the date of its coming into force, be substituted for the Treaty¹ of Friendship, Commerce and Navigation between Norway and Siam signed at Oslo on July 16th, 1926, and from this date the said Treaty of 1926 and all Arrangements and Agreements subsidiary thereto concluded or existing between the High Contracting Parties shall cease to be binding.

Article 22.

The present Treaty shall remain in force for five years from the date on which it comes into effect.

In case neither of the High Contracting Parties should have notified twelve months before the expiration of the said five years the intention of terminating it, it shall remain binding until the expiration of one year from the day on which either of the High Contracting Parties shall have denounced it.

It is clearly understood, however, that such denunciation shall not have the effect of reviving the Treaty, Arrangements, or Agreements abrogated by the present Treaty.

Article 23.

This Treaty shall be ratified, and the ratifications thereof shall be exchanged at Oslo as soon as possible, and the said Treaty shall come into force on the date of the exchange of ratifications.

In witness whereof the undersigned Plenipotentiaries have hereto signed their names and affixed their seals.

Done at Oslo, in duplicate, this fifteenth day of November in the year one thousand nine hundred and thirty-seven of the Christian Era, corresponding to the fifteenth day of the eighth month in the year two thousand four hundred and eighty of the Buddhist Era.

(L. S.) (s) Trygve LIE.

(L. S.) (s) Phya RAJAWANGSAN.

Certified true copy :

Phya Rajawangsan,

*Permanent Representative accredited
to the League of Nations.*

Geneva, 14th June 1938.

¹ Vol. LX, page 35, of this Series.

Article 20.

Les Hautes Parties contractantes conviennent que tout différend qui pourrait s'élever entre elles en ce qui concerne l'interprétation ou l'application de l'une quelconque des dispositions du présent traité et qui ne pourrait être réglé par la voie diplomatique, sera, sur demande de l'une ou l'autre Partie, porté devant la Cour permanente de Justice internationale de La Haye, à moins que, dans un cas particulier quelconque, les Hautes Parties contractantes ne conviennent de soumettre le différend à une Cour spéciale d'arbitrage. Les deux Parties s'engagent par les présentes à reconnaître comme obligatoire la décision de la Cour permanente ou de la Cour d'arbitrage.

Article 21.

Le présent traité sera substitué, à dater du jour de sa mise en vigueur, au Traité¹ d'amitié, de commerce et de navigation entre la Norvège et le Siam, signé à Oslo le 16 juillet 1926, et, à compter de cette date, ledit Traité de 1926 et tous les arrangements et accords subsidiaires conclus ou existants entre les Hautes Parties contractantes cesseront d'avoir effet.

Article 22.

Le présent traité demeurera en application pendant cinq ans à compter de la date de son entrée en vigueur.

Au cas où ni l'une ni l'autre des Hautes Parties contractantes n'aurait notifié, douze mois avant l'expiration de ladite période de cinq ans, son intention de le dénoncer, il restera en vigueur jusqu'à l'expiration du délai d'une année à partir du jour où l'une ou l'autre des Hautes Parties contractantes l'aura dénoncé.

Toutefois, il est clairement entendu que cette dénonciation n'aura pas pour effet de remettre en vigueur le traité, ni les arrangements ou accords abrogés par le présent traité.

Article 23.

Le présent traité sera ratifié et les ratifications seront échangées à Oslo, dès que faire se pourra, et le présent traité entrera en vigueur à la date de l'échange des ratifications.

En foi de quoi, les plénipotentiaires soussignés ont signé le présent traité et y ont apposé leurs sceaux.

Fait en double expédition à Oslo, ce quinzième jour de novembre de l'année mil neuf cent trente-sept de l'Ere chrétienne, correspondant au quinzième jour du huitième mois de l'année deux mille quatre cent quatre-vingt de l'Ere bouddhique.

(L. S.) (Signé) Trygve LIE.

(L. S.) (Signé) Phya RAJAWANGSAN.

¹ Vol. LX, page 35, de ce recueil.

FINAL PROTOCOL.

At the moment of proceeding this day to the signature of the new Treaty of Friendship, Commerce and Navigation between the Kingdom of Norway and the Kingdom of Siam, the Plenipotentiaries of the two High Contracting Parties have agreed upon the following provisions which are to be considered as an integral part of the Treaty :

(1) It is understood that the most-favoured-nation treatment in regard to immovable property provided for in Article 2, paragraph 7, and Article 6, paragraph 4, is accorded on condition of reciprocity.

(2) It is understood that the most-favoured-nation treatment provided for in this Treaty shall be accorded immediately and unconditionally.

(3) It is understood that in all matters for which national treatment is provided in this Treaty, the nationals and vessels of either High Contracting Party shall not be treated by the other less favourably than the nationals and vessels of any other country.

(4) Norwegian Sardines prepared from fish belonging to the species " *Clupea Sprattus* " (Brisling) or " *Clupea Harengus* " (Sild) shall, when imported into the Kingdom of Siam, not pay a higher tariff rate than sardines prepared from fish belonging to the species " *Clupea Pilchardus* " imported from any country.

In witness whereof the undersigned Plenipotentiaries have hereto signed their names and affixed their seals.

Done at Oslo, in duplicate, this fifteenth day of November in the year one thousand nine hundred and thirty-seven of the Christian Era, corresponding to the fifteenth day of the eighth month in the year two thousand four hundred and eighty of the Buddhist Era.

(L. S.) (s) Trygve LIE.

(L. S.) (s) Phya RAJAWANGSAN.

Pour copie certifiée conforme :
Ministère des Affaires étrangères,
Oslo, mars 1938.

Le Directeur
des Affaires de la Société des Nations,
Rolf Andersen.

Certified true copy :
Phya Rajawangsan,
Permanent Representative accredited
of the League of Nations.
Geneva, 14th June 1938.

PROTOCOLE FINAL

Au moment de procéder, ce jour, à la signature du nouveau Traité d'amitié, de commerce et de navigation entre le Royaume de Norvège et le Royaume de Siam, les plénipotentiaires des deux Hautes Parties contractantes sont convenus des dispositions suivantes, qui devront être considérées comme faisant partie intégrante du traité :

1^o Il est entendu que le traitement de la nation la plus favorisée concernant les biens immobiliers, prévu au paragraphe 7 de l'article 2 et au paragraphe 4 de l'article 6, est accordé sous condition de réciprocité.

2^o Il est entendu que le traitement de la nation la plus favorisée prévu dans le présent traité sera accordé immédiatement et sans condition.

3^o Il est entendu que, dans tous les cas où l'octroi du traitement réservé aux nationaux est prévu dans le présent traité, les nationaux et les navires et bateaux de chacune des Hautes Parties contractantes ne seront pas traités par l'autre Partie moins favorablement que les nationaux et les navires et bateaux d'aucun autre pays.

4^o Les sardines norvégiennes préparées avec les poissons appartenant à l'espèce « Clupea Sprattus » (Brisling) ou « Clupea Harengus » (Sild), ne feront pas l'objet, lors de leur importation dans le Royaume de Siam, de droits de douane plus élevés que les sardines préparées avec des poissons appartenant à l'espèce « Clupea Pilchardus », importées d'un pays quelconque.

En foi de quoi, les plénipotentiaires soussignés ont signé le présent protocole et y ont apposé leurs sceaux.

Fait en double expédition à Oslo, ce quinzième jour de novembre de l'année mil neuf cent trente-sept de l'Ere chrétienne, correspondant au quinzième jour du huitième mois de l'année deux mille quatre cent quatre-vingt de l'Ere bouddhique.

(L. S.) (Signé) Trygve LIE.

(L. S.) (Signé) Phya RAJAWANGSAN.

EXCHANGE OF NOTES

CONCERNING THE INTERPRETATION OF THE TERMS " ON CONDITION OF RECIPROCITY " IN ARTICLE 5 OF THE TREATY OF FRIENDSHIP, COMMERCE AND NAVIGATION OF NOVEMBER 15TH, 1937, BETWEEN NORWAY AND SIAM. OSLO, NOVEMBER 15TH AND 16TH, 1937.

Registered on June 14th, 1938, at the request of the Permanent Representative of Siam to the League of Nations.

I.

OSLO, *November 15th, 1937.*

SIR,

With reference to your letter of the 10th inst. concerning certain modifications in the text of our draft of Treaty of Friendship, Commerce and Navigation between Siam and Norway in which you were good enough to propose the insertion of the phrase " on condition of reciprocity " after the words " the High Contracting Parties shall have in the territory of the other " in Article 5, I have the honour to inform you that the Siamese Authorities accept your proposal on the understanding that " as long as the Siamese Nationals cannot claim the benefit of this Article in Norway the Norwegian Nationals will not be able to claim the benefit of the same Article in Siam ".

I shall be obliged for your reply on this point.

I have the honour to be, with the highest consideration, Sir, Your obedient Servant,

(Signed) Phya RAJAWANGSAN.

Monsieur C. F. Smith,
 Directeur général du Département de politique commerciale
 du Ministère des Affaires étrangères,
 Oslo.

II.

MINISTÈRE DES AFFAIRES ÉTRANGÈRES.
 DIRECTION GÉNÉRALE
 DES AFFAIRES DE POLITIQUE COMMERCIALE.
 LE DIRECTEUR GÉNÉRAL.

OSLO, *le 16 novembre 1937.*

MONSIEUR LE MINISTRE,

J'ai l'honneur de vous accuser réception de votre note du 15 de ce mois concernant l'interprétation des termes « on condition of reciprocity » dans l'article 5 du Traité d'amitié, de commerce et de navigation entre la Norvège et le Siam signé hier.

Je m'empresse à cette occasion de vous confirmer ce qui suit :

La raison pour laquelle les mots « on condition of reciprocity » ont été introduits dans l'article 5 ci-dessus mentionné, est que la législation siamoise, comme vous avez

ÉCHANGE DE NOTES

RELATIF A L'INTERPRÉTATION DES MOTS « ON CONDITION OF RECIPROCITY » (SOUS CONDITION DE RÉCIPROCITÉ) A L'ARTICLE 5 DU TRAITÉ D'AMITIÉ, DE COMMERCE ET DE NAVIGATION DU 15 NOVEMBRE 1937 ENTRE LA NORVÈGE ET LE SIAM. OSLO, LES 15 ET 16 NOVEMBRE 1937.

Enregistré le 14 juin 1938, à la demande du représentant permanent du Siam près la Société des Nations.

¹ TRADUCTION. — TRANSLATION.

I.

OSLO, le 15 novembre 1937.

MONSIEUR LE DIRECTEUR GÉNÉRAL,

Comme suite à votre lettre du 10 courant concernant certaines modifications au texte de notre projet de Traité d'amitié, de commerce et de navigation entre le Siam et la Norvège, par laquelle vous avez bien voulu proposer d'insérer, dans l'article 5, après la phrase « les Hautes Parties contractantes jouiront chacune, dans le territoire de l'autre... », les mots « sous condition de réciprocité », j'ai l'honneur de porter à votre connaissance que les autorités siamoises acceptent votre proposition, étant entendu que « aussi longtemps que les ressortissants siamois ne pourront pas réclamer le bénéfice de cet article en Norvège, les ressortissants norvégiens ne pourront le réclamer au Siam ».

Je vous serais vivement obligé de bien vouloir répondre sur ce point.

Veuillez agréer, etc.

(Signé) Phya RAJAWANGSAN.

Monsieur C. F. Smith,
Directeur général du Département de politique commerciale
du Ministère des Affaires étrangères,
Oslo.

II.

MINISTRY OF FOREIGN AFFAIRS.
GENERAL DEPARTMENT
FOR COMMERCIAL POLICY QUESTIONS.
DIRECTOR-GENERAL.

OSLO, November 16th, 1937.

SIR,

I have the honour to acknowledge receipt of your note of November 15th concerning the interpretation of the expression " on condition of reciprocity " in Article 5 of the Treaty of Friendship, Commerce and Navigation between Norway and Siam signed yesterday.

In this connection, I desire to communicate the following :

The reason why the words " on condition of reciprocity " were introduced in the above-mentioned Article 5 is that, as you were good enough to explain to me during our

¹ Traduit par le Secrétariat de la Société des Nations, à titre d'information.

¹ Translated by the Secretariat of the League of Nations, for information.

bien voulu me l'expliquer au cours de nos négociations, n'offre pour l'instant pas de moyen de protéger au Siam les droits de propriété industrielle, commerciale ou artistique des étrangers. Vous avez bien voulu en même temps me faire savoir qu'une législation à cet effet sera instituée d'ici deux ans.

Conformément au principe de la réciprocité il n'est que juste que les nationaux siamois ne jouissent de la protection de leurs droits de propriété industrielle, commerciale ou artistique en Norvège que dès le jour où une protection correspondante sera assurée aux nationaux norvégiens au Siam. C'est cet état de choses que nous avons eu l'intention de constater nettement dans l'article 5.

Veillez agréer, Monsieur le Ministre, les assurances de ma haute considération.

(Signé) C. F. SMITH.

Phya Rajawangsan,
Ministre de Siam,
etc., etc., etc.,
Oslo.

Certified true copy :

Phya Rajawangsan,
*Permanent Representative accredited to
the League of Nations.*

Geneva, 14th June, 1938.

negotiations, Siamese legislation does not at the moment offer any means of protecting in Siam the industrial, commercial or artistic property rights of foreigners. You informed me at the same time that legislation to this effect would be introduced two years from now.

In accordance with the rule of reciprocity, it is only fair that Siamese nationals should enjoy protection of their industrial, commercial or artistic property rights in Norway solely from the date on which similar protection is granted to Norwegian nationals in Siam. This is the position to which we intended to give concrete expression in Article 5.

I have the honour to be, etc.

(Signed) C. F. SMITH.

Phya Rajawangsan,
Minister of Siam,
etc., etc., etc.,
Oslo.

N° 4302.

**BELGIQUE
ET LIECHTENSTEIN**

Traité d'extradition. Signé à Bruxelles, le 5 août 1936.

**BELGIUM
AND LIECHTENSTEIN**

Extradition Treaty. Signed at Brussels, August 5th, 1936.

N^o 4302. — TRAITÉ¹ D'EXTRADITION ENTRE LA BELGIQUE ET LA PRINCIPAUTÉ DE LIECHTENSTEIN. SIGNÉ A BRUXELLES, LE 5 AOUT 1936.

*Textes officiels français et allemand communiqués par le ministre des Affaires étrangères de Belgique.
L'enregistrement de cette convention a eu lieu le 14 mars 1938.*

SA MAJESTÉ LE ROI DES BELGES

et

SON ALTESSE SÉRÉNISSIME LE PRINCE SOUVERAIN DE LIECHTENSTEIN,

Ayant résolu de conclure un nouveau traité pour l'extradition réciproque des malfaiteurs, ont désigné, à cet effet, pour leurs plénipotentiaires :

SA MAJESTÉ LE ROI DES BELGES :

M. Paul-Henri SPAAK, son ministre des Affaires étrangères et du Commerce extérieur ;

et

SON ALTESSE SÉRÉNISSIME LE PRINCE SOUVERAIN DE LIECHTENSTEIN :

Son Excellence M. Frédéric William BARBEY, envoyé extraordinaire et ministre plénipotentiaire de la Confédération Helvétique à Bruxelles ;

Lesquels, après s'être communiqué leurs pleins pouvoirs, reconnus en bonne et due forme, sont convenus des dispositions suivantes :

Article premier.

Les Gouvernements de Sa Majesté le Roi des Belges et de Son Altesse Sérénissime le Prince Souverain de Liechtenstein s'engagent à se livrer réciproquement, à l'exception de leurs nationaux, dans les circonstances et les conditions établies par le présent traité, les individus réfugiés de Belgique au Liechtenstein ou du Liechtenstein en Belgique, qui, âgés de seize ans accomplis au moment du crime ou du délit, sont poursuivis ou condamnés pour un crime ou délit commis sur le territoire de la partie requérante.

Néanmoins, lorsque le crime ou le délit donnant lieu à la demande d'extradition aura été commis hors du territoire du pays requérant, il pourra être donné suite à cette demande si la législation du pays requis autorise la poursuite des mêmes infractions commises hors de son territoire.

¹ L'échange des ratifications a eu lieu à Bruxelles, le 18 décembre 1937.
Entré en vigueur le 11 février 1938.

TEXTE ALLEMAND. — GERMAN TEXT.

N^o 4302. — AUSLIEFERUNGSVERTRAG¹ ZWISCHEN BELGIEN UND DEM FÜRSTENTUM LIECHTENSTEIN. GEZEICHNET IN BRÜSSEL, AM 5. AUGUST 1936.

French and German official texts communicated by the Belgian Minister for Foreign Affairs. The registration of this Convention took place March 14th, 1938.

SEINE MAJESTÄT DER KÖNIG DER BELGIER
und

SEINE DURCHLAUCHT DER REGIERENDE FÜRST VON UND ZU LIECHTENSTEIN,
In der Absicht, einen Vertrag über die gegenseitige Auslieferung von Verbrechern abzuschliessen, haben zu diesem Zwecke zu Bevollmächtigten ernannt :

SEINE MAJESTÄT DER KÖNIG DER BELGIER :

Herrn Paul-Henri SPAAK, Seinen Minister der Auswärtigen Angelegenheiten und des Aussenhandels ;
und

SEINE DURCHLAUCHT DER REGIERENDE FÜRST VON UND ZU LIECHTENSTEIN :

Seine Exzellenz Herrn Frederic William BARBEY, Ausserordentlichen Gesandten und Bevollmächtigten Minister der Schweizerischen Eidgenossenschaft in Brüssel ;

Die, nach gegenseitiger Mitteilung ihrer in guter und gehöriger Form befundenen Vollmachten, folgende Bestimmungen vereinbart haben :

Artikel 1.

Die Regierungen Seiner Majestät des Königs der Belgier und Seiner Durchlaucht des Regierenden Fürsten von Liechtenstein verpflichten sich, sich gegenseitig nach den Umständen und Bedingungen dieses Vertrages diejenigen Personen, mit Ausnahme eigener Staatsangehöriger auszuliefern, die von Belgien nach Liechtenstein oder von Liechtenstein nach Belgien geflüchtet sind und die wegen eines auf dem Gebiete des ersuchenden Staates begangenen Verbrechens oder Vergehens verfolgt werden oder verurteilt worden sind, sofern sie im Augenblicke der Begehung des Verbrechens oder Vergehens das sechzehnte Altersjahr vollendet hatten.

Wenn aber das der Auslieferung zu Grunde liegende Verbrechen oder Vergehen ausser dem Gebiete des ersuchenden Staates begangen wurde, kann dem Auslieferungsbegehren dennoch Folge gegeben werden, sofern die Gesetzgebung des ersuchten Staates die Verfolgung gleicher ausser dessen Gebiet begangener Zuwiderhandlungen zulässt.

¹ The exchange of ratifications took place at Brussels, December 18th, 1937.
Came into force February 11th, 1938.

Article 2.

Les crimes et les délits donnant lieu à extradition sont :

- 1^o Assassinat, empoisonnement, parricide, infanticide, meurtre ;
- 2^o Coups portés ou blessures faites volontairement avec préméditation, ou ayant causé une maladie paraissant incurable, une incapacité permanente de travail personnel, la perte de l'usage absolu d'un organe, une mutilation grave ou la mort sans intention de la donner ;
- 3^o Administration volontaire et coupable, mais sans intention de donner la mort, de substances pouvant la donner ou altérer gravement la santé ;
- 4^o Avortement ;
- 5^o Viol, attentat à la pudeur commis avec violences ; attentat à la pudeur commis sans violences ni menaces, sur la personne ou à l'aide d'un mineur de l'un ou de l'autre sexe, âgé de moins de seize ans accomplis ; attentat à la pudeur commis sans violences, ni menaces par un ascendant sur la personne ou à l'aide de la personne d'un mineur de l'un ou de l'autre sexe, même âgé de plus de seize ans accomplis, mais non émancipé par le mariage ; attentat aux mœurs en excitant, facilitant ou favorisant pour satisfaire les passions d'autrui, la débauche, la corruption ou la prostitution d'un mineur de l'un ou l'autre sexe, embauchage, entraînement ou détournement d'une femme ou fille majeure en vue de la débauche, lorsque le fait a été commis par fraude ou à l'aide de violences, menaces, abus d'autorité ou tout autre moyen de contrainte, pour satisfaire les passions d'autrui ; rétention contre son gré d'une personne dans une maison de débauche ou contrainte sur une personne majeure pour la débauche ;
- 6^o Bigamie ;
- 7^o Enlèvement de mineurs ;
- 8^o Enlèvement, recel, suppression, substitution ou supposition d'enfants ;
- 9^o Exposition ou délaissement d'un enfant ;
- 10^o Association de malfaiteurs ;
- 11^o Vol, extorsion, escroquerie, abus de confiance, tromperie ;
- 12^o Menaces d'attentat contre les personnes ou les propriétés punissables de la peine de mort, des travaux forcés ou de la réclusion ;
- 13^o Offres ou propositions de commettre un crime ou d'y participer ou acceptation desdites offres ou propositions ;
- 14^o Attentat à la liberté individuelle et à l'inviolabilité du domicile commis par des particuliers ;
- 15^o Fausse monnaie comprenant la contrefaçon et l'altération de la monnaie, l'émission et la mise en circulation de la monnaie contrefaite ou altérée, ainsi que les fraudes dans le choix des échantillons, pour la vérification du titre et du poids des monnaies ;
- 16^o Contrefaçon ou falsification d'effets publics ou de billets de banque, de titres publics ou privés, émission ou mise en circulation de ces effets, billets ou titres contrefaits ou falsifiés, faux en écriture ou dans les dépêches télégraphiques et usage de ces dépêches, effets, billets ou titres contrefaits, fabriqués ou falsifiés ;

Artikel 2.

Die Verbrechen und Vergehen, welche zur Auslieferung Anlass geben, sind folgende :

1. Mord, Vergiftung, Elternmord, Kindermord, Totschlag ;
2. Absichtliche, mit Überlegung begangene Körperverletzung oder solche, die eine unheilbar erscheinende Krankheit, dauernde Arbeitsunfähigkeit, oder vollständigen Verlust des Gebrauches eines Körperteiles zur Folge hatte, oder eine schwere Verstümmelung oder den Tod, ohne Absicht ihn herbeizuführen ;
3. Gewolltes und schuldhaftes Beibringen von Substanzen, die den Tod oder schwere Gesundheitsschädigung herbeizuführen geeignet sind, aber ohne Tötungsabsicht ;
4. Abtreibung der Leibesfrucht ;
5. Notzucht, mit Gewalttätigkeit begangener Angriff auf die Schamhaftigkeit ; ohne Gewalttätigkeit oder Drohung begangener Angriff auf die Schamhaftigkeit an oder mittelst der Person von Kindern, des einen oder anderen Geschlechtes unter dem Alter von 16 Jahren ; ohne Gewalttätigkeit oder Drohung durch einen Verwandten in aufsteigender Linie begangener Angriff auf die Schamhaftigkeit an oder mittelst der Person von Minderjährigen des einen oder anderen Geschlechtes selbst über 16 Jahren, sofern sie nicht durch Ehe volljährig geworden sind ; Verletzung der Sittlichkeit durch Anreizen, Erleichtern oder Begünstigen der Ausschweifung, Sittenlosigkeit oder Prostitution eines Minderjährigen des einen oder anderen Geschlechtes zur Befriedigung der Begierden anderer Personen ; das Anwerben, Anleiten oder Geneigtmachen einer volljährigen Frauensperson zur Unsittlichkeit, zur Befriedigung der Begierden anderer Personen, wenn begangen mit List oder Anwendung von Gewalt, Drohungen, Missbrauch von Autorität oder sonst eines Zwangsmittels, Zurückhalten einer Person in einem der Unsittlichkeit dienenden Hause wider ihren Willen oder Zwingen einer volljährigen Person zur Unsittlichkeit ;
6. Bigamie ;
7. Entführung von Minderjährigen ;
8. Entführung, Verheimlichung, Unterdrückung oder Vertauschung oder Unterschiebung von Kindern ;
9. Aussetzung oder Verlassung von Kindern ;
10. Vereinigung von Übeltätern ;
11. Diebstahl, Erpressung, Betrug, Vertrauensmissbrauch, Prellerei ;
12. Drohung mit Angriffen gegen die Person oder das Eigentum, wenn Todesstrafe, Zwangsarbeit oder Zuchthaus darauf steht ;
13. Angebot oder Vorschlag, ein Verbrechen zu begehen oder daran teilzunehmen, oder Annahme solcher Angebote oder Vorschläge ;
14. Angriff auf die persönliche Freiheit oder Eindringen in eine fremde Wohnung, begangen durch Privatpersonen ;
15. Falschmünzerei, inbegriffen das Nachmachen und die Fälschung von Münzen, das Ausgeben und Inverkehrsetzen nachgemachter und verfälschter Münzen, sowie Betrug in der Auswahl der Versuchsstücke zur Ermittlung des Gehaltes und des Gewichtes der Münzen ;
16. Nachmachung oder Fälschung von Staatspapieren oder Banknoten, öffentlicher oder privater Wertschriften, Ausgabe oder Inverkehrsetzen solcher nachgemachter oder gefälschter Staatspapiere, Banknoten oder Wertschriften ; Fälschung von Urkunden oder telegraphischen Depeschen und Gebrauch solcher nachgeahmter, gemachter oder gefälschter Depeschen, Staatspapiere, Banknoten und Wertpapiere ;

17° Contrefaçon ou falsification de sceaux, timbres, poinçons, coupons pour le transport des personnes ou des choses, timbres-poste ou autres timbres adhésifs, usage de ces objets contrefaits ou falsifiés, usage préjudiciable des vrais sceaux, timbres, poinçons et marques ; application méchante ou frauduleuse sur un objet d'art, un ouvrage de littérature ou de musique du nom d'un auteur ou de tout signe distinctif adopté par lui pour désigner son œuvre, vente, exposition en vente, détention dans les magasins, introduction sur le territoire, pour être vendus, desdits objets ;

18° Faux témoignage et fausses déclarations d'experts ou d'interprètes, subornation de témoins, d'experts ou d'interprètes ;

19° Faux serment ;

20° Concussion, détournement commis par des fonctionnaires publics, corruption de fonctionnaires publics ;

21° Banqueroute frauduleuse et fraudes commises dans les faillites ;

22° Entraves volontaires à la circulation d'un convoi sur les chemins de fer par le dépôt d'objets quelconques, par le dérangement de rails ou de leurs supports ; par l'enlèvement de chevilles ou clavettes ou par l'emploi de tout autre moyen, de nature à arrêter le convoi ou à le faire sortir des rails ;

23° Incendie volontaire ;

24° Destruction de constructions, machines à vapeur ou appareils télégraphiques, destruction ou dégradation de tombeaux, monuments, objets d'art, titres publics ou privés, destruction ou détérioration de propriétés mobilières à l'aide de violences ou de menaces, destruction ou détérioration méchante ou frauduleuse de marchandises ou de matières servant à la fabrication ;

25° Destruction et dévastation de récoltes, plants, arbres ou greffes ;

26° Destruction d'instruments d'agriculture, destruction ou empoisonnement de bestiaux ou autres animaux ;

27° Opposition à l'exécution de travaux publics ;

28° Abandon par le capitaine, hors les cas prévus par la loi des deux pays, d'un navire ou bâtiment de commerce ou de pêche ;

29° Echouement, perte, destruction par le capitaine ou les officiers et gens de l'équipage ; détournement par le capitaine d'un navire ou d'un bâtiment de commerce ou de pêche ; jet ou destruction sans nécessité de tout ou partie du chargement, des vivres ou des effets du bord ; fausse route, emprunts sans nécessité sur le corps, ravitaillement ou équipement du navire, ou mise en gage ou vente des marchandises ou victuailles, ou emploi dans les comptes d'avaries ou de dépenses supposées, vente de navire sans pouvoir spécial, hors le cas d'innavigabilité ; vol commis à bord ; altération de vivres ou de marchandises, commise à bord par le mélange de substances malfaisantes ; attaque ou résistance avec violence et voie de fait envers le capitaine par plus du tiers de l'équipage ; refus d'obéir aux ordres du capitaine ou officier du bord pour le salut du navire ou de la cargaison, avec coups et blessures ; complot contre la sûreté, la liberté ou l'autorité du capitaine ; prise du navire par les marins ou passagers par fraude ou violence envers le capitaine ;

30° Recèlement des objets obtenus à l'aide d'un des crimes ou délits prévus par la présente convention ;

17. Nachahmung oder Fälschung von Siegeln, Stempeln, Stempelzeichen, Karten für den Transport von Personen oder Sachen, Post- und andere Klebmarken, Gebrauch nachgemachter oder gefälschter, schädlicher Missbrauch echter Siegel, Stempel, Stempelzeichen oder Marken, böswillige oder betrügerische Anbringung des Namens des Urhebers oder sonst eines von ihm eingeführten Zeichens zur Kennzeichnung seiner Werke, auf einen Kunstgegenstand oder einem literarischen oder musikalischen Werke, sowie der Verkauf, die Ausstellung zum Verkauf, das Halten in einem Laden, die Einfuhr zum Verkaufe von solchen Werken ;

18. Falsches Zeugnis oder falsche Erklärungen von Experten oder Dolmetschern, Verleitung von Zeugen, Experten oder Dolmetschern zum Meineid ;

19. Meineid (Falscheid) ;

20. Erpressung und Unterschlagung, begangen durch öffentliche Beamte, Bestechung solcher ;

21. Betrügerischer Bankrott und Betrug im Konkurs ;

22. Vorsätzliche Verhinderung der Fahrt eines Eisenbahnzuges durch Hinlegen irgendwelcher Gegenstände, durch Verrückung von Schienen oder ihrer Unterlagen, durch Entfernen von Schienenschrauben oder Schienennägeln, oder durch Gebrauch sonstiger Mittel, welche dazu geeignet sind, den Zug aufzuhalten oder aus den Schienen zu bringen ;

23. Vorsätzliche Brandstiftung ;

24. Zerstörung von Bauten, Dampfmaschinen oder telegraphischen Apparaten, Zerstörung oder Beschädigung von Gräbern, Denkmälern, Kunstgegenständen, öffentlichen oder privaten Werturkunden, Zerstörung oder Beschädigung beweglichen Eigentums mit Gewalt oder Drohungen, böswillige oder betrügerische Zerstörung oder Beschädigung von Waren oder Rohprodukten der Fabrikation ;

25. Vernichtung oder Verwüstung von Ernten, Pflanzenreisern, Bäumen oder Pfropfreisern ;

26. Zerstörung von landwirtschaftlichem Arbeitszeug, Vernichtung oder Vergiftung von Vieh oder anderen Tieren ;

27. Widerstand gegen die Ausführung öffentlicher Arbeiten ;

28. Verlassen eines Handels- oder Fischerschiffes oder Fahrzeuges durch den Kapitän, ausser in den vom Gesetze der beiden Staaten vorgesehenen Fällen ;

29. Herbeiführung von Strandung oder Untergang, Zerstörung durch den Kapitän oder Schiffsoffiziere und Mannschaften, Unterschlagung eines Handels- oder Fischerschiffes oder -fahrzeuges durch den Kapitän ; Überbordwerfen oder Zerstören der Ladung oder eines Teiles derselben ohne Notwendigkeit, von Proviant oder Gegenständen der Schiffsausrüstung ; falsche Route, unnötiges Verfügen über das Schiff, seinen Proviant oder seine Ausrüstung, oder Verpfändung oder Verkauf der Waren oder Lebensmittel oder betrügerisches Aufführen in der Schadenrechnung oder Ausgabenrechnung, Verkauf des Schiffes ohne besondere Ermächtigung, ausser im Falle der Fahruntüchtigkeit ; Diebstahl an Bord ; Beschädigung von Lebensmitteln oder Waren, begangen an Bord durch Beimischung schädlicher Substanzen ; Angriff oder Widerstand von mehr als einem Drittel der Mannschaft gegenüber dem Kapitän mit Gewalt und Tätlichkeiten ; Gehorsamsverweigerung gegenüber Befehlen des Kapitäns oder des Bordoffiziers, die zum Wohle des Schiffes oder der Ladung gegeben wurden, mit Körperverletzung, Komplott gegen die Sicherheit, die Freiheit oder die Befehlsgewalt (Autorität) des Kapitäns, Wegnahme des Schiffes durch die Besatzung oder Passagiere, durch Hinterlist oder Gewalt gegenüber dem Kapitän ;

30. Hehlerei von Sachen, welche durch eines der im gegenwärtigen Verträge vorgesehenen Verbrechen oder Vergehen erlangt worden sind ;

31° Trafic d'esclaves ;

32° Résistance de la part des capitaines et gens de l'équipage aux ordres des officiers agissant en vertu des articles 42 et suivants de l'Acte¹ général de la Conférence de Bruxelles du 2 juillet 1890 ;

33° Infraction aux défenses concernant les armes à feu et les munitions prévues par les articles 8 et 9 dudit Acte général.

Sont comprises dans les qualifications précédentes, la complicité et la tentative, lorsqu'elles sont punies par les législations des deux pays.

Dans tous les cas, crimes et délits, l'extradition ne pourra avoir lieu que lorsque le fait similaire sera punissable d'après la législation du pays auquel la demande est adressée.

Article 3.

L'extradition n'aura pas lieu :

1° Si, depuis les faits imputés, le dernier acte de poursuite ou la condamnation, la prescription de l'action ou de la peine est acquise, d'après les lois du pays où le prévenu s'est réfugié, au moment où la remise pourrait avoir lieu ;

2° Lorsque la demande en sera motivée par le même fait pour lequel l'individu réclamé a été poursuivi et mis hors de cause, ou est encore poursuivi ou a déjà été jugé dans le pays auquel l'extradition est demandée.

Article 4.

Si l'individu réclamé est poursuivi ou condamné dans le pays requis, pour une infraction autre que celle qui a donné lieu à la demande d'extradition, son extradition pourra être différée jusqu'à la fin de la poursuite et, en cas de condamnation, jusqu'au moment où il aura subi sa peine.

Dans le cas où il serait poursuivi ou détenu dans le même pays à raison d'obligations contractées envers des particuliers, son extradition aura lieu néanmoins sous réserve pour ceux-ci de faire valoir ensuite leurs droits devant l'autorité compétente.

Article 5.

L'extradition ne sera pas accordée si l'infraction pour laquelle elle est demandée est considérée par la partie requise comme un délit politique ou un fait connexe à un semblable délit.

L'étranger dont l'extradition aura été accordée ne pourra être poursuivi ou puni pour aucun délit politique antérieur à l'extradition, ni pour aucun fait connexe à un semblable délit, ni pour aucun des crimes ou délits non prévus par la présente convention.

Ne sera pas réputé délit politique ni fait connexe à un semblable délit, l'attentat contre la personne du chef d'un Etat étranger ou contre celle des membres de sa famille, lorsque cet attentat constituera le fait soit de meurtre, soit d'assassinat ou d'empoisonnement.

L'individu extradé pourra toutefois être poursuivi ou puni contradictoirement dans les cas suivants pour une infraction autre que celle qui a motivé l'extradition :

1° S'il a demandé à être jugé ou à subir sa peine, auquel cas sa demande sera communiquée au gouvernement qui l'a livré ;

2° S'il n'a pas quitté, pendant le mois qui suit son élargissement définitif, le pays auquel il a été livré ;

¹ DE MARTENS, *Nouveau Recueil général de Traités*, deuxième série, tome XVII, page 345.

31. Sklavenhandel ;
32. Widerstand des Kapitäns oder der Besatzung gegenüber den Befehlen von Offizieren, die gemäss Art. 42 ff. der Generalakte¹ der Konferenz von Brüssel vom 2. Juli 1890 handeln ;
33. Zuwiderhandlungen gegen die Verbote betr. Feuerwaffen und Munition der Art. 8 und 9 der erwähnten Generalakte.

In den vorstehenden Tatbeständen sind inbegriffen die Teilnahme und der Versuch, wenn sie von der Gesetzgebung der beiden Staaten bestraft werden.

In allen Fällen, bei Verbrechen und Vergehen, erfolgt die Auslieferung nur, wenn der entsprechende Tatbestand nach der Gesetzgebung des ersuchten Staates strafbar ist.

Artikel 3.

Die Auslieferung erfolgt nicht :

1. Wenn seit der begangenen strafbaren Handlung oder der letzten Handlung des Strafrichters, oder der erfolgten Verurteilung nach den Gesetzen desjenigen Staates, in welchem der Verfolgte zur Zeit, in der die Auslieferung erfolgen könnte, sich aufhält, Verjährung der strafgerichtlichen Verfolgung oder der erkannten Strafe eingetreten ist ;
2. Wenn das Auslieferungsbegehren auf Tatsachen beruht, wegen welcher die zur Auslieferung begehrte Person im ersuchten Staate verfolgt und ausser Verfolgung gesetzt wurde, oder dort noch verfolgt wird oder schon abgeurteilt wurde.

Artikel 4.

Ist die zur Auslieferung begehrte Person im ersuchten Staate wegen eines anderen Deliktes als des dem Auslieferungsbegehren zu Grunde liegenden verfolgt oder verurteilt, so kann ihre Auslieferung bis zum Abschlusse der Untersuchung verschoben werden, oder im Falle der Verurteilung bis nach Verbüsung der Strafe.

Ist die zur Auslieferung begehrte Person im ersuchten Staate wegen Verbindlichkeiten gegen Privatpersonen verfolgt oder verhaftet, dann soll ihre Auslieferung trotzdem erfolgen, unter Vorbehalt, dass die Berechtigten in der Folgezeit ihre Ansprüche vor der zuständigen Behörde geltend machen können.

Artikel 5.

Die Auslieferung wird nicht bewilligt, wenn die Zuwiderhandlung, für welche sie verlangt wird, vom ersuchten Staate als politisches Vergehen oder als mit einem solchen zusammenhängend angesehen wird.

Der ausgelieferte Ausländer darf für kein politisches oder mit einem solchen zusammenhängendes Delikt verfolgt oder bestraft werden, das vor der Auslieferung begangen wurde, noch für ein nicht in diesem Vertrage vorgesehenes Verbrechen oder Vergehen.

Das Attentat gegen das Oberhaupt eines fremden Staates oder die Glieder seiner Familie, sofern es sich als Mord, Totschlag oder Vergiftung darstellt, soll nicht als politisches Vergehen oder als mit einem solchen zusammenhängendes gelten.

Der Ausgelieferte kann immerhin wegen einer anderen Zuwiderhandlung als um derentwillen er ausgeliefert wurde, im kontradiktorischen Verfahren verfolgt oder bestraft werden in folgenden Fällen :

1. Wenn er das Begehren stellt, beurteilt zu werden oder die Strafe zu verbüssen, wobei der ausliefernden Regierung dieses Begehren zur Kenntnis zu bringen ist ;
2. Wenn er nicht innert Monatsfrist nach endgiltiger Freilassung das Land verlassen hat, welchem er ausgeliefert wurde ;

¹ *British and Foreign State Papers*, Vol. 82, pages 55 and 80.

3° Si l'infraction est comprise dans la convention et si le gouvernement auquel il a été livré a obtenu préalablement l'adhésion du gouvernement qui a accordé l'extradition. Ce dernier pourra, s'il le juge convenable, exiger la production de l'un des documents mentionnés dans l'article 7 de la présente convention.

La réextradition à un pays tiers est soumise aux mêmes règles.

Article 6.

La demande d'extradition devra toujours être faite par voie diplomatique.

Article 7.

L'extradition sera accordée sur la production de l'original ou de l'expédition authentique soit du jugement ou de l'arrêt de condamnation, soit de l'ordonnance de la Chambre du Conseil, de l'arrêt de la Chambre des mises en accusation ou de l'acte de procédure criminelle émanant du juge compétent, décrétant formellement ou opérant de plein droit le renvoi du prévenu ou de l'accusé devant la juridiction répressive. Elle sera également accordée sur la production du mandat d'arrêt ou de tout autre acte ayant la même force, décerné par l'autorité étrangère compétente, pourvu que ces actes renferment l'indication précise du fait pour lequel ils ont été délivrés.

Ces pièces seront légalisées par le ministre des Affaires étrangères de l'Etat requérant ou, le cas échéant, par l'agent diplomatique ou consulaire dudit Etat.

Elles seront accompagnées d'une copie du texte de la loi applicable au fait incriminé, et, le cas échéant, d'une traduction en langue française ou en langue allemande, et, autant que possible, du signalement de l'individu réclamé ou de toute autre indication de nature à constater son identité.

Article 8.

En cas d'urgence, l'arrestation provisoire sera effectuée sur avis, transmis par la poste ou le télégraphe de l'existence d'un des documents mentionnés à l'article 7 à la condition toutefois que cet avis sera régulièrement donné au ministre des Affaires étrangères du pays requis.

Cette arrestation sera facultative, si la demande est parvenue directement à une autorité judiciaire ou administrative de l'un des deux pays.

L'arrestation provisoire aura lieu dans les formes et suivant les règles établies par la législation du gouvernement requis. Elle cessera d'être maintenue si, dans le délai de trois semaines à partir du moment où elle aura été effectuée, l'inculpé n'a pas reçu communication de l'un des documents mentionnés à l'article 7 de la présente convention.

Article 9.

Quand il y aura lieu à extradition, tous les objets provenant du crime ou du délit ou pouvant servir de pièces à conviction qui seront trouvés en la possession de l'individu réclamé au moment de son arrestation, ou qui seront découverts ultérieurement, seront, si l'autorité compétente de l'Etat requis en ordonne ainsi, saisis et remis à l'Etat requérant.

Cette remise pourra se faire même si l'extradition ne peut s'accomplir par suite de l'évasion ou de la mort de l'individu réclamé.

Sont cependant réservés, les droits que des tiers auraient pu acquérir sur lesdits objets qui devront, le cas échéant, leur être rendus, sans frais à la fin du procès.

3. Wenn die Zuwiderhandlung unter den Vertrag fällt und die ersuchende Regierung von der ersuchten Regierung vorher deren Zustimmung erhalten hat. Letztere kann, wenn sie es für angebracht hält, die Beibringung einer der in Art. 7 dieses Vertrages erwähnten Urkunden verlangen.

Diese Regeln gelten auch für die Weiterauslieferung an einen Drittstaat.

Artikel 6.

Das Auslieferungsbegehren muss stets auf diplomatischem Wege gestellt werden.

Artikel 7.

Die Auslieferung wird bewilligt auf Beibringung der Urschrift oder einer amtlichen Ausfertigung, sei es des Urteils oder der verurteilenden Verfügung, sei es einer Entscheidung der Gerichtskammer (Chambre du Conseil), einer Verfügung der Anklagekammer oder des strafprozessualen Aktes, erlassen vom zuständigen Richter, durch welchen der Verfolgte oder Angeklagte förmlich und gesetzmässig dem Strafrichter überwiesen wird. Sie wird ebenfalls bewilligt auf Beibringung eines von der zuständigen auswärtigen Behörde erlassenen Haftbefehles oder jeder andern Urkunde von gleicher Wirkung, vorausgesetzt, dass diese Aktenstücke die Handlungen genau umschreiben, um derentwillen sie ausgestellt wurden.

Diese Urkunden werden durch den Minister für Auswärtiges des ersuchenden Staates oder gegebenenfalls durch dessen diplomatische oder konsularische Vertretung legalisiert.

Sie sollen von einer Abschrift des auf die eingeklagte Handlung anwendbaren Gesetzes begleitet sein gegebenenfalls auch von einer Übersetzung in die französische bzw. deutsche Sprache und wenn möglich das Signalement des Auszuliefernden oder sonst alle zur Feststellung seiner Personengleichheit dienlichen Angaben enthalten.

Artikel 8.

In dringlichen Fällen soll provisorische Verhaftung durchgeführt werden auf briefliche oder telegraphische Mitteilung vom Vorhandensein eines der in Art. 7 erwähnten Dokumente, unter der Voraussetzung, dass diese Anzeige regelrecht dem Ministerium des Äussern des ersuchten Staates übergeben wird.

Diese Verhaftung erfolgt freiwillig (ist fakultativ), wenn das Begehren einer gerichtlichen oder administrativen Behörde eines der beiden Staaten direkt gestellt wird.

Die provisorische Verhaftung erfolgt in den Formen und nach den Regeln der im ersuchten Staate geltenden Gesetzgebung. Sie wird nicht weiter aufrechterhalten, wenn der Beschuldigte nicht binnen 3 Wochen von ihrer Vornahme an Mitteilung von einer der im Artikel 7 dieses Vertrages erwähnten Urkunden erhalten hat.

Artikel 9.

Im Falle einer Auslieferung werden alle Gegenstände, welche von dem Verbrechen oder Vergehen herrühren, oder die als Überführungsstücke dienen können, sofern sie im Augenblicke der Verhaftung des Auszuliefernden in seinem Besitze gefunden werden, oder wenn sie später entdeckt werden, beschlagnahmt und dem ersuchenden Staate übergeben, wenn die Behörde des ersuchten Staates dies anordnet.

Diese Übergabe kann selbst dann erfolgen, wenn die Auslieferung wegen der Flucht oder dem Ableben des Auszuliefernden nicht vollzogen werden kann.

Immerhin bleiben die an den erwähnten Gegenständen erworbenen Rechte Dritter gewahrt und diese Gegenstände müssen ihnen gegebenenfalls am Schlusse des Verfahrens kostenfrei zurückgegeben werden.

Article 10.

Les frais d'arrestation, d'entretien et de transport de l'individu dont l'extradition aura été accordée, ainsi que ceux de consignation et de transport des objets, qui, aux termes de l'article précédent, doivent être restitués ou remis, resteront à charge des deux Etats dans les limites de leurs territoires respectifs.

Les frais de transport ou autres sur le territoire des Etats intermédiaires sont à la charge de l'Etat réclamant.

Article 11.

L'extradition par voie de transit sur les territoires respectifs des Etats contractants, d'un individu n'appartenant pas au pays de transit, sera accordée sur la simple production, en original ou en expédition authentique, de l'un des documents mentionnés dans l'article 8, pourvu que le fait servant de base à l'extradition soit compris dans la présente convention et ne rentre pas dans les prévisions des articles 3 et 5.

Les frais de transit seront à la charge de la partie requérante.

Article 12.

Lorsque, dans la poursuite d'une affaire pénale non politique, l'audition de personnes se trouvant dans l'un des deux pays ou tout autre acte d'instruction seront jugés nécessaires, une commission rogatoire, le cas échéant, accompagnée d'une traduction en langue française ou en langue allemande, sera adressée, à cet effet, par la voie officielle, sans préjudice du recours éventuel à la voie diplomatique ou consulaire et, à moins que le gouvernement requis ne constate l'impossibilité de la faire exécuter, il y sera donné suite en observant les lois du pays dans lequel l'audition ou l'acte d'instruction devra avoir lieu.

Toutefois, les commissions rogatoires tendant à faire opérer soit une visite domiciliaire, soit la saisie du corps du délit ou de pièces à conviction, ne pourront être exécutées que pour un des faits énumérés à l'article 2 et sous la réserve exprimée au dernier paragraphe de l'article 9 ci-dessus.

Les gouvernements respectifs renoncent au remboursement des frais résultant de l'exécution des commissions rogatoires en matière pénale, même dans le cas où il s'agirait d'expertises, pourvu, toutefois, que cette expertise n'ait pas entraîné plus d'une vacation.

Article 13.

En matière pénale non politique, lorsque le gouvernement de l'un des deux pays jugera nécessaire la notification d'un acte de procédure ou d'un jugement à un individu résidant sur le territoire de l'autre pays, la pièce transmise par la voie officielle, sans préjudice du recours éventuel à la voie diplomatique ou consulaire et, le cas échéant, accompagnée d'une traduction en langue française ou en langue allemande, sera signifiée à la personne à la requête du Ministère public du lieu de la résidence par les soins d'un officier compétent et l'original constatant la notification sera renvoyé par la même voie au gouvernement requérant, sans restitution des frais.

Article 14.

Si dans une cause pénale non politique, la comparution personnelle d'un témoin est nécessaire, le gouvernement du pays où réside le témoin l'engagera à se rendre à l'invitation qui lui sera faite.

Quant à l'indemnité à accorder au témoin, un accord interviendra dans chaque cas particulier entre le gouvernement requérant et le gouvernement requis.

Aucun témoin, quelle que soit sa nationalité, qui, cité dans l'un des deux pays, comparaitra volontairement devant les juges de l'autre pays, ne pourra y être poursuivi ou détenu pour des faits

Artikel 10.

Die Kosten der Verhaftung, des Unterhaltes und des Transportes einer Person, deren Auslieferung bewilligt worden ist, sowie diejenigen der Aufbewahrung und des Transportes der gemäss dem vorhergehenden Artikel zu übergebenden oder zurückzugebenden Gegenstände bleiben zu Lasten der beiden Staaten innert der Grenzen ihres Gebietes.

Die Transport- und sonstigen Kosten auf dem Gebiete eines Durchlieferungsstaates fallen zu Lasten des ersuchenden Staates.

Artikel 11.

Die Transitauslieferung einer dem Transitstaate nicht angehörenden Person durch das Gebiet eines der vertragschliessenden Staaten wird bewilligt auf einfache Beibringung einer der in Art. 8 erwähnten Urkunden hin, in Urschrift oder beglaubigter Ausfertigung, vorausgesetzt, dass die Tat unter diesen Vertrag fällt und nicht dessen Artikel 3 und 5 anwendbar sind.

Die Transitzkosten fallen zu Lasten des ersuchenden Staates.

Artikel 12.

Wenn im Laufe eines Strafverfahrens nicht politischer Natur die Einvernahme von Personen in einem der Vertragsstaaten oder eine andere Untersuchungshandlung für nötig erachtet wird, soll ein Rechtshilfebegehren (Requisitorial) gestellt werden, gegebenenfalls begleitet von einer französischen bezw. deutschen Übersetzung, auf offiziellem Wege, unter Vorbehalt allenfalls des diplomatischen oder konsularischen Weges; einem solchen Begehren ist unter Beobachtung der Gesetze des Landes zu entsprechen, in welchem die Einvernahme oder die Untersuchungshandlung erfolgt, sofern nicht die ersuchte Regierung die Unmöglichkeit der Durchführung feststellt.

Immerhin kann einem Rechtshilfebegehren auf Haussuchung oder Beschlagnahme von Gegenständen des Verbrechens oder Überführungsstücken nur entsprochen werden, sofern es sich um einen unter Artikel 2 dieses Vertrages erwähnten Tatbestand handelt und unter dem in Artikel 9 letzter Absatz erwähnten Vorbehalt.

Die beiden Regierungen verzichten auf Vergütung von Kosten, die aus der Ausführung von Rechtshilfebegehren in Strafsachen entstehen, auch im Falle einer Expertise, sofern letztere nicht mehr als eine Sitzung (amtliches Erscheinen) beanspruchte.

Artikel 13.

Wenn im Laufe eines wegen eines nicht politischen Deliktes eingeleiteten Strafverfahrens der Regierung eines der vertragschliessenden Staaten die amtliche Zustellung eines Prozessaktenstückes oder eines Urteiles an eine Person im anderen Staate notwendig erscheint, so wird ein solches Dokument, gegebenenfalls begleitet von einer französischen bezw. deutschen Übersetzung, auf diplomatischem oder konsularischem Wege den Behörden des Aufenthaltsstaates und von diesem der betreffenden Person auf Anordnung der Staatsanwaltschaft ihres Aufenthaltsortes auf offiziellem Wege durch den dafür zuständigen Beamten zugestellt und die Urschrift mit Bescheinigung dieser Zustellung wird auf gleichem Wege der ersuchenden Regierung zugestellt, ohne Kostenvergütung.

Artikel 14.

Wenn in einer nicht politischen Strafsache das persönliche Erscheinen eines Zeugen notwendig ist, wird die Regierung des Staates, in welchem diese Person sich aufhält, sie einladen, der Vorladung Folge zu leisten.

Über die dem Zeugen auszurichtende Entschädigung werden sich die beiden Regierungen von Fall zu Fall einigen.

Kein Zeuge, welchem Staate er auch angehören mag, der in einem der beiden Vertragsstaaten vorgeladen wurde und freiwillig vor dem Richter des anderen Staates erschienen ist, kann dort

ou condamnations criminelles antérieures, ni sous prétexte de complicité dans les faits, objet du procès où il figurera comme témoin.

Article 15.

Lorsque, dans une cause pénale non politique instruite dans l'un des deux pays, la communication de pièces de conviction ou de documents se trouvant entre les mains des autorités de l'autre pays sera jugée nécessaire ou utile, la demande en sera faite par la voie officielle, sans préjudice du recours éventuel à la voie diplomatique ou consulaire, et l'on y donnera suite, à moins que des considérations particulières ne s'y opposent et sous l'obligation de renvoyer les pièces et documents.

Les Gouvernements contractants renoncent au remboursement des frais résultant, dans les limites de leurs territoires respectifs de l'envoi et de la restitution des pièces de conviction et documents.

Article 16.

Les deux gouvernements s'engagent à se communiquer réciproquement, sans restitution de frais, les condamnations pour crimes ou délits de toute espèce qui auront été prononcées par les tribunaux de l'un des deux Etats contre les sujets de l'autre.

Cette communication sera effectuée moyennant l'envoi par la voie diplomatique d'un bulletin ou extrait, le cas échéant, accompagné d'une traduction en langue française ou en langue allemande, de la décision définitive au gouvernement du pays auquel appartient le condamné.

Article 17.

Le présent traité sera ratifié et les ratifications en seront échangées le plus tôt possible à Bruxelles.

Il entrera en vigueur dix jours après sa publication dans les formes prescrites par les lois des deux pays.

Chacune des Parties contractantes pourra, en tout temps, le dénoncer en prévenant l'autre Partie de son intention, six mois à l'avance.

A partir du jour où le présent traité entrera en vigueur, la Convention d'extradition entre les deux pays du 20 décembre 1852 cessera ses effets ; mais le présent traité sera applicable à tous les crimes et délits prévus à ce traité, qu'ils aient été commis avant ou après la date où il sera entré en vigueur.

En foi de quoi, les plénipotentiaires respectifs ont signé le présent traité et y ont apposé leurs cachets.

Fait en double exemplaire à Bruxelles, le 5 août 1936.

(L. S.) (S.) P. H. SPAAK.

(L. S.) (S.) Frédéric BARBEY.

verfolgt oder in Haft gesetzt werden wegen früherer verbrecherischer Handlungen oder Verurteilungen, noch wegen angeblicher Teilnahme an den Handlungen, welche dem Verfahren zu Grunde liegen, in dem er als Zeuge auftritt.

Artikel 15.

Wenn in einem nicht politischen Strafverfahren in einem der vertragschliessenden Staaten die Mitteilung von Überführungsstücken oder Dokumenten, die sich in den Händen der Behörden des anderen Staates befinden, nötig oder nützlich erscheint, wird darum auf offiziellem Wege ersucht werden, unter Vorbehalt allenfalls des diplomatischen oder konsularischen Weges, und es wird dem Gesuche entsprochen, soferne nicht besondere Gründe entgegenstehen, unter Pflicht zur Rückgabe der Urkunden oder Dokumente.

Die vertragschliessenden Regierungen verzichten auf Vergütung der in ihrem Gebiete aus der Übersendung oder Rückgabe von Überführungsstücken oder Dokumenten entstehenden Kosten.

Artikel 16.

Die beiden Regierungen verpflichten sich, sich gegenseitig die Verurteilungen wegen Verbrechen oder Vergehen aller Art kostenlos mitzuteilen, die von den Gerichten des einen Staates gegen Angehörige des andern ausgesprochen werden.

Diese Mitteilung erfolgt durch Zustellung eines Formulares oder Auszuges aus der endgiltigen Entscheidung, allenfalls begleitet von einer französischen bzw. deutschen Übersetzung, auf diplomatischem Wege, gerichtet an die Regierung des Staates, dem der Verurteilte angehört.

Artikel 17.

Dieser Vertrag wird ratifiziert und die Ratifikationen werden so bald als möglich in Brüssel ausgetauscht.

Er tritt in Kraft 10 Tage nach seiner Veröffentlichung gemäss den in beiden Ländern geltenden Vorschriften.

Jede Partei kann ihn jederzeit kündigen durch 6 Monate vorher erfolgende Mitteilung an die andere Partei.

Am Tage des Inkrafttretens des gegenwärtigen Vertrages verliert der Auslieferungsvertrag zwischen den beiden Ländern vom 20. Dezember 1852 seine Giltigkeit. Der gegenwärtige Vertrag ist aber anwendbar auf alle in diesem Vertrage erwähnten Verbrechen und Vergehen, gleichgiltig, ob sie vor oder nach seinem Inkrafttreten begangen wurden.

Zu Urkund dessen haben die Bevollmächtigten diesen Vertrag unterzeichnet und mit ihren Siegeln versehen.

So geschehen zu Brüssel, in zwei Ausfertigungen, am 5. August 1936.

(L. S.) (G.) P.-H. SPAAK.

(L. S.) (G.) Frederic BARBEY.

¹ TRADUCTION. — TRANSLATION.

No. 4302. — EXTRADITION TREATY BETWEEN BELGIUM AND THE PRINCIPALITY OF LIECHTENSTEIN. SIGNED AT BRUSSELS, AUGUST 5TH, 1936.

HIS MAJESTY THE KING OF THE BELGIANS

and

HIS SERENE HIGHNESS THE SOVEREIGN PRINCE OF LIECHTENSTEIN,

Having resolved to conclude a new Treaty for the reciprocal extradition of certain offenders, have for this purpose appointed as their Plenipotentiaries :

HIS MAJESTY THE KING OF THE BELGIANS :

M. Paul-Henri SPAAK, His Minister for Foreign Affairs and Foreign Trade ; and

HIS SERENE HIGHNESS THE SOVEREIGN PRINCE OF LIECHTENSTEIN :

His Excellency M. Frédéric William BARBEY, Envoy Extraordinary and Minister Plenipotentiary of the Swiss Confederation at Brussels ;

Who, having communicated their full powers, found in good and due form, have agreed upon the following provisions :

Article 1.

The Governments of His Majesty the King of the Belgians and His Serene Highness the Sovereign Prince of Liechtenstein undertake to deliver up to each other, under the circumstances and conditions stated in the present Convention, persons other than their own nationals who have fled from Belgium to Liechtenstein or from Liechtenstein to Belgium and who are accused or have been convicted of a crime or misdemeanour committed in the territory of the Party making application, provided that such persons have reached the age of sixteen at the time the offence was committed.

Nevertheless, if the crime or misdemeanour giving rise to the requisition for extradition has been committed outside the territory of the country making application, the requisition may be granted provided that the laws of the country applied to permit the prosecution of the same offence if committed outside its territory.

Article 2.

The crimes and misdemeanours for which extradition is granted are as follows :

- (1) Murder, poisoning, parricide, infanticide, manslaughter ;
- (2) Deliberate or premeditated assault or assault which has caused an apparently incurable disease, permanent incapacity for work, complete loss of the use of an organ, serious mutilation or unintended death ;
- (3) The deliberate or culpable administering of substances capable of causing death or of seriously injuring health, but without intent to cause death ;
- (4) Abortion ;

¹ Traduit par le Secrétariat de la Société des Nations, à titre d'information.

¹ Translated by the Secretariat of the League of Nations, for information.

14 artikla.

RADIOANOMIEN SUUNTAAMINEN.

Suomen, Tanskan, Norjan tai Ruotsin lipulla purjehtivien laivojen radioasemilla on oikeus 365 ja 515 kj/s:n (822—583 metrin) välisillä A 2 -tai B-lajin aalloilla työskennellessään lähettää laivan kotimaassa olevalle lähimmälle rannikkoasemalle tähän maahan osoitetut radiosanomamat, ehdolla :

että laiva on vähintään 25 meripenikulman päässä jokaisesta muusta yleiselle sähkösanomien vaihdolle avatusta rannikkoasemasta ;

että laivan etäisyys kysymyksessä olevasta rannikkoasemasta ei ole suurempi kuin mistä tahansa toisesta, muussa maassa kuin Suomessa, Tanskassa, Norjassa tai Ruotsissa sijaitsevasta rannikkoasemasta, joka on avoinna yleiselle sähkösanomien vaihdolle ;

että lähetys keskeytetään heti, jos jokin lähempänä sijaitseva rannikkoasema, jonka liikennettä lähetys häiritsee, sitä vaatii.

V LUKU.

YLEISIÄ MÄÄRÄYKSIÄ.

15 artikla.

KONFERENSSIT.

Sopimushallintojen edustajien tulee, ellei toisin sovita, vuosittain kokoontua konferenssiin tarkastamaan tai täydentämään sopimusta ja sen liitteitä sekä käsittelemään muita pikatiedotuskysymyksiä, jotka ovat maille yhteisesti tärkeitä.

16 artikla.

ERIKOISSOPIMUKSET.

Tähän sopimukseen kuuluu liitteinä erikoissopimuksia, jotka kysymyksessä olevat eri hallinnot ovat tämän sopimuksen yhteydessä keskenään tehneet. Kunkin sellaisen sopimuksen voivat ne hallinnot, jotka sen ovat tehneet, muuttaa sopimuksessa mainitussa järjestyksessä.

17 artikla.

SOPIMUKSEN VOIMASSAOLOAIKA.

Tämä sopimus tulee voimaan tammikuun 1 päivänä 1937.
Samanaikaisesti kumotaan

vuoden 1929 sopimus erinäisistä poikkeuksista Washingtonissa vuonna 1927 tehtyyn kansainväliseen radiosopimukseen liittyvän yleisen ohjesäännön 26 artiklan määräyksistä sekä

vuoden 1931 sopimus Suomen, Tanskan, Islannin, Norjan ja Ruotsin sähkösanomien jälkeen- tai edelleenlähettämisestä maksutta.

Lisäksi lakkaavat samasta hetkestä eri sopimushallintojen välisissä aikaisemmissa sopimuksissa olevat määräykset olemasta voimassa, mikäli ne ovat risuriidassa tämän sopimuksen kanssa.

Overenskomsten gælder indtil videre og kan opsiges af enhver af de kontraherende Administrationer, i hvilket Tilfælde den ophører at gælde et Aar efter Opsigelsen.

Overenskomsten er udfærdiget i fem Eksemplarer : Et paa dansk, et paa finsk og svensk, et paa islandsk, et paa norsk og et paa svensk Sprog ; hver af Administrationerne har beholdt det paa sit Sprog affattede Eksemplar og tilstillet enhver af de øvrige Administrationer en Afskrift af samme.

KØBENHAVN, den 19. December 1936.

Generaldirektoratet for Post- og
Telegrafvæsenet.

(sign.) C. MONDRUP.

/(sign.) Arne KROG.

HELSINGFORS, den 19. december 1936.

Finlands Post- og Telegrafstyrelse.

(sign.) ALBRECHT.

/(sign.) Urho TALVITIE.

REYKJAVIK, den 13. Januar 1937.

Islands Post- og Telegrafstyrelse.

(sign.) G. F. HLÍÐDAL.

/(sign.) Frb. AÐALSTEINSSON.

OSLO, den 30 desember 1936.

Kongelige Norske Telegrafstyrelse.

(sign.) Hermod PETERSEN.

/(sign.) HADLAND.

STOCKHOLM, den 15. december 1936.

Kongelige Svenske Telegrafstyrelse.

(sign.) A. HAMILTON.

/(sign.) Artur KARLSSON.

In fidem

C. MONDRUP.

Vu pour légalisation de la signature de
M. C. I. Mondrup, Directeur général des Postes
et Télégraphes danois, apposée sur le présent
acte.

Copenhague, le 20 octobre 1937.

Pour le Ministre des Affaires étrangères,
p. a.

Bolt-Jørgensen.

Nº 509/37.

Sopimus on voimassa toistaiseksi ja voi kukin sopimushallinto sen irtisanoa, missä tapauksessa se lakkaa olemasta voimassa vuoden kuluttua irtisanomisesta lukien.

Sopimusta on tehty viisi kappaletta : yksi suomen- ja ruotsinkielellä, yksi tanskankielellä, yksi islanninkielellä, yksi norjankielellä ja yksi ruotsinkielellä ; kukin hallinto on ottanut omalla kielellään laaditun kappaleen ja toimittanut siitä jäljennöksen muille hallinnoille.

HELSINGISSÄ 19 päivänä joulukuuta 1936.

Suomen posti- ja lennätinhallitus.

G. E. F. ALBRECHT (sign.)

KÖÖPENHAMINASSA 19 päivänä December 1936.

Posti- ja lennätinhallitus.

C. MONDRUP (sign.)

/G (sign.)

REYKJAVIKISSA 13 päivänä januar 1937.

Islannin posti- ja lennätinhallitus.

G. J. HLÍÐDAL (sign.)

/Frb. AÐALSTEINSSON (sign.)

OSLOSSA 11 päivänä februar 1937.

Kunink. Norjan lennätinhallitus.

Hermod PETERSEN (sign.)

/HADLAND (sign.)

TUKHOLMASSA 15 päivänä joulukuuta 1936.

Kunink. Ruotsin lennätinhallitus.

A. HAMILTON (sign.)

/Artur KARLSSON (sign.)

La conformité à l'original est certifiée.

Direction générale des Postes
et des Télégraphes,
Copenhague, le 23 février 1938.

p. a.

Axel Kromann,
Fuldmægtig.

Vu pour légalisation de la signature de
M. Axel Kromann, sous-chef de bureau à la
Direction générale des Postes et Télégraphes,
apposée sur le présent acte.

Copenhague, le 7 mars 1938.

Pour le Ministre des Affaires étrangères,

p. a.

F. Høegh-Guldberg.

N^o 109/38.

TEXTE ISLANDAIS. — ISLANDIC TEXT.

N^o 4303. — SAMNINGUR UM FJARSKIFTI MILLI DANMERKUR, FINNLANDS, ÍSLANDS, NOREGS OG SVÍÞJÓÐAR.

Sfmastjórnirnar í Danmörku, Finnlandi, Íslandi, Noregi og Svíþjóð hafa, samkvæmt umboði því, sem þeim er veitt, gert með sjer eftirfarandi samning um fjarskifti milli nefndra landa.

I. KAFLI.

ÁKVÆÐI UM RITSÍMAVIÐSKIFTIN.

I. grein.

GILDI ALMENNRA ALÞJÓÐAÁKVÆÐA.

Ritsímaviðskifti skal haga eftir ákvæðum gildandi alþjóða samþykktar um fjarskifti og ritsímareglugerðar, er þar að lýtur, að því undanteknu, sem getið er um í 2. og 3. grein hjer á eftir og í fylgiskjölum þessa samnings, sem nefnd eru í 16. grein.

2. grein.

EFTIR- OG ÁFRAMSENDING SKEYTA.

1. Skeyti, sem afhent eru til sendingar í Danmörku (ásamt Færeyjum), Finnlandi, Íslandi, Noregi og Svíþjóð eða send eru frá dönsku, finnsku, íslensku, norsku eða sænsku skipi um strandarstöð einhvers þessara landa, má eftir- eða áframsenda *einu sinni* gjaldlaust innan eða milli þessara landa, að því tilskildu, að skeytið haldi þó upphaflegum forgangsrjetti sínum og fari ekki um önnur lönd en þau, sem nú voru nefnd.

2. Ef þess er óskað, þegar skeyti er eftir- eða áframsent svo sem greinir í 1. lið, að skeytið sje sent með æðri forgangsrjetti en upphaflega, skal gjaldið vera aðeins það, sem mismun símagjaldanna nemur.

3. Ákvæði þessarar greinar gilda einnig um símapóstávisanir, þó að fjárhæð ávísanarinnar sje breytt í mynt þess lands, er þá tekur við henni.

3. grein.

UMSENDING SKEYTA, ER LÍNUR BILA.

Þegar ritsímalínur slitna eða bila verulega í Danmörku, Finnlandi, Noregi eða Svíþjóð, má senda innlend skeyti eins landsins um ritsímalínur hinna landanna, án þess að greiða umsendingargjald.

II. KAFLI.

ÁKVÆÐI UM SÍMTÖL MILLI DAMMERKUR, FINNLANDS, NOREGS OG SVÍÞJÓÐAR.

4. grein.

GILDI ALMENNRA ALÞJÓÐAÁKVÆÐA.

Símtöl milli Danmerkur, Finnlands, Noregs og Svíþjóðar skal haga eftir ákvæðum gildandi alþjóða samþykktar um alþjóðafjarskifti og talsímareglugerðar, er þar að lýtur, svo og reglum þeim, er hin alþjóðlega ráðgjafanefnd í talsímamálum mælir með og viðurkenndar eru af símastjórnnum þeim, er hlut eiga að máli, með þeim viðbótum og endurtekningum, sem getið er um í 5.-10. grein hjer á eftir og í fylgiskjölum þessa sannings, sem nefnd eru í 16. grein.

5. grein.

GJALDSVÆÐASKIFTING.

Löndunum er skift í gjaldsvæði svo sem hjer segir :

Danmörk.

Gjaldsvæði A nær yfir talsímastöðvarnar á eyjunum austan Stórabeltis og Langalandsbeltis, ásamt kerfum þeirra.

Gjaldsvæði B nær yfir hinar talsímastöðvarnar, ásamt kerfum þeirra.

Finnland.

Gjaldsvæði A nær yfir talsímastöðvarnar á Álandseyjum, ásamt kerfum þeirra.

Gjaldsvæði B nær yfir talsímastöðvar á meginlandi Finnlands, sunnan 62° norðlægrar breiddar og vestan 26° austlægrar lengdar miðað við Greenwich, ásamt kerfum þeirra.

Gjaldsvæði C nær yfir talsímastöðvar sunnan 62° norðlægrar breiddar og austan 20° austlægrar lengdar miðað við Greenwich, ásamt kerfum þeirra.

Gjaldsvæði D nær yfir talsímastöðvar milli 62° og 64° 30' norðlægrar breiddar, ásamt kerfum þeirra.

Gjaldsvæði E nær yfir talsímastöðvar norðan 64° 30' norðlægrar breiddar, ásamt kerfum þeirra.

Noregur.

Gjaldsvæði A nær yfir talsímastöðvar sunnan 61° norðlægrar breiddar og austan 8° austlægrar lengdar miðað við Greenwich, að undanskildri Kristiansand S, ásamt kerfum þeirra.

Gjaldsvæði B nær yfir talsímastöðvar milli 61° og 64° 30' norðlægrar breiddar og austan 8° austlægrar lengdar miðað við Greenwich, ásamt kerfum þeirra.

Gjaldsvæði C1 nær yfir talsímastöðvar sunnan 61° norðlægrar breiddar og vestan 8° austlægrar lengdar miðað við Greenwich ásamt Kristiansand S, ásamt kerfum þeirra.

Gjaldsvæði C2 nær yfir talsímastöðvar norðan 61° norðlægrar breiddar og vestan 8° austlægrar lengdar miðað við Greenwich, ásamt kerfum þeirra.

Gjaldsvæði D1 nær yfir talsímastöðvar milli $64^{\circ} 30'$ og 68° norðlægrar breiddar, ásamt kerfum þeirra.

Gjaldsvæði D2 nær yfir talsímastöðvar norðan 68° norðlægrar breiddar, ásamt kerfum þeirra.

Svíþjóð.

Gjaldsvæði A nær yfir talsímastöðvar sunnan $57^{\circ} 30'$ norðlægrar breiddar, ásamt kerfum þeirra, þó að undanskildum stöðvunum á Gotlandi.

Gjaldsvæði B1 nær yfir talsímastöðvar milli $57^{\circ} 30'$ og 61° norðlægrar breiddar og vestan 15° austlægrar lengdar miðað við Greenwich, ásamt kerfum þeirra.

Gjaldsvæði B2 nær yfir talsímastöðvar milli $57^{\circ} 30'$ og 61° norðlægrar breiddar, og austan 15° austlægrar lengdar miðað við Greenwich, ásamt kerfum þeirra, og stöðvarnar á Gotlandi.

Gjaldsvæði C nær yfir talsímastöðvar milli 61° og $64^{\circ} 30'$ norðlægrar breiddar, ásamt Vilhelmína, ásamt kerfum þeirra.

Gjaldsvæði D nær yfir aðrar talsímastöðvar og kerfi þeirra.

6. grein.

SAMSETNING GJALDANNA.

Gjaldahlutirnir, sem falla til hvers lands, eru ákveðnir með samningum milli símastjórna þeirra, er hlut eiga að máli og eru þeir tilgreindir í fylgiskjöllum þessa samnings, sem 16. grein getur um.

7. grein.

LÁGGJALDSTÍMI.

Lækkuð gjöld gilda :

í viðskiftum milli Danmerkur, Noregs og Svíþjóðar á tímanum kl. 18—kl. 9 :
í viðskiftum milli Danmerkur, Noregs og Svíþjóðar annarsvegar og Finnlands hinsvegar á tímanum kl. 19—kl. 8 (tími landsins, sem sendir).

8. grein.

HEIMILAR TEGUNDIR SÍMTALA.

Heimilar eru allar þær tegundir símtala, sem nefndar eru í alþjóðareglugerðum um talsíma eða hin alþjóðlega ráðgjafanefnd í talsímamálum mælir með, að svo miklu leyti, sem símastjórni þær, er hlut eiga að máli, hafa fallist á þær.

9. grein.

FASTA-SÍMTÖL.

Símgjöld fyrir fasta símtöl, sem pöntuð eru að minnsta kosti í heilan almanaks mánuð, fara fram milli kl. 23 og kl. 7 og standa yfir eigi skemur en 15 mínútur, eru *þriðjungur* gjaldsins fyrir venjulegt símtal með fullu verði.

10. grein.

GJALD FYRIR BOÐSENDINGAR ÚT FYRIR SKEYTABURÐARSVÆÐIÐ.

Fyrir boðsendingar út fyrir skeytaburðarsvæðið (conversations avec avis d'appel) er sama gjald og fyrir kvaðningu fyrir fram, að viðbættum 0.50 gull franka fyrir hvern km., talið frá sífstöðinni, loft-leið eða færa leið, eftir venju viðtökulandsins.

III. KAFLI.

SÍMTÖL MILLI DANMERKUR, FINNLANDS, NOREGS OG SVÍPÞJÓÐAR ANNARS VEGAR OG ÍSLANDS HINS VEGAR.

11. grein.

GJALDSVÆÐASKIFTING.

Um símtöl milli Danmerkur, Finnlands, Noregs og Svíþjóðar annars vegar og Íslands hins vegar, er hvert land eitt gjaldsvæði.

12. grein.

GJÖLD OG HEIMILAR TEGUNDIR SÍMTALA.

Gjöld og skifting þeirra milli þeirra landa, er viðskiftin eiga, svo og heimilar tegundir símtala, eru tilgreind í sjerstöku fylgiskjali þessa samnings.

IV. KAFLI.

ÁKVÆÐI UM LOFTSKEYTI.

13. grein.

GILDI ALMENNRA ALÞJÓÐAÁKVÆÐA.

Sendingu loftskreyta skal haga eftir ákvæðum gildandi alþjóðasamþykktar um fjarskifti og reglugerða þeirra, er þar að lúta, að því undanskildu, sem getið er um 14. grein hjer á eftir, og í fylgiskjöllum þeim, er 16. grein ræðir um.

14. grein.

UM SENDINGU LOFTSKEYTA.

Loftskeytastöðvar í skipum, sem sigla undir dönskum, finnskum, norskum eða sænskum fána, mega senda til næstu strandarstöðvar heimalands skipsins þau loftskeyti, sem til þess lands eiga að fara, ef ölduflokkurinn er A2 eða B á öldusviðinu 365-515 kð/s (822-583 metrar) — þó því aðeins

að skipið sje minnsta kosti 25 sjómilur frá hverri annari strandarstöð, þeirra er opnar eru til almennrar skeytaþjónustu ;

að skipið sje ekki fjær strandarstöðinni, sem sent er til, en einhverri annari strandarstöð annars lands en Danmerkur, Finnlands, Noregs eða Svíþjóðar, er opin er til almennrar skeytaþjónustu ;

að sendingu sje tafarlaust hætt, ef einhver strandarstöð sem nær er heimtar það, er viðskifti hennar trufast af sendingunni.

V. KAFLI.

ALMENN ÁKVÆÐI.

15. grein.

RÁÐSTEFNUR.

Fulltrúar símastjórna þeirra, er að þessum samningi standaskulu, nema öðruvísi sje um samið, koma saman á ráðstefnu ár hvert til þess að endurskoða eða fullkomna samninginn ásamt fylgiskjölum hans, og til þess að taka til meðferðar önnur viðfangsefni fjarskiptanna, er varða löndin öll.

16. grein.

SJERSAMNINGAR.

Fylgiskjöl þessa samnings eru sjersamningar, er símastjórnir hinna einstöku landa hafa gert í viðbót við þennan samning. Hverjum slíkum sjersamningi geta þær símastjórnir, er gerðu hann, breytt samkvæmt þeim fyrirmælum, sem í honum eru.

17. grein.

GILDISTÍMI SAMNINGSINS.

Samningur þessi gengur í gildi 1. janúar 1937.

Samtímis fellur úr gildi :

samningurinn frá 1929 um sjerstakar undantekningar frá ákvæðum 26. kafla í almennu reglugerðinni, er fylgdi alþjóðasamþykktinni um loftskeyti, er gerð var í Washington 1927, og samningur um gjaldlausu eftir- og áframsendingu skeyta milli Danmerkur, Finnlands, Íslands, Noregs og Svíþjóðar.

Ennfremur falla úr gildi frá sama tíma ákvæði í öðrum, áður gerðum samningum milli þessara símastjórna, að svo miklu leyti, sem þau koma í bága við þennan samning.

Samningurinn gildir fyrst um sinn, og getur hver símastjórnin, sem hlut á að máli, sagt honum upp, og fellur hann þá úr gildi einu ári eftir uppsögnina.

Samningur þessi er gerður í fimm eintökum: einn á dönsku, einn á finnsku og sænsku, einn á íslenzku, einn á norsku og einn á sænsku; hver símastjórn heldur því eintaki, sem samið er á hennar máli og lætur jafnframt hverri hinna símastjórnanna í tje afrit af því.

REYKJAVÍK, 13. janúar 1937.

Póst- og símamálastjórnin.

(L. S.) (Sign.) G. J. HLÍÐDAL.

/(Sign.) FRB. AÐALSTEINSSON.

KÖBENHAVN, den 19. December 1936.

*Generaldirektoratet for Post- og
Telegrafvæsenet.*

(Sign.) C. MONDRUP.

/(Sign.) ARNE KROG.

HELSINGFORS, den 19. December 1936.

Finlands Post- og Telegrafstyrelse.

(Sign.) ALBRECHT.

/(Sign.) URHO TALVITIE.

OSLO, den 11. Februar 1937.

Kgl. Norske Telegrafstyre.

(Sign.) HERMOD PETERSEN.

/(Sign.) HADLAND.

STOCKHOLM, den 15. December 1936.

Kungl. Svenska Telegrafstyrelsen.

(Sign.) A. HAMILTON.

/(Sign.) ARTUR KARLSSON.

La conformité à l'original est certifiée.

Direction générale des Postes
et des Télégraphes.

Copenhague, le 23 février 1938.

p. a.

Axel Kromann,
Fuldmægtig.

Vu pour légalisation de la signature de
M. Axel Kromann, Sous-Chef de Bureau à la
Direction générale des Postes et des Télégra-
phes, apposée sur le présent acte.

Copenhague, le 7 mars 1938.

Pour le Ministre des Affaires étrangères,

p. a.

F. Höegh-Guldberg.

N^o 110/38.

TEXTE NORVÉGIEN. — NORWEGIAN TEXT.

N^o 4303. — OVERENSKOMST MELLEM TELEGRAFADMINISTRASJONENE I DANMARK, FINNLAND, ISLAND, NORGE OG SVERIGE OM TELEKOMMUNIKASJONSTRAFIKKEN MELLEM NEVNTE LAND. UNDERTEGNET I STOCKHOLM, KJOBENHAVN, HELSINGFORS, OSLO OG REYKJAVIK DEN 15, 19 OG 21 DESEMBER 1936 OG DEN 13 JANUAR 1937.

Telegrafadministrasjonene i Danmark, Finnland, Island, Norge og Sverige har, i henhold til bemyndigelser som er meddelt dem, sluttet nedenstående overenskomst om telekommunikasjonstrafikken mellom nevnte land.

KAPITEL I.

BESTEMMELSER OM TELEGRAFTRAFIKKEN.

Art. 1.

ANVENDELSE AV ALMINDELIGE INTERNASJONALE BESTEMMELSER.

For telegraftrafikken anvendes bestemmelsene i gjeldende internasjonale telekommunikasjonskonvensjon og i dertil hørende telegrafreglement med de undtagelser som angis i artiklene 2-3 nedenfor og i de i art. 16 omhandlede bilag til denne overenskomst.

Art. 2.

EFTER- OG VIDERESENDELSE AV TELEGRAMMER.

1. Telegram som er innlevert i Danmark (inklusive Færøyane), Finnland, Island, Norge eller Sverige eller som er befordret fra dansk, finsk, islandsk, norsk eller svensk fartøi over en kyststasjon i ett av de nevnte land, kan *avgiftsfritt* etter- eller videresendes *en gang* innen eller mellom disse land under forutsetning av at telegrammet derved bibeholder sin opprinnelige fortrinsrett og ikke passerer noget annet land enn de nevnte.

2. Forlanges det ved slik etter- eller videresendelse som omhandlet i punkt 1 at telegrammet skal befordres med høiere fortrinsrett enn den opprinnelige, opkreves for dette bare forskjellen mellom avgiftene for de ulike befordringsmåter.

3. Bestemmelsene i denne artikkel gjelder også med hensyn til telegrampostanvisninger uten hinder av at anvisningsbeløpet omgjøres til det nye adresselands mynt.

Art. 3.

TRANSITTERING AV TELEGRAMMER VED LINJEFEIL.

Ved avbrytelse eller betydelige feil på Danmarks, Finnlands, Norges eller Sveriges telegrafledninger kan disse lands innenlandske telegrammer befordres over telegrafledningene i de øvrige land uten at det erlegges transittavgift for dette.

TEXTE SUÉDOIS. — SWEDISH TEXT.

N^o 4303. — AVTAL MELLAN TELEGRAFFÖRVALTNINGARNA I DANMARK, FINLAND, ISLAND, NORGE OCH SVERIGE ANGÅENDE FJÄRRMEDDELANDETRAFIKEN I NÄMNDALÄNDER, UNDERTECKNAT I STOCKHOLM, KÖPENHAMN, HELSINGFORS, OSLO OCH REYKJAVIK DEN 15, 19 OCH 30 DECEMBER 1936 OCH DEN 13 JANUARI 1937.

Telegrafförvaltningarna i Danmark, Finland, Island, Norge och Sverige hava, i kraft av dem meddelade bemyndiganden, träffat nedanstående avtal angående fjärrmeddelandetrafiiken mellan nämnda länder.

KAPITEL I.

BESTÄMMELSER ANGÅENDE TELEGRAFTRAFIKEN.

Artikel 1.

TILLÄMPNING AV ALLMÄNNA INTERNATIONELLA BESTÄMMELSER.

I telegraftrafiiken tillämpas bestämmelserna i gällande internationella fjärrförbindelsekonvention och i därtill hörande telegrafreglemente, med de undantag, som angivas i artiklarna 2-3 här nedan samt i de i artikel 16 omhandlade bilagorna till detta avtal.

Artikel 2.

EFTER- OCH VIDARESÄNDNING AV TELEGRAM.

1. Telegram, som är inlämnat i Danmark (inklusive Färöarna), Finland, Island, Norge eller Sverige eller som befordrats från danskt, finskt, isländskt, norskt eller svenskt fartyg över kuststation i något av sagda länder, kan *avgiftsfritt* efter- eller vidaresändas *en gång* inom eller mellan dessa länder, under förutsättning att telegrammet därvid bibehåller sin ursprungliga företrädesrätt och icke passerar annat land än de nämnda.

2. Begäres vid sådan efter- eller vidaresändning, som i mom. 1 avses, att telegrammet skall befordras med högre företrädesrätt än den ursprungliga, upptages härför allenast skillnaden mellan avgifterna för de olika befordringssätten.

3. Bestämmelserna i denna artikel gälla även i fråga om telegrampostanvisningar, utan hinder av att anvisningsbeloppet omföres till det nya adresslandets mynt.

Artikel 3.

TRANSITERING AV TELEGRAM VID LINJEFEL.

Vid avbrott eller svårare fel å Danmarks, Finlands, Norges eller Sveriges telegrafledning kunna ettdera landets inländska telegram befordras över telegrafledningarna i något av de övriga länderna, utan att transitavgift erlägges härför.

KAPITEL II.

BESTEMMELSER OM TELEFONTRAFIKKEN MELLEML DANMARK, FINNLAND, NORGE OG SVERIGE.

Art. 4.

ANVENDELSE AV ALMINDELIGE INTERNASJONALE BESTEMMELSER.

For telefontrafikken mellem Danmark, Finland, Norge og Sverige anvendes bestemmelsene i gjeldende internasjonale telekommunikasjonskonvensjon og dertil hørende telefonreglement og likeså de av den internasjonale rådgivende telefonkomité anbefalte regler som er godkjent av vedkommende administrasjoner, med de tillegg og undtagelser som angis i art. 5-10 nedenfor og i de i art. 16 omhandlede bilag til denne overenskomst.

Art. 5.

SONEINNDELING.

For bestemmelse av avgiftene er landene inndelt i soner på følgende måte :

Danmark.

Sone A omfatter centraltelefonstasjonene på øyene østenfor Storebelt og Langelandsbelt med underordnede nett.

Sone B omfatter de øvrige centraltelefonstasjoner med underordnede nett.

Finland.

Sone A omfatter centraltelefonstasjonene i landskapet Åland med underordnede nett.

Sone B omfatter de centraltelefonstasjoner på Finlands fastland som ligger sønnenfor 62° nordlig bredde og vestenfor 26. lengdegrad øst for Greenwich med underordnede nett.

Sone C omfatter de centraltelefonstasjoner som ligger sønnenfor 62° nordlig bredde og østenfor 26. lengdegrad øst for Greenwich med underordnede nett.

Sone D omfatter de centraltelefonstasjoner som ligger mellom 62° og 64° 30' nordlig bredde med underordnede nett.

Sone E omfatter de centraltelefonstasjoner som ligger nordenfor 64° 30' nordlig bredde med underordnede nett.

Norge.

Sone A omfatter de centraltelefonstasjoner som ligger sønnenfor 61° nordlig bredde og østenfor 8. lengdegrad øst for Greenwich med undtagelse av Kristiansand S., alt med underordnede nett.

Sone B omfatter de centraltelefonstasjoner som ligger mellom 61° og 64° 30' nordlig bredde og østenfor 8. lengdegrad øst for Greenwich med underordnede nett.

KAPITEL II.

BESTÄMMELSER ANGÅENDE TELEFONTRAFIKEN MELLAN DANMARK, FINLAND, NORGE OCH SVERIGE.

Artikel 4.

TILLÄMPNING AV ALLMÄNNA INTERNATIONELLA BESTÄMMELSER.

I telefontrafiken mellan Danmark, Finland, Norge och Sverige tillämpas bestämmelserna i gällande internationella fjärrförbindelsekonvention och i därtill hörande telefonreglemente ävensom de av den internationella rådgivande telefonkommittén anbefallda regler, som godkänts av vederbörande förvaltningar, med de tillägg och undantag, som angivas i artiklarna 5-10 här nedan samt i de i artikel 16 omhandlade bilagorna till detta avtal.

Artikel 5.

ZONINDELNING.

För avgifternas bestämmande äro länderna på följande sätt indelade i zoner :

Danmark.

Zon A omfattar centraltelefonstationer på öarna öster om Storebælt och Langelandsbælt med underlydande nät ;

Zon B omfattar övriga centraltelefonstationer med underlydande nät.

Finland.

Zon A omfattar centraltelefonstationer i landskapet Åland med underlydande nät ;

Zon B omfattar centraltelefonstationer å Finlands fastland belägna söder om 62° nordlig bredd och väster om 26:e längdgraden öster om Greenwich med underlydande nät ;

Zon C omfattar centraltelefonstationer belägna söder om 62° nordlig bredd och öster om 26:e längdgraden öster om Greenwich med underlydande nät ;

Zon D omfattar centraltelefonstationer belägna mellan 62° och 64° 30' nordlig bredd med underlydande nät ;

Zon E omfattar centraltelefonstationer belägna norr om 64° 30' nordlig bredd med underlydande nät.

Norge.

Zon A omfattar centraltelefonstationer belägna söder om 61° nordlig bredd och öster om 8:e längdgraden öster om Greenwich med undantag av Kristiansand S, allt med underlydande nät ;

Zon B omfattar centraltelefonstationer belägna mellan 61° och 64° 30' nordlig bredd samt öster om 8:e längdgraden öster om Greenwich med underlydande nät ;

Sone C 1 omfatter de centraltelefonstasjoner som ligger sønnenfor 61° nordlig bredde og vestenfor 8. lengdegrad øst for Greenwich og Kristiansand S., alt med underordnede nett.

Sone C 2 omfatter de centraltelefonstasjoner som ligger nordenfor 61° nordlig bredde og vestenfor 8. lengdegrad øst for Greenwich med underordnede nett.

Sone D 1 omfatter de centraltelefonstasjoner som ligger mellom 64° 30' og 68° nordlig bredde med underordnede nett.

Sone D 2 omfatter de centraltelefonstasjoner som ligger nordenfor 68° nordlig bredde med underordnede nett.

Sverige.

Sone A omfatter de centraltelefonstasjoner som ligger sønnenfor 57° 30' nordlig bredde med underordnede nett dog med undtagelse av stasjonene på Gotland.

Sone B 1 omfatter de centraltelefonstasjoner som ligger mellom 57° 30' og 61° nordlig bredde og vestenfor 15. lengdegrad øst for Greenwich med underordnede nett.

Sone B 2 omfatter de centraltelefonstasjoner som ligger mellom 57° 30' og 61° nordlig bredde og østenfor 15. lengdegrad øst for Greenwich med underordnede nett, og stasjonene på Gotland.

Sone C omfatter de centraltelefonstasjoner som ligger mellom 61° og 64° 30' nordlig bredde og Vilhelmina, alt med underordnede nett.

Sone D omfatter de øvrige centraltelefonstasjoner med underordnede nett.

Art. 6.

AVGIFTENES SAMMENSETNING.

De takstandeler som tilfaller hvert land fastsettes ved overenskomst mellom vedkommende administrasjoner og angis i de i art. 16 omhandlede bilag til denne overenskomst.

Art. 7.

TID FOR NEDSATT TAKST.

Nedsatt takst gjelder

i trafikk mellom Danmark, Norge og Sverige i tiden kl. 18 — kl. 9,

i trafikk mellom på den ene side Danmark, Norge og Sverige og på den annen side Finland i tiden kl. 19 — kl. 8 (utgangslandets tid).

Art. 8.

TILLATTE SAMTALESLAG.

Alle de samtalslag som er nevnt i det internasjonale telefonreglement eller som er anbefalt av den internasjonale rådgivende telefonkomité er tillatt i den utstrekning de er godkjent av vedkommende administrasjoner.

Zon C 1 omfattar centraltelefonstationer belägna söder om 61° nordlig bredd och väster om 8:e längdgraden öster om Greenwich samt Kristiansand S, allt med underlydande nät ;

Zon C 2 omfattar centraltelefonstationer belägna norr om 61° nordlig bredd och väster om 8:e längdgraden öster om Greenwich med underlydande nät ;

Zon D 1 omfattar centraltelefonstationer belägna mellan 64° 30' och 68° nordlig bredd med underlydande nät ;

Zon D 2 omfattar centraltelefonstationer belägna norr om 68° nordlig bredd med underlydande nät.

Sverige.

Zon A omfattar centraltelefonstationer belägna söder om 57° 30' nordlig bredd med underlydande nät, dock med undantag av stationerna å Gotland ;

Zon B 1 omfattar centraltelefonstationer belägna mellan 57° 30' och 61° nordlig bredd samt väster om 15:e längdgraden öster om Greenwich med underlydande nät ;

Zon B 2 omfattar centraltelefonstationer belägna mellan 57° 30' och 61° nordlig bredd och öster om 15:e längdgraden öster om Greenwich med underlydande nät samt stationerna å Gotland ;

Zon C omfattar centraltelefonstationer belägna mellan 61° och 64° 30' nordlig bredd samt Vilhelmina, allt med underlydande nät ;

Zon D omfattar övriga centraltelefonstationer med underlydande nät.

Artikel 6.

AVGIFTERNAS SAMMANSÄTTNING.

De varje land tillfallande taxeandelarna fastställas genom överenskommelser mellan de berörda förvaltningarna och angivas i de i artikel 16 omhandlade bilagorna till detta avtal.

Artikel 7.

TID FÖR NEDSATT TAXA.

Nedsatt taxa gäller :

- i trafik mellan Danmark, Norge och Sverige under tiden kl. 18—kl. 9 ;
- i trafik mellan å ena sidan Danmark, Norge och Sverige och å andra sidan Finland under tiden kl. 19—kl. 8 (avgångslandets tid).

Artikel 8.

MEDGIVNA SLAG AV SAMTAL.

Samtliga i det internationella telefonreglementet omnämnda eller av den internationella rådgivande telefonkommittén anbefallda slag av samtal äro medgivna, i den mån de godkänts av vederbörande förvaltningar.

Art. 9.

ABONNEMENTSSAMTALER.

For abonnementsamtaler som bestilles for minst en hel kalendermåned beregnes, såfremt samtalen finner sted mellom kl. 23 og kl. 7 og har en varighet av minst 15 minutter, en tredjedel av avgiften for almindelige private samtaler i tid med full takst.

Art. 10.

AVGIFT FOR BUDSENDELSE UTENFOR TELEGRAMOMBÆRINGSKRETSEN.

For budsendelse utenfor telegramombæringskretsen beregnes for personlig samtale med budsendelse (*conversations avec avis d'appel*) i tillegg til tilsigelsesgebyret en tilleggsavgift av 0.50 gullfr. pr. km. regnet fra stasjonen hvorved avstanden beregnes efter luftlinje eller efter ferdsselsvei på den måte som er brukelig i adresselandet.

KAPITEL III.

TELEFONTRAFIKKEN MELLEM DANMARK, FINNLAND, NORGE OG SVERIGE PÅ DEN ENE SIDE OG ISLAND PÅ DEN ANNEN SIDE.

Art. 11.

SONEINDELING.

I telefontrafikken mellom Danmark, Finnland, Norge og Sverige på den ene side og Island på den annen side utgjør hvert land en avgiftssone.

Art. 12.

AVGIFTER OG TILLATTE SAMTALESLAG.

Avgiftene og deres fordeling mellom de land som deltar i trafikken og likeledes tillatte samtalslag angis i et særskilt bilag til denne overenskomst.

KAPITEL IV.

BESTEMMELSER ANGAENDE RADIOTRAFIKKEN.

Art. 13.

ANVENDELSE AV ALMINDELIGE INTERNASJONALE BESTEMMELSER.

For radiotrafikken anvendes bestemmelsene i gjeldende internasjonale telekommunikasjonskonvensjon og i dertil hørende reglementer med de undtagelser som angis i art. 14 nedenfor og i de i art. 16 omhandlede bilag til denne overenskomst.

(5) Rape ; indecent assault with violence ; indecent assault without violence or threats on the person or with the aid of a minor of either sex under sixteen ; indecent assault without violence or threats committed by an ascendant relative upon the person or with the aid of a minor of either sex, even if over sixteen but not emancipated by marriage ; offences against morals by instigating, facilitating or encouraging the debauching, corruption or prostitution of a minor of either sex in order to satisfy another's passions ; enticing away, seducing or abducting a married woman or an unmarried woman of full age for immoral purposes when the act is committed by fraud or force, threats, the abuse of authority or any other means of compulsion employed to satisfy the passions of others ; the retaining of a person in a brothel against her will or constraint put upon an adult person for the purpose of debauchery ;

(6) Bigamy ;

(7) The abduction of minors ;

(8) Kidnapping, receiving, removal, replacement or substitution of children ;

(9) The exposing or abandoning of children ;

(10) Conspiracy ;

(11) Larceny, extortion, swindling, breach of trust, fraud ;

(12) Threatened attacks upon persons or property, if punishable by death, hard labour or solitary confinement ;

(13) Offers or proposals to commit a crime or to be a party to it, or the acceptance of such offers or proposals ;

(14) Attacks by private persons on the liberty of the individual and the inviolability of the dwelling ;

(15) Counterfeit currency, including the counterfeiting or altering of the currency, the uttering and putting into circulation of counterfeit or altered currency and fraud in the choice of specimens for testing the standard and weight of coins ;

(16) The counterfeiting or falsification of public bonds or bank notes and public or private securities ; the issue or putting into circulation of such counterfeit or forged bonds or securities ; forgeries in writing or in telegrams, and the use of such counterfeit, forged or falsified telegrams, bonds, notes or securities ;

(17) The counterfeiting or falsification of seals, stamps, dies, tickets for the conveyance of persons or things, postage or other adhesive stamps, use of these counterfeit or forged articles, improper use of genuine seals, stamps, dies and marks ; the malicious or fraudulent placing upon a work of art or in a literary work or musical composition of the name of an author or of any distinctive sign adopted by him to indicate his work, the sale, offering for sale, keeping in shops and introducing into the country for sale of the said objects ;

(18) Perjury and false statements by experts or interpreters ; subornation of witnesses, experts or interpreters ;

(19) False swearing ;

(20) Peculation and embezzlement by public officials, bribery of public officials ;

(21) Fraudulent bankruptcy and fraud committed in bankruptcy ;

(22) Deliberate obstruction of railway traffic by the placing of objects of any kind on the line, by interfering with the rails or their supports, by removing bolts or pins or by the use of any other means calculated to stop the train or cause it to leave the rails ;

(23) Arson ;

(24) Destruction of buildings, steam engines or telegraphic apparatus, the destruction or defacing of tombs, monuments, works of art, or public or private title deeds,

destruction of or injury to movable property by means of force or threats, wilful or fraudulent destruction of or damage to goods or materials used in manufacture ;

(25) Destruction or devastation of crops, plants, trees or scions ;

(26) Destruction of agricultural implements ; destruction or poisoning of cattle or other animals ;

(27) Opposition to the execution of public works ;

(28) Abandonment of a merchant or fishing vessel by the captain except in cases provided for by the laws of the two countries ;

(29) Stranding, loss or destruction by the captain or officers and crew ; appropriation of any ship or merchant or fishing vessel by the captain ; unnecessary jettisoning or destruction of all or part of the cargo, provisions or effects on board ; altering the course, the unnecessary raising of money on the ship or on the ship's provisions or stores, or the pledging or sale of merchandise or food or the insertion in the accounts of fictitious damage or expenditure, the sale of the ship without special authority except in the event of unseaworthiness ; pilferage ; the adulteration of food or the alteration of merchandise effected on board by admixture of noxious substances ; attack upon or resistance to the captain by more than one-third of the crew accompanied by violence or assault ; refusal to obey orders issued by the captain or officer in command in the interests of the safety of the vessel or cargo when accompanied by assault ; conspiracy against the safety, liberty or authority of the captain ; seizure of the vessel by crews or passengers by the use of fraud or violence against the captain ;

(30) Receiving of articles obtained by means of one of the crimes or misdemeanours covered by the present Convention ;

(31) Slave trade ;

(32) Resistance by captains or crews to the orders of officers acting in virtue of Article 42 *et seq.* of the General Act of the Conference of Brussels dated July 2nd, 1890 ;

(33) Offences against the regulations prohibiting fire-arms and ammunition contained in Articles 8 and 9 of the said General Act.

The foregoing classes of offences shall include complicity in and attempts to commit such offences when punishable under the laws of both countries.

In all cases and for all crimes and misdemeanours extradition may not take place unless the corresponding offence is punishable under the laws of the country to which the requisition is addressed.

Article 3.

Extradition shall not be granted :

(1) If, subsequently to the acts alleged or to the last stage in the proceedings or to the sentence, exemption from prosecution or punishment has been acquired by lapse of time under the laws of the country in which the accused person has taken refuge at the time when his surrender might take place ;

(2) When the requisition for extradition is based upon an offence in respect of which the person claimed has been prosecuted and discharged or is still being proceeded against or has already been tried in the country to which the requisition for surrender is made.

Article 4.

If the person claimed is being proceeded against or has been convicted in the country applied to for an offence other than that for which extradition is requested, the extradition may be deferred until the conclusion of the proceedings and, in the event of a conviction, until he shall have undergone his sentence.

Should he be proceeded against or kept in custody in the same country by reason of obligations contracted towards private persons, his extradition shall nevertheless take place, subject to the right of such persons to present their claims before the competent authority later.

Article 5.

Extradition shall not be granted if the offence for which it is requested is regarded by the Party applied to as a political offence or an act connected with a political offence.

An alien whose extradition has been granted may not be proceeded against or punished for any political offence committed prior to the surrender, nor for any act connected with such an offence, nor for any of the crimes or misdemeanours not covered by the present Convention.

An outrage committed or attempted against the person of the Head of a foreign State or the members of his family shall not be deemed to be a political offence or an act connected with a political offence when it constitutes murder, assassination or poisoning.

Nevertheless, a surrendered person may in the following cases be proceeded against or punished, provided he is given an opportunity of being heard, for an offence other than that for which extradition was granted :

- (1) If he has asked to be tried or to serve his sentence, in which case his request shall be communicated to the Government which surrendered him ;
- (2) If he has failed to leave the country to which he was surrendered within the month following his final release ;
- (3) If the offence is covered by the Convention and if the Government to which he has been surrendered has previously obtained the approval of the Government granting extradition. The latter may, if it deems fit, require the production of one of the documents mentioned in Article 7 of the present Convention.

Re-extradition to a third country shall be subject to the same regulations.

Article 6.

The requisition for extradition must always be made through the diplomatic channel.

Article 7.

Extradition shall be granted on the production, either in the original or in a certified copy, of the judgment or sentence, of the decree of the *Chambre du Conseil*, the order of the *Chambre des mises en accusation* or the writ issued by the competent judge, expressly ordering or authorising as of full right the bringing of the prisoner or accused person before the criminal courts. Extradition shall also be granted on the production of the warrant of arrest or any other document having the same validity issued by the competent foreign authority, provided that these documents contain an exact description of the act in respect of which they have been issued.

These documents shall be legalised by the Minister for Foreign Affairs of the applicant State and, when necessary, by the diplomatic or consular agent of the said State.

They shall be accompanied by a copy of the text of the law applicable to the subject of the charge and, if necessary, by a translation in French or in German and, whenever possible, by a description of the person claimed or of any other indications calculated to establish his identity.

Article 8.

In urgent cases, provisional arrest shall be effected on notification by post or telegraph of the existence of one of the documents mentioned in Article 7, provided, however, that such notification is legally furnished to the Minister for Foreign Affairs of the country applied to.

This arrest shall be optional if the requisition has been made direct to a judicial or administrative authority in one of the two countries.

Provisional arrest shall take place in the form and in accordance with the regulations established by the laws of the Government applied to. It shall be annulled if within three weeks of his arrest the accused has not received one of the documents mentioned in Article 7 of the present Convention.

Article 9.

In extradition cases all articles, obtained as a result of the crime or misdemeanour or which may serve as proof, found in the possession of the person claimed at the time of his arrest or discovered later, shall be seized and handed over to the applicant State if the competent authorities of the State applied to so decree.

These articles may be handed over even if extradition cannot take place owing to the escape or death of the person claimed.

Nevertheless, any rights to the said articles which may have been acquired by third parties shall be reserved, such articles being, if necessary, restored to them free of charge at the conclusion of the proceedings.

Article 10.

The expenses occasioned by the arrest, maintenance and conveyance of a person whose extradition has been granted, together with the cost of consigning and transporting objects which have to be restored or surrendered under the preceding Article, shall be borne by the two States within the limits of their respective territories.

The cost of conveyance or other expenses incurred in the territory of intermediate States shall be borne by the State applying for extradition.

Article 11.

The extradition by transit through the respective territories of the contracting States of a person not a national of the country of transit shall be granted simply on the production, either in the original or in a certified copy, of one of the documents mentioned in Article 8, provided that the act for which extradition is granted is covered by the present Convention and does not come under the provisions of Articles 3 and 5.

The cost of transit shall be borne by the applicant Party.

Article 12.

If in proceedings connected with a criminal case of a non-political nature the hearing of persons who happen to be in one of the two countries or any other act of judicial enquiry is deemed to be necessary, letters of request, accompanied if need be by a French or German translation, shall be addressed for this purpose through the official channel, without prejudice to the right to resort subsequently to the diplomatic or consular channel and, unless the Government applied to states that it is impossible, they shall be executed in accordance with the laws of the country in which the hearing or the act in question is to take place.

Nevertheless, letters of request for a domiciliary search or for the seizure of articles connected with or serving as proof of the crime may only be executed for one of the acts mentioned in Article 2 and subject to the reservation expressed in the last paragraph of Article 9 above.

The respective Governments waive all claims to the refund of expenses resulting from the execution of letters of request in penal matters, even in the case of expert enquiries, provided, however, that such enquiries have not occupied more than one sitting.

Article 13.

If in criminal cases of non-political nature the Government of one of the two countries deems it necessary that notification of a summons or of a judgment should be made to a person residing in the territory of the other country, the document shall be forwarded through the official channel, without prejudice to the right to resort subsequently to the diplomatic or consular channel, accompanied if necessary by a French or German translation, and shall be served on the person concerned

at the request of the public prosecution authorities at the place in which he is residing, through a competent official ; the original document, certifying that notification has been made, shall be sent back through the same channel to the applicant Government, without refund of expenses.

Article 14.

If in a criminal case of a non-political nature the personal attendance of a witness is required in court, the Government of the country in which the witness resides shall urge him to comply with the request made to him.

With regard to the allowance to be paid to the witness, an agreement shall be made in each particular case between the applicant Government and the Government applied to.

No witness, whatever his nationality may be, who, when subpoenaed in one of the two countries, voluntarily appears before the courts of the other country may be prosecuted or kept in custody in that country for previous criminal acts or convictions or on the ground of complicity in the acts forming the subject of the case in which he is a witness.

Article 15.

If, in a criminal case of a non-political nature which is being investigated in one of the two countries, it is deemed necessary or expedient to obtain articles serving as proof of the crime or documents which are in the hands of the authorities of the other country, application shall be made for them through the official channel, without prejudice to the right to resort subsequently to the diplomatic or consular channel, and the request shall be granted unless there are special objections thereto and subject to the obligation to return such articles and documents.

The contracting Governments waive all claims to the refund of expenses resulting within the limits of their respective territories from the despatch and return of articles serving as proof of the crime and documents.

Article 16.

The two Governments undertake to communicate to each other, without refund of expenses, sentences for crimes or misdemeanours of all kinds pronounced by the courts of either of the States against the nationals of the other.

Such communications shall be made by the despatch through the diplomatic channel of a bulletin or extract from the final decision, accompanied if necessary by a French or German translation, to the Government of the country of which the convicted person is a national.

Article 17.

The present Treaty shall be ratified and the ratifications shall be exchanged as soon as possible at Brussels.

It shall enter into force ten days after its publication in the form prescribed by the laws of the two countries.

Each of the Contracting Parties may denounce it at any time by giving the other Party six months' notice of its intention.

From the date of entry into force of the present Treaty, the Extradition Convention between the two countries, dated December 20th, 1852, shall cease to apply ; but the present Treaty shall be applicable to all the crimes and misdemeanours mentioned in that Treaty, whether committed before or after the date of its entry into force.

In faith whereof the respective Plenipotentiaries have signed the present Treaty and have thereto affixed their seals.

Done in duplicate at Brussels, this 5th day of August, 1936.

(L. S.) (Signed) P. H. SPAAK. (L. S.) (Signed) Frédéric BARBEY.

N° 4303.

**DANEMARK, FINLANDE, ISLANDE,
NORVÈGE ET SUÈDE**

Accord entre les Administrations des télégraphes du Danemark, de la Finlande, de l'Islande, de la Norvège et de la Suède concernant les télécommunications entre ces pays. Signé à Stockholm, Copenhague, Helsinki, Oslo et Reykjavik, les 15, 19, 21 et 30 décembre 1936, 13 janvier et 11 février 1937.

**DENMARK, FINLAND, ICELAND,
NORWAY AND SWEDEN**

Agreement between the Telegraph Administrations of Denmark, Finland, Iceland, Norway and Sweden regarding Telecommunications between these Countries. Signed at Stockholm, Copenhagen, Helsinki, Oslo and Reykjavik, December 15th, 19th, 21st and 30th, 1936, January 13th and February 11th, 1937.

TEXTE DANOIS. — DANISH TEXT.

N^o 4303. — OVERENSKOMST ANGAAENDE TELEKOMMUNIKATIONS-
KORRESPONDANCEN MELLEM DANMARK, FINLAND, ISLAND,
NORGE OG SVERIGE. UNDERTEGNET I STOCKHOLM, KÖBEN-
HAVN, HELSINGFORS OG REYKJAVIK DEN 15, 19, OG
30 DECEMBER 1936, OG 13 JANUAR 1937.

*Textes officiels danois, finnois, islandais, norvégien et suédois communiqués par le délégué permanent
du Danemark près la Société des Nations. L'enregistrement de cet accord a eu lieu le 21 mars 1938.*

Telegrafstyrelserne i Danmark, Finland, Island, Norge og Sverige har i Henhold til den dem meddelte Bemyndigelse, afsluttet nedenfor anførte Overenskomst angaaende Telekommunikationskorrespondancen mellem nævnte Lande.

KAPITEL I.

BESTEMMELSER ANGAAENDE TELEGRAF KORRESPONDANCEN.

Artikel 1.

ANVENDELSE AF DE ALMINDELIGE, INTERNATIONALE BESTEMMELSER.

I Telegrafkorrespondancen kommer Bestemmelserne i den gældende internationale Telekommunikationskonvention og det dertil hørende Telegrafreglement til Anvendelse, med de Undtagelser, der er angivet i nedennævnte Artikler 2-3 samt de i Artikel 16 omhandlede Tillæg til denne Overenskomst.

Artikel 2.

EFTER- OG VIDERESENDELSE AF TELEGRAMMER.

1. Telegrammer, der er indleveret i Danmark (incl. Færøerne), Finland, Island, Norge eller Sverige eller som er befordret fra dansk, finsk, islandsk, norsk eller svensk Skib over en Kyststation i et af de nævnte Lande, kan *gebyr frit* efter- eller videresendes *een Gang* indenfor eller mellem disse Lande, under Forudsætning af, at Eftersendelsen sker med samme Befordringsret som det oprindelige Telegram og ikke passerer andre Lande end de nævnte.

2. Hvis der ved en saadan Efter-eller Videre sendelse som nævnt i Punkt 1 forlanges, at Telegrammet skal befordres med større Befordringsret end det oprindelige Telegram, opkræves herfor kun Forskellen mellem Gebyrerne for de forskellige Befordringsmaader.

3. Bestemmelserne i denne Artikel gælder ogsaa for Telegrampostanvisninger, uanset at Anvisningsbeløbet skal omregnes til det nye Adresselands Mønt.

TEXTE FINNOIS. — FINNISH TEXT.

N^o 4303. — TANSKAN, SUOMEN, ISLANNIN, NORJAN JA RUOTSIN LENNÄTINHALLINTOJEN VÄLINEN NÄITTEEN MAITTEEN VÄLISTÄ PIKATIEDOITUSLIIKENNETIÄ KOSKEVA SOPIMUS. ALLEKIRJOITETTU TUKHOLMASSA, KÖÖPENHAMINASSA, HELSINGISSÄ, OSLOSSA JA REYKJAVIKISSA 15, JA 19 PÄIVÄNÄ JOULUKUUTA 1936 SEKÄ 13 PÄIVÄNÄ TAMMIKUUTA JA 11 PÄIVÄNÄ HELMIKUUTA 1937.

Danish, Finnish, Icelandic, Norwegian and Swedish official texts communicated by the Permanent Delegate of Denmark to the League of Nations. The registration of this Agreement took place March 21st, 1938.

Suomen, Tanskan, Islannin, Norjan ja Ruotsin lennätinhallinnot ovat niille annettujen valtuutusten nojalla tehneet seuraavan sopimuksen mainittujen maiden välisestä pikatiedotusliikenteestä.

I LUKU.

LENNÄTINLIIKENNETTÄ KOSKEVIA MÄÄRÄYKSIÄ.

1 artikla.

YLEISTEN KANSAINVÄLISTEN MÄÄRÄYSTEN SOVELTAMINEN.

Lennätinliikenteeseen sovelletaan voimassa olevan kansainvälisen pikatiedotussopimuksen ja sen lennätinohjesäännön määräyksiä huomioonottamalla ne poikkeukset, jotka ilmoitetaan alempana 2—3 artiklassa sekä 16 artiklassa mainituissa sopimuksen liitteissä.

2 artikla.

SÄHKÖSANOMIEN JÄLKEEN- JA EDELLEENLÄHETTÄMINEN.

1. Suomessa, Tanskassa (Färsaaret mukaanluettuina), Islannissa, Norjassa tai Ruotsissa lähetettäväksi jätetty tai suomalaiselta, tanskalaiselta, islantilaiselta, norjalaiselta tai ruotsalaiselta laivalta jonkin sanotuissa maissa olevan rannikkoaseman kautta välitetty sähkösanoma voidaan maksutta kerran jälkeen- tai edelleenlähettää näissä maissa tai näiden maiden välillä, edellyttäen, että sähkösanoma tällöin säilyttää alkuperäisen lähettämisyjärjestyksensä eikä kulje muiden kuin mainittujen maiden kautta.

2. Jos 1 kohdassa tarkoitettun jälkeen tai edelleenlähetyksen ollessa kysymyksessä pyydetään, että sähkösanoma lähetettäisiin alkuperäistä suuremmalla etuoikeudella, peritään tästä ainoastaan mainittuihin eri lähetystapoihin sovellettavien maksujen välinen erotus.

3. Tämän artiklan määräyksiä sovelletaan myös sähköpostiosoituksiin huolimatta siitä, että osoitusmäärä muunnetaan uuden osoitusmaan rahaksi.

Artikel 3.

TRANSITERING AF TELEGRAMMER VED LINIEAFBRYDELSER.

Ved Afbrydelse af eller større Fejl paa Danmarks, Finlands, Norges eller Sveriges Telegrafledninger kan et af disse Landes indenlandske Telegrammer befordres over Telegrafledningerne i et eller flere af de øvrige Lande, uden at der herfor betales Transitafgift.

KAPITEL II.

BESTEMMELSER ANGAÆNDE TELEFONKORRESPONDANCEN MELLEM DANMARK, FINLAND, NORGE OG SVERIGE.

Artikel 4.

ANVENDELSE AF DE ALMINDELIGE, INTERNATIONALE BESTEMMELSER.

I Telefonkorrespondancen mellem Danmark, Finland, Norge og Sverige anvendes Bestemmelserne i den gældende, internationale Telekommunikationskonvention og det dertil hørende Telefonreglement, saavel som de af den internationale, raadgivende Telefonkomité anbefalede Bestemmelser, som er godkendt af vedkommende Administrationer med de Tillæg og Undtagelser, som angives i nedenstaaende Artikler 5-10 samt i de i Artikel 16 omhandlede Tillæg til denne Overenskomst.

Artikel 5.

ZONEINDELING.

Med Hensyn til Fastsættelsen af Taksterne er Landene inddelt i nedennævnte Zoner.

Danmark.

Zone A omfatter Centraler paa Øerne Øst for Storebælt og Langelandsbæltet, med underliggende Net.

Zone B omfatter øvrige Centraler, med underliggende Net.

Finland.

Zone A omfatter Centraler i Landsdelen Åland med underliggende Net.

Zone B omfatter Centraler, der ligger paa Finlands Fastland Syd for 62° nordlig Breddede og Vest for 26° østlig Længde (Greenwich), med underliggende Net.

Zone C omfatter Centraler, der ligger Syd for 62° nordlig Breddede og Øst for 26° østlig Længde (Greenwich), med underliggende Net.

Zone D omfatter Centraler, der ligger mellem 62° og 64° 30' nordlig Breddede, med underliggende Net.

Zone E omfatter Centraler, der ligger Nord for 64° 30' nordlig Breddede, med underliggende Net.

3 artikla.

SÄHKÖSANOMIEN KAUTTAKULJETUS LINJAVIAN SATTUESSA.

Katkoksen tai vaikeahkon linjavian sattuessa Suomen, Tanskan, Norjan tai Ruotsin lennätinjohdoilla voidaan kunkin maan kotimaisia sähkösanomia kauttakulkumaksua suorittamatta välittää lennätinjohdoilla, jotka kuuluvat jollekin muulle näistä maista.

II LUKU.

SUOMEN, TANSKAN, NORJAN JA RUOTSIN VÄLISTÄ PUHELINLIIKENNETTÄ KOSKEVIA MÄÄRÄYKSIÄ.

4 artikla.

YLEISTEN KANSAINVÄLISTEN MÄÄRÄYSTEN SOVELTAMINEN.

Suomen, Tanskan, Norjan ja Ruotsin väliseen puhelinliikenteeseen sovelletaan voimassa olevan kansainvälisen pikatiedoitussopimuksen ja sen puhelinohjesäännön määräyksiä sekä niitä kansainvälisen neuvoo-antavan puhelinkomitean suosittelemia ohjeita jotka asianomaiset hallinnot ovat hyväksyneet, huomioonottamalla ne lisäykset ja poikkeukset, jotka ilmoitetaan alempana 5—10 artiklassa sekä 16 artiklassa mainituissa sopimuksen liitteissä.

5 artikla.

VYÖHYKEJAKO.

Maksujen määräämistä varten jaetaan maat vyöhykkeisiin seuraavasti :

Suomi.

Vyöhyke A käsittää Ahvenanmaan maakunnan puhelinkeskukset verkkoineen ;

Vyöhyke B käsittää ne puhelinkeskukset verkkoineen, jotka ovat Suomen mantereella eteläpuolella 62° pohjoista leveyttä ja länsipuolella Greenwichin 26. meridiaania ;

Vyöhyke C käsittää ne puhelinkeskukset verkkoineen, jotka ovat eteläpuolella 62° pohjoista leveyttä ja itäpuolella Greenwichin 26. meridiaania ;

Vyöhyke D käsittää ne puhelinkeskukset verkkoineen, jotka ovat 62° ja 64° 30' välillä pohjoista leveyttä ;

Vyöhyke E käsittää ne puhelinkeskukset verkkoineen, jotka ovat pohjoispuolella 64° 30' pohjoista leveyttä.

Tanska.

Vyöhyke A käsittää Ison-Beltin ja Langelandin Beltin itäpuolella olevien saarien puhelinkeskukset verkkoineen ;

Vyöhyke B käsittää muut puhelinkeskukset verkkoineen.

Norge.

Zone A omfatter Centraler, der ligger Syd for 61° nordlig Bredde og Øst for 8° østlig Længde (Greenwich), med Undtagelse af Kristiansand S, med underliggende Net.

Zone B omfatter Centraler, der ligger mellem 61° og $64^{\circ} 30'$, nordlig Bredde og Øst for 8° østlig Længde (Greenwich), med underliggende Net.

Zone C1 omfatter Centraler, der ligger Syd for 61° nordlig Bredde og Vest for 8° østlig Længde (Greenwich) samt Kristiansand S, med underliggende Net.

Zone C2 omfatter Centraler, der ligger Nord for 61° nordlig Bredde og Vest for 8° østlig Længde (Greenwich), med underliggende Net.

Zone D1 omfatter Centraler, der ligger mellem $64^{\circ} 30'$ og 68° nordlig Bredde, med underliggende Net.

Zone D2 omfatter Centraler, der ligger Nord for 68° nordlig Bredde, med underliggende Net.

Sverige.

Zone A omfatter Centraler, der ligger Syd for $57^{\circ} 30'$ nordlig Bredde med Undtagelse af Centralerne paa Gotland, med underliggende Net.

Zone B1 omfatter Centraler, der ligger mellem $57^{\circ} 30'$ og 61° nordlig Bredde samt Vest for 15° østlig Længde (Greenwich), med underliggende Net.

Zone B2 omfatter Centraler, der ligger mellem $57^{\circ} 30'$ og 61° nordlig Bredde og Øst for 15° østlig Længde (Greenwich) samt Centralerne paa Gotland, med underliggende Net.

Zone C omfatter Centraler, der ligger mellem 61° og $64^{\circ} 30'$ nordlig Bredde samt Vilhelmina, med underliggende Net.

Zone D omfatter øvrige Centraler, med underliggende Net.

Artikel 6.

TAKSTERNES SAMMENSÆTNING.

De hvert Land tilkommende Takstandele fastsættes ved Overenskomster mellem de respektive Administrationer og angives i de i Artikel 16 omhandlede Tillæg til denne Overenskomst.

Artikel 7.

TID FOR NEDSAT TAKST.

Nedsat Takst gælder :

i Korrespondancen mellem Danmark, Norge og Sverige i Tiden Kl. 18-9 ; i Korrespondancen mellem Danmark, Norge og Sverige paa den ene Side og Finland paa den anden Side i Tiden Kl. 19-8 (Afgangslændets Tid).

Artikel 8.

TILLADTE SAMTALEARTER.

Samtlige de i det internationale Telefonreglement omhandlede eller af den internationale raadgivende Telefonkomité anbefalede Samtalearter er tilladte i den Udstrækning, de godkendes af vedkommende Administration.

Norja.

Vyöhyke A käsittää ne puhelinkeskukset verkkoineen, jotka ovat eteläpuolella 61° pohjoista leveyttä sekä itäpuolella Greenwichin 8. meridiaania, paitsi Kristiansandia S verkkoineen ;

Vyöhyke B käsittää ne puhelinkeskukset verkkoineen, jotka ovat 61° ja 64° 30' välillä pohjoista leveyttä sekä itäpuolella Greenwichin 8. meridiaania ;

Vyöhyke C 1 käsittää ne puhelinkeskukset verkkoineen, jotka ovat eteläpuolella 61° pohjoista leveyttä ja länsipuolella Greenwichin 8. meridiaania sekä Kristiansand S:n verkkoineen ;

Vyöhyke C 2 käsittää ne puhelinkeskukset verkkoineen, jotka ovat pohjoispuolella 61° pohjoista leveyttä ja länsipuolella Greenwichin 8. meridiaania ;

Vyöhyke D 1 käsittää ne puhelinkeskukset verkkoineen, jotka ovat 64° 30' ja 68° välillä pohjoista leveyttä ;

Vyöhyke D 2 käsittää ne puhelinkeskukset verkkoineen, jotka ovat pohjoispuolella 68° pohjoista leveyttä.

Ruotsi.

Vyöhyke A käsittää ne puhelinkeskukset verkkoineen jotka ovat eteläpuolella 57° 30' pohjoista leveyttä, paitsi Gotlannin saaren asemia ;

Vyöhyke B 1 käsittää ne puhelinkeskukset verkkoineen, jotka ovat 57° 30' ja 61° välillä pohjoista leveyttä ja länsipuolella Greenwichin 15. meridiaania ;

Vyöhyke B 2 käsittää ne puhelinkeskukset verkkoineen, jotka ovat 57° 30' ja 61° välillä pohjoista leveyttä ja itäpuolella Greenwichin 15. meridiaania sekä Gotlannin saaren asemat ;

Vyöhyke C käsittää ne puhelinkeskukset verkkoineen, jotka ovat 61° ja 64° 30' välillä pohjoista leveyttä sekä Vilhelminan keskuksen verkkoineen ;

Vyöhyke D käsittää muut puhelinkeskukset verkkoineen.

6 artikla.

MAKSUJEN KOKOONPANO.

Kunkin maan maksusuodet määrätään asianomaisten hallintojen välisillä sopimuksilla ja ilmoitetaan 16 artiklassa mainituissa sopimuksen liitteissä.

7 artikla.

ALENNETUN TAKSAN AIKA.

Alennettu taksa on voimassa

Tanskan, Norjan ja Ruotsin välisessä liikenteessä klo 18—9 ;

toisaalta Suomen, toisaalta Tanskan, Norjan ja Ruotsin välisessä liikenteessä klo 19—8 (lähtömaan aikaa).

8 artikla.

SALLITUT PUHELULUOKAT.

Kaikki kansainvälisessä puhelinohjesäännössä mainitut tai kansainvälisen neuvoaantavan puhelinkomitean suosittelemat puheluluokat ovat sallittuja, mikäli asianomaiset hallinnot ovat ne hyväksyneet.

Artikel 9.

ABONNEMENTSSAMTALER.

For Abonnementssamtaler, der bestilles for mindst en hel Kalendermaaned, og som udveksles mellem Kl. 23-7 med en Varighed af mindst 15 Minutter, udgør Taksten *en Trediedel* af Taksten for en almindelig Samtale til fuld Takst.

Artikel 10.

GEBYR FOR TILKALDELSE UDENFOR GEBYRFRI UDBRINGNINGSSOMRAADE.

Gebyret for Tilkaldelse udenfor det gebyrfri Udbringningsomraade (conversations avec avis d'appel) er fastsat til samme Beløb som Gebyret for Forudanmeldelse, med et Tillæg af 0,50 Guldfranc pr. km., regnet fra Stationen ; Afstanden beregnes enten i Luftlinie eller ad farbar Vej, alt efter hvad der benyttes i Adresselandet.

KAPITEL III.

TELEFONKORRESPONDANCEN MELLEM DANMARK, FINLAND, NORGE OG SVERIGE PAA DEN ENNE SIDE
SAMT ISLAND PAA DEN ANDEN SIDE.*Artikel 11.*

ZONEINDELING.

I Telefonkorrespondancen mellem Danmark, Finland, Norge og Sverige paa den ene samt Island paa den anden Side, udgør hvert Land *een* Takstzone.

Artikel 12.

TAKSTER OG TILLADTE SAMTALEARTER.

Takster og Fordeling af disse mellem de i Trafiken deltagende Lande, saavel som tilladte Samtalearter angives i særligt Tillæg til denne Overenskomst.

KAPITEL IV.

BESTEMMELSER ANGAAENDE RADIOKORRESPONDANCEN.

Artikel 13.

ANVENDELSE AF DE ALMINDELIGE, INTERNATIONALE BESTEMMELSER.

I Radiokorrespondancen anvendes Bestemmelserne i den gældende internationale Telekommunikationskonvention og de dertil hørende Reglementer med de Undtagelser, som er angivet i nedenstaaende Artikel 14 og i de i Artikel 16 omhandlede Tillæg til denne Overenskomst.

9 artikla.

TILAUSPUHELUT.

Tilauspuhelusta, joka tilataan vähintään koko kalenterikuukaudeksi, kannetaan, jos puhelu välitetään klo 23 ja klo 7 välillä ja kestää vähintään 15 minuuttia, kolmasosa tavallisesta yksityispuhelusta täyden taksan aikana perittävästä muksusta.

10 artikla.

MAKSU PUHELUKUTSUN TOIMITTAMISESTA SÄHKÖSANOMIEN KANTOALUEEN ULKOPUOLELLE.

Puhelukutsupuheluun (conversation avec avis d'appel) kuuluvan kutsun toimittamisesta sähkösanomien kantoalueen ulkopuolelle kannetaan puheluilmoitusmaksun lisäksi 0.50 kultafrangin suuruisen lisämaksu kilometriltä asemalta laskettuna, jolloin välimatka lasketaan linnuntietä tai kuljettua tietä osoitemaassa käytännössä olevan tavan mukaan.

III LUKU.

PUHELINLIIKENNE TOISAALTA SUOMEN, TANSKAN, NORJAN JA RUOTSIIN,
TOISAALTA ISLANNIN VÄLILLÄ.

11 artikla.

VYÖHYKEJAKO.

Puhelinliikenteessä toisaalta Suomen, Tanskan, Norjan ja Ruotsin, toisaalta Islannin välillä muodostaa kukin maa *yhden* maksuvyöhykkeen.

12 artikla.

MAKSUT JA SALLITUT PUHELULUOKAT.

Maksut ja niiden jako liikenteeseen osaaottavien maiden kesken samoinkuin sallitut puheluluokat ilmoitetaan tähän sopimukseen kuuluvassa erikoisessa liitteessä.

IV LUKU.

RADIOLIKENNETÄ KOSKEVIA MÄÄRÄYKSIÄ.

13 artikla.

YLEISTEN KANSAINVÄLISTEN MÄÄRÄYSTEN SOVELTAMINEN.

Radioliikenteeseen sovelletaan voimassa olevan kansainvälisen pikatiedoitus sopimuksen ja sen ohjesääntöjen määräyksiä huomioonottamalla ne poikkeukset, jotka ilmoitetaan alempana 14 artiklassa sekä 16 artiklassa mainituissa sopimuksen liitteissä.

Artikel 14.

RADIOTELEGRAMMERS DIRIGERING.

Radiostationerne ombord i Skibe, der sejler under dansk, finsk, norsk eller svensk Flag, har Ret til over nærmeste Kyststation i *Skibets Hjemland* at sende de Radiotelegrammer, der er bestemt til dette Land, forsaavidt der gøres Anvendelse af Bølgetyperne A2 eller B indenfor Bølgeområdet 365-515 kc/s (822-583 Meter) og under Forudsætning af :

at Skibet befinder sig i en Afstand af mindst 25 Sømil fra enhver anden for offentlig Telegramkorrespondance aaben Kyststation ; *at* Afstanden mellem Skibet og den paagældende Kyststation ikke overstiger den Afstand, der er mellem Skibet og enhver anden for offentlig Korrespondance aaben Kyststation i andre Lande end Danmark, Finland, Norge eller Sverige ; *at* Befordringen uopholdeligt ophører efter Anmodning fra en nærmere liggende Kyststation, hvis Korrespondance forstyrres af Befordringen.

KAPITEL V.

ALMINDELIGE BESTEMMELSER.

Artikel 15.

KONFERENCER.

Repræsentanter for de respektive Administrationer skal, saafremt andet ikke bestemmes, hvert Aar mødes til Konference for at revidere eller komplettere Overenskomsten med dertil hørende Tillæg samt for at behandle andre Telekommunikationsspørgsmaal af fælles Interesse for Landene.

Artikel 16.

SÆRLIGE OVERENSKOMSTER.

Som Tillæg til denne Overenskomst findes særlige i Tilslutning hertil afsluttede Overenskomster mellem de forskellige Administrationer. Hver saadan Overenskomst kan, i Overensstemmelse med det deri foreskrevne, ændres af de Administrationer, som har afsluttet denne.

Artikel 17.

OVERENSKOMSTENS GYLDIGHEDSFRIST.

Denne Overenskomst træder i Kraft den 1. Januar 1937.
Samtidig hermed bortfalder :

Overenskomst af 1929 angaaende visse Undtagelser fra Bestemmelserne i Artikel 26 i det almindelige Reglement, der er vedføjet den internationale Radiotelegrafkonvention (Washington 1927) samt

Overenskomst af 1931 angaaende gebyrfri Efter-eller Videre sendelse af Telegrammer mellem Danmark, Finland, Island, Norge og Sverige.

Endvidere ophører fra samme Tidspunkt Bestemmelserne i øvrige tidligere mellem de kontraherende Administrationer afsluttede Overenskomster at gælde i den Udstrækning, de strider mod denne Overenskomst.

Artikel 9.

ABONNEMANGSSAMTAL.

För abonnemangssamtal, som beställes för minst en hel kalendermånad, utgår, om samtalet äger rum mellan kl. 23 och kl. 7 och har en längd av minst 15 minuter, *en tredjedel* av avgiften för privat vanligt samtal under tid för full taxa.

Artikel 10.

AVGIFT FÖR BUDSÄNDNING UTANFÖR TELEGRAMBÄRINGSOMRÅDE.

För budsändning utanför telegrambäringsområde utgår vid avisamtal med bud (*conversations avec avis d'appel*) utöver aviavgiften en tilläggsavgift av 0.50 guldfranc per km från stationen räknat, varvid avståndet beräknas efter fågelväg eller färdväg på sätt i adresslandet är brukligt.

KAPITEL III.

TELEFONTRAFIKEN MELLAN DANMARK, FINLAND, NORGE OCH SVERIGE Å ENA SIDAN SAMT ISLAND Å ANDRA SIDAN.

Artikel 11.

ZONINDELNING.

I telefontrafiken mellan Danmark, Finland, Norge och Sverige å ena sidan samt Island å andra sidan utgör varje land *en* avgiftszon.

Artikel 12.

AVGIFTER OCH MEDGIVNA SLAG AV SAMTAL.

Avgifterna och deras fördelning mellan de i trafiken deltagande länderna ävensom medgivna slag av samtal angivas i särskild bilaga till detta avtal.

KAPITEL IV.

BESTÄMMELSER ANGÅENDE RADIOTRAFIKEN.

Artikel 13.

TILLÄMPNING AV ALLMÄNNA INTERNATIONELLA BESTÄMMELSER.

I radiotrafiken tillämpas bestämmelserna i gällande internationella fjärrförbindelsekonvention och i därtill hörande reglementen, med de undantag, som angivas i artikel 14 här nedan och i de i artikel 16 omhandlade bilagorna till detta avtal.

Art. 14.

RADIOTELEGRAMMENES DIRIGERING.

Radiostasjoner ombord på fartøi som seiler under dansk, finsk, norsk eller svensk flagg har rett til ved telegramtrafikk på bølger av type A 2 eller B innen båndet 365-515 kc/s (822-583 meter) å ekspedere til nærmeste kyststasjon i *fartøiets hjemland* de radiotelegrammer som er adressert til dette land på betingelse av

at fartøiet befinner sig minst 25 sjömil fra enhver annen kyststasjon som er åpen for almindelig telegrafkorrespondanse ;

at avstanden mellem fartøiet og vedkommende kyststasjon ikke er større enn fra hvilken som helst annen kyststasjon som er åpen for almindelig korrespondanse i et annet land enn Danmark, Finland, Norge eller Sverige ;

at sendingen avbrytes öeblikkelig ifall en nærmere beliggende kyststasjon hvis korrespondanse blir forstyrret av sendingen, forlanger dette.

KAPITEL V.

ALMINDELIGE BESTEMMELSER.

Art. 15.

KONFERANSER.

Representanter for de administrasjoner som har avsluttet overenskomsten skal, hvis ikke annet avtales, komme sammen hvert år til konferanse for revisjon eller komplettering av overenskomsten med dertil hörende bilag og for behandling av andre telekommunikasjonsspørsmål av felles interesse for landene.

Art. 16.

SÆRSKILTE OVERENSKOMSTER.

Til denne overenskomst finnes tilföiet som bilag særskilte overenskomster som i tilslutning til denne overenskomst er blitt truffet mellem de forskjellige administrasjoner. Hver slik overenskomst kan i den utstrekning det er foreskrevet i denne, foreskrevet i denne, forandres av de administrasjoner som har avsluttet den.

Art. 17.

OVERENSKOMSTENS GYLDIGHETSTID.

Denne overenskomst trer ikraft 1. januar 1937.

Samtidig dermed opheves

overenskomst av år 1929 angående visse undtagelser fra bestemmelsene i art. 26 i det almindelige reglement til den i Washington år 1927 avsluttede internasjonale radiotelegrafkonvensjon og

overenskomst av år 1931 angående avgiftsfri etter- eller videresendelse av telegrammer mellem Danmark, Finland, Island, Norge og Sverige.

Ennvidere skal fra samme tidspunkt bestemmelsene i de övrige tidligere overenskomster mellem de forskjellige administrasjoner som har sluttet denne avtale, ophöre å gjelde i den utstrekning de strider mot denne overenskomst.

Artikel 14.

RADIOTELEGRAMS DIRIGERING.

Radiostationer ombord å fartyg, som segla under dansk, finsk, norsk eller svensk flagga, hava rät tatt vid telegramtrafik å vågor av typ A 2 eller B inom bandet 365—515 kc/s (822—583 meter) till närmaste kuststation i *fartygets hemland* expediera till detta land adresserade radiotelegram under villkor :

att fartyget befinner sig minst 25 sjömil från varje annan för allmän telegrafkorrespondens öppen kuststation ;

att avståndet mellan fartyget och ifrågavarande kuststation icke är större än från vilken som helst annan för allmän korrespondens öppen kuststation i annat land än Danmark, Finland, Norge eller Sverige ;

att sändningen avbrytes omedelbart, i händelse någon närmare belägen kuststation, vars korrespondens störes av sändningen, fordrar detta.

KAPITEL V.

ALLMÄNNA BESTÄMMELSER.

Artikel 15.

KONFERENSER.

Ombud för de avtalsslutande förvaltningarna skola, om icke annorlunda överenskommes, varje år sammankomma till konferens för revision eller komplettering av avtalet med därtill hörande bilagor samt för behandling av andra fjärrförbindelsefrågor av gemensamt intressa för länderna.

Artikel 16.

SÄRSKILDA ÖVERENSKOMMELSER.

Till detta avtal finnas såsom bilagor fogade särskilda överenskommelser, vilka i anslutning till detta avtal blivit träffade mellan de skilda förvaltningarna. Varje sådan överenskommelse kan, i den ordning däri föreskrives, ändras av de förvaltningar, som avslutat densamma.

Artikel 17.

AVTALETS GILIGHETSTID.

Detta avtal träder i kraft den 1 januari 1937.

Samtidigt därmed upphävas :

överenskommelsen av år 1929 angående vissa undantag från bestämmelserna i artikel 26 i allmänna reglementet till den i Washington år 1927 avslutade internationella radiotelegrafkonventionen samt

överenskommelsen av år 1931 angående avgiftsfri efter- eller vidareändning av telegram mellan Danmark, Finland, Island, Norge och Sverige.

Vidare skola från samma tidpunkt bestämmelserna i övriga tidigare överenskommelser mellan de olika avtalsslutande förvaltningarna upphöra att gälla, i den mån de strida mot detta avtal.

Overenskomsten gjelder inntil videre og kan opsis av enhver av de administrasjoner som har sluttet overenskomsten ; isåfall ophører den å gjelde ett år efter opsigelsen.

Overenskomsten er utferdiget i fem eksemplarer : Ett på dansk sprog, ett på finsk og svensk sprog, ett på islandsk, ett på norsk sprog og ett på svensk sprog. Hver administrasjon har beholdt det eksemplar som er avfattet på dens sprog og tilstillet hver og en av de øvrige administrasjoner en avskrift av vedkommende eksemplar.

KJÖBENHAVN den 19. december 1936.

*Generaldirektoratet for Post- og
Telegrafvæsenet.*

(*sign.*) C. MONDRUP.
(*sign.*) Arne KROG.

HELSINGFORS den 19. december 1936.

Finlands Post- och Telegrafstyrelse.

(*sign.*) ALBRECHT.
(*sign.*) Urho TALVITIE.

REYKJAVIK den 13. januar 1937.

Islands Post- og Telegrafstyrelse.

(*sign.*) G. J. HLIÐDAL.
(*sign.*) Frb. AÐALSTEINSSON.

OSLO, den 21. desember 1936.

Det Norske Telegrafstyre.

(*sign.*) Hermod PETERSEN.
(*sign.*) HAARBERG.

STOCKHOLM den 15. december 1936.

Kungliga Svenska Telegrafstyrelsen.

(*sign.*) A. HAMILTON.
(*sign.*) Artur KARLSSON.

La conformité à l'original est certifiée :

Direction générale des Postes
et des Télégraphes,
Copenhague, le 23 février 1938.

p. a.
Axel Kromann,
Fuldmægtig.

Vu pour légalisation de la signature de
M. Axel Kromann, sous-chef de bureau à la
Direction générale des Postes et des Télégra-
phes, apposée sur le présent acte.

Copenhague, le 7 mars 1938.

Pour le Ministre des Affaires étrangères,

p. a.
F. Höegh-Guldberg.

Nº III/38.

Avtalet gäller tills vidare och kan av envar av de avtalsslutande förvaltningarna uppsägas, i vilket fall det upphör att gälla ett år efter uppsägningen.

Avtalet har upprättats i fem exemplar : ett på danska språket, ett på finska och svenska språken, ett på isländska språket, ett på morska språket och ett på svenska språket ; varje förvaltning har tagit det på dess språk avfattade exemplaret och tillställt var och en av övriga förvaltningar en avskrift av detsamma.

KÖPENHAMN den 19 december 1936.

*Generaldirektoratet for Post-
og Telegrafvaesenet.*

C. MONDRUP.

Arne KROG.

HELSINGFORS den 19 december 1936.

Finlands Post- och Telegrafstyrelse.

G. E. F. ALBRECHT.

Urho TALVITIE.

REYKJAVIK den 13 januari 1937.

Islands Post- och Telegrafstyrelse.

G. J. HLÍDDAL.

Frb. AÐALSTEINSSON.

OSLO den 30 december 1936.

Kungl. Norska Telegrafstyret.

Hermod PETERSEN.

HADLAND.

STOCKHOLM den 15 december 1936.

Kungl. Svenska Telegrafstyrelsen.

A. HAMILTON.

Artur KARLSSON.

La conformité à l'original est certifiée :

Direction générale des Postes
et des Télégraphes,

Copenhague, le 23 février 1938.

p. a.

Axel Kromann,

Fuldmægtig.

Vu pour légalisation de la signature de
M. Axel Kromann, sous-chef de bureau à la
Direction générale des Postes et des Télégra-
phes, apposée sur le présent acte.

Copenhague, le 7 mars 1938.

Pour le Ministre des Affaires étrangères,

p. a.

F. Höegh-Guldberg.

N° 117/38.

¹ TRADUCTION.

N^o 4303. — ACCORD ENTRE LES ADMINISTRATIONS DES TÉLÉGRAPHES DU DANEMARK, DE LA FINLANDE, DE L'ISLANDE, DE LA NORVÈGE ET DE LA SUÈDE CONCERNANT LES TÉLÉCOMMUNICATIONS ENTRE CES PAYS. SIGNÉ A STOCKHOLM, COPENHAGUE, HELSINKI, OSLO ET REYKJAVIK, LES 15, 19, 21 ET 30 DÉCEMBRE 1936, 13 JANVIER ET 11 FÉVRIER 1937.

Les Administrations des télégraphes du Danemark, de la Finlande, de l'Islande, de la Norvège et de la Suède, agissant en vertu des pouvoirs qui leur sont conférés, ont conclu l'accord suivant relatif aux télécommunications entre les pays en question.

CHAPITRE PREMIER

DISPOSITIONS RELATIVES AUX COMMUNICATIONS TÉLÉGRAPHIQUES.

Article premier.

APPLICATION DU RÈGLEMENT INTERNATIONAL GÉNÉRAL.

Les dispositions de la convention internationale des télécommunications et du règlement télégraphique qui y est annexé, seront applicables aux communications télégraphiques avec les exceptions indiquées aux articles 2 et 3 ci-dessous nommés et les additions au présent accord mentionnées à l'article 16.

Article 2.

TÉLÉGRAMMES A RÉEXPÉDIER ET A FAIRE SUIVRE.

1. Tout télégramme déposé au Danemark (y compris les îles Féroé), en Finlande, en Islande, en Norvège ou en Suède, ou expédié d'un navire danois, finlandais, islandais, norvégien ou suédois, par l'intermédiaire d'une station côtière d'un des pays susmentionnés, pourra être réexpédié *une fois gratuitement*, à l'intérieur de chacun de ces pays ou entre ces différents pays, à condition toutefois que le télégramme soit expédié dans le même ordre de priorité que le télégramme original et qu'il ne passe point par d'autres pays que ceux dont il vient d'être fait mention.

2. Si l'on veut qu'un télégramme réexpédié conformément au paragraphe premier soit transmis comme télégramme d'un rang supérieur à celui du télégramme original, on n'aura à acquitter pour ce télégramme qu'une taxe égale à la différence de prix des deux catégories de télégrammes.

3. Les dispositions du présent article seront également applicables aux télégrammes-mandats, sans qu'il soit tenu compte du fait que le montant du mandat devra être recalculé dans la monnaie de nouveau pays de destination.

¹ Traduit par le Secrétariat de la Société des Nations, à titre d'information.

¹ TRANSLATION.

No. 4303. — AGREEMENT BETWEEN THE TELEGRAPH ADMINISTRATIONS OF DENMARK, FINLAND, ICELAND, NORWAY AND SWEDEN REGARDING TELECOMMUNICATIONS BETWEEN THESE COUNTRIES. SIGNED AT STOCKHOLM, COPENHAGEN, HELSINKI, OSLO AND REYKJAVIK, DECEMBER 15TH, 19TH, 21ST AND 30TH, 1936, JANUARY 13TH AND FEBRUARY 11TH, 1937.

The telegraph Administrations of Denmark, Finland, Iceland, Norway and Sweden, acting under the powers granted to them, have concluded the following Agreement regarding telecommunications between the countries in question.

CHAPTER I.

PROVISIONS REGARDING TELEGRAPHIC COMMUNICATIONS.

Article 1.

APPLICATION OF THE GENERAL INTERNATIONAL REGULATIONS.

The provisions of the International Telecommunication Convention and the Telegraph Regulations annexed thereto shall be applicable to telegraphic communications, with the exceptions indicated in Articles 2 and 3 below and the additions to the present Agreement referred to in Article 16.

Article 2.

REDIRECTION AND FORWARDING OF TELEGRAMS.

1. Telegrams handed in in Denmark (including the Faroe Islands), Finland, Iceland, Norway or Sweden, or forwarded from a Danish, Finnish, Icelandic, Norwegian or Swedish ship via a coast station in one of the above-mentioned countries may be redirected or forwarded *once free of charge* within or between those countries, provided that the telegram is forwarded in the same order of priority as the original telegram and does not pass through other countries than those mentioned.

2. If it is requested that a telegram redirected or forwarded in accordance with paragraph 1 shall be despatched at a more urgent rate than the original telegram, only the difference between the rates for the different methods of despatch shall be charged.

3. The provisions of the present Article shall also apply to money-order telegrams, regardless of the fact that the amount of the money order is to be recalculated in the currency of the new country of destination.

¹ Translated by the Secretariat of the League of Nations, for information.

Article 3.

TÉLÉGRAMMES EN TRANSIT LORSQUE LA LIGNE EST INTERROMPUE.

En cas d'interruption ou de dérangements sérieux sur les lignes télégraphiques du Danemark, de la Finlande, de la Norvège ou de la Suède, les télégrammes intérieurs de l'un quelconque de ces pays pourront être transmis par l'intermédiaire des lignes télégraphiques de l'un ou de plusieurs des autres pays sans avoir à acquitter de taxe de transit.

CHAPITRE II

RÈGLEMENT RELATIF AUX COMMUNICATIONS TÉLÉPHONIQUES ENTRE LE DANEMARK, LA FINLANDE, LA NORVÈGE ET LA SUÈDE.

Article 4.

APPLICATION DU RÈGLEMENT INTERNATIONAL GÉNÉRAL.

Seront applicables aux communications téléphoniques entre le Danemark, la Finlande, la Norvège et la Suède, les dispositions de la convention internationale des télécommunications en vigueur, ainsi que le règlement téléphonique qui y est annexé, et les dispositions recommandées par le Comité consultatif international téléphonique qui sont approuvées par les administrations intéressées, avec les additions et exceptions prévues aux articles 5 à 10 ci-dessous et aux annexes du présent accord mentionnées à l'article 16.

Article 5.

DIVISION EN ZONES.

Pour la fixation des tarifs, les pays seront divisés en zones de la manière suivante :

Danemark.

Zone A comprenant les stations situées dans les îles qui sont à l'est du Grand-Belt et du Langeland-Belt, ainsi que leurs réseaux.

Zone B comprenant les autres stations ainsi que leurs réseaux.

Finlande.

Zone A comprenant les stations de l'archipel d'Åland ainsi que leurs réseaux.

Zone B comprenant les stations situées en terre ferme dans la partie de la Finlande au sud du 62° de latitude nord et à l'ouest du 26° de longitude est (Greenwich), ainsi que leurs réseaux.

Zone C comprenant les stations situées au sud du 62° de latitude nord et à l'est du 26° de longitude est (Greenwich), ainsi que leurs réseaux.

Zone D comprenant les stations situées entre le 62° et le 64° 30' de latitude nord, ainsi que leurs réseaux.

Zone E comprenant les stations situées au nord du 64° 30' de latitude nord, ainsi que leurs réseaux.

Article 3.

TRANSIT OF TELEGRAMS WHEN THE LINE IS INTERRUPTED.

In the case of interruption or serious defects in the telegraph lines of Denmark, Finland, Norway or Sweden, the inland telegrams of one of these countries may be sent via the telegraph lines of one or more of the other countries without the payment of transit charges.

CHAPTER II.

REGULATIONS REGARDING TELEPHONE COMMUNICATIONS BETWEEN DENMARK, FINLAND,
NORWAY AND SWEDEN.*Article 4.*

APPLICATION OF THE GENERAL INTERNATIONAL REGULATIONS.

In the case of telephone communications between Denmark, Finland, Norway and Sweden, the provisions of the International Telecommunication Convention in force shall apply, together with the Telephone Regulations annexed thereto and the provisions recommended by the International Telephone Consultative Committee which are approved by the Administrations concerned, together with the additions and exceptions contained in Articles 5-10 below and in the Annexes to the present Agreement mentioned in Article 16.

Article 5.

DIVISION INTO ZONES.

With a view to fixing the rates, the countries shall be divided into the following zones :

Denmark.

Zone A, comprising the stations with their systems on the islands east of the Great Belt and the Langeland Belt.

Zone B, comprising the other stations with their systems.

Finland.

Zone A, comprising the stations in Åland with their systems.

Zone B, comprising the stations with their systems situated on the mainland of Finland south of 62° N. latitude and west of 26° E. longitude (Greenwich).

Zone C, comprising the stations with their systems situated south of 62° N. latitude and east of 26° E. longitude (Greenwich).

Zone D, comprising the stations with their systems situated between 62° and 64° 30' N. latitude.

Zone E, comprising stations with their systems situated north of 64° 30' N. latitude.

Norvège.

Zone A comprenant les stations situées au sud du 61° de latitude nord et à l'est du 8° de longitude est, à l'exception de Christiansand S. (Greenwich), ainsi que leurs réseaux.

Zone B comprenant les stations situées entre le 61° et le 64° 30' de latitude nord et à l'est du 8° de longitude est (Greenwich), ainsi que leurs réseaux.

Zone C1 comprenant les stations situées au sud du 61° de latitude nord et à l'ouest du 8° de longitude est, y compris Christiansand S. (Greenwich), ainsi que leurs réseaux.

Zone C2 comprenant les stations situées au nord du 61° de latitude nord et à l'ouest du 8° de longitude est (Greenwich), ainsi que leurs réseaux.

Zone D1 comprenant les stations situées entre le 64° 30' et le 68° de latitude nord, ainsi que leurs réseaux.

Zone D2 comprenant les stations situées au nord du 68° de latitude nord, ainsi que leurs réseaux.

Suède.

Zone A comprenant les stations situées au sud du 57° 30' de latitude nord, à l'exception des stations de l'île de Gotland, ainsi que leurs réseaux.

Zone B1 comprenant les stations situées entre le 57° 30' et le 61° de latitude nord et à l'ouest du 15° de longitude est (Greenwich), ainsi que leurs réseaux.

Zone B2 comprenant les stations situées entre le 57° 30' et le 61° de latitude nord et à l'est du 15° de longitude est, y compris les stations de l'île de Gotland (Greenwich), ainsi que leurs réseaux.

Zone C comprenant les stations situées entre le 61° et le 64° 30' de latitude nord, y compris Vilhelmina, ainsi que leurs réseaux.

Zone D comprenant les autres stations ainsi que leurs réseaux.

Article 6.

ETABLISSEMENT DES TARIFS.

Les quotes-parts des tarifs dues à chaque pays sont établies par voie d'accord entre les différentes administrations intéressées et sont indiquées dans les annexes du présent accord mentionnées à l'article 16.

Article 7.

HEURES DES TARIFS RÉDUITS.

Des tarifs réduits seront applicables :

Aux communications échangées entre le Danemark, la Norvège et la Suède de 18 heures à 9 heures ;

Aux communications échangées entre le Danemark, la Norvège et la Suède, d'une part, et la Finlande, d'autre part, de 19 heures à 8 heures (heures du pays d'émission).

Article 8.

CATÉGORIES DE COMMUNICATIONS ADMISES.

Toutes les catégories de communications mentionnées dans le règlement téléphonique international ou recommandées par le Comité consultatif international téléphonique seront acceptées, à condition qu'elles aient été admises par l'administration intéressée.

Norway.

Zone A, comprising the stations with their systems situated south of 61° N. latitude and east of 8° E. longitude (Greenwich), with the exception of Christiansand S.

Zone B, comprising the stations with their systems situated between 61° and 64° 30' N. latitude and east of 8° E. longitude (Greenwich).

Zone C 1, comprising the stations with their systems situated south of 61° N. latitude and west of 8° E. longitude (Greenwich), together with Christiansand S.

Zone C 2, comprising the stations with their systems situated north of 61° N. latitude and west of 8° E. longitude (Greenwich).

Zone D 1, comprising the stations with their systems situated between 64° 30' and 68° N. latitude.

Zone D 2, comprising the stations with their systems situated north of 68° N. latitude.

Sweden

Zone A, comprising the stations with their systems situated south of 57° 30' N. latitude, with the exception of stations on Gotland.

Zone B 1, comprising the stations with their systems situated between 57° 30' and 61° N. latitude and west of 15° E. longitude (Greenwich).

Zone B 2, comprising the stations with their systems situated between 57° 30' and 61° N. latitude and east of 15° E. longitude (Greenwich) and the stations on Gotland.

Zone C, comprising the stations with their systems situated between 61° and 64° 30' N. latitude, together with Vilhelmina.

Zone D, comprising the other stations with their systems.

Article 6.

COMPOSITION OF THE RATES.

The portions of the rates due to each country are established by agreement between the respective Administrations and are stated in the Annexes to the present Agreement mentioned in Article 16.

Article 7.

TIMES FOR REDUCED RATES.

Reduced rates shall apply :

To calls between Denmark, Norway and Sweden from 6 p.m. to 9 a.m. ;

To calls between Denmark, Norway and Sweden, on the one hand, and Finland, on the other hand, from 7 p.m. to 8 a.m. (time of the country of despatch).

Article 8.

KINDS OF CALLS ADMITTED.

All the kinds of calls referred to in the International Telephone Regulations or recommended by the International Telephone Consultative Committee shall be accepted in so far as they are approved by the Administration concerned.

Article 9.

CONVERSATIONS PAR ABONNEMENT.

Pour toute conversation par abonnement qui serait demandée un mois entier d'avance au moins et qui s'effectuerait entre 23 heures et 7 heures, pendant une durée d'au moins 15 minutes, la taxe ne sera égale qu'au *tiers* de la taxe perçue pour une communication ordinaire à tarif plein.

Article 10.

TAXES CONCERNANT LES COMMUNICATIONS TÉLÉPHONIQUES AVEC AVIS D'APPEL DESTINÉES A DES PERSONNES SE TROUVANT EN DEHORS DU SECTEUR DE REMISE GRATUITE DES TÉLÉGRAMMES.

La taxe à acquitter pour les communications téléphoniques avec avis d'appel destinées à des personnes se trouvant en dehors du secteur de remise gratuite des télégrammes sera fixée au même taux que la taxe à acquitter pour les communications avec préavis ; il sera perçu en sus 0,50 franc-or pour chaque kilomètre compté à partir de la station ; cette distance sera calculée, soit en ligne droite, soit par une voie praticable selon la coutume en usage dans le pays de destination.

CHAPITRE III

COMMUNICATIONS TÉLÉPHONIQUES ENTRE LE DANEMARK, LA FINLANDE, LA NORVÈGE ET LA SUÈDE, D'UNE PART, ET L'ISLANDE, D'AUTRE PART.

Article 11.

DIVISION EN ZONES.

Pour toute communication téléphonique échangée entre le Danemark, la Finlande, la Norvège et la Suède, d'une part, et l'Islande, d'autre part, chaque pays constituera *une* zone pour la fixation des taxes.

Article 12.

TARIFS ET CATÉGORIES DE COMMUNICATIONS ADMISES.

Les taxes et leur répartition entre les différents pays participant au trafic, ainsi que les différentes catégories de communications admises, sont indiquées dans une annexe spéciale jointe au présent accord.

CHAPITRE IV

RÈGLEMENT RELATIF AUX RADIOCOMMUNICATIONS.

Article 13.

APPLICATION DU RÈGLEMENT INTERNATIONAL GÉNÉRAL.

Les dispositions de la convention internationale des télécommunications actuellement en vigueur, ainsi que le règlement qui y est annexé, seront applicables aux radiocommunications avec les exceptions indiquées dans l'article 14 ci-dessous nommé et dans les annexes du présent accord mentionnées à l'article 16.

Article 9.

SUBSCRIPTION CALLS.

In the case of subscription calls booked at least a complete calendar month in advance and taking place between 11 p.m. and 7 a.m., of a duration of at least 15 minutes, the rate shall be *one-third* of the charge for an ordinary call at the full rate.

Article 10.

CHARGES FOR SUMMONING PERSONS OUTSIDE THE FREE TELEGRAM DELIVERY DISTRICT.

The charge for summoning persons outside the free telegram delivery district (*avis d'appel* calls) shall be fixed at the same rate as *préavis* calls, with the addition of 0.50 gold franc per kilometre from the station ; the distance shall be calculated either in a straight line or by a practicable road, according to the custom in the country of destination.

CHAPTER III.

TELEPHONE CALLS BETWEEN DENMARK, FINLAND, NORWAY AND SWEDEN, ON THE ONE HAND,
AND ICELAND, ON THE OTHER HAND.*Article 11.*

DIVISION INTO ZONES.

In the case of telephone calls between Denmark, Finland, Norway and Sweden, on the one hand, and Iceland, on the other hand, each country shall constitute *one* zone for purposes of charges.

Article 12.

RATES AND ADMITTED KINDS OF CALLS.

The charges and their distribution among the countries participating in the traffic, together with the kinds of calls accepted, are given in a special annex to the present Agreement.

CHAPTER IV.

REGULATIONS REGARDING RADIOCOMMUNICATIONS.

Article 13.

APPLICATION OF THE GENERAL INTERNATIONAL REGULATIONS.

The provisions of the existing International Telecommunication Convention and the Regulations annexed thereto shall apply to radiocommunications, with the exceptions contained in Article 14 below and in the Annexes to the present Agreement mentioned in Article 16.

Article 14.

ENVOI DE RADIOTÉLÉGRAMMES.

Les stations sans-fil placées à bord de bâtiments battant pavillon danois, finlandais, norvégien ou suédois auront le droit d'envoyer des radiotélégrammes destinés au pays d'attache du bâtiment par l'intermédiaire de la station côtière de ce pays la plus proche, à condition toutefois d'utiliser des types d'ondes A₂ ou B comprises entre 365 et 515 kc/s (822-583 mètres) et dans les conditions suivantes :

Que le navire soit à une distance d'au moins 25 milles marins de toute autre station côtière ouverte aux communications télégraphiques publiques ;

Que la distance qui sépare le navire de la station côtière en question ne dépasse pas la distance qui sépare ce navire de toute autre station côtière ouverte aux communications publiques dans des pays autres que le Danemark, la Finlande, la Norvège ou la Suède ; et

Que la transmission cesse immédiatement au cas où une station côtière moins éloignée en ferait la demande en raison des perturbations que cette transmission apporterait à ses propres communications.

CHAPITRE V

DISPOSITIONS GÉNÉRALES.

Article 15.

CONFÉRENCES.

Des représentants des administrations intéressées se réuniront chaque année, à moins qu'il n'en soit décidé autrement, en conférence pour reviser ou compléter le présent accord ainsi que ses annexes, et régler les autres questions de télécommunication intéressant l'ensemble des pays représentés.

Article 16.

ACCORDS PARTICULIERS.

Il est annexé au présent accord des accords particuliers conclus à ce propos entre les différentes administrations intéressées. Chacun desdits accords pourra, conformément aux dispositions prévues, être amendé par les administrations qui l'ont conclu.

Article 17.

DURÉE DE VALIDITÉ DE L'ACCORD.

Le présent accord entrera en vigueur le 1^{er} janvier 1937.

A la même date seront abrogés :

L'Accord de 1929 concernant certaines dérogations aux dispositions de l'article 26 du règlement général annexé à la Convention internationale radiotélégraphique (Washington, 1927), et

L'Accord de 1931 concernant la réexpédition à titre gratuit de télégrammes entre le Danemark, la Finlande, l'Islande, la Norvège et la Suède.

De plus, à partir de la même date, les dispositions des autres accords précédents conclus entre les administrations contractantes, cesseront d'être valables dans la mesure où elles sont contraires au présent accord.

Article 14.

DESPATCH OF RADIOTELEGRAMS.

Wireless stations on board vessels sailing under the Danish, Finnish, Norwegian or Swedish flag shall be entitled to send radiotelegrams to the *country of registration of the vessel* via the nearest coast station in that country, provided wave-length types A₂ or B are used within the wave-length limits 365 — 515 kc/s (822 — 583 m) and on the following conditions :

That the ship is at a distance of at least 25 sea miles from any other coast station open for public telegraphic communications ;

That the distance between the ship and the coast station in question does not exceed the distance between the ship and any other coast station open for public communications in countries other than Denmark, Finland, Norway or Sweden ; and

That the transmission immediately ceases upon a request from a coast station situated at a shorter distance whose communications are disturbed by the transmission.

CHAPTER V.

GENERAL PROVISIONS.

Article 15.

CONFERENCES.

Representatives of the Administrations concerned shall, unless otherwise decided, meet each year at a Conference in order to revise or supplement the Agreement, together with the Annexes thereto, and to deal with other questions of telecommunications of common interest to the countries.

Article 16.

SPECIAL AGREEMENTS.

Annexed to the present Agreement are special agreements which have been concluded in connection therewith between the various administrations. Each such agreement may, in accordance with the provisions which it contains, be amended by the Administrations which have concluded it.

Article 17.

PERIOD OF VALIDITY OF THE AGREEMENT.

The present Agreement shall come into force on January 1st, 1937.

The following shall simultaneously be annulled :

Agreement of 1929 regarding certain exceptions to the provisions of Article 26 of the General Regulations annexed to the International Radiotelegraph Convention (Washington 1927) ; and

Agreement of 1931 regarding the redirection or forwarding of telegrams free of charge between Denmark, Finland, Iceland, Norway and Sweden.

In addition, as from the same date, the provisions contained in other agreements previously concluded between the contracting Administrations shall cease to apply in so far as they are contrary to the present Agreement.

Le présent accord est valable jusqu'à nouvel ordre et peut être dénoncé par l'une quelconque des administrations contractantes. En ce cas, il cessera d'être applicable un an après la dénonciation.

Le présent accord a été établi en cinq exemplaires : un en danois, un en finlandais et en suédois, un en islandais, un en norvégien et un en suédois ; chacune des administrations a conservé l'exemplaire rédigé en sa propre langue, et en a transmis une copie à chacune des autres administrations.

COPENHAGUE, le 19 décembre 1936.

(Signé) C. MONDRUP.

(Signé) Arne KROG.

(Signé) G.

Direction générale des Postes et Télégraphes.

HELSINKI, le 19 décembre 1936.

(Signé) G. E. F. ALBRECHT.

(Signé) Urho TALVITIE.

Administration des Postes et Télégraphes
de la Finlande.

REYKJAVIK, le 13 janvier 1937.

(Signé) G. J. HLIÐDAL.

(Signé) Frb. AÐALSTEINSSON.

Administration des Postes et Télégraphes
de l'Islande.

OSLO, les 21 et 30 décembre 1936, et
11 février 1937.

(Signé) Hermod PETERSEN.

(Signé) HADLAND.

Administration royale des Télégraphes
de la Norvège.

STOCKHOLM, le 15 décembre 1936.

(Signé) A. HAMILTON.

(Signé) Artur KARLSSON.

Administration royale des Télégraphes
de la Suède.

The present Agreement shall apply until further notice and may be denounced by any one of the contracting Administrations, in which case it shall cease to apply one year after denunciation.

The Agreement is drawn up in five copies : one in Danish, one in Finnish and Swedish, one in Icelandic, one in Norwegian and one in Swedish ; each of the Administrations has retained the copy drawn up in its own language and has transmitted a copy thereof to each of the other Administrations.

COPENHAGEN, *December 19th, 1936.*

(Signed) C. MONDRUP.

(Signed) Arne KROG.

(Signed) G.

General Directorate of Posts and Telegraphs.

HELSINKI, *December 19th, 1936.*

(Signed) G. E. F. ALBRECHT.

(Signed) Urho TALVITIE.

Finnish Administration of Posts and Telegraphs.

REYKJAVIK, *January 13th, 1937.*

(Signed) G. J. HLÍÐDAL.

(Signed) FIB. AÐALSTEINSSON.

Icelandic Administration of Posts and Telegraphs.

OSLO, *December 21st and 30th, 1936, and February 11th, 1937.*

(Signed) Hermod PETERSEN.

(Signed) HADLAND.

Royal Norwegian Administration of Telegraphs.

STOCKHOLM, *December 15th, 1936.*

(Signed) A. HAMILTON.

(Signed) Artur KARLSSON.

Royal Swedish Administration of Telegraphs.

DANEMARK, FINLANDE ET SUÈDE

Accord entre les Administrations des télégraphes du Danemark, de la Finlande et de la Suède relatif à la correspondance téléphonique entre le Danemark et la Finlande (annexe 1 à l'Accord collectif de décembre 1936, janvier et février 1937, concernant les télécommunications). Signé à Copenhague et Helsinki, le 19 décembre 1936, et à Stockholm, le 23 décembre 1936.

DENMARK, FINLAND AND SWEDEN

Agreement between the Telegraph Administrations of Denmark, Finland and Sweden regarding Telephonic Correspondence between Denmark and Finland (Annex 1 to the Collective Agreement of December 1936, January and February 1937, regarding Telecommunications). Signed at Copenhagen and Helsinki, December 19th, 1936, and at Stockholm, December 23rd, 1936.

N^o 4304. — OVERENSKOMST¹ ANGAAENDE TELEFONKORRESPONDANCEN MELLEM DANMARK OG FINLAND. (TILLÆG NR. 1 TIL OVERENSKOMST² AF DECEMBER-JANUAR 1936-1937 ANGAAENDE TELEKOMMUNIKATIONSKORRESPONDANCEN MELLEM DANMARK, FINLAND, ISLAND, NORGE OG SVERIGE.) UNDERTEGNET I KØBENHAVN OG I HELSINGFORS, DEN 19. DECEMBER 1936, OG I STOCKHOLM, DEN 23. DECEMBER 1936.

Textes officiels danois, finnois et suédois communiqués par le délégué permanent du Danemark près la Société des Nations. L'enregistrement de cet accord a eu lieu le 21 mars 1938.

Danish, Finnish and Swedish official texts communicated by the Permanent Delegate of Denmark to the League of Nations. The registration of this Agreement took place March 21st, 1938.

TEXTE DANOIS. — DANISH TEXT.

Det kgl. danske Generaldirektorat for Post-og Telegrafvæsenet, den finske Post-og Telegrafstyrelse samt den kgl. svenske Telegrafstyrelse har afsluttet følgende, særlige Overenskomst angaaende Telefonkorrespondancen mellem Danmark og Finland.

Artikel 1.

For Samtaler, der udveksles terminalt mellem Finland og Danmark, erlægges følgende Andele pr. Takstenhed :

A. Via Søkablet Åland — Sverige.

Finlands Andel :

Zone A	Guldfrancs	1,00
Zone B	»	3,00
Zone C	»	4,00
Zone D	»	4,00
Zone E	»	5,00

Danmarks Andel :

Zone A	Guldfrancs	1,00
Zone B	»	2,00

Sveriges Andel :

Uden Hensyn til Afgangs- eller Adressestation	Guldfrancs	3,50
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¹ Entré en vigueur le 1^{er} janvier 1937.

² Voir page 55 de ce volume.

..¹ Came into force January 1st, 1937.

..² See page 55 of this Volume.

B. *Via Tornio — Haparanda.*

<i>Finlands Andel :</i>		
Zone E	Guldfrancs	1,00
<i>Danmarks Andel :</i>		
Zone A	Guldfrancs	1,00
Zone B	»	2,00
<i>Sveriges Andel :</i>		
Uden Hensyn til Afgangs- eller Adressestation	Guldfrancs	5,50

Artikel 2.

Med Undtagelse af Statssamtaler og Abonnementssamtaler, som tegnes for en længere Varighed end 12 Minutter, begrænses Samtalernes Varighed til 12 Minutter, for saa vidt der foreligger andre Samtalebestillinger.

Artikel 3.

Ændring i denne Overenskomst kan foretages, saa ofte samtlige tre Administrationer enes derom.

Nærværende Overenskomst, der udfærdiges i tre Eksemplarer, hvoraf et paa dansk, et paa finsk og svensk samt et paa svensk Sprog, træder i Kraft den 1. Januar 1937, fra hvilken Dato den i København den 16. Januar 1929, i Helsingfors den 22. December 1928 og i Stockholm den 14. Januar 1929 afsluttede Overenskomst¹ angaaende Telefonkorrespondancen mellem Danmark og Finland ophører at gælde.

Opsiges Overenskomsten af en af Administrationerne, ophører den at gælde tre Maaneder efter den Dag, da Opsigelsen indgives.

KØBENHAVN, den 19. December 1936.

HELSINGFORS, den 19. december 1936.

Generaldirektoratet for Post- og Telegrafvæsenet.

Finlands Post- og Telegrafstyrelse.

(sign.) C. MONDRUP.

(sign.) ALBRECHT.

(sign.) A. K.

(sign.) Urho TALVITIE.

STOCKHOLM, den 23. december 1936.

Kongelige svenske Telegrafstyrelse.

(sign.) A. HAMILTON.

(sign.) Artur KARLSSON.

In fidem :

C. Mondrup.

Vu pour légalisation de la signature de M. C. J. Mondrup, Directeur général des Postes et Télégraphes danois, apposée sur le présent acte.

Copenhague, le 20 octobre 1937.

Pour le Ministre des Affaires étrangères,
p. a.

Bolt-Jørgensen.

N^o 510/37.

¹ Vol. LXXXVII, page 155 ; et vol. C, page 249, de ce recueil.

¹ Vol. LXXXVII, page 155 ; and Vol. C, page 249, of this Series.

TEXTE FINNOIS. — FINNISH TEXT.

TEXTE SUÉDOIS. — SWEDISH TEXT.

N^o 4304. — SOPIMUS SUOMEN JA TANSKAN VÄLISISTÄ PUHELINYHTEYKSISTÄ. (LIITE NR 1 SUOMEN, TANSKAN, ISLANNIN, NORJAN JA RUOTSIN VÄLISEEN PIKATIEDOITUSSOPIMUKSEEN JOULUKUULTA 1936.) ALLEKIRJOITETTU KÖÖPENHAMINASSA JA HELSINGISSÄ 19 PÄIVÄNÄ JOULUKUUTA 1936 JA TUKHOLMASSA 23 PÄIVÄNÄ JOULUKUUTA 1936.

N^o 4304. — ÖVERENSKOMMELSE ANGAENDE TELEFONFÖRBINDELSENA MELLAN FINLAND OCH DANMARK. (BILAGA NR 1 TILL AVTALET AV DECEMBER 1936 ANGAENDE FJÄRRMEDLANDET TRAFIKEN MELLAN FINLAND, DANMARK, ISLAND, NORGE OCH SVERIGE.) UNDERTEKNAD I KÖPENHAMN OCH I HELSINGFORS DEN 19 DECEMBER 1936 OCH I STOCKHOLM DEN 23 DECEMBER 1936.

Suomen posti- ja lennätinhallitus, Tanskan posti- ja lennätinhallitus sekä Kunink. Ruotsin lennätinhallitus ovat tehneet seuraavan erikoissopimuksen Suomen ja Tanskan välisistä puhelinyhteyksistä.

Finlands post- och telegrafstyrelse, Generaldirektoratet för post- och telegrafväsendet i Danmark samt Kungl. svenska telegrafstyrelsen hava träffat följande särskilda överenskommelse angående telefonförbindelserna mellan Finland och Danmark.

I artikla.

Artikel 1.

Puheluista, jotka vaihdetaan yksinomaan Suomen ja Tanskan välillä, kannetaan seuraavat osuudet maksuyksiköltä.

För samtal, vilka utväxlas terminalt mellan Finland och Danmark, utgå följande andelar per taxeenhet.

A. Ahvenanmaan ja Ruotsin välisen vedenalaisen kaapelin kautta.

A. Via undervattenskabeln Åland—Sverige.

Suomen osuus :	kultafrangia
vyöhyke A	1.00
vyöhyke B	3.00
vyöhyke C	4.00
vyöhyke D	4.00
vyöhyke E	5.00

Finlands andel :	guldfrancs
zon A	1.00
zon B	3.00
zon C	4.00
zon D	4.00
zon E	5.00

<i>Tanskan osuus :</i>	kultafrangia	<i>Danmarks andel :</i>	guldfrancs
vyöhyke A	1.00	zon A	1.00
vyöhyke B	2.00	zon B	2.00
<i>Ruotsin osuus :</i>		<i>Sveriges andel :</i>	
lähtö- tai osoitetoimipaikasta riippumatta	3.50	utan avseende på avgångs- eller adressanstalt	3.50

*B. Tornion — Haaparannan kautta.**B. Via Tornio — Haaparanda.*

<i>Suomen osuus :</i>		<i>Finlands andel :</i>	
vyöhyke E	1.00	zon E	1.00
<i>Tanskan osuus :</i>		<i>Danmarks andel :</i>	
vyöhyke A	1.00	zon A	1.00
vyöhyke B	2.00	zon B	2.00
<i>Ruotsin osuus :</i>		<i>Sveriges andel :</i>	
lähtö- tai osoitetoimipaikasta riippumatta	5.50	utan avseende på avgångs- eller adressanstalt	5.50

*2 artikla.**Artikel 2.*

Puhelu saa, jos muu puhelu on odottamassa, kestää enintään 12 minuuttia, lukuunottamatta kuitenkin valtiopuheluja, joiden pituus on rajoittamaton, ja sellaisia tilauspuheluja, jotka on merkitty pitemmäksi ajaksi kuin 12 minuutiksi.

Samtal får, om annat samtal väntar, pågå högst 12 minuter, med undantag dock för statssamtal, vars längd är obegränsad och sådant abonnemangssamtal, som tecknats för längre varaktighet än 12 minuter.

*3 artikla.**Artikel 3.*

Tätä sopimusta voidaan muuttaa aina, milloin kaikki sopimuspuolet siihen suostuvat.

Ändring i denna överenskommelse kan ske, närhelst samtliga parter därom äro ense.

Tämä sopimus, jota on tehty kolme kappaletta, nimittäin yksi suomen- ja ruotsinkielellä, yksi tanskankielellä ja yksi ruotsinkielellä, tulee voimaan 1 päivänä tammikuuta 1937, mistä päivästä lukien Helsingissä 22 päivänä joulukuuta 1928, Tukholmassa 14 päivänä tammikuuta 1929 ja Kööpenhaminassa 16 päivänä tammikuuta 1929 allekirjoitettu sopimus Suomen ja Tanskan välisestä puhelinliikenteestä lakkaa olemasta voimassa.

Denna överenskommelse, vilken upprättats i tre exemplar, därav ett på finska och svenska språken, ett på danska språket samt ett på svenska språket, träder i kraft den 1 januari 1937, från vilken dag den i Helsingfors den 22 december 1928, i Stockholm den 14 januari 1929 och i Köpenhamn den 16 januari 1929 undertecknade överenskommelsen angående telefontrafiken mellan Finland och Danmark upphör att gälla.

Jos jokin asianosainen sanoo sopimuksen irti, lakkaa se olemasta voimassa kolme kuukautta sen päivän jälkeen, jona irtisanominen on tapahtunut.

Uppsåges överenskommelsen av någondera parten, upphör densamma att gälla tre månader efter den dag, då uppsägningen skett.

HELSINGISSÄ 19 päivänä joulukuuta 1936.

HELSINGFORS den 19 december 1936.

Suomen posti- ja lennätinhallitus.

Finlands post- och telegrafstyrelse.

(*sign.*) G. E. F. ALBRECHT.

KÖÖPENHAMINASSA, 19 päivänä december 1936.

KÖPENHAMN den 19 December 1936.

Tanskan posti- ja lennätinhallitus :

Generaldirektoratet for Post- och Telegrafvaesenet.

(*sign.*) C. MONDRUP.

(*sign.*) G.

TUKHOLMASSA 23 päivänä joulukuuta 1936.

STOCKHOLM den 23 december 1936.

Kunink. Ruotsin lennätinhallitus :

Kungl. Svenska Telegrafstyrelsen.

(*sign.*) A. HAMILTON.

(*sign.*) Artur KARLSSON.

La conformité à l'original est certifiée.
Direction générale des Postes et des Télégraphes,
Copenhague, le 23 février 1938.

p. a.

Axel Kromann,
Fuldmægtig.

Vu pour légalisation de la signature de
M. Axel Kromann, sous-chef de bureau à la
Direction générale des Postes et des Télégraphes,
apposée sur le présent acte.

Copenhague, le 7 mars 1938.

Pour le Ministre des Affaires étrangères,

p. a.

F. Höegh-Guldberg.

N^o 112/38.

¹ TRADUCTION.

N^o 4304. — ACCORD ENTRE LES ADMINISTRATIONS DES TÉLÉGRAPHES DU DANEMARK, DE LA FINLANDE ET DE LA SUÈDE RELATIF A LA CORRESPONDANCE TÉLÉPHONIQUE ENTRE LE DANEMARK ET LA FINLANDE (ANNEXE 1 A L'ACCORD COLLECTIF DE DÉCEMBRE 1936, JANVIER ET FÉVRIER 1937, CONCERNANT LES TÉLÉCOMMUNICATIONS). SIGNÉ A COPENHAGUE ET HELSINKI, LE 19 DÉCEMBRE 1936, ET A STOCKHOLM, LE 23 DÉCEMBRE 1936.

La Direction générale royale des Postes et Télégraphes du Danemark, l'Administration des Postes et Télégraphes de la Finlande et l'Administration royale des Télégraphes de la Suède sont convenues de l'accord particulier suivant relativement aux communications téléphoniques entre le Danemark et la Finlande.

Article premier.

Pour des conversations échangées aux bureaux têtes de ligne entre la Finlande et le Danemark, il sera payé par unité de taxe les quotes-parts suivantes :

A. Par câble sous-marin Åland - Suède.

<i>Quote-part de la Finlande :</i>	Francs-or
Zone A	1,00
Zone B	3,00
Zone C	4,00
Zone D	4,00
Zone E	5,00

¹ Traduit par le Secrétariat de la Société des Nations, à titre d'information.

¹ TRANSLATION.

No. 4304. — AGREEMENT BETWEEN THE TELEGRAPH ADMINISTRATIONS OF DENMARK, FINLAND AND SWEDEN REGARDING TELEPHONIC CORRESPONDENCE BETWEEN DENMARK AND FINLAND (ANNEX 1 TO THE COLLECTIVE AGREEMENT OF DECEMBER 1936, JANUARY AND FEBRUARY 1937 REGARDING TELECOMMUNICATIONS). SIGNED AT COPENHAGEN AND HELSINKI, DECEMBER 19TH, 1936, AND AT STOCKHOLM, DECEMBER 23RD, 1936.

The Royal Danish Directorate General of Posts and Telegraphs, the Finnish Administration of Posts and Telegraphs and the Royal Swedish Telegraph Administration have concluded the following special Agreement regarding telephone communications between Denmark and Finland.

Article 1.

For terminal calls between Finland and Denmark the following quotas shall be paid per unit charge :

A. Via Submarine Cable, Åland — Sweden.

<i>Finnish quota :</i>	Gold francs
Zone A	1.00
Zone B	3.00
Zone C	4.00
Zone D	4.00
Zone E	5.00

¹ Translated by the Secretariat of the League of Nations, for information.

<i>Quote-part du Danemark :</i>	
	Francs-or
Zone A	1,00
Zone B	2,00

<i>Quote-part de la Suède :</i>	
Indépendamment de la station d'origine ou de destination	3,50

B. Via Tornio - Haparanda.

<i>Quote-part de la Finlande :</i>	
Zone E	1,00

<i>Quote-part du Danemark :</i>	
Zone A	1,00
Zone B	2,00

<i>Quote-part de la Suède :</i>	
Indépendamment de la station d'origine ou de destination	5,50

Article 2.

A l'exception des communications gouvernementales et des communications par abonnement qui ont été demandées pour une durée de plus de douze minutes, la durée des communications sera de douze minutes, si d'autres appels sont inscrits.

Article 3.

Des amendements pourront être apportés au présent accord toutes les fois que les trois administrations en conviendront.

Le présent accord, établi en triple expédition — une en langue danoise, une en langues finnoise et suédoise et une en langue suédoise — entrera en vigueur le 1^{er} janvier 1937, date à partir de laquelle l'Arrangement relatif aux communications téléphoniques entre le Danemark et la Finlande, signé à Copenhague le 16 janvier 1929, à Helsinki le 22 décembre 1928 et à Stockholm le 14 janvier 1929, cessera d'avoir effet.

<i>Danish quota :</i>		Gold francs
Zone A		1.00
Zone B		2.00

<i>Swedish quota :</i>		
Irrespective of the station of origin or destination		3.50

B. Via Tornio — Haparanda.

<i>Finnish quota :</i>		
Zone E		1.00

<i>Danish quota :</i>		
Zone A		1.00
Zone B		2.00

<i>Swedish quota :</i>		
Irrespective of the station of origin or destination		5.50

Article 2.

With the exception of Government calls and of subscription calls booked for a longer period than twelve minutes, the calls shall be restricted to a duration of twelve minutes if other calls are waiting.

Article 3.

Changes may be made in the present Agreement whenever all three Administrations consent thereto.

The present Agreement, which is drawn up in three copies, one in the Danish, one in the Finnish and the Swedish and one in the Swedish language, shall come into force on January 1st, 1937, from which date the Agreement signed in Copenhagen on January 16th, 1929, in Helsinki on December 22nd, 1928, and in Stockholm on January 14th, 1929, regarding telephone communications between Denmark and Finland, shall cease to be valid.

Si l'accord est dénoncé par l'une des administrations, il cessera d'être applicable trois mois après la date de ladite dénonciation.

If the Agreement is denounced by one of the Administrations, it shall cease to be valid three months after the date of such denunciation.

COPENHAGUE, le 19 décembre 1936.

(Signé) C. MONDRUP.
 (Signé) A. K.
 (Signé) G.
 Direction générale des Postes et
 Télégraphes.

COPENHAGEN, December 19th, 1936.

(Signed) C. MONDRUP.
 (Signed) A. K.
 (Signed) G.
 Directorate General of Posts and
 Telegraphs.

HELSINKI, le 19 décembre 1936.

(Signé) G. E. F. ALBRECHT.
 (Signé) Urho TALVITIE.
 Administration des Postes et Télé-
 graphes de la Finlande.

HELSINKI, December 19th, 1936.

(Signed) G. E. F. ALBRECHT.
 (Signed) Urho TALVITIE.
 Finnish Administration of Posts
 and Telegraphs.

STOCKHOLM, le 23 décembre 1936.

(Signé) A. HAMILTON.
 (Signé) Artur KARLSSON.
 Administration royale des Télégraphes
 de la Suède.

STOCKHOLM, December 23rd, 1936.

(Signed) A. HAMILTON.
 (Signed) Artur KARLSSON.
 Royal Swedish Telegraph
 Administration.

DANEMARK, NORVÈGE ET SUÈDE

Accord entre les Administrations des télégraphes du Danemark, de la Norvège et de la Suède relatif à la correspondance téléphonique entre le Danemark et la Norvège (annexe 2 à l'Accord collectif de décembre 1936, janvier et février 1937, concernant les télécommunications). Signé à Copenhague, le 19 décembre 1936, à Oslo, le 9 janvier 1937, et à Stockholm, le 6 mars 1937.

DENMARK, NORWAY AND SWEDEN

Agreement between the Telegraph Administrations of Denmark, Norway and Sweden regarding Telephonic Correspondence between Denmark and Norway (Annex 2 to the Collective Agreement of December 1936, January and February 1937, regarding Telecommunications). Signed at Copenhagen, December 19th, 1936, at Oslo, January 9th, 1937, and at Stockholm, March 6th, 1937.

TEXTE DANOIS. — DANISH TEXT.

N^o 4305. — OVERENSKOMST¹ ANGAAENDE TELEFONKORRESPONDANCEN MELLEM DANMARK OG NORGE. (TILLÆG NR. 2 TIL OVERENSKOMST² AF DECEMBER 1936 ANGAAENDE TELEKOMMUNIKATIONSKORRESPONDANCEN MELLEM DANMARK, FINLAND, ISLAND, NORGE OG SVERIGE.) UNDERTEGNET I KØBENHAVN, DEN 19. DECEMBER 1936, I OSLO, DEN 9. JANUAR 1937 OG I STOCKHOLM, DEN 6. MARTS 1937.

Textes officiels danois, norvégien et suédois communiqués par le délégué permanent du Danemark près la Société des Nations. L'enregistrement de cet accord a eu lieu le 21 mars 1938.

Danish, Norwegian and Swedish official texts communicated by the Permanent Delegate of Denmark to the League of Nations. The registration of this Agreement took place March 21st, 1938.

Det kgl. danske Generaldirektorat for Post-og Telegrafvæsenet, det kgl. norske Telegrafstyre samt den kgl. svenske Telegrafstyrelse har afsluttet følgende, særlige Overenskomst angaaende Telefonkorrespondancen mellem Danmark og Norge.

Artikel 1.

For Samtaler, der udveksles terminalt mellem Danmark og Norge erlægges følgende Andele pr. Takstenhed :

Danmarks Andel :

Zone A	Guldfrancs	0,75
Zone B	»	1,75

Norges Andel :

Zone A	Guldfrancs	0,75
Zone B	»	1,75
Zone C 1	»	1,75
Zone C 2	»	1,75
Zone D 1	»	1,75
Zone D 2	»	2,75

Sveriges Andel :

Uden Hensyn til Afgangs-eller Adressestation	Guldfrancs	1,50
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¹ Entré en vigueur le 1^{er} janvier 1937.

² Voir page 55 de ce volume.

¹ Came into force January 1st, 1937.

² See page 55 of this Volume.

Artikel 2.

Med Undtagelse af Statssamtaler og Abonnementssamtaler, som tegnes for en længere Varighed end 12 Minutter, begrænses Samtalernes Varighed til 12 Minutter, for saa vidt der foreligger andre Samtalebestillinger.

Artikel 3.

Ændring i denne Overenskomst kan foretages, saa ofte samtlige tre Administrationer enes derom.

Nærværende Overenskomst, der udfærdiges i tre Eksemplarer, hvoraf et paa dansk, et paa norsk og et paa svensk Sprog, træder i Kraft den 1. Januar 1937, fra hvilken Dato den i København den 22. December 1928, i Oslo den 13. December 1928 og i Stockholm den 8. December 1928 afsluttede Overenskomst¹ angaaende Telefonkorrespondancen mellem Norge og Danmark ophører at gælde.

Opsiges Overenskomsten af en af Administrationerne, ophører den at gælde tre Maaneder efter den Dag, da Opsigelsen indgives.

KØBENHAVN, den 19. December 1936.

OSLO, den 9. januar 1937.

*Generaldirektoratet
for Post- og Telegrafvæsenet :*

(*sign.*) C. MONDRUP.

(*sign.*) A. K.

Det kgl. norske Telegrafstyre :

(*sign.*) Hermod PETERSEN.

(*sign.*) HAARBERG.

STOCKHOLM, den 6 mars 1937.

Den kgl. svenske Telegrafstyrelse :

(*sign.*) A. HAMILTON.

(*sign.*) Patrick HAMILTON.

In fidem :

C. Mondrup.

Vu pour légalisation de la signature de M.
C. J. Mondrup, directeur général des Postes et
Télégraphes danois, apposée sur le présent acte.
Copenhague, le 20 octobre 1937.

*Pour le Ministre des Affaires étrangères,
p. a.*

Bolt-Jørgensen.

N^o 511/37.

¹ Vol. CIV, page 103, de ce recueil.

¹ Vol. CIV, page 103, of this Series.

TEXTE NORVÉGIEN. — NORWEGIAN TEXT.

N^o 4305. — OVERENSKOMST ANGÅENDE TELEFONTRAFIKKEN MELLEM DANMARK OG NORGE. (BILAG NR. 2 TIL OVERENSKOMST AV DESEMBER 1936 ANGÅENDE TELEKOMMUNIKASJONSTRAFIKKEN MELLEM DANMARK, FINNLAND, ISLAND, NORGE OG SVERIGE.) UNDERTEGNET I KJØBENHAVN, DEN 19. DECEMBER 1936, I OSLO, DEN 9. JANUAR 1937 OG I STOCKHOLM, DEN 6. MARS 1937.

Det kongelige danske Generaldirektorat for Post- og Telegrafvæsenet, Det norske Telegrafstyre og Den kongelige svenske Telegrafstyrelse har avsluttet følgende særöverenskomst angående telefontrafikken mellem Danmark og Norge :

Artikel 1.

For samtaler, som utveksles terminalt mellem Danmark og Norge, beregnes følgende andeler pr. takstenhet :

<i>Danmarks andel :</i>	Gullfrank
Sone A	0.75
Sone B	1.75

<i>Norges andel :</i>	
Sone A	0.75
Sone B	1.75
Sone C 1	1.75
Sone C 2	1.75
Sone D 1	1.75
Sone D 2	2.75

<i>Sveriges andel :</i>	
Uten hensyn til avgangs- eller adressestasjon :	1.50

Artikkel 2.

Med undtagelse av statssamtaler og abonnements-samtaler som tegnes for en lengere varighet enn 12 minutter, begrenses samtalenes

TEXTE SUÉDOIS. — SWEDISH TEXT.

N^o 4305. — ÖVERENSKOMMELSE ANGÅENDE TELEFONFÖRBINDelserNA MELLAN DANMARK OCH NORGE. (BILAGA NR 2 TILL AVTALET AV DECEMBER 1936 ANGÅENDE FJÄRRMEDDELANDE TRAFIKEN MELLAN DANMARK, FINLAND, ISLAND, NORGE OCH SVERIGE). UNDERTECKNAD I KÖPENHAMN, DEN 19 DECEMBER 1936, I OSLO, DEN 9 JANUARI 1937 OCH I STOCKHOLM, DEN 6 MARS 1937.

Kungl. danske Generaldirektoratet for Post- og Telegrafvæsenet, Kungl. norska telegrafstyret samt Kungl. svenska telegrafstyrelsen hava träffat följande särskilda överenskommelse angående telefonförbindelserna mellan Danmark och Norge.

Artikel 1.

För samtal, som utväxlas terminalt mellan Danmark och Norge, utgå följande andelar per taxeenhet :

<i>Danmarks andel :</i>	guldfrancs
zon A	0,75
zon B	1,75

<i>Norges andel :</i>	
zon A	0,75
zon B	1,75
zon C 1	1,75
zon C 2	1,75
zon D 1	1,75
zon D 2	2,75

<i>Sveriges andel :</i>	
utan hänsyn till avgangs- eller adressstation	1,50

Artikel 2.

Med undantag för statssamtal och sådana abonnemangssamtal, som tecknats för längre varaktighet än 12 minuter, begränsas samtalen

varighet til 12 minutter forsåvidt det foreligger andre samtalebestillinger.

Artikkel 3.

Forandring i denne overenskomst kan foretas så ofte samtlige tre administrasjoner blir enig om det.

Nærværende overenskomst, som utferdiges i tre eksemplarer, hvorav ett på dansk, ett på norsk og ett på svensk sprog, trer i kraft den 1. januar 1937. Fra denne dag ophører å gjelde den i Kjøbenhavn den 22. desember 1928, i Oslo den 13. desember 1928 og i Stockholm den 8. desember 1928 avsluttede overenskomst angående telefontrafikken mellem Norge og Danmark.

Opsies overenskomsten av en av administrasjonene, ophører den å gjelde tre måneder efter den dag da opsigelsen gis.

OSLO, den 9. januar 1937.

Det norske Telegrafstyre :

(*Sign.*) Hermod PETERSEN.

(*Sign.*) HAARBERG.

STOCKHOLM, den 6. mars 1937.

Den kgl.

svenske Telegrafstyrelse :

(*Sign.*) A. HAMILTON.

(*Sign.*) Patrick HAMILTON.

KØBENHAVN, den 19. desember 1936.

Generaldirektoratet

for Post- og Telegrafvæsenet :

(*Sign.*) C. MONDRUP.

(*Sign.*) Arne KROG.

La conformité à l'original est certifiée.

Direction générale

des Postes et des Télégraphes.

Copenhague, le 23 février 1938.

p. a.

Kromann.

Vu pour légalisation de la signature de M. Axel Kromann, sous-chef de bureau à la Direction générale des Postes et Télégraphes, apposée sur le présent acte.

Copenhague, le 7 mars 1938.

Pour le Ministre des Affaires étrangères,

p. a.

F. Höegh-Guldberg.

N^o 113/38.

längd till 12 minuter, då andra samtalsbeställningar föreligga.

Artikel 3.

Ändring i denna överenskommelse kan ske, närhelst de tre förvaltningarna därom äro ense.

Denna överenskommelse, vilken upprättats i tre exemplar, därav ett på danskt, ett på norskt och ett på svenskt språk, träder i kraft den 1 januari 1937, från vilken dag den i Köpenhamn den 22 december 1928, i Oslo den 13 december 1928 och i Stockholm den 8 december 1928 undertecknade överenskommelsen angående telefontrafiken mellan Danmark och Norge upphör att gälla.

Uppsäges överenskommelsen av någon av parterna, upphör densamma att gälla tre månader efter den dag, då uppsägningen skett.

STOCKHOLM, den 6 mars 1937.

Kungl. Svenska Telegrafstyrelsen :

A. HAMILTON.

Patrick HAMILTON.

KØPENHAMN, den 19 december 1936.

Generaldirektoratet

for Post- og Telegrafvæsenet :

C. MONDRUP.

Arne KROG.

OSLO, den 9 januari 1937.

Kungl.

Norska Telegrafstyret :

Hermod PETERSEN.

HAARBERG.

p. v. c.

J. Møller.

Vu pour légalisation de la signature de M. J. Møller, sous-chef de bureau à la Direction générale des Postes et des Télégraphes, apposée sur le présent acte.

Copenhague, le 21 avril 1938.

Pour le Ministre des Affaires étrangères,

p. a.

Ivan Moltke.

¹ TRADUCTION.

N^o 4305. — ACCORD ENTRE LES ADMINISTRATIONS DES TÉLÉGRAPHES DU DANEMARK, DE LA NORVÈGE ET DE LA SUÈDE RELATIF A LA CORRESPONDANCE TÉLÉPHONIQUE ENTRE LE DANEMARK ET LA NORVÈGE (ANNEXE 2 A L'ACCORD COLLECTIF DE DÉCEMBRE 1936, JANVIER ET FÉVRIER 1937, CONCERNANT LES TÉLÉCOMMUNICATIONS). SIGNÉ A COPENHAGUE, LE 19 DÉCEMBRE 1936, A OSLO, LE 9 JANVIER 1937, ET A STOCKHOLM, LE 6 MARS 1937.

La Direction générale royale des Postes et Télégraphes du Danemark, l'Administration royale des Télégraphes de la Norvège et l'Administration royale des Télégraphes de la Suède sont convenues de l'accord spécial suivant relatif aux communications téléphoniques entre le Danemark et la Norvège.

Article premier.

Pour des conversations échangées aux bureaux têtes de ligne entre le Danemark et la Norvège, il sera payé par unité de taxe les quotes-parts suivantes :

<i>Quote-part du Danemark :</i>	Francs-or
Zone A	0,75
Zone B	1,75
<i>Quote-part de la Norvège :</i>	
Zone A	0,75
Zone B	1,75
Zone C 1	1,75
Zone C 2	1,75
Zone D 1	1,75
Zone D 2	2,75

¹ Traduit par le Secrétariat de la Société des Nations, à titre d'information.

¹ TRANSLATION.

No. 4305. — AGREEMENT BETWEEN THE TELEGRAPH ADMINISTRATIONS OF DENMARK, NORWAY AND SWEDEN REGARDING TELEPHONIC CORRESPONDENCE BETWEEN DENMARK AND NORWAY (ANNEX 2 TO THE COLLECTIVE AGREEMENT OF DECEMBER 1936, JANUARY AND FEBRUARY 1937 REGARDING TELECOMMUNICATIONS). SIGNED AT COPENHAGEN, DECEMBER 19TH, 1936, AT OSLO, JANUARY 9TH, 1937, AND AT STOCKHOLM, MARCH 6TH, 1937.

The Royal Danish Directorate General of Posts and Telegraphs, the Royal Norwegian Telegraph Administration and the Royal Swedish Telegraph Administration have concluded the following special Agreement regarding telephone communications between Denmark and Norway.

Article I.

For terminal calls between Denmark and Norway the following quotas shall be paid per unit charge :

<i>Danish quota :</i>	Gold francs
Zone A	0.75
Zone B	1.75
<i>Norwegian quota :</i>	
Zone A	0.75
Zone B	1.75
Zone C 1	1.75
Zone C 2	1.75
Zone D 1	1.75
Zone D 2	2.75

¹ Translated by the Secretariat of the League of Nations, for information.

Quote-part de la Suède :
Indépendamment de la station d'origine ou de destination 1,50

Swedish quota :
Irrespective of the station of origin or destination 1,50

Article 2.

A l'exception des communications gouvernementales et des communications par abonnement qui ont été demandées pour une durée de plus de douze minutes, la durée des communications sera de douze minutes, si d'autres appels sont inscrits.

Article 3.

Des amendements pourront être apportés au présent accord toutes les fois que les trois administrations en conviendront.

Le présent accord, établi en triple expédition — une en langue danoise, une en langue norvégienne et une en langue suédoise — entrera en vigueur le 1^{er} janvier 1937, date à partir de laquelle l'arrangement relatif aux communications téléphoniques entre la Norvège et le Danemark, signé à Copenhague, le 22 décembre 1928, à Oslo, le 13 décembre 1928, et à Stockholm, le 8 décembre 1928, cessera d'avoir effet.

Si l'accord est dénoncé par l'une des administrations, il cessera d'avoir effet trois mois après la date de ladite dénonciation.

COPENHAGUE, le 19 décembre 1936.

(Signé) C. MONDRUP.

(Signé) ARNE KROG.

Direction générale
des Postes et Télégraphes.

OSLO, le 9 janvier 1937.

(Signé) HERMOD PETERSEN

(Signé) HAARBERG.

Administration royale
des Télégraphes de la Norvège.

STOCKHOLM, le 6 mars 1937.

(Signé) A. HAMILTON.

(Signé) PATRICK HAMILTON.

Administration royale
des Télégraphes de la Suède.

Article 2.

With the exception of Government calls and of subscription calls booked for a longer period than twelve minutes, the duration of the calls shall be limited to twelve minutes if other calls are waiting.

Article 3.

Changes may be made in the present Agreement whenever all three Administrations agree thereupon.

The present Agreement, which is drawn up in three copies, one in the Danish, one in the Norwegian and one in the Swedish language, shall come into force on January 1st, 1937, on which date the Agreement regarding telephone communications between Norway and Denmark, signed at Copenhagen on December 22nd, 1928, at Oslo on December 13th, 1928, and at Stockholm on December 8th, 1928, shall cease to be valid.

If the Agreement is denounced by one of the Administrations, it shall cease to be valid three months after the date of such denunciation.

COPENHAGEN, December 19th, 1936.

(Signed) C. MONDRUP.

(Signed) ARNE KROG.

Directorate General
of Posts and Telegraphs.

OSLO, January 9th, 1937.

(Signed) HERMOD PETERSEN.

(Signed) HAARBERG.

Royal Norwegian
Telegraph Administration.

STOCKHOLM, March 6th, 1937.

(Signed) A. HAMILTON.

(Signed) PATRICK HAMILTON.

Royal Swedish
Telegraph Administration.

N° 4306.

DANEMARK ET SUÈDE

Accord entre les Administrations des télégraphes du Danemark et de la Suède relatif aux télécommunications entre les deux pays (annexe 3 à l'Accord collectif de décembre 1936, janvier et février 1937, concernant les télécommunications). Signé à Stockholm, le 30 mars 1937, et à Copenhague, les 27 avril et 23 juin 1937.

DENMARK AND SWEDEN

Agreement between the Telegraph Administrations of Denmark and Sweden regarding Telecommunications between the Two Countries (Annex 3 to the Collective Agreement of December 1936, January and February 1937, regarding Telecommunications). Signed at Stockholm, March 30th, 1937, and at Copenhagen, April 27th and June 23rd, 1937.

TEXTE DANOIS. — DANISH TEXT.

N^o 4306. — OVERENSKOMST¹ ANGAAENDE TELEKOMMUNIKATIONS-KORRESPONDANCEN MELLEM DANMARK OG SVERIGE. (TILLÆG Nr. 3 TIL OVERENSKOMST² AF DECEMBER 1936 ANGAAENDE TELEKOMMUNIKATIONSKORRESPONDANCEN MELLEM DANMARK, FINLAND, ISLAND, NORGE OG SVERIGE.) UNDERTEGNET I STOCKHOLM, DEN 30. MARTS 1937 OG I KØBENHAVN, DEN 27. APRIL 1937.

Textes officiels danois et suédois communiqués par le délégué permanent du Danemark près la Société des Nations. L'enregistrement de cet accord a eu lieu le 21 mars 1938.

Det kgl. danske Generaldirektorat for Post- og Telegrafvæsenet og den kgl. svenske Telegrafstyrelse har afsluttet følgende, særlige Overenskomst angaaende Telekommunikationskorrespondancen mellem Danmark og Sverige.

LEDNINGER.

Artikel I.

1. Korrespondancen udføres gennem de i Øresund udlagte Kabler, af hvilke hvert Land ejer Halvdelen, samt gennem et Kabel mellem Bornholm og Sverige, af hvilket 9/10 ejes af Danmark og 1/10 (svarende omtrent til den indenfor svensk Sjøterritorium liggende Del) ejes af Sverige.

2. Vedligeholdelsen af Kablerne besørger af det danske Post- og Telegrafvæsen, men Omkostningerne herved fordeles mellem begge Landene i det Forhold, de respektive Kabler ejes af Landene. Udførelsen af større Arbejder maa dog ikke foretages, før begge Landes Telegrafstyrelser er blevet enige derom. De til Kablerne henhørende Sømærker og Kabelhuse anskaffes og vedligeholdes af hvert Lands Telegrafstyrelse for egen Regning.

Naar Arbejder vedrørende Kablernes Vedligeholdelse nødvendiggør Arbejdsstyrkens Betrædelse af svensk Territorium, bør saadant ikke ske uden forudgaaende Anmeldelse til vedkommende svenske Lokalmyndighed, hvem det paahviler at yde den til Arbejdets Udførelse fornødne Hjælp.

Den svenske Telegrafstyrelse er berettiget til at have en Repræsentant til Stede under forefaldne Reparationsarbejder.

3. Efter hvert Kvartal skal hvert Lands Telegrafstyrelse tilstille det andet Lands Telegrafstyrelse en specificeret Opgørelse over de i det forløbne Kvartal for fælles Regning afholdte Udgifter, hvorefter Afregning og Likvidering sker sammen med den nærmest følgende Kvartalsafregning vedrørende Telefon-og Telegrafkorrespondancen.

¹ Entré en vigueur le 1^{er} avril 1937.

² Voir page 55 de ce volume.

TEXTE SUÉDOIS. — SWEDISH TEXT.

N^o 4306. — ÖVERENSKOMMELSE¹ ANGÅENDE FJÄRRMEDDELANDE-TRAFIKEN MELLAN SVERIGE OCH DANMARK (BILAGA N^o 3 TILL AVTALET² AV DECEMBER 1936—JANUARI 1937 ANGÅENDE FJÄRRMEDDELANDETRAFIKEN MELLAN DANMARK, FINLAND, ISLAND, NORGE OCH SVERIGE). UNDERTECKNAD I STOCKHOLM, DEN 30 MARS 1937 OCH I KÖPENHAMN DEN 23 JUNI 1937.

Danish and Swedish official texts communicated by the Permanent Delegate of Denmark to the League of Nations. The registration of this Agreement took place March 21st, 1938.

Kungl. svenska telegrafstyrelsen och kungl. danska Generaldirektoratet for Post- og Telegrafvæsenet hava träffat följande särskilda överenskommelse angående fjärrmeddelandetrafiken mellan Sverige och Danmark.

LEDNINGAR.

Artikel 1.

1. Trafiken förmedlas genom i Öresund nedlagda kablar, av vilka vardera landet äger hälften, samt genom en kabel mellan Sverige och Bornholm, av vilken en tiondedel (ungefär motsvarande den inom svenskt sjöterritorium liggande delen) äges av Sverige och nio tiondedelar av Danmark.

2. Kablarnas underhåll ombesörjes av det danska post- och telegrafverket, men kostnaderna uppdelas på båda länderna i förhållande till de av dem ägda delarna av respektive kablar. Större arbeten må dock icke företagas, förrän de båda ländernas telegrafstyrelser därom överenskommit. Till kablarna hörande sjömärken och kabelhus anskaffas och underhållas av vardera landets telegrafstyrelse för egen räkning.

När arbeten rörande kablarnas underhåll nödvändiggöra arbetsstyrkans beträdande av svenskt område, bör sådant icke ske utan föregående anmälan till vederbörande svenska lokalmyndighet, vilken det åligger att tillhandahålla för arbetets utförande erforderligt arbetsbiträde.

Svenska telegrafstyrelsen är berättigad att vid reparationsarbeten hava representant närvarande.

3. Efter varje kvartal skall vardera landets telegrafstyrelse tillställa det andra landets telegrafstyrelse specificerad uppgift å de under sistförflutna kvartal för gemensam räkning bestridda kostnaderna, varefter avräkning och likvid ske i samband med näst påföljande kvartalsavräkning rörande telefon- och telegraftrafiken.

¹ Came into force April 1st, 1937.

² See page 55 of this Volume.

TELEGRAFKORRESPONDANCEN.

Artikel 2.

For almindelige Telegrammer til fuld Takst, som udveksles terminalt mellem de to Lande, udgør Taksten 14 Guldcentimer for hvert Ord.

Artikel 3.

Vedrørende den terminale Telegrafkorrespondance sker Afregning mellem den danske og den svenske Telegrafstyrelse efter følgende Regler :

a) I September og Marts hvert Aar opstiller de to Telegrafstyrelser Beregninger over Antallet af de i de paagældende Maaneder i begge Retninger udvekslede Terminaltelegrammer af hver Slags og over deres Ordantal, hvorved hvert Ord i CDE-Telegrammer, Itelegrammer, Pressetelegrammer, Brevtelegrammer og meteorologiske Telegrammer regnes for ligesaa mange Ord henholdsvis Dele af Ord, hvormed Ordtaksten for omhandlede Telegramart overstiger henholdsvis udgør Dele af Ordtaksten for et almindeligt Telegram til fuld Takst.

Disse Beregninger skal være afsluttede i November henholdsvis Maj og udveksles mellem de to Telegrafstyrelser.

Hvis der i Beregningerne skulde vise sig Uoverensstemmelser, der overstiger 1 % af hele Antallet, skal Telegrafstyrelserne til gensidig Sammenligning oversende de af hver udarbejdede statistiske Fortegnelser over Korrespondancen. Er Uoverensstemmelserne mindre end 1 %, skal Middeltallet mellem de af de to Telegrafstyrelser beregnede Tal gælde som det rigtige.

b) Summen af de ifølge a) for September og Marts i begge Retninger beregnede Ordantal multipliceres med 14 Guldcentimer, og det saaledes udkomne Beløb divideres med Summen af de ifølge a) beregnede Antal af de i de nævnte Maaneder udvekslede Telegrammer. Det saaledes udkomne Beløb udgør den for det løbende danske Finansaar gældende Middelværdi pr. Telegram i begge Retninger.

c) Ved Multiplicering af den ifølge b) beregnede Middelværdi pr. Telegram for det forudgaaende danske Finansaar med Antallet af de i hver Maaned og i hver Retning afsendte Telegrammer, faas Gebyrsummen for samtlige fra Danmark henholdsvis Sverige i paagældende Maaned afsendte Telegrammer.

d) For hver Maaned skal

Danmark kreditere Sverige 10/19 af den ifølge c) beregnede Gebyrsum for de fra Danmark afsendte Telegrammer og

Sverige kreditere Danmark 9/19 af den ifølge c) beregnede Gebyrsum for de fra Sverige afsendte Telegrammer.

Den herved opstaaede Saldo likvideres kvartalsvis, sammen med Likvideringen af Afregningen vedrørende Transitkorrespondancen.

I Forbindelse med Likvideringen af Kvartalsafregningen for det danske Finansaars sidste Kvartal, skal Slutregulering for Finansaarets samtlige Kvartaler finde Sted med Iagttagelse af den Middelværdi pr. Telegram, som er fremgaaet af de for September og Marts i det samme Finansaar opstillede Beregninger.

Artikel 4.

Udvekslingen af Maanedsopgørelser bør ske senest midt i den anden Maaned efter den, i hvilken Telegrammerne er blevet befordret. Kvartalsafregningen opstilles af det danske Generaldirektorat, umiddelbart efter at samtlige Maanedsopgørelser for Kvartalet er blevet godkendt.

TELEGRAFTRAFIK.

Artikel 2.

För vanliga telegram mot full taxa, som utväxlas terminalt mellan de båda länderna, utgör avgiften 14 centimes guld för varje ord.

Artikel 3.

Rörande den terminala telegraftrafiken sker avräkning mellan svenska och danska telegrafstyrelserna enligt följande bestämmelser :

a) I september och mars varje år uppgöra de båda telegrafstyrelserna beräkningar över antalet under nämnda månader i bägge riktningarna utväxlade terminaltelegram av varje slag och över dessas ordantal, varvid varje ord i CDE-telegram, iltelegram, presstelegram, brevtelegram och meteorologiskt telegram räknas såsom samma mångfald respektive del av ord, som ordavgiften för ifrågavarande telegrams slag utgör mångfald respektive del av ordavgiften för vanligt telegram mot full taxa.

Dessa beräkningar skola vara avslutade i november respektive maj och utväxlas mellan de båda styrelserna.

Därest i beräkningarna skulle yppa sig skiljaktigheter överstigande en procent av hela antalet, skola styrelserna för sammanjämkning ömsesidigt översända varandra statistiska förteckningar över trafiken. Är skiljaktigheten mindre än en procent, skall medeltalet mellan de av båda styrelserna beräknade talen gälla såsom det riktiga.

b) Summan av de enligt *a)* för september och mars i bägge riktningarna beräknade ordantalen multipliceras med 14 centimes guld och det sålunda erhållna beloppet divideras med summan av de enligt *a)* beräknade antalen under samma månader utväxlade telegram. Det härigenom erhållna beloppet utgör det för det löpande danska finansåret gällande medelvärdet per telegram i bägge riktningarna.

c) Genom multiplicering av det enligt *b)* beräknade medelvärdet per telegram för föregående danska finansår med antalet av de varje månad i vardera riktningen avsända telegrammen erhålles avgiftssumman för samtliga från Sverige respektive från Danmark under månaden avsända telegram.

d) För varje månad skall

Sverige kreditera Danmark $\frac{9}{19}$ av den enligt *c)* beräknade avgiftssumman för de från Sverige avsända telegrammen och

Danmark kreditera Sverige $\frac{10}{19}$ av den enligt *c)* beräknade avgiftssumman för de från Danmark avsända telegrammen.

Härigenom uppkommande saldo likvideras kvartalsvis i sammanhang med likviderande av avräkningen rörande transittrafiken.

I samband med likviderandet av kvartalsavräkningen för det danska finansårets sista kvartal skall slutreglering för finansårets samtliga kvartal äga rum med iakttagande av det medelvärde per telegram, som framgått ur de för september och mars under samma finansår verkställda beräkningarna.

Artikel 4.

Utväxling av månadsuppgifter bör ske senast i mitten av andra månaden näst efter den, under vilken telegrammen befordrats. Kvartalsavräkning upprättas av danska generaldirektoratet omedelbart efter det samtliga månadsuppgifter för kvartalet godkänts.

BILLEDETELEGRAFKORRESPONDANCEN.

Artikel 5.

For Billedtelegrammer, som udveksles terminalt mellem de to Lande gennem Billedtelegrafstationerne i Stockholm og København med Anvendelsen af en Billedtromle med 66 mm Diameter, kommer følgende Takster til Anvendelse :

Billedstørrelse	Afgift pr. Billede		
	Danmarks Andel i Guldfres.	Sveriges Andel i Guldfres.	Samlet Gebyr i Guldfres.
højest 120 cm ²	8,25	10,25	18,50
over 120 cm ²	9,25	12,25	21,50

TELEFONKORRESPONDANCEN.

Artikel 6.

I. Den hvert Land tilkommende Andel pr. Takstenhed for Samtaler, som udveksles terminalt mellem begge Lande, er fastsat saaledes :

Danmark :

Zone A Guldfrancs 1,00
» B » 2,00

Sverige :

Zone A Guldfrancs 1,00
» B 1 og B 2 » 2,00
» C og D » 3,50

2. Som Undtagelse herfra gælder,

a) at for Samtaler, som udveksles mellem,

paa dansk Side :

Stationerne : Helsingør, Hillerød (herunder Fredensborg), København og Roskilde, med underliggende Net, samt

paa svensk Side :

Stationerne tilhørende Eslövs, Hälsingborgs, Höganäs, Klippans, Landskrona, Lunds, Malmø, Trällebogs og Ängelholms Regnskabsomraade, udgør hvert Lands Andel pr. Takstenhed 0,60 Guldfranc,

b) at for Samtaler, som udveksles mellem,

paa dansk Side :

Stationerne paa Bornholm samt,

paa svensk Side :

Stationerne tilhørende Eslövs, Hälsingborgs, Hässleholms, Höganäs, Hörby, Karlshamns, Karlskrona, Klippans, Kristianstads, Landskrona, Lunds, Malmø, Ronneby, Simrishamns, Sölvesborgs, Trällebogs, Ystads og Ängelholms Regnskabsomraade,

udgør hvert Lands Andel pr. Takstenhed 0,75 Guldfranc, samt

BILDTELEGRAFTRAFIK.

Artikel 5.

För bildtelegram, som utväxlas terminalt mellan de båda länderna genom förmedling av bildtelegrafstationerna i Stockholm och Köpenhamn med användande av bildtrumma med 66 millimeters diameter, gälla nedanstående taxor :

Bildstorlek	Avgift per bild		
	Sveriges andel guldfrancs	Danmarks andel guldfrancs	Sammanlagd av- gift guldfrancs
högst 120 kvcm	10.25	8.25	18.50
över 120 »	12.25	9.25	21.50

TELEFONTRAFIK.

Artikel 6.

1. Vartdera landets andel per taxeenhet för samtal, som utväxlas terminalt mellan de båda länderna, är bestämd till följande belopp :

Sverige :

zon A	guldfrancs	1.00
» B 1 och zon B 2	»	2.00
» C och zon D	»	3.50

Danmark :

zon A	»	1.00
» B	»	2.00

2. Såsom undantag härifrån gäller,

a) att för samtal, som utväxlas mellan,

å svensk sida :

stationer tillhörande Eslövs, Hälsingborgs, Höganäs, Klippans, Landskrona, Lunds, Malmö, Trälleborgs och Ängelholms redovisningsområden samt

å dansk sida :

stationerna Helsingør, Hillerød (med Fredensborg), København och Roskilde jämte underlydande nät,

vartdera landets andel per taxeenhet utgör 0.60 guldfranc ;

b) att för samtal, som utväxlas mellan

å svensk sida :

stationer tillhörande Eslövs, Hälsingborgs, Hässleholms, Höganäs, Hörby, Karlshamns, Karlskrona, Klippans, Kristianstads, Landskrona, Lunds, Malmö, Ronneby, Simrishamns, Sölvesborgs, Trälleborgs, Ystads och Ängelholms redovisningsområden samt

å dansk sida :

stationerna på Bornholm,

vartdera landets andel per taxeenhet utgör 0.75 guldfranc, samt

c) at for Samtaler som udveksles mellem,

paa dansk Side :

Stationerne Aalborg (herunder Brønderslev), Frederikshavn (herunder Sæby), Hjørring, Hobro og Skagen, med underliggende Net, samt

paa svensk Side :

Stationerne tilhørende Falkenbergs, Grebbestads, Göteborgs, Halmstads, Lysekils, Strömstads, Uddevalla, Varbergs og Varekils Regnskabsomraade, udgør hvert Lands Andel pr. Takstenhed 1 Guldfranc.

Artikel 7.

Med Undtagelse af Statssamtaler og Abonnementssamtaler, som tegnes for en længere Varighed end 12 Minutter, begrænses Samtalernes Varighed til 12 Minutter, forsaavidt der foreligger andre Samtalebestillinger.

Nærværende Overenskomst, der udfærdiges i to Eksemplarer og paa hvert Lands Sprog, træder i Kraft den 1. April 1937.

Overenskomsten gælder indtil videre og skal kunne underkastes Revision, saa ofte en af de kontraherende Parter fremsætter Begæring herom hos den anden. Den vedbliver at gælde i et Aar fra den Dag, da den opsiges af en af Parterne.

Ved denne Overenskomst ophæves Overenskomsten¹ af 12. og 28. Februar 1929 angaaende Telegramkorrespondancen mellem Danmark og Sverige samt Overenskomsten² af 13. og 8. December 1928 angaaende Telefonkorrespondancen mellem Danmark og Sverige.

KØBENHAVN, den 27. April 1937.

STOCKHOLM, den 30. mars 1937.

*Generaldirektoratet for Post- og
Telegrafvæsenet :*

(*sign.*) C. MONDRUP.

(*sign.*) GREDSTED.

Kongelige svenske Telegrafstyrelse :

(*sign.*) A. HAMILTON.

(*sign.*) Artur KARLSSON.

In fidem :

C. Mondrup.

Vu pour légalisation de la signature de M.
C. J. Mondrup, directeur général des postes et
télégraphes danois, apposée sur le présent acte.

Copenhague, le 20 octobre 1937.

Pour le Ministre des Affaires étrangères,

p. a.

Bolt-Jørgensen.

N^o 512/37.

¹ Vol. CIV, page 69, de ce recueil.

² Vol. CIV, page 55, de ce recueil.

c) att för samtal, som utväxlas mellan

å svensk sida :

stationer tillhörande Falkenbergs, Grebbestads, Göteborgs, Halmstads, Lysekils, Strömstads, Uddevalla, Varbergs och Varekils redovisningsområden samt

å dansk sida :

stationerna Aalborg (med Brønderslev), Frederikshavn (med Sæby), Hjørring, Hobro och Skagen jämte underlydande nät, vartdera landets andel per taxeenhet utgör 1.00 guldfranc.

Artikel 7.

Samtal får, om annat samtal väntar, pågå högst 12 minuter med undantag för statssamtal, vars längd är obegränsad, och sådant abonnemangssamtal, som tecknats för längre varaktighet än 12 minuter.

Denna överenskommelse, vilken utfärdas i två exemplar och på vardera landets språk, träder i kraft den 1 april 1937.

Överenskommelsen gäller tills vidare och skall kunna underkastas revision, så ofta endera av de kontraherande parterna gör framställning därom hos den andra. Den förblir gällande intill ett år från den dag, då densamma uppsåges av någondra av parterna.

Genom denna överenskommelse upphäves överenskommelsen¹ den 12/28 februari 1929 angående telegraftrafiken mellan Sverige och Danmark samt överenskommelsen² den 8/13 december 1928 angående telefontrafiken mellan Sverige och Danmark.

STOCKHOLM, den 30 mars 1937.

Kungl. svenska telegrafstyrelsen :

A. HAMILTON.

Artur KARLSSON.

KÖPENHAMN, den 23 juni 1937.

Det kgl. danske Generaldirektorat for Post- og Telegrafvæsenet :

C. MONDRUP.

GREDSTED.

La conformité à l'original est certifiée.

Direction générale des Postes et des
Télégraphes,

Copenhague, le 23 février 1938.

p. a.

Axel Kromann,
Fuldmægtig.

Vu pour légalisation de la signature de M. Axel Kromann, sous-chef de bureau à la Direction générale des Postes et des Télégraphes, apposée sur le présent acte.

Copenhague, le 7 mars 1938.

Pour le Ministre des Affaires étrangères,

p. a.

F. Høegh-Guldberg.

N^o 114/38.

¹ Vol. CIV, page 69, of this Series.

² Vol. CIV, page 55, of this Series.

¹ TRADUCTION.

N^o 4306. — ACCORD ENTRE LES ADMINISTRATIONS DES TÉLÉGRAPHES DU DANEMARK ET DE LA SUÈDE RELATIF AUX TÉLÉCOMMUNICATIONS ENTRE LES DEUX PAYS (ANNEXE 3 A L'ACCORD COLLECTIF DE DÉCEMBRE 1936, JANVIER ET FÉVRIER 1937, CONCERNANT LES TÉLÉCOMMUNICATIONS). SIGNÉ A STOCKHOLM, LE 30 MARS 1937, ET A COPENHAGUE, LES 27 AVRIL ET 23 JUIN 1937.

La Direction royale des Télégraphes de Suède et la Direction générale royale des Postes et Télégraphes du Danemark ont conclu l'accord particulier suivant relatif aux télécommunications entre la Suède et le Danemark.

CABLES.

Article premier.

1. Les communications seront assurées au moyen de câbles placés dans le Sund et dont les deux pays sont propriétaires par moitié, ainsi qu'au moyen d'un câble entre la Suède et l'île de Bornholm dont un dixième (ce qui correspond à peu près à la partie du câble située dans les eaux territoriales suédoises) appartient à la Suède et dont les neuf dixièmes appartiennent au Danemark.

2. L'entretien des câbles sera confié à l'Administration des postes et télégraphes du Danemark, mais les dépenses seront supportées par les deux pays, proportionnellement aux portions de câbles leur appartenant respectivement. Aucun travail important ne sera toutefois entrepris avant que les Administrations des télégraphes des deux pays se soient mises d'accord à ce sujet. Les amers et hangars à câbles appartenant à ces câbles seront établis et entretenus par les Administrations télégraphiques de chacun des deux pays à leurs propres frais.

Si des ouvriers ont à pénétrer en territoire suédois, pour les travaux à faire en vue de l'entretien des câbles, il conviendra d'en aviser au préalable les autorités locales compétentes de la Suède, auxquelles il incombera de fournir l'aide nécessaire à l'exécution des travaux.

L'Administration des télégraphes de la Suède aura le droit, toutes les fois qu'on procédera à des réparations, de désigner un représentant qui sera présent pendant la durée des travaux.

3. Chacune des deux Administrations télégraphiques fournira à l'autre, à la fin de chaque trimestre, un relevé détaillé des dépenses faites à frais communs pendant le trimestre écoulé ; après quoi, on procédera au règlement et à la liquidation de ces comptes en même temps qu'au règlement des comptes du trimestre suivant relatifs aux communications téléphoniques et télégraphiques.

COMMUNICATIONS TÉLÉGRAPHIQUES.

Article 2.

Pour les télégrammes ordinaires à tarif plein échangés exclusivement entre les deux pays (télégrammes entre bureaux tête de ligne), il sera perçu une taxe de 14 centimes-or par mot.

¹ Traduit par le Secrétariat de la Société des Nations, à titre d'information.

¹ TRANSLATION.

No. 4306. — AGREEMENT BETWEEN THE TELEGRAPH ADMINISTRATIONS OF DENMARK AND SWEDEN REGARDING TELECOMMUNICATIONS BETWEEN THE TWO COUNTRIES (ANNEX 3 TO THE COLLECTIVE AGREEMENT OF DECEMBER 1936, JANUARY AND FEBRUARY 1937 REGARDING TELECOMMUNICATIONS. SIGNED AT STOCKHOLM, MARCH 30TH, 1937, AND AT COPENHAGEN, APRIL 27TH AND JUNE 23RD, 1937.

The Royal Swedish Telegraph Administration and the Royal Danish General Directorate of Posts and Telegraphs have concluded the following special Agreement regarding telecommunications between Sweden and Denmark.

CABLES.

Article 1.

1. Communications shall be carried on by means of cables laid in the Sound, which are owned by the two countries in equal proportions, and by a cable between Sweden and Bornholm of which one-tenth (approximately corresponding to the part lying in Swedish territorial waters) is owned by Sweden and nine-tenths by Denmark.

2. The upkeep of the cables shall be entrusted to the Danish Post and Telegraph Administration, but the costs shall be borne by the two countries in proportion to the parts of the respective cables which they own. No work on a large scale shall, however, be undertaken until the Telegraph Administrations of both countries have agreed thereon. The sea marks and cable sheds belonging to the cables shall be erected and maintained by the Telegraph Administrations of the two countries at their own expense.

When it is necessary, in connection with work for the maintenance of the cables, for workmen to enter Swedish territory, previous notification shall be made to the competent Swedish local authorities, who shall be responsible for affording any necessary help in carrying out the work.

The Swedish Telegraph Administration shall be entitled, whenever any repairs are undertaken, to appoint a representative to be present during the operations.

3. At the end of each quarter, each of the two Telegraph Administrations shall furnish the other with a detailed statement of the expenses incurred on joint account during the past quarter, after which the balancing and settlement of these charges shall be effected in conjunction with the next quarterly settlement of the accounts for telephone and telegraph traffic.

TELEGRAPH COMMUNICATIONS.

Article 2.

The charge for ordinary full-rate terminal telegrams between the two countries shall be 14 gold centimes per word.

¹ Translated by the Secretariat of the League of Nations, for information.

Article 3.

En ce qui concerne le trafic télégraphique entre bureaux têtes de ligne, les Administrations des télégraphes de la Suède et du Danemark procéderont au règlement de leurs comptes conformément aux dispositions suivantes :

a) En septembre et en mars de chaque année, chacune des Administrations télégraphiques dressera un état indiquant le nombre des télégrammes de toute nature qui auront été échangés entre bureaux têtes de ligne, dans les deux directions, pendant ces mois, ainsi que le nombre des mots que renfermaient ces télégrammes. Dans les télégrammes C D E, les télégrammes urgents, les télégrammes de presse, les lettres-télégrammes et les télégrammes météorologiques, chaque mot sera compté comme égal à un multiple ou à une fraction de mot suivant le rapport existant entre la taxe par mot applicable à la catégorie de télégrammes en question, et la taxe par mot applicable aux télégrammes ordinaires à tarif plein.

Ces états devront être respectivement terminés en novembre et en mai, puis échangés entre les deux Administrations.

Si ces états accusent des différences supérieures à 1 % du nombre total, les Administrations se transmettront l'une à l'autre, aux fins d'arrangement, des relevés statistiques du trafic. Si la différence est inférieure à 1 %, la moyenne des chiffres calculés par les deux Administrations sera considérée comme le chiffre correct.

b) Le nombre total des mots échangés dans les deux directions au cours des mois de septembre et de mars et calculés conformément au paragraphe *a)* sera multiplié par 14 centimes-or, et la somme ainsi obtenue sera divisée par le nombre de télégrammes échangés durant les mêmes mois et calculé conformément au paragraphe *a)*. Le montant ainsi obtenu sera considéré comme représentant la valeur moyenne d'un télégramme, dans les deux directions, pour l'année financière danoise en cours.

c) On obtiendra le montant des taxes afférentes sur tous les télégrammes respectivement envoyés de la Suède et du Danemark pendant un mois, en multipliant la valeur moyenne d'un télégramme pour l'année financière danoise précédente, telle qu'elle aura été calculée conformément au paragraphe *b)*, par le nombre de télégrammes échangés chaque mois dans les deux directions.

d) Chaque mois,

La Suède créditera le Danemark des 9/10^{es} du montant des taxes calculé conformément au paragraphe *c)*, pour les télégrammes envoyés de Suède, et

Le Danemark créditera la Suède des 10/10^{es} du montant des taxes calculé conformément au paragraphe *c)*, pour les télégrammes envoyés du Danemark.

Le solde en résultant sera réglé à la fin de chaque trimestre, en même temps que les comptes relatifs au trafic de transit.

A l'occasion du règlement des comptes trimestriels du dernier trimestre de l'année financière danoise, il sera procédé à un règlement final des trimestres de toute l'année financière sur la base de la valeur moyenne d'un télégramme telle qu'elle a été calculée pour les mois de septembre et de mars de la même année financière.

Article 4.

L'échange des relevés mensuels ne devra pas avoir lieu plus tard que le 15 du second mois qui suivra celui au cours duquel les télégrammes auront été expédiés. Les comptes trimestriels seront établis par la Direction générale danoise dès que tous les relevés mensuels du trimestre auront été approuvés.

Article 3.

As regards terminal telegraph traffic, the settlement between the Swedish and Danish Telegraph Administrations shall be effected in accordance with the following regulations :

(a) In September and March of each year the two Telegraph Administrations shall draw up abstracts showing the number of terminal telegrams of all kinds which have passed in both directions during these months, together with the number of words ; each word in C D E telegrams, urgent telegrams, press telegrams, letter telegrams and meteorological telegrams shall be counted as equal to such a multiple or fraction as corresponds to the multiple or fraction of the charge per word for the kinds of telegrams in question as compared with ordinary full-rate telegrams.

These abstracts shall be closed in November and May respectively, and shall be exchanged between the two Administrations.

Should the abstracts show a discrepancy exceeding one per cent of the total number, the Administrations shall, with a view to harmonising the results, transmit to each other statistical records of the traffic. Should the discrepancy be less than one per cent, the average of the figures calculated by the two Administrations shall be considered as correct.

(b) The total number of words calculated for September and March in both directions in accordance with (a) shall be multiplied by 14 gold centimes and the amount thus arrived at shall be divided by the number of telegrams exchanged during the same months, as calculated in accordance with (a). The amount thus arrived at shall be recognised as the average value per telegram, in both directions, for the current Danish financial year.

(c) The total charges for all telegrams sent from Sweden or Denmark respectively during the month shall be obtained by multiplying the average value per telegram for the previous Danish financial year, as calculated in accordance with (b), by the number of telegrams sent in both directions each month.

(d) Every month,

Sweden shall credit Denmark with $\frac{9}{19}$ ths of the total charges, calculated in accordance with (c), in respect of the telegrams sent from Sweden, and

Denmark shall credit Sweden with $\frac{10}{19}$ ths of the total charges, calculated in accordance with (c), in respect of the telegrams sent from Denmark.

The balance thus arrived at shall be settled quarterly, concurrently with the accounts in respect of transit traffic.

On the occasion of the settlement of quarterly accounts for the last quarter of the Danish financial year, a final settlement shall be effected for all quarters of the financial year, having regard to the average value per telegram, as calculated for September and March of the same financial year.

Article 4.

The exchange of monthly statements should take place not later than the middle of the second month after that in which the telegrams are despatched. The quarterly accounts are drawn up by the Danish General Directorate immediately after all the monthly statements for the quarter have been approved.

TRAFIC PHOTOTÉLÉGRAPHIQUE.

Article 5.

Pour les phototélégrammes échangés exclusivement entre les deux pays par l'intermédiaire des stations phototélégraphiques de Stockholm et de Copenhague, au moyen d'un tambour de 66 millimètres de diamètre, il sera perçu les taxes suivantes :

Dimension de l'image	Taxe par image		
	Quote-part de la Suède en francs-or	Quote-part du Danemark en francs-or	Montant total des taxes en francs-or
Jusqu'à 120 cm ²	10,25	8,25	18,50
Plus de 120 cm ²	12,25	9,25	21,50

COMMUNICATIONS TÉLÉPHONIQUES.

Article 6.

1. La quote-part de chaque pays, par unité de taxe, pour les conversations échangées exclusivement entre les deux pays, est fixée comme suit :

<i>Suède :</i>	Francs-or
Zone A	1,00
» B 1 et Zone B 2	2,00
» C et Zone D	3,50
<i>Danemark :</i>	
Zone A	1,00
» B	2,00

2. Il est fait exception au barème indiqué ci-dessus dans les cas suivants :

a) Pour les conversations échangées entre

Du côté suédois :

Les stations relevant des services de comptabilité de Eslöv, Helsingborg, Höganäs, Klippan, Landskrona, Lund, Malmö, Trällebog, Ängelholm, et

Du côté danois :

Les stations d'Elseneur, Hillerød (y compris Fredensborg), Copenhague et Roskilde, ainsi que leurs réseaux,

la quote-part de chaque pays, par unité de taxe, sera de 0,60 franc-or ;

b) Pour les conversations échangées entre

Du côté suédois :

Les stations relevant des services de comptabilité de Eslöv, Helsingborg, Hässleholm, Höganäs, Hörby, Karlshamn, Karlskrona, Klippan, Kristianstad, Landskrona,

PHOTOTELEGRAPH TRAFFIC.

Article 5.

The following rates shall apply to terminal phototelegrams between the two countries sent through the phototelegraph stations of Stockholm and Copenhagen with the use of a photo drum of 66 mm. diameter.

Size of Picture	Charge per Picture		
	Swedish quota Gold francs	Danish quota Gold francs	Total charge Gold francs
Not more than 120 sq. cm.	10.25	8.25	18.50
Over 120 sq. cm.	12.25	9.25	21.50

TELEPHONE COMMUNICATIONS.

Article 6.

1. The quota of each country per unit charge for terminal calls between the two countries is fixed at the following amounts :

Sweden :

Zone A	Gold francs	1.00
„ B 1 and Zone B 2	„	2.00
„ C and Zone D	„	3.50

Denmark :

Zone A	„	1.00
„ B	„	2.00

2. The following are exceptions to the above rates :

(a) For calls between

On the Swedish side :

Stations belonging to the accountancy districts of Eslöv, Helsingborg, Höganäs, Klippan, Landskrona, Lund, Malmö, Trelleborg, Ängelholm, and

On the Danish side :

The stations of Elsinore, Hillerød (with Fredensborg), Copenhagen and Roskilde, together with their systems,

each country's quota per unit charge amounts to 0.60 gold francs ;

(b) For calls between

On the Swedish side :

Stations belonging to the accountancy districts of Eslöv, Helsingborg, Hässleholm, Höganäs, Hörby, Karlshamn, Karlskrona, Klippan, Kristianstad, Landskrona,

Lund, Malmö, Ronneby, Simrishamn, Sölvesborg, Trälleborg, Ystad, et Ängelholm, et

Du côté danois :

Les stations de l'île de Bornholm,

la quote-part de chaque pays, par unité de taxe, sera de 0,75 franc-or ;

c) Pour les conversations échangées entre

Du côté suédois :

Les stations relevant des services de comptabilité de Falkenberg, Grebbestad, Göteborg, Halmstad, Lysekil, Strömstad, Uddevalla, Varberg et Varekil, et

Du côté danois :

Les stations de Aalborg (y compris Brønderslev), Frederikshavn (y compris Sæby), Hjørring, Hobro et Skagen, ainsi que leurs réseaux,

la quote-part de chaque pays, par unité de taxe, sera de 1,00 franc-or.

Article 7.

A l'exception de communications gouvernementales dont la durée est illimitée, et des communications par abonnement qui ont été demandées pour une durée de plus de douze minutes, les entretiens ne devront pas dépasser douze minutes, si d'autres appels sont inscrits.

Le présent accord, établi en double expédition et rédigé dans la langue de chacun des deux pays, entrera en vigueur le 1^{er} avril 1937.

Cet accord sera applicable jusqu'à nouvel ordre et pourra être amendé toutes les fois que l'une des deux Parties contractantes en fera la demande à l'autre. Il restera en vigueur pendant une période d'un an après la date à laquelle il aura été dénoncé par l'une ou l'autre des Parties.

Le présent accord abroge l'Arrangement des 12 et 28 février 1929, concernant le service télégraphique entre la Suède et le Danemark, et l'Arrangement des 8 et 13 décembre 1928, concernant le service téléphonique entre la Suède et le Danemark.

STOCKHOLM, le 30 mars 1937.

COPENHAGUE, les 27 avril et 23 juin 1937.

(Signé) A. HAMILTON.

(Signé) C. MONDRUP.

(Signé) Artur KARLSSON.

(Signé) GREDSTED.

*Administration royale des Télégraphes
de la Suède.*

*Direction générale royale des Postes
et Télégraphes du Danemark.*

Lund, Malmö, Ronneby, Simrishamn, Sölvesborg, Trälleborg, Ystad and Ängelholm, and

On the Danish side :

Stations on Bornholm,

each country's quota per unit charge amounts to 0.75 gold franc ;

(c) For calls between

On the Swedish side :

Stations belonging to the accountancy districts of Falkenberg, Grebbestad, Göteborg, Halmstad, Lysekil, Strömstad, Uddevalla, Varberg and Varekil, and

On the Danish side :

The stations of Aalborg (together with Brønderslev), Frederikshavn (with Sæby), Hjørring, Hobro and Skagen, together with their systems,

each country's quota per unit charge amounts to 1.00 gold franc.

Article 7.

If other calls are waiting, conversations may not continue for more than 12 minutes, with the exception of Government calls, the length of which is unlimited, and subscription calls which have been booked for a longer period than 12 minutes.

The present Agreement, which has been drawn up in duplicate and in the language of each of the two countries, shall come into force on April 1st, 1937.

The Agreement shall remain valid until further notice and may be revised whenever one Contracting Party makes a request to this effect to the other. It shall remain in force for one year from the date on which it is denounced by either of the Parties.

The present Agreement cancels the Agreement of February 12th and 28th, 1929, regarding telegraph service between Sweden and Denmark and the Agreement of December 8th and 13th, 1928, regarding telephone service between Sweden and Denmark.

STOCKHOLM, *March 30th, 1937.*

COPENHAGEN, *April 27th and June 23rd, 1937.*

(Signed) A. HAMILTON.

(Signed) C. MONDRUP.

(Signed) Artur KARLSSON.

(Signed) GREDSTED.

*Royal Swedish Telegraph
Administration.*

*Royal Danish General Directorate
of Posts and Telegraphs.*

N° 4307.

DANEMARK, FINLANDE, ISLANDE,
NORVÈGE ET SUÈDE

Accord entre les Administrations des télégraphes du Danemark, de la Finlande, de l'Islande, de la Norvège et de la Suède, relatif à la correspondance téléphonique entre l'Islande et le Danemark, ainsi qu'entre l'Islande et la Finlande, la Norvège et la Suède, par le Danemark (annexe 7 à l'Accord collectif de décembre 1936, janvier et février 1937, concernant les télécommunications). Signé à Copenhague, Helsinki, Stockholm, Oslo et Reykjavik, les 24 et 25 juin, 1^{er}, 5, 7, 17, 20 et 31 juillet, 2 et 6 août, et 9 et 15 septembre 1937.

DENMARK, FINLAND, ICELAND,
NORWAY AND SWEDEN

Agreement between the Telegraph Administrations of Denmark, Finland, Iceland, Norway and Sweden regarding Telephonic Correspondence between Iceland and Denmark, and between Iceland and Finland, Norway and Sweden via Denmark (Annex 7 to the Collective Agreement of December 1936, January and February 1937, regarding Telecommunications). Signed at Copenhagen, Helsinki, Stockholm, Oslo and Reykjavik, June 24th and 25th, July 1st, 5th, 7th, 17th, 20th and 31st, August 2nd and 6th, and September 9th and 15th, 1937.

TEXTE DANOIS. — DANISH TEXT.

N^o 4307. — OVERENSKOMST¹ ANGAAENDE TELEFONKORRESPONDANCEN MELLEM ISLAND OG DANMARK OG VIA DANMARK MED FINLAND, NORGE OG SVERIGE (TILLÆG N^o 7 TIL OVERENSKOMST AF DECEMBER-JANUAR 1936-37 ANGAAENDE TELEKOMMUNIKATIONSKORRESPONDANCEN MELLEM DANMARK, FINLAND, ISLAND, NORGE OG SVERIGE). UNDERTEGNET I KØBENHAVN, HELSINGFORS, STOCKHOLM, OSLO OG REYJAVIK, DEN 24 OG 25 JUNI, 5, 20 OG 31. JULI 1937.

Textes officiels danois, finnois, islandais, norvégien et suédois communiqués par le délégué permanent du Danemark près la Société des Nations. L'enregistrement de cet accord a eu lieu le 21 mars 1938.

I Henhold til Kapitel III, Artiklerne 11 og 12 i «Overenskomst² angaaende Telekommunikationskorrespondancen mellem Danmark, Finland, Island, Norge og Sverige» af 15. December 1936-13. Januar 1937 har de paagældende Telegrafstyrelser afsluttet nedenfor anførte særlige Overenskomst angaaende Telefonkorrespondancen mellem de paagældende Lande.

Artikel 1.

Takstenheden er ved Befordring over Radioforbindelsen København-Reykjavik 18,00 Guldfrancs, der fordeles paa følgende Maade :

I Forbindelsen Island-Danmark :

Islands Andel	Guldfrancs	9,00
Danmarks Andel	»	9,00

I Forbindelsen Island-Finland :

Islands Andel	Guldfrancs	6,61 ⁵
Danmarks Andel	»	6,61 ⁵
Sveriges Andel	»	2,57
Finlands Andel	»	2,20

I Forbindelsen Island-Norge :

Islands Andel	Guldfrancs	7,36
Danmarks Andel	»	7,36
Sveriges Andel	»	1,64
Norges Andel	»	1,64

¹ Entré en vigueur le 1^{er} juillet 1937.

² Voir page 55 de ce volume.

TEXTE FINNOIS. — FINNISH TEXT.

N^o 4307. — SOPIMUS ¹ PUHELINLIIKENTEESTÄ TOISAALTA ISLANNIN, TOISAALTA TANSKAN SEKÄ TANSKAN KAUTTA SUOMEN, NORJAN JA RUOTSIN VÄLILLÄ (LIITE N^o 7 SUOMEN, TANSKAN, ISLANNIN, NORJAN JA RUOTSIN VÄLISEEN PIKATIEDOITUS-SOPIMUKSEEN JOULUKUULTA 1936 — HELMIKUULTA 1937). ALLEKIRJOITETTU KÖÖPENHAMINASSA, HELSINGISSÄ, TUKHOLMASSA, OSLOSSA, REYKJAVIKISSA, 25 PÄIVINÄ KESÄKUUTA, 5, 7, 20 JA 31 PÄIVINÄ HEINÄKUUTA, 1937.

Danish, Finnish, Icelandic, Norwegian and Swedish official texts communicated by the Permanent Delegate of Denmark to the League of Nations. The registration of this Agreement took place, March 21st, 1938.

Joulukuun 15 päivänä 1936 — helmikuun 11 päivänä 1937² allekirjoitetun Suomen, Tanskan Islannin, Norjan ja Ruotsin välisen pikatiedoitussopimuksen III luvun 11 ja 12 artiklan perusteella ovat mainittujen maiden lennätinhallinnot tehneet seuraavan erityissopimuksen kysymyksessä olevien maiden välisestä puhelinliikenteestä.

I artikla.

Maksuyksikkö on Kööpenhamninan-Reykjavikin välistä radioyhteyttä käytettäessä 18.00 kultafrangia, joka jaetaan seuraavasti :

Islannin-Tanskan välisessä liikenteessä :

Islannin osuus	kultafrangia	9.00
Tanskan osuus	»	9.00

Islannin-Suomen välisessä liikenteessä :

Islannin osuus	kultafrangia	6.61, ₅
Tanskan osuus	»	6.61, ₅
Ruotsin osuus	»	2.57
Suomen osuus	»	2.20

Islannin-Norjan välisessä liikenteessä :

Islannin osuus	kultafrangia	7.36
Tanskan osuus	»	7.36
Ruotsin osuus	»	1.64
Norjan osuus	»	1.64

¹ Came into force July 1st, 1937.

² See page 55 of this Volume.

I Forbindelsen Island-Sverige :

Islands Andel	Guldfrancs	8,10
Danmarks Andel	»	8,10
Sveriges Andel	»	1,80

Meldingsgebyret er ved Befordring over Radioforbindelsen København-Reykjavik 3 Guldfrancs, der fordeles paa følgende Maade :

I Forbindelsen Island-Danmark :

Islands Andel	Guldfrancs	1,50
Danmarks Andel	»	1,50

I Forbindelsen Island-Finland :

Islands Andel	Guldfrancs	1,10
Danmarks Andel	»	1,10
Sveriges Andel	»	0,43
Finlands Andel	»	0,37

I Forbindelsen Island-Norge :

Islands Andel	Guldfrancs	1,23
Danmarks Andel	»	1,23
Sveriges Andel	»	0,27
Norges Andel	»	0,27

I Forbindelsen Island-Sverige :

Islands Andel	Guldfrancs	1,35
Danmarks Andel	»	1,35
Sveriges Andel	»	0,30

Artikel 2.

Taksering finder Sted i Overensstemmelse med de for Telefontrafik ad oversøiske Radioforbindelser anvendte Regler. For Forudmelding og Tilkaldelse indenfor den gebyrfri Rayon betales intet Tillægsgebyr, naar Samtalen kommer i Stand. Hvis en Bestilling ikke fører til Samtale, opkræves et Meldingsgebyr i Overensstemmelse med de af C. C. I. F. anbefalede Regler.

Artikel 3.

Kun almindelige Statssamtaler og almindelige private Samtaler er tilladt.

Artikel 4.

Samtalernes Varighed kan begrænses til 12 Minutter for saa vidt der foreligger andre Samtalebestillinger. Herfra undtages Statssamtaler.

Artikel 5.

Ændring i denne Overenskomst kan paa Forslag af en af Styrelserne foretages, naar samtlige Administrationer er enige derom.

Islannin–Ruotsin välisessä liikenteessä :

Islannin osuus	kultafrangia	8.10
Tanskan osuus	»	8.10
Ruotsin osuus	»	1.80

Tilausmaksu on Kööpenhaminan-Reykjavikin välistä radioyhteyttä käytettäessä 3 kultafrangia joka jaetaan seuraavasti :

Islannin–Tanskan välisessä liikenteessä :

Islannin osuus	kultafrangia	1.50
Tanskan osuus	»	1.50

Islannin–Suomen välisessä liikenteessä :

Islannin osuus	kultafrangia	1.10
Tanskan osuus	»	1.10
Ruotsin osuus	»	0.43
Suomen osuus	»	0.37

Islannin–Norjan välisessä liikenteessä :

Islannin osuus	kultafrangia	1.23
Tanskan osuus	»	1.23
Ruotsin osuus	»	0.27
Norjan osuus	»	0.27

Islannin–Ruotsin välisessä liikenteessä :

Islannin osuus	kultafrangia	1.35
Tanskan osuus	»	1.35
Ruotsin osuus	»	0.30

2 artikla.

Hinnoituksessa noudatetaan samoja sääntöjä kuin valtameren takaisissa radiopuhelinyhteyksissä. Puheluilmoituksista ja maksuttomalla kantoalueella toimitettavista puhelukutsuista ei peritä lisämaksua, jos puhelu saadaan aikaan. Jos tilaus ei johda puheluun, peritään tilausmaksu C. C. I. F. : n suosittelemien sääntöjen mukaan.

3 artikla.

Ainoastaan tavalliset valtiopuhelut ja tavalliset yksityispuhelut ovat sallittuja.

4 artikla.

Puhelun pituus voidaan rajoittaa 12 minuutiksi, jos muita puhelutilauksia on odottamassa. Valtiopuhelut tekevät kuitenkin poikkeuksen.

5 artikla.

Tätä sopimusta voidaan jonkin sopimushallinnon ehdotuksesta muuttaa, jos kaikki hallinnot siihen suostuvat.

Overenskomsten, der udfærdiges i fem Eksemplarer, hvoraf et paa islandsk, et paa dansk, et paa finsk og svensk, et paa norsk og et paa svensk, træder i Kraft den 1. Juli 1937.

Opsiges Overenskomsten af en af Administrationerne, ophører den at gælde tre Maaneder efter den Dag, da Opsigelsen er meddelt de øvrige Administrationer.

REYKJAVIK, den 31. Juli 1937.

Islands Post- og Telegrafstyrelse.

(sign.) G. J. HLÍÐDAL.

(sign.) AÐALSTEINSSON.

KØBENHAVN, den 24. Juni 1937.

*Generaldirektoratet for Post- og
Telegrafvæsenet.*

(sign.) C. MONDRUP.

(sign.) GREDSTED.

HELSINGFORS, den 25. Juni 1937.

Finlands Post- og Telegrafstyrelse.

(sign.) ALBRECHT.

(sign.) KOUVO.

OSLO, den 20. Juli 1937.

Det Kongelige Norske Telegrafstyrelse.

(sign.) F. G. HADLAND.

(sign.) WAHL.

STOCKHOLM, den 5. Juli 1937.

Den Kongelige Svenske Telegrafstyrelse.

(sign.) A. HAMILTON.

(sign.) P. HAMILTON.

In fidem:

C. Mondrup.

Vu pour légalisation de la signature de
M. C. J. Mondrup, Directeur général des Postes
et Télégraphes danois, apposée sur le présent
acte.

Copenhague, le 20 octobre 1937.

*Pour le Ministre
des Affaires étrangères,
p. a.*

Bolt-Jørgensen.

N° 513/37.

Tämä sopimus, jota on tehty viisi kappaletta, nimittäin yksi islanninkielellä, yksi tanskan-kielellä, yksi suomen- ja ruotsinkielellä, yksi norjankielellä ja yksi ruotsinkielellä, tulee voimaan 1 päivänä heinäkuuta 1937.

Jos jokin asianosainen sanoo sopimuksen irti, lakkaa se olemasta voimassa kolme kuukautta sen päivän jälkeen, jona irtisanomisesta on ilmoitettu muille asianosaisille.

HELSINGISSÄ, 25 päivänä kesäkuuta 1937.

Suomen posti- ja lennätinhallitus.

G. E. F. ALBRECHT (*sign.*)

Urho TALVITIE (*sign.*)

REYKJAVIKISSA, 31 päivänä heinäkuuta 1937.

Islannin posti- ja lennätinhallitus.

G. J. HLÍÐDAL (*sign.*)

Frþ. AÐALSTEINSSON (*sign.*)

KÖÖPENHAMINASSA, 7 päivänä heinäkuuta 1937.

Tanskan posti- ja lennätinhallitus.

C. MONDRUP (*sign.*)

GREDSTED (*sign.*)

OSLOSSA, 20 päivänä heinäkuuta 1937.

Kunink. Norjan lennätinhallitus.

F. G. HADLAND (*sign.*)

WAHL (*sign.*)

TUKHOLMASSA, 5 päivänä heinäkuuta 1937.

Kunink. Ruotsin lennätinhallitus.

A. HAMILTON (*sign.*)

Patrick HAMILTON (*sign.*)

La conformité à l'original est certifiée.

Direction générale des Postes et des
Télégraphes,

Copenhague, le 23 février 1938.

p. a.

Axel Kromann.

Fuldmægtig.

Vu pour légalisation de la signature de
M. Axel Kromann, sous-chef de bureau à la
Direction générale des Postes et des Télégra-
phes, apposée sur le présent acte.

Copenhague, le 7 mars 1938.

Pour le Ministre des Affaires étrangères,
p. a.

F. Höegh-Guldberg.

N° 116/38.

TEXTE ISLANDAIS. — ICELANDIC TEXT.

N^o 4307. — SAMNINGUR UM TALSÍMAVIÐSKIPTI MILLI ÍSLANDS ANNARSVEGAR OG DANMERKUR, FINNLANDS, NOREGS OG SVÍÞJÓÐAR HINSVEGAR (VIÐBÓT N^o 7 VIÐ SAMNING GERÐAN DESEMBER — JANÚAR 1936 — 37 UM FJARSKIPTI MILLI DANMERKUR, FINNLANDS, ÍSLANDS, NOREGS OG SVÍÞJÓÐAR). GERÐUR Í KAUPMANNAHÖFN, HELSINGFORS, STOKKHÓLMI, OSLO OG REYKJAVÍK, HINN 25. JÚNÍ, 1. JÚLÍ, 6 AUGUST, 9 OG 15 SEPTEMBER, 1937.

Með tilvísun til III. kafla 11. og 12. greinar í «samningi um fjarskipti milli Danmerkur, Finnlands, Íslands, Noregs og Svíþjóðar», dags. 15. desember 1936 til 13. janúar 1937, hafa símastjórnir þessara ríkja gert með sér eftirfarandi sérstilling um talsímaviðskipti milli framangreindra landa.

I. gr.

Viðtalsbilagjaldið fyrir símtöl, sem fram fara radfó-leiðina Reykjavík — Kaupmannahöfn, er í viðskiptum milli Íslands annarsvegar og Danmerkur, Finnlands, Noregs og Svíþjóðar hinsvegar 18,00 gullfrankar og skiptist sem hér segir :

Ísland–Danmörk :

Hluti Íslands	gull-frankar	9.00
Hluti Danmerkur	» »	9.00

Ísland–Finnland :

Hluti Íslands	gull-frankar	6.61 ^s
Hluti Danmerkur	» »	6.61 ^s
Hluti Svíþjóðar	» »	2.57
Hluti Finnlands	» »	2.20

Ísland–Noregur :

Hluti Íslands	gull-frankar	7.36
Hluti Danmerkur	» »	7.36
Hluti Svíþjóðar	» »	1.64
Hluti Noregs	» »	1.64

Ísland–Svíþjóð :

Hluti Íslands	gull-frankar	8.10
Hluti Danmerkur	» »	8.10
Hluti Svíþjóðar	» »	1.80

TEXTE NORVÉGIEN. — NORWEGIAN TEXT.

N^o 4307. — OVERENSKOMST ANGÅENDE TELEFONTRAFIKKEN MELLEM ISLAND OG DANMARK OG VIA DANMARK MED FINNLAND, NORGE OG SVERIGE (BILAG NR. 7 TIL OVERENSKOMST AV DESEMBER-JANUAR 1936-1937 ANGÅENDE TELEKOMMUNIKASJONSTRAFIKKEN MELLEM DANMARK, FINNLAND, ISLAND, NORGE OG SVERIGE). UNDERTEGNET I KJØBENHAVN, HELSINGFORS, STOCKHOLM, OSLO OG REYKJAVIK, DEN 25 JUNI, 20 OG 31 JULI, 2 AUGUST, 9 SEPTEMBER 1937.

I henhold til kapitel III, artiklene 11 og 12 i «Overenskomst angående telekommunikasjonstrafikken mellem Danmark, Finland, Island, Norge og Sverige» av 15. desember 1936-13. januar 1937 har de pågjeldende telegrafstyre avsluttet nedenfor anførte særlige overenskomst angående telefontrafikken mellem de pågjeldende land.

Artikkel 1.

Takstenheten er ved befordring over radioforbindelsen Kjøbenhavn-Reykjavik 18.00 gullfrank, som fordeles på følgende måte :

I trafikk Island-Danmark :

Islands andel	gullfrank	9.00
Danmarks andel	»	9.00

I trafikk Island-Finnland :

Islands andel	gullfrank	6.61 ⁵
Danmarks andel	»	6.61 ⁵
Sveriges andel	»	2.57
Finnlands andel	»	2.20

I trafikk Island-Norge :

Islands andel	gullfrank	7.36
Danmarks andel	»	7.36
Sveriges andel	»	1.64
Norges andel	»	1.64

I trafikk Island-Sverige :

Islands andel	gullfrank	8.10
Danmarks andel	»	8.10
Sveriges andel	»	1.80

Gjaldið fyrir kvaðningu um radíó-leiðina Reykjavík-Kaupmannahöfn er 3 gull-frankar og skiptist það sem hér segir :

Ísland-Danmörk :

Hluti Íslands	gull-frankar	1.50
Hluti Danmerkur.	» »	1.50

Ísland-Finnland :

Hluti Íslands	gull-frankar	1.10
Hluti Danmerkur.	» »	1.10
Hluti Svíþjóðar	» »	0.43
Hluti Finnlands	» »	0.37

Ísland-Noregur :

Hluti Íslands	gull-frankar	1.23
Hluti Danmerkur.	» »	1.23
Hluti Svíþjóðar	» »	0.27
Hluti Noregs.	» »	0.27

Ísland-Svíþjóð :

Hluti Íslands	gull-frankar	1.35
Hluti Danmerkur.	» »	1.35
Hluti Svíþjóðar	» »	0.30

2. gr.

Um talningu framangreindra gjalda skal fara eftir gildandi reglum um símtöl loftleiðis yfir haf.

Fyrir fyrirframtilkynningu eða kvaðningu innan hins gjaldfrjálsa svæðis skal eigi greiða neitt aukagjald, ef af símtali verður. Verði hins vegar ekki af símtali, skal greiða tilkynningar- eða kvaðningargjald eftir reglum þeim, sem C. C. I. F. hefir mælt með.

3. gr.

Engin önnur símtöl en venjuleg stjórnarsímtöl og venjuleg einkasímtöl eru leyfð.

4. gr.

Takmarka má símtala-tímann við 12 mínútur, ef fleiri símtalsbeiðnir liggja fyrir, þó ekki stjórnarsímtöl.

5. gr.

Komi uppástunga frá einhverri þeirra símastjórna, er hlut eiga að máli, um að breyta þessum samningi, má gera það, séu allar hinar símastjórnirnar því samþykkar.

Samningur þessi er gerður í fimm eintökum : einn á íslensku, einn á dönsku, einn á finnsku og sænsku, einn á norsku og einn á sænsku, og gengur í gildi 1. júlí 1937.

Oplysningsgebyret er ved befordring over radioforbindelsen Kjöbenhavn-Reykjavik 3 gullfrank, som fordeles på følgende måte :

I trafikk Island–Danmark :

Islands andel	gullfrank	1.50
Danmarks andel	»	1.50

I trafikk Island–Finnland :

Islands andel	gullfrank	1.10
Danmarks andel	»	1.10
Sveriges andel	»	0.43
Finnlands andel	»	0.37

I trafikk Island–Norge :

Islands andel	gullfrank	1.23
Danmarks andel	»	1.23
Sveriges andel	»	0.27
Norges andel	»	0.27

I trafikk Island–Sverige :

Islands andel	gullfrank	1.35
Danmarks andel	»	1.35
Sveriges andel	»	0.30

Artikkel 2.

Taksering finner sted i overensstemmelse med de regler som anvendes for telefontrafikk via oversjøiske radioforbindelser. For tilsigelse og budsending innenfor den almindelige telegram-ombæringskrets betales intet tilleggsgebyr når samtale kommer istand. Hvis en bestilling ikke fører til samtale opkreves et opplysningsgebyr i overensstemmelse med de regler som er gitt av C. C. I. F.

Artikkel 3.

Bare almindelige statssamtaler og almindelige private samtaler er tillatt.

Artikkel 4.

Samtalenes varighet kan begrenses til 12 minutter forsåvidt det foreligger andre samtalebestillinger. Herfra undtas statssamtaler.

Artikkel 5.

Endring i denne overenskomst kan foretas etter forslag fra ett av styrene, når samtlige administrasjoner er enige derom.

Overenskomsten som utferdiges i fem eksemplarer, hvorav ett på islandsk, ett på dansk, ett på finsk og svensk, ett på norsk og ett på svensk, trer i kraft den 1. juli 1937.

Ef einhver símastjórnanna segir samningnum upp, fellur hann úr gildi þrem mánuðum frá þeim degi að telja, sem uppsögnin barst hinum símastjórnunum í hendur.

REYKJAVÍK, 1. Júlí 1937.

Póst- og stamamálstjórn Íslands.

(Sign.) G. J. HLÍÐDAL.

(Sign.) FRB. AÐALSTEINSSON.

KÖBENHAVN, den 15. Sept. 1937.

Generaldirektoratet for Post- og Telegrafvæsenet.

(Sign.) C. MONDRUP.

(Sign.) M. A. MARCUSSEN.

HELSINGFORS, den 25. Juni 1937.

Finlands post- og telegrafstyrelse.

(Sign.) ALBRECHT.

(Sign.) URHO TALVITIE.

OSLO, den 6. August 1937.

Kgl. norsk telegrafstyrelse.

(Sign.) HERMOD PETERSEN.

(Sign.) LEIF LARSEN.

STOCKHOLM, den 9. September 1937.

Kungl. svenska telegrafstyrelsen.

(Sign.) A. HAMILTON.

(Sign.) ARTUR KARLSSON.

La conformité à l'original est certifiée.

Direction générale des Postes et des
Télégraphes.

Copenhague, le 23 février 1938.

p. a.

Axel Kromann.

Fuldmægtig.

Vu pour légalisation de la signature de M. Axel Kromann, sous-chef de bureau à la Direction générale des Postes et des Télégraphes, apposée sur le présent acte.

Copenhague, le 7 mars 1938.

Pour le Ministre des Affaires étrangères,

p. a.

F. Høegh-Guldberg.

N° 119/38.

Opsis overenskomsten av en av administrasjonene, ophører den å gjelde tre måneder etter den dag da opsigelsen er meddelt de øvrige administrasjoner.

OSLO, den 20. juli 1937.

Det Norske Telegrafstyre.

F. G. HADLAND (*sign.*)

H. E. STOKKE (*sign.*)

REYKJAVIK, den 31. juli 1937.

Islands Post- og Telegrafstyrelse.

G. J. HLÍÐDAL (*sign.*)

Frb. AÐALSTEINSSON (*sign.*)

KJØBENHAVN, den 2. aug. 1937.

*Generaldirektoratet for Post- og
Telegrafvæsenet.*

C. MONDRUP (*sign.*)

M. A. MARCUSSEN (*sign.*)

HELSINGFORS, den 25. juni 1937.

Finnlands Post- og Telegrafstyrelse.

G. E. F. ALBRECHT (*sign.*)

Urho TALVITIE. (*sign.*)

STOCKHOLM, den 9. sept. 1937.

Den Kgl. Svenske Telegrafstyrelse.

A. HAMILTON (*sign.*)

Artur KARLSSON (*sign.*)

La conformité à l'original est certifiée.

Direction générale des Postes et des
Télégraphes,

Copenhague, le 23 février 1938.

p. a.

Axel Kromann.

Fuldmægtig.

Vu pour légalisation de la signature de
M. Axel Kromann, sous-chef de bureau à la
Direction général des Postes et des Télégra-
phes, apposée sur le présent acte.

Copenhague, le 7 mars 1938.

Pour le Ministre des Affaires étrangères,

p. a.

F. Höegh-Guldberg.

Nº 118/38.

TEXTE SUÉDOIS. — SWEDISH TEXT.

N^o 4307. — ÖVERENSKOMMELSE ANGÅENDE TELEFONTRAFIKEN MELLAN ISLAND OCH DANMARK SAMT VIA DANMARK MELLAN Å ENA SIDAN ISLAND OCH Å ANDRA SIDAN FINLAND, NORGE OCH SVERIGE. (BILAGA N^o 7 TILL AVTALET AV DECEMBER 1936—JANUARI 1937 ANGÅENDE FJÄRRMEDDELANDETRAFIKEN MELLAN DANMARK, FINLAND, ISLAND, NORGE OCH SVERIGE.) UNDERTECKNAD I KÖPENHAMN, HELSINGFORS, STOCKHOLM, OSLO OCH REYKJAVIK, DEN 5, 7, 17, 20 OCH 31 JULI 1937.

På grund av kapitel III, artiklarna 11 och 12, i avtalet den 15 december 1936—13 januari 1937 angående fjärrmeddelandetrafiken mellan Danmark, Finland, Island, Norge och Sverige hava sagda länders telegrafstyrelser träffat följande särskilda överenskommelse angående telefontrafiken mellan ifrågavarande länder.

Artikel 1.

Taxeenheten utgör vid befordran över radioförbindelsen Köpenhamn—Reykjavik 18.00 guldfrancs, som fördelas på följande sätt :

För trafik Island—Danmark :

Islands andel	guldfrancs	9.00
Danmarks andel	»	9.00

För trafik Island—Finland :

Islands andel	guldfrancs	6.61 ⁵
Danmarks andel	»	6.61 ⁵
Sveriges andel	»	2.57
Finlands andel	»	2.20

För trafik Island—Norge :

Islands andel	guldfrancs	7.36
Danmarks andel	»	7.36
Sveriges andel	»	1.64
Norges andel	»	1.64

För trafik Island—Sverige :

Islands andel	guldfrancs	8.10
Danmarks andel	»	8.10
Sveriges andel	»	1.80

Beställningsavgiften utgör vid befordran över radioförbindelsen Köpenhamn-Reykjavik 3.00 guldfrancs, som fördelas på följande sätt :

För trafik Island-Danmark :

Islands andel	guldfrancs	1.50
Danmarks andel	»	1.50

För trafik Island-Finland :

Islands andel	guldfrancs	1.10
Danmarks andel	»	1.10
Sveriges andel	»	0.43
Finlands andel	»	0.37

För trafik Island-Norge :

Islands andel	guldfrancs	1.23
Danmarks andel	»	1.23
Sveriges andel	»	0.27
Norges andel	»	0.27

För trafik Island-Sverige :

Islands andel	guldfrancs	1.35
Danmarks andel	»	1.35
Sveriges andel	»	0.30

Artikel 2.

Taxering sker i enlighet med de regler, som gälla för telefontrafik å transoceaniska radioförbindelser. För avi och budsändning inom adresstations telegrambäringsområde utgår ingen tilläggsavgift, när samtalet kommer till stånd. Om beställning icke leder till samtal, utgår beställningsavgift i överensstämmelse med av C. C. I. F. anbefallda regler.

Artikel 3.

Endast vanliga statssamtal och vanliga privata samtal äro medgivna.

Artikel 4.

Samtals längd kan begränsas till 12 minuter, om andra samtalsbeställningar föreligga. Detta gäller dock ej för statssamtal.

Artikel 5.

Ändring i denna överenskommelse kan på förslag av någon av de avtalslutande förvaltningarna företagas, då samtliga förvaltningar därom äro ense.

Denna överenskommelse, vilken upprättats i fem exemplar, därav ett på isländska språket, ett på danska språket, ett på finska och svenska språken, ett på norska språket och ett på svenska språket, träder i kraft den 1 juli 1937.

Uppsäges överenskommelsen av någon av parterna, upphör densamma att gälla tre månader efter den dag, då uppsägningen meddelats övriga parter.

STOCKHOLM den 5 juli 1937.

Kungl. Svenska Telegrafstyrelsen.

A. HAMILTON.

Patrick HAMILTON.

KÖPENHAMN den 17 juli 1937.

*Generaldirektoratet for Post- og
Telegrafvæsenet.*

C. MONDRUP.

GREDSTED.

HELSINGFORS den 7 juli 1937.

Finlands Post- och Telegrafstyrelse.

G. E. F. ALBRECHT.

T. KOUVO.

REYKJAVIK den 31 juli 1937.

Islands Post- och Telegrafstyrelse.

G. J. HLÍDDAL.

Frb. AÐALSTEINSSON.

OSLO den 20 juli 1937.

Kungl. Norska Telegrafstyret.

F. G. HADLAND.

WAHL.

La conformité à l'original est certifiée.

Direction générale des Postes et des
Télégraphes,

Copenhague, le 23 février 1938.

p. a.

Kromann.

Vu pour légalisation de la signature de
M. Axel Kromann, sous-chef de bureau à
la Direction générale des Postes et des Télé-
graphes, apposée sur le présent acte.

Copenhague, le 7 mars 1938.

Pour le Ministre des Affaires étrangères,
p. a.

F. Høegh-Guldberg.

N° 115/38.

TRADUCTION — TRANSLATION

¹ TRADUCTION.

N^o 4307. — ACCORD ENTRE LES ADMINISTRATIONS DES TÉLÉGRAPHES DU DANEMARK, DE LA FINLANDE, DE L'ISLANDE, DE LA NORVÈGE ET DE LA SUÈDE, RELATIF A LA CORRESPONDANCE TÉLÉPHONIQUE ENTRE L'ISLANDE ET LE DANEMARK, AINSI QU'ENTRE L'ISLANDE ET LA FINLANDE, LA NORVÈGE ET LA SUÈDE, PAR LE DANEMARK (ANNEXE 7 A L'ACCORD COLLECTIF DE DÉCEMBRE 1936, JANVIER ET FÉVRIER 1937, CONCERNANT LES TÉLÉCOMMUNICATIONS). SIGNÉ A COPENHAGUE, HELSINKI, STOCKHOLM, OSLO ET REYKJAVIK, LES 24 ET 25 JUIN, 1^{er}, 5, 7, 17, 20 ET 31 JUILLET, 2 ET 6 AOUT, ET 9 ET 15 SEPTEMBRE 1937.

Vu les dispositions du chapitre III, articles 11 et 12, de l'Accord relatif aux télécommunications conclu le 15 décembre 1936/13 janvier 1937 entre le Danemark, la Finlande, l'Islande, la Norvège et la Suède, les administrations télégraphiques intéressées ont conclu l'accord particulier suivant relatif aux communications téléphoniques entre les pays susnommés.

Article premier.

Pour une transmission faite par le service radiophonique Copenhague-Reykjavik, l'unité de taxe perçue sera de 18,00 francs-or, se répartissant comme suit :

<i>Pour les communications entre l'Islande et le Danemark :</i>		
Quote-part de l'Islande	francs-or	9,00
Quote-part du Danemark	»	9,00
<i>Pour les communications entre l'Islande et la Finlande :</i>		
Quote-part de l'Islande	francs-or	6,61 ⁵
Quote-part du Danemark	»	6,61 ⁵
Quote-part de la Suède	»	2,57
Quote-part de la Finlande	»	2,20
<i>Pour les communications entre l'Islande et la Norvège :</i>		
Quote-part de l'Islande	francs-or	7,36
Quote-part du Danemark	»	7,36
Quote-part de la Suède	»	1,64
Quote-part de la Norvège	»	1,64
<i>Pour les communications entre l'Islande et la Suède :</i>		
Quote-part de l'Islande	francs-or	8,10
Quote-part du Danemark	»	8,10
Quote-part de la Suède	»	1,80

¹ Traduit par le Secrétariat de la Société des Nations, à titre d'information.

¹ TRANSLATION.

No. 4307. — AGREEMENT BETWEEN THE TELEGRAPH ADMINISTRATIONS OF DENMARK, FINLAND, ICELAND, NORWAY AND SWEDEN REGARDING TELEPHONIC CORRESPONDENCE BETWEEN ICELAND AND DENMARK AND BETWEEN ICELAND AND FINLAND, NORWAY AND SWEDEN, VIA DENMARK (ANNEX 7 TO THE COLLECTIVE AGREEMENT OF DECEMBER 1936, JANUARY AND FEBRUARY 1937 REGARDING TELECOMMUNICATIONS). SIGNED AT COPENHAGEN, HELSINKI, STOCKHOLM, OSLO AND REYKJAVIK, JUNE 24TH AND 25TH, JULY 1ST, 5TH, 7TH, 17TH, 20TH AND 31ST, AUGUST 2ND AND 6TH, AND SEPTEMBER 9TH AND 15TH, 1937.

With reference to Chapter III, Articles 11 and 12, of the Agreement between Denmark, Finland, Iceland, Norway and Sweden regarding Telecommunications of December 15th, 1936/January 13th, 1937, the Telegraph Administrations concerned have concluded the following special Agreement regarding telephone communications between the countries in question :

Article 1.

The unit charge for transmission via the wireless connection Copenhagen-Reykjavik shall be 18.00 gold francs, divided up as follows :

<i>For connections between Iceland and Denmark :</i>		
Icelandic quota	gold francs	9.00
Danish quota	" "	9.00
<i>For connections between Iceland and Finland :</i>		
Icelandic quota	gold francs	6.61 ⁵
Danish quota	" "	6.61 ⁵
Swedish quota	" "	2.57
Finnish quota	" "	2.20
<i>For connections between Iceland and Norway :</i>		
Icelandic quota	gold francs	7.36
Danish quota	" "	7.36
Swedish quota	" "	1.64
Norwegian quota	" "	1.64
<i>For connections between Iceland and Sweden :</i>		
Icelandic quota	gold francs	8.10
Danish quota	" "	8.10
Swedish quota	" "	1.80

¹ Translated by the Secretariat of the League of Nations, for information.

Pour une demande de transmission par le service radiophonique Copenhague-Reykjavik, il sera perçu une taxe de 3 francs-or, se répartissant comme suit :

Pour les communications entre l'Islande et le Danemark :

Quote-part de l'Islande	francs-or	I,50
Quote-part du Danemark	»	I,50

Pour les communications entre l'Islande et la Finlande :

Quote-part de l'Islande	francs-or	I,10
Quote-part du Danemark	»	I,10
Quote-part de la Suède	»	0,43
Quote-part de la Finlande	»	0,37

Pour les communications entre l'Islande et la Norvège :

Quote-part de l'Islande	francs-or	I,23
Quote-part du Danemark	»	I,23
Quote-part de la Suède	»	0,27
Quote-part de la Norvège	»	0,27

Pour les communications entre l'Islande et la Suède :

Quote-part de l'Islande	francs-or	I,35
Quote-part du Danemark	»	I,35
Quote-part de la Suède	»	0,30

Article 2.

Les taxes seront établies conformément aux règles applicables aux communications téléphoniques par radiophonie transocéanique. Pour les conversations avec préavis et les conversations avec avis d'appel dans la zone gratuite, il ne sera perçu aucune taxe supplémentaire si la communication a lieu. Si la demande de communication n'est pas suivie d'une communication, il sera perçu une taxe de demande conformément aux règles recommandées par le Comité consultatif international téléphonique (C. C. I. F.).

Article 3.

Sont seules autorisées les conversations d'Etat ordinaires et les conversations privées ordinaires.

Article 4.

La durée des conversations pourra être limitée à douze minutes, si d'autres appels sont inscrits. Cette règle ne s'appliquera pas aux conversations d'Etat.

Article 5.

Des amendements pourront être apportés au présent accord sur la proposition de l'une des administrations si toutes les autres administrations sont d'accord à ce sujet.

Le présent accord, établi en cinq exemplaires — un en langue islandaise, un en langue danoise, un en langues finnoise et suédoise, un en langue norvégienne et un en langue suédoise —, entrera en vigueur le 1^{er} juillet 1937.

The booking charge for transmission via the wireless connection Copenhagen—Reykjavik shall be 3 gold francs, divided up as follows :

For connections between Iceland and Denmark :

Icelandic quota	gold francs	1.50
Danish quota	„ „	1.50

For connections between Iceland and Finland :

Icelandic quota	gold francs	1.10
Danish quota	„ „	1.10
Swedish quota	„ „	0.43
Finnish quota	„ „	0.37

For connections between Iceland and Norway :

Icelandic quota	gold francs	1.23
Danish quota	„ „	1.23
Swedish quota	„ „	0.27
Norwegian quota	„ „	0.27

For connections between Iceland and Sweden :

Icelandic quota	gold francs	1.35
Danish quota	„ „	1.35
Swedish quota	„ „	0.30

Article 2.

The rating shall be effected in accordance with the rules applicable to telephone communications by overseas wireless connections. For *préavis* and *avis d'appel* calls within the free area no additional charge shall be made if the conversation takes place. If a booking does not result in a conversation, a booking charge shall be made in accordance with the rules recommended by the International Telephone Consultative Committee (C. C. I. F.).

Article 3.

Only ordinary Government calls and ordinary private calls shall be permitted.

Article 4.

The duration of the calls may be restricted to 12 minutes if other calls are waiting. This rule shall not apply to Government calls.

Article 5.

Changes in the present Agreement may be made on the proposal of one of the Administrations if all the Administrations agree thereupon.

The present Agreement, which is drawn up in five copies, one in the Icelandic, one in the Danish, one in the Finnish and the Swedish, one in the Norwegian and one in the Swedish language, shall come into force on July 1st, 1937.

Si l'accord est dénoncé par l'une des administrations, il cessera d'avoir effet trois mois après la date à laquelle ladite dénonciation aura été notifiée aux autres administrations.

REYKJAVIK, les 1^{er} et 31 juillet 1937.

(Signé) G. J. HLÍÐDAL.

(Signé) FRB. AÐALSTEINSSON.

Administration des Postes et Télégraphes
de l'Islande.

HELSINKI, les 25 juin et 7 juillet 1937.

(Signé) G. E. F. ALBRECHT.

(Signé) T. KOUVO.

(Signé) URHO TALVITIE.

Administration des Postes et Télégraphes
de la Finlande.

COPENHAGUE, les 24 juin, 7 et 17 juillet,
2 août et 15 septembre 1937.

(Signé) C. MONDRUP.

(Signé) GREDSTED.

(Signé) M. A. MARCUSSEN.

Direction générale des Postes et Télégraphes
du Danemark.

OSLO, les 20 juillet et 6 août 1937.

(Signé) F. G. HADLAND.

(Signé) HERMOD PETERSEN.

(Signé) WAHL.

(Signé) LEIF LARSEN.

(Signé) H. E. STOKKE.

Administration des Télégraphes de la Norvège.

STOCKHOLM, les 5 juillet et 9 septembre 1937.

(Signé) A. HAMILTON.

(Signé) PATRICK HAMILTON.

(Signé) ARTUR KARLSSON.

Administration des Télégraphes de la Suède.

If the Agreement is denounced by one of the Administrations, it shall cease to be valid three months after the date on which the denunciation is notified to the other Administrations.

REYKJAVIK, July 1st and 31st, 1937.

(Signed) G. J. HLÍÐDAL.
 (Signed) FRB. AÐALSTEINSSON.
Icelandic Post and Telegraph Administration.

HELSINKI, June 25th and July 7th, 1937.

(Signed) G. E. F. ALBRECHT.
 (Signed) T. KOUVO.
 (Signed) URHO TALVITIE.
Finnish Post and Telegraph Administration.

COPENHAGEN, June 24th, July 7th and 17th,
 August 2nd and September 15th, 1937.

(Signed) C. MONDRUP.
 (Signed) GREDSTED.
 (Signed) M. A. MARCUSSEN.
*Directorate General of Posts and Telegraphs
 of Denmark.*

OSLO, July 20th and August 6th, 1937.

(Signed) F. G. HADLAND.
 (Signed) HERMOD PETERSEN.
 (Signed) WAHL.
 (Signed) LEIF LARSEN.
 (Signed) H. E. STOKKE.
Norwegian Telegraph Administration.

STOCKHOLM, July 5th and September 9th, 1937.

(Signed) A. HAMILTON.
 (Signed) PATRICK HAMILTON.
 (Signed) ARTUR KARLSSON.
Swedish Telegraph Administration.

N° 4308.

GRÈCE ET NORVÈGE

Accord pour régler les échanges
commerciaux entre les deux pays.
Signé à Athènes, le 28 février 1938.

GREECE AND NORWAY

Agreement for the Regulation of
Commercial Exchanges between
the Two Countries. Signed at
Athens, February 28th, 1938.

N° 4308. — ACCORD POUR RÉGLER LES ÉCHANGES COMMERCIAUX
ENTRE LA GRÈCE ET LA NORVÈGE. SIGNÉ A ATHÈNES, LE
28 FÉVRIER 1938.

*Texte officiel français communiqué par le délégué permanent de la Norvège près la Société des Nations.
L'enregistrement de cet accord a eu lieu le 21 mars 1938.*

LE GOUVERNEMENT NORVÉGIEN et LE GOUVERNEMENT HELLÉNIQUE, reconnaissant d'un commun accord la nécessité de régler les échanges commerciaux entre leurs deux pays, sont convenus des dispositions suivantes :

Article premier.

I. Les importations en Grèce de marchandises originaires de la Norvège, dont le paiement est admis par voie de clearing conformément à l'Accord¹ de Paiements signé en date de ce jour, s'effectueront sur la base de contingents annuels indiqués dans la liste suivante en pourcentages du total desdites importations :

Poisson salé et morue séchée	50%
Conserves de poisson	8%
Lait condensé	8%
Huile de foie de morue	12%
Autres marchandises	22%
Total	100%

Jusqu'à la liquidation définitive du solde qui, au moment de l'entrée en vigueur de l'Accord de Paiements signé en date de ce jour, subsisterait au crédit du compte commun en livres sterling auprès de la Banque de Grèce prévu à l'Accord provisoire de Compensation norvégo-grec signé le 9 novembre 1933, les contingents indiqués à l'alinéa premier de cet article seront octroyés comme suit :

A partir de la date de l'entrée en vigueur du présent accord jusqu'au 31 décembre 1938, soit pour une période de dix mois, le total des contingents sera fixé à livres sterling 25.000.

A partir du 1^{er} janvier 1939 le total des contingents sera fixé pour chaque année à 50 pour cent des versements effectués par les importateurs norvégiens à la Banque de Norvège pendant l'année précédente.

Si le solde subsistant à la date de l'entrée en vigueur de l'Accord de Paiements signé ce jour même est liquidé au cours de l'année 1938 par suite d'achat spécial de marchandises grecques, le montant indiqué ci-dessus de livres sterling 25.000 sera porté à livres sterling 50.000.

Dans le cas où cette liquidation n'aurait lieu qu'après le 1^{er} janvier 1939, le total annuel des contingents devra à partir du semestre qui suivra la liquidation être augmenté à 100 pour cent.

¹ Voir page 165 de ce volume.

¹ TRADUCTION. — TRANSLATION.

No. 4308. — AGREEMENT FOR THE REGULATION OF COMMERCIAL EXCHANGES BETWEEN GREECE AND NORWAY. SIGNED AT ATHENS, FEBRUARY 28TH, 1938.

*French official text communicated by the Permanent Delegate of Norway to the League of Nations.
The registration of this Agreement took place March 21st, 1938.*

THE NORWEGIAN GOVERNMENT and THE HELLENIC GOVERNMENT, recognising the necessity of regulating commercial exchanges between their two countries, have agreed on the following provisions :

Article I.

1. The import into Greece of the goods of Norwegian origin, for which payment may be made through the clearing system under the Payments Agreement² signed this day, shall be effected on the basis of the annual quotas indicated in the following list as percentages of the total amount of such imports :

Salt fish and dried cod	50%
Canned fish	8%
Condensed Milk	8%
Cod liver oil	12%
Other goods	22%
Total	100%

Up to the final liquidation of such balance as, on the entry into force of the Payments Agreement signed this day, may stand to the credit of the general sterling account at the Bank of Greece provided for by the provisional Compensation Agreement between Norway and Greece of November 9th, 1933, the quotas indicated in the first paragraph of this Article shall be allotted as below :

As from the date of the entry into force of the present Agreement up to December 31st, 1938, that is to say, for a period of ten months, the total amount of the quotas shall be fixed at £25,000 sterling.

As from January 1st, 1939, the total amount of the quotas for each year shall be fixed at 50% of the payments made by the Norwegian importers into the Bank of Norway during the previous year.

Should the balance remaining at the date of the entry into force of the Payments Agreement signed this day be liquidated during the year 1938 by the special purchase of Greek merchandise, the above sum of £25,000 sterling shall be increased to £50,000 sterling.

Should liquidation not take place until after January 1st, 1939, the annual total amount of the quotas shall be increased to 100% as from the half-year following such liquidation.

¹ Traduit par le Secrétariat de la Société des Nations, à titre d'information.

¹ Translated by the Secretariat of the League of Nations, for information.

² See page 165 of this Volume.

2. Le Gouvernement hellénique pourvoira à la délivrance des permis d'importation nécessaires à l'utilisation entière des contingents indiqués ci-dessus.

Le Gouvernement hellénique veillera également à ce que, lors de la répartition du contingent fixé pour la catégorie « Autres marchandises », soit les rogues, les hameçons, les papiers, celluloses et autres, soit conservée, d'une façon générale, la composition des importations de ces marchandises d'après les chiffres des années 1934 à 1936 pour autant, bien entendu, qu'il existe des demandes des marchandises en question sur le marché grec.

Article 2.

Les deux gouvernements pourront, avant l'expiration de chaque année, s'entendre pour modifier et éventuellement compléter la liste de contingents établie à l'article premier, alinéa premier, du présent accord.

Article 3.

Le présent accord entrera en vigueur le 1^{er} mars 1938 et aura effet jusqu'au 31 décembre de la même année. S'il n'est pas dénoncé un mois avant cette date il sera renouvelé par tacite reconduction de six mois en six mois, toujours avec faculté de le dénoncer un mois avant l'expiration de chaque semestre. Le présent accord suivra en tout cas le sort de l'Accord de Paiements signé en date de ce jour.

Fait à Athènes, en double exemplaire, le 28 février 1938.

(s) P. PREBENSEN.

(s) N. MAVROUDIS.

Pour copie certifiée conforme :
Ministère des Affaires étrangères,
Oslo, le 16 mars 1938.

*Le Directeur des Affaires
de la Société des Nations,*
Rolf Andersen.

2. The Hellenic Government shall provide for the issue of import permits representing the full amount of the quotas indicated above.

The Hellenic Government shall also see that the allocation of the quota fixed for the category " Other Goods ", that is to say cods' roes, fish hooks, paper, wood pulp and other goods, is, generally speaking, based upon the respective amounts of the imports of such goods as shown by the figures for the years 1934 to 1936 in so far, naturally, as there is a demand for the goods in question on the Greek market.

Article 2.

The two Governments may, before the end of each year, decide by mutual agreement to modify and, if necessary, add to the list of quotas set out in Article I, paragraph I, of the present Agreement.

Article 3.

The present Agreement shall come into force on March 1st, 1938, and shall remain in force up to December 31st of the same year. Unless denounced one month before that date, it shall be extended by tacit consent for further successive periods of six months, subject always to denunciation one month before the expiry of each such period. The duration of the present Agreement shall in any case be the same as that of the Payments Agreement signed on to-day's date.

Done at Athens in duplicate, this 28th day of February, 1938.

(Signed) P. PREBENSEN.

(Signed) N. MAVROUDIS.

N° 4309.

GRÈCE ET NORVÈGE

Accord de paiements. Signé à Athènes, le 28 février 1938.

GREECE AND NORWAY

Payments Agreement. Signed at Athens, February 28th, 1938.

N^o 4309. — ACCORD DE PAIEMENTS ENTRE LA GRÈCE ET LA NORVÈGE. SIGNÉ A ATHÈNES, LE 28 FÉVRIER 1938.

*Texte officiel français communiqué par le délégué permanent de la Norvège près la Société des Nations.
L'enregistrement de cet accord a eu lieu le 21 mars 1938.*

Afin de faciliter les paiements relatifs aux échanges commerciaux entre la Norvège et la Grèce, LE GOUVERNEMENT NORVÉGIEN et LE GOUVERNEMENT HELLÉNIQUE sont convenus de remplacer les dispositions de l'Accord provisoire de Compensation, conclu entre les deux pays et signé à Athènes le 9 novembre 1933, par les dispositions suivantes :

Article premier.

1. Les montants dus pour tout achat de marchandises originaires de la Grèce, importées directement ou indirectement en Norvège, seront versés à la Banque de Norvège. La Banque de Norvège portera les montants encaissés au crédit d'un compte global sans intérêts, en livres sterling, qu'elle ouvrira au nom de la Banque de Grèce.

2. Les montants dus pour tout achat de marchandises originaires de la Norvège, importées directement ou indirectement en Grèce, seront versés à la Banque de Grèce. La Banque de Grèce portera les montants encaissés au crédit d'un compte global sans intérêts, en livres sterling, qu'elle ouvrira au nom de la Banque de Norvège.

Article 2.

Si le montant dû est libellé en devises autres que la livre sterling, il sera converti en cette devise d'après les derniers cours connus de Londres.

Article 3.

1. Les montants en livres sterling qui se trouvent au crédit du « compte commun » auprès de la Banque de Norvège, prévu à l'Accord provisoire de Compensation norvégo-grec du 9 novembre 1933, seront dès l'ouverture du compte global prévu à l'article premier, par. 1, du présent accord, versés intégralement au crédit dudit compte global.

2. Les montants en livres sterling qui se trouvent au crédit du « compte commun » auprès de la Banque de Grèce, prévu à l'Accord provisoire de Compensation norvégo-grec du 9 novembre 1933, seront dès l'ouverture du compte global prévu à l'article premier, par. 2, du présent accord, versés intégralement au crédit de ce compte global.

3. Les deux banques s'aviseront des versements effectués conformément aux dispositions de cet article.

¹ TRADUCTION. — TRANSLATION.

No. 4309. — PAYMENTS AGREEMENT BETWEEN GREECE AND NORWAY. SIGNED AT ATHENS, FEBRUARY 28TH, 1938.

*French official text communicated by the Permanent Delegate of Norway to the League of Nations.
The registration of this Agreement took place March 21st, 1938.*

In order to facilitate payments in connection with commercial exchanges between Norway and Greece, THE NORWEGIAN GOVERNMENT and THE HELLENIC GOVERNMENT have agreed to replace the provisions of the provisional Compensation Agreement concluded by the two countries and signed at Athens on November 9th, 1933, by the following provisions :

Article 1.

1. The amounts due in respect of all purchases of goods of Greek origin imported directly or indirectly into Norway shall be paid into the Bank of Norway. The Bank of Norway shall credit the amounts received to a pooled account in pounds sterling, not bearing interest, to be opened by it in the name of the Bank of Greece.

2. The amounts due in respect of all purchases of goods of Norwegian origin imported directly or indirectly into Greece shall be paid into the Bank of Greece. The Bank of Greece shall credit the amounts received to a pooled account in pounds sterling, not bearing interest, to be opened by it in the name of the Bank of Norway.

Article 2.

If the amount due is expressed in currencies other than the pound sterling, it shall be converted into the latter currency at the latest known London rates.

Article 3.

1. The sums in pounds sterling standing to the credit of the " general account " at the Bank of Norway, provided for by the provisional Compensation Agreement between Norway and Greece of November 9th, 1933, shall, on the opening of the pooled account provided for by Article 1, paragraph 1, of the present Agreement be credited in full to the said pooled account.

2. The sums in pounds sterling standing to the credit of the " general account " at the Bank of Greece provided for by the provisional Compensation Agreement between Greece and Norway, of November 9th, 1933, shall, on the opening of the pooled account provided for by Article 1, paragraph 2, of the present Agreement be credited in full to the said pooled account.

3. The two Banks shall advise each other of the amounts thus credited under the provisions of this Article.

¹ Traduit par le Secrétariat de la Société des Nations, à titre d'information.

¹ Translated by the Secretariat of the League of Nations, for information.

Article 4.

Chacune des deux banques avisera immédiatement l'autre de tout versement reçu. L'avis y relatif mentionnera pour chaque versement la somme versée, le nom du donneur d'ordre, le nom du bénéficiaire et toutes les indications nécessaires à identifier la créance.

Article 5.

1. Les avis de versement visés aux articles précédents serviront d'ordres de paiement aux bénéficiaires respectifs dans les limites des disponibilités sur les comptes globaux prévus à l'article premier et par ordre chronologique des versements reçus.

2. La Banque de Norvège portera chaque paiement au débit du compte global ouvert au nom de la Banque de Grèce, et la Banque de Grèce portera chaque paiement au débit du compte global ouvert au nom de la Banque de Norvège.

3. Les deux banques s'aviseront sans délai des paiements effectués, en se référant aux avis de versement y relatifs.

Article 6.

1. Les dispositions du présent accord ne s'appliquent pas à l'achat de navires. Les deux gouvernements pourront cependant se mettre d'accord pour autoriser dans certains cas le règlement d'achats de navires conformément à ces dispositions.

2. Les dispositions du présent accord s'appliquent également au paiement des marchandises grecques achetées par les navires norvégiens dans les ports grecs et des marchandises norvégiennes achetées par les navires grecs dans les ports norvégiens.

3. Les frais et commissions résultant de la vente de marchandises norvégiennes en Grèce et de la vente de marchandises grecques en Norvège, doivent, ou bien être réglés par voie de clearing conformément aux dispositions du présent accord, ou bien être déduits des montants versés au compte de clearing par les importateurs des deux pays.

Toutefois, les deux banques se réservent le droit de vérifier la nature et de contrôler l'emploi de ces montants, et de s'assurer qu'ils représentent réellement la contre-valeur des frais et commissions plus haut mentionnés.

Dans le cas où des marchandises originaires de l'un des deux pays auraient été vendues à l'autre par un intermédiaire établi dans un pays tiers, les autorités du pays exportateur pourront s'opposer à ce que les frais et commissions dus à ce dernier, pour autant qu'ils excèdent un certain pourcentage du montant dû à l'exportateur originaire, à fixer d'un commun accord entre les deux banques, soient réglés conformément aux dispositions ci-dessus.

Article 7.

Des opérations de compensation privée de marchandises originaires de la Norvège et de la Grèce ne pourront avoir lieu qu'avec le consentement préalable des institutions de clearing des deux pays.

Article 8.

Chacun des deux gouvernements prendra, en ce qui le concerne, les mesures nécessaires pour assurer le fonctionnement régulier du système de règlement des créances prévu par les dispositions du présent accord.

Article 9.

Les deux banques s'entendront sur les modalités techniques nécessaires à assurer le fonctionnement régulier du présent accord.

Article 4.

Each of the two Banks shall immediately advise the other of all sums paid in, with particulars, in the case of each payment, of the amount, the name of the party from whom the order for payment proceeds, and the name of the payee, together with any other particulars required for the identification of the debt to which the payment relates.

Article 5.

1. The advices of payment referred to in the above Articles shall be treated as orders for payment to the respective payees, in so far as the necessary funds are available in the pooled accounts provided for in Article 1 and in the chronological order of the payments received.

2. The Bank of Norway shall debit all sums thus paid out to the pooled account to be opened in the name of the Bank of Greece, and the Bank of Greece shall debit all such payments to the pooled account opened in the name of the Bank of Norway.

3. The two Banks shall advise each other without delay of all sums paid out, quoting, in each case, the in-payment advice relating thereto.

Article 6.

1. The provisions of the present Agreement shall not apply to the purchase of vessels. Nevertheless, the two Governments may agree, in particular cases, to authorise the making of payments in respect of the purchase of vessels in accordance with the present provisions.

2. The provisions of the present Agreement shall also apply to payments in respect of Greek goods purchased by Norwegian vessels in Greek ports and in respect of Norwegian goods purchased by Greek vessels in Norwegian ports.

3. Charges and commissions in respect of the sale of Norwegian goods in Greece and of the sale of Greek goods in Norway must either be paid through the clearing system in accordance with the provisions of the present Agreement or be deducted from the sums paid into the clearing account by the importers of the two countries.

Nevertheless, both Banks reserve the right to ascertain the nature and verify the purpose of such amounts and to satisfy themselves that they genuinely represent the equivalent of the above-mentioned charges and commissions.

In cases where goods originating in one of the two countries are sold to the other through an intermediary in a third country, the authorities of the exporting country may object to charges and commissions due to the latter being paid by the method provided for above, if they exceed a certain percentage of the amount due to the original exporter, such percentage being fixed by mutual agreement between the two Banks.

Article 7.

Private compensation transactions in respect of goods of Norwegian or of Greek origin shall not be permitted without the previous consent of the clearing authorities of both countries.

Article 8.

Each of the two Governments shall take the necessary steps, in so far as it is concerned, with a view to the proper operation of the payments system provided for by the present Agreement.

Article 9.

The two Banks shall, in consultation, decide upon the technical arrangements necessary to ensure the proper operation of the present Agreement.

Article 10.

Si, après l'expiration du présent accord, un solde subsistait auprès de l'une des deux banques en faveur de l'autre, les importateurs du pays créancier devront continuer à verser les montants dus à la banque de leur pays, jusqu'à l'amortissement intégral des créances correspondant à ce solde.

Article 11.

Le présent accord entrera en vigueur le 1^{er} mars 1938 et aura effet jusqu'au 31 décembre de la même année. S'il n'est pas dénoncé un mois avant cette date, il sera renouvelé par tacite reconduction de six mois en six mois, avec faculté de le dénoncer un mois avant l'expiration de chaque semestre.

Le présent accord suivra en tout cas le sort de l'Accord¹ pour le règlement des échanges commerciaux en date de ce jour.

Fait à Athènes, en double exemplaire, le 28 février 1938.

(s) P. PREBENSEN.

(s) N. MAVROUDIS.

Pour copie certifiée conforme :
Ministère des Affaires étrangères,
Oslo, le 16 mars 1938.

*Le Directeur des Affaires
de la Société des Nations,*
Rolf Andersen.

¹ Voir page 159 de ce volume.

Article 10.

If, on the expiry of the present Agreement, there should remain at either of the two Banks a balance outstanding in favour of the other, the importers of the creditor country shall continue to pay the amounts due into the Bank of their country until the whole of the debts represented by such balance have been duly paid off.

Article 11.

The present Agreement shall come into force on March 1st, 1938, and shall remain in force until December 31st of the same year. Unless denounced one month before that date, it shall be extended by tacit consent for further successive periods of six months, subject always to denunciation one month before the expiry of each such period.

The duration of the present Agreement shall in any case be the same as that of the Agreement¹ for the Regulation of Commercial Exchanges signed on to-day's date.

Done at Athens in duplicate, this 28th day of February, 1938.

(Signed) P. PREBENSEN.

(Signed) N. MAVROUDIS.

¹ See page 159 of this Volume.

N° 4310.

AUTRICHE, BELGIQUE,
BULGARIE, ESPAGNE,
FRANCE, etc.

Convention internationale pour la
lutte contre les maladies conta-
gieuses des animaux, et déclara-
tion annexe. Signées à Genève,
le 20 février 1935.

AUSTRIA, BELGIUM,
BULGARIA,
SPAIN, FRANCE, etc.

International Convention for the
Campaign against Contagious
Diseases of Animals, and Declara-
tion attached. Signed at Geneva,
February 20th, 1935.

N^o 4310. — CONVENTION INTERNATIONALE ¹ POUR LA LUTTE CONTRE LES MALADIES CONTAGIEUSES DES ANIMAUX. SIGNÉE A GENÈVE, LE 20 FÉVRIER 1935.

Textes officiels en français et en anglais. Cette convention a été enregistrée par le Secrétariat, conformément à son article 14, le 23 mars 1938, date de son entrée en vigueur.

LE PRÉSIDENT FÉDÉRAL D'AUTRICHE ; SA MAJESTÉ LE ROI DES BELGES ; SA MAJESTÉ LE ROI DES BULGARES ; LE PRÉSIDENT DE LA RÉPUBLIQUE ESPAGNOLE ; LE PRÉSIDENT DE LA RÉPUBLIQUE FRANÇAISE ; SA MAJESTÉ LE ROI DES HELLÈNES ; SA MAJESTÉ LE ROI D'ITALIE ; LE PRÉSIDENT DE LA RÉPUBLIQUE DE LETTONIE ; SA MAJESTÉ LA REINE DES PAYS-BAS ; LE PRÉSIDENT DE LA RÉPUBLIQUE DE POLOGNE ; SA MAJESTÉ LE ROI DE ROUMANIE ; LE CONSEIL FÉDÉRAL SUISSE ; LE PRÉSIDENT DE LA RÉPUBLIQUE TCHÉCOSLOVAQUE ; LE PRÉSIDENT DE LA RÉPUBLIQUE TURQUE ; LE COMITÉ CENTRAL EXÉCUTIF DE L'UNION DES RÉPUBLIQUES SOVIÉTIQUES SOCIALISTES,

Convaincus qu'une lutte sans trêve et toujours plus efficace contre les maladies contagieuses des animaux ne peut être menée à bonne fin que par une action concertée des pays intéressés ;

Unanimes, d'autre part, à reconnaître que toute action destinée à faciliter les échanges internationaux de bétail et de produits animaux doit porter en tête de son programme l'amélioration des conditions sanitaires vétérinaires par tous les moyens, y compris une collaboration internationale plus étroite et plus fréquente ;

Ont désigné pour leurs plénipotentiaires :

LE PRÉSIDENT FÉDÉRAL D'AUTRICHE :

M. Emerich PFLÜGL, représentant permanent auprès de la Société des Nations, envoyé extraordinaire et ministre plénipotentiaire.

SA MAJESTÉ LE ROI DES BELGES :

M. Paul VAN ZEELAND, premier ministre, ministre des Affaires étrangères et du Commerce extérieur.

¹ Ratifications :

BULGARIE	28 août 1936.
LETONIE	4 mai 1937.
BELGIQUE	21 juillet 1937.
UNION DES RÉPUBLIQUES SOVIÉTIQUES SOCIALISTES	20 septembre 1937.
ROUMANIE	23 décembre 1937.

Adhésion :

IRAK. 24 décembre 1937.

Adhésion sous réserve de ratification :

CHILI 10 octobre 1936.

No. 4310. — INTERNATIONAL CONVENTION¹ FOR THE CAMPAIGN AGAINST CONTAGIOUS DISEASES OF ANIMALS. SIGNED AT GENEVA, FEBRUARY 20TH, 1935.

Official texts in French and English. This Convention was registered with the Secretariat, in accordance with its Article 14, on March 23rd, 1938, the date of its entry into force.

THE FEDERAL PRESIDENT OF AUSTRIA ; HIS MAJESTY THE KING OF THE BELGIANS ; HIS MAJESTY THE KING OF THE BULGARIANS ; THE PRESIDENT OF THE SPANISH REPUBLIC ; THE PRESIDENT OF THE FRENCH REPUBLIC ; HIS MAJESTY THE KING OF THE HELLENES ; HIS MAJESTY THE KING OF ITALY ; THE PRESIDENT OF THE LATVIAN REPUBLIC ; HER MAJESTY THE QUEEN OF THE NETHERLANDS ; THE PRESIDENT OF THE REPUBLIC OF POLAND ; HIS MAJESTY THE KING OF ROUMANIA ; THE SWISS FEDERAL COUNCIL ; THE PRESIDENT OF THE CZECHOSLOVAK REPUBLIC ; THE PRESIDENT OF THE TURKISH REPUBLIC ; THE CENTRAL EXECUTIVE COMMITTEE OF THE UNION OF SOVIET SOCIALIST REPUBLICS,

Being convinced that an unceasing and increasingly effective campaign against contagious diseases of animals can only be successfully prosecuted by concerted action by the countries concerned ;

Recognising unanimously, moreover, that, in any action intended to facilitate international trade in live-stock and animal products, the first item in the programme must be the improvement of veterinary health conditions by every possible means, including closer and more frequent international co-operation ;

Have appointed as their Plenipotentiaries :

THE FEDERAL PRESIDENT OF AUSTRIA :

M. Emerich PFLÜGL, Permanent Representative accredited to the League of Nations, Envoy Extraordinary and Minister Plenipotentiary.

HIS MAJESTY THE KING OF THE BELGIANS :

M. Paul VAN ZEELAND, Prime Minister, Minister for Foreign Affairs and External Trade.

¹ *Ratifications :*

BULGARIA	August 28th, 1936.
LATVIA	May 4th, 1937.
BELGIUM	July 21st, 1937.
UNION OF SOVIET SOCIALIST REPUBLICS	September 20th, 1937.
ROUMANIA.	December 23rd, 1937.

Accession :

IRAQ	December 24th, 1937.
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Accession subject to ratification :

CHILE	October 10th, 1936.
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SA MAJESTÉ LE ROI DES BULGARES :

M. Nicolas ANTONOFF, délégué permanent près la Société des Nations, ministre plénipotentiaire.

LE PRÉSIDENT DE LA RÉPUBLIQUE ESPAGNOLE :

M. Julio LÓPEZ OLIVÁN, envoyé extraordinaire et ministre plénipotentiaire près le Conseil fédéral suisse.

LE PRÉSIDENT DE LA RÉPUBLIQUE FRANÇAISE :

Le docteur V. DROUIN, chef du Service vétérinaire du Ministère de l'Agriculture.

SA MAJESTÉ LE ROI DES HELLÈNES :

M. Raoul BIBICA-ROSETTI, délégué permanent auprès de la Société des Nations, ministre plénipotentiaire.

SA MAJESTÉ LE ROI D'ITALIE :

Le professeur C. BISANTI, inspecteur général vétérinaire du Ministère de l'Intérieur.

LE PRÉSIDENT DE LA RÉPUBLIQUE DE LETTONIE :

M. Jules FELDMANS, délégué permanent près la Société des Nations, envoyé extraordinaire et ministre plénipotentiaire près le Conseil fédéral suisse.

SA MAJESTÉ LA REINE DES PAYS-BAS :

M. le chevalier C. VAN RAPPARD, délégué permanent auprès de la Société des Nations, envoyé extraordinaire et ministre plénipotentiaire près le Conseil fédéral suisse.

LE PRÉSIDENT DE LA RÉPUBLIQUE DE POLOGNE :

M. Titus KOMARNICKI, délégué permanent près la Société des Nations, ministre plénipotentiaire.

SA MAJESTÉ LE ROI DE ROUMANIE :

M. Constantin ANTONIADE, envoyé extraordinaire et ministre plénipotentiaire près la Société des Nations.

LE CONSEIL FÉDÉRAL SUISSE :

Le docteur G. FLÜCKIGER, directeur de l'Office vétérinaire fédéral.

LE PRÉSIDENT DE LA RÉPUBLIQUE TCHÉCOSLOVAQUE :

M. Rodolphe KÜNZL-JIZERSKÝ, délégué permanent près la Société des Nations, envoyé extraordinaire et ministre plénipotentiaire près le Conseil fédéral suisse.

LE PRÉSIDENT DE LA RÉPUBLIQUE TURQUE :

M. Cemal HÜSNÜ TARÂÿ, délégué permanent près la Société des Nations, envoyé extraordinaire et ministre plénipotentiaire près le Conseil fédéral suisse.

LE COMITÉ CENTRAL EXÉCUTIF DE L'UNION DES RÉPUBLIQUES SOVIÉTIQUES SOCIALISTES :

M. Vladimir POTEKINE, ambassadeur extraordinaire et plénipotentiaire près le président de la République française,

HIS MAJESTY THE KING OF THE BULGARIANS :

M. Nicolas ANTONOFF, Permanent Delegate accredited to the League of Nations, Minister Plenipotentiary.

THE PRESIDENT OF THE SPANISH REPUBLIC :

M. Julio LÓPEZ OLIVÁN, Envoy Extraordinary and Minister Plenipotentiary to the Swiss Federal Council.

THE PRESIDENT OF THE FRENCH REPUBLIC :

Dr. V. DROUIN, Head of the Veterinary Service at the Ministry of Agriculture.

HIS MAJESTY THE KING OF THE HELLENES :

M. Raoul BIBICA-ROSETTI, Permanent Delegate accredited to the League of Nations, Minister Plenipotentiary.

HIS MAJESTY THE KING OF ITALY :

Professor C. BISANTI, Veterinary Inspector-General at the Ministry of the Interior.

THE PRESIDENT OF THE REPUBLIC OF LATVIA :

M. Jules FELDMANS, Permanent Delegate accredited to the League of Nations, Envoy Extraordinary and Minister Plenipotentiary to the Swiss Federal Council.

HER MAJESTY THE QUEEN OF THE NETHERLANDS :

Ridder C. VAN RAPPARD, Permanent Delegate accredited to the League of Nations, Envoy Extraordinary and Minister Plenipotentiary to the Swiss Federal Council.

THE PRESIDENT OF THE REPUBLIC OF POLAND :

M. Titus KOMARNICKI, Permanent Delegate accredited to the League of Nations, Minister Plenipotentiary.

HIS MAJESTY THE KING OF ROUMANIA :

M. Constantin ANTONIADE, Envoy Extraordinary and Minister Plenipotentiary to the League of Nations.

THE SWISS FEDERAL COUNCIL :

Dr. G. FLÜCKIGER, Director of the Federal Veterinary Office.

THE PRESIDENT OF THE CZECHOSLOVAK REPUBLIC :

M. Rodolphe KÜNZL-JIZERSKÝ, Permanent Delegate accredited to the League of Nations, Envoy Extraordinary and Minister Plenipotentiary to the Swiss Federal Council.

THE PRESIDENT OF THE TURKISH REPUBLIC :

M. Cemal HÜSNÜ TARÂÿ, Permanent Delegate accredited to the League of Nations, Envoy Extraordinary and Minister Plenipotentiary to the Swiss Federal Council.

THE CENTRAL EXECUTIVE COMMITTEE OF THE UNION OF SOVIET SOCIALIST REPUBLICS :

Vladimir POTEKINE, Ambassador Extraordinary and Plenipotentiary to the President of the French Republic.

Lesquels, après avoir produit leurs pleins pouvoirs trouvés en bonne et due forme, sont convenus des dispositions suivantes :

Article premier.

Les Hautes Parties contractantes prendront les mesures législatives et administratives nécessaires pour assurer une action concertée et efficace contre l'apparition et la diffusion des maladies contagieuses des animaux.

Ces mesures devront spécialement viser :

1° La surveillance des divers effectifs d'animaux domestiques, celle de tous les établissements offrant un intérêt spécial pour la lutte contre les épizooties, tels que les abattoirs, les ateliers d'équarrissage, les marchés aux bestiaux ou aux viandes, les établissements d'engraissement, les laiteries, les étables des auberges, des commerçants et des relais, les établissements utilisant des produits animaux ; le contrôle de la production et du commerce des sérums, des virus et des cultures microbiennes atténuées ou non et des produits biologiques diagnostiques, celle de tous moyens de transport, des lieux d'embarquement, de débarquement des animaux et des stations de quarantaine ;

2° La constatation de l'apparition des maladies contagieuses des animaux, ainsi que l'indication des localités atteintes ;

3° Les moyens de prévention et de lutte contre les maladies contagieuses des animaux ;

4° La réglementation des transports sous toutes leurs formes, notamment au point de vue de la désinfection des véhicules ;

5° Les sanctions à prendre en cas d'infraction aux mesures édictées.

Article 2.

Les Hautes Parties contractantes s'engagent à créer, au cas où elle n'existerait pas encore, et à entretenir dans leurs pays respectifs, une organisation sanitaire vétérinaire officielle destinée à assurer l'exécution des mesures visées à l'article premier. Cette organisation officielle comprendra en principe :

1° Un service sanitaire vétérinaire d'Etat ayant notamment pour mission :

a) La surveillance des lieux et établissements visés à l'article premier, en vue de constater l'apparition et l'évolution des maladies contagieuses des animaux ;

b) L'application des mesures relatives aux maladies contagieuses des animaux ainsi que de celles destinées à les prévenir et à les combattre ;

c) L'inspection des animaux et des produits animaux ;

d) La délivrance des certificats concernant l'origine et l'état sanitaire des animaux ou l'origine et la salubrité des produits animaux.

2° Des établissements d'enseignement et de recherches propres à la formation du personnel des services sanitaires vétérinaires ; des laboratoires scientifiques nécessaires au bon fonctionnement de ces services.

Article 3.

Les services sanitaires vétérinaires de chacune des Hautes Parties contractantes seront organisés suivant les principes énumérés ci-dessous, reconnus comme essentiels et indispensables pour l'organisation régulière d'un service vétérinaire :

1° Le service sanitaire vétérinaire d'Etat doit être placé sous la direction d'un chef vétérinaire responsable, relevant directement du ministre compétent.

2° Le nombre et les attributions des vétérinaires d'Etat et des vétérinaires agréés par l'Etat pour certaines fonctions officielles doivent garantir, compte tenu de l'importance

Who, having communicated their full powers, found in good and due form, have agreed upon the following provisions :

Article 1.

The High Contracting Parties undertake to enact the necessary legislation and take the necessary administrative measures for ensuring joint and effective action against the appearance and spread of contagious diseases of animals.

These measures should more particularly provide for :

- (1) Control over farm animals and over establishments which are of special importance in the campaign against animal diseases, such as slaughter-houses, knackers' yards, cattle and meat markets, fattening establishments, dairies, the stables of inns, traders and relay stations, establishments utilising animal products ; supervision over the production of and trade in sera, viruses and microbe cultures, whether attenuated or not, and biological diagnostic products ; supervision over the means of transport and of loading and unloading places and quarantine stations ;
- (2) The discovery of any outbreak of contagious disease of animals, together with an indication of the areas infected ;
- (3) The methods of preventing and dealing with contagious diseases of animals ;
- (4) The regulation of transport in all its forms, and particularly with a view to the disinfection of vehicles ;
- (5) The penalties to be imposed in the event of an infringement of the measures enacted.

Article 2.

The High Contracting Parties undertake to establish and maintain in their respective countries, where not already existing, an official veterinary health organisation to ensure the execution of the measures referred to in Article 1. In principle, this official organisation should comprise :

- (1) Government veterinary health service, the chief functions of which would be :
 - (a) To supervise the places and establishments referred to in Article 1 for the purpose of ascertaining the outbreak and development of contagious diseases of animals ;
 - (b) To apply the measures concerning contagious diseases of animals, as well as measures for preventing and combating these diseases ;
 - (c) To inspect animals and animal products ;
 - (d) To issue certificates regarding the origin and health of animals and the origin and soundness of animal products ;
- (2) Teaching and research institutions for the training of the personnel of veterinary health services ; scientific laboratories necessary for the satisfactory working of these services.

Article 3.

The High Contracting Parties undertake to organise their respective veterinary health services on the principles specified hereinafter and recognise as essential for the proper organisation of a veterinary service :

- (1) The Government veterinary health service should be under the authority of a chief veterinary officer directly responsible to the competent Minister.
- (2) The number and the duties of Government veterinary officers and of veterinary surgeons approved by the State for certain official duties should, regard being had to

de l'élevage et de l'étendue du terrain cultivé, et de l'intensité du trafic, l'exercice d'un contrôle vétérinaire sanitaire efficace et rapide sur toute l'étendue du territoire, divisé en circonscriptions sanitaires géographiquement définies, ainsi que sur la totalité des animaux domestiques.

Ce service sanitaire vétérinaire doit permettre à l'Etat d'attester l'origine et, conformément aux connaissances scientifiques, les conditions sanitaires des animaux et des produits animaux destinés à l'exportation. Il disposera d'un personnel proportionné à l'importance du cheptel à surveiller.

3° Les vétérinaires d'Etat, et ceux qui seraient agréés pour certaines fonctions doivent être pourvus d'un diplôme d'études vétérinaires d'Etat ou reconnu par l'Etat.

Ne peuvent être considérés comme vétérinaires d'Etat que les vétérinaires fonctionnaires d'Etat indemnisés par lui.

D'autres vétérinaires que les fonctionnaires d'Etat peuvent être chargés exceptionnellement de certaines interventions sanitaires, à cette condition que l'Etat soit responsable de leurs interventions.

4° Le contrôle sanitaire vétérinaire aux frontières ne doit être exercé que par des vétérinaires d'Etat ou agréés par lui à cet effet.

5° a) L'inspection des viandes destinées à la vente et à la consommation publique doit être confiée, en principe, à des vétérinaires placés sous le contrôle des services vétérinaires de l'Etat.

b) Le contrôle sanitaire vétérinaire des viandes et des préparations de viande destinées à l'exportation sera exercé par des vétérinaires de l'Etat ou agréés par lui à cet effet.

Article 4.

L'existence d'une organisation sanitaire vétérinaire conforme aux dispositions des articles 2 et 3 sera notifiée par chacune des Hautes Parties contractantes à l'aide d'un mémoire résumant les modalités essentielles de l'organisation et remis au plus tard au moment du dépôt de la ratification au Secrétaire général de la Société des Nations, qui en informera les autres Hautes Parties contractantes.

Article 5.

Les Hautes Parties contractantes, s'inspirant des recommandations de l'Office international des épizooties, s'engagent à publier régulièrement un bulletin sanitaire vétérinaire répondant aux modalités fixées ci-après :

1° Les bulletins sanitaires vétérinaires devront être publiés le 1^{er} et le 15 de chaque mois et fournir tous les renseignements concernant la quinzaine précédente.

2° Ils devront être échangés entre les autorités vétérinaires centrales sans avoir recours à la voie diplomatique.

3° Ils donneront tous renseignements statistiques sur les maladies désignées ci-après : peste bovine (*Pestis bovum*), fièvre aphteuse (*Aphthæ epizootiæ*), péripneumonie contagieuse (*Pleuro-pneumonia bovum contagiosa*), fièvre charbonneuse (*Anthrax*), clavelée (*Variola ovium*), rage (*Rabies*), morve (*Malleus*), dourine (*Exanthema coitale paralyticum*), peste porcine (*Pestis suum*).

4° Chaque pays pourra donner en outre des renseignements statistiques ou autres concernant d'autres maladies.

the extent of stock-breeding, the area of land under cultivation, and the volume of traffic, be such as to ensure effective and rapid veterinary supervision of the whole territory, which should be divided up into definite geographical sanitary districts, as well as of all the domestic animals.

This veterinary health service should enable the State to determine the origin and, so far as scientific knowledge permits, the state of health of animals and the soundness of animal products intended for export. The personnel should be in proportion to the quantity of live-stock to be supervised.

(3) Government veterinary officers or veterinary surgeons approved for certain duties should hold a State diploma in veterinary medicine or a diploma recognised by the State.

Only veterinary surgeons who are employed and paid by the State may be regarded as Government veterinary officers.

In exceptional cases, other veterinary surgeons may be entrusted with certain duties provided that the State is responsible for any action they may take.

(4) Veterinary inspection at the frontier should be carried out only by Government veterinary officers or veterinary surgeons approved by the State for that purpose.

(5) (a) In principle, the inspection of meat intended for sale and public consumption must be entrusted to approved veterinary surgeons placed under the supervision of the Government veterinary service.

(b) Veterinary health inspection of meat and meat preparations intended for export must be carried out by Government veterinary officers or veterinary surgeons approved by the State for that purpose.

Article 4.

The existence of a veterinary health organisation in conformity with the provisions of Articles 2 and 3 shall be notified by each of the High Contracting Parties by means of a memorandum, summarising the main features of the organisation and forwarded, at latest at the moment of depositing the ratification of the Convention, to the Secretary-General of the League of Nations, who will notify the other High Contracting Parties thereof.

Article 5.

The High Contracting Parties undertake on the basis of the recommendations of the International Office for Contagious Diseases of Animals to publish regularly a veterinary health bulletin in accordance with the rules laid down below :

(1) The veterinary health bulletins should be published on the 1st and 15th of each month and give all information for the previous fortnight.

(2) They should be exchanged between the central veterinary authorities without recourse to diplomatic channels.

(3) They should give all statistical information regarding the following diseases : cattle plague (*Pestis bovum*), foot-and-mouth disease (*Aphthæ epizootiæ*), contagious peripneumonia (*Pleuro-pneumonia bovum contagiosa*), anthrax fever (*Anthrax*), sheep-pox (*Variola ovium*), rabies, glanders (*Malleus*), dourine (*Exanthema coitale paralyticum*), swine fever (*Pestis suum*).

(4) Each country may also give statistical or other information regarding other diseases.

Le bulletin sanitaire vétérinaire devra nécessairement indiquer la situation sanitaire vétérinaire à la date de la publication : c'est-à-dire le nombre et l'indication des grandes divisions territoriales (provinces, départements, districts), le nombre des communes et exploitations infectées à la date de la parution du bulletin et celui des communes et exploitations nouvellement infectées dans la période considérée.

Article 6.

Lorsque, sur le territoire de l'une des Hautes Parties contractantes, on constate la première apparition de la peste bovine, porcine ou aviaire, de la fièvre aphteuse, de la rage, de la péripneumonie contagieuse des bovidés ou de la dourine, l'autorité centrale vétérinaire des autres Hautes Parties contractantes sera immédiatement informée par la direction du Service vétérinaire de l'apparition de la maladie et de la répartition de ses foyers. Cette communication sera faite par voie télégraphique ou radiotélégraphique aux Etats immédiatement voisins et dans tous les cas où des échanges d'animaux ou de produits d'origine animale ont lieu entre les Hautes Parties contractantes.

De plus les Hautes Parties contractantes s'engagent à exiger de leurs autorités sanitaires vétérinaires du premier degré établies à la frontière qu'elles communiquent directement et sans retard aux autorités correspondantes des autres Hautes Parties contractantes limitrophes l'apparition et l'extension dans les zones de leurs attributions, des maladies visées dans l'alinéa précédent et, en outre, l'apparition et l'extension de la clavelée, de la morve et du choléra aviaire. Ces communications doivent être faites, dans tous les cas d'urgence, par voie télégraphique, sans préjudice des dispositions spéciales résultant d'accords bilatéraux en vigueur entre certaines des Hautes Parties contractantes.

Article 7.

Les Hautes Parties contractantes s'engagent à favoriser :

- a) L'admission d'étudiants, de professeurs, d'agrégés et d'assistants des pays des autres Hautes Parties contractantes dans les institutions et laboratoires de leur pays ;
- b) Les échanges temporaires de fonctionnaires vétérinaires entre leurs différentes administrations ;
- c) L'établissement permanent ou temporaire de fonctionnaires vétérinaires d'une Haute Partie contractante sur le territoire d'une autre si, pour les relations particulières entre les pays en cause, de sérieux avantages peuvent en résulter ;
- d) L'organisation de missions d'étude composées de fonctionnaires vétérinaires d'une ou de plusieurs Hautes Parties contractantes en vue de suivre les études ou méthodes en cours dans l'un ou l'autre des pays des Hautes Parties contractantes, et, à ce sujet, d'entrer en pourparlers directs dès qu'une demande émanant d'une des Hautes Parties contractantes leur sera adressée.

Article 8.

Les Hautes Parties contractantes reconnaissent le droit des directions des services sanitaires vétérinaires de s'informer directement entre elles des difficultés d'ordre vétérinaire qui surgissent dans les échanges réciproques des animaux et des produits d'origine animale. Copie de toutes ces communications sera transmise par la voie diplomatique.

Les Hautes Parties contractantes s'engagent à exiger de leurs directions des services sanitaires vétérinaires qu'elles se mettent en rapport avec les directions correspondantes d'une autre Haute Partie contractante si des difficultés sérieuses surgissent dans les échanges réciproques du bétail ou des produits animaux avec ce pays.

The veterinary health bulletins should necessarily indicate the veterinary health situation on the date of publication — *i.e.*, the number and names of the large territorial divisions (provinces, departments, districts), the number of communes and premises infected at the date on which the bulletin is published, and the number of communes and premises which have become infected during the period under consideration.

Article 6.

When an outbreak of cattle plague, swine fever or fowl plague, foot-and-mouth disease, rabies, contagious peri-pneumonia of bovines or dourine is first discovered in the territory of one of the High Contracting Parties, the central veterinary authorities of the other High Contracting Parties must immediately be notified by the chief of the veterinary service of the outbreak of the disease and the position of the various infected centres. Such notification shall be made by telegraph or wireless to all contiguous States and in all cases in which an exchange of animals or animal products takes place between the High Contracting Parties.

The High Contracting Parties further undertake to require their veterinary health authorities of the first instance who are posted at the frontier to notify directly and without delay the corresponding authorities of the other neighbouring High Contracting Parties of the outbreak and extent of the diseases mentioned in the above paragraph and, in addition, of the outbreak and extent of sheep-pox, glanders, and fowl cholera. Such communications must in all urgent cases be made by telegraph without prejudice to the special provisions arising out of bilateral agreements in force between any of the High Contracting Parties.

Article 7.

The High Contracting Parties undertake to give favourable consideration to :

- (a) The admission of students, professors, lecturers and assistants of the countries of the other High Contracting Parties to the institutions and laboratories of their countries;
- (b) Temporary exchanges of veterinary officers between their various administrations ;
- (c) The permanent or temporary establishment of veterinary officers of one High Contracting Party in the territory of another if, in view of the special relations between the countries concerned, substantial advantages might be derived therefrom ;
- (d) The organisation of missions for study composed of veterinary officers of one or more of the High Contracting Parties for the purpose of enquiring into the research work or methods pursued in one or other of the countries of the High Contracting Parties, and, on the request of one of the High Contracting Parties, to negotiate direct on such questions.

Article 8.

The High Contracting Parties recognise the right of the chiefs of veterinary health services to communicate with one another direct, when difficulties of a veterinary nature arise in connection with the trade in animals and animal products. Copies of all such communications shall be forwarded through diplomatic channels.

The High Contracting Parties undertake to require the chiefs of their veterinary health services to get into touch with the corresponding chiefs of another High Contracting Party if serious difficulties should arise in connection with the trade in live-stock or animal products with such country.

DISPOSITIONS FINALES.

Article 9 (Règlement des différends).

1. S'il s'élève entre les Hautes Parties contractantes un différend quelconque relatif à l'interprétation ou à l'application de la présente convention et si ce différend n'a pu être résolu de façon satisfaisante par voie diplomatique, il sera réglé conformément aux dispositions en vigueur entre les parties concernant le règlement des différends internationaux.

2. Au cas où de telles dispositions n'existeraient pas entre les parties au différend, elles le soumettront à une procédure arbitrale ou judiciaire. A défaut d'un accord sur le choix d'un autre tribunal, elles soumettront le différend, à la requête de l'une d'elles, à la Cour permanente de Justice internationale, si elles sont toutes parties au Protocole¹ du 16 décembre 1920, relatif au Statut de ladite Cour, et, si elles n'y sont pas toutes parties, à un tribunal d'arbitrage constitué conformément à la Convention² de La Haye du 18 octobre 1907 pour le règlement pacifique des conflits internationaux.

Article 10 (Langues, date).

La présente convention, dont les textes français et anglais feront également foi, portera la date de ce jour.

Article 11 (Signature, ratification).

1. La présente convention pourra être signée jusqu'au 15 février 1936 au nom de tout Membre de la Société des Nations ou de tout Etat non membre auquel le Conseil de la Société des Nations aura communiqué à cet effet copie de la présente convention.

2. La présente convention sera ratifiée. Les instruments de ratification seront déposés auprès du Secrétaire général de la Société des Nations, qui en notifiera le dépôt à tous les Membres de la Société des Nations et aux Etats non membres visés au paragraphe précédent.

Article 12 (Adhésion).

1. A partir du 16 février 1936, tout Membre de la Société des Nations et tout Etat non membre auquel le Conseil de la Société des Nations aura communiqué copie de la présente convention pourra y adhérer.

2. Les instruments d'adhésion seront déposés auprès du Secrétaire général de la Société des Nations, qui en notifiera le dépôt à tous les Membres de la Société des Nations et aux Etats non membres visés au paragraphe précédent.

Article 13 (Entrée en vigueur).

1. Un procès-verbal sera dressé par le Secrétaire général de la Société des Nations dès que cinq ratifications ou adhésions auront été déposées.

¹ Vol. VI, page 379 ; vol. XI, page 404 ; vol. XV, page 304 ; vol. XXIV, page 152 ; vol. XXVII, page 416 ; vol. XXXIX, page 165 ; vol. XLV, page 96 ; vol. L, page 159 ; vol. LIV, page 387 ; vol. LXIX, page 70 ; vol. LXXII, page 452 ; vol. LXXVIII, page 435 ; vol. LXXXVIII, page 272 ; vol. XCII, page 362 ; vol. XCVI, page 180 ; vol. C, page 153 ; vol. CIV, page 492 ; vol. CVII, page 461 ; vol. CXI, page 402 ; vol. CXVII, page 46 ; vol. CXXVI, page 430 ; vol. CXXX, page 440 ; vol. CXXXIV, page 392 ; vol. CXLVII, page 318 ; vol. CLII, page 282 ; vol. CLVI, page 176 ; vol. CLX, page 325 ; vol. CLXIV, page 352 ; vol. CLXVIII, page 228 ; vol. CLXXII, page 388 ; vol. CLXXVII, page 382 ; vol. CLXXXI, page 346 ; et vol. CLXXXV, page 370, de ce recueil.

² DE MARTENS, *Nouveau Recueil général de Traités*, troisième série, tome III, page 360.

FINAL PROVISIONS.

Article 9 (Settlement of Disputes).

1. If there should arise between the High Contracting Parties a dispute of any kind relating to the interpretation or application of the present Convention, and if such dispute cannot be satisfactorily settled by diplomacy, it shall be settled in accordance with any applicable agreements in force between the Parties providing for the settlement of international disputes.

2. In case there is no such agreement in force between the Parties, the dispute shall be referred to arbitration or judicial settlement. In the absence of agreement on the choice of another tribunal, the dispute shall, at the request of any one of the Parties, be referred to the Permanent Court of International Justice if all the Parties to the dispute are Parties to the Protocol¹ of December 16th, 1920, relating to the Statute of that Court and, if any of the Parties to the dispute is not a Party to the Protocol of December 16th, 1920, to an arbitral tribunal constituted in accordance with the Hague Convention² of October 18th, 1907, for the Pacific Settlement of International Disputes.

Article 10 (Languages and Date).

The present Convention, of which the English and French texts are both authoritative, shall bear this day's date.

Article 11 (Signature and Ratification).

1. The present Convention may be signed until February 15th, 1936, on behalf of any Member of the League of Nations or any non-member State to which the Council of the League of Nations shall have communicated a copy of the present Convention for the purpose.

2. The present Convention shall be ratified. The instruments of ratification shall be deposited with the Secretary-General of the League of Nations, who will notify the deposit thereof to all the Members of the League of Nations and to the non-member States referred to in the preceding paragraph.

Article 12 (Accession).

1. On and after February 16th, 1936, any Member of the League of Nations and any non-member State to which the Council of the League of Nations shall have communicated a copy of the present Convention may accede to it.

2. The instruments of accession shall be deposited with the Secretary-General of the League of Nations, who will notify such deposit to all the Members of the League of Nations and to the non-member States referred to in the preceding paragraph.

Article 13 (Entry into Force).

1. The Secretary-General of the League of Nations will draw up a *procès-verbal* when five ratifications or accessions have been received.

¹ Vol. VI, page 379; Vol. XI, page 405; Vol. XV, page 305; Vol. XXIV, page 153; Vol. XXVII, page 417; Vol. XXXIX, page 165; Vol. XLV, page 96; Vol. L, page 159; Vol. LIV, page 387; Vol. LXIX, page 70; Vol. LXXII, 452; Vol. LXXVIII, page 435; Vol. LXXXVIII, page 272; Vol. XCII, page 362; Vol. XCVI, page 180; Vol. C, page 153; Vol. CIV, page 492; Vol. CVII, page 461; Vol. CXI, page 402; Vol. CXVII, page 46; Vol. CXXVI, page 430; Vol. CXXX, page 440; Vol. CXXXIV, page 392; Vol. CXLVII, page 318; Vol. CLII, page 282; Vol. CLVI, page 176; Vol. CLX, page 325; Vol. CLXIV, page 352; Vol. CLXVIII, page 228; Vol. CLXXII, page 388; Vol. CLXXVII, page 382; Vol. CLXXXI, page 346; and Vol. CLXXXV, page 370, of this Series.

² *British and Foreign State Papers*, Vol. 100, page 298.

2. Une copie certifiée conforme de ce procès-verbal sera remise à chacun des Membres de la Société des Nations et à tout Etat non membre visé à l'article 11 par les soins du Secrétaire général de la Société des Nations.

Article 14.

1. La présente convention sera enregistrée par les soins du Secrétaire général de la Société des Nations quatre-vingt-dix jours après la date du procès-verbal visé à l'article 13. Elle entrera alors en vigueur.

2. A l'égard de chacun des Membres ou Etats non membres au nom desquels un instrument de ratification ou d'adhésion sera ultérieurement déposé, la convention entrera en vigueur le quatre-vingt-dixième jour après la date du dépôt de cet instrument.

Article 15 (Durée, dénonciation).

1. La présente convention aura une durée de deux ans à partir de sa mise en vigueur.

2. Elle restera en vigueur pour une nouvelle période de quatre ans et ainsi de suite vis-à-vis des Parties contractantes qui ne l'auront pas dénoncée six mois au moins avant l'expiration du terme.

3. La dénonciation se fera par notification écrite adressée au Secrétaire général de la Société des Nations, qui en informera tous les Membres de la Société et les Etats non membres mentionnés à l'article 11.

Article 16 (Application aux colonies, protectorats, etc.).

1. Sauf déclaration contraire d'une Haute Partie contractante lors de la signature, lors de la ratification ou lors de l'adhésion, les dispositions de la présente convention ne s'appliquent pas aux colonies, protectorats, territoires d'outre-mer, territoires placés sous sa suzeraineté ou territoires pour lesquels un mandat lui a été confié.

2. Cependant les Hautes Parties contractantes se réservent le droit de signer la convention ou d'y adhérer suivant les conditions des articles 11 et 12 pour leurs colonies, protectorats, territoires d'outre-mer, territoires placés sous leur suzeraineté ou territoires pour lesquels un mandat leur a été confié.

3. Elles se réservent également le droit de la dénoncer séparément suivant les conditions de l'article 15.

Article 17 (Revision).

1. Des conférences de revision pourront être convoquées en vue d'apporter à la convention les changements dont l'expérience aurait fait apparaître l'utilité.

2. Une conférence de revision sera convoquée par le Secrétaire général de la Société des Nations chaque fois que la demande lui en sera faite au moins par cinq des Hautes Parties contractantes.

Celles-ci indiqueront sommairement les changements qu'elles proposent et les motifs de ces changements.

3. A moins que l'unanimité des Hautes Parties contractantes n'y consente, aucune demande visant la convocation d'une conférence de revision qui se tiendrait moins de deux ans après la mise en vigueur de la convention ou quatre ans après la clôture d'une précédente conférence de revision ne sera recevable.

4. Le Secrétaire général de la Société des Nations préparera avec le concours de l'Office international des épizooties les travaux des conférences de revision.

2. A certified true copy of this *procès-verbal* shall be transmitted by the Secretary-General of the League of Nations to all the Members of the League and to all non-member States mentioned in Article 11.

Article 14.

1. The present Convention shall be registered by the Secretary-General of the League of Nations ninety days after the date of the *procès-verbal* mentioned in Article 13. It will come into force on that date.

2. In respect of each Member or non-member State on whose behalf any instrument of ratification or accession is subsequently deposited, the Convention shall come into force ninety days after the date of the deposit of such instrument.

Article 15 (Duration and Denunciation).

1. The duration of the present Convention shall be for two years from its entry into force.

2. It shall remain in force for a further period of four years, and subsequently in respect of such Contracting Parties as have not denounced it at least six months before the expiry of the period.

3. The denunciation shall be effected by a written notification addressed to the Secretary-General of the League of Nations, who will inform all the Members of the League and the non-member States referred to in Article 11.

Article 16 (Application to Colonies, Protectorates, etc.).

1. In the absence of a contrary declaration by one of the High Contracting Parties at the time of signature, ratification or accession, the provisions of the present Convention shall not apply to colonies, protectorates, overseas territories, territories under its suzerainty or territories in respect of which a mandate has been entrusted to it.

2. Nevertheless, the High Contracting Parties reserve the right to sign the Convention or to accede thereto, in accordance with the provisions of Articles 11 and 12, for their colonies, protectorates, overseas territories, territories under their suzerainty or territories in respect of which a mandate has been entrusted to them.

3. They further reserve the right to denounce the Convention separately, in accordance with the provisions of Article 15.

Article 17 (Revision).

1. Conferences for the revision of the present Convention may be called with a view to making such changes therein as experience may have shown to be useful.

2. A Conference for the revision of the present Convention shall be called by the Secretary-General of the League of Nations whenever so requested by not less than five of the High Contracting Parties.

The latter shall indicate succinctly the changes they propose and the reasons for such changes.

3. In default of the unanimous consent of the High Contracting Parties, no demand for the calling of a conference for the revision of the present Convention within less than two years from the entry into force of the Convention or four years from the end of a previous Conference for its revision shall be admissible.

4. The Secretary-General of the League of Nations shall prepare the work of conferences for the revision of the present Convention with the co-operation of the International Office for Contagious Diseases of Animals.

En foi de quoi les plénipotentiaires sus-mentionnés ont signé la présente convention.

Fait à Genève le vingt février mil neuf cent trente-cinq, en un seul exemplaire, qui sera conservé dans les archives du Secrétariat de la Société des Nations et dont copie certifiée conforme sera remise à tous les Membres de la Société et aux Etats non membres visés à l'article II.

In faith whereof the above-mentioned Plenipotentiaries have signed the present Convention.

Done at Geneva on the twentieth day of February, one thousand nine hundred and thirty-five, in a single copy, which shall be kept in the archives of the Secretariat of the League of Nations, and of which a certified true copy shall be delivered to all the Members of the League and to the non-member States referred to in Article II.

Autriche :

E. PFLÜGL.

Austria :

Belgique :

Au moment de signer la présente convention, je déclare, au nom de mon gouvernement, que celui-ci ne considère pas le seul fait qu'en Belgique l'inspection des viandes, bien qu'effectuée par des vétérinaires de l'Etat ou agréés par lui, se trouve placée sous le contrôle du ministre de l'Intérieur (Inspection des denrées alimentaires), comme étant contraire aux dispositions de l'article 3, paragraphe 5, de la présente convention ; et cela d'autant moins que toutes les prescriptions dudit article sont suivies en Belgique¹.

Paul VAN ZEELAND.

Belgium :

Bulgarie :

N. ANTONOFF.

Bulgaria :

Espagne :

J. LÓPEZ OLIVÁN.

Spain :

France :

V. DROUIN.

France :

Grèce :

Raoul BIBICA-ROSETTI.

Greece :

Italie :

C. BISANTI.

Italy :

Translation :

¹ On signing the present Convention, I declare on behalf of my Government that it does not regard the mere fact that in Belgium the inspection of meat, while carried out by Government veterinary surgeons or by veterinary surgeons approved by the Government, is placed under the supervision of the Minister of the Interior (Inspection of Foodstuffs), as being contrary to the provisions of Article 3, paragraph 5, of the present Convention ; particularly since all the requirements of the said Article are observed in Belgium.

<i>Lettonie :</i>	J. FELDMANS.	<i>Latvia :</i>
<i>Pays-Bas :</i>	Pour le Royaume en Europe ¹ : C. VAN RAPPARD.	<i>The Netherlands :</i>
<i>Pologne :</i>	Titus KOMARNICKI.	<i>Poland :</i>
<i>Roumanie :</i>	C. ANTONIADE.	<i>Roumania :</i>
<i>Suisse :</i>	FLÜCKIGER.	<i>Switzerland :</i>
<i>Tchécoslovaquie :</i>	Rodolphe KÜNZL-JIZERSKÝ.	<i>Czechoslovakia :</i>
<i>Turquie :</i>	Cemal HÜSNÜ TARÂÿ.	<i>Turkey :</i>
<i>Union des Républiques soviétiques socialistes :</i>	V. POTEMKINE.	<i>Union of Soviet Socialist Republics :</i>

DÉCLARATION ANNEXE

Au moment de procéder à la signature de la Convention internationale pour la lutte contre les maladies contagieuses des animaux portant la date du 20 février 1935, les soussignés déclarent au nom de leurs gouvernements respectifs qu'ils considèrent, à titre exceptionnel, que le service sanitaire vétérinaire d'Etat, tel qu'il est actuellement organisé en Italie, répond aux exigences des prescriptions de l'article 3, chiffre 1), de ladite convention.

En foi de quoi les soussignés ont signé la présente déclaration.

Fait à Genève, le vingt février mil neuf cent trente-cinq, en un seul exemplaire, qui sera conservé dans les archives du Secrétariat de la Société des Nations et dont copie certifiée

DECLARATION ATTACHED.

In proceeding to the signature of the International Convention for the Campaign against Contagious Diseases of Animals dated February 20th, 1935, the undersigned declare on behalf of their respective Governments that they regard the Government Veterinary Health Service as at present organised in Italy as complying, as an exceptional case, with the requirements of Article 3, paragraph (1), of the said Convention.

In faith whereof the undersigned have signed the present Declaration.

Done at Geneva on the twentieth day of February, one thousand nine hundred and thirty-five, in a single copy, which shall be kept in the archives of the Secretariat of the

Translation :

¹ For the Kingdom in Europe.

conforme sera remise à tous les Membres de la Société et aux Etats non membres visés à l'article II de la convention.

League of Nations, and of which a certified true copy shall be delivered to all the Members of the League and to the non-member States referred to in Article II.

<i>Autriche :</i>	E. PFLÜGL.	<i>Austria :</i>
<i>Belgique :</i>	Paul VAN ZEELAND.	<i>Belgium :</i>
<i>Bulgarie :</i>	N. ANTONOFF.	<i>Bulgaria :</i>
<i>Espagne :</i>	J. LÓPEZ OLIVÁN.	<i>Spain :</i>
<i>France :</i>	V. DROUIN.	<i>France :</i>
<i>Grèce :</i>	Raoul BIBICA-ROSETTI.	<i>Greece :</i>
<i>Italie :</i>	C. BISANTI.	<i>Italy :</i>
<i>Lettonie :</i>	J. FELDMANS.	<i>Latvia :</i>
<i>Pays-Bas :</i>	C. VAN RAPPARD.	<i>The Netherlands :</i>
<i>Pologne :</i>	Titus KOMARNICKI.	<i>Poland :</i>
<i>Roumanie :</i>	C. ANTONIADE.	<i>Roumania :</i>
<i>Suisse :</i>	FLÜCKIGER.	<i>Switzerland :</i>
<i>Tchécoslovaquie :</i>	Rodolphe KÜNZL-JIZERSKÝ.	<i>Czechoslovakia :</i>
<i>Turquie :</i>	Cemal HÜSNÜ TARÁY.	<i>Turkey :</i>
<i>Union des Républiques soviétiques socialistes :</i>	V. POTEKINE.	<i>Union of Soviet Socialist Republics :</i>

N° 4311.

**TCHÉCOSLOVAQUIE
ET YOUGOSLAVIE**

Echange de notes comportant un accord additionnel à la Convention du 30 mars 1931 additionnelle au Traité de commerce et de navigation du 14 novembre 1928. Beograd, le 10 novembre 1936.

**CZECHOSLOVAKIA
AND YUGOSLAVIA**

Exchange of Notes constituting an Additional Agreement to the Convention of March 30th, 1931, additional to the Treaty of Commerce and Navigation of November 14th, 1928. Belgrade, November 10th, 1936.

N^o 43II. — VÝMĚNA NOT¹ MEZI REPUBLIKOU ČESKOSLOVENS-KOU A KRÁLOVSTVÍM JIHO-SLAVÍÍ OBSAHUJÍCÍ DODAT-KOVÉ UJEDNÁNÍ K DODAT-KOVÉ ÚMLUVĚ ZE DNE 30. BŘEZNA 1931² K OBCHODNÍ A PLAVEBNÍ SMLOUVĚ ZE DNE 14. LISTOPADU 1938³. V BĚLEH-RADĚ, DNE 10. LISTOPADU 1936.

N^o 43II. — IZMENA NOTA¹ IZMED-JU VLADA ČEHOSLOVAČKE I JUGOSLOVENSKE KOJE DO-PUNJUJU DOPUNSKI SPORA-ZUM OD 30 MARTA 1931² GOD. UZ UGOVOR O TRGOVINI I PLOVIDBI OD 14 NOVEMBRA 1928³ GOD. U BEOGRADU, 10 NOVEMBRA 1936 GOD.

Textes officiels serbo-croate et tchécoslovaque communiqués par le chargé d'Affaires a. i. de la Légation de la République tchécoslovaque à Berne. L'enregistrement de cet échange de notes a eu lieu le 26 mars 1938.

Serbo-Croat and Czechoslovak official texts communicated by the Chargé d'Affaires a. i. of the Legation of the Czechoslovak Republic in Berne. The registration of this Exchange of Notes took place March 26th, 1938.

I.

TEXTE SERBO-CROATE. — SERBO-CROAT TEXT.

ROYAUME DE YOUGOSLAVIE.

MINISTÈRE DES AFFAIRES ÉTRANGÈRES.

DÉPARTEMENT DES AFFAIRES ÉCONOMIQUES
ET CONSULAIRES.

K. P. No. 11225.

BEOGRAD, 10 novembra 1936 godine.

GOSPODINE MINISTRE,

Čast mi je saopštiti Vam da je Kraljevska Jugoslovenska Vlada sporazumna da se pri uvozu dole naznačene robe iz Čehoslovačke u Jugoslaviju primenjuju ovako izmenjeni sledeći stavovi iz Predloga zakona o opštoj carinskoj tarifi :

Broj car. tarife	Naimenovanje	
iz Br. 121	Pivo sviju vrsta :	od 100 kg.
	1. u buradima	20.—
iz Br. 335	Pletena (štrikana i virkovana) i mrežasta roba :	
	iz 2. Čarape :	
	a) svilene :	
	α) čarape od prirodne svile	3500.—

¹ L'échange des ratifications a eu lieu à Prague, le 25 janvier 1938.

L'accord a été mis provisoirement en vigueur le 4 décembre 1936.

² Vol. CXXV, page 273, de ce recueil.

³ Vol. XCVII, page 9, de ce recueil.

¹ The exchange of ratifications took place at Prague, January 25th, 1938.

The Agreement was put provisionally into force on December 4th, 1936.

² Vol. CXXV, page 273, of this Series.

³ Vol. XCVII, page 9, of this Series.

Broj car. tarife	Naimenovanje	
iz Br. 363	Šeširi u obliku zvona (tuljci) :	od 100 kg.
	1. od klobučine :	od komada
	a) sirovi ili beljeni	0.35
	b) bojani ili štampani	1.—
iz Br. 415	Materije životinjske za reckariju na drugom mestu nepomenute, i izrade od njih :	
	iz 2 a) Veštačka creva bez šava izradjena od čistih životinjskih materija širine preko 70 mm.	od 100 kg. 300.—
iz Br. 536	Gvoždje :	
	3 a) u pločama, šipkama, četvrtasto, šestougaono, okruglo, polukruglo, koritasto, i uopšte gvoždje što se upotrebljava u zanatstvu	12.—
iz Br. 539	Cevi i delovi sa spajanje cevi :	
	iz 1. Kovane, valjane ili izvučene :	
	a) neobrađene sa unutrašnjim prečnikom preko 80 mm.	12.—
	b) obrađene sa unutrašnjim prečnikom preko 80 mm.	15.—
iz Br. 541	<i>Primedba.</i> — Na robu iz br. 541, koja se ne izradjuje u zemlji plaća se 1.— din. od 100 kg. ukoliko Ministar trgovine i industrije u sporazumu sa Ministrom finansija bude prethodno objavio u « Službenim novinama », koja se roba iz ovoga broja izradjuje u zemlji.	
Br. 552	Plugovi i njihovi delovi ; plugovi kopači i plugovi ogrtači i njihovi delovi :	
	1. Plugovi i kolečke ; plugovi kopači i ogrtači	20.—
	2. Delovi : plugova, plugova kopača i ogrtača :	
	a) u komadu teškom 5 kg. i više	20.—
	b) u komadu teškom do 5 kg.	20.—
Br. 553	Sprave za merenje dimenzija izuzimajući mikrometre ; lenjiri i cirkle ; sprave za uvijanje i odvijanje zavrtnejeva, i na drugom mestu nepomenute sprave i alati — pa i u vezi sa drvetom	35.—
Br. 584	Izrade od kovnog gvoždja na drugom mestu nepomenute, pa i u vezi s drvetom ili livenim gvoždjem :	
	1. neobrađene :	
	a) u komadu težem od 100 kg.	22.—
	b) u komadu težem od 25 do zaključno 100 kg.	27.—
	c) u komadu težem od 5 do zaključno 25 kg.	32.—
	d) u komadu teškom do zaključno 5 kg.	44.—
	2. obrađene :	
	a) u komadu težem od 100 kg.	32.—
	b) u komadu težem od 25 do zaključno 100 kg.	37.—
	c) u komadu težem od 5 do zaključno 25 kg.	42.—
	d) u komadu teškom do zaključno 5 kg.	60.—
iz Br. 653	Poljoprivredne mašine :	
	iz 2. Sejalice kombinovane sa rasturačem djubreta	5.—
	iz 5 Sečke za sečenje slame i repe u komadu preko 200 kg. težine	8.—

Ovaj sporazum biće ratifikovan i izmene ratifikacionih instrumenata izvršiće se u Pragu.

On će stupiti na snagu 1 decembra 1936, važiće godinu dana i produžiće se prećutno na neodređeno vreme, s tim da ga svaka ugovorna strana posle 1 decembra 1937 može otkazati na tri meseca.

Bio bih Vam zahvalan, Gospodine Ministre, kad biste me izvestili o saglasnosti Vaše Vlade po ovome.

Izvolite primiti, Gospodine Ministre, i ovom prilikom uverenje o mom odličnom poštovanju.

Njegovoj Ekselenciji

Dr. M. STOJADINOVIĆ.

Gospodinu Dr. Vaclavu Girsu,
Izvanrednom Poslaniku i Opunomoćenom Ministru
Čehoslovačke Republike,
Beograd.

II.

TEXTE TCHÉCOSLOVAQUE. — CZECHOSLOVAK TEXT.

VYSLANECTVÍ REPUBLIKY ČESKOSLOVENSKÉ
v Bělehradě.

PANE PŘEDSEDO,

Mám čest Vám oznámiti, že vláda republiky Československé souhlasí, aby se pře dovozu níže označeného zboží z Československa do Jugoslavie používalo těchto změněných sazeb předlohy zákona o všeobecném celním sazebníku :

Číslo celního sazebníku	Pojmenování	
z čís. 121	Pivo všeho druhu : I. v sudech	za 100 kg. 20.—
z čís. 335	Zboží pletené (pletené i stávkové) a sítkované : ex 2. punčochy : a) hedvábné : α) punčochy z přírodního hedvábí	3500.—
z čís. 363	Klobouky zvonového tvaru (šišáky) : I. z plsti : a) surové nebo bílené b) barvené nebo potištěné	za kus —35 I.—
z čís. 415	Řezbářské hmoty zvířecí jinde nejmenované a výrobky z nich : ex 2 a) Umělá střeva beze švů vyrobená pouze ze zvířecích hmot, široká přes 70 mm.	za 100 kg. 300.—
z čís. 536	Železo : 3 a) V deskách, tyčích, čtyřhranné, šestihhranné, okrouhlé, polo- okrouhlé, duté vypouklé a vůbec železo, kterého se používá v živnostech	12.—
z čís. 539	Roury a rourové spojky : ex. I. kujné, válcované nebo tažené : a) neopracované o vnitřním průměru přes 80 mm. b) opracované o vnitřním průměru přes 80 mm.	12.— 15.—
z čís. 541	<i>Poznámka.</i> — Ze zboží z čísla 541, které se nevyrábí v zemi, platí se 1.— din. za 100 kg., pokud by ministr obchodu a průmyslu v dohodě s ministrem financí napřed nevyhlásil v « Službenih novinah », které zboží z tohoto čísla se vyrábí v zemi.	
čís. 552	Pluhy a jejich součástky ; plečky a pluhy zahrnovací a jejich součástky : I. Pluhy a pluhové předky ; plečky a pluhy zahrnovací 2. Součástky : pluhů, pleček a pluhů zahrnovacích : a) o váze kusu 5 kg. a více b) o váze kusu do 5 kg.	20.— 20.— 20.—
čís. 553	Nástroje k měření rozměrů, vyjmajíc mikrometry ; pravítka a kružítká ; nástroje na utahování a uvolňování šroubů a jinde nejmenované nástroje a nářadí — též spojené se dřevem	35.—

Číslo celního sazebníku	Pojmenování	za 100 kg.
čís. 584	Výrobky z kujného železa jinde nejmenované, též spojené se dřevem nebo litinou : 1. neopracované : a) o váze kusu přes 100 kg. 22.— b) o váze kusu přes 25 až včetně 100 kg. 27.— c) o váze kusu přes 5 až včetně 25 kg. 32.— d) o váze kusu až včetně 5 kg. 44.— 2. opracované : a) o váze kusu přes 100 kg. 32.— b) o váze kusu přes 25 až včetně 100 kg. 37.— c) o váze kusu přes 5 až včetně 25 kg. 42.— d) o váze kusu až včetně 5 kg. 60.—	
z čís. 653	Hospodářské stroje : ex. 2. Secí stroje kombinované s rozmetadly hnojiv 5.— ex. 5. Řezačky na slámu a řepu o váze kusu přes 200 kg. 8.—	

Tato dohoda bude ratifikována a výměna ratifikačních listin bude provedena v Praze.

Vstoupí v účinnost 1. prosince 1936, bude platiti jeden rok a prodlužuje se mlčky na neurčitou dobu s tím, že po 1. prosinci 1937 může ji každá ze smluvních stran vypověděti s tříměsíční lhůtou.

Račte přijati, slovutný pane předsedo, ujištění mé hluboké úcty.

V Bělehradě dne 10. listopadu 1936.

Dr. V. GIRSA.

Panu

Dru Milanu Stojadonoviću,
předsedovi ministerské rady a ministru zahraničních věcí.

Copie certifiée conforme :

Praha, le 3 mars 1938.

Dr J. Papoušek,
Directeur des Archives.

¹ TRADUCTION.

N^o 43II. — ÉCHANGE DE NOTES ENTRE LES GOUVERNEMENTS TCHÉCOSLOVAQUE ET YUGOSLAVE COMPORTANT UN ACCORD ADDITIONNEL A LA CONVENTION DU 30 MARS 1931 ADDITIONNELLE AU TRAITÉ DE COMMERCE ET DE NAVIGATION DU 14 NOVEMBRE 1928. BEOGRAD, LE 10 NOVEMBRE 1936.

I.

ROYAUME DE YUGOSLAVIE.
MINISTÈRE
DES AFFAIRES ÉTRANGÈRES.
DÉPARTEMENT DES AFFAIRES
ÉCONOMIQUES ET CONSULAIRES.
K. P. N^o 11225.

BEOGRAD, le 10 novembre 1936.

MONSIEUR LE MINISTRE,

J'ai l'honneur de vous informer que le Gouvernement royal yougoslave accepte que les taux modifiés ci-après, prévus par le projet de loi sur le tarif douanier général, soient appliqués aux exportations de Tchécoslovaquie à destination de la Yougoslavie des articles ci-après :

N ^o du tarif douanier	Désignation des marchandises	
ex 121	Bières de toute sorte :	par 100 kg.
	1. En fûts	20,—
ex 335	Articles en tricot ou en filet :	
	ex 2. Bas :	
	a) Soie :	
	α) Bas de soie pure . . .	3.500,—

¹ Traduit par le Secrétariat de la Société des Nations, à titre d'information.

¹ TRANSLATION.

No. 43II. — EXCHANGE OF NOTES BETWEEN THE CZECHOSLOVAK AND YUGOSLAV GOVERNMENTS CONSTITUTING AN ADDITIONAL AGREEMENT TO THE CONVENTION OF MARCH 30TH, 1931, ADDITIONAL TO THE TREATY OF COMMERCE AND NAVIGATION OF NOVEMBER 14TH, 1928. BELGRADE, NOVEMBER 10TH, 1936.

I.

KINGDOM OF YUGOSLAVIA.
MINISTRY
OF FOREIGN AFFAIRS.
DEPARTMENT FOR ECONOMIC
AND CONSULAR QUESTIONS.
K. P. No. 11225.

BELGRADE, November 10th, 1936.

YOUR EXCELLENCY,

I have the honour to inform you that the Royal Yugoslav Government agrees that the following amended rates taken from the draft Law on the General Customs Tariff shall apply to exports of the under-mentioned goods from Czechoslovakia to Yugoslavia :

No. in Customs Tariff	Description of Goods	
ex 121	Beer of every kind :	Per 100 kg.
	1. In barrels	20.—
ex 335	Knitted or netted goods :	
	ex. 2. Stockings :	
	(a) Silk :	
	(α) Stockings of pure silk	3,500.—

¹ Translated by the Secretariat of the League of Nations, for information.

N° du tarif douanier	Désignation des marchandises	No. in Customs Tariff	Description of Goods	
ex 363	Cloches pour chapeaux (casques) : 1. En feutre : a) Brutes ou blanchies . . . b) Teintes ou imprimées . . .	par pièce —,35 1,—	Hat blocks, bell-shaped (helmets) : 1. Of felt : (a) Raw or bleached . . . (b) Dyed or printed . . .	Each — 35 1.—
ex 415	Matières d'origine animale à tailler, non dénommées ailleurs, et ouvrages en ces matières : ex 2. a) Tubes sans soudure exclusivement en matières animales ayant plus de 70 mm. de diamètre . . .	Par 100 kg. 300,—	Carving materials of animal origin not elsewhere enumerated and manufactures thereof : ex 2. (a) Seamless tubing made of animal materials only, more than 70 mm. cross-section	Per 100 kg. 300.—
ex 536	Fer : 3. a) En plaques, en tiges, carré, hexagonal, rond, demi-rond, creux et, en général, fer pour usages industriels	12,—	Iron : 3. (a) In slabs, rods, square, hexagonal, round, semi-round, hollow and, generally, iron for industrial purposes	12.—
ex 539	Tuyaux et tubes, ainsi que raccords de tuyaux : ex 1. Forgés, laminés ou étirés : a) Non travaillés, avec un diamètre intérieur de plus de 80 mm. b) Travaillés, avec un diamètre intérieur de plus de 80 mm.	12,— 15,—	Pipes and tubes and pipe connections : ex 1. Forged, rolled or drawn : (a) Unworked, with an internal diameter of more than 80 mm. (b) Worked, with an internal diameter of more than 80 mm.	12.— 15.—
ex 541	<i>Note</i> : Les articles ex N° 541 qui ne sont pas manufacturés dans le pays acquitteront 1 dinar par 100 kg., à moins que le ministre du Commerce et de l'Industrie, d'accord avec le ministre des Finances, n'ait désigné, au préalable, dans la <i>Gazette Officielle</i> , les articles de ce numéro qui sont manufacturés dans le pays.		<i>Note</i> : Goods ex No. 541 not manufactured in the country will pay 1 dinar per 100 kg. unless the Minister of Trade and Industry, in agreement with the Minister of Finance, has previously specified in the "Official Gazette" the goods under this number which are manufactured in the country.	
552	Charrues et leurs parties ; herSES et charrues-buttoirs, ainsi que leurs parties : 1. Charrues et trains de roues pour charrues, herSES et charrues-buttoirs 2. Parties de charrues, de herSES et de charrues-buttoirs : a) Pesant chacune 5 kg. et plus b) Pesant chacune jusqu'à 5 kg.	20,— 20,— 20,—	Ploughs and parts thereof ; cultivators and ridge-ploughs and parts thereof : 1. Ploughs and wheel-frames for ploughs ; cultivators and ridge-ploughs 2. Parts of ploughs, cultivators and ridge-ploughs : (a) Weighing each 5 kg. and more (b) Weighing each up to 5 kg.	20.— 20.— 20.—
553	Instruments de mesure, à l'exception des micromètres ; règles et compas ; tournevis	20,—	Instruments for measuring, except micrometers ; rules and compasses ; screw-drivers and	20.—

II.

LÉGATION DE LA
RÉPUBLIQUE TCHÉCOSLOVAQUE,
BEOGRAD.

MONSIEUR LE PRÉSIDENT,

J'ai l'honneur de vous informer que le Gouvernement de la République tchécoslovaque accepte que les taux modifiés ci-après, prévus par le projet de loi sur le tarif douanier général, soient appliqués aux exportations de Tchécoslovaquie à destination de la Yougoslavie des articles ci-après :

No du tarif douanier	Désignation des marchandises	
ex 121	Bières de toute sorte :	par 100 kg.
	1. En fûts	20,—
ex 335	Articles en tricot ou en filet :	
	ex 2. Bas :	
	a) Soie :	
	a) Bas de soie pure . .	3.500,—
ex 363	Cloches pour chapeaux (casques) :	
	1. En feutre :	par pièce
	a) Brutes ou blanchies . .	0,35
	b) Teintes ou imprimées .	1,—
ex 415	Matières d'origine animale à tailler, non dénommées ailleurs, et ouvrages en ces matières :	
	ex 2. a) Tubes sans soudure exclusivement en matières animales ayant plus de 70 mm. de diamètre . . .	par 100 kg.
		300,—
ex 536	Fer :	
	3. a) En plaques, en tiges, carré, hexagonal, rond, demi-rond, creux et, en général, fer pour usages industriels	12,—
ex 539	Tuyaux et tubes, ainsi que raccords de tuyaux :	
	ex 1. Forgés, laminés ou étirés :	
	a) Non travaillés, avec un diamètre intérieur de plus de 80 mm.	12,—
	b) Travaillés, avec un diamètre intérieur de plus de 80 mm.	15,—
ex 541	Note : Les articles ex N° 541 qui ne sont pas manufacturés	

II.

LEGATION OF THE
CZECHOSLOVAK REPUBLIC,
BELGRADE.

YOUR EXCELLENCY,

I have the honour to inform you that the Government of the Czechoslovak Republic agrees that the following amended rates taken from the draft Law on the General Customs Tariff shall apply to exports of the under-mentioned goods from Czechoslovakia to Yugoslavia :

No. in Customs Tariff	Description of Goods	
ex 121	Beer of every kind :	Per 100 kg.
	1. In barrels	20.—
ex 335	Knitted or netted goods :	
	ex 2. Stockings :	
	(a) Silk :	
	(a) Stockings of pure silk	3.500.—
ex 363	Hat blocks, bell-shaped (helmets) :	
	1. Of felt :	each
	(a) Raw or bleached . .	—,35
	(b) Dyed or printed . .	1.—
ex 415	Carving materials of animal origin not elsewhere enumerated and manufactures thereof :	
	ex 2. (a) Seamless tubing made of animal materials only, more than 70 mm. cross-section	Per 100 kg.
		300.—
ex 536	Iron :	
	3. (a) In slabs, rods, square, hexagonal, round, semi-round, hollow and, generally, iron for industrial purposes	12.—
ex 539	Pipes and tubes and pipe-connections :	
	ex 1. Forged, rolled or drawn :	
	(a) Unworked, with an internal diameter of more than 80 mm. . .	12.—
	(b) Worked, with an internal diameter of more than 80 mm.	15.—
ex 541	Note : Goods ex No. 541 not manufactured in the coun-	

N° du tarif douanier	Désignation des marchandises	Par 100 kg.	No. in Customs Tariff	Description of Goods	Per 100 kg.
	dans le pays acquitteront 1 dinar par 100 kg., à moins que le ministre du Commerce et de l'Industrie, d'accord avec le ministre des Finances, n'ait désigné, au préalable, dans la <i>Gazette Officielle</i> , les articles de ce numéro qui sont manufacturés dans le pays.			try will pay 1 dinar per 100 kg. unless the Minister of Trade and Industry, in agreement with the Minister of Finance, has previously specified in the " Official Gazette " the goods under this number which are manufactured in the country.	
552	Charrues et leurs parties ; her- ses et charrues-buttoirs, ainsi que leurs parties : 1. Charrues et trains de roues pour charrues, herSES et charrues-buttoirs 2. Parties de charrues, de herSES et de charrues-but- toirs : a) Pesant chacune 5 kg. et plus b) Pesant chacune jusqu'à 5 kg.	20,— 20,— 20,—	552	Ploughs and parts thereof ; cultivators and ridge-ploughs and parts thereof : 1. Ploughs and wheel-frames for ploughs ; cultivators and ridge-ploughs 2. Parts of ploughs, culti- vators and ridge-ploughs : (a) Weighing each 5 kg. and more (b) Weighing each up to 5 kg.	20.— 20.— 20.—
553	Instruments de mesure, à l'ex- ception des micromètres ; rè- gles et compas ; tournevis ainsi qu'instruments et outils non dénommés ailleurs — même combinés avec du bois	35,—	553	Instruments for measuring, ex- cept micrometers ; rules and compasses ; screw-drivers and instruments and tools not elsewhere mentioned, com- bined or not with wood . .	35.—
584	Articles en fer forgé non dénom- més ailleurs, même com- binés avec du bois ou du fer fondu : 1. Non ouvrés, pesant par pièce : a) Plus de 100 kg. b) Plus de 25 et jusqu'à 100 kg. inclusivement c) Plus de 5 et jusqu'à 25 kg. inclusivement d) Jusqu'à 5 kg. inclusi- vement 2. Ouvrés, pesant par pièce : a) Plus de 100 kg. b) Plus de 25 et jusqu'à 100 kg. inclusivement c) Plus de 5 et jusqu'à 25 kg. inclusivement d) Jusqu'à 5 kg. inclusive- ment	22,— 27,— 32,— 44,— 32,— 37,— 42,— 60,—	584	Wares of wrought iron not elsewhere enumerated, com- bined or not with wood or cast iron : (1) Unworked, weighing per piece : (a) More than 100 kg. (b) More than 25 and up to 100 kg. inclusive (c) More than 5 and up to 25 kg. inclusive (d) Up to 5 kg. inclusive (2) Worked, weighing per piece : (a) More than 100 kg. (b) More than 25 and up to 100 kg. inclusive (c) More than 5 and up to 25 kg. inclusive (d) Up to 5 kg. inclusive	22.— 27.— 32.— 44.— 32.— 37.— 42.— 60.—
ex 653	Machines agricoles : ex 2. Défonceuses combinées avec distributeurs d'engrais ex 5. Hache-paille et coupe- navets, pesant chacun plus de 200 kg.	5,— 8,—	ex 653	Agricultural machinery : ex 2. Drills combined with manure-spreaders ex 5. Straw and turnip cut- ters, weighing each more than 200 kg.	5.— 8.—

Le présent accord sera ratifié, et l'échange des instruments de ratification aura lieu à Prague.

Il entrera en vigueur le 1^{er} décembre 1936, sera valable pour un an et renouvelable par tacite reconduction pour une période indéfinie, étant entendu qu'après le 1^{er} décembre 1937, chaque Etat contractant pourra le dénoncer moyennant un préavis de trois mois.

Veuillez agréer, etc.

Dr V. GIRSA.

BEOGRAD, le 10 novembre 1936.

Le Dr Milan Stojadinović,
Président du Conseil et Ministre
des Affaires étrangères.

The present Agreement shall be ratified and the exchange of the instruments of ratification shall take place at Prague.

It shall come into force on December 1st, 1936, be valid for one year, and be renewed by tacit agreement for an indefinite period, with the proviso that after December 1st, 1937, either contracting State may denounce it at three months' notice.

I have the honour to be, etc.

Dr. V. GIRSA.

BELGRADE, November 10th, 1936.

Dr. Milan Stojadinović,
Prime Minister and
Minister for Foreign Affairs.

N° 4312.

**POLOGNE ET
UNION DES RÉPUBLIQUES
SOVIÉTIQUES SOCIALISTES**

Échange de notes comportant un arrangement relatif à la reconnaissance réciproque des certificats de jaugeage. Moscou, le 31 mars 1936.

**POLAND
AND UNION OF SOVIET
SOCIALIST REPUBLICS**

Exchange of Notes constituting an Agreement regarding the Reciprocal Recognition of Tonnage Certificates. Moscow, March 31st, 1936.

N^o 4312. — POROZUMIENIE MIEDZY RZĄDEM RZECZPOSPOLITEJ POLSKIEJ A RZĄDEM ZWIĄZKU SOCJALISTYCZNYCH REPUBLIK RAD W SPRAWIE WZAJEMNEGO UZNAWANIA ŚWIADECTW POMIAROWYCH OKRĘTÓW HANDLOWYCH. MOSKWA, 31-GO MARCA, 1936.

№ 4312. — СОГЛАШЕНИЕ МЕЖДУ СОЮЗОМ СОВЕТСКИХ СОЦИАЛИСТИЧЕСКИХ РЕСПУБЛИК И ПОЛЬСКОЙ РЕСПУБЛИКОЙ О ВЗАИМНОМ ПРИЗНАНИИ МЕРИТЕЛЬНЫХ СВИДЕТЕЛЬСТВ ТОРГОВЫХ СУДОВ. МОСКВА, 31 МАРТА 1936 ГОДА.

Textes officiels polonais et russe communiqués par le commissaire du peuple aux Affaires étrangères de l'Union des Républiques soviétiques socialistes. L'enregistrement de cet échange de notes a eu lieu le 29 mars 1938.

Polish and Russian official texts communicated by the People's Commissary for Foreign Affairs of the Union of Soviet Socialist Republics. The registration of this Exchange of Notes took place March 29th, 1938.

I.

TEXTE POLONAIS. — POLISH TEXT.

MOSKWA, dnia 31 marca 1936.

PANIE KOMISARZU LUDOWY,

W celu ułatwienia żeglugi morskiej między Rzeczpospolitą Polską a Związkiem Socjalistycznych Republik Rad, mam zaszczyt z polecenia mego Rządu zaproponować Rządowi Związku Socjalistycznych Republik Rad następujące Porozumienie :

1. Okręty, żeglujące pod banderą Rzeczypospolitej Polskiej i opatrzone w świadectwa pomiarowe wydane przez właściwe władze Rzeczypospolitej Polskiej i zawijające do portów Związku Socjalistycznych Republik Rad, zarówno jak okręty żeglujące pod banderą Związku Socjalistycznych Republik Rad, opatrzone w świadectwa pomiarowe wydane przez Rejestr Związku Socjalistycznych Republik Rad, zawijające do portów Rzeczypospolitej Polskiej nie będą podlegały żadnym nowym pomiarom w związku z pobieraniem opłat portowych lub innych należności w portach.

Te opłaty i należności będą obliczane na podstawie odnośnych danych wskazanych w świadectwie pomiarowym okrętu.

¹ L'échange des notes confirmant la ratification de l'arrangement par les deux gouvernements a eu lieu à Varsovie, le 4 décembre 1936.

Par un échange de notes entre les deux gouvernements, en date du 23 février 1937, les effets du présent arrangement ont été étendus à la Ville libre de Dantzig.

¹ The exchange of notes confirming the ratification of the Agreement by both Governments took place at Warsaw on December 4th, 1936.

By an exchange of notes between the two Governments dated February 23rd, 1937, the effects of this Agreement were extended to the Free City of Danzig.

2. W razie zmiany przepisów dotyczących pomiaru pojemności statków morskich, a obowiązujących obecnie w Rzeczypospolitej Polskiej lub w Związku Socjalistycznych Republik Rad — sprawa wzajemnego uznawania świadectw pomiarowych, wydawanych na podstawie wyżej wspomnianych nowych przepisów, podlegać będzie rozważeniu w drodze dyplomatycznej.

3. Rząd Rzeczypospolitej Polskiej, do którego należy prowadzenie spraw zewnętrznych Wolnego Miasta Gdańska na podstawie umów międzynarodowych, zastrzega sobie prawo oświadczenia w drodze dyplomatycznej w ciągu okresu mocy obowiązującej niniejszego Porozumienia, że Wolne Miasto Gdańsk przyjmuje zobowiązania i nabywa prawa, wynikające z tego Porozumienia.

4. Niniejsze Porozumienie wchodzi w życie trzydziestego dnia od daty wzajemnej notyfikacji Umawiających się Stron o zatwierdzeniu Porozumienia przez każdą z nich.

Wypowiedzenie niniejszego Porozumienia może nastąpić w drodze dyplomatycznej za sześć-miesięcznym uprzedzeniem.

Podając powyższe do Pańskiej wiadomości, mam zaszczyt prosić Pana o powiadomienie mnie, czy Rząd Związku Socjalistycznych Republik Rad przyjmuje zaproponowane w nocie niniejszej Porozumienie.

Zechce Pan przyjąć, Panie Komisarzu Ludowy, wyrazy mego prawdziwego szacunku.

(Signé) J. ŁUKASIEWICZ.

Do Pana Borysa Stomoniakowa,
Zastępcy Komisarza Ludowego
Spraw Zagranicznych
w Moskwie.

II.

ТЕХТЕ РУССЕ. — RUSSIAN TEXT.

Москва, 31 марта 1936 года.

Господин Посол,

Имею честь подтвердить получение Вашей ноты от 31 марта 1936 года следующего содержания:

«В целях облегчения мореплавания между Польской Республикой и Союзом Советских Социалистических Республик имею честь, по поручению моего Правительства, предложить Правительству Союза Советских Социалистических Республик нижеследующее Соглашение:

1. Суда, плавающие под флагом Польской Республики и снабженные мерительными свидетельствами, выданными надлежащими властями Польской Республики, прибывающие в порты Союза Советских Социалистических Республик, равно как суда, плавающие под флагом Союза Советских Социалистических Республик, снабженные мерительными свидетельствами, выданными Регистром Союза Советских Социалистических Республик, прибывающие в порты Польской Республики, не будут подвергаться никакому новому измерению в связи с взиманием портовых сборов или иных плат в портах.

Эти сборы и платы будут исчисляться на основе соответствующих данных, указанных в мерительном свидетельстве судна.

2. В случае изменения Правил измерения вместимости морских судов, ныне действующих в Польской Республике или в Союзе Советских Социалистических Республик, вопрос о взаимном признании мерительных свидетельств, выданных на основании вышеупомянутых новых Правил, будет подлежать обсуждению дипломатическим путем.

3. Правительство Польской Республики, которому принадлежит ведение внешних сношений Вольного Города Данцига на основе международных договоров, оставляет за собою право заявить дипломатическим путем в течение срока действия, обусловленного настоящим Соглашением, что Вольный Город Данциг принимает обязательства и приобретает права, вытекающие из этого Соглашения.

4. Настоящее Соглашение вступает в силу на тридцатый день от даты взаимной нотификации Договаривающихся Сторон об утверждении Соглашения каждой из них.

Настоящее Соглашение может быть денонсировано дипломатическим путем с предупреждением за шесть месяцев.

Доводя вышеизложенное до Вашего сведения, имею честь просить Вас уведомить меня, принимает ли Правительство Союза Советских Социалистических Республик предложенное в настоящей ноте Соглашение».

Одновременно имею честь сообщить Вам, что Правительство Союза Советских Социалистических Республик принимает Соглашение между Союзом Советских Социалистических Республик и Польской Республикой, предложенное в вышеизложенной ноте.

Примите, Господин Посол, уверения в моем высоком уважении.

(подп.) Б. Стомоняков.

Господину Юлиушу Лукаевичу,
Чрезвычайному и Полномочному Послу
Польской Республики,
Москва.

Copie certifiée conforme à l'original :

*Le Directeur du Département juridique
au Commissariat du Peuple des Affaires
étrangères de l'Union des R. S. S.*

М. Plotkine.

¹ TRADUCTION.¹ TRANSLATION.

N^o 4312. — ÉCHANGE DE NOTES ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE DE POLOGNE ET LE GOUVERNEMENT DE L'UNION DES RÉPUBLIQUES SOVIÉTIQUES SOCIALISTES COMPORTANT UN ARRANGEMENT RELATIF A LA RECONNAISSANCE RÉCIPROQUE DES CERTIFICATS DE JAUGEAGE. MOSCOU, LE 31 MARS 1936.

No. 4312. — EXCHANGE OF NOTES BETWEEN THE GOVERNMENT OF THE REPUBLIC OF POLAND AND THE GOVERNMENT OF THE UNION OF SOVIET SOCIALIST REPUBLICS CONSTITUTING AN AGREEMENT REGARDING THE RECIPROCAL RECOGNITION OF TONNAGE CERTIFICATES. MOSCOW, MARCH 31ST, 1936.

I.

MOSCOU, le 31 mars 1936.

MONSIEUR LE COMMISSAIRE DU PEUPLE,

En vue de faciliter la navigation maritime entre la République de Pologne et l'Union des Républiques soviétiques socialistes, j'ai l'honneur, d'ordre de mon gouvernement, de proposer au Gouvernement de l'Union des Républiques soviétiques socialistes la conclusion de l'arrangement suivant :

1. Les navires battant pavillon de la République de Pologne et possédant des certificats de jauge délivrés par les autorités compétentes de la République de Pologne, qui font relâche dans les ports de l'Union des Républiques soviétiques socialistes, de même que les navires battant pavillon de l'Union des Républiques soviétiques socialistes et possédant des certificats de jauge délivrés par le Service d'immatriculation de l'Union des Républiques soviétiques socialistes et qui font relâche

I.

MOSCOW, March 31st, 1936.

SIR,

With a view to facilitating maritime navigation between the Polish Republic and the Union of Soviet Socialist Republics, I am instructed by my Government to propose to the Government of the Union of Soviet Socialist Republics the following Agreement :

1. Vessels sailing under the flag of the Polish Republic and furnished with measurement certificates issued by the competent authorities of the Polish Republic, which call at the ports of the Union of Soviet Socialist Republics, and, similarly, vessels sailing under the flag of the Union of Soviet Socialist Republics and furnished with measurement certificates issued by the Registry of the Union of Soviet Socialist Republics, which call at the ports of the Polish Republic, shall be exempt from

¹ Traduit par le Secrétariat de la Société des Nations, à titre d'information.

¹ Translated by the Secretariat of the League of Nations, for information.

dans les ports de la République de Pologne, seront dispensés de l'obligation d'être jaugés à nouveau en vue de la perception des droits de port et des autres redevances perçues dans les ports.

Ces droits et redevances seront calculés d'après les indications pertinentes qui figurent dans le certificat de jauge du navire.

2. Au cas où les règlements concernant le jaugeage des navires de mer actuellement en vigueur dans la République de Pologne ou dans l'Union des Républiques soviétiques socialistes viendraient à être modifiés, la question de la reconnaissance réciproque des certificats de jauge établis en vertu des nouveaux règlements susvisés sera réglée par la voie diplomatique.

3. Le Gouvernement de la République de Pologne, à qui la représentation diplomatique de la Ville libre de Dantzig est confiée en vertu des conventions internationales, se réserve le droit de déclarer, par la voie diplomatique, pendant la durée du présent arrangement, que la Ville libre de Dantzig assume les obligations et acquiert les droits découlant du présent arrangement.

4. Le présent arrangement entrera en vigueur le trentième jour qui suivra la date à laquelle les deux Parties contractantes s'aviseront mutuellement de la ratification par elles dudit arrangement.

Le présent arrangement pourra être dénoncé par la voie diplomatique moyennant un préavis de six mois.

En portant ce qui précède à votre connaissance, j'ai l'honneur de vous prier de bien vouloir me faire savoir si le Gouvernement de l'Union des Républiques soviétiques socialistes accepte l'arrangement proposé dans la présente note.

Veuillez agréer, etc.

(Signé) J. ŁUKASIEWICZ.

Monsieur Boris Stomoniakov,
Commissaire adjoint du Peuple
pour les Affaires étrangères,
Moscou.

remeasurement in connection with the levying of harbour dues or other charges in port.

Such dues and charges shall be calculated on the basis of the relevant particulars shown in the vessel's measurement certificate.

2. In the event of the regulations concerning the tonnage measurement of seagoing vessels at present in force in the Polish Republic or in the Union of Soviet Socialist Republics being varied, the question of the reciprocal recognition of measurement certificates issued in virtue of the new regulations above referred to shall be settled through the diplomatic channel.

3. The Government of the Polish Republic, to which it pertains to ensure the conduct of the foreign relations of the Free City of Danzig in virtue of international agreements, reserves the right to declare through the diplomatic channel, during the term of validity of the present Agreement, that the Free City of Danzig assumes the obligations and acquires the rights deriving from this Agreement.

4. The present Agreement shall come into force thirty days after the Contracting Parties have notified each other of its ratification by each of them.

The present Agreement may be denounced through the diplomatic channel subject to six months' notice.

In bringing the above to your knowledge, I have the honour to request you to inform me whether the Government of the Union of Soviet Socialist Republics accepts the Agreement proposed in the present note.

I have the honour to be, etc.

(Signed) J. ŁUKASIEWICZ.

Monsieur Boris Stomonyakov,
Acting People's Commissary for
Foreign Affairs,
Moscow.

II.

MOSCOW, le 31 mars 1936.

MONSIEUR L'AMBASSADEUR,

J'ai l'honneur d'accuser réception de votre note en date du 31 mars 1936, qui était rédigée comme suit :

« En vue de faciliter la navigation maritime entre la République de Pologne et l'Union des Républiques soviétiques socialistes, j'ai l'honneur, d'ordre de mon gouvernement, de proposer au Gouvernement de l'Union des Républiques soviétiques socialistes la conclusion de l'arrangement suivant :

« 1. Les navires battant pavillon de la République de Pologne et possédant des certificats de jauge délivrés par les autorités compétentes de la République de Pologne, qui font relâche dans les ports de l'Union des Républiques soviétiques socialistes, de même que les navires battant pavillon de l'Union des Républiques socialistes soviétiques et possédant des certificats de jauge délivrés par le Service d'immatriculation de l'Union des Républiques soviétiques socialistes et qui font relâche dans les ports de la République de Pologne, seront dispensés de l'obligation d'être jaugés à nouveau en vue de la perception des droits de port et des autres redevances perçues dans les ports.

» Ces droits et redevances seront calculés d'après les indications pertinentes qui figurent dans le certificat de jauge du navire.

» 2. Au cas où les règlements concernant le jaugeage des navires de mer actuellement en vigueur dans la République de Pologne ou dans l'Union des Républiques soviétiques socialistes viendraient à être modifiés, la question de la reconnaissance réciproque des certificats de jauge établis en vertu des nouveaux règlements susvisés sera réglée par la voie diplomatique.

» 3. Le Gouvernement de la République de Pologne, à qui la représentation diplomatique de la Ville libre de Dantzig est confiée en vertu des conventions

II.

MOSCOW, March 31st, 1936.

YOUR EXCELLENCY,

I have the honour to acknowledge the receipt of your note of March 31st, 1936, reading as follows :

“ With a view to facilitating maritime navigation between the Polish Republic and the Union of Soviet Socialist Republics, I am instructed by my Government to propose to the Government of the Union of Soviet Socialist Republics the following Agreement :

“ 1. Vessels sailing under the flag of the Polish Republic and furnished with measurement certificates issued by the competent authorities of the Polish Republic, which call at the ports of the Union of Soviet Socialist Republics, and, similarly, vessels sailing under the flag of the Union of Soviet Socialist Republics and furnished with measurement certificates issued by the Registry of the Union of Soviet Socialist Republics, which call at the ports of the Polish Republic, shall be exempt from remeasurement in connection with the levying of harbour dues or other charges in port.

“ Such dues and charges shall be calculated on the basis of the relevant particulars shown in the vessel's measurement certificate.

“ 2. In the event of the regulations concerning the tonnage measurement of seagoing vessels at present in force in the Polish Republic or in the Union of Soviet Socialist Republics being varied, the question of the reciprocal recognition of measurement certificates issued in virtue of the new regulations above referred to shall be settled through the diplomatic channel.

“ 3. The Government of the Polish Republic, to which it pertains to ensure the conduct of the foreign relations of the Free City of Danzig in virtue of

internationales, se réserve le droit de déclarer, par la voie diplomatique, pendant la durée du présent arrangement, que la Ville libre de Dantzig assume les obligations et acquiert les droits découlant du présent arrangement.

» 4. Le présent arrangement entrera en vigueur le trentième jour qui suivra la date à laquelle les deux Parties contractantes s'avisent mutuellement de la ratification par elles dudit arrangement.

» Le présent arrangement pourra être dénoncé par la voie diplomatique moyennant un préavis de six mois.

» En portant ce qui précède à votre connaissance, j'ai l'honneur de vous prier de bien vouloir me faire savoir si le Gouvernement de l'Union des Républiques soviétiques socialistes accepte l'arrangement proposé dans la présente note. »

J'ai également l'honneur de porter à votre connaissance que le Gouvernement de l'Union des Républiques soviétiques socialistes accepte l'arrangement entre l'Union des Républiques soviétiques socialistes et la République de Pologne qui est proposé dans la note ci-dessus.

Veillez agréer, etc.

(Signé) B. STOMONIAKOV.

Monsieur Juljusz Łukasiewicz,
Ambassadeur extraordinaire et
plénipotentiaire de la
République de Pologne,
Moscou.

international agreements, reserves the right to declare through the diplomatic channel, during the term of validity of the present Agreement, that the Free City of Danzig assumes the obligations and acquires the rights deriving from this Agreement.

“ 4. The present Agreement shall come into force thirty days after the Contracting Parties have notified each other of its ratification by each of them.

“ The present Agreement may be denounced through the diplomatic channel subject to six months' notice.

“ In bringing the above to your knowledge, I have the honour to request you to inform me whether the Government of the Union of Soviet Socialist Republics accepts the Agreement proposed in the present note. ”

I have at the same time the honour to inform you that the Government of the Union of Soviet Socialist Republics accepts the Agreement between the Union of Soviet Socialist Republics and the Polish Republic proposed in the aforesaid note.

I have the honour to be, etc.

(Signed) B. STOMONYAKOV.

Monsieur Juljusz Łukasiewicz,
Ambassador Extraordinary
and Plenipotentiary of
the Polish Republic,
Moscow.

N° 4313.

**POLOGNE ET
UNION DES RÉPUBLIQUES
SOVIÉTIQUES SOCIALISTES**

Echange de notes comportant un arrangement relatif au régime de la nation la plus favorisée dans la question des droits payés par les navires de commerce de l'une des deux Parties dans les ports de l'autre. Moscou, le 31 mars 1936.

**POLAND
AND UNION OF SOVIET
SOCIALIST REPUBLICS**

Exchange of Notes constituting an Agreement regarding Most-favoured-nation Treatment in the Matter of Dues paid by Merchant Ships of One of the Two Parties in the Ports of the Other. Moscow, March 31st, 1936.

N^o 4313. — POROZUMIENIE ¹ MIĘDZY RZĄDEM RZECZPOSPOLITEJ POLSKIEJ A RZĄDEM ZWIĄZKU SOCJALISTYCZNYCH REPUBLIK RAD W SPRAWIE STOSOWANIA SKALI PAŃSTWA NAJBARDZIEJ UPZYWILEJOWANEGO PRZY POBIERANIU OPŁAT LUB NALEŻNOŚCI PORTOWYCH OD OKRĘTÓW HANDLOWYCH. MOSKWA, 31-GO MARCA, 1936.

№ 4313. — СОГЛАШЕНИЕ МЕЖДУ СОЮЗОМ СОВЕТСКИХ СОЦИАЛИСТИЧЕСКИХ РЕСПУБЛИК И ПОЛЬСКОЙ РЕСПУБЛИКОЙ О РЕЖИМЕ НАИБОЛЬШЕГО БЛАГОПРИЯТСТВОВАНИЯ В ОТНОШЕНИИ ПОРТОВЫХ СБОРОВ С ТОРГОВЫХ СУДОВ. МОСКВА, 31 МАРТА 1936 ГОДА.

Textes officiels polonais et russe communiqués par le commissaire du peuple aux Affaires étrangères de l'Union des Républiques soviétiques socialistes. L'enregistrement de cet échange de notes a eu lieu le 29 mars 1938.

Polish and Russian official texts communicated by the People's Commissary for Foreign Affairs of the Union of Soviet Socialist Republics. The registration of this Exchange of Notes took place March 29th, 1938.

I.

TEXTE POLONAIS. — POLISH TEXT.

MOSKWA, dnia 31 marca 1936.

PANIE KOMISARZU LUDOWY,

W celu ułatwienia żeglugi morskiej między Rzeczpospolitą Polską a Związkiem Socjalistycznych Republik Rad, mam zaszczyt z polecenia mego Rządu zaproponować Rządowi Związku Socjalistycznych Republik Rad następujące Porozumienie :

1. Władze portowe Rzeczypospolitej Polskiej nie będą pobierały od okrętów pod banderą Związku Socjalistycznych Republik Rad, zawijających do portów Rzeczypospolitej Polskiej innych lub wyższych opłat bądź należności, aniżeli te, które są pobierane w portach Rzeczypospolitej Polskiej od okrętów, żeglujących pod banderą Państwa najbardziej uprzywilejowanego.

¹ L'échange des notes confirmant la ratification de l'arrangement par les deux gouvernements a eu lieu à Varsovie, le 4 décembre 1936.

Par un échange de notes entre les deux gouvernements en date du 23 février 1937, les effets du présent arrangement ont été étendus à la Ville libre de Dantzig.

¹ The exchange of notes confirming the ratification of the Agreement by both Governments took place at Warsaw on December 4th, 1936.

By an exchange of notes between the two Governments dated February 23rd, 1937, the effects of this Agreement were extended to the Free City of Danzig.

2. Władze portowe Związku Socjalistycznych Republik Rad nie będą pobierały od okrętów pod banderą Rzeczypospolitej Polskiej, zawijających do portów Związku Socjalistycznych Republik Rad innych lub wyższych opłat bądź należności, aniżeli te, które są pobierane w portach Związku Socjalistycznych Republik Rad od okrętów, żeglujących pod banderą Państwa najbardziej uprzywilejowanego.

3. Rząd Rzeczypospolitej Polskiej, do którego należy prowadzenie spraw zewnętrznych Wolnego Miasta Gdańska na podstawie umów międzynarodowych, zastrzega sobie prawo oświadczenia w drodze dyplomatycznej, w ciągu okresu mocy obowiązującej niniejszego Porozumienia, że Wolne Miasto Gdańsk przyjmuje zobowiązania i nabywa prawa wynikające z tego Porozumienia.

4. Niniejsze Porozumienie wchodzi w życie trzydziestego dnia od daty wzajemnej notyfikacji Umawiających się Stron o zatwierdzeniu Porozumienia przez każdą z nich. Wypowiedzenie niniejszego Porozumienia może nastąpić w drodze dyplomatycznej za sześciomiesięcznym uprzedzeniem.

Podając powyższe do Pańskiej wiadomości, mam zaszczyt prosić Pana o powiadomienie mnie, czy Rząd Związku Socjalistycznych Republik Rad przyjmuje zaproponowane w niniejszej notcie Porozumienie.

Zechce Pan przyjąć, Panie Komisarzu Ludowy, wyrazy mego prawdziwego szacunku.

(*Signé*) J. ŁUKASIEWICZ.

Do Pana Borysa Stomoniakowa,
Zastępcy Komisarza Ludowego
Spraw Zagranicznych
w Moskwie.

II.

TEXTE RUSSE. — RUSSIAN TEXT.

Москва, 31 марта 1936 года.

Господин Посол,

Имею честь подтвердить получение Вашей ноты от 31 марта 1936 года следующего содержания:

«В целях облегчения мореплавания между Польской Республикой и Союзом Советских Социалистических Республик имею честь по поручению моего Правительства предложить Правительству Союза Советских Социалистических Республик нижеследующее соглашение:

1. Портовые власти Польской Республики не будут взимать с судов под флагом Союза Советских Социалистических Республик, прибывающих в порты Польской Республики, иных или более высоких сборов или плат, чем те, которые взимаются в портах Польской Республики с судов, плавающих под флагом наиболее благоприятствуемого государства.

2. Портовые власти Союза Советских Социалистических Республик не будут взимать с судов под флагом Польской Республики, прибывающих в порты Союза Советских Социалистических Республик, иных или более высоких сборов или плат, чем те, которые взимаются в портах Союза Советских Социалистических Республик с судов, плавающих под флагом наиболее благоприятствуемого государства.

3. Правительство Польской Республики, которому принадлежит ведение внешних сношений Вольного Города Данцига на основе международных договоров, оставляет за собой право заявить дипломатическим путем в течение срока действия, обусловленного настоящим Соглашением, что Вольный Город Данциг принимает обязательства и приобретает права, вытекающие из этого Соглашения.

4. Настоящее Соглашение вступает в силу на тридцатый день от даты взаимной нотификации Договаривающихся сторон об утверждении Соглашения каждой из них.

Настоящее Соглашение может быть денонсировано дипломатическим путем с предупреждением за шесть месяцев.

Доводя вышеизложенное до Ваших сведения, имею честь просить Вас уведомить меня, принимает ли Правительство Союза Советских Социалистических Республик предложенное в настоящей ноте Соглашение».

Одновременно имею честь сообщить Вам, что Правительство Союза Советских Социалистических Республик принимает Соглашение между Союзом Советских Социалистических Республик и Польской Республикой, предложенное в вышеизложенной ноте.

Примите, Господин Посол, уверения в моем высоком уважении.

(подп.) Б. Стомоняков.

Господину Юлиушу Лукасевичу,
Чрезвычайному и Полномочному Послу
Польской Республики,
Москва.

Copie certifiée conforme à l'original :

*Le Directeur du Département juridique
au Commissariat du Peuple des Affaires
étrangères de l'Union des R. S. S.,*

M. Plotkine.

¹ TRADUCTION.¹ TRANSLATION.

N^o 4313. — ÉCHANGE DE NOTES ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE DE POLOGNE ET LE GOUVERNEMENT DE L'UNION DES RÉPUBLIQUES SOVIÉTIQUES SOCIALISTES COMPORTANT UN ARRANGEMENT RELATIF AU RÉGIME DE LA NATION LA PLUS FAVORISÉE DANS LA QUESTION DES DROITS PAYÉS PAR LES NAVIRES DE COMMERCE DE L'UNE DES DEUX PARTIES DANS LES PORTS DE L'AUTRE. MOSCOU, LE 31 MARS 1936.

No. 4313. — EXCHANGE OF NOTES BETWEEN THE GOVERNMENT OF THE REPUBLIC OF POLAND AND THE GOVERNMENT OF THE UNION OF SOVIET SOCIALIST REPUBLICS CONSTITUTING AN AGREEMENT REGARDING MOST-FAVOURLED-NATION TREATMENT IN THE MATTER OF DUES PAID BY MERCHANT SHIPS OF ONE OF THE TWO PARTIES IN THE PORTS OF THE OTHER. MOSCOW, MARCH 31ST, 1936.

I.

MOSCOU, le 31 mars 1936.

MONSIEUR LE COMMISSAIRE DU PEUPLE,

En vue de faciliter la navigation maritime entre la République de Pologne et l'Union des Républiques soviétiques socialistes, j'ai l'honneur, d'ordre de mon gouvernement, de proposer au Gouvernement de l'Union des Républiques soviétiques socialistes la conclusion de l'arrangement suivant :

1. Les autorités des ports de la République de Pologne ne percevront pas des navires battant pavillon de l'Union des Républiques soviétiques socialistes et faisant relâche dans les ports de la République de Pologne des droits ou redevances autres ou plus élevés que ceux qui sont perçus dans les ports de la République de Pologne des navires battant pavillon de la nation jouissant du traitement le plus favorisé.

I.

Moscow, March 31st, 1936.

SIR,

With a view to facilitating maritime navigation between the Polish Republic and the Union of Soviet Socialist Republics, I am instructed by my Government to propose to the Government of the Union of Soviet Socialist Republics the following Agreement :

1. The port authorities of the Polish Republic shall not levy on vessels flying the flag of the Union of Soviet Socialist Republics, and calling at the ports of the Polish Republic, any dues or charges other or higher than those levied in the ports of the Polish Republic on vessels sailing under the flag of the most-favoured nation.

¹ Traduit par le Secrétariat de la Société des Nations, à titre d'information.

¹ Translated by the Secretariat of the League of Nations, for information.

2. Les autorités des ports de l'Union des Républiques soviétiques socialistes ne percevront pas des navires battant pavillon de la République de Pologne et faisant relâche dans les ports de l'Union des Républiques soviétiques socialistes des droits ou redevances autres ou plus élevés que ceux qui sont perçus dans les ports de l'Union des Républiques soviétiques socialistes des navires battant pavillon de la nation jouissant du traitement le plus favorisé.

3. Le Gouvernement de la République de Pologne, à qui la représentation diplomatique de la Ville libre de Dantzig est confiée en vertu des conventions internationales, se réserve le droit de déclarer, par la voie diplomatique, pendant la durée du présent arrangement, que la Ville libre de Dantzig assume les obligations et acquiert les droits découlant du présent arrangement.

4. Le présent arrangement entrera en vigueur le trentième jour qui suivra la date à laquelle les deux Parties contractantes s'aviseront mutuellement de la ratification par elles dudit arrangement.

Le présent arrangement pourra être dénoncé par la voie diplomatique moyennant un préavis de six mois.

En portant ce qui précède à votre connaissance, j'ai l'honneur de vous prier de bien vouloir me faire savoir si le Gouvernement de l'Union des Républiques soviétiques socialistes accepte l'arrangement proposé dans la présente note.

Veillez agréer, etc.

(Signé) J. ŁUKASIEWICZ.

Monsieur Boris Stomoniakov,
Commissaire adjoint du Peuple
pour les Affaires étrangères,
Moscou.

2. The port authorities of the Union of Soviet Socialist Republics shall not levy on vessels flying the flag of the Polish Republic, and calling at the ports of the Union of Soviet Socialist Republics, any dues or charges other or higher than those levied in the ports of the Union of Soviet Socialist Republics on vessels sailing under the flag of the most-favoured nation.

3. The Government of the Polish Republic, to which it pertains to ensure the conduct of the foreign relations of the Free City of Danzig in virtue of international agreements, reserves the right to declare through the diplomatic channel, during the term of validity of the present Agreement, that the Free City of Danzig assumes the obligations and acquires the rights deriving from this Agreement.

4. The present Agreement shall come into force thirty days after the Contracting Parties have notified each other of its ratification by each of them.

The present Agreement may be denounced through the diplomatic channel subject to six months' notice.

In bringing the above to your knowledge, I have the honour to request you to inform me whether the Government of the Union of Soviet Socialist Republics accepts the Agreement proposed in the present note.

I have the honour to be, etc.

(Signed) J. ŁUKASIEWICZ.

Monsieur Boris Stomonyakov,
Acting People's Commissary
for Foreign Affairs,
Moscow.

II.

MOSCOU, le 31 mars 1936.

MONSIEUR L'AMBASSADEUR,

J'ai l'honneur d'accuser réception de votre note en date du 31 mars 1936, qui était rédigée comme suit :

« En vue de faciliter la navigation maritime entre la République de Pologne et l'Union des Républiques soviétiques socialistes, j'ai l'honneur, d'ordre de mon Gouvernement, de proposer au Gouvernement de l'Union des Républiques soviétiques socialistes la conclusion de l'arrangement suivant :

» 1. Les autorités des ports de la République de Pologne ne percevront pas des navires battant pavillon de l'Union des Républiques soviétiques socialistes et faisant relâche dans les ports de la République de Pologne des droits ou redevances autres ou plus élevés que ceux qui sont perçus dans les ports de la République de Pologne des navires battant pavillon de la nation jouissant du traitement le plus favorisé.

» 2. Les autorités des ports de l'Union des Républiques soviétiques socialistes ne percevront pas des navires battant pavillon de la République de Pologne et faisant relâche dans les ports de l'Union des Républiques soviétiques socialistes des droits ou redevances autres ou plus élevés que ceux qui sont perçus dans les ports de l'Union des Républiques soviétiques socialistes des navires battant pavillon de la nation jouissant du traitement le plus favorisé.

» 3. Le Gouvernement de la République de Pologne, à qui la représentation diplomatique de la Ville libre de Dantzig est confiée en vertu des conventions internationales, se réserve le droit de déclarer, par la voie diplomatique, pendant la durée du présent arrangement, que la Ville libre de Dantzig assume les obligations et acquiert les droits découlant du présent arrangement.

» 4. Le présent arrangement entrera en vigueur le trentième jour qui suivra la

II.

MOSCOW, March 31st, 1936.

YOUR EXCELLENCY,

I have the honour to acknowledge the receipt of your note of March 31st, 1936, reading as follows :

“ With a view to facilitating maritime navigation between the Polish Republic and the Union of Soviet Socialist Republics, I am instructed by my Government to propose to the Government of the Union of Soviet Socialist Republics the following Agreement :

“ 1. The port authorities of the Polish Republic shall not levy on vessels flying the flag of the Union of Soviet Socialist Republics, and calling at the ports of the Polish Republic, any dues or charges other or higher than those levied in the ports of the Polish Republic on vessels sailing under the flag of the most-favoured nation.

“ 2. The port authorities of the Union of Soviet Socialist Republics shall not levy on vessels flying the flag of the Polish Republic, and calling at the ports of the Union of Soviet Socialist Republics, any dues or charges other or higher than those levied in the ports of the Union of Soviet Socialist Republics on vessels sailing under the flag of the most-favoured nation.

“ 3. The Government of the Polish Republic, to which it pertains to ensure the conduct of the foreign relations of the Free City of Danzig in virtue of international agreements, reserves the right to declare through the diplomatic channel, during the term of validity of the present Agreement, that the Free City of Danzig assumes the obligations and acquires the rights deriving from this Agreement.

“ 4. The present Agreement shall come into force thirty days after the

date à laquelle les deux Parties contractantes s'aviseront mutuellement de la ratification par elles dudit arrangement.

» Le présent arrangement pourra être dénoncé par la voie diplomatique moyennant un préavis de six mois.

» En portant ce qui précède à votre connaissance, j'ai l'honneur de vous prier de bien vouloir me faire savoir si le Gouvernement de l'Union des Républiques soviétiques socialistes accepte l'arrangement proposé dans la présente note. »

J'ai également l'honneur de porter à votre connaissance que le Gouvernement de l'Union des Républiques soviétiques socialistes accepte l'arrangement entre l'Union des Républiques soviétiques socialistes et la République de Pologne qui est proposé dans la note ci-dessus.

Veillez agréer, etc.

(Signé) B. STOMONIAKOV.

Monsieur Juljusz Łukasiewicz,
Ambassadeur extraordinaire
et plénipotentiaire
de la République de Pologne,
Moscou.

Contracting Parties have notified each other of its ratification by each of them.

“ The present Agreement may be denounced through the diplomatic channel subject to six months' notice.

“ In bringing the above to your knowledge, I have the honour to request you to inform me whether the Government of the Union of Soviet Socialist Republics accepts the Agreement proposed in the present note. ”

I have at the same time the honour to inform you that the Government of the Union of Soviet Socialist Republics accepts the Agreement between the Union of Soviet Socialist Republics and the Polish Republic proposed in the aforesaid note.

I have the honour to be, etc.

(Signed) B. STOMONYAKOV.

Monsieur Juljusz Łukasiewicz,
Ambassador Extraordinary
and Plenipotentiary
of the Polish Republic,
Moscow.

N° 4314.

ÉTATS-UNIS D'AMÉRIQUE
ET CHILI

Echange de notes comportant un accord relatif à l'échange des publications officielles, et listes annexées. Santiago, les 22 et 27 octobre 1937.

UNITED STATES OF AMERICA
AND CHILE

Exchange of Notes constituting an Agreement regarding the Exchange of Official Publications, and attached Lists. Santiago, October 22nd and 27th, 1937.

No. 4314. — EXCHANGE OF NOTES BETWEEN THE GOVERNMENT OF THE UNITED STATES OF AMERICA AND THE GOVERNMENT OF CHILE CONSTITUTING AN AGREEMENT REGARDING THE EXCHANGE OF OFFICIAL PUBLICATIONS. SANTIAGO, OCTOBER 22ND AND 27TH, 1937.

Nº 4314. — CANJE DE NOTAS ENTRE EL GOBIERNO DE LOS ESTADOS UNIDOS DE AMERICA Y EL GOBIERNO DE CHILE ESTABLECIENDO UN ACUERDO RELATIVO AL INTERCAMBIO DE PUBLICACIONES OFICIALES. SANTIAGO, 22 Y 27 DE OCTUBRE DE 1937.

English and Spanish official texts communicated by the Envoy Extraordinary and Minister Plenipotentiary of the United States of America at Berne. The registration of this Exchange of Notes took place March 29th, 1938.

Textes officiels anglais et espagnol communiqués par l'envoyé extraordinaire et ministre plénipotentiaire des Etats-Unis d'Amérique à Berne. L'enregistrement de cet échange de notes a eu lieu le 29 mars 1938.

I.

EMBASSY
OF THE UNITED STATES
OF AMERICA.

No. 565.

SANTIAGO, October 22nd, 1937.

EXCELLENCY,

With reference to my memorandum No. 473 of June 8th ultimo and to Your Excellency's Notes No. 6777 of August 2nd and No. 7659 of August 24th, 1937, I have the honor to express our agreement for the exchange of official publications between the Governments of the United States of America and of Chile as follows :

There shall be a complete exchange of official publications between the Government of the United States of America and the Government of Chile, which shall be conducted in accordance with the following provisions :

1. The official exchange office for the transmission of publications of the United States is the Smithsonian Institution. The official exchange office on the part of Chile is the National Library in Santiago.

2. The exchange sendings shall be received on behalf of the United States by the Library of Congress ; on behalf of Chile by the National Library in Santiago.

3. The Government of Chile shall furnish regularly in one copy a full set of the official publications of its several departments, bureaus, offices, and institutions. A list of such departments and instrumentalities is attached (List No. 1). This list shall be extended to include, without the necessity of subsequent negotiation, any new offices that the Government may create in the future.

4. The Government of the United States shall furnish regularly in one copy a full set of the official publications of its several departments, bureaus, offices, and institutions. A list of such departments and instrumentalities is attached (List No. 2). This list shall be extended to include, without the necessity of subsequent negotiation, any new offices that the Government may create in the future.

5. With respect to departments and instrumentalities which at this time do not issue publications and which are not mentioned in the attached lists, it is understood that publications issued in the future by these offices shall be furnished in one copy.

6. Neither Government shall be obligated by this Agreement to furnish confidential publications, blank forms, or circular letters not of a public nature.

7. Each Party to the Agreement shall bear the postal, railroad, steamship, and other charges arising in its own country.

8. Both Parties express their willingness as far as possible to expedite shipments.

9. This Agreement shall not be understood to modify the already existing exchange agreements between the various government departments and instrumentalities of the two countries.

Upon the receipt of an identic note from Your Excellency, my Government will consider that the foregoing Agreement enters into effect.

I avail myself of this opportunity to reiterate to Your Excellency the assurances of my highest and most distinguished consideration.

HOFFMAN PHILIP.

His Excellency
Señor Don José Ramón Gutiérrez Alliende,
Minister for Foreign Affairs,
Santiago.

II.

II.

TEXTE ESPAGNOL. — SPANISH TEXT.

¹ TRADUCTION. — TRANSLATION.

REPÚBLICA DE CHILE.
MINISTERIO
DE RELACIONES EXTERIORES.
EBC
Nº E 8/I/23/2I 9902.

REPUBLIC OF CHILE.
MINISTRY
OF FOREIGN RELATIONS.
EBC
No. E 8/I/23/2I 9902.

SANTIAGO, 27 de octubre de 1937.

SANTIAGO, October 27th, 1937.

SEÑOR EMBAJADOR :

MR. AMBASSADOR,

En respuesta a su atenta nota Nº 565, fecha 22 de octubre en curso, tengo el honor de manifestar a Vuestra Excelencia el acuerdo del

In reply to your kind note No. 565, dated the twenty-second of the current October, I have the honor to state to Your Excellency the

¹ Traduction du Gouvernement des Etats-Unis d'Amérique.

¹ Translation supplied by the Government of the United States of America.

Gobierno de Chile para celebrar con el de los Estados Unidos de América el siguiente Convenio sobre intercambio de publicaciones oficiales :

Habrá un completo intercambio de publicaciones oficiales entre el Gobierno de Chile y el Gobierno de los Estados Unidos, que se regirá por las siguientes normas :

1º La oficina oficial de intercambio para la transmisión de publicaciones de los Estados Unidos será el Instituto Smithsonian. La oficina oficial de intercambio será, en Chile, la Biblioteca Nacional de Santiago.

2º Las publicaciones serán recibidas en los Estados Unidos por la Biblioteca del Congreso y en Chile por la Biblioteca Nacional de Santiago.

3º El Gobierno de Chile remitirá regularmente un ejemplar de cada una de las publicaciones editadas por sus diversos departamentos, reparticiones e instituciones. Se acompaña una lista de estos departamentos y de las publicaciones (Lista 1º). En esta lista se incluirá, sin necesidad de posteriores negociaciones, cualesquiera nueva oficina que pudiera crear posteriormente el Gobierno.

4º El Gobierno de los Estados Unidos remitirá regularmente un ejemplar de cada una de las publicaciones editadas por sus diversos departamentos, reparticiones e instituciones. Se acompaña una lista de estos departamentos y de las publicaciones (Lista N° 2). En esta lista se incluirá, sin necesidad de posteriores negociaciones, cualesquiera nueva repartición que pudiera crear posteriormente el Gobierno.

5º Queda entendido que las publicaciones editadas en el futuro por los departamentos e instituciones que actualmente no editan publicaciones y que no están citadas en las listas anexas serán remitidas en un ejemplar.

6º El presente Convenio no obliga a ninguno de los dos Gobiernos a proceder al intercambio de publicaciones confidenciales, formularios en blanco o cartas circulares que no tengan carácter público.

agreement of the Government of Chile to conclude with that of the United States of America the following Agreement regarding the exchange of official publications :

There will be a complete exchange of official publications between the Government of Chile and the Government of the United States, which will be governed by the following rules :

1. The official office of exchange for the transmission of publications of the United States shall be the Smithsonian Institution. The official office of exchange in Chile shall be the National Library of Santiago.

2. The publications shall be received in the United States by the Library of Congress, and in Chile by the National Library of Santiago.

3. The Government of Chile shall transmit regularly one copy of each of the publications issued by its various departments, bureaus and institutions. There is enclosed a list of these departments and of the publications (List No. 1). In this list there shall be included, without the necessity of later negotiations, any new office which the Government may later create.

4. The Government of the United States shall transmit regularly one copy each of the publications issued by its various departments, bureaus and institutions. There is enclosed a list of these departments and of the publications (List No. 2). In this list there shall be included, without the necessity of later negotiations, any new bureaus which the Government may later create.

5. It is understood that publications issued in the future by the Departments and institutions which do not now issue publications and are not cited in the enclosed lists, will be transmitted in one copy.

6. This Agreement does not oblige either one of the two Governments to proceed to the exchange of confidential publications, blank forms or circular letters which do not have a public character.

7º Cada Parte sufragará los gastos postales, de ferrocarriles o marítimos y otras cargas, relativos al envío de las publicaciones, originados en su propio país.

8º Ambas Partes manifiestan su deseo de facilitar en cuanto sea posible los envíos de publicaciones.

9º Queda entendido que el presente Convenio no modifica los convenios ya existentes en materia de intercambio de publicaciones entre las diversas reparticiones públicas e instituciones de ambos países.

El presente acuerdo comenzará a regir desde la recepción de la presente nota por Vuestra Excelencia.

Sírvase aceptar, señor Embajador, las seguridades de mi más alta y distinguida consideración.

José Ramón GUTIÉRREZ ALLIENDE.

Al Excmo.

Señor Hoffman Philip,
Embajador Extraordinario y
Plenipotenciario de los Estados Unidos.

7. Each of the Parties shall pay for the postal, railroad, or maritime expenses and other charges relative to the sending of the publications which originate in its own country.

8. Both Parties express their desire to facilitate as much as possible the shipments of publications.

9. It is understood that this Agreement does not amend the agreements already in existence on the subject of the exchange of publications between the various public bureaus and institutions of the two countries.

This Agreement shall come into force from the receipt of this note by Your Excellency.

Please accept, Mr. Ambassador, the assurances of my highest and most distinguished consideration.

José Ramón GUTIÉRREZ ALLIENDE.

To His Excellency

Hoffman Philip,
Ambassador Extraordinary and
Plenipotentiary of the United States.

¹ TRADUCTION. — TRANSLATION.

LISTA N° I.

[LISTA DE LOS DIVERSOS DEPARTAMENTOS, REPARTICIONES E INSTITUCIONES DEL GOBIERNO DE CHILE CUYAS PUBLICACIONES HAN DE SER REMITIDAS, ASÍ COMO LOS TÍTULOS DE LAS PUBLICACIONES PRINCIPALES QUE HAN DE INCLUIRSE EN EL INTERCAMBIO.]

PRESIDENCIA.

1. Mensajes Presidenciales (anual).

CONGRESO.

2. Boletín de Sesiones del Senado.
3. Boletín de Sesiones de la Cámara de Diputados.
4. Reglamento del Senado.
5. Reglamento de la Cámara de Diputados.

MINISTERIO DEL INTERIOR.

6. Actas oficiales del Proyecto de Constitución Política. *
7. Anuario del Ministerio del Interior.

¹ Traduit par le Secrétariat de la Société des Nations, à titre d'information.

* Se encuentra actualmente en el depósito.

LIST No. I.

(LIST OF THE VARIOUS DEPARTMENTS, DIVISIONS, AND INSTITUTIONS OF THE CHILEAN GOVERNMENT, THE PUBLICATIONS OF WHICH ARE TO BE FURNISHED, TOGETHER WITH THE TITLES OF THE PRINCIPAL PUBLICATIONS TO BE INCLUDED IN THE EXCHANGE.)

PRESIDENCY.

1. Presidential Messages (annual).

CONGRESS.

2. Record of Sessions of the Senate.
3. Record of Sessions of the Chamber of Deputies.
4. Rules of Procedure of the Senate.
5. Rules of Procedure of the Chamber of Deputies.

MINISTRY OF THE INTERIOR.

6. Official Acts of the Draft Political Constitution. *
7. Year-Book of the Ministry of the Interior.

¹ Translated by the Secretariat of the League of Nations, for information.

* At present in store.

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| <p>8. Boletín Municipal de la República.</p> <p>9. Boletín Oficial, Dirección General de Carabineros (semanal).</p> <p>10. Boletín Oficial de la Dirección General de Correos y Telégrafos (mensual).</p> <p>11. Constitución Política de la República de Chile, año 1925. *</p> <p>12. Decreto Ley N° 283 sobre organización del Cuerpo de Carabineros.</p> <p>13. Decreto N° 2490 de 25 de marzo de 1936, que fija los límites de la provincia de Valdivia.</p> <p>14. Diario Oficial.</p> <p>15. Estatuto Orgánico de los funcionarios civiles del Estado.</p> <p>16. Guía Administrativa.</p> <p>17. Leyes electorales.</p> <p>18. Ley sobre Registro Electoral.</p> <p>19. Ley de Régimen Interior, año 1885.</p> <p>20. Ley sobre impuesto de patente municipal.</p> <p>21. Ley orgánica de los funcionarios civiles del Estado. Año 1928.</p> <p>22. Ley sobre Registro Electoral.</p> <p>23. Memorias de la Empresa de Agua Potable.</p> <p>24. Memorias del Ministerio del Interior (1928).</p> <p>25. Padrones electorales de la República.</p> <p>26. Recopilación de las disposiciones relativas a las policías fiscales y comunales, año 1910.</p> <p>27. Reglamento para las construcciones domiciliarias del alcantarillado de Santiago. 1929.</p> <p>28. Reglamento general de la Dirección de Aproveccionamiento del Estado.</p> <p>29. Reglamento del servicio interno de la Contabilidad de las reparticiones dependientes del Ministerio del Interior. 1929.</p> <p>30. Reglamento interno del Ministerio del Interior.</p> <p>31. Reglamento del servicio interno de la contabilidad del Ministerio del Interior.</p> <p>32. Reglamento de los servicios de Agua Potable y Alcantarillado.</p> <p>33. Reglamento para el manejo, cuidado y control de los aparatos cloradores.</p> <p>34. Reglamento general para Instalaciones Domiciliarias de Agua Potable y Alcantarillado.</p> <p>35. Reglamento para los servicios particulares de Agua Potable, salobre o de mar y de Alcantarillado.</p> <p>36. Memoria de los servicios de Agua Potable y Alcantarillado.</p> <p>DIRECCIÓN GENERAL DE ALCANTARILLADO DE SANTIAGO.</p> <p>37. Reglamento para los Proyectistas y Constructores de Instalaciones domiciliarias de Alcantarillado.</p> <p>38. Ley Orgánica de la Dirección General de Alcantarillado de Santiago y su Reglamento.</p> | <p>8. Municipal Gazette of the Republic.</p> <p>9. Official Gazette of the Directorate-General of Carabineers (weekly).</p> <p>10. Official Gazette of the Directorate-General of Posts and Telegraphs (monthly).</p> <p>11. Political Constitution of the Republic of Chile, Year 1925. *</p> <p>12. Legislative Decree No. 283 on the Organisation of the Corps of Carabineers.</p> <p>13. Decree No. 2490 of March 25th, 1936, fixing the boundaries of the Province of Valdivia.</p> <p>14. Official Journal.</p> <p>15. Fundamental Statute of the State Civil Service.</p> <p>16. Administrative Guide.</p> <p>17. Electoral Laws.</p> <p>18. Law on the Electoral Register.</p> <p>19. Law on the Internal Régime, Year 1885.</p> <p>20. Law on the Municipal Licence Tax.</p> <p>21. Fundamental Law of the State Civil Service, Year 1928.</p> <p>22. Law on the Electoral Register.</p> <p>23. Reports of the Drinking-Water Undertaking.</p> <p>24. Reports of the Ministry of the Interior (1928).</p> <p>25. Electoral Rolls of the Republic.</p> <p>26. Summary of the Provisions relating to the Revenue and Communal Police Forces, Year 1910.</p> <p>27. Regulations governing Domestic Sanitary Installations in Santiago, 1929.</p> <p>28. General Regulations of the State Directorate of Supply.</p> <p>29. Regulations of the Internal Accountancy Service of the Subsidiary Divisions of the Ministry of the Interior, 1929.</p> <p>30. Internal Regulations of the Ministry of the Interior.</p> <p>31. Regulations of the Internal Accountancy Service of the Ministry of the Interior.</p> <p>32. Regulations of the Drinking-Water and Sewage Disposal Services.</p> <p>33. Regulations for the Operation, Care, and Supervision of Chlorinating Apparatus.</p> <p>34. General Regulations for Domestic Drinking-Water and Sanitary Installations.</p> <p>35. Regulations for Private Drinking, Salt, or Sea Water, and Sewage Disposal Services.</p> <p>36. Report of the Drinking-Water and Sewage Disposal Services.</p> <p>DIRECTORATE-GENERAL OF SEWAGE DISPOSAL OF SANTIAGO.</p> <p>37. Regulations for Designers and Constructors of Domestic Sanitary Installations.</p> <p>38. Fundamental Law and Regulations of the Directorate-General of Sewage Disposal of Santiago.</p> |
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* Se encuentra actualmente en el depósito.

* At present in store.

39. Reglamento general para las instalaciones domiciliarias de Alcantarillado y Agua Potable de Santiago.
40. Memoria anual (año 1908).
41. Memoria anual (año 1934).
42. Ley N° 5613 y Decreto Supremo N° 1687 de 23 de abril de 1935, sobre construcción de instalaciones domiciliarias de Alcantarillado y Agua Potable, financiadas por la Caja Nacional de Ahorros.
43. Reglamento del Trabajo.

DIRECCION GENERAL DE CARABINEROS.

44. Gaceta de Carabineros (mensual).
45. Reglamento del Servicio.

DIRECCIÓN DE INVESTIGACIONES.

46. Revista « Detective ».

DIRECCIÓN GENERAL DE PAVIMENTACIÓN.

47. Recopilación de Leyes sobre Pavimentación de las comunas rurales de Santiago y San Bernardo.
48. Ley N° 5757 de 12 de diciembre de 1935, de Pavimentación general, que se aplica en diversas ciudades de la República.
49. Reglamento general de Ejecución de Obras de Pavimentación, aprobado por Decreto del Ministerio del Interior N° 1248 de 12 de marzo de 1936.
50. Reglamento sobre Pavimentación de nuevas poblaciones.
51. Reglamento sobre Conservación y Reposición de Pavimentos en las comunas rurales de Santiago.
52. Memoria anual de la Dirección General de Pavimentación.

DIRECCIÓN GENERAL DE APROVISIONAMIENTO DEL ESTADO.

53. Ley 4800, Orgánica de Aprovisionamiento y su Reglamento.
54. Pliego de Informaciones para los servicios públicos.
55. Memoria de la Dirección.
56. Monografía de los servicios, publicada por la Gaceta de Chile.

MINISTERIO DE HACIENDA.

57. Arancel Aduanero. Edición Oficial.
58. Boletín, Caja de Amortización.
59. Boletín de Aduanas. Superintendencia de Aduanas. Valparaíso. (mensual)
60. Boletín de la Contraloría General.
61. Boletín de Hacienda.
62. Disposiciones vigentes sobre Sociedades Anónimas (actualmente derogadas).

39. General Regulations for Domestic Sanitary and Drinking-Water Installations in Santiago.
40. Annual Report (Year 1908).
41. Annual Report (Year 1934).
42. Law No. 5613 and Supreme Decree No. 1687 of April 23rd, 1935, on the Construction of Domestic Sanitary and Drinking-Water Installations financed by the National Savings Bank.
43. Labour Regulations.

DIRECTORATE-GENERAL OF CARABINEERS.

44. Carabineers' Gazette (monthly).
45. Service Regulations.

DIRECTORATE OF INVESTIGATIONS.

46. Detective Review.

DIRECTORATE-GENERAL OF ROADS.

47. Summary of Laws on Roadmaking for the Rural Communes of Santiago and San Bernardo.
48. Law No. 5757 of December 12th, 1937, on General Roadmaking as applied in various Cities of the Republic.
49. General Regulations for the Execution of Roadmaking Works, approved by Decree of the Ministry of the Interior, No. 1248, of March 12th, 1936.
50. Regulations for Roadmaking in newly-populated districts.
51. Regulations for the Upkeep and Repair of Road Surfaces in the Rural Communes of Santiago.
52. Annual Report of the Directorate-General of Roads.

STATE DIRECTORATE-GENERAL OF SUPPLY.

53. Fundamental Law No. 4800 on Supply, and Regulations.
54. File of Reports for the Public Services.
55. Report of the Directorate.
56. Monograph on the Services, published by the "Gaceta de Chile".

MINISTRY OF FINANCE.

57. Customs Tariff, Official Edition.
58. Gazette of the National Debt Service.
59. Customs Gazette. Inspectorate of Customs, Valparaíso (monthly).
60. Gazette of the Audit Office.
61. Financial Gazette.
62. Provisions governing Limited Companies (at present suspended).

63. Disposiciones sobre Instituciones de Crédito. Fernández.
 64. Ley N° 5169. Impuesto a la Renta, edición hecha por el Diario Oficial.
 65. Rol de Avalúos de la comuna de Villa Alemana. Dirección General de Impuestos Internos.
 66. Memorias de la Superintendencia de Aduanas.
 67. Memorias del Ministerio de Hacienda.
 68. Memorias del Consejo de Defensa Fiscal.
 69. Memorias de la Contraloría General de la República.
 70. Nómina de los Decretos Leyes que establecen entradas a favor del Fisco y de las Municipalidades, 1929.
 71. Presupuesto de entrada ordinaria, 1930.
 72. Proyecto de Presupuestos (anual).
 73. Proyecto de ley sobre impuesto a los tabacos, año 1926.
 74. Recopilación de Decretos con fuerza de Ley del Ministerio de Hacienda, año 1927.
 75. Recopilación de leyes por orden numérico, 21 vols. (agotados IV, XII, XIII y XIX).
 76. Recopilación de Decretos con fuerza de Ley, año 1927. Contraloría de la República. 3 vols. (Tomos II y III agotados).
 77. Reglamento General de Fianzas para empleados públicos. Decreto N° 500.
 78. Roles de avalúos de la República.
 79. Recopilación de Decretos con fuerza de Ley, años 1930-1931. 3 vols. *

SUPERINTENDENCIA DE ADUANAS.

80. Ordenanza de Aduanas.
 81. Boletín de Aduanas (mensual).

CONTRALARÍA GENERAL DE LA REPÚBLICA.

82. Balance general de la Hacienda Pública.
 83. Inversión del Presupuesto Ordinario de la Nación.

SUPERINTENDENCIA DE COMPAÑÍAS DE SEGUROS Y SOCIEDADES ANÓNIMAS.

84. Circulares y fallos arbitrales expedidos por la Superintendencia (3 vols.) desde su fundación en 1° enero 1928, hasta el 31 dic. 1933.

MINISTERIO DE EDUCACIÓN.

85. Anales de la Universidad de Chile.
 86. Anuario de la Universidad de Chile.
 87. Anuario del Servicio Meteorológico de Chile.
 88. Anuario de la Prensa chilena (Biblioteca Nacional) (1914 y 1915 hay). *

* Se encuentra actualmente en el depósito.

63. Provisions governing Credit Institutions. Fernández.
 64. Law No. 5169. Income Tax, published by the Official Journal.
 65. Valuation Roll of the Commune of Villa Alemana. Directorate-General of Internal Taxation.
 66. Reports of the Inspectorate of Customs.
 67. Reports of the Ministry of Finance.
 68. Reports of the Revenue Defence Board.
 69. Reports of the Audit Office of the Republic.
 70. List of Legislative Decrees which assign revenue to the Treasury and the Municipalities, 1929.
 71. Estimates of Ordinary Revenue, 1930.
 72. Draft Estimates (annual).
 73. Draft Law on the Tobacco Tax, 1926.
 74. Summary of Decrees with Force of Law issued by the Ministry of Finance, 1927.
 75. Summary of Laws in numerical order. 21 volumes (Volumes IV, XII, XIII, and XIX out of print).
 76. Summary of Decrees with Force of Law, 1927. Audit Office of the Republic. 3 volumes (Volumes II and III out of print).
 77. General Regulations for Fidelity Bonds for Public Employees, Decree No. 500.
 78. Valuation Rolls of the Republic.
 79. Summary of Decrees with Force of Law, Years 1930, 1931, 1932. 3 volumes.*

INSPECTORATE OF CUSTOMS.

80. Customs Ordinance.
 81. Customs Gazette (monthly).

AUDIT OFFICE OF THE REPUBLIC.

82. General Balance-Sheet of the Public Finances.
 83. Allocation of the Ordinary Budget of the Nation.

INSPECTORATE OF INSURANCE COMPANIES AND LIMITED COMPANIES.

84. Circulars and Arbitral Awards issued by the Inspectorate (3 volumes), from its foundation on January 1st, 1928, to December 31st, 1933.

MINISTRY OF EDUCATION.

85. Annals of the University of Chile.
 86. Year-Book of the University of Chile.
 87. Year-Book of the Chilean Meteorological Service.
 88. Year-Book of the Chilean Press (National Library) (1914 and 1915 volumes available). *

* At present in store.

89. Biblioteca Escritores de Chile. Tomos I al XIII (agotados en el Depósito los tomos 2, 3, 4, 5, 6, 7). *
90. Boletín de la Biblioteca Nacional.
91. Boletín Pedagógico (Dirección General de Instrucción Primaria).
92. Boletín Oficial del Ministerio de Educación.
93. Boletín del Servicio Sismológico de la Universidad de Chile.
94. Boletín del Museo Nacional.
95. Boletín del Museo Nacional de Historia Natural.
96. Revista de Educación.
97. Catálogo de Autores Griegos y Latinos (Biblioteca Nacional) *.
98. Catálogo del Archivo de la Real Audiencia. 3 vols. Archivo Nacional. *
99. Catálogo de la Sección Americana de la Biblioteca Nacional. *
100. Catálogo de los manuscritos relativos a los antiguos jesuitas de Chile * (Archivo Nacional).
101. Catálogo de la Biblioteca Medina. 6 vols. Biblioteca Nacional.
102. Colección de Historiadores de la Independencia. J. T. Medina, (tomo XXVIII) Biblioteca Nacional.
103. Cruz Ernesto. Epistolario de O'Higgins. Tomo I.
104. Diaz Mesa. — Crónicas de la Conquista. Tomos II y III.
105. » » En plena Colonia. (Tomos II y III).
106. Guía del Archivo de Escribanos. Archivo Nacional. 3 vols.
107. Grasel. Manual de Bibliotecario. (2 vols.)
108. Ley sobre Instrucción Primaria.
109. Ley sobre propiedad Intelectual (agotada).
110. Lista sobre publicaciones periódicas chilenas, (1915, 1921, 1923, 1924, 1925, 1926, 1927, 1928). Biblioteca Nacional.
111. Memorias de la Biblioteca Nacional.
112. Memorias de la Universidad de Chile.
113. Memorias del Ministerio de Educación.
114. Prats de Sarratea. Educación de las jóvenes. *
115. Recopilación de Decretos Leyes del Ministerio de Instrucción, 1925.
116. Recopilación de Leyes y Reglamentos de Instrucción Primaria y Normal.
117. Reglamento general de las Escuelas Vocacionales (1930).
118. Reglamento que establece la censura cinematográfica.
119. Riquelme Daniel. Cuentos de la Guerra. *
120. Servicio Meteorológico de Chile. *
121. Vaisse. Bibliografía general de Chile. *
122. Westenhofer. Diagnóstico y Técnica de Anatomía Patológica. (agotada en el depósito).
89. Library of Chilean Authors. Volumes I to XIII. (Volumes II, III, IV, V, VI, and VII out of stock in the store).*
90. National Library Gazette.
91. Teachers' Gazette (Directorate-General of Primary Education).
92. Official Gazette of the Ministry of Education.
93. Gazette of the Seismological Department of the University of Chile.
94. National Museum Gazette.
95. Gazette of the National Museum of Natural History.
96. Educational Review.
97. Catalogue of Greek and Latin Authors (National Library). *
98. Catalogue of the Archives of the "Real Audiencia". 3 volumes, National Archives. *
99. Catalogue of the American Section of the National Library. *
100. Catalogue of Manuscripts relating to the early Jesuits in Chile (National Archives).*
101. Catalogue of the Medina Library. 6 volumes, National Library.
102. The J. T. Medina Collection of Historians of the War of Independence (Volume XXVIII), National Library.
103. Cruz Ernesto, "Letters of O'Higgins", Volume I.
104. Diaz Mesa, "Chronicles of the Conquest", Volumes II and III.
105. Diaz Mesa, "En Plena Colonia", Volumes II and III.
106. Guide to the Archives of the Notaries. National Archives, 3 volumes.
107. Grasel, Librarian's Handbook (2 volumes).
108. Law on Primary Education.
109. Law on Intellectual Property (out of print).
110. List of Chilean Periodical Publications (1915, 1921, 1923, 1924, 1925, 1926, 1927, 1928), National Library.
111. Reports of the National Library.
112. Reports of the University of Chile.
113. Reports of the Ministry of Education.
114. Prats de Sarratea, "Education of Girls". *
115. Summary of Legislative Decrees of the Ministry of Education, 1925.
116. Summary of Laws and Regulations on Primary Education and the Training of Teachers.
117. General Regulations for Vocational Schools (1930).
118. Regulation establishing Film Censorship.
119. Riquelme Daniel, "Stories of the War". *
120. Chilean Meteorological Service. *
121. Vaisse, "General Bibliography of Chile". *
122. Westenhofer, "Diagnostics and Technique of Pathological Anatomy" (out of stock in the store).

* Se encuentra actualmente en el depósito.

* At present in store.

MINISTERIO DE FOMENTO.

123. Anuario Estadístico de la República de Chile.
 124. Anuario Estadístico de Chile. Vol. IV, año 1934. Minería e industria.
 125. Anuario Estadístico, año 1935. Vol. VII. Dirección General de Estadística.
 126. Boletín semanal de la Dirección General de Estadística.
 127. Boletín de los FF. CC. del Estado.
 128. Boletín del Departamento de Minas y Petróleo.
 129. Boletín de la Inspección de Geografía y Minas.
 130. Código de Minería (derogado).
 131. Ley de Caminos N° 4851. Dirección General de Obras Públicas. Departamento de Caminos.
 132. Estadística (Publicaciones, Dirección General de Estadística).

Año 1915.

- 132 bis. Vol. I. Demografía.
 133. " II. Beneficencia, Medicina e Higiene.
 134. " III. Política y Administración.
 135. " IV. Justicia, Policía y Criminalidad.
 136. " V. Instrucción.
 137. " VI. Hacienda.
 138. " VII. Agricultura.
 139. " VIII. Minería y Metalurgia.
 140. " IX. Industria Manufacturera.
 141. " X. Comercio Interior.
 142. " XI. Comercio Exterior.
 143. " XII. Comunicaciones.
 144. " XIII. Sinopsis Estadística.

Años 1916-1917 y 1918 igual al año 1915.

Año 1919.

145. Vol. I. Demografía.
 146. " II. Beneficencia, Medicina e Higiene.
 147. " III. Política y Administración.
 148. " IV. Justicia, Policía y Criminalidad.
 149. " V. Instrucción.
 150. " VI. Hacienda.
 151. " VII. Agricultura.
 152. " VIII. Minería y Metalurgia.
 153. " IX. Industria Manufacturera.
 154. " X. Comercio Interior.
 155. " XI. Comercio Exterior.
 156. " XII. Comunicaciones.
 Sinopsis Estadística y desde el mes de mayo el Boletín Estadístico mensual.

Año 1920.

158. Vol. I. Demografía.
 159. " II. Beneficencia, Medicina e Higiene.

MINISTRY OF NATIONAL ECONOMY.

123. Statistical Year-Book of the Republic of Chile.
 124. Statistical Year-Book of Chile, Volume IV, 1934, Mining and Industry.
 125. Statistical Year-Book, 1935, Volume VII, Directorate-General of Statistics.
 126. Weekly Gazette of the Directorate-General of Statistics.
 127. State Railways Gazette.
 128. Gazette of the Department of Mines and Petroleum.
 129. Gazette of the Inspectorate of Surveys and Mines.
 130. Mining Code (repealed).
 131. Highway Law No. 4851, Directorate-General of Public Works, Highways Department.
 132. Statistics (Publications of the Directorate-General of Statistics).

Year 1915.

- 132 a. Vol. I. Demography.
 133. " II. Charity, Medicine and Hygiene.
 134. " III. Politics and Administration.
 135. " IV. Justice, Police and Crime.
 136. " V. Education.
 137. " VI. Finance.
 138. " VII. Agriculture.
 139. " VIII. Mining and Metallurgy.
 140. " IX. Manufacturing Industry.
 141. " X. Home Trade.
 142. " XI. Foreign Trade.
 143. " XII. Communications.
 144. " XIII. Statistical Review.

Years 1916, 1917, and 1918 the same as year 1915.

Year 1919.

145. Vol. I. Demography.
 146. " II. Charity, Medicine and Hygiene.
 147. " III. Politics and Administration.
 148. " IV. Justice, Police and Crime.
 149. " V. Education.
 150. " VI. Finance.
 151. " VII. Agriculture.
 152. " VIII. Mining and Metallurgy.
 153. " IX. Manufacturing Industry.
 154. " X. Home Trade.
 155. " XI. Foreign Trade.
 156. " XII. Communications.
 Statistical Review and, from May onwards, Monthly Statistical Gazette.

Year 1920.

158. Vol. I. Demography.
 159. " II. Charity, Medicine and Hygiene.

160. Vol.	III. Política y Administración.	160. Vol.	III. Politics and Administration.
161. »	IV. Justicia, Policía y Criminalidad.	161. „	IV. Justice, Police and Crime.
162. »	V. Instrucción.	162. „	V. Education.
163. »	VI. Hacienda.	163. „	VI. Finance.
164. »	VII. Agricultura.	164. „	VII. Agriculture.
165. »	VIII. Minería y Metalurgia.	165. „	VIII. Mining and Metallurgy.
166. »	IX. Industria manufacturera.	166. „	IX. Manufacturing Industry.
167. »	X. Comercio Interior.	167. „	X. Home Trade.
168. »	XI. Comercio Exterior.	168. „	XI. Foreign Trade.
169. »	XII. Comunicaciones.	169. „	XII. Communications.
170. »	XIII. Sinopsis Estadística. Boletín Estadístico. Censo de la Población.	170. „	XIII. Statistical Review. Statistical Gazette. Census of the Population.

Años 1921, 1922, 1923, 1924, 1925 y 1926 igual al año 1919.

« En el año 1927 no se publicó « Industria Manufacturera. »

Año 1928.

173. Vol.	I. Demografía y Beneficencia.
174. »	II. Administración, Justicia y Educación.
175. »	III. Agricultura.
176. »	IV. Minería e Industria.
177. »	V. Finanzas, Bancos y Cajas Sociales.
178. »	VI. Comercio Interior y Comunicaciones.
179. »	VII. Comercio Exterior.
180.	Anuario Estadístico. Revista mensual « Estadística Chilena ». Censo de la Industria manufacturera y del Comercio.

Año 1929.

181. Vol.	I. Demografía y Asistencia social.
182. »	II. Administración, Justicia y Educación.
183. »	III. Agricultura.
184. »	IV. Minería e Industria.
185. »	V. Finanzas, Bancos y Cajas Sociales.
186. »	VI. Comercio Interior y Comunicaciones.
187. »	VII. Comercio Exterior.
188.	Anuario Estadístico.
189.	Revista mensual « Estadística chilena ».
190.	Censo Agropecuario.
191.	Censo de la Población.

Año 1930.

192. Vol.	I. Demografía y Asistencia social.
193. »	II. Política y Administración, Justicia y Educación.
194. »	III. Agricultura.

Years 1921 to 1926 inclusive, the same as 1919.

“ Manufacturing Industry ” was not published in 1927.

Year 1928.

173. Vol.	I. Demography and Charity.
174. „	II. Administration, Justice and Education.
175. „	III. Agriculture.
176. „	IV. Mining and Industry.
177. „	V. Financial Institutions, Banks and Insurance Funds.
178. „	VI. Home Trade and Communications
179. „	VII. Foreign Trade.
180.	Statistical Year-Book. Monthly Review, “ Chilean Statistics ”. Census of Manufacturing Industry and Commerce.

Year 1929.

181. Vol.	I. Demography and Social Assistance.
182. „	II. Administration, Justice and Education.
183. „	III. Agriculture.
184. „	IV. Mining and Industry.
185. „	V. Financial Institutions, Banks and Insurance Funds.
186. „	VI. Home Trade and Communications.
187. „	VII. Foreign Trade.
188.	Statistical Year-Book.
189.	Monthly Review, “ Chilean Statistics ”.
190.	Census of Livestock.
191.	Census of the Population.

Year 1930.

192. Vol.	I. Demography and Social Assistance.
193. „	II. Politics and Administration, Justice and Education.
194. „	III. Agriculture.

195. Vol.	IV. Minería e Industria.	195. Vol.	IV. Mining and Industry.
196. »	V. Finanzas, Bancos y Cajas Sociales.	196. „	V. Financial Institutions, Banks and Insurance Funds.
197. »	VI. Comercio Interior y Comunicaciones.	197. „	VI. Home Trade and Communications
198. »	VII. Comercio Exterior.	198. „	VII. Foreign Trade.
199.	Revista mensual « Estadística Chilena ».	199.	Monthly Review, " Chilean Statistics ".
200.	Anuario Estadístico.	200.	Statistical Year-Book.
201.	Censo Agropecuario.	201.	Census of Livestock.
202.	Censo de Población.	202.	Census of the Population.
<i>Año 1931.</i>		<i>Year 1931.</i>	
203. Vol.	I. Demografía y Asistencia social.	203. Vol.	I. Demography and Social Assistance.
204. »	II. Administración, Justicia y Educación.	204. „	II. Administration, Justice and Education.
205. »	III. Agricultura.	205. „	III. Agriculture.
206. »	IV. Minería e Industrias.	206. „	IV. Mining and Industry.
207. »	V. Finanzas, Bancos y Cajas Sociales.	207. „	V. Financial Institutions, Banks and Insurance Funds.
208. »	VI. Comercio Interior y Comunicaciones.	208. „	VI. Home Trade and Communications.
209. »	VII. Comercio Exterior.	209. „	VII. Foreign Trade.
	Revista mensual « Estadística Chilena ».		Monthly Review, " Chilean Statistics ".
<i>Año 1932.</i>		<i>Year 1932.</i>	
210. Vol.	I. Demografía y Asistencia social.	210. Vol.	I. Demography and Social Assistance.
211. »	II. Administración, Justicia y Educación.	211. „	II. Administration, Justice and Education.
212. »	III. Agricultura.	212. „	III. Agriculture.
213. »	IV. Minería e Industria.	213. „	IV. Mining and Industry.
214. »	V. Finanzas, Bancos y Cajas Sociales	214. „	V. Financial Institutions, Banks and Insurance Funds.
215. »	VI. Comercio Interior y Comunicaciones.	215. „	VI. Home Trade and Communications.
216. »	VII. Comercio Exterior.	216. „	VII. Foreign Trade.
217.	Revista mensual « Estadística Chilena » y desde el mes de setiembre « Barómetro Económico » (semanal).	217.	Monthly Review, " Chilean Statistics ".
			From September onwards, " Economic Barometer " (weekly).
<i>Año 1933.</i>		<i>Year 1933.</i>	
218. Vol.	I. Demografía y Asistencia social.	218. Vol.	I. Demography and Social Assistance.
219. »	II. Administración y Justicia.	219. „	II. Administration and Justice.
220. »	III. Agricultura.	220. „	III. Agriculture.
221. »	IV. Minería e Industrias.	221. „	IV. Mining and Industry.
222. »	V. Finanzas, Bancos y Cajas Sociales.	222. „	V. Financial Institutions, Banks and Insurance Funds.
223. »	VI. Comercio Interior y Comunicaciones.	223. „	VI. Home Trade and Communications.
224. »	VII. Comercio Exterior.	224. „	VII. Foreign Trade.
225.	Revista mensual « Estadística Chilena ».	225.	Monthly Review, " Chilean Statistics ".
226.	Boletín semanal « Barómetro Económico » Hasta nov.	226.	Weekly Gazette, " Economic Barometer ", up to November.
227.	Sinopsis Geográfico-Estadístico.	227.	Geographic Statistical Survey.
228.	Censo de Educación.	228.	Census of Education.

Año 1934.

Hasta la fecha se han publicado los vols. II, III y VII.
 Revista mensual Estadística Chilena.
 Boletín semanal en reemplazo de « Barómetro Económico ».

Año 1935.

Revista « Estadística Chilena » hasta el mes de sep. Boletín Estadístico en reemplazo del Boletín semanal hasta julio.

230. Esquistos Betuminosos de Lonquimay y Pular. Del Departamento de Minas y Petróleos. Ministerio de Fomento. Chile.

231. Ley N° 4531 y Reglamento General de Cooperativas Agrícolas. Ministerio de Fomento.

232. Estadística de los FF. CC. del Estado y Particulares.

233. Estadística de los FF. CC. en explotación.

234. Kaempfer. Industria del Salitre y del Yodo. *

235. Ley y Reglamento de la Caja de Crédito Minero.

236. Ley Especial de Obras Públicas y Cesantía. 1932.

237. Memorias de la Caja de Retiro de los FF. CC. del Estado.

238. Memorias del Ministerio de Fomento.

240. Proyecto de creación de una Caja de Retiro y Previsión de los FF. CC. del Estado. 1916.

241. Reglamento del Trabajo del Personal de Cuadrillas de vías y obras, FF. CC. del Estado.

242. Sinopsis Estadística de la República de Chile.

243. Vila. Recursos Minerales no metálicos de Chile.

244. Reglamento para contratos de construcción de edificios fiscales.

245. Especificaciones técnicas generales para la construcción de edificios fiscales.

246. Normas para la Mensura de las obras que se ejecutan por Administración y por Contratos a Serie de Precios.

247. Normas para el cálculo y la construcción de obras de hormigón armado.

248. Ley N° 4563 sobre Construcciones sísmicas.

249. Reglamento para conductores de obras.

250. Normas chilenas para la aceptación del cemento Portland en las obras públicas.

251. Reglamentos de servicio para el Archivo técnico del Departamento de Arquitectura de la Dirección General de Obras Públicas.

252. Reglamentos para la inscripción en el Registro de Contratistas.

253. Reglamento Orgánico de la Oficina.

254. Ley general sobre Construcciones y Urbanización.

Year 1934.

So far, Volumes II, III, and VII have been published.
 Monthly Review, "Chilean Statistics".
 Weekly Gazette in place of "Economic Barometer".

Year 1935.

Review, "Chilean Statistics", up to September. Statistical Gazette in place of the Weekly Gazette up to July.

230. Bituminous Schists from Lonquimay and Pular, Department of Mines and Petroleum, Ministry of National Economy, Chile.

231. Law No. 4531 and General Regulations for Agricultural Co-operative Societies. Ministry of National Economy.

232. Statistics of State and Private Railways.

233. Statistics of Railways in Operation.

234. Kaempfer, "The Nitrate and Iodine Industry". (*)

235. Law and Regulations for the Mining Credit Fund.

236. Special Law on Public Works and Unemployment, 1932.

237. Reports of the Pension Fund of the State Railways.

238. Reports of the Ministry of National Economy.

240. Scheme for the Establishment of a Pension and Insurance Fund for the State Railways, 1916.

241. Labour Regulations for the Staff of Permanent Way and Working Gangs of the State Railways.

242. Statistical Review of the Republic of Chile.

243. Vila, "Chile's Non-metallic Mineral Resources".

244. Regulations for Contracts for the Construction of Government Buildings.

245. General Technical Specifications for the Construction of Government Buildings.

246. Standards for the Measurement of Works carried out by the Administration or by Sliding-Scale Contracts.

247. Standards for the Estimation and Construction of Works in Reinforced Concrete.

248. Law No. 4563, on Earthquake-Proof Constructions.

249. Regulations for Clerks of Works.

250. Chilean Standards for Portland Cement in Public Works.

251. Service Regulations for the Technical Archives of the Department of Architecture of the Directorate-General of Public Works.

252. Regulations for Entry in the Register of Contractors.

253. Fundamental Regulations of the Office.

254. General Law on Housing and Town-Planning.

* Se encuentra actualmente en el depósito.

* At present in store.

DEPARTAMENTO DE INDUSTRIAS FABRILES.

255. Monograf  a Industrial de Chile. 1910.
 256. Decreto Ley sobre Propiedad Industrial.
 257. Clasificaci  n de marcas.
 258. Los sustitutos del arroz.
 259. Gas pobre.

JARD  N ZOOLOGICO.

260. Las aves de caza en Chile. N   1.
 261. Concordancia en el colorido de diversos insectos de la fauna chilena. N   2.
 262. Los vertebrados aut  ctonos chilenos que aun viven en libertad dentro del recinto ocupado por el Jard  n Zool  gico Nacional de Chile. N   3.
 263. Antecedentes para la historia del Jard  n Zool  gico Nacional de Chile. N   4.
 264. Memoria del Jard  n Zool  gico Nacional de Chile (1928) presentada al se  or Ministro de Fomento por el Director don Carlos S. Reed. N   5.
 265. Instrucciones sobre el aprovechamiento de la piel y de la carne del conejo silvestre en Chile. N   6.
 266. Memoria del Jard  n Zool  gico Nacional de Chile (1930) presentada al se  or Ministro de Fomento por el Director don Carlos Reed. N   7.
 267. Informe presentado al se  or Ministro de Fomento por la Comisi  n nombrada para investigar el estado del Jard  n Zool  gico. N   8.
 268. Nomenclatura actual y distribuci  n geogr  fica de las aves continentales de Chile seg  n el Field Museum of Natural History. Chicago U. S. A. N   9.
 269. Las aves ex  ticas que viven aclimatadas en estado silvestre en algunas regiones de Chile. N   10.

MINISTERIO DE JUSTICIA.

270. Ap  ndice 24   al Indice del Archivo Judicial.
 271. Bolet  n del Servicio del Registro Civil (irregular).
 272. Bolet  n de la Direcci  n General de Protecci  n de Menores.
 273. Bolet  n de la Direcci  n General de Prisiones.
 274. Bolet  n de las Leyes y Decretos del Gobierno (mensual) *.
 275. C  digo de Procedimiento Civil (agotado).
 276. Decreto Ley N   407 que organiza el servicio Notarial en la Rep  blica. *.
 277. Decretos Leyes N  s 363 y 446. Juzgados de Menor Cuant  a. *.
 278. Gaceta de los Tribunales (semestral).

* Se encuentra actualmente en el dep  sito.

DEPARTMENT OF MANUFACTURING INDUSTRY.

255. Monograph on Chilean Industry, 1910.
 256. Legislative Decree on Industrial Property.
 257. Classification of Trade Marks.
 258. Rice Substitutes.
 259. Producer Gas.

ZOOLOGICAL GARDENS.

260. Game-Birds in Chile. No. 1.
 261. Concordance of the Colouring of Various Insects of the Chilean Fauna. No. 2.
 262. The Chilean Autochthonous Vertebrates still living in Freedom within the Precincts of the National Zoological Gardens of Chile. No. 3.
 263. Notes for the History of the National Zoological Gardens of Chile. No. 4.
 264. Report of the National Zoological Gardens of Chile (1928), presented to the Minister of National Economy by the Director, Don Carlos S. Reed. No. 5.
 265. Instructions for the Utilisation of the Skin and Flesh of the Wild Rabbit in Chile. No. 6.
 266. Report of the National Zoological Gardens of Chile (1930), presented to the Minister of National Economy by the Director, Se  or Carlos Reed. No. 7.
 267. Report presented to the Minister of National Economy by the Commission appointed to investigate the state of the Zoological Gardens. No. 8.
 268. Present Nomenclature and Geographical Distribution of the Continental Birds of Chile, according to the Field Museum of Natural History. Chicago, U.S.A. No. 9.
 269. Exotic Birds acclimatised in the wild state in certain regions of Chile. No. 10.

MINISTRY OF JUSTICE.

270. Twenty-fourth Appendix to the Index to the Judicial Archives.
 271. Civil Register Service Gazette (irregular).
 272. Gazette of the Directorate-General for the Protection of Minors.
 273. Gazette of the Directorate-General of Prisons.
 274. Government Laws and Decrees Gazette (monthly) (*).
 275. Code of Civil Procedure (out of print).
 276. Legislative Decree No. 407, on the Organisation of the Notarial Service in the Republic. (*).
 277. Legislative Decrees Nos. 363 and 446, on Courts of Summary Jurisdiction. (*).
 278. Law Courts Gazette (half-yearly).

* At present in store.

279. Índice del Archivo Judicial. *.
 280. Letelier. Dictámenes Fiscales. *.
 281. Ley sobre Protección de Menores, N° 4447.
 282. Proyecto del Código Penal. 1930.
 283. Protocolos Notariales de Valdivia. *.
 284. Recopilación de Decretos Leyes y Reglamentos del Ministerio de Justicia. 1925.
 285. Revista de Ciencias Penales.

MINISTERIO DE DEFENSA NACIONAL.

286. Anuario del Ministerio de Guerra.
 287. Anuario Hidrográfico de la Marina de Chile.
 288. Boletín Oficial del Instituto Geográfico Militar.
 289. Boletín Oficial de la Subsecretaría de Aviación.
 290. Código de Justicia Militar (agotado en el depósito).
 291. Memorias del Ministerio de Marina.
 292. Memorias del Ministerio de Guerra.
 293. Revista de la Marina.
 294. Reglamento de Caballería. 2 vols. Ministerio de Defensa Nacional. Comando en Jefe del Cuartel General del Ejército. 1936.

MINISTERIO DE GUERRA.

Estado Mayor del Ejército.

295. Táctica general, por el Coronel Culmann (traducción).
 296. Tratado Guerra de Montaña, por el General Dose (traducción).
 297. Lecciones de la Guerra, por el Comandante Bouvard (traducción).
 298. Servicio de Intendencia, por el General Hans von Kiesling.
 299. Operaciones en alta montaña, por el General Hans von Kiesling.
 300. Empleo de la Caballería, por el General Bremke (traducción).
 301. Memorial del Ejército. Revista Militar (bimestral).

Instituto Geográfico Militar.

302. Memoria Técnica del Ejército.
 303. Anuario del Instituto (1891 a 1932).

Dirección de Reclutamiento y Tiro Nacional.

304. Cartilla para las Sociedades Nacionales de Tiro, sobre aseo, conservación, almacenamiento, recepción, devolución y reemplazo de armamentos.
 305. Cartilla de Instrucciones para el desempeño de las funciones de Inspectores de Tiro.
 306. Proyecto de Ley de Tiro Obligatorio.

* Se encuentra actualmente en el depósito.

279. Index to the Judicial Archives. (*).
 280. Letelier, "Fiscal Decisions". (*).
 281. Law on the Protection of Minors, No. 4447.
 282. Draft Penal Code, 1930.
 283. Notarial Records of Valdivia. (*).
 284. Summary of Legislative Decrees and Regulations of the Ministry of Justice, 1925.
 285. Penal Sciences Review.

MINISTRY OF NATIONAL DEFENCE.

286. Ministry of War Year-Book.
 287. Hydrographic Year-Book of the Chilean Navy.
 288. Official Gazette of the Military Geographic Institute.
 289. Official Gazette of the Under-Secretariat of Air.
 290. Code of Military Justice (out of stock in the store).
 291. Records of the Ministry of Marine.
 292. Records of the Ministry of War.
 293. Navy Review.
 294. Cavalry Regulations, 2 volumes. Ministry of National Defence; High Command of the Army Headquarters, 1936.

MINISTRY OF WAR.

Army General Staff.

295. "General Tactics", by Colonel Culmann (translation).
 296. "Treatise on Mountain Warfare", by General Dose (translation).
 297. "Lessons of War", by Major Bouvard (translation).
 298. "Intendance Service", by General Hans von Kiesling.
 299. "High Mountain Operations", by General Hans von Kiesling.
 300. "The Use of Cavalry", by General Bremke (translation).
 301. Army Report; Military Review (two-monthly).

Military Geographic Institute.

302. Army Technical Report.
 303. Year-Book of the Institute (1891 to 1932).

Directorate of Recruiting and National Musketry Training.

304. Handbook for National Rifle Clubs on the Cleaning, Maintenance, Storage, Receipt, Return, and Replacement of Arms.
 305. Handbook of Instructions for the Performance of the Duties of Inspectors of Musketry.
 306. Draft Law on Compulsory Rifle Practice.

* At present in store.

307. Instrucciones sobre materias que tratarán los funcionarios que se constituyan en visita de inspección en las oficinas de Reclutamiento y Tiro Nacional.
308. Revista « Patria » (mensual).
309. Revista del Suboficial (mensual).

Departamento de Sanidad Militar.

310. Cánceres traumáticos y profesionales.
311. Revista de Sanidad Militar (bimensual).

MINISTERIO DE MARINA.

312. Publicación N^o 1 Observaciones met. en mina Aguila, Bolivia, 1909.
313. » » 2 Observaciones met. Prov. 1910.
314. » » 3 Anuario Met. 1a. y 2a. parte.
315. » » 4 Observaciones met. en I. de Pascua 1911-12.
316. » » 5 Valores horarios de Santiago, 1922.
317. » » 6 Agua caída, medida en 1912.
318. » » 7 Valores horarios Santiago, 1922.
319. » » 8 Anuario Met. 1912, 1a. parte.
320. » » 9 Ondas herzianas registradas en San Carlos de Ancud.
321. » » 10 Anuario Met. 1912, 2a. parte.
322. » » 11 Valores horarios de Punta Arenas, 1911-12.
323. » » 12 Valores horarios de Santiago, 1913.
324. » » 13 Valores horarios de Valdivia, 1911-12.
325. » » 14 Valores horarios de Santiago, 1914.
326. » » 15 Anuario Met. de Chile, 1913.
327. » » 16 Medida de agua caída en 1913.
328. » » 17 Anuario Met. 1913.
329. » » 18 Valores horarios de los Andes, 1911-12.
330. » » 19 Anuario Met. 1915, 1a. parte.
331. » » 20 Rec. de sumas de aguas caídas en Chile.
332. » » 21 Rec. de las observaciones de la Est. de Santiago, 1911 a 1915 (agotada).

307. Instructions as to the Matters to be dealt with by Officials on Visits of Inspection to Recruiting and National Musketry Training Offices.
308. "Patria" review (monthly).
309. The Non-Commissioned Officers' Review (monthly).

Army Medical Department.

310. Traumatic and Occupational Cancers.
311. Army Medical Review (fortnightly).

MINISTRY OF MARINE.

312. Publication No. 1 Meteorological Observations at Mina Aguila, Bolivia, 1909.
313. » » 2 Meteorological Observations, Prov., 1910.
314. » » 3 Meteorological Year-Book, first and second parts.
315. » » 4 Meteorological Observations on Easter Island, 1911-12.
316. » » 5 Hourly Records of Santiago, 1922.
317. » » 6 Average Rainfall in 1912.
318. » » 7 Hourly Records of Santiago, 1922.
319. » » 8 Meteorological Year-Book, 1912, first part.
320. » » 9 Hertzian Waves recorded at San Carlos de Ancud.
321. » » 10 Meteorological Year-Book, 1912, second part.
322. » » 11 Hourly Records of Punta Arenas, 1911-12.
323. » » 12 Hourly Records of Santiago, 1913.
324. » » 13 Hourly Records of Valdivia, 1911-12.
325. » » 14 Hourly Records of Santiago, 1914.
326. » » 15 Meteorological Year-Book of Chile, 1913.
327. » » 16 Average Rainfall in 1913.
328. » » 17 Meteorological Year-Book, 1913.
329. » » 18 Hourly Records of the Andes, 1911-12.
330. » » 19 Meteorological Year-Book, 1915, first part.
331. » » 20 Summary of Rainfall in Chile.
332. » » 21 Summary of Observations in the State of Santiago, 1911-15 (out of print).

333.	Publicación N° 22 Anuario Met. 1915. 2a. parte.	333.	Publication No. 22 Meteorological Year-Book, 1915, second part.
334.	» » 23 Lluvias en 1916.	334.	» » 23 Rainfall in 1916.
335.	» » 24 » » 1917.	335.	» » 24 » » in 1917.
336.	» » 25 Anuario Met. 1914.	336.	» » 25 Meteorological Year-Book, 1914.
337.	» » 26 » » 1916.	337.	» » 26 Meteorological Year-Book, 1916.
338.	» » 27 » » 1917.	338.	» » 27 Meteorological Year-Book, 1917.
339.	» » 28 Obsrv. Met. en algunas ciudades de Chile. Rs. 1911 a 1915 (agotada).	339.	» » 28 Meteorological Observations in certain cities of Chile, 1911-1915 (out of print).
340.	» » 29 Lluvias en 1918.	340.	» » 29 Rainfall in 1918.
341.	» » 30 Anuario Met. de Chile de 1918 y Res. de valores horarios y de las observaciones de temperatura a diferentes profundidades en Santiago, 1915.	341.	» » 30 Meteorological Year-Book of Chile for 1918 and Summary of Hourly Records and Temperature Observations at various depths in Santiago, 1915.
342.	» » 31 Anuario Met. 1919.	342.	» » 31 Meteor. Year-Book, 1919.
343.	» » 32 » » 1920.	343.	» » 32 » » » 1920.
344.	» » 33 » » 1921.	344.	» » 33 » » » 1921.
345.	» » 34 » » 1922.	345.	» » 34 » » » 1922.
346.	» » 35 » » 1923.	346.	» » 35 » » » 1923.
347.	» » 36 » » 1924.	347.	» » 36 » » » 1924.
348.	» » 37 Lluvias mensuales, 1918-25. Anexo lluvias max. en diversos períodos, estudio sobre las depresiones atmosféricas en Chile y gráficos.	348.	» » 37 Monthly Rainfall, 1918-1925. Annex: maximum rainfall at various periods and a study of atmospheric depressions in Chile, illustrated by graphs.
349.	» » 38 Anuario Met. 1925.	349.	» » 38 Meteor. Year-Book, 1925.
350.	» » 39 » » 1926.	350.	» » 39 » » » 1926.
351.	» » 40 » » 1927.	351.	» » 40 » » » 1927.
352.	» » 41 » » 1928.	352.	» » 41 » » » 1928.
353.	» » 42 » » 1929.	353.	» » 42 » » » 1929.
354.	» » 43 » » 1930.	354.	» » 43 » » » 1930.
355.	» » 44 » » 1931.	355.	» » 44 » » » 1931.
356.	» » 45 » » 1932.	356.	» » 45 » » » 1932.
357.	» » 46 » » 1933.	357.	» » 46 » » » 1933.
358.	» » 47 » » 1934.	358.	» » 47 » » » 1934.

DEPARTAMENTO DE OBRAS MARÍTIMAS.

359.	Puerto de Iquique. Proyecto del puerto. Memoria 1927.
360.	» » Iquique. Obras fundamentales del puerto.
361.	» » Antofagasta. Piego de condiciones, 1917.
362.	» » » Obras complementarias, 1926.
363.	» » Valparaíso. Propuesta para la construcción de obras, 1906.
364.	» » » Mejoramiento de los cauces y quebradas.

DEPARTMENT OF MARITIME WORKS.

359.	Port of Iquique. Harbour scheme. Report, 1927.
360.	» » » Harbour Foundation Works.
361.	» » Antofagasta. Schedule of Charges, 1917.
362.	» » » Supplementary Works, 1926.
363.	» » Valparaiso. Proposal for the construction of works, 1906.
364.	» » » Improvement of riverbeds and valleys.

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|----------------------------|---|--------------------------|---|
| 365. Puerto de Valparaíso. | Pliego de condiciones para la construcción del Molo, 1922. | 365. Port of Valparaiso. | Schedule of Charges for the Construction of the Mole, 1922. |
| 366. » » San Antonio. | Folleto de propaganda del puerto. 1923. | 366. „ „ San Antonio. | Advertising leaflet of the Port, 1923. |
| 367. » » » | Pliego de condiciones, 1911. | 367. „ „ „ | Schedule of charges, 1911. |
| 368. » » Constitución. | Proyecto de mejoramiento del puerto. 1918. | 368. „ „ Constitución. | Scheme for Improvement of the Harbour, 1918. |
| 369. » » » | Pliego de condiciones para la construcción de obras fundamentales del puerto. 1923. | 369. „ „ „ | Schedule of charges for the Construction of the Harbour Foundation Works, 1923. |
| 370. » » Talcahuano. | Obras complementarias del Malecón Blanco Encalada, 1913. | 370. „ „ Talcahuano. | Additional Works on the Blanco Encalada Breakwater, 1913. |
| 371. » » Lebu. | Planos. | 371. „ „ Lebu. | Plans. |
| 372. » » » | Proyecto de mejoramiento del puerto, 1933. | 372. „ „ „ | Scheme for Improvement of the Harbour, 1933. |
| 373. » Montt. | Obras de mejoramiento, 1928. | 373. Puerto Montt. | Improvement Works, 1928. |
| 374. » » | Memoria de Contabilidad del Departamento de Obras marítimas. 1934. | 374. „ „ | Report on the Accounts of the Department of Maritime Works, 1934. |

MINISTERIO DEL TRABAJO.

375. Boletín Oficial de la Caja Nacional de Empleados Públicos y Periodistas.
 376. Boletín de la Inspección general del Trabajo.
 377. Boletín del Ministerio de Bienestar Social.
 378. Frías Collao. Legislación sobre accidentes de trabajo.
 379. Ley N° 1838 sobre habitaciones para obreros.
 380. Ley N° 4563 sobre construcciones sísmicas. Año 1929.
 381. Reglamento de la Ley N° 5579 sobre financiamiento de la habitación popular. Imprenta La Nación. Edición Oficial.
 382. Memorias del Ministerio de Bienestar Social.
 383. Memorias del Ministerio del Trabajo.

INSPECCIÓN GENERAL DEL TRABAJO.

384. Revista del Trabajo (mensual).
 385. Disposiciones legales y reglamentarias relativas a la Organización y Funcionamiento de la Inspección General del Trabajo. 1935.

DIRECCIÓN GENERAL DE CRÉDITO POPULAR Y DE CASAS DE MARTILLO.

386. Recopilación completa de las leyes y reglamentos de la Dirección General de Crédito Popular y de Casas de Martillo.
 387. Memoria anual de la Dirección.

MINISTRY OF LABOUR.

375. Official Gazette of the National Fund for Public Servants and Journalists.
 376. Gazette of the Inspectorate-General of Labour.
 377. Gazette of the Ministry of Social Welfare.
 378. Frías Collao. "Legislation on Industrial Accidents".
 379. Law No. 1838, on Workers' Dwellings.
 380. Law No. 4563, on Earthquake-Proof Constructions. Year 1929.
 381. Regulation of Law No. 5579, on the Financing of Popular Housing, printed by "La Nación". Official Publication.
 382. Reports of the Ministry of Social Welfare.
 383. Reports of the Ministry of Labour.

INSPECTORATE-GENERAL OF LABOUR.

384. Labour Review (monthly).
 385. Legal provisions and regulations regarding the Organisation and Operation of the Inspectorate-General of Labour, 1935.

DIRECTORATE-GENERAL OF POPULAR CREDIT INSTITUTIONS AND AUCTIONEERING FIRMS.

386. Complete summary of the laws and regulations of the Directorate-General of Popular Credit Institutions and Auctioneering Firms.
 387. Annual Report of the Directorate.

DEPARTAMENTO DE EXTENSIÓN CULTURAL.

388. El mensaje del pueblo, por don Tomás Gatica Martínez.
 389. El problema social y la cultura obrera, por don Tomás Gatica Martínez.
 390. Derechos ciudadanos, por don René Hurtado Borne.
 391. Concepto de Gobierno, por don René Hurtado Borne.
 392. Conceptos generales de Educación Cívica, por don René Hurtado Borne.
 393. Feminismo Obrero, por Vera Zouroff.
 394. Boletín informativo del Departamento (bimensual).

MINISTERIO DE AGRICULTURA.

395. Boletín del Ministerio de Agricultura (trimestral).
 396. Ley N^o 4097 sobre contrato de Prenda Agraria.
 397. Boletín de las Escuelas Experimentales.
 398. Memorias del Ministerio de Agricultura.

DEPARTAMENTO DE ARBORICULTURA Y SANIDAD VEGETAL.

399. Leyes, reglamentos y disposiciones referentes a la industria frutícola.
 400. Contribución al desarrollo de la Fruticultura en Chile.
 401. Cuidados culturales de los huertos frutales.
 402. Cosecha, selección, preparación y embalaje de frutos para la exportación.
 403. El cultivo del Manzano.

DEPARTAMENTO DE GANADERÍA Y SANIDAD ANIMAL

404. Cuadro explicativo de la Distomatosis.
 405. Cuadro explicativo de la Fiebre aftosa.
 406. Calendario de las enfermedades infecto-contagiosas del ganado y la época en que deben efectuarse las vacunas preventivas.
 407. Folleto de la Ley de Policía Sanitaria Animal (agotado).
 408. » » » Rabia.
 409. » » » Fiebre aftosa.
 410. » del Carbunco Bacteridiano.
 411. » de la Anaplasmosis.
 412. » » Sarna ovina.
 413. » » » Crianza del ganado en el territorio de Magallanes.
 414. » del estudio químico y efectos tóxicos del Olivillo.
 415. » breve reseña de los territorios de Magallanes y Aysen.

DEPARTMENT OF CULTURAL EXTENSION.

388. "The People's Message", by Don Tomás Gatica Martínez.
 389. "The Social Problem and the Education of the Working Classes", by Don Tomás Gatica Martínez.
 390. "Civic Rights", by Don René Hurtado Borne.
 391. "Theory of Government", by Don René Hurtado Borne.
 392. "General Theories of Civic Education", by Don René Hurtado Borne.
 393. "Working-class Feminism", by Vera Zouroff.
 394. Departmental Information Gazette (fortnightly).

MINISTRY OF AGRICULTURE.

395. Ministry of Agriculture Gazette (quarterly).
 396. Law No. 4097, on Agricultural Mortgage Contracts.
 397. Experimental Schools Gazette.
 398. Reports of the Ministry of Agriculture.

DEPARTMENT OF ARBORICULTURE AND PLANT HYGIENE.

399. Laws, Regulations and Provisions relating to the Fruit-growing Industry.
 400. Contribution to the Development of Fruit-growing in Chile.
 401. Directions for the Care of Orchards.
 402. The Picking, Selection, Preparation, and Packing of Fruit for Export.
 403. Apple-growing.

DEPARTMENT OF STOCKBREEDING AND ANIMAL HYGIENE.

404. Explanatory Table for Liver-Bot.
 405. Explanatory Table for Foot-and-Mouth Disease.
 406. Calendar of infectious and contagious diseases of livestock, with the periods at which preventive vaccination should be carried out.
 407. Pamphlet on the Law on Veterinary Inspection (out of print).
 408. " " Rabies.
 409. " " Foot-and-Mouth Disease.
 410. " " Anthrax.
 411. " " Anaplasmosis.
 412. " " Sheep Scab.
 413. " " Stockraising in the Territory of Magallanes.
 414. " " the chemical study and the toxic effects of "Olivillo".
 415. Brief pamphlet descriptive of the Territories of Magallanes and Aysen.

INSPECCIÓN DE SERVICIOS PROVINCIALES.

416. Agricultura general, de don Roberto Opazo G.
 417. Monografía cultural de las diversas plantas agrícolas, de don Roberto Opazo G.
 418. Plantas forrajeras y plantas industriales, de don Roberto Opazo G.

SERVICIO DE GENÉTICA.

419. Cuadro ilustrativo de los trigos genéticos elaborados por el Servicio de Genética.
 420. Folleto « El Control de las semillas ».
 421. Circular N° 1 del Servicio de Genética a sus clientes, referente a abonos.
 422. Hoja descriptiva del trigo genético « Barón ».
 423. » » » » » « General ».
 424. » » » » » « Lucía ».
 425. » » » » » « Sra. Verde ».

SERVICIO DE LABORATORIO DE INVESTIGACIONES AGRÍCOLAS.

426. Estudio de la calidad industrial de algunas variedades de trigo.

MONOGRAFÍAS PUBLICADAS Y DE LAS CUALES HAY EXISTENCIA DE EJEMPLARES DISPONIBLES.

427. Publicación N° 1. Servicio de Sanidad Vegetal. Polisulfuro de Calcio.
 428. » » 2. Servicio de Sanidad Vegetal. Caldo Bordalés.
 429. » » 3. Silva Figueroa, Carlos. Mariposas perjudiciales. 1922.
 430. » » 4. Servicio de Sanidad Vegetal. Ley y Reglamento de Policía Vegetal.
 431. » » 5. Camacho, Carlos. Algunos insectos perjudiciales a las legumbres cultivadas el año 1919.
 432. » » 6. Graf Marín, Alberto. La venturia del manzano. 1933.
 433. » » 7. Camacho, Carlos. El gusano del poroto, 1918.
 434. » » 8. Camacho, Carlos. Las cuncunillas.
 435. » » 9. Silva Figueroa, Carlos. Mariposas perjudiciales. Las polillas de la papa. 1920.

INSPECTORATE OF PROVINCIAL SERVICES.

416. "General Agriculture", by Don Roberto Opazo G.
 417. Monograph on "The Cultivation of the Various Plants of Use in Agriculture", by Don Roberto Opazo G.
 418. "Plants of Use for Fodder and for Industrial Purposes", by Don Roberto Opazo G.

GENETIC SERVICE.

419. Descriptive table of the genetic grains obtained by the Genetic Service.
 420. Leaflet on seed control.
 421. Circular No. 1 of the Genetic Service, distributed to subscribers, relating to fertilisers.
 422. Leaflet describing the genetic grain "Barón",
 423. " " " " " " "General".
 424. " " " " " " "Lucía".
 425. " " " " " " "Sra. Verde".

LABORATORY AND AGRICULTURAL RESEARCH SERVICE.

426. Study of the industrial value of certain varieties of grain.

PUBLISHED MONOGRAPHS OF WHICH COPIES ARE AVAILABLE.

427. Publication No. 1. Plant Hygiene Service. Calcium Polysulphide.
 428. " " 2. Plant Hygiene Service. Bordeaux Mixture.
 429. " " 3. Silva Figueroa, Carlos. "Harmful Butterflies" (1922).
 430. " " 4. Plant Hygiene Service. Law and Regulations on Plant Precautions.
 431. " " 5. Camacho, Carlos. "Certain Insects Harmful to Cultivated Vegetables" (1919).
 432. " " 6. Graf Marín, Alberto. "The 'Venturia' of the Apple-Tree" (1933).
 433. " " 7. Camacho, Carlos. "The Pea Grub" (1918).
 434. " " 8. Camacho, Carlos. "Caterpillars".
 435. " " 9. Silva Figueroa, Carlos. "Harmful Butterflies: The Potato Moth" (1920).

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| <p>436. Publicación N^o 10. Espinosa B., Marcial.
Contribución al conocimiento de las malezas chilenas.</p> <p>437. " " II. Servicio de Sanidad Vegetal. El quintral, la margarita, la cizaña púrpura y la galega. Plantas declaradas plagas de la agricultura, año 1929.</p> | <p>436. Publication No. 10. Espinosa B., Marcial.
"Contribution to the Knowledge of Chilean Weeds".</p> <p>437. " " II. Plant Hygiene Service. Mistletoe, Marguerite, Purple Darnel, and Official Goat's-Rue. Plants condemned as Agricultural Pests (1929).</p> |
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MINISTERIO DE SALUBRIDAD.

MINISTRY OF HEALTH.

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| <p>438. Boletín de la Dirección General de Sanidad.</p> <p>439. Boletín Sanitario.</p> <p>440. Código Sanitario (agotado).</p> <p>441. Memorias del Ministerio de Salubridad.</p> <p>442. Proyecto del Código Sanitario, año 1910.</p> <p>443. Reglamento de Estupefacientes. Dirección General de Sanidad.</p> <p>444. Reglamento sobre profilaxis de enfermedades infecciosas.</p> <p>445. Reglamento de la Beneficencia Pública. Año 1923.</p> | <p>438. Gazette of the Directorate-General of Health.</p> <p>439. Health Gazette.</p> <p>440. Health Code (out of print).</p> <p>441. Reports of the Ministry of Health.</p> <p>442. Draft Health Code (1910).</p> <p>443. Narcotics Regulations. Directorate-General of Health.</p> <p>444. Regulations of the prophylaxis of infectious diseases.</p> <p>445. Public Welfare regulations (1923).</p> |
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DIRECCIÓN GENERAL DE SANIDAD.

DIRECTORATE-GENERAL OF HEALTH.

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| <p>446. Monografías (año 1929).</p> <p>447. Boletín del servicio Nacional de Salubridad (actualmente interrumpido).</p> | <p>446. Monographs (1929).</p> <p>447. National Health Service Gazette (discontinued for the present).</p> |
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MINISTERIO DE BIENESTAR SOCIAL.

MINISTRY OF SOCIAL WELFARE.

*Departamento de Previsión Social.**Department of Social Insurance.*

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| <p>448. Memoria del Departamento de Previsión Social (año 1934).</p> <p>449. Memoria del Departamento de Previsión Social (año 1936).</p> <p>450. Boletín de « Previsión Social » (bimestral).</p> | <p>448. Report of the Department of Social Insurance (1934).</p> <p>449. Report of the Department of Social Insurance (1936).</p> <p>450. Social Insurance Gazette (two-monthly).</p> |
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MINISTERIO DE RELACIONES EXTERIORES
Y COMERCIO.

MINISTRY OF FOREIGN AFFAIRS AND COMMERCE.

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| <p>451. Boletín del Departamento de Relaciones Exteriores.</p> <p>452. Memorias del Ministerio de Relaciones Exteriores.</p> <p>453. Memorias del Ministerio de Comercio.</p> <p>454. Monthly Economic Survey of Chile. Ministry of Foreign Affairs and Commerce (mensual). Se publica en cuatro idiomas (español, francés, inglés y alemán).</p> <p>455. Proyecto de Ordenanza Consular y Decreto Orgánico, año 1927.</p> | <p>451. Gazette of the Department of Foreign Affairs.</p> <p>452. Reports of the Ministry of Foreign Affairs.</p> <p>453. Reports of the Ministry of Commerce.</p> <p>454. Monthly Economic Survey of Chile. Ministry of Foreign Affairs and Commerce (Monthly). Published in four languages (Spanish, French, English and German).</p> <p>455. Draft Consular Ordinance and Fundamental Decree (1927).</p> |
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MINISTERIO DE TIERRAS Y COLONIZACIÓN.

456. Boletín del Ministerio de Propiedad Austral.
 457. Memorias de la Inspección de Tierras y Colonización.
 458. Memorias de la Oficina de Mensura de Tierras.
 459. Memorias del Ministerio de Tierras y Colonización.

MINISTRY OF LANDS AND COLONISATION.

456. Gazette of the Ministry of Southern Estates.
 457. Reports of the Inspectorate of Lands and Colonisation.
 458. Reports of the Land Survey Office.
 459. Reports of the Ministry of Lands and Colonisation.

LIST No. 2.

LIST OF THE VARIOUS DEPARTMENTS AND INSTRUMENTALITIES OF THE UNITED STATES GOVERNMENT THE PUBLICATIONS OF WHICH ARE TO BE FURNISHED TOGETHER WITH THE TITLES OF THE PRINCIPAL SERIAL PUBLICATIONS TO BE INCLUDED IN THE EXCHANGE.

AGRICULTURE DEPARTMENT :

Crops and markets, monthly.
 Department leaflet.
 Farmer's bulletin, irregular.
 Journal of agricultural research, semi-monthly.
 Technical bulletin, irregular.
 Yearbook of agriculture, bound.

Agricultural economics bureau :

Agricultural situation, monthly.
 Statistical bulletin.
 Report, annual.

Agricultural engineering bureau :

Report, annual.

Animal Industry bureau :

Service and regulatory announcements.

Biological survey bureau :

North American fauna.
 Report, annual.

Chemistry and soils bureau :

Soil survey reports.
 Report, annual.

Dairy industry bureau :

Report, annual.

Entomology and plant quarantine bureau :

Report, annual.

Experiment station office :

Experiment station record, monthly.
 Report on agricultural experiment stations, annual.

Extension service :

Extension service review, monthly.

*Food and drug administration.**Forest service :*

Report, annual.

AGRICULTURE DEPARTMENT (*Continued.*)*Home economics bureau :*

Report, annual.

Information office :

Report, annual.

*Plant industry bureau.**Public roads bureau :*

Public roads, journal of highway research, monthly.

Report, annual.

Soil conservation service :

Soil conservation, monthly.

Report, annual.

Weather bureau :

Climatological data for U. S., monthly.

Monthly weather review.

CIVIL SERVICE COMMISSION :

Official register of the U. S., annual, bound.

Report, annual.

COMMERCE DEPARTMENT :

Annual report of the Secretary of commerce.

*Air commerce bureau.**Census bureau :*

Decennial census.

Biennial census of manufactures.

Birth, stillbirth and infant mortality statistics, annual.

Financial statistics of cities over 100,000, annual.

Financial statistics of state and local governments, annual.

Mortality statistics, annual.

County and city jails, prisoners, annual.

Prisoners in state and federal prisons, annual.

Coast and geodesic survey :

Special publications.

Fisheries bureau :

Bulletin.

Fishery circular.

Investigational report.

Foreign and domestic commerce bureau :

Domestic commerce series.

Survey of current business.

Foreign commerce and navigation, bound, annual.

Monthly summary of foreign commerce.

Commerce reports, weekly.

Statistical abstract, annual.

Trade information bulletin.

Trade promotion series.

*Lighthouses bureau.**National bureau of standards :*

Circular.

Journal of research, monthly.

Technical news bulletin, monthly.

COMMERCE DEPARTMENT (*Continued*).*Navigation and steamboat inspection bureau :*

- Merchant marine statistics, annual.
- Merchant vessels of the United States, annual.

Patent office :

- Official gazette, weekly.
- Index of trademarks, annual.
- Index of patents, annual.

Shipping board bureau :

- Shipping board bureau reports.

CONGRESS :

- Congressional record, bound.
- Congressional directory, bound.
- Statutes at large, bound.
- Code of laws and supplements, bound.

House of representatives :

- Journal, bound.
- Documents, bound.
- Reports, bound.

Senate :

- Journal, bound.
- Documents, bound.
- Reports, bound.

COURT OF CLAIMS :

- Report of cases decided.

COURT OF CUSTOMS AND PATENT APPEALS:

- Reports (decisional), bound.

DISTRICT OF COLUMBIA :

- Reports of the various departments of the local government.

EMPLOYEES' COMPENSATION COMMISSION :

- Annual report.

FARM CREDIT ADMINISTRATION :

- Annual report.

FEDERAL COMMUNICATIONS COMMISSION :

- Annual report.

FEDERAL EMERGENCY ADMINISTRATION OF PUBLIC WORKS :

FEDERAL HOME LOAN BANK BOARD :

- Federal home loan bank review, monthly.

FEDERAL HOUSING ADMINISTRATION :

- Annual report.

FEDERAL POWER COMMISSION :

- Annual report.

FEDERAL RESERVE SYSTEM :

- Federal reserve bulletin, monthly.
- Annual report.

FEDERAL TRADE COMMISSION :

- Annual report.
- Decisions, bound.

GENERAL ACCOUNTING OFFICE :

Decisions of comptroller-general, bound.

GOVERNMENT PRINTING OFFICE :

Annual report.

Documents office :

Documents catalog, biennial.

Monthly catalog.

INTERIOR DEPARTMENT :

Annual report.

Decisions.

Education office :

Bulletin.

Pamphlet series.

School life, monthly, except July and August.

Vocational education bulletin.

*General land office.**Geological survey :*

Bulletin.

Professional paper.

Water supply papers.

Mines bureau :

Bulletin.

Minerals yearbook.

Technical paper.

NATIONAL PARK SERVICE :

Reclamation bureau :

Reclamation era, monthly.

INTERSTATE COMMERCE COMMISSION :

Annual report.

Annual report of statistics on railways.

Interstate commerce commission reports (decisions), bound.

JUSTICE DEPARTMENT :

Annual report of the Attorney General.

Opinions of the " "

Prisons bureau :

Federal offenders, annual.

LABOR DEPARTMENT :

Annual report.

*Children's bureau.**Employment service.**Immigration and naturalization service.**Labor standards division :*

Bulletin.

Industrial health and safety series.

Labor statistics bureau :

Bulletin.

Monthly labor review.

Women's bureau :

Bulletin.

LIBRARY OF CONGRESS :

Annual report, bound.

Copyright office :

Catalog of copyright entries.

Documents division :

Monthly checklist of state publications.

Legislative reference service :

State law index, biennial, bound.

NATIONAL ACADEMY OF SCIENCES :

Annual report.

NATIONAL ADVISORY COMMITTEE FOR AERONAUTICS :

Annual report.

Bibliography of aeronautics, annual.

Technical reports.

NATIONAL ARCHIVES.

NATIONAL EMERGENCY COUNCIL :

United States government manual.

NATIONAL LABOR RELATIONS BOARD :

Decisions.

NATIONAL MEDIATION BOARD :

Annual report.

NATIONAL RESOURCES BOARD :

Report.

NAVY DEPARTMENT :

Annual report of the Secretary of the Navy.

Engineering bureau.

Marine corps.

Medicine and surgery bureau :

Naval medical bulletin, quarterly.

Annual report of the surgeon-general.

Naval war college :

International law situations, annual, bound.

Navigation bureau :

Navy directory, quarterly.

Register, annual.

Hydrographic office :

Publications.

Nautical almanac office :

American ephemeris and nautical almanac, annual.

American nautical almanac, annual.

Supplies and accounts bureau :

Naval expenditures, annual.

POST OFFICE DEPARTMENT :

Post[al] guide, annual, with monthly supplements.
Annual report of the Postmaster-general.

Postal savings system :

Annual report.

PRESIDENT OF THE UNITED STATES :

Addresses, messages.

RECONSTRUCTION FINANCE CORPORATION :

Report, quarterly.

SECURITIES AND EXCHANGE COMMISSION :

Decisions.
Annual report.

SMITHSONIAN INSTITUTION :

Report, annual.

Ethnology bureau :

Annual report.
Bulletin.

National museum :

Report, annual.

STATE DEPARTMENT :

Arbitration series.
Conference series.
Executive agreements series.
Foreign relations, annual, bound.
Latin American series.
Press releases weekly.
Territorial papers of the United States, bound.
Treaty series.
Treaty information bulletin, monthly.

SUPREME COURT :

Official reports, bound.

TARIFF COMMISSION :

Annual report.
Miscellaneous series.
Reports.

TAX APPEALS BOARD :

Board of tax appeals reports.

TREASURY DEPARTMENT:

Annual report of the Secretary of the Treasurer on the state of finances.
Combined statement of receipts, expenditures, balances, etc., annual.
Treasury decisions, bound.

Budget bureau :

Budget, annual, bound.

Bookkeeping and warrants division :

Digest of appropriations, annual.

Coast guard :

Register, annual.

TREASURY DEPARTMENT (*Continued.*)*Comptroller of the currency :*

Annual report.

Internal revenue bureau :

Internal revenue bulletin, weekly.

Annual report of the commissioner of internal revenues.

Statistics of income.

Mint bureau :

Annual report.

*Narcotics bureau.**Procurement division.**Public health service :*

National institute of health bulletin.

Public health bulletin, irregular.

Public health reports, weekly.

Annual report.

Venereal disease information, monthly.

VETERANS' ADMINISTRATION :

Annual report.

Medical bulletin, quarterly.

WAR DEPARTMENT :

Report of the Secretary of war, annual.

Adjutant-general's department :

Official army register, annual.

Army list and directory, semi-annual.

Engineer department :

Report of the chief of engineers (incl. commercial statistics on water-borne commerce), annual

Rivers and harbors board. Port series.

*General staff corps :**Insular affairs bureau :*

Annual report.

Medical department :

Report of the surgeon-general, annual.

*Military intelligence division.**National guard bureau.**Ordnance department.**Quartermaster general.**Signal office.*

Certified to be a true and complete textual copy of the original Agreement in all the languages in which it was signed.

For the Secretary
of State of the United States of America :

Edward Yardley,

Chief Clerk and Administrative Assistant.

¹ TRADUCTION. — TRANSLATION.

N^o 4314. — ÉCHANGE DE NOTES ENTRE LE GOUVERNEMENT DES ÉTATS-UNIS D'AMÉRIQUE ET LE GOUVERNEMENT DU CHILI COMPORTANT UN ACCORD RELATIF A L'ÉCHANGE DES PUBLICATIONS OFFICIELLES. SANTIAGO, LES 22 ET 27 OCTOBRE 1937.

I.

AMBASSADE
DES ÉTATS-UNIS D'AMÉRIQUE.

N^o 565.

SANTIAGO, le 22 octobre 1937.

MONSIEUR LE MINISTRE,

Comme suite au mémorandum N^o 473, en date du 8 juin dernier, et aux notes de Votre Excellence N^o 6777, en date du 2 août, et N^o 7659, en date du 24 août 1937, j'ai l'honneur de consigner l'accord relatif à l'échange de publications officielles, intervenu entre le Gouvernement des États-Unis d'Amérique et le Gouvernement du Chili. Cet accord est ainsi conçu :

Il sera procédé à un échange complet des publications officielles entre le Gouvernement des États-Unis d'Amérique et le Gouvernement du Chili, échange qui sera assuré dans les conditions suivantes :

1. Le service officiel d'échange chargé de la transmission des publications des États-Unis est « The Smithsonian Institution ». Le service officiel d'échange au Chili est la Bibliothèque nationale de Santiago.

2. Les envois effectués à titre d'échange seront reçus, pour le compte des États-Unis, par la Bibliothèque du Congrès et, pour le compte du Chili, par la Bibliothèque nationale de Santiago.

3. Le Gouvernement du Chili fournira régulièrement, en un seul exemplaire, une collection complète des publications officielles des divers ministères, bureaux, offices et institutions figurant dans la liste n^o 1 ci-jointe. On complètera cette liste en y faisant figurer, sans qu'il soit nécessaire de procéder à de nouvelles négociations, tout nouvel office créé ultérieurement par le gouvernement.

4. Le Gouvernement des États-Unis fournira régulièrement, en un seul exemplaire, une collection complète des publications officielles des départements, bureaux, offices et institutions figurant dans la liste n^o 2 ci-jointe. On complètera cette liste en y faisant figurer, sans qu'il soit nécessaire de procéder à de nouvelles négociations, tout nouvel office créé ultérieurement par le gouvernement.

5. En ce qui concerne les offices et les institutions qui, à l'heure actuelle, ne font pas paraître de publications et qui ne figurent pas dans les listes ci-jointes, il est convenu que les publications qu'ils pourront faire paraître ultérieurement seront fournies en un exemplaire.

¹ Traduit par le Secrétariat de la Société des Nations, à titre d'information.

¹ Translated by the Secretariat of the League of Nations, for information.

6. Le présent accord n'oblige aucun des deux gouvernements à procéder à l'échange des publications confidentielles, des formules en blanc ou des circulaires de caractère non public.

7. Chacune des Parties à l'accord assumera les frais de transport par poste, chemin de fer ou bateau, ainsi que les autres frais encourus dans son propre pays.

8. L'une et l'autre Partie se déclarent disposées à accélérer les envois dans la mesure du possible.

9. Le présent accord n'affecte en aucune manière les conventions d'échange existant déjà entre les diverses administrations et institutions des deux pays.

Dès réception d'une note de Votre Excellence conçue dans les mêmes termes que la présente communication, mon gouvernement considérera que l'accord ci-dessus entre en vigueur.

Je saisis cette occasion, etc.

HOFFMAN PHILIP.

Son Excellence

Monsieur José Ramón Gutiérrez Alliende,
Ministre des Affaires étrangères,
Santiago.

II.

RÉPUBLIQUE DU CHILI.
MINISTÈRE DES AFFAIRES ÉTRANGÈRES.

EBC
N° E 8/1/23/21 9902.

SANTIAGO, le 27 octobre 1937.

MONSIEUR L'AMBASSADEUR,

En réponse à votre note N° 565 en date du 22 octobre de l'année en cours, j'ai l'honneur de faire connaître à Votre Excellence que le Gouvernement du Chili accepte de conclure avec le Gouvernement des Etats-Unis d'Amérique l'accord suivant relatif à l'échange de publications officielles :

Il sera procédé à un échange complet des publications officielles entre le Gouvernement du Chili et le Gouvernement des Etats-Unis d'Amérique, échange qui sera assuré dans les conditions suivantes :

1. Le service officiel d'échange chargé de la transmission des publications des Etats-Unis est « The Smithsonian Institution ». Le service officiel d'échange au Chili est la Bibliothèque nationale de Santiago.

2. Les envois effectués à titre d'échange seront reçus, aux Etats-Unis, par la Bibliothèque du Congrès et au Chili, par la Bibliothèque nationale de Santiago.

3. Le Gouvernement du Chili fournira régulièrement un exemplaire de toutes les publications des divers départements, services et institutions. Ces départements et ces publications figurent dans la liste n° 1 ci-jointe. On complétera cette liste en y faisant figurer, sans qu'il soit nécessaire de procéder à de nouvelles négociations, tout nouvel office créé ultérieurement par le gouvernement.

4. Le Gouvernement des Etats-Unis fournira régulièrement un exemplaire de toutes les publications des divers départements, services et institutions. Ces départements et ces publications figurent dans la liste n° 2 ci-jointe. On complétera cette

liste en y faisant figurer, sans qu'il soit nécessaire de procéder à de nouvelles négociations, tout nouveau bureau créé ultérieurement par le gouvernement.

5. En ce qui concerne les départements et les institutions qui, à l'heure actuelle, ne font pas paraître de publications et qui ne figurent pas dans les listes ci-jointes, il est convenu que les publications qu'ils pourront faire paraître ultérieurement seront fournies en un exemplaire.

6. Le présent accord n'oblige aucun des deux gouvernements à procéder à l'échange des publications confidentielles, des formules en blanc ou des circulaires de caractère non public.

7. Chacune des Parties assumera les frais de transport par poste, chemin de fer ou bateau, ainsi que les autres frais encourus pour l'expédition des publications originaires de son propre pays.

8. L'une et l'autre Partie se déclarent disposées à faciliter dans la mesure du possible l'envoi des publications.

9. Le présent accord n'affecte en aucune manière les conventions d'échange existant déjà entre les diverses administrations et institutions des deux pays.

Le présent accord entrera en vigueur dès réception de la présente note par Votre Excellence.

Veuillez agréer, etc.

José Ramón GUTIÉRREZ ALLIENDE.

Son Excellence
Monsieur Hoffman Philip,
Ambassadeur extraordinaire et plénipotentiaire
des Etats-Unis.

LISTE N° 1

(LISTE DES DIVERS DÉPARTEMENTS, SERVICES ET INSTITUTIONS DU GOUVERNEMENT DU CHILI DONT LES PUBLICATIONS DEVRONT ÊTRE FOURNIES, ET DES TITRES DES PUBLICATIONS PRINCIPALES QUI DOIVENT ÊTRE COMPRISES DANS L'ÉCHANGE.)

PRÉSIDENCE.

1. Messages présidentiels (annuel).

CONGRÈS.

2. Bulletin des séances du Sénat.
3. Bulletin des séances de la Chambre des députés.
4. Règlement du Sénat.
5. Règlement de la Chambre des députés.

MINISTÈRE DE L'INTÉRIEUR.

6. Actes officiels du projet de constitution politique *.
7. Annuaire du ministère de l'intérieur.
8. Bulletin municipal de la République.
9. Bulletin officiel de la direction générale des carabiniers (hebdomadaire).
10. Bulletin officiel de la direction générale des postes et télégraphes (mensuel).
11. Constitution politique de la République du Chili, année 1925 *.
12. Décret-loi N° 283 sur l'organisation du corps des carabiniers.
13. Décret N° 2490, du 25 mars 1936, fixant les limites de la province de Valdivia.
14. Journal officiel.

* Se trouve actuellement à la réserve.

15. Statut organique des fonctionnaires civils de l'Etat.
16. Guide administratif.
17. Lois électorales.
18. Loi sur les listes électorales.
19. Loi de régime intérieur, année 1885.
20. Loi sur l'impôt de patente municipale.
21. Loi organique des fonctionnaires civils de l'Etat, année 1928.
22. Loi sur les listes électorales.
23. Mémoires de l'entreprise d'eau potable.
24. Mémoires du ministère de l'intérieur (1928).
25. Recensements électoraux de la République.
26. Recueil des dispositions relatives aux polices fiscales et communales, année 1910.
27. Règlement pour les installations à domicile du tout-à-l'égout de Santiago, 1929.
28. Règlement général de la direction de l'approvisionnement de l'Etat.
29. Règlement du service intérieur de la comptabilité des services dépendant du ministère de l'intérieur, 1929.
30. Règlement intérieur du ministère de l'intérieur.
31. Règlement du service intérieur de la comptabilité du ministère de l'intérieur.
32. Règlement des services d'eau potable et du tout-à-l'égout.
33. Règlement pour l'utilisation, l'entretien et le contrôle des appareils de javellisation.
34. Règlement général pour les installations à domicile d'eau potable et du tout-à-l'égout.
35. Règlement pour les services particuliers d'eau potable, salée ou de mer et du tout-à-l'égout.
36. Mémoire des services d'eau potable et du tout-à-l'égout.

DIRECTION GÉNÉRALE DES SERVICES D'ÉGOUT DE SANTIAGO.

37. Règlement pour les entrepreneurs et constructeurs d'installations à domicile du tout-à-l'égout.
38. Loi organique de la direction générale des égouts de Santiago et règlement d'application.
39. Règlement général pour les installations à domicile du tout-à-l'égout et de l'eau potable de Santiago.
40. Mémoire annuel (année 1908).
41. Mémoire annuel (année 1934).
42. Loi N° 5613 et décret suprême N° 1687, du 23 avril 1935, sur la construction et l'installation à domicile du tout-à-l'égout et de l'eau potable, financées par la caisse nationale d'épargne.
43. Règlement du travail.

DIRECTION GÉNÉRALE DES CARABINIERS.

44. Gazette des carabiniers (mensuelle).
45. Règlement de service.

DIRECTION DES ENQUÊTES POLIÉRIÈRES.

46. Revue « Detective ».

DIRECTION GÉNÉRALE DU REVÊTEMENT DES VOIES DE COMMUNICATION.

47. Recueil de lois sur le revêtement des voies de communication dans les communes rurales de Santiago et de San Bernardo.
48. Loi N° 5757, du 12 décembre 1935, sur le revêtement général des voies de communication, applicable dans les diverses villes de la République.
49. Règlement général d'exécution des travaux de revêtement des voies de communication, approuvé par décret du ministère de l'intérieur N° 1248, du 12 mars 1936.
50. Règlement sur le revêtement des voies de communication dans les nouvelles agglomérations.
51. Règlement sur l'entretien et le remplacement du revêtement des voies de communication dans les communes rurales de Santiago.
52. Mémoire annuel de la Direction générale du revêtement des voies de communication.

DIRECTION GÉNÉRALE DE L'APPROVISIONNEMENT DE L'ÉTAT.

53. Loi organique N° 4800 sur l'approvisionnement et règlement d'application de cette loi.
54. Cahier d'information pour les services publics.
55. Mémoire de la Direction.
56. Monographie des services, publiée par la Gazette du Chili.

MINISTÈRE DES FINANCES.

57. Tarif douanier. — Edition officielle.
58. Bulletin de la caisse d'amortissement.
59. Bulletin des douanes. Surintendance des douanes. — Valparaiso (mensuel).
60. Bulletin du contrôle général des finances.
61. Bulletin des finances.
62. Dispositions en vigueur sur les sociétés anonymes (actuellement abrogées).
63. Dispositions sur les institutions de crédit. — Fernández.
64. Loi N° 5169 sur l'impôt sur le revenu, édition du Journal officiel.
65. Rôle des estimations de la commune de Villa Alemana. — Direction générale des impôts intérieurs.
66. Mémoires de la surintendance des douanes.
67. Mémoires du ministère des finances.
68. Mémoires du conseil de défense fiscale.
69. Mémoires du contrôle général des finances de la République.
70. Liste des décrets-lois établissant des recettes en faveur du fisc et des municipalités, 1929.
71. Budget des recettes ordinaires, 1930.
72. Projet de budgets, annuel.
73. Projet de loi d'impôt sur les tabacs, année 1926.
74. Recueil des décrets ayant force de loi du ministère des finances, année 1927.
75. Recueil des lois par ordre numérique, 21 volumes (volumes épuisés : IV, XII, XIII, XIX).
76. Recueil des décrets ayant force de loi, année 1927. Contrôle des finances de la République. 3 volumes. (Tomes II et III épuisés.)
77. Règlement général des cautions à verser par les fonctionnaires publics. Décret N° 500.
78. Rôles d'évaluation de la République.
79. Recueil des décrets ayant force de loi, années 1930, 1931, 1932. 3 volumes *.

SURINTENDANCE DES DOUANES.

80. Ordonnance sur les douanes.
81. Bulletin des douanes (mensuel).

CONTRÔLE GÉNÉRAL DES FINANCES DE LA RÉPUBLIQUE.

82. Bilan général des finances publiques.
83. Emploi du budget ordinaire de la nation.

SURINTENDANCE DES COMPAGNIES D'ASSURANCE ET DES SOCIÉTÉS ANONYMES.

84. Circulaires et sentences arbitrales rendues par la surintendance (3 volumes) depuis sa fondation, le 1^{er} janvier 1928, jusqu'au 31 décembre 1933.

MINISTÈRE DE L'ÉDUCATION.

85. Annales de l'université du Chili.
86. Annuaire de l'université du Chili.
87. Annuaire du service météorologique du Chili.
88. Annuaire de la presse chilienne (Bibliothèque nationale. — Il existe les années 1914 et 1915) *.
89. Bibliothèque des écrivains du Chili. Tomes I à XIII. (Les tomes II, III, IV, V, VI et VII sont épuisés à la réserve.) *
90. Bulletin de la Bibliothèque nationale.
91. Bulletin pédagogique (direction générale de l'instruction primaire).
92. Bulletin officiel du ministère de l'éducation.
93. Bulletin du service séismologique de l'université du Chili.
94. Bulletin du Musée national.
95. Bulletin du Musée national d'histoire naturelle.
96. Revue de l'éducation.
97. Catalogue d'auteurs grecs et latins (Bibliothèque nationale) *.
98. Catalogue des archives de la « Real Audiencia ». 3 volumes. Archives nationales *.
99. Catalogue de la section américaine de la Bibliothèque nationale *.

* Se trouve actuellement à la réserve.

100. Catalogue des manuscrits relatifs aux anciens Jésuites au Chili *. (Archives nationales.)
 101. Catalogue de la Bibliothèque Medina. 6 volumes. Bibliothèque nationale.
 102. Collection J. T. Medina des historiens de l'Indépendance. (Tome XXVIII.) (Bibliothèque nationale.)
 103. Ernesto Cruz. — Lettres de O'Higgins. (Tome I.)
 104. Diaz Mesa. — Chroniques de la conquête. (Tomes II et III.)
 105. » » En pleine colonie. (Tomes II et III.)
 106. Guide des archives des officiers ministériels. Archives nationales. 3 volumes.
 107. Grasel. — Manuel du bibliothécaire (2 volumes).
 108. Loi sur l'instruction primaire.
 109. Loi sur la propriété intellectuelle (épuisé).
 110. Liste des publications périodiques chiliennes (1915, 1921, 1923, 1924, 1925, 1926, 1927, 1928).
 Bibliothèque nationale.
 111. Mémoires de la Bibliothèque nationale.
 112. Mémoires de l'université du Chili.
 113. Mémoires du ministère de l'éducation.
 114. Prats de Sarratea. — Education des jeunes filles *.
 115. Recueil des décrets-lois du ministère de l'instruction, 1925.
 116. Recueil des lois et règlements sur l'instruction primaire et les écoles normales.
 117. Règlement général des écoles professionnelles (1930).
 118. Règlement établissant la censure cinématographique.
 119. Riquelme Daniel. — Contes de la guerre *.
 120. Service météorologique du Chili *.
 121. Vaisse. — Bibliographie générale du Chili *.
 122. Westenhofer. — Diagnostic et technique de l'anatomie pathologique (épuisé à la réserve).

MINISTÈRE DE L'ÉCONOMIE PUBLIQUE.

123. Annuaire statistique de la République du Chili.
 124. Annuaire statistique du Chili. Volume IV, année 1934. Mines et industrie.
 125. Annuaire statistique année 1935. Volume VII. Direction générale de statistique.
 126. Bulletin hebdomadaire de la direction générale de statistique.
 127. Bulletin des chemins de fer de l'Etat.
 128. Bulletin du département des mines et du pétrole.
 129. Bulletin de l'inspection de géographie et des mines.
 130. Code des mines (abrogé).
 131. Loi sur les ponts et chaussées N° 4851. — Direction générale des travaux publics. Département des ponts et chaussées.
 132. Statistique (Publications de la direction générale de statistique).

Année 1915.

- 132 bis. Vol. I. Démographie.
 133. » II. Bienfaisance, médecine et hygiène.
 134. » III. Politique et administration.
 135. » IV. Justice, police et criminalité.
 136. » V. Instruction.
 137. » VI. Finances.
 138. » VII. Agriculture.
 139. » VIII. Mines et métallurgie.
 140. » IX. Industrie manufacturière.
 141. » X. Commerce intérieur.
 142. » XI. Commerce extérieur.
 143. » XII. Communications.
 144. » XIII. Tableaux statistiques.

Années 1916, 1917, 1918 comme l'année 1915.

Année 1919.

145. Vol. I. Démographie.
 146. » II. Bienfaisance, médecine et hygiène.
 147. » III. Politique et administration.

* Se trouve actuellement à la réserve.

148. Vol. IV. Justice, police et criminalité.
 149. » V. Instruction.
 150. » VI. Finances.
 151. » VII. Agriculture.
 152. » VIII. Mines et métallurgie.
 153. » IX. Industrie manufacturière.
 154. » X. Commerce intérieur.
 155. » XI. Commerce extérieur.
 156. » XII. Communications.
 Tableaux statistiques et, à partir du mois de mai, Bulletin statistique mensuel.

Année 1920.

158. Vol. I. Démographie.
 159. » II. Bienfaisance, médecine et hygiène.
 160. » III. Politique et administration.
 161. » IV. Justice, police et criminalité.
 162. » V. Instruction.
 163. » VI. Finances.
 164. » VII. Agriculture.
 165. » VIII. Mines et métallurgie.
 166. » IX. Industrie manufacturière.
 167. » X. Commerce intérieur.
 168. » XI. Commerce extérieur.
 169. » XII. Communications.
 170. » XIII. Tableaux statistiques.
 Bulletin statistique.
 Recensement de la population.

Années 1921, 1922, 1923, 1924, 1925 et 1926 comme l'année 1919.
 En 1927, le volume « Industrie manufacturière » n'a pas été publié.

Année 1928.

173. Vol. I. Démographie et bienfaisance.
 174. » II. Administration, justice et éducation.
 175. » III. Agriculture.
 176. » IV. Mines et industrie.
 177. » V. Finances, banques et caisses d'assurances sociales.
 178. » VI. Commerce intérieur et communications.
 179. » VII. Commerce extérieur.
 180. Annuaire statistique.
 Revue mensuelle « Statistique chilienne ».
 Recensement de l'industrie manufacturière et du commerce.

Année 1929.

181. Vol. I. Démographie et assistance sociale.
 182. » II. Administration, justice et éducation.
 183. » III. Agriculture.
 184. » IV. Mines et industrie.
 185. » V. Finances, banques et caisses d'assurances sociales.
 186. » VI. Commerce intérieur et communications.
 187. » VII. Commerce extérieur.
 188. Annuaire statistique.
 Revue mensuelle « Statistique chilienne ».
 189. Recensement de l'élevage.
 190. Recensement de la population.
 191.

Année 1930.

192. Vol. I. Démographie et assistance sociale.
 193. » II. Politique et administration, justice et éducation.
 194. » III. Agriculture.
 195. » IV. Mines et industrie.
 196. » V. Finances, banques et caisses d'assurances sociales.

197. Vol. VI. Commerce intérieur et communications.
 198. » VII. Commerce extérieur.
 199. » Revue mensuelle « Statistique chilienne ».
 200. » Annuaire statistique.
 201. » Recensement de l'élevage.
 202. » Recensement de la population.

Année 1931.

203. Vol. I. Démographie et assistance sociale.
 204. » II. Administration, justice et éducation.
 205. » III. Agriculture.
 206. » IV. Mines et industrie.
 207. » V. Finances, banques et caisses d'assurances sociales.
 208. » VI. Commerce intérieur et communications.
 209. » VII. Commerce extérieur.
 Revue mensuelle « Statistique chilienne ».

Année 1932.

210. Vol. I. Démographie et assistance sociale.
 211. » II. Administration, justice et éducation.
 212. » III. Agriculture.
 213. » IV. Mines et industrie.
 214. » V. Finances, banques et caisses d'assurances sociales.
 215. » VI. Commerce intérieur et communications.
 216. » VII. Commerce extérieur.
 217. » Revue mensuelle « Statistique chilienne » et, à partir du mois de septembre, « Baromètre économique » (hebdomadaire).

Année 1933.

218. Vol. I. Démographie et assistance sociale.
 219. » II. Administration et justice.
 220. » III. Agriculture.
 221. » IV. Mines et industrie.
 222. » V. Finances, banques et caisses d'assurances sociales.
 223. » VI. Commerce intérieur et communications.
 224. » VII. Commerce extérieur.
 225. » Revue mensuelle « Statistique chilienne ».
 226. » Bulletin hebdomadaire « Baromètre économique » jusqu'au mois de novembre.
 227. » Tableaux géographico-statistiques.
 228. » Recensement de l'éducation.

Année 1934.

Jusqu'à présent, les volumes II, III et VII ont été publiés.
 Revue mensuelle « Statistique chilienne ».
 Bulletin hebdomadaire en remplacement du « Baromètre économique ».

Année 1935.

Revue « Statistique chilienne » jusqu'au mois de septembre.
 Bulletin statistique en remplacement du Bulletin hebdomadaire jusqu'au mois de juillet.

230. Schistes bitumineux de Lonquimay et Pular. Département des mines et du pétrole. Ministère de l'économie publique. Chili.
 231. Loi N° 4531 et Règlement général des coopératives agricoles. Ministère de l'économie publique.
 232. Statistique des chemins de fer de l'Etat et des chemins de fer particuliers.
 233. Statistique des chemins de fer en exploitation.
 234. Kaempfer. — Industrie du salpêtre et de l'iode *.
 235. Loi et règlement de la Caisse de crédit minier.
 236. Loi spéciale sur les travaux publics et le chômage, 1932.
 237. Mémoires de la Caisse de retraite des chemins de fer de l'Etat.
 238. Mémoires du ministère de l'économie publique.
 240. Projet de création d'une Caisse de retraite et de prévoyance des chemins de fer de l'Etat, 1916.

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241. Règlement de travail du personnel des équipes des voies et travaux de chemins de fer de l'Etat.
 242. Tableau statistique de la République du Chili.
 243. Vila. — Ressources minérales non métalliques du Chili.
 244. Règlement pour les contrats de construction des édifices publics.
 245. Spécifications techniques générales pour la construction des édifices publics.
 246. Normes pour la mensuration des travaux exécutés par l'administration ou par contrats à barème de prix.
 247. Normes pour le calcul et la construction de travaux en ciment armé.
 248. Loi N° 4563 sur les constructions aséismiques.
 249. Règlement pour les conducteurs des travaux.
 250. Normes chiliennes pour l'acceptation du ciment de Portland dans les travaux publics.
 251. Règlement de service pour les archives techniques du département d'architecture de la direction générale des travaux publics.
 252. Règlement pour l'inscription sur le registre des entrepreneurs.
 253. Règlement organique du bureau.
 254. Loi générale sur les constructions et l'urbanisation.

DÉPARTEMENT DES INDUSTRIES DE FABRICATION.

255. Monographie industrielle du Chili, 1910.
 256. Décret-loi sur les propriétés industrielles.
 257. Classification des marques de fabrique.
 258. Les succédanés du riz.
 259. Gaz pauvre.

JARDIN ZOOLOGIQUE.

260. Gibier de plume au Chili. N° 1.
 261. Correspondance entre les couleurs de divers insectes de la faune chilienne. N° 2.
 262. Les vertébrés autochtones chiliens qui vivent encore en liberté dans l'enceinte du jardin zoologique national du Chili. N° 3.
 263. Notes pour l'histoire du jardin zoologique national du Chili. N° 4.
 264. Mémoire du jardin zoologique national du Chili (1928) présenté au ministre de l'économie publique par le directeur, M. Carlos S. Reed. N° 5.
 265. Instructions pour l'utilisation de la peau et de la viande du lapin des bois au Chili. N° 6.
 266. Mémoire du jardin zoologique national du Chili (1930) présenté au ministre de l'économie publique par le directeur, M. Carlos Reed. N° 7.
 267. Rapport présenté au ministre de l'économie publique par la Commission chargée d'enquêter sur l'état du jardin zoologique. N° 8.
 268. Nomenclature actuelle et distribution géographique des oiseaux continentaux du Chili d'après le « Field Museum of Natural History ». Chicago, Etats-Unis d'Amérique. N° 9.
 269. Les oiseaux exotiques qui vivent acclimatés à l'état sauvage en certaines régions du Chili. N° 10.

MINISTÈRE DE LA JUSTICE.

270. Appendice 24 à l'Index des archives judiciaires.
 271. Bulletin du service de l'état civil (paraît irrégulièrement).
 272. Bulletin de la direction générale de protection de l'enfance.
 273. Bulletin de la direction générale des prisons.
 274. Bulletin des lois et décrets du gouvernement (mensuel) *.
 275. Code de procédure civile (épuisé).
 276. Décret-loi N° 407 portant organisation du service notarié dans la république *.
 277. Décrets-lois N°s 363 et 446 sur les tribunaux inférieurs *.
 278. Gazette des tribunaux (semestrielle).
 279. Index des archives judiciaires *.
 280. Letelier. — Décisions fiscales *.
 281. Loi sur la protection de l'enfance N° 4447.
 282. Projet de code pénal, 1930.
 283. Registres notariés de Valdivia *.
 284. Recueil de décrets-lois et de règlements du ministère de la justice, 1925.
 285. Revue des sciences pénales.

* Se trouve actuellement à la réserve.

MINISTÈRE DE LA DÉFENSE NATIONALE.

286. Annuaire du ministère de la guerre.
 287. Annuaire hydrographique de la marine du Chili.
 288. Bulletin officiel de l'Institut militaire de géographie.
 289. Bulletin officiel du sous-secrétariat de l'aviation.
 290. Code de justice militaire (épuisé à la réserve).
 291. Mémoires du ministère de la marine.
 292. Mémoires du ministère de la guerre.
 293. Revue de la marine.
 294. Règlement de cavalerie. Deux volumes. Ministère de la défense nationale. — Commandement en chef du Quartier général de l'armée. 1936.

MINISTÈRE DE LA GUERRE.

Etat-major de l'armée.

295. Tactique générale, par le colonel Culmann (traduction).
 296. Traité de la guerre en montagne, par le général Dose (traduction).
 297. Leçons de la guerre, par le commandant Bouvard (traduction).
 298. Service d'intendance, par le général Hans von Kiesling.
 299. Opérations en haute montagne, par le général Hans von Kiesling.
 300. Emploi de la cavalerie, par le général Bremke (traduction).
 301. Mémorial de l'armée. Revue militaire (paraît tous les deux mois).

Institut militaire de géographie.

302. Mémoire technique de l'armée.
 303. Annuaire de l'Institut (1891-1932).

Direction du recrutement et du tir national.

304. Instructions pour les sociétés nationales de tir sur le nettoyage, l'entretien, l'emmagasinage, la réception, la restitution et le remplacement des armes.
 305. Instructions relatives aux fonctions d'inspecteur de tir.
 306. Projet de loi sur le tir obligatoire.
 307. Instructions sur les matières dont doivent s'occuper les fonctionnaires qui procèdent à des visites d'inspection dans les bureaux du recrutement et du tir national.
 308. Revue « Patria » (mensuelle).
 309. Revue du sous-officier (mensuelle).

Département des services de santé militaire.

310. Cancres traumatiques et professionnels.
 311. Revue du service de santé militaire (bimensuelle).

MINISTÈRE DE LA MARINE.

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|------|----------------------------|----|---|
| 312. | Publication N ^o | 1. | Observations météorologiques à Mina Aguila, Bolivie, 1909. |
| 313. | » | » | 2. Observations météorologiques, Prov., 1910. |
| 314. | » | » | 3. Annuaire météorologique. Première et deuxième parties. |
| 315. | » | » | 4. Observations météorologiques à l'île de Pâques, 1911-12. |
| 316. | » | » | 5. Valeurs horaires de Santiago, 1922. |
| 317. | » | » | 6. Moyenne des pluies en 1912. |
| 318. | » | » | 7. Valeurs horaires de Santiago, 1922. |
| 319. | » | » | 8. Annuaire météorologique 1912. Première partie. |
| 320. | » | » | 9. Ondes hertziennes reçues à San Carlos de Ancud. |
| 321. | » | » | 10. Annuaire météorologique 1912. Deuxième partie. |
| 322. | » | » | 11. Valeurs horaires de Punta Arenas, 1911-12. |
| 323. | » | » | 12. Valeurs horaires de Santiago, 1913. |
| 324. | » | » | 13. Valeurs horaires de Valdivia, 1911-12. |

325. Publication N° 14. Valeurs horaires de Santiago, 1914.
 326. » » 15. Annuaire météorologique du Chili, 1913.
 327. » » 16. Moyenne des pluies en 1913.
 328. » » 17. Annuaire météorologique 1913.
 329. » » 18. Valeurs horaires dans les Andes, 1911-12.
 330. » » 19. Annuaire météorologique 1915. Première partie.
 331. » » 20. Relevé des précipitations atmosphériques au Chili.
 332. » » 21. Recueil des observations de la station météorologique de Santiago de 1911 à 1915 (épuisé).
 333. » » 22. Annuaire météorologique 1915. Deuxième partie.
 334. » » 23. Pluies en 1916.
 335. » » 24. » » 1917.
 336. » » 25. Annuaire météorologique 1914.
 337. » » 26. » » 1916.
 338. » » 27. » » 1917.
 339. » » 28. Observations météorologiques dans certaines villes du Chili de 1911 à 1915 (épuisé).
 340. » » 29. Pluies en 1918.
 341. » » 30. Annuaire météorologique du Chili de 1918, et Recueil des valeurs horaires et des observations sur la température à différentes profondeurs à Santiago, 1915.
 342. » » 31. Annuaire météorologique 1919.
 343. » » 32. » » 1920.
 344. » » 33. » » 1921.
 345. » » 34. » » 1922.
 346. » » 35. » » 1923.
 347. » » 36. » » 1924.
 348. » » 37. Pluies mensuelles 1918-1925. Annexe : maximum des pluies à diverses périodes, étude sur les dépressions atmosphériques au Chili, et graphiques.
 349. » » 38. Annuaire météorologique 1925.
 350. » » 39. » » 1926.
 351. » » 40. » » 1927.
 352. » » 41. » » 1928.
 353. » » 42. » » 1929.
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 356. » » 45. » » 1932.
 357. » » 46. » » 1933.
 358. » » 47. » » 1934.

DÉPARTEMENT DES TRAVAUX MARITIMES.

359. Port d'Iquique. Projet du port. Mémoire 1927.
 360. » » Travaux des fondations du port.
 361. » d'Antofagasta. Cahier des charges 1917.
 362. » » Travaux complémentaires 1926.
 363. » de Valparaiso. Soumission pour la construction de travaux, 1906.
 364. » » Améliorations à apporter au lit des fleuves et aux vallées.
 365. » » Cahier des charges pour la construction du môle, 1922.
 366. » » San Antonio. Brochure de propagande du port, 1923.
 367. » » » Cahier des charges, 1911.
 368. » » Constitución. Projet d'améliorations à apporter au port, 1918.
 369. » » » Cahier des charges pour la construction des travaux de fondation du port, 1923.
 370. » » Talcahuano. Travaux complémentaires de la digue Blanco Encalada, 1913.
 371. » » Lebu. Plans.
 372. » » » Projet d'améliorations à apporter au port, 1933.
 373. Puerto-Montt. Travaux d'amélioration, 1928.
 374. » Mémoire de comptabilité du département des travaux maritimes, 1934.

MINISTÈRE DU TRAVAIL.

375. Bulletin officiel de la Caisse nationale des employés publics et des journalistes.
 376. Bulletin de l'Inspection générale du travail.

377. Bulletin du ministère de la prévoyance sociale.
 378. Frias Collao. — Lois sur les accidents du travail.
 379. Loi N° 1838 sur les habitations ouvrières.
 380. Loi N° 4563 sur les constructions aséismiques, année 1929.
 381. Règlement d'application de la loi N° 5579 sur le financement des habitations populaires. Imprimerie « La Nación ». Edition officielle.
 382. Mémoires du ministère de la prévoyance sociale.
 383. Mémoires du ministère du travail.

INSPECTION GÉNÉRALE DU TRAVAIL.

384. Revue du travail (mensuelle).
 385. Dispositions légales et réglementaires relatives à l'organisation et au fonctionnement de l'inspection générale du travail, 1935.

DIRECTION GÉNÉRALE DU CRÉDIT POPULAIRE ET DES MAISONS DE VENTE AUX ENCHÈRES.

386. Recueil complet des lois et règlements de la direction générale du crédit populaire et des maisons de vente aux enchères.
 387. Mémoire annuel de la direction.

DÉPARTEMENT DE PROPAGANDE CULTURELLE.

388. « Le message du peuple », par M. Tomás Gatica Martínez.
 389. « Le problème social et la culture ouvrière », par M. Tomás Gatica Martínez.
 390. « Droits du citoyen », par M. René Hurtado Borne.
 391. « Notion de gouvernement », par M. René Hurtado Borne.
 392. « Notions générales sur l'éducation civique », par M. René Hurtado Borne.
 393. « Féminisme ouvrier », par Vera Zouroff.
 394. Bulletin d'information du département (bimensuel).

MINISTÈRE DE L'AGRICULTURE.

395. Bulletin du ministère de l'agriculture (trimestriel).
 396. Loi N° 4097 relative au contrat de gage sur les produits agricoles.
 397. Bulletin des écoles expérimentales.
 398. Mémoires du ministère de l'agriculture.

DÉPARTEMENT DE L'ARBORICULTURE ET DE PROTECTION SANITAIRE DES VÉGÉTAUX.

399. Lois, règlements et dispositions relatives à la production des fruits.
 400. Contribution au développement de la production des fruits au Chili.
 401. Soins de la culture des vergers.
 402. Récolte, sélection, préparation et emballage des fruits pour l'exportation.
 403. La culture du pommier.

DÉPARTEMENT DE L'ÉLEVAGE ET DE LA PROTECTION SANITAIRE DES ANIMAUX.

404. Tableau explicatif de la distomatose.
 405. Tableau explicatif de la fièvre aphteuse.
 406. Calendrier des maladies infecto-contagieuses du bétail et époque à laquelle doit s'effectuer la vaccination préventive.
 407. Brochure sur la loi de police vétérinaire (épuisé).
 408. » » » rage.
 409. » » » fièvre aphteuse.
 410. » » le charbon bactérien.
 411. » » l'anaplasmose.
 412. » » la gale des moutons.
 413. » » l'élevage du bétail dans le Territoire de Magellan.
 414. » » l'étude chimique et les effets toxiques de l'olivillo.
 415. » contenant une description brève des Territoires de Magellan et d'Aysen.

INSPECTION DES SERVICES PROVINCIAUX.

416. « Agriculture générale », par M. Roberto Opazo G.
 417. Monographie sur la culture des diverses plantes en usage dans l'agriculture, par M. Roberto Opazo G.
 418. « Plantes fourragères et cultures industrielles », par M. Roberto Opazo G.

SERVICE DE GÉNÉTIQUE.

419. Tableau descriptif des blés génétiques obtenus par le service de génétique.
 420. Brochure : « Le contrôle des semences ».
 421. Circulaire N° 1 du service de génétique à ses clients, relative aux engrais.
 422. Planche descriptive du blé génétique « Baron ».
 423. » » » » » « General ».
 424. » » » » » « Lucia ».
 425. » » » » » « Sra. Verde ».

SERVICE DE LABORATOIRE DES RECHERCHES AGRICOLES.

426. Etude de la qualité industrielle de certaines variétés de blé.

MONOGRAPHIES PUBLIÉES DONT IL EXISTE UN STOCK D'EXEMPLAIRES DISPONIBLES.

427. Publication N° 1. Service de protection sanitaire des végétaux. Polysulfure de calcium.
 428. » » 2. Service de protection sanitaire des végétaux. Bouillie bordelaise.
 429. » » 3. Silva Figueroa, Carlos. Les papillons nuisibles. 1922.
 430. » » 4. Service de protection sanitaire des végétaux. Loi et règlement de police sanitaire végétale.
 431. » » 5. Camacho, Carlos. Quelques insectes nuisibles aux légumes cultivés. 1919.
 432. » » 6. Graf Marín, Alberto. La « venturia » du pommier. 1933.
 433. » » 7. Camacho, Carlos. Le ver du haricot. 1918.
 434. » » 8. Camacho, Carlos. Les chenilles.
 435. » » 9. Silva Figueroa, Carlos. Les papillons nuisibles. La teigne de la pomme de terre. 1920.
 436. » » 10. Espinosa B., Marcial. Contribution à la connaissance des mauvaises herbes du Chili.
 437. » » 11. Service de protection sanitaire des végétaux. Le gui, la marguerite, l'ivraie pourpre et le faux indigo. Plantes déclarées fléaux de l'agriculture. Année 1929.

MINISTÈRE DE L'HYGIÈNE.

438. Bulletin de la direction générale de la santé.
 439. Bulletin sanitaire.
 440. Code sanitaire (épuisé).
 441. Mémoires du ministère de l'hygiène.
 442. Projet de Code sanitaire. Année 1910.
 443. Règlement sur les stupéfiants. Direction générale de la santé.
 444. Règlement sur la prophylaxie des maladies infectieuses.
 445. Règlement sur l'assistance publique. Année 1923.

DIRECTION GÉNÉRALE DE LA SANTÉ.

446. Monographies. Année 1929.
 447. Bulletin du service national d'hygiène (la publication en est actuellement interrompue).

MINISTÈRE DU BIEN-ÊTRE SOCIAL.

Département de la prévoyance sociale.

448. Mémoire du département de la prévoyance sociale. Année 1934.
 449. Mémoire du département de la prévoyance sociale. Année 1936.
 450. Bulletin de « Prévoyance sociale » (paraît tous les deux mois).

MINISTÈRE DES AFFAIRES ÉTRANGÈRES ET DU COMMERCE.

451. Bulletin du département des affaires étrangères.
 452. Mémoires du ministère des affaires étrangères.

453. Mémoires du ministère du commerce.
 454. Monthly Economic Survey of Chile, Ministry of Foreign Affairs and Commerce (mensuel). Est publié en 4 langues : espagnol, français, anglais et allemand.
 455. Projet d'ordonnance consulaire et décret organique. Année 1927.

MINISTÈRE DES TERRES ET DE LA COLONISATION.

456. Bulletin du ministère de la propriété australe.
 457. Mémoires de l'inspection foncière et de la colonisation.
 458. Mémoires du bureau d'arpentage des terres.
 459. Mémoires du ministère des terres et de la colonisation.

LISTE N° 2

LISTE DES DIVERS DÉPARTEMENTS ET BUREAUX DU GOUVERNEMENT DES ETATS-UNIS DONT LES PUBLICATIONS DEVRONT ÊTRE FOURNIES, ET DES TITRES DES PRINCIPALES PUBLICATIONS PÉRIODIQUES QUI DOIVENT ÊTRE COMPRIS DANS L'ÉCHANGE.

DÉPARTEMENT DE L'AGRICULTURE :

Récoltes et marchés, mensuel.
 Brochure du département.
 Bulletin du fermier (paraît irrégulièrement).
 Journal des recherches agricoles (paraît tous les deux mois).
 Bulletin technique (paraît irrégulièrement).
 Annuaire de l'agriculture, relié.

Bureau de l'économie agricole :

Situation agricole, mensuel.
 Bulletin statistique.
 Rapport, annuel.

Bureau du génie agricole :

Rapport, annuel.

Bureau de l'industrie animale :

Annonces de service et annonces réglementaires.

Bureau des travaux biologiques :

Faune de l'Amérique du Nord.
 Rapport, annuel.

Bureau du service chimique et des terrains :

Rapports sur les conditions des terrains.
 Rapport, annuel.

Bureau de l'industrie laitière :

Rapport, annuel.

Bureau d'entomologie et de quarantaine des végétaux :

Rapport, annuel.

Office des stations d'expérimentation :

Compte rendu des stations d'expérimentation, mensuel.
 Rapport sur les stations d'expérimentation agricole, annuel.

Service d'extension :

Revue du service d'extension, mensuelle.

Administration de l'alimentation et des drogues :

Service forestier :

Rapport, annuel.

Bureau de l'économie nationale :

Rapport, annuel.

DÉPARTEMENT DE L'AGRICULTURE (*suite*) :*Office d'information :*

Rapport, annuel.

*Bureau des plantations industrielles :**Bureau des voies publiques :*Voies publiques, Journal des recherches relatives aux ponts et chaussées, mensuel.
Rapport, annuel.*Service de conservation du sol :*Conservation du sol, mensuel.
Rapport, annuel.*Bureau météorologique :*Données climatologiques pour les Etats-Unis, mensuel.
Revue météorologique mensuelle.

COMMISSION DES SERVICES ADMINISTRATIFS :

Registre officiel des Etats-Unis, annuel, relié.
Rapport, annuel.

DÉPARTEMENT DU COMMERCE :

Rapport annuel du secrétaire du commerce.

*Bureau du commerce aérien :**Bureau du recensement :*Recensement décennal.
Recensement biennal des manufactures.
Statistiques de la natalité, de la morti-natalité et de la mortalité infantile, annuel.
Statistiques financières des villes de plus de 100.000 habitants, annuel.
Statistiques financières des gouvernements des Etats et des gouvernements locaux, annuel.
Statistiques de mortalité, annuel.
Prisons de comté et prisons municipales, prisonniers, annuel.
Prisonniers dans les prisons d'Etat et les prisons fédérales, annuel.*Service côtier et service géodésique :*

Publications spéciales.

*Bureau des pêcheries :*Bulletin.
Circulaire sur les pêcheries.
Rapport d'enquête.*Bureau du commerce extérieur et intérieur :*Recueil de publications sur le commerce intérieur.
Revue des affaires courantes.
Commerce extérieur et navigation, relié, annuel.
Résumé mensuel du commerce extérieur.
Rapports commerciaux, hebdomadaires.
Relevé statistique, annuel.
Bulletin d'information commerciale.
Recueil de publications sur le développement commercial.*Bureau des phares :**Bureau national des étalons :*Circulaire.
Journal des recherches, mensuel.
Bulletin de nouvelles techniques, mensuel.

DÉPARTEMENT DU COMMERCE (*suite*):*Bureau de l'inspection de la marine et de la navigation :*

Statistiques de la marine marchande, annuel.
Les navires marchands des Etats-Unis, annuel.

Office des brevets :

Gazette officielle, hebdomadaire.
Index des marques de fabrique, annuel.
Index des brevets, annuel.

Bureau de la marine marchande :

Rapports du bureau de la marine marchande.

CONGRÈS :

Archives du Congrès, relié.
Répertoire du Congrès, relié.
Lois et règlements, relié.
Code des lois et suppléments, relié.

Chambre des représentants :

Journal, relié.
Documents, relié.
Rapports, relié.

Sénat :

Journal, relié.
Documents, relié.
Rapports, relié.

« COURT OF CLAIMS » :

Rapport sur les affaires jugées.

COUR D'APPEL EN MATIÈRE DE DOUANE ET DE BREVETS :

Rapports sur les décisions rendues, relié.

DISTRICT DE COLUMBIA :

Rapports des divers départements du gouvernement local.

COMMISSION D'INDEMNISATION DES EMPLOYÉS :

Rapport annuel.

ADMINISTRATION DU CRÉDIT AGRICOLE :

Rapport annuel.

COMMISSION FÉDÉRALE DES COMMUNICATIONS :

Rapport annuel.

ADMINISTRATION FÉDÉRALE D'URGENCE DES TRAVAUX PUBLICS :

« FEDERAL HOME LOAN BANK BOARD » :

« Federal Home Loan Bank Review », mensuel.

ADMINISTRATION FÉDÉRALE DU LOGEMENT :

Rapport annuel.

COMMISSION FÉDÉRALE DES FORCES MOTRICES :

Rapport annuel.

SYSTÈME FÉDÉRAL DE RÉSERVE :

« Federal reserve bulletin », mensuel.
Rapport annuel.

COMMISSION FÉDÉRALE DU COMMERCE :

Rapport annuel.
Décisions, relié.

OFFICE DE LA COMPTABILITÉ GÉNÉRALE :

Décisions du contrôleur général, relié.

IMPRIMERIE NATIONALE :

Rapport annuel.

Service des documents :

Catalogue des documents, biennal.

Catalogue mensuel.

DÉPARTEMENT DE L'INTÉRIEUR :

Rapport annuel.

Décisions.

Office de l'éducation :

Bulletin.

Recueil de brochures.

La vie scolaire, mensuel, sauf juillet et août.

Bulletin de l'enseignement professionnel.

*Office général foncier :**Service géologique :*

Bulletin.

Journal professionnel.

Documents concernant le service des eaux.

Bureau des mines :

Bulletin.

Annuaire des minerais.

Journal technique.

SERVICE DU PARC NATIONAL :

Bureau des récupérations :

« Reclamation era », mensuel.

COMMISSION DU COMMERCE ENTRE LES ÉTATS :

Rapport annuel.

Rapport annuel de statistique des chemins de fer.

Rapports (décisions) de la commission du commerce entre les États, relié.

DÉPARTEMENT DE LA JUSTICE :

Rapport annuel de l'« Attorney General ».

Avis de l'« Attorney General ».

Bureau des prisons :

Délits contre les lois fédérales, annuel.

DÉPARTEMENT DU TRAVAIL :

Rapport annuel.

*Bureau de l'enfance :**Service de l'emploi :**Service de l'immigration et de la naturalisation :**Division des normes du travail :*

Bulletin.

Recueil de publications sur l'hygiène industrielle et la sécurité du travail.

DÉPARTEMENT DU TRAVAIL (*suite*) :*Bureau des statistiques du travail :*

Bulletin.
Revue mensuelle du travail.

Bureau de la femme :

Bulletin.

BIBLIOTHÈQUE DU CONGRÈS :

Rapport annuel, relié.

Bureau des droits d'auteur :

Catalogue des inscriptions au registre des droits d'auteur.

Division des documents :

Relevé mensuel des publications des Etats.

Service de documentation législative :

Index des lois des Etats, biennal, relié.

ACADÉMIE NATIONALE DES SCIENCES :

Rapport annuel.

COMMISSION CONSULTATIVE NATIONALE DE L'AÉRONAUTIQUE :

Rapport annuel.
Bibliographie de l'aéronautique, annuel.
Rapports techniques.

ARCHIVES NATIONALES :

CONSEIL NATIONAL D'URGENCE :

Manuel du Gouvernement des Etats-Unis.

COMMISSION NATIONALE DES RELATIONS OUVRIÈRES :

Décisions.

COMMISSION NATIONALE DE MÉDIATION :

Rapport annuel.

COMMISSION NATIONALE DES RESSOURCES :

Rapport.

DÉPARTEMENT DE LA MARINE :

Rapport annuel du secrétaire de la marine.

*Bureau du génie maritime :**Infanterie et artillerie de marine :**Bureau de médecine et de chirurgie :*

Bulletin de la médecine navale, trimestriel.
Rapport annuel du chirurgien général.

Ecole de guerre navale :

Précédents de droit international, annuel, relié.

Bureau de la navigation :

Répertoire de la marine, trimestriel.
Registre, annuel.

Office hydrographique :

Publications.

DÉPARTEMENT DE LA MARINE (*suite*):*Office de l'Almanach de la marine :*

Ephémérides et almanach maritime américains, annuel.
Almanach maritime américain, annuel.

Bureau des fournitures et de la comptabilité :

Dépenses navales, annuel.

DÉPARTEMENT DES POSTES :

Guide postal, annuel avec des suppléments mensuels.
Rapport annuel du ministre des P.T.T.

Caisse d'épargne postale :

Rapport annuel.

PRÉSIDENT DES ETATS-UNIS :

Discours, messages.

« RECONSTRUCTION FINANCE CORPORATION » :

Rapport, trimestriel.

« SECURITIES AND EXCHANGE COMMISSION » :

Decisions.
Rapport annuel.

« SMITHSONIAN INSTITUTION » :

Rapport, annuel.

Bureau d'ethnologie :

Rapport, annuel.
Bulletin.

Musée national :

Rapport, annuel.

DÉPARTEMENT DES AFFAIRES ÉTRANGÈRES :

Recueil des arbitrages.
Recueil des conférences.
Recueil des règlements d'application.
Affaires étrangères, annuel, relié.
Recueil des publications relatives à l'Amérique latine.
Communiqués à la presse, hebdomadaire.
« Territorial papers » des Etats-Unis, relié.
Recueil des traités.
Bulletin d'information sur les traités, mensuel.

COUR SUPRÊME :

Rapports officiels, relié.

COMMISSION DES TARIFS DOUANIERS :

Rapport annuel.
Publications diverses.
Rapports.

COMMISSION DES APPELS EN MATIÈRE DE TAXATION :

Rapports de la commission.

DÉPARTEMENT DE LA TRÉSORERIE :

Rapport annuel du secrétaire de la trésorerie sur l'état des finances.
Exposé combiné des recettes, dépenses, balances, etc., annuel.
Décisions de la trésorerie, relié.

Bureau du budget :

Budget, annuel, relié.

Comptabilité et division des « warrants » :

Recueil des ouvertures de crédit, annuel.

DÉPARTEMENT DE LA TRÉSORERIE (*suite*):*Service des garde-côtes :*

Registre, annuel.

Contrôleur de la monnaie :

Rapport annuel.

Bureau des recettes intérieures :

Bulletin des recettes intérieures, hebdomadaire.

Rapport annuel du commissaire aux recettes intérieures.

Statistique des revenus.

Bureau de la monnaie :

Rapport annuel.

*Bureau des stupéfiants :**Service des fournitures :**Bureau de l'hygiène publique :*

Bulletin de l'Institut national d'hygiène publique.

Bulletin d'hygiène publique (paraît irrégulièrement).

Rapports sur l'hygiène publique, hebdomadaire.

Rapport annuel.

Informations sur les maladies vénériennes, mensuel.

ADMINISTRATION DES ANCIENS COMBATTANTS :

Rapport annuel.

Bulletin médical, trimestriel.

DÉPARTEMENT DE LA GUERRE :

Rapport du secrétaire à la guerre, annuel.

Département de l'adjudant général :

Registre officiel de l'armée, annuel.

Liste et répertoire de l'armée, semestriel.

Département du génie :

Rapport du directeur du génie (y compris les statistiques commerciales sur le commerce maritime et fluvial), annuel.

Conseil des rivières et des ports. Recueil des ports.

*Corps d'état-major général :**Bureau des affaires insulaires :*

Rapport annuel.

Service de santé :

Rapport du chirurgien général, annuel.

*Service des renseignements militaires :**Bureau de la garde nationale :**Bureau de l'artillerie :**Quartier-maître général :**Office de signalisation :*

N° 4315.

**LITHUANIE ET
UNION DES RÉPUBLIQUES
SOVIÉTIQUES SOCIALISTES**

Protocole prorogeant le Traité de
non-agression du 28 septembre
1926 entre les deux pays. Signé à
Moscou, le 4 avril 1934.

**LITHUANIA
AND UNION OF SOVIET
SOCIALIST REPUBLICS**

Protocol renewing the Treaty of
Non-Aggression of September
28th, 1926, between the Two
Countries. Signed at Moscow,
April 4th, 1934.

TEXTE RUSSE. — RUSSIAN TEXT.

№ 4315. — ПРОТОКОЛ ¹, ВОЗОБНОВЛЯЮЩИЙ ДОГОВОР О НЕ НАПАДЕНИИ МЕЖДУ ЛИТВОЙ И СОЮЗОМ СОВЕТСКИХ СОЦИАЛИСТИЧЕСКИХ РЕСПУБЛИК ОТ 28-го СЕНТЯБРЯ 1926 ГОДА, ПОДПИСАННЫЙ В ГОРОДЕ МОСКВЕ 4-го АПРЕЛЯ 1934 ГОДА.

Textes officiels russe et lithuanien communiqués par le commissaire du Peuple aux Affaires étrangères de l'Union des Républiques soviétiques socialistes. L'enregistrement de ce protocole a eu lieu le 1^{er} avril 1938.

ЦЕНТРАЛЬНЫЙ ИСПОЛНИТЕЛЬНЫЙ КОМИТЕТ СОЮЗА СОВЕТСКИХ СОЦИАЛИСТИЧЕСКИХ РЕСПУБЛИК и ПРЕЗИДЕНТ ЛИТОВСКОЙ РЕСПУБЛИКИ,
руководимые стремлением обеспечить возможно более прочную базу для развития отношений между их странами,

желая дать друг другу новое доказательство неизменности и прочности счастливо установившихся между ними мирных и дружественных отношений и

воодушевленные желанием содействовать укреплению всеобщего мира, а также стабильности и мирному развитию междугосударственных отношений в Восточной Европе и

констатируя, что заключение Договора 28 сентября 1926 ² года между Союзом Советских Социалистических Республик и Литвой и продление его в 1931 ³ году оказали благотворное воздействие на их отношения и на разрешение указанных задач,

решили подписать настоящий Протокол и для этой цели назначили своих Уполномоченных, а именно:

ЦЕНТРАЛЬНЫЙ ИСПОЛНИТЕЛЬНЫЙ КОМИТЕТ СОЮЗА СОВЕТСКИХ СОЦИАЛИСТИЧЕСКИХ РЕСПУБЛИК:

Максима Максимовича Литвинова, Члена Центрального Исполнительного Комитета Союза Советских Социалистических Республик, Народного Комиссара по Иностранным Дела́м;

ПРЕЗИДЕНТ ЛИТОВСКОЙ РЕСПУБЛИКИ:

Юргиса Балтрушайтиса, Чрезвычайного Посланника и Полномочного Министра Литовской Республики в Москве,

которые, по взаимном пред'явлении своих полномочий, найденных составленными в должном и надлежащем виде,

согласились о нижеследующем:

¹ L'échange des ratifications a eu lieu à Kaunas, le 4 juin 1934.

² Vol. LX, page 145 de ce recueil.

³ Vol. CXXV, page 255 de ce recueil.

TEXTE LITHUANIEN. — LITHUANIAN TEXT.

N^o 4315. — PROTOKOLAS¹ SUTARTI TARP LIETUVOS RESPUBLIKOS IR SOCIALISTINIŲ TARYBŲ RESPUBLIKŲ SAJUNGOS, PASIRAŠYTĄ 1926 M. RUGSĖJO MEN. 28.D. PRATĖSTI. SUDARYTA MASKVOJE, 1934 M. BALANDŽIO MEN. 4 DIENA.

Russian and Lithuanian official texts communicated by the People's Commissary for Foreign Affairs of the Union of Soviet Socialist Republics. The registration of this Protocol took place April 1st, 1938.

SOCIALISTINIŲ TARYBŲ RESPUBLIKŲ SAJUNGOS CENTRALINIS VYKDOMASIS KOMITETAS ir LIETUVOS RESPUBLIKOS PREZIDENTAS,
vadovaudamiesi siekimu užtikrinti galimai stipresnį pagrindą santykiams tarp jų šalių išplėsti,

norėdami duoti vienas kitam naują laimingai nusistačiusių tarp jų taikių ir draugingų santykių nepakeičiamybės ir tvirtumo darodymą ir

įkvėpti noro padėti visuotinos taikos sustiprinimui, o taip pat tarpvalstybinių santykių Rytu Europoje pastovumui ir taikingam klestėjimui ir

konstatuodami, kad sudarymas 1926² metų rugsėjo mėnesio 29 dieną Sutarties tarp Socialistinių Tarybų Respublikų Sąjungos ir Lietuvos ir jos 1931³ metais pratęsimas gaivinamai paveikė jų santykius ir nurodytų uždavinių išsprendimą,

nutarė pasirašyti šį Protokolą ir šiam tikslui paskyrė savo įgaliotinius, butent :

SOCIALISTINIŲ TARYBŲ RESPUBLIKŲ SAJUNGOS CENTRALINIS VYKDOMASIS KOMITETAS :

Maksimą Maksimovičių LITVINOVA, Centralinio Vykdomojo Komiteto Nari, Užsienių Reikalų Liaudies Komisarą,

LIETUVOS RESPUBLIKOS PREZIDENTAS :

Jurgį BALTRUŠAITį, Lietuvos Respublikos Nepaprastą Pasiuntinį ir Įgaliotą Ministerį Maskvoje,

kurie pateikę vienas antram savo įgaliojimus, rastus tinkamoje ir teisėtoje tvarkoje, susitarė kaip seka :

¹ The exchange of ratifications took place at Kaunas, June 4th, 1934.

² Vol. LX, page 145, of this Series.

³ Vol. CXXV, page 255, of this Series.

Статья 1.

Во изменение статьи 1 Протокола, подписанного в Москве 6 мая 1931 года, Договор, заключенный между Союзом Советских Социалистических Республик и Литовской Республикой 28 сентября 1926 года вместе с приложенными к нему обеими нотами Правительства Союза Советских Социалистических Республик и Литовской Республики, считается продленным до 31 декабря 1945 года.

Статья 2.

Настоящий Протокол составлен в двух экземплярах, на русском и литовском языках, причем оба текста имеют одинаковую силу. Он будет ратифицирован в возможно короткий срок, и ратификационные грамоты будут обменены между Высокими Договаривающимися Сторонами в городе Каунас.

Настоящий Протокол вступит в силу со дня обмена ратификационными грамотами.

В удостоверение чего, поименованные выше Уполномоченные подписали настоящий Протокол и приложили к нему свои печати.

Учинено в городе Москве, в двух экземплярах, на русском и литовском языках, 4 апреля 1934 года.

(М. П.) (подп.) М. Литвинов.

(М. П.) (подп.) Ю. Балтрушайтис.

Copie certifiée conforme à l'original :

*Le Directeur du Département juridique
au Commissariat du Peuple des Affaires étrangères
de l'Union des R. S. S. :*

M. Plotkine.

I *Straipsnis.*

Pakeičiant 1931 metų gegužės mėnesio 6 dieną Maskvoje pasirašyto Protokolo I straipsnį, Sutartis, sudaryta tarp Socialistinių Tarybų Respublikų Sąjungos ir Lietuvos Respublikos 1926 metų rugsėjo mėnesio 28 dieną kartu su abiejomis prijungtomis prie jos Socialistinių Tarybų Respublikų Sąjungos ir Lietuvos Vyriausybių notomis, laikoma pratęsta iki 1945 metų gruodžio mėnesio 31 dienos.

II *Straipsnis.*

Šis Protokolas sudarytas dviejuose egzemplioriuose, rusų ir lietuvių kalbomis, ir abudu tekstai turi vienodą galią. Jis bus ratifikuotas trumpiausiu laiku, ir ratifikavimo raštais bus pasikeista Aukštųjų Susitariančiųjų Šalių Kauno mieste.

Šitas Protokolas įgys galios nuo ratifikacijos raštais pasikeitimo dienos.

Šiam patvirtinti aukščiau išvardintieji Įgaliotiniai pasirašė šitą Protokolą ir pridėjo savo antspaudus.

Sudaryta Maskvos mieste, dviejuose egzemplioriuose, rusų ir lietuvių kalbomis, 1934 metų balandžio mėnesio 4 dieną.

(L. S.) (*Signé*) LITVINOFF.

(L. S.) (*Signé*) BALTRUŠAITIS.

Copie certifiée conforme à l'original :

*Le Directeur du Département juridique
au Commissariat du Peuple des Affaires étrangères
de l'Union des R. S. S. :*

M. Plotkine.

¹ TRADUCTION.

N^o 4315. — PROTOCOLE PROROGÉANT LE TRAITÉ DE NON-AGRESSION DU 28 SEPTEMBRE 1926 ENTRE LA LITHUANIE ET L'UNION DES RÉPUBLIQUES SOVIÉTIQUES SOCIALISTES. SIGNÉ A MOSCOU, LE 4 AVRIL 1934.

LE COMITÉ CENTRAL EXÉCUTIF DE L'UNION DES RÉPUBLIQUES SOVIÉTIQUES SOCIALISTES et LE PRÉSIDENT DE LA RÉPUBLIQUE LITHUANIENNE,

Animés du désir de donner une base aussi solide que possible au développement des relations entre leurs pays ;

Désireux de se donner réciproquement un nouveau témoignage du caractère inébranlable et de la solidité des relations pacifiques et amicales heureusement établies entre eux ;

Animés du désir de collaborer au renforcement de la paix mondiale ainsi qu'à la stabilité et au développement pacifique des relations internationales en Europe orientale ;

Et constatant que la conclusion, le 28 septembre 1926, du Traité entre l'Union des Républiques soviétiques socialistes et la Lithuanie ainsi que sa prorogation en 1931 ont eu une influence bienfaisante sur le développement de leurs relations et sur la solution des problèmes mentionnés plus haut ;

Ont décidé de signer le présent protocole et ont désigné à cet effet pour leurs plénipotentiaires:

LE COMITÉ CENTRAL EXÉCUTIF DE L'UNION DES RÉPUBLIQUES SOVIÉTIQUES SOCIALISTES :

Maxime Maximovitch LITVINOFF, membre du Comité central exécutif de l'Union des Républiques soviétiques socialistes, commissaire du Peuple aux Affaires étrangères ;

LE PRÉSIDENT DE LA RÉPUBLIQUE LITHUANIENNE :

Jurgis BALTRUŠAITIS, ambassadeur extraordinaire et ministre plénipotentiaire de la République lithuanienne à Moscou ;

Lesquels, après s'être communiqué leurs pleins pouvoirs reconnus en bonne et due forme, sont convenus des dispositions suivantes :

Article premier.

Par modification de l'article premier du Protocole signé à Moscou le 6 mai 1931, le Traité du 28 septembre 1926 conclu entre l'Union des Républiques soviétiques socialistes et la République lithuanienne, ainsi que les deux notes annexes des Gouvernements de l'Union des Républiques soviétiques socialistes et de la République lithuanienne, seront considérés comme prorogés jusqu'au 31 décembre 1945.

¹ Traduit par le Secrétariat de la Société des Nations, à titre d'information.

¹ TRANSLATION.

No. 4315. — PROTOCOL RENEWING THE TREATY OF NON-AGGRESSION OF SEPTEMBER 28TH, 1926, BETWEEN LITHUANIA AND THE UNION OF SOVIET SOCIALIST REPUBLICS. SIGNED AT MOSCOW, APRIL 4TH, 1934.

THE CENTRAL EXECUTIVE COMMITTEE OF THE UNION OF SOVIET SOCIALIST REPUBLICS and THE PRESIDENT OF THE REPUBLIC OF LITHUANIA ;

Being desirous of providing as firm a basis as possible for the development of the relations between their countries ;

Being desirous of giving each other fresh proof of the unchangeable character and solidity of the peaceful and friendly relations happily established between them ;

Actuated by the desire to contribute to the consolidation of world peace and to the stability and peaceful development of international relations in Eastern Europe ;

And noting that the conclusion of the Treaty of September 28th, 1926, between the Union of Soviet Socialist Republics and Lithuania, and its prolongation in 1931 have had a beneficial influence on their relations and on the solution of the above-mentioned problems ;

Have decided to sign the present Protocol and have for this purpose appointed as their Plenipotentiaries :

THE CENTRAL EXECUTIVE COMMITTEE OF THE UNION OF SOVIET SOCIALIST REPUBLICS :

Maxime Maximovitch LITVINOFF, Member of the Central Executive Committee of the Union of Soviet Socialist Republics, People's Commissary for Foreign Affairs ;

THE PRESIDENT OF THE REPUBLIC OF LITHUANIA :

Jurgis BALTRUŠAITIS, Ambassador Extraordinary and Minister Plenipotentiary of the Republic of Lithuania at Moscow ;

Who, having communicated their full powers, found in good and due form, have agreed on the following provisions :

Article I.

In modification of Article I of the Protocol signed at Moscow on May 6th, 1931, the Treaty of September 28th, 1926, concluded between the Union of Soviet Socialist Republics and the Lithuanian Republic, together with the two annexed notes of the Government of the Union of Soviet Socialist Republics and of the Lithuanian Republic, shall be deemed to be prolonged until December 31st, 1945.

¹ Translated by the Secretariat of the League of Nations, for information.

Article 2.

Le présent protocole est rédigé en double exemplaire, en langues russe et lithuanienne, les deux textes faisant également foi. Il sera ratifié le plus tôt possible, et les instruments de ratification seront échangés entre les Hautes Parties contractantes à Kaunas.

Le présent protocole entrera en vigueur le jour de l'échange des instruments de ratification.

En foi de quoi les susdits plénipotentiaires ont signé le présent protocole et y ont apposé leurs cachets.

Fait en deux exemplaires à Moscou, en langues russe et lithuanienne, le 4 avril 1934.

(L. S.) (Signé) M. LITVINOFF.

(L. S.) (Signé) J. BALTRUŠAITIS.

Article 2.

The present Protocol is drawn up in duplicate, in the Russian and Lithuanian languages, both texts being equally authentic. It shall be ratified as soon as possible and the instruments of ratification shall be exchanged between the High Contracting Parties at Kaunas.

The present Protocol shall come into force on the date of the exchange of the instruments of ratification.

In faith whereof the above-mentioned Plenipotentiaries have signed the present Protocol and have thereto affixed their seals.

Done at Moscow in duplicate, in the Russian and Lithuanian languages, this 4th day of April, 1934.

(L. S.) (*Signed*) M. LITVINOFF.

(L. S.) (*Signed*) J. BALTRUŠAITIS.

N° 4316.

**ALLEMAGNE
ET GRANDE-BRETAGNE
ET IRLANDE DU NORD**

Accord concernant l'exemption réciproque de l'impôt pour certains bénéfices réalisés par des entreprises de transports aériens. Signé à Berlin, le 10 novembre 1937.

**GERMANY
AND GREAT BRITAIN
AND NORTHERN IRELAND**

Agreement regarding the Reciprocal Exemption from Taxation of Certain Profits arising from Air Transport. Signed at Berlin, November 10th, 1937.

No. 4316. — AGREEMENT¹ BETWEEN THE GOVERNMENT OF THE GERMAN REICH AND HIS MAJESTY'S GOVERNMENT IN THE UNITED KINGDOM REGARDING THE RECIPROCAL EXEMPTION FROM TAXATION OF CERTAIN PROFITS ARISING FROM AIR TRANSPORT. SIGNED AT BERLIN, NOVEMBER 10TH, 1937.

English and German official texts communicated by His Majesty's Secretary of State for Foreign Affairs in Great Britain. The registration of this Agreement took place April 1st, 1938.

THE GOVERNMENT OF THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND and THE GERMAN GOVERNMENT, being desirous of concluding an agreement for reciprocal exemption from taxation in certain cases of profits or gains arising from the business of air transport, by their Plenipotentiaries, viz. :

His British Majesty's Ambassador Extraordinary and Plenipotentiary at Berlin, the Right Honourable Sir Nevile HENDERSON,
Acting for the Government of THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND ;

The Secretary of State for Foreign Affairs, Hans Georg VON MACKENSEN, and the Director in the Ministry of Finance of the Reich, Professor Dr. Otto HEDDING,
Acting for THE GERMAN GOVERNMENT ;

Have agreed as follows :

Article 1.

The Government of the United Kingdom of Great Britain and Northern Ireland undertake that any profits or gains arising from the business of air transport carried on by an individual resident in Germany and not resident in the United Kingdom or by a company which manages and controls such business in Germany shall, so long as the exemption specified in Article 2 hereof remains effective, be exempted from Income Tax (including Surtax) chargeable in the United Kingdom for the year of assessment 1931-32 commencing on the 6th day of April, 1931, and for every subsequent year of assessment, and will take the necessary action under Section 18 of the Act of Parliament of the United Kingdom known as the Finance Act, 1923, as extended by Section 9 of the Act of Parliament of the United Kingdom known as the Finance Act, 1931, to profits or gains arising from the business of air transport, with a view to giving the force of law to the exemption aforesaid.

Article 2.

The German Government undertake that any profits or gains arising from the business of air transport carried on by an individual resident in the United Kingdom and not resident in

¹ Came into force November 10th, 1937.

TEXTE ALLEMAND. — GERMAN TEXT.

N^o 4316. — ABKOMMEN¹ ZWISCHEN DER DEUTSCHEN REGIERUNG UND DER REGIERUNG DES VEREINIGTEN KÖNIGREICHS VON GROSSBRITANNIEN UND NORDIRLAND ÜBER DIE BEFREIUNG DER EINKÜNFTEN AUS LUFTVERKEHRSBETRIEB VON DER EINKOMMENSTEUER. GEZEICHNET IN BERLIN, AM 10. NOVEMBER 1937.

Textes officiels anglais et allemand communiqués par le secrétaire d'Etat aux Affaires étrangères de Sa Majesté en Grande-Bretagne. L'enregistrement de cet accord a eu lieu le 1^{er} avril 1938.

DIE DEUTSCHE REGIERUNG und DIE REGIERUNG DES VEREINIGTEN KÖNIGREICHS VON GROSSBRITANNIEN UND NORDIRLAND haben, von dem Wunsch geleitet, ein Abkommen über die gegenseitige Befreiung der Einkünfte oder Gewinne aus dem Luftverkehrsbetrieb abzuschliessen, durch ihre Bevollmächtigten :

Den Staatssekretär des Auswärtigen Amts, Hans Georg VON MACKENSEN, und den Ministerialdirektor im Reichsfinanzministerium, Professor Dr. Otto HEDDING,
für DIE DEUTSCHE REGIERUNG ;

Den ausserordentlichen und bevollmächtigten Botschafter Seiner Britishen Majestät in Berlin, Sir Nevile HENDERSON,
für DIE REGIERUNG DES VEREINIGTEN KÖNIGREICHS VON GROSSBRITANNIEN UND NORDIRLAND ;

das Folgende vereinbart :

Artikel 1.

Die Regierung des Vereinigten Königreichs von Grossbritannien und Nordirland verpflichtet sich, alle Einkünfte aus Luftverkehrsbetrieb, sowohl die einer natürlichen Person, die im Deutschen Reich ihren Wohnsitz hat, ohne im Vereinigten Königreich einen Wohnsitz zu haben, als auch die einer Gesellschaft, die im Deutschen Reich den Ort der Leitung hat, solange die in Artikel 2 dieses Abkommens bezeichnete Befreiung in Kraft bleibt, von der Einkommensteuer (einschliesslich Surtax) zu befreien, die im Vereinigten Königreich für das am 6. April 1931 beginnende Steuerjahr 1931-32 und jedes folgende Steuerjahr zu erheben wäre. Sie wird die gemäss Artikel 18 des Finanzgesetzes 1923 in seiner durch Artikel 9 des Finanzgesetzes 1931 auf Einkünfte aus Luftverkehrsbetrieb ausgedehnten Fassung erforderlichen Massnahmen ergreifen, um die vorstehend angeführte Befreiung rechtswirksam zu machen.

Artikel 2.

Die Deutsche Regierung verpflichtet sich, alle Einkünfte aus Luftverkehrsbetrieb, sowohl die einer natürlichen Person, die im Vereinigten Königreich ihren Wohnsitz hat, ohne im Deutschen

¹ Entré en vigueur le 10 novembre 1937.

Germany or by a company which manages and controls such business in the United Kingdom shall, so long as the exemption specified in Article 1 hereof remains effective, be exempted from Einkommensteuer and Körperschaftssteuer chargeable in Germany for periods subsequent to the 1st day of April, 1931, and will take the necessary action under Section 15 of the Reichsabgabebestimmung with a view to giving the force of law to the exemption aforesaid.

Article 3.

The expression "business of air transport" means the business carried on by an owner of aircraft, and for the purposes of this definition the expression "owner" includes any charterer.

Article 4.

This Agreement may be denounced at any time, subject to six months' notice being given by either contracting Government to the other.

Article 5.

This Agreement shall not require ratification and shall come into force immediately.

In witness whereof the respective Plenipotentiaries have signed the Agreement and affixed thereto their seals.

Done in duplicate at Berlin, the 10th November, 1937.

(L. S.) Nevile HENDERSON.

Reich einen Wohnsitz zu haben, als auch die einer Gesellschaft, die im Vereinigten Königreich den Ort der Leitung hat, solange die in Artikel 1 dieses Abkommens bezeichnete Befreiung in Kraft bleibt, von der Einkommensteuer und Körperschaftsteuer zu befreien, die im Deutschen Reich für die Zeit nach dem 1. April 1931 zu erheben wäre. Sie wird die gemäss § 15 der Reichsabgabenordnung erforderlichen Massnahmen ergreifen, um die vorstehend angeführte Befreiung rechtswirksam zu machen.

Artikel 3.

Unter „Luftverkehrsbetrieb“ ist das Geschäft zu verstehen, das von einem Luftfahrzeug-eigentümer als solchem betrieben wird; hierbei umfasst der Ausdruck „Eigentümer“ auch den Charterer.

Artikel 4.

Dieses Abkommen kann jederzeit gekündigt werden, doch muss jede der beiden vertragsschliessenden Regierungen eine sechsmonatige Kündigungsfrist einhalten.

Artikel 5.

Dieses Abkommen erfordert keine Ratifikation und tritt sofort in Kraft.

Zu Urkund dessen haben die beiderseitigen Bevollmächtigten das Abkommen unterzeichnet und hierunter ihre Siegel gesetzt.

In doppelter Urschrift ausgefertigt zu Berlin am 10. November 1937.

(L. S.) Hans Georg v. MACKENSEN.

(L. S.) Otto HEDDING.

¹ TRADUCTION. — TRANSLATION.

N^o 4316. — ACCORD ENTRE LE GOUVERNEMENT DU REICH ALLEMAND ET LE GOUVERNEMENT DE SA MAJESTÉ DANS LE ROYAUME-UNI CONCERNANT L'EXEMPTION RÉCIPROQUE DE L'IMPÔT POUR CERTAINS BÉNÉFICES RÉALISÉS PAR DES ENTREPRISES DE TRANSPORTS AÉRIENS. SIGNÉ A BERLIN, LE 10 NOVEMBRE 1937.

LE GOUVERNEMENT DU ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD et LE GOUVERNEMENT ALLEMAND, désireux de conclure un accord en vue de l'exemption réciproque de l'impôt, dans certains cas de bénéfices ou de gains réalisés par des entreprises de transports aériens, ont désigné pour leurs plénipotentiaires :

Le très honorable sir Nevile HENDERSON, ambassadeur extraordinaire et plénipotentiaire de Sa Majesté britannique à Berlin,
POUR LE GOUVERNEMENT DU ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD ;

Monsieur Hans Georg VON MACKENSEN, secrétaire d'Etat aux Affaires étrangères, et le professeur Dr Otto HEDDING, directeur au Ministère des Finances du Reich,
POUR LE GOUVERNEMENT ALLEMAND ;

Lesquels sont convenus des dispositions suivantes :

Article premier.

Le Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord s'engage aussi longtemps que l'exonération spécifiée à l'article 2 du présent accord restera en vigueur à exonérer tous profits ou bénéfices réalisés par une entreprise de transports aériens exploitée par une personne domiciliée en Allemagne et non domiciliée dans le Royaume-Uni, ou par une société qui dirige et contrôle une telle entreprise en Allemagne, de l'impôt sur le revenu (y compris la surtaxe) dont ils seraient passibles dans le Royaume-Uni pour l'année fiscale 1931-32 commençant le sixième jour d'avril 1931 et pour toute l'année fiscale ultérieure, et à prendre les dispositions nécessaires en vertu de la section 18 de la loi du Royaume-Uni connue sous le nom de « Finance Act 1923 », telle qu'elle a été étendue, par la section 9 de la loi du Royaume-Uni connue sous le nom de « Finance Act 1931 », aux profits et bénéfices réalisés par des entreprises de transports aériens, afin de donner force de loi à la susdite exonération.

Article 2.

Le Gouvernement allemand s'engage aussi longtemps que l'exonération spécifiée à l'article premier du présent accord restera en vigueur à exonérer tous profits ou bénéfices provenant d'une entreprise de transports aériens exploitée par une personne domiciliée au Royaume-Uni et non

¹ Traduit par le Secrétariat de la Société des Nations, à titre d'information.

¹ Translated by the Secretariat of the League of Nations, for information.

domiciliée en Allemagne, ou par une société qui dirige et contrôle une telle entreprise dans le Royaume-Uni, de l' « Einkommensteuer » et du « Körperschaftsteuer » dont ils seraient passibles en Allemagne pour les périodes ultérieures au premier jour d'avril 1931, et à prendre les dispositions nécessaires, en vertu de la section 15 du « Reichsabgabenordnung », afin de donner force de loi à la susdite exonération.

Article 3.

L'expression « entreprise de transports aériens » signifie l'entreprise exploitée par un propriétaire d'aéronefs, et, aux fins de cette définition, l'expression « propriétaire » comprend tout affrèteur.

Article 4.

Le présent accord peut être dénoncé à tout moment moyennant un préavis de six mois donné par l'un des Gouvernements contractants à l'autre.

Article 5.

Le présent accord n'aura pas à être ratifié et entrera en vigueur immédiatement.

En foi de quoi, les plénipotentiaires respectifs ont signé le présent accord et y ont apposé leurs sceaux.

Fait en double exemplaire, à Berlin, le 10 novembre 1937.

(L. S.) Nevile HENDERSON.

(L. S.) Hans Georg v. MACKENSEN.

(L. S.) Otto HEDDING.

N° 4317.

**GRANDE-BRETAGNE
ET IRLANDE DU NORD
ET CHILI**

Echange de notes comportant un accord commercial provisoire, Santiago, le 26 novembre 1937, et échange de notes relatif à la prolongation de la validité de l'accord susmentionné, Santiago, le 30 mai 1938.

**GREAT BRITAIN
AND NORTHERN IRELAND
AND CHILE**

Exchange of Notes constituting a Temporary Commercial Agreement, Santiago, November 26th, 1937, and Exchange of Notes regarding the Prolongation of the Validity of the above-mentioned Agreement, Santiago, May 30th, 1938.

No. 4317. — EXCHANGE OF NOTES¹ BETWEEN HIS MAJESTY'S GOVERNMENT IN THE UNITED KINGDOM AND THE CHILEAN GOVERNMENT CONSTITUTING A TEMPORARY COMMERCIAL AGREEMENT. SANTIAGO, NOVEMBER 26TH, 1937.

Nº 4317. — CANJE DE NOTAS¹ ENTRE EL GOBIERNO DE SU MAJESTAD EN EL REINO UNIDO Y EL GOBIERNO DE CHILE ESTABLECIENDO UN ACUERDO PROVISIONAL DE COMERCIO. SANTIAGO, 26 DE NOVIEMBRE 1937.

English and Spanish official texts communicated by His Majesty's Secretary of State for Foreign Affairs in Great Britain. The registration of this Exchange of Notes took place April 1st, 1938.

Textes officiels anglais et espagnol communiqués par le secrétaire d'Etat aux Affaires étrangères de Sa Majesté en Grande-Bretagne. L'enregistrement de cet échange de notes a eu lieu le 1^{er} avril 1938.

I.

SIR C. BENTINCK TO SEÑOR DON J. RAMÓN GUTIERREZ.

SANTIAGO, *November 26th, 1937.*

EXCELLENCY,

I have the honour to confirm that the following provisions constitute a temporary commercial Agreement between the Government of the United Kingdom of Great Britain and Northern Ireland and the Chilean Government pending the conclusion of a definite treaty of commerce and navigation :

(1) His Majesty's Government in the United Kingdom will continue to extend to the commerce of Chile with the United Kingdom of Great Britain and Northern Ireland the treatment of most favoured foreign countries as provided in the exchange of notes² between the Chilean Government and His Majesty's Government in the United Kingdom, dated the 15th October, 1931.

(2) The Chilean Government agree that the most-favoured-nation treatment shall continue to be applied to the commerce between Chile and the United Kingdom as stipulated in the exchange of notes between the Chilean Government and His Majesty's Government in the United Kingdom, dated the 15th October, 1931.

(3) The present Agreement shall remain in force until the 30th June, 1938, unless previously replaced by the Treaty of Commerce and Navigation now under negotiation between the two Governments, and it may be denounced by either of the Parties at one month's notice.

(4) The present note and your Excellency's reply in similar terms shall be regarded as constituting an Agreement between the two Governments in this matter.

I avail, etc.

C. H. BENTINCK.

¹ Came into force November 26th, 1937.

² Vol. CXXVIII, page 439, of this Series.

¹ Entré en vigueur le 26 novembre 1937.

² Vol. CXXVIII, page 439, de ce recueil.

II.

TEXTE ESPAGNOL. — SPANISH TEXT.

SEÑOR DON J. RAMÓN GUTIERREZ A SIR C. BENTINCK.

MINISTERIO
DE RELACIONES EXTERIORES.

SANTIAGO, 26 de noviembre de 1937.

SR. EMBAJADOR,

Me honro en confirmar a V. E. que las siguientes disposiciones constituyen un Acuerdo Comercial Provisional entre el Gobierno de Chile y el Gobierno del Reino Unido de Gran Bretaña e Irlanda del Norte mientras se concluye un Tratado de Comercio y Navegación definitivo :

1º El Gobierno de Su Majestad en el Reino Unido continuará extendiendo al comercio de Chile con el Reino Unido de Gran Bretaña e Irlanda del Norte el tratamiento de los países extranjeros más favorecidos estipulado en el cambio de notas entre el Gobierno de Chile y el Gobierno de Su Majestad en el Reino Unido, fecha 15 de octubre de 1931.

2º El Gobierno de Chile conviene en que se continuará aplicando el tratamiento de la nación más favorecida al comercio entre Chile y el Reino Unido estipulado en el cambio de notas entre el Gobierno de Chile y el Gobierno de Su Majestad en el Reino Unido, fecha 15 de octubre de 1931.

3º El presente Acuerdo permanecerá en vigor hasta el 30 de junio de 1938, a menos que fuese antes reemplazado por el Tratado de Comercio y Navegación que actualmente se negocia entre los dos Gobiernos, y podrá ser denunciado por cualquiera de las Partes con un mes de aviso.

4º Se considerará que la presente nota y la respuesta, en términos similares, de Vuestra Excelencia, constituyen un acuerdo entre ambos Gobiernos sobre esta materia.

Me valgo de esta oportunidad para reiterar, etc.

J. Ramón GUTIERREZ.

¹ TRADUCTION. — TRANSLATION.MINISTRY
FOR FOREIGN AFFAIRS.

SANTIAGO, November 26th, 1937.

SR. EMBAJADOR,

(As in No. I.)

I avail, etc.

J. Ramón GUTIERREZ.

¹ Traduction du Foreign Office de Sa Majesté britannique.¹ Translation of His Britannic Majesty's Foreign Office.

¹ TRADUCTION. — TRANSLATION.

N^o 4317. — ÉCHANGE DE NOTES ENTRE LE GOUVERNEMENT DE SA MAJESTÉ DANS LE ROYAUME-UNI ET LE GOUVERNEMENT CHILIEN COMPORTANT UN ACCORD COMMERCIAL PROVISOIRE. SANTIAGO, LE 26 NOVEMBRE 1937.

I.

SIR C. BENTINCK A M. J. RAMÓN GUTIERREZ.

SANTIAGO, le 26 novembre 1937.

MONSIEUR LE MINISTRE,

J'ai l'honneur de confirmer que les dispositions ci-après constituent un accord commercial provisoire entre le Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord et le Gouvernement chilien, en attendant la conclusion d'un traité de commerce et de navigation définitif :

1^o Le Gouvernement de Sa Majesté dans le Royaume-Uni continuera à appliquer au commerce du Chili avec le Royaume-Uni de Grande-Bretagne et d'Irlande du Nord le traitement des pays étrangers les plus favorisés, comme le prévoit l'échange de notes entre le Gouvernement chilien et le Gouvernement de Sa Majesté dans le Royaume-Uni, en date du 15 octobre 1931.

2^o Le Gouvernement chilien accepte que le traitement de la nation la plus favorisée continue à être appliqué au commerce entre le Chili et le Royaume-Uni, conformément à l'échange de notes entre le Gouvernement chilien et le Gouvernement de Sa Majesté dans le Royaume-Uni, en date du 15 octobre 1931.

3^o Le présent accord restera en vigueur jusqu'au 30 juin 1938, à moins qu'il ne soit remplacé à une date plus rapprochée par le traité de commerce et de navigation que les deux gouvernements négocient actuellement, et il pourra être dénoncé par chacune des Parties moyennant un préavis d'un mois.

4^o La présente note et votre réponse conçue en termes identiques seront considérées comme constituant un accord entre les deux gouvernements en cette matière.

Veuillez agréer, etc.

C. H. BENTINCK.

¹ Traduit par le Secrétariat de la Société des Nations, à titre d'information.

¹ Translated by the Secretariat of the League of Nations, for information.

II.

M. J. RAMÓN GUTIERREZ A SIR C. BENTINCK.

MINISTÈRE
DES AFFAIRES ÉTRANGÈRES.

SANTIAGO, le 26 novembre 1937.

MONSIEUR L'AMBASSADEUR,

J'ai l'honneur de confirmer que les dispositions ci-après constituent un accord commercial provisoire entre le Gouvernement chilien et le Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord, en attendant la conclusion d'un traité de commerce et de navigation définitif :

1° Le Gouvernement de Sa Majesté dans le Royaume-Uni continuera à appliquer au commerce du Chili avec le Royaume-Uni de Grande-Bretagne et d'Irlande du Nord le traitement des pays étrangers les plus favorisés, comme le prévoit l'échange de notes entre le Gouvernement chilien et le Gouvernement de Sa Majesté dans le Royaume-Uni, en date du 15 octobre 1931.

2° Le Gouvernement chilien accepte que le traitement de la nation la plus favorisée continue à être appliqué au commerce entre le Chili et le Royaume-Uni, conformément à l'échange de notes entre le Gouvernement chilien et le Gouvernement de Sa Majesté dans le Royaume-Uni, en date du 15 octobre 1931.

3° Le présent accord restera en vigueur jusqu'au 30 juin 1938, à moins qu'il ne soit remplacé à une date plus rapprochée par le traité de commerce et de navigation que les deux gouvernements négocient actuellement, et il pourra être dénoncé par chacune des Parties moyennant un préavis d'un mois.

4° La présente note et votre réponse conçue en termes identiques seront considérées comme constituant un accord entre les deux gouvernements en cette matière.

Veuillez agréer, etc.

J. Ramón GUTIERREZ.

CANJE DE NOTAS

ENTRE EL GOBIERNO DE SU MAJESTAD EN EL REINO UNIDO Y EL GOBIERNO DE CHILE PRORROGANDO LA VIGENCIA DEL ACUERDO PROVISIONAL DE COMERCIO DEL 26 DE NOVIEMBRE DE 1937. SANTIAGO, 30 DE MAYO DE 1938.

Enregistré le 27 juillet 1938 à la demande du secrétaire d'Etat aux Affaires étrangères de Sa Majesté en Grande-Bretagne.

I.

TEXTE ESPAGNOL. — SPANISH TEXT.

REPÚBLICA DE CHILE.

MINISTERIO

DE RELACIONES EXTERIORES.

SECCIÓN POLÍTICA COMERCIAL.

Nº 5625.

SANTIAGO, 30 de mayo de 1938.

SEÑOR EMBAJADOR,

Tengo el honor de manifestar a V. E. la conformidad de mi Gobierno para renovar hasta el 31 de julio de 1938 la vigencia del Acuerdo Comercial Provisional de 26 de noviembre de 1937, en los mismos términos en que fué celebrado. A menos que antes haya sido reemplazado por el Tratado de Comercio y Navegación que actualmente se gestiona entre los dos Gobiernos, el Acuerdo se prorrogará automáticamente, a contar del 1º de agosto próximo, por dos meses, hasta el 30 de septiembre, pudiendo ser denunciado por cualquiera de las Partes con 15 días de aviso.

Se considerará que la presente nota y la respuesta de V. E. en términos similares, constituyen un acuerdo entre ambos Gobiernos sobre la materia.

Me valgo de esta oportunidad para reiterar a V. E. las seguridades de mi más alta y distinguida consideración.

G. CORREA F.

Al Excno.

Señor Charles Bentinck,
Embajador de Su Majestad Británica
en Chile.
Presente.

EXCHANGE OF NOTES

BETWEEN HIS MAJESTY'S GOVERNMENT IN THE UNITED KINGDOM AND THE CHILEAN GOVERNMENT REGARDING THE PROLONGATION OF THE VALIDITY OF THE TEMPORARY COMMERCIAL AGREEMENT OF NOVEMBER 26TH, 1937. SANTIAGO, MAY 30TH, 1938.

Registered on July 27th, 1938, at the request of His Majesty's Secretary of State for Foreign Affairs in Great Britain.

I.

¹ TRADUCTION. — TRANSLATION.

REPUBLIC OF CHILE.

MINISTRY

OF FOREIGN AFFAIRS.

DEPARTMENT OF COMMERCIAL AFFAIRS.

No. 5625.

SANTIAGO, May 30th, 1938.

YOUR EXCELLENCY,

I have the honour to inform Your Excellency that my Government agrees to extend until July 31st, 1938, the temporary Commercial Agreement of November 26th, 1937, in the terms in which it was concluded. Unless it has previously been replaced by the Treaty of Commerce and Navigation which is at present being negotiated between our two Governments, the Agreement will be automatically prolonged for two months, from August 1st next until September 30th, subject to denunciation by either Party at a fortnight's notice.

The present note and Your Excellency's reply in similar terms shall be regarded as constituting an Agreement between the two Governments in this matter.

I avail myself of this opportunity, etc.

G. CORREA F.

His Excellency

Charles Bentinck, Esq.,
His Britannic Majesty's Ambassador
to Chile,
Santiago.

¹ Traduit par le Secrétariat de la Société des Nations, à titre d'information.

¹ Translated by the Secretariat of the League of Nations, for information.

II.

BRITISH EMBASSY.

No. 73.

SANTIAGO, *May 30th*, 1938.

EXCELLENCY,

I have the honour to confirm that my Government agree to extend until the 31st July, 1938, the temporary Commercial Agreement of the 26th November, 1937, between the Government of the United Kingdom of Great Britain and Northern Ireland and the Chilean Government. Unless the Agreement has previously been replaced by the Treaty of Commerce and Navigation which is at present being negotiated between our two Governments, this Agreement will be automatically prolonged for two months, from the 1st August next until the 30th September, subject to denunciation by either Party at a fortnight's notice.

2. The present note [and Your Excellency's reply in similar terms shall be regarded as constituting an Agreement between the two Governments in this matter.

I avail myself of this opportunity to renew to Your Excellency the assurance of my highest consideration.

Ch. BENTINCK.

His Excellency
Señor don Guillermo Correa Fuenzalida,
Minister for Foreign Affairs, *a. i.*,
Santiago.

¹ TRADUCTION. — TRANSLATION.

ÉCHANGE DE NOTES

ENTRE LE GOUVERNEMENT DE SA MAJESTÉ DANS LE ROYAUME-UNI ET LE GOUVERNEMENT CHILIEN
RELATIF A LA PROLONGATION DE LA VALIDITÉ DE L'ACCORD COMMERCIAL PROVISOIRE DU
26 NOVEMBRE 1937. SANTIAGO, LE 30 MAI 1938.

I.

RÉPUBLIQUE DU CHILI.

MINISTÈRE
DES AFFAIRES ÉTRANGÈRES.

SECTION DE POLITIQUE COMMERCIALE.

N° 5625.

SANTIAGO, *le 30 mai* 1938.

MONSIEUR L'AMBASSADEUR,

J'ai l'honneur de faire connaître à Votre Excellence que mon gouvernement est d'accord pour renouveler jusqu'au 31 juillet 1938 l'Accord commercial provisoire du 26 novembre 1937, dans les mêmes conditions qu'au moment où il a été conclu. S'il n'est pas remplacé auparavant par le traité de commerce et de navigation au sujet duquel des négociations se poursuivent actuellement

¹ Traduit par le Secrétariat de la Société des Nations, à titre d'information.

¹ Translated by the Secretariat of the League of Nations, for information.

entre les deux gouvernements, ledit accord sera prorogé automatiquement pour deux mois à partir du 1^{er} août prochain jusqu'au 30 septembre, et il pourra être dénoncé par l'une des deux Parties moyennant un préavis de quinze jours.

La présente note et la réponse de Votre Excellence rédigée en termes analogues, seront considérées comme constituant un accord à ce sujet entre les deux gouvernements.

Je saisis cette occasion, etc.

G. CORREA F.

Son Excellence
Monsieur Charles Bentinck,
Ambassadeur de Sa Majesté britannique
au Chili.
Santiago.

II.

AMBASSADE DE GRANDE-BRETAGNE.

N^o 73.

SANTIAGO, le 30 mai 1938.

MONSIEUR LE MINISTRE,

J'ai l'honneur de confirmer que mon gouvernement est d'accord pour prolonger jusqu'au 31 juillet 1938 la durée de validité de l'Accord commercial temporaire du 26 novembre 1937, entre le Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord et le Gouvernement chilien. S'il n'est pas remplacé auparavant par le traité de commerce et de navigation au sujet duquel des négociations se poursuivent actuellement entre les deux gouvernements, ledit accord sera prorogé automatiquement pour deux mois à partir du 1^{er} août prochain jusqu'au 30 septembre, et il pourra être dénoncé par l'une des deux Parties moyennant un préavis de quinze jours.

2. La présente note et la réponse de Votre Excellence rédigée en termes analogues, seront considérées comme constituant un accord à ce sujet entre les deux gouvernements.

Je saisis cette occasion, etc.

Ch. BENTINCK.

Son Excellence
Monsieur Guillermo Correa Fuenzalida,
Ministre des Affaires étrangères *a. i.*,
Santiago.

N° 4318.

**GRANDE-BRETAGNE
ET IRLANDE DU NORD
ET INDE ET SIAM**

Echange de notes comportant un accord relatif à l'exploitation de services aériens réguliers au-dessus du Siam et au-dessus de l'Inde et de la Birmanie. Bangkok, le 3 décembre 1937.

**GREAT BRITAIN
AND NORTHERN IRELAND
AND INDIA AND SIAM**

Exchange of Notes constituting an Agreement for the Operation of Regular Air Services over Siam and over India and Burma. Bangkok, December 3rd, 1937.

No. 4318. — EXCHANGE OF NOTES¹ BETWEEN HIS MAJESTY'S GOVERNMENT IN THE UNITED KINGDOM AND THE GOVERNMENT OF INDIA AND THE ROYAL SIAMESE GOVERNMENT CONSTITUTING AN AGREEMENT FOR THE OPERATION OF REGULAR AIR SERVICES OVER SIAM AND OVER INDIA AND BURMA. BANGKOK, DECEMBER 3RD, 1937.

English official text communicated by His Majesty's Secretary of State for Foreign Affairs in Great Britain. The registration of this Exchange of Notes took place April 1st, 1938.

I.

SIR J. CROSBY TO LUANG PRADIST MANUDHARM.

BRITISH LEGATION.

BANGKOK, *December 3rd, 1937.*

MONSIEUR LE MINISTRE,

I have the honour, upon instructions from His Majesty's Principal Secretary of State for Foreign Affairs, to propose to your Excellency that the following provisions shall be regarded as constituting an Agreement between His Majesty's Government in the United Kingdom of Great Britain and Northern Ireland and the Government of India on the one hand, and the Royal Siamese Government on the other, for the operation of regular air services by Imperial Airways (Limited) over Siam, and by the Aerial Transport Company of Siam (Limited) over India and Burma :

(1) Imperial Airways (Limited) may operate regular air services by landplanes or marine aircraft over the routes :

(a) Rangoon-Bangkok-Singapore.

(b) Bangkok or Pitsanuloke-Hong Kong.

Any intermediate landings between Bangkok or Pitsanuloke and Hanoi shall be made at Uden.

(2) Imperial Airways' aircraft shall in Siam fly over routes approved by the Siamese Government. Deviations therefrom may be made only in case of emergency or with the consent of the competent Siamese authorities.

(3) Imperial Airways' aircraft may, along the routes approved as aforesaid, land on and take off from any landing-ground in Siam approved by the Siamese Government

¹ Came into force December 3rd, 1937.

¹ TRADUCTION. — TRANSLATION.

N^o 4318. — ÉCHANGE DE NOTES ² ENTRE LE GOUVERNEMENT DE SA MAJESTÉ DANS LE ROYAUME-UNI ET LE GOUVERNEMENT DE L'INDE, ET LE GOUVERNEMENT ROYAL SIAMOIS, COMPORTANT UN ACCORD RELATIF A L'EXPLOITATION DE SERVICES AÉRIENS RÉGULIERS AU-DESSUS DU SIAM ET AU-DESSUS DE L'INDE ET DE LA BIRMANIE. BANGKOK, LE 3 DÉCEMBRE 1937.

Texte officiel anglais communiqué par le secrétaire d'Etat aux Affaires étrangères de Sa Majesté en Grande-Bretagne. L'enregistrement de cet échange de notes a eu lieu le 1^{er} avril 1938.

I.

SIR J. CROSBY A LUANG PRADIST MANUDHARM.

LÉGATION DE GRANDE-BRETAGNE.

BANGKOK, le 3 décembre 1937.

MONSIEUR LE MINISTRE,

J'ai l'honneur, d'ordre du principal secrétaire d'Etat de Sa Majesté aux Affaires étrangères, de proposer à Votre Excellence que les dispositions suivantes soient considérées comme constituant un accord entre le Gouvernement de Sa Majesté dans le Royaume-Uni de Grande-Bretagne et d'Irlande du Nord et le Gouvernement de l'Inde, d'une part, et le Gouvernement royal siamois, d'autre part, relatif à l'exploitation de services aériens réguliers par la Compagnie des Imperial Airways (Limited) au-dessus du Siam et par la Aerial Transport Company of Siam (Limited) au-dessus de l'Inde et de la Birmanie :

1. L'Imperial Airways (Limited) aura le droit d'exploiter des services aériens réguliers par avions ou hydravions sur les parcours :

- a) Rangoun-Bangkok-Singapour ;
- b) Bangkok ou Pitsanouloke - Hong-Kong.

Tout atterrissage intermédiaire entre Bangkok ou Pitsanouloke et Hanoi se fera obligatoirement à Ouden.

2. Les aéronefs de l'Imperial Airways suivront au Siam les parcours approuvés par le Gouvernement siamois. Ils ne pourront s'écarter de ces parcours qu'en cas de force majeure ou avec le consentement des autorités siamoises compétentes.

3. Les aéronefs de l'Imperial Airways qui suivront les parcours approuvés comme il est dit ci-dessus, pourront atterrir et prendre leur vol au Siam sur tous terrains

¹ Traduit par le Secrétariat de la Société des Nations, à titre d'information.

² Entré en vigueur le 3 décembre 1937.

¹ Translated by the Secretariat of the League of Nations, for information.

and open to commercial aircraft, under such conditions and subject to such charges as govern civil aerial operations at each such landing-ground.

(4) Imperial Airways shall comply with the laws and regulations now or hereafter in force.

(5) Imperial Airways shall not transport mails, passengers or goods between points in Siam except as part of a continuous journey originating or terminating outside Siam.

(6) Imperial Airways shall hand over to the Siamese authorities at such regular landing-place in Siam as the Government of Siam may fix, any air-mails carried by its aircraft for delivery in Siam.

(7) The agents of Imperial Airways in Siamese territory shall be a suitable Siamese company approved by the Siamese Government.

(8) Imperial Airways shall transmit the mails which the Siamese Government may tender to it, and the rates of payment to the competent British Postal Authorities for the conveyance of such mails shall not be higher than those charged to other Postal Administrations which do not contribute to the costs of the service.

(9) Imperial Airways shall convey officials of the Siamese Government at the same rates as in the case of British officials.

(10) The Aerial Transport Company of Siam (Limited) may operate regular air services with landplanes or marine aircraft over the routes :

(a) Bangkok-Rangoon-Akyab-Calcutta, with the right also to land at other places open to foreign aircraft, and

(b) Bangkok-Hong Kong.

(11) The Aerial Transport Company shall not transport passengers or goods between points in India, or between points in Burma, except as part of a continuous voyage originating or terminating beyond India or Burma, as the case may be.

(12) The Aerial Transport Company shall hand over to the Indian authorities at such regular landing-place in India as the Government of India may fix, any air-mails carried by its westbound aircraft for delivery in India ; likewise, it shall hand over to the Burma authorities at such regular landing-place in Burma as the Government of Burma may fix, any air-mails carried by its westbound aircraft for delivery in Burma.

(13) In the event of Imperial Airways obtaining rights to fly to Hong Kong over Chinese territory, or to land at any place in South China, the Government of the United Kingdom will use their good offices, if requested to do so by the Siamese Government, with a view to securing similar rights for the Aerial Transport Company.

(14) If requested to do so by the Siamese Government, the Government of the United Kingdom will use their good offices with the French Government with a view to securing for the Aerial Transport Company the right to fly over and land at Fort Bayard, but this and the preceding clause shall not apply in the event of the Aerial Transport Company becoming associated with foreign interests for the operation of services over the territories in question.

(15) If requested to do so by the Siamese Government, the Government of the United Kingdom will allow as many as four students at a time to undergo courses of

d'atterrissage approuvés par le Gouvernement siamois et ouverts à l'aviation commerciale, aux conditions et moyennant le paiement des taxes fixées par les règlements applicables aux appareils de l'aviation civile sur chacun de ces terrains d'atterrissage.

4. L'Imperial Airways devra se conformer aux lois et règlements qui sont ou qui pourront être ultérieurement en vigueur.

5. L'Imperial Airways ne transportera de courrier, de voyageurs ou de marchandises entre des points situés à l'intérieur du Siam que lorsque ce transport fera partie d'un voyage ininterrompu dont le point de départ et le point d'arrivée se trouvent hors du territoire siamois.

6. L'Imperial Airways remettra aux autorités siamoises sur les terrains d'atterrissage réguliers du Siam qui seront fixés par le Gouvernement siamois tout courrier aérien transporté par ses aéronefs et destiné à être distribué au Siam.

7. Les agents de l'Imperial Airways en territoire siamois devront être une compagnie siamoise remplissant les conditions voulues et approuvée par le Gouvernement siamois.

8. L'Imperial Airways transportera le courrier que le Gouvernement siamois pourra lui remettre, et le tarif des redevances à payer aux autorités postales britanniques compétentes pour le transport de ce courrier ne devra pas être supérieur à celui des redevances réclamées à d'autres administrations postales qui ne contribuent pas aux frais du service.

9. L'Imperial Airways transportera les fonctionnaires du Gouvernement siamois aux mêmes tarifs que les fonctionnaires du Gouvernement britannique.

10. L'Aerial Transport Company of Siam (Limited) aura le droit d'exploiter des services aériens réguliers par avions ou hydravions sur les parcours :

- a) Bangkok-Rangoun-Akyab-Calcutta, avec le droit d'atterrir également sur d'autres terrains ouverts aux aéronefs étrangers, et
- b) Bangkok-Hong-Kong.

11. L'Aerial Transport Company ne transportera de voyageurs ou de marchandises entre des points situés à l'intérieur de l'Inde ou entre des points situés à l'intérieur de la Birmanie que lorsque ce transport fera partie d'un voyage ininterrompu dont le point de départ et le point d'arrivée se trouvent au delà de l'Inde ou de la Birmanie selon le cas.

12. L'Aerial Transport Company remettra aux autorités indiennes sur les terrains d'atterrissage réguliers de l'Inde — qui seront fixés par le Gouvernement de l'Inde — tout courrier aérien transporté par ses aéronefs faisant route vers l'ouest et destiné à être distribué dans l'Inde ; de même, elle remettra aux autorités de la Birmanie sur les terrains d'atterrissage réguliers de Birmanie qui seront fixés par le Gouvernement birman tout courrier aérien transporté par ses aéronefs faisant route vers l'ouest et destiné à être distribué en Birmanie.

13. Au cas où les aéronefs de l'Imperial Airways obtiendraient le droit de survoler le territoire chinois pour se rendre à Hong-Kong ou d'atterrir en un lieu quelconque de la Chine méridionale, le Gouvernement du Royaume-Uni emploiera ses bons offices, si le Gouvernement siamois le lui demande, en vue d'assurer des droits identiques à l'Aerial Transport Company.

14. Si le Gouvernement siamois le lui demande, le Gouvernement du Royaume-Uni emploiera ses bons offices auprès du Gouvernement français en vue d'assurer à l'Aerial Transport Company le droit de survoler Fort-Bayard et d'y atterrir, mais la présente disposition ainsi que la disposition précédente ne seront pas applicables si l'Aerial Transport Company s'associe à des groupements étrangers pour exploiter des services survolant les territoires en question.

15. Si le Gouvernement siamois le lui demande, le Gouvernement du Royaume-Uni permettra à des élèves pilotes, au nombre de quatre à la fois au maximum, de suivre dans

training in military aviation to which foreigners have been or may hereafter be admitted, provided that this obligation shall cease to have effect if and when a Siamese service shall have been in operation in or over British territory for a total period of three years.

(16) This Agreement is to be in force for two years from this date. In case neither Party shall have notified six months before the expiration of the said two years its intention of terminating it, it shall remain in force until the expiration of six months from the day on which either Party shall have denounced it.

2. In the event of these provisions being acceptable to the Royal Siamese Government, I have the honour further to propose that the present note and your Excellency's reply to that effect shall be considered as placing upon record the agreement arrived at in regard to this matter.

I avail, etc.

J. CROSBY,
His Majesty's Minister.

II.

LUANG PRADIST MANUDHARM TO SIR J. CROSBY.

MINISTRY
FOR FOREIGN AFFAIRS.

SARANROMYA PALACE, *December 3rd, 1937.*

MONSIEUR LE MINISTRE,

I have the honour to acknowledge receipt of your note of to-day's date, which reads as follows :

(As in No. I.)

2. In reply I have the honour to state that the above provisions are acceptable to the Royal Siamese Government and that they agree that the present note and your note under reply shall be considered as placing on record the agreement arrived at in regard to this matter.

I avail, etc.

LUANG PRADIST MANUDHARM,
Minister for Foreign Affairs.

l'aviation militaire des cours d'entraînement auxquels des étrangers ont été admis ou pourront l'être à l'avenir, étant entendu que cette obligation cessera d'exister lorsqu'un service siamois aura fonctionné en territoire britannique ou au-dessus d'un territoire britannique pendant une durée totale de trois ans.

16. Le présent accord restera en vigueur pendant deux ans à partir de ce jour. Au cas où aucune des Parties n'aurait notifié, six mois avant l'expiration de ladite période de deux ans, son intention d'y mettre fin, il demeurera en vigueur jusqu'à l'expiration d'une période de six mois à compter du jour où l'une ou l'autre des Parties l'aura dénoncé.

2. Au cas où les dispositions ci-dessus mentionnées paraîtraient acceptables au Gouvernement royal siamois, j'ai l'honneur de proposer que la présente note et la réponse de Votre Excellence à cet effet soient considérées comme enregistrant l'accord intervenu entre les gouvernements en cette matière.

Veillez agréer, etc.

J. CROSBY,
Ministre de Sa Majesté.

II.

LUANG PRADIST MANUDHARM A SIR J. CROSBY.

MINISTÈRE
DES AFFAIRES ÉTRANGÈRES.

PALAIS DE SARANROMYA, le 3 décembre 1937.

MONSIEUR LE MINISTRE,

J'ai l'honneur d'accuser réception de votre note en date d'aujourd'hui qui est ainsi conçue :

(Suit le texte de la note N° I.)

2. En réponse, j'ai l'honneur de déclarer que le Gouvernement siamois accepte les dispositions qui précèdent et convient que la présente note et la note de Votre Excellence à laquelle il est fait réponse soient considérées comme enregistrant l'accord intervenu en la matière.

Veillez agréer, etc.

Luang PRADIST MANUDHARM,
Ministre des Affaires étrangères.

N° 4319.

ALBANIE,
RÉPUBLIQUE ARGENTINE,
AUTRICHE, BELGIQUE,
ÉTATS-UNIS DU BRÉSIL, etc.

Convention internationale concernant
l'emploi de la radiodiffusion dans
l'intérêt de la paix. Signée à
Genève, le 23 septembre 1936.

ALBANIA,
ARGENTINE REPUBLIC,
AUSTRIA, BELGIUM,
UNITED STATES OF BRAZIL,
etc.

International Convention concerning
the Use of Broadcasting in the
Cause of Peace. Signed at Geneva,
September 23rd, 1936.

N° 4319. — CONVENTION INTERNATIONALE¹ CONCERNANT
L'EMPLOI DE LA RADIODIFFUSION DANS L'INTÉRÊT DE LA
PAIX. SIGNÉE A GENÈVE, LE 23 SEPTEMBRE 1936.

Textes officiels en français et en anglais. Cette convention a été enregistrée par le Secrétariat, conformément à son article II, le 2 avril 1938, date de son entrée en vigueur.

L'ALBANIE, LA RÉPUBLIQUE ARGENTINE, L'AUTRICHE, LA BELGIQUE, LES ETATS-UNIS DU BRÉSIL, LE ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD, LE CHILI, LA COLOMBIE, LE DANEMARK, LA RÉPUBLIQUE DOMINICAINE, L'EGYPTE, L'ESPAGNE, L'ESTONIE, LA FRANCE, LA GRÈCE, L'INDE, LA LITHUANIE, LE LUXEMBOURG, LES ETATS-UNIS DU MEXIQUE, LA NORVÈGE, LA NOUVELLE-ZÉLANDE, LES PAYS-BAS, LA ROUMANIE, LA SUISSE, LA TCHÉCOSLOVAQUIE, LA TURQUIE, L'UNION DES RÉPUBLIQUES SOVIÉTIQUES SOCIALISTES et L'URUGUAY,

Ayant reconnu la nécessité d'éviter, par des règles établies d'un commun accord, que la radiodiffusion ne soit employée d'une manière contraire à la bonne entente internationale ;

Animés, d'autre part, du désir d'utiliser, par l'application des mêmes règles, les possibilités qu'offre ce mode de transmission de la pensée pour une meilleure compréhension mutuelle des peuples :

¹ Ratifications :

INDE	11 août 1937.
GRANDE-BRETAGNE ET IRLANDE DU NORD	18 août 1937.
DANEMARK	11 octobre 1937.
NOUVELLE-ZÉLANDE	27 janvier 1938.
LUXEMBOURG	8 février 1938.
BRÉSIL	11 février 1938.
FRANCE	8 mars 1938.
NORVÈGE	5 mai 1938.
EGYPTE	29 juillet 1938.
ESTONIE	18 août 1938.

Adhésions :

AUSTRALIE (y compris les territoires de la Papouasie et de l'île de Norfolk et les territoires sous mandat de la Nouvelle-Guinée et de Nauru)	25 juin 1937.
BIRMANIE	13 octobre 1937.
RHODÉSIE DU SUD	1 ^{er} novembre 1937.
UNION SUD-AFRICAINE (y compris le territoire sous mandat du Sud-Ouest africain)	1 ^{er} février 1938.
IRLANDE	25 mai 1938.
SUÈDE	22 juin 1938.
SALVADOR	18 août 1938.
GUATÉMALA	18 novembre 1938.
FINLANDE	29 novembre 1938.

No. 4319. — INTERNATIONAL CONVENTION¹ CONCERNING THE USE OF BROADCASTING IN THE CAUSE OF PEACE. SIGNED AT GENEVA, SEPTEMBER 23RD, 1936.

Official texts in French and in English. This Convention was registered with the Secretariat, in accordance with its Article II, on April 2nd, 1938, the date of its entry into force.

ALBANIA, THE ARGENTINE REPUBLIC, AUSTRIA, BELGIUM, THE UNITED STATES OF BRAZIL, THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND, CHILE, COLOMBIA, DENMARK, THE DOMINICAN REPUBLIC, EGYPT, SPAIN, ESTONIA, FRANCE, GREECE, INDIA, LITHUANIA, LUXEMBURG, THE UNITED STATES OF MEXICO, NORWAY, NEW ZEALAND, THE NETHERLANDS, ROUMANIA, SWITZERLAND, CZECHOSLOVAKIA, TURKEY, THE UNION OF SOVIET SOCIALIST REPUBLICS and URUGUAY,

Having recognised the need for preventing, by means of rules established by common agreement, broadcasting from being used in a manner prejudicial to good international understanding ;

Prompted, moreover, by the desire to utilise, by the application of these rules, the possibilities offered by this medium of intercommunication for promoting better mutual understanding between peoples :

¹ *Ratifications :*

INDIA	August 11th, 1937.
GREAT BRITAIN AND NORTHERN IRELAND	August 18th, 1937.
DENMARK	October 11th, 1937.
NEW ZEALAND	January 27th, 1938.
LUXEMBURG	February 8th, 1938.
BRAZIL	February 11th, 1938.
FRANCE	March 8th, 1938.
NORWAY	May 5th, 1938.
EGYPT	July 29th, 1938.
ESTONIA	August 18th, 1938.

Accessions :

AUSTRALIA (including the Territories of Papua and Norfolk Island and the Mandated Territories of New Guinea and Nauru)	June 25th, 1937.
BURMA	October 13th, 1937.
SOUTHERN RHODESIA	November 1st, 1937.
UNION OF SOUTH AFRICA (including the Mandated Territory of South West Africa)	February 1st, 1938.
IRELAND	May 25th, 1938.
SWEDEN	June 22nd, 1938.
SALVADOR	August 18th, 1938.
GUATEMALA	November 18th, 1938.
FINLAND	November 29th, 1938.

Ont décidé de conclure, à cette fin, une convention et ont nommé pour leurs plénipotentiaires :

ALBANIE :

M. Thomas LUARASSI, secrétaire de la délégation permanente près la Société des Nations.

RÉPUBLIQUE ARGENTINE :

M. Carlo A. PARDO, conseiller commercial de la Légation, à Berne.

AUTRICHE :

Son Excellence le Dr Marcus LEITMAIER, envoyé extraordinaire et ministre plénipotentiaire.

BELGIQUE :

M. Maurice BOURQUIN, professeur à l'Université de Genève.

ETATS-UNIS DU BRÉSIL :

M. Elyseu MONTARROYOS, délégué près l'Institut international de Coopération intellectuelle.

ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD :

Le vicomte CRANBORNE, M.P., sous-secrétaire d'Etat aux Affaires étrangères ;
M. Frederick William PHILLIPS, directeur des télécommunications au Département des Postes ;
M. Henry George Gordon WELCH, chef au Département des Postes.

CHILI :

M. Enrique J. GAJARDO V., chef du Bureau permanent près la Société des Nations.

COLOMBIE :

Son Excellence le Dr Gabriel TURBAY, délégué permanent près la Société des Nations, envoyé extraordinaire et ministre plénipotentiaire ;
Son Excellence le Dr Carlos LOZANO Y LOZANO, envoyé extraordinaire et ministre plénipotentiaire près le président de la République espagnole.

DANEMARK :

M. Holger Oluf Quistgaard BECH, premier secrétaire à la délégation permanente près la Société des Nations.

RÉPUBLIQUE DOMINICAINE :

M. Charles ACKERMANN, consul général à Genève.

EGYPTE :

M. Abd-el-Fattah ASSAL, chargé d'Affaires par intérim à Berne.

ESPAGNE :

M. José RIVAS Y GONZALEZ, chef de la Section des Radiocommunications du Ministère des Communications ;
M. Manuel MARQUEZ MIRA, professeur à l'Ecole officielle de Télécommunication.

ESTONIE :

M. Johannes KÕDAR, délégué permanent *a. i.* près la Société des Nations.

Have decided to conclude a Convention for this purpose, and have appointed as their Plenipotentiaries :

ALBANIA :

M. Thomas LUARASSI, Secretary of the Permanent Delegation to the League of Nations.

ARGENTINE REPUBLIC :

M. Carlos A. PARDO, Commercial Adviser to the Legation at Berne.

AUSTRIA :

His Excellency Dr. Marcus LEITMAIER, Envoy Extraordinary and Minister Plenipotentiary.

BELGIUM :

M. Maurice BOURQUIN, Professor at the University of Geneva.

THE UNITED STATES OF BRAZIL :

M. Elyseu MONTARROYOS, Delegate to the International Institute of Intellectual Co-operation.

UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND :

Viscount CRANBORNE, M. P., Under-Secretary of State for Foreign Affairs ;
Mr. Frederick William PHILLIPS, Director of Telecommunications, General Post Office ;

Mr. Henry George Gordon WELCH, Principal, General Post Office.

CHILE :

M. Enrique GAJARDO V., Head of the Permanent Office to the League of Nations.

COLOMBIA :

His Excellency Dr. Gabriel TURBAY, Permanent Delegate to the League of Nations,
Envoy Extraordinary and Minister Plenipotentiary ;

His Excellency Dr. Carlos LOZANO Y LOZANO, Envoy Extraordinary and Minister Plenipotentiary to the President of the Spanish Republic.

DENMARK :

M. Holger Oluf Quistgaard BECH, First Secretary of the Permanent Delegation to the League of Nations.

THE DOMINICAN REPUBLIC :

M. Charles ACKERMANN, Consul-General at Geneva.

EGYPT :

M. Abd-el-Fattah ASSAL, Acting Chargé d'Affaires at Berne.

SPAIN :

M. José RIVAS Y GONZALEZ, Head of the Radio-Communications Section of the Ministry of Communications ;

M. Manuel MARQUEZ MIRA, Professor at the Official School of Telecommunication.

ESTONIA :

M. Johannes KÕDAR, Permanent Delegate *a.i.* to the League of Nations.

FRANCE :

M. Marcel PELLENC, directeur général de la Radiodiffusion au Ministère des Postes, Télégraphes et Téléphones ;

M. Yves CHATAIGNEAU, chef de section au Ministère des Affaires étrangères.

GRÈCE :

Son Excellence M. Raoul BIBICA-ROSETTI, délégué permanent près la Société des Nations, ministre plénipotentiaire.

INDE :

Sir Denys DE SAUMAREZ BRAY, K.C.S.I., K.C.I.E., C.B.E.

LITHUANIE :

M. Juozas URBŠYS, ministre plénipotentiaire, directeur politique aux Affaires étrangères.

LUXEMBOURG :

Son Excellence M. Emile REUTER, ministre d'Etat honoraire, président de la Chambre des députés.

ETATS-UNIS DU MEXIQUE :

Son Excellence M. Narciso BASSOLS, ambassadeur, envoyé extraordinaire et ministre plénipotentiaire près la Cour de Saint-James ;

Son Excellence M. Primo VILLA MICHEL, délégué permanent près la Société des Nations, envoyé extraordinaire et ministre plénipotentiaire.

NORVÈGE :

M. Einar MASENG, délégué permanent près la Société des Nations.

NOUVELLE-ZÉLANDE :

M. William Joseph JORDAN, haut commissaire à Londres ;

Sir Christopher James PARR, G.C.M.G.

PAYS-BAS :

Son Excellence le chevalier C. VAN RAPPARD, représentant permanent près la Société des Nations, envoyé extraordinaire et ministre plénipotentiaire près le Conseil fédéral suisse.

ROUMANIE :

M. Tudor A. TĂNĂSESCO, ingénieur au Ministère des Communications, maître de conférence à l'Ecole polytechnique de Bucarest.

SUISSE :

M. Camille GORGÉ, conseiller de légation, chef de la Section de la Société des Nations au Département politique fédéral ;

M. Jakob BUSER, chef de division à la Direction générale des Postes et des Télégraphes.

TCHÉCOSLOVAQUIE :

Son Excellence M. Rudolf KÜNZL-JIZERSKÝ, délégué permanent près la Société des Nations, envoyé extraordinaire et ministre plénipotentiaire près le Conseil fédéral suisse.

TURQUIE :

Son Excellence M. Necmeddin SADAK, délégué permanent près la Société des Nations, ministre plénipotentiaire.

FRANCE :

M. Marcel PELLENC, Director-General of Broadcasting of the Ministry of Posts, Telegraphs and Telephones ;
M. Yves CHATAIGNEAU, Chief of Section at the Ministry of Foreign Affairs.

GREECE :

His Excellency M. Raoul BIBICA-ROSETTI, Permanent Delegate to the League of Nations, Minister Plenipotentiary.

INDIA :

Sir Denys DE SAUMAREZ BRAY, K.C.S.I., K.C.I.E., C.B.E.

LITHUANIA :

M. Juozas URBŠYS, Minister Plenipotentiary, Political Director in the Ministry of Foreign Affairs.

LUXEMBURG :

His Excellency M. Emile REUTER, Honorary Minister of State, President of the Chamber of Deputies.

UNITED STATES OF MEXICO :

His Excellency M. Narciso BASSOLS, Ambassador, Envoy Extraordinary and Minister Plenipotentiary accredited to the Court of St. James ;
His Excellency M. Primo VILLA MICHEL, Permanent Delegate to the League of Nations, Envoy Extraordinary and Minister Plenipotentiary.

NORWAY :

M. Einar MASENG, Permanent Delegate to the League of Nations.

NEW ZEALAND :

Mr. William Joseph JORDAN, High Commissioner in London ;
Sir Christopher James PARR, G.C.M.G.

THE NETHERLANDS :

His Excellency Ridder C. VAN RAPPARD, Permanent Representative to the League of Nations, Envoy Extraordinary and Minister Plenipotentiary to the Swiss Federal Council.

ROUMANIA :

M. Tudor A. TĂNĂSESCO, Engineer, attached to the Ministry of Communications, Lecturer at the Bucharest Polytechnic School.

SWITZERLAND :

M. Camille GORGÉ, Counsellor of Legation, Chief of the League of Nations Section at the Federal Political Department ;
M. Jakob BUSER, Chief of Division at the General Directorate of Posts and Telegraphs.

CZECHOSLOVAKIA :

His Excellency M. Rudolf KÜNZL-JIZERSKÝ, Permanent Delegate to the League of Nations, Envoy Extraordinary and Minister Plenipotentiary to the Swiss Federal Council.

TURKEY :

His Excellency M. Necmeddin SADAK, Permanent Delegate to the League of Nations, Minister Plenipotentiary.

UNION DES RÉPUBLIQUES SOVIÉTIQUES SOCIALISTES :

M. Edouard HOERSCHELMANN, secrétaire général du Commissariat du Peuple pour les Affaires étrangères.

URUGUAY :

Son Excellence M. Victor BENAVIDES, ingénieur, envoyé extraordinaire et ministre plénipotentiaire près le Conseil fédéral suisse.

Lesquels, après avoir communiqué leurs pleins pouvoirs trouvés en bonne et due forme, sont convenus des dispositions suivantes :

Article premier.

Les Hautes Parties contractantes s'engagent mutuellement à interdire et, le cas échéant, à faire cesser sans délai sur leurs territoires respectifs toute émission qui, au détriment de la bonne entente internationale, serait de nature à inciter les habitants d'un territoire quelconque à des actes contraires à l'ordre intérieur ou à la sécurité d'un territoire d'une Haute Partie contractante.

Article 2.

Les Hautes Parties contractantes s'engagent mutuellement à veiller à ce que les émissions diffusées par les postes de leurs territoires respectifs ne constituent ni incitation à la guerre contre une autre Haute Partie contractante ni incitation à des actes susceptibles d'y conduire.

Article 3.

Les Hautes Parties contractantes s'engagent mutuellement à interdire et, le cas échéant, à faire cesser sans délai sur leurs territoires respectifs toute émission susceptible de nuire à la bonne entente internationale par des allégations dont l'inexactitude serait ou devrait être connue des personnes responsables de la diffusion.

Elles s'engagent mutuellement en outre à veiller à ce que toute émission susceptible de nuire à la bonne entente internationale par des allégations inexactes soit corrigée le plus tôt possible par les moyens les plus efficaces, même si l'inexactitude n'est apparue que postérieurement à la diffusion.

Article 4.

Les Hautes Parties contractantes s'engagent mutuellement à veiller, notamment en temps de crise, à ce que les postes de leurs territoires respectifs diffusent sur les relations internationales des informations dont l'exactitude aura été vérifiée par les personnes responsables de la diffusion de ces informations et cela par tous les moyens en leur pouvoir.

Article 5.

Chacune des Hautes Parties contractantes s'engage à mettre à la disposition des autres Hautes Parties contractantes qui le demanderaient les renseignements qui, à son avis, seraient de nature à faciliter la diffusion, par les différents services de radiodiffusion, d'émissions tendant à faire mieux connaître sa propre civilisation et ses conditions particulières d'existence, ainsi que les traits essentiels du développement de ses rapports avec les autres peuples et sa contribution à l'œuvre d'organisation de la paix.

UNION OF SOVIET SOCIALIST REPUBLICS :

M. Edouard HOERSCHELMANN, Secretary-General of the People's Commissariat for Foreign Affairs.

URUGUAY :

His Excellency M. Victor BENAVIDES, Engineer, Envoy Extraordinary and Minister Plenipotentiary to the Swiss Federal Council.

Who, having communicated their full powers, found in good and due form, have agreed upon the following provisions :

Article 1.

The High Contracting Parties mutually undertake to prohibit and, if occasion arises, to stop without delay the broadcasting within their respective territories of any transmission which to the detriment of good international understanding is of such a character as to incite the population of any territory to acts incompatible with the internal order or the security of a territory of a High Contracting Party.

Article 2.

The High Contracting Parties mutually undertake to ensure that transmissions from stations within their respective territories shall not constitute an incitement either to war against another High Contracting Party or to acts likely to lead thereto.

Article 3.

The High Contracting Parties mutually undertake to prohibit and, if occasion arises, to stop without delay within their respective territories any transmission likely to harm good international understanding by statements the incorrectness of which is or ought to be known to the persons responsible for the broadcast.

They further mutually undertake to ensure that any transmission likely to harm good international understanding by incorrect statements shall be rectified at the earliest possible moment by the most effective means, even if the incorrectness has become apparent only after the broadcast has taken place.

Article 4.

The High Contracting Parties mutually undertake to ensure, especially in time of crisis, that stations within their respective territories shall broadcast information concerning international relations the accuracy of which shall have been verified — and that by all means within their power — by the persons responsible for broadcasting the information.

Article 5.

Each of the High Contracting Parties undertakes to place at the disposal of the other High Contracting Parties, should they so request, any information that, in his opinion, is of such a character as to facilitate the broadcasting, by the various broadcasting services, of items calculated to promote a better knowledge of the civilisation and the conditions of life of his own country as well as of the essential features of the development of his relations with other peoples and of his contribution to the organisation of peace.

Article 6.

En vue d'assurer un plein effet aux obligations résultant des articles précédents, les Hautes Parties contractantes s'engagent mutuellement à édicter, à l'usage des services de radiodiffusion placés sous la dépendance directe du gouvernement, et à faire appliquer par ces services, des instructions et règlements appropriés.

Dans le même but, les Hautes Parties contractantes s'engagent mutuellement à faire figurer, à l'usage des entreprises de radiodiffusion à gestion autonome, soit dans la charte constitutive d'un institut national, soit dans les conditions imposées à une société concessionnaire, soit dans les règlements applicables aux autres exploitations privées, des clauses appropriées, et à prendre les mesures nécessaires pour en assurer l'application.

Article 7.

S'il s'élève entre les Hautes Parties contractantes un différend quelconque relatif à l'interprétation ou à l'application de la présente convention, et si ce différend n'a pu être résolu de façon satisfaisante par voie diplomatique, il sera réglé conformément aux dispositions en vigueur entre les parties concernant le règlement des différends internationaux.

Au cas où de telles dispositions n'existeraient pas entre les parties au différend, elles le soumettront à une procédure arbitrale ou judiciaire. A défaut d'un accord sur le choix d'un autre tribunal, elles soumettront le différend, à la requête de l'une d'elles, à la Cour permanente de Justice internationale si elles sont toutes parties au Protocole¹ du 16 décembre 1920, relatif au Statut de ladite Cour, et, si elles n'y sont pas toutes parties, à un tribunal d'arbitrage, constitué conformément à la Convention² de La Haye du 18 octobre 1907, pour le règlement pacifique des conflits internationaux.

Avant de recourir aux procédures visées aux alinéas 1 et 2 ci-dessus, les Hautes Parties contractantes pourront, d'un commun accord, faire appel aux bons offices de la Commission internationale de coopération intellectuelle, à qui il appartiendrait de constituer à cet effet un comité spécial.

Article 8.

La présente convention, dont les textes français et anglais feront également foi, portera la date de ce jour et sera, jusqu'au 1^{er} mai 1937, ouverte à la signature au nom de tout Membre de la Société des Nations, ou de tout Etat non membre représenté à la Conférence qui a élaboré la présente convention, ou de tout Etat non membre auquel le Conseil de la Société des Nations aura communiqué copie de la présente convention à cet effet.

Article 9.

La présente convention sera ratifiée. Les notifications de ratification seront transmises au Secrétaire général de la Société des Nations. Celui-ci en notifiera le dépôt à tous les Membres de la Société, ainsi qu'aux Etats non membres visés à l'article précédent.

Article 10.

A partir du 1^{er} mai 1937, tout Membre de la Société des Nations et tout Etat non membre visé à l'article 8 pourra adhérer à la présente convention.

¹ Vol. VI, page 379 ; vol. XI, page 404 ; vol. XV, page 304 ; vol. XXIV, page 152 ; vol. XXVII, page 416 ; vol. XXXIX, page 165 ; vol. XLV, page 96 ; vol. L, page 159 ; vol. LIV, page 387 ; vol. LXIX, page 70 ; vol. LXXII, page 452 ; vol. LXXVIII, page 435 ; vol. LXXXVIII, page 272 ; vol. XCII, page 362 ; vol. XCVI, page 180 ; vol. C, page 153 ; vol. CIV, page 492 ; vol. CVII, page 461 ; vol. CXI, page 402 ; vol. CXVII, page 46 ; vol. CXXVI, page 430 ; vol. CXXX, page 440 ; vol. CXXXIV, page 392 ; vol. CXLVII, page 318 ; vol. CLII, page 282 ; vol. CLVI, page 176 ; vol. CLX, page 325 ; vol. CLXIV, page 352 ; vol. CLXVIII, page 228 ; vol. CLXXII, page 388 ; vol. CLXXVII, page 382 ; vol. CLXXXI, page 346 ; et vol. CLXXXV, page 370, de ce recueil.

² DE MARTENS, *Nouveau Recueil général de Traités*, troisième série, tome III, page 360.

Article 6.

In order to give full effect to the obligations assumed under the preceding Articles, the High Contracting Parties mutually undertake to issue, for the guidance of governmental broadcasting services, appropriate instructions and regulations, and to secure their application by these services.

With the same end in view, the High Contracting Parties mutually undertake to include appropriate clauses for the guidance of any autonomous broadcasting organisations, either in the constitutive charter of a national institution, or in the conditions imposed upon a concessionary company, or in the rules applicable to other private concerns, and to take the necessary measures to ensure the application of these clauses.

Article 7.

Should a dispute arise between the High Contracting Parties regarding the interpretation or application of the present Convention for which it has been found impossible to arrive at a satisfactory settlement through the diplomatic channel, it shall be settled in conformity with the provisions in force between the Parties concerning the settlement of international disputes.

In the absence of any such provisions between the Parties to the dispute, the said Parties shall submit it to arbitration or to judicial settlement. Failing agreement concerning the choice of another tribunal, they shall submit the dispute, at the request of one of them, to the Permanent Court of International Justice, provided they are all Parties to the Protocol¹ of December 16th, 1920, regarding the Statute of the Court ; or, if they are not all Parties to the above Protocol, they shall submit the dispute to an arbitral tribunal, constituted in conformity with the Hague Convention² of October 18th, 1907, for the Pacific Settlement of International Disputes.

Before having recourse to the procedures specified in paragraphs 1 and 2 above, the High Contracting Parties may, by common consent, appeal to the good offices of the International Committee on Intellectual Co-operation, which would be in a position to constitute a special committee for this purpose.

Article 8.

The present Convention, of which the French and English texts are both authentic, shall bear this day's date, and shall be open for signature until May 1st, 1937, on behalf of any Member of the League of Nations, or any non-member State represented at the Conference which drew up the present Convention, or any non-member State to which the Council of the League of Nations shall have communicated a copy of the said Convention for that purpose.

Article 9.

The present Convention shall be ratified. The instruments of ratification shall be sent to the Secretary-General of the League of Nations, who shall notify the deposit thereof to all the Members of the League and to the non-member States referred to in the preceding Article.

Article 10.

After May 1st, 1937, any Member of the League of Nations and any non-member State referred to in Article 8 may accede to the present Convention.

¹ Vol. VI, page 379 ; Vol. XI, page 405 ; Vol. XV, page 305 ; Vol. XXIV, page 153 ; Vol. XXVII, page 417 ; Vol. XXXIX, page 165 ; Vol. XLV, page 96 ; Vol. L, page 159 ; Vol. LIV, page 387 ; Vol. LXIX, page 70 ; Vol. LXXII, page 452 ; Vol. LXXVIII, page 435 ; Vol. LXXXVIII, page 272 ; Vol. XCII, page 362 ; Vol. XCVI, page 180 ; Vol. C, page 153 ; Vol. CIV, page 492 ; Vol. CVII, page 461 ; Vol. CXI, page 402 ; Vol. CXVII, page 46 ; Vol. CXXVI, page 430 ; Vol. CXXX, page 440 ; Vol. CXXXIV, page 392 ; Vol. CXLVII, page 318 ; Vol. CLII, page 282 ; Vol. CLVI, page 176 ; Vol. CLX, page 325 ; Vol. CLXIV, page 352 ; Vol. CLXVIII, page 228 ; Vol. CLXXII, page 388 ; Vol. CLXXVII, page 382 ; Vol. CLXXXI, page 346 ; and Vol. CLXXXV, page 370, of this Series.

² *British and Foreign State Papers*, Vol. 100, page 298.

Les notifications d'adhésion seront transmises au Secrétaire général de la Société des Nations. Celui-ci en notifiera le dépôt à tous les Membres de la Société, ainsi qu'à tous les Etats non membres visés audit article.

Article 11.

La présente convention sera enregistrée par le Secrétaire général de la Société des Nations, conformément aux dispositions de l'article 18 du Pacte, soixante jours après la réception par lui de la sixième ratification ou adhésion.

La convention entrera en vigueur le jour de cet enregistrement.

Article 12.

Chaque ratification ou adhésion qui interviendra après l'entrée en vigueur de la convention produira ses effets soixante jours après sa réception par le Secrétaire général de la Société des Nations.

Article 13.

La présente convention pourra être dénoncée par une notification adressée au Secrétaire général de la Société des Nations. Cette notification prendra effet un an après sa réception.

Le Secrétaire général notifiera à tous les Membres de la Société et aux Etats non membres visés à l'article 8 les dénonciations ainsi reçues.

La présente convention cessera de produire ses effets si, à la suite de dénonciations, le nombre des Hautes Parties contractantes devient inférieur à six.

Article 14.

Toute Haute Partie contractante peut, au moment de la signature, ratification, adhésion, ou par la suite, dans un acte écrit adressé au Secrétaire général de la Société des Nations, déclarer que la présente convention s'appliquera à l'ensemble ou à une partie de ses colonies, protectorats, territoires d'outre-mer ou territoires placés sous sa suzeraineté ou son mandat. La présente convention s'appliquera au territoire ou aux territoires énumérés dans la déclaration soixante jours après sa réception. A défaut d'une telle déclaration, la convention ne s'appliquera à aucun de ces territoires.

Toute Haute Partie contractante pourra postérieurement, à n'importe quelle époque, par une notification au Secrétaire général de la Société des Nations, déclarer que la présente convention cessera de s'appliquer à l'ensemble ou à une partie de ses colonies, protectorats, territoires d'outre-mer ou territoires placés sous sa suzeraineté ou son mandat. La convention cessera de s'appliquer au territoire ou aux territoires désignés dans la notification un an après sa réception.

Le Secrétaire général communiquera à tous les Membres de la Société, ainsi qu'aux Etats non membres mentionnés à l'article 8, toutes les déclarations reçues aux termes du présent article.

Article 15.

La demande de révision de la présente convention peut être introduite à n'importe quelle époque par une Haute Partie contractante, sous la forme d'une notification au Secrétaire général de la Société des Nations. Cette notification sera communiquée par le Secrétaire général de la Société des Nations aux autres Hautes Parties contractantes. Si un tiers au moins d'entre elles s'associent à cette demande, les Hautes Parties contractantes conviennent de se réunir à l'effet de réviser la convention.

Dans ce cas, il appartiendra au Secrétaire général de proposer au Conseil ou à l'Assemblée de la Société des Nations la convocation d'une conférence de révision.

The notifications of accession shall be sent to the Secretary-General of the League of Nations, who shall notify the deposit thereof to all the Members of the League and to all the non-member States referred to in the aforesaid Article.

Article 11.

The present Convention shall be registered by the Secretary-General of the League of Nations, in conformity with the provisions of Article 18 of the Covenant, sixty days after the receipt by him of the sixth ratification or accession.

The Convention shall enter into force on the day of such registration.

Article 12.

Every ratification or accession effected after the entry into force of the Convention shall take effect sixty days after the receipt thereof by the Secretary-General of the League of Nations.

Article 13.

The present Convention may be denounced by a notification addressed to the Secretary-General of the League of Nations. Such notification shall take effect one year after its receipt.

The Secretary-General shall notify the receipt of any such denunciation to all Members of the League and to the non-member States referred to in Article 8.

If, as the result of denunciations, the number of High Contracting Parties should fall below six, the present Convention shall cease to apply.

Article 14.

Any High Contracting Party may, on signing, ratifying or acceding to the present Convention, or at any subsequent date, by a written document addressed to the Secretary-General of the League of Nations, declare that the present Convention shall apply to all or any of his colonies, protectorates, overseas territories, or territories placed under his suzerainty or mandate. The present Convention shall apply to the territory or territories specified in the declaration sixty days after its receipt. Failing such a declaration, the Convention shall not apply to any such territory.

Any High Contracting Party may at any subsequent date, by a notification to the Secretary-General of the League of Nations, declare that the present Convention shall cease to apply to any or all of his colonies, protectorates, overseas territories, or territories placed under his suzerainty or mandate. The Convention shall cease to apply to the territory or territories specified in the notification one year after its receipt.

The Secretary-General shall communicate to all Members of the League and to the non-member States referred to in Article 8 all declarations received under the present Article.

Article 15.

A request for the revision of the present Convention may be made at any time by any High Contracting Party in the form of a notification addressed to the Secretary-General of the League of Nations. Such notification shall be communicated by the Secretary-General to the other High Contracting Parties. Should not less than one-third of them associate themselves with such request, the High Contracting Parties agree to meet with a view to the revision of the Convention.

In that event, it shall be for the Secretary-General of the League of Nations to propose to the Council or Assembly of the League of Nations the convening of a revision conference.

Fait à Genève, le vingt-trois septembre mil neuf cent trente-six, en un seul exemplaire, qui sera déposé dans les archives du Secrétariat de la Société des Nations. Copie certifiée conforme en sera remise à tous les Membres de la Société des Nations et aux Etats non membres mentionnés à l'article 8.

Done at Geneva, the twenty-third day of September, one thousand nine hundred and thirty-six, in a single copy, which shall remain deposited in the archives of the Secretariat of the League of Nations and of which a certified true copy shall be delivered to all the Members of the League and to the non-member States referred to in Article 8.

Albanie :

Ad referendum
Th. LUARASSI

Albania :

République Argentine :

C. A. PARDO

Argentine Republic :

Autriche :

M. LEITMAIER

Austria :

Belgique :

Sous réserve des déclarations insérées dans le procès-verbal de la séance de clôture¹.

Belgium :

BOURQUIN

Etats-Unis du Brésil :

E. MONTARROYOS

United States of Brazil :

*Royaume-Uni de Grande-Bretagne
et d'Irlande du Nord :*

CRANBORNE
F. W. PHILLIPS
H. G. G. WELCH

*United Kingdom of Great Britain
and Northern Ireland :*

¹ Translation by the Secretariat of the League of Nations :

Under reservation of the declarations mentioned in the *procès-verbal* of the final meeting.

Ces déclarations sont conçues comme suit :

« La délégation de la Belgique déclare considérer que le droit de brouiller par ses propres moyens les émissions abusives émanant d'un autre pays, dans la mesure où un tel droit existe conformément aux règles générales du droit international et aux conventions en vigueur, n'est en rien affecté par la convention. »

These declarations are worded as follows :

“ The Delegation of Belgium declares its opinion that the right of a country to jam by its own means improper transmissions emanating from another country, in so far as such a right exists in conformity with the general provisions of international law and with the Conventions in force, is in no way affected by the Convention. ”

<i>Chili :</i>	Enrique J. GAJARDO V.	<i>Chile :</i>
<i>Colombie :</i>	<i>Ad referendum</i> Gabriel TURBAY. Carlos LOZANO Y LOZANO	<i>Colombia :</i>
<i>Danemark :</i>	Holger BECH	<i>Denmark :</i>
<i>République Dominicaine :</i>	Ch. ACKERMANN	<i>Dominican Republic :</i>
<i>Egypte :</i>	F. ASSAL	<i>Egypt :</i>
<i>Espagne :</i>	Sous réserve de la déclaration insérée dans le procès-verbal de la séance de clôture de la Conférence ¹ . José RIVAS Y GONZALEZ Manuel MARQUEZ	<i>Spain :</i>
<i>Estonie :</i>	J. KÕDAR	<i>Estonia :</i>
<i>France :</i>	M. PELLENC Yves CHATAIGNEAU	<i>France :</i>
<i>Grèce :</i>	<i>Ad referendum</i> Raoul BIBICA-ROSETTI	<i>Greece :</i>

¹ Translation by the Secretariat of the League of Nations :

Under reservation of the declaration mentioned in the *procès-verbal* of the final meeting of the Conference.

Cette déclaration est conçue comme suit :

« La délégation espagnole déclare que son gouvernement se réserve le droit de faire cesser par tous les moyens possibles la propagande qui peut nuire à son ordre intérieur et qui constitue une infraction à la convention, dans le cas où la procédure envisagée par la convention ne permettrait pas de faire cesser immédiatement l'infraction. »

This declaration is worded as follows :

“ The Spanish Delegation declares that its Government reserves the right to put a stop by all possible means to propaganda liable adversely to affect internal order in Spain and involving a breach of the Convention, in the event of the procedure proposed by the Convention not permitting of immediate steps to put a stop to such breach. ”

<i>Inde :</i>	Denys BRAY	<i>India :</i>
<i>Lithuanie :</i>	J. URBŠYS	<i>Lithuania :</i>
<i>Luxembourg :</i>	REUTER	<i>Luxemburg :</i>
<i>Etats-Unis du Mexique :</i>	N. BASSOLS P. V. MICHEL	<i>United States of Mexico :</i>
<i>Norvège :</i>	Einar MASENG	<i>Norway :</i>
<i>Nouvelle-Zélande :</i>	W. J. JORDAN C. J. PARR	<i>New Zealand :</i>
<i>Pays-Bas :</i>	C. VAN RAPPARD.	<i>The Netherlands :</i>
<i>Roumanie :</i>	T. TANASESCO	<i>Roumania :</i>
<i>Suisse :</i>	C. GORGÉ Dr J. BUSER	<i>Switzerland :</i>
<i>Tchécoslovaquie :</i>	Rod. KÜNZL-JIZERSKÝ.	<i>Czechoslovakia :</i>
<i>Turquie :</i>	<i>Ad referendum</i> N. SADAK	<i>Turkey :</i>

*Union des Républiques soviétiques
socialistes :*

*Union of Soviet Socialist
Republics :*

Sous réserve des déclarations insérées dans le procès-verbal de la séance de clôture de la Conférence ¹.

Ed. HOERSCHELMANN

Uruguay :

V. BENAVIDES

Uruguay :

¹ *Translation by the Secretariat of the League of Nations :*

Under reservation of the declarations mentioned in the *procès-verbal* of the final meeting of the Conference.

Ces déclarations sont conçues comme suit :

« La délégation de l'Union des Républiques soviétiques socialistes déclare que, selon l'avis du Gouvernement de l'Union des Républiques soviétiques socialistes, le droit d'appliquer, en attendant la conclusion de la procédure envisagée à l'article 7 de la convention, un régime de réciprocité au pays qui effectuerait à son encontre des émissions abusives, dans la mesure où un tel droit existe conformément aux règles générales du droit international et aux conventions en vigueur, n'est en rien affecté par la convention.

» La délégation de l'Union des Républiques soviétiques socialistes déclare que son gouvernement, tout en étant prêt à appliquer, sur la base de réciprocité, les principes de la convention à l'égard de tous les Etats contractants, estime cependant que certaines des dispositions de la convention supposent, notamment en ce qui concerne la vérification des informations et les procédures prévues pour le règlement des litiges, l'existence de relations diplomatiques entre les Parties contractantes. Par conséquent, le Gouvernement de l'Union des Républiques soviétiques socialistes est d'avis que, pour éviter les contestations et malentendus possibles entre les Etats parties à la convention qui n'ont pas entre eux de relations diplomatiques, il y a lieu de considérer la convention comme ne créant pas d'obligations formelles entre ces Etats. »

These declarations are worded as follows :

“ The Delegation of the Union of Soviet Socialist Republics declares that, pending the conclusion of the procedure contemplated in Article 7 of the Convention, it considers that the right to apply reciprocal measures to a country carrying out improper transmissions against it, in so far as such a right exists under the general rules of international law and with the Conventions in force, is in no way affected by the Convention.

“ The Delegation of the Union of Soviet Socialist Republics declares that its Government, while prepared to apply the principles of the Convention on a basis of reciprocity to all the Contracting States, is nevertheless of opinion that certain of the provisions of the Convention presuppose the existence of diplomatic relations between the Contracting Parties, particularly in connection with the verification of information and the forms of procedure proposed for the settlement of disputes. Accordingly, the Government of the Union of Soviet Socialist Republics is of opinion that, in order to avoid the occurrence of differences or misunderstandings between the States Parties to the Convention which do not maintain diplomatic relations with one another, the Convention should be regarded as not creating formal obligations between such States. ”

N° 4320.

LETTONIE ET SAINT-SIÈGE

Convention additionnelle au Concordat conclu le 30 mai 1922, et protocole final. Signés au Vatican, le 25 janvier 1938.

**LATVIA
AND THE HOLY SEE**

Additional Convention to the Concordat concluded on May 30th, 1922, and Final Protocol. Signed at the Vatican, January 25th, 1938.

N^o 4320. — CONVENTION ¹ ADDITIONNELLE AU CONCORDAT CONCLU
LE 30 MAI 1922 ENTRE LE GOUVERNEMENT DE LETTONIE ET
LE SAINT-SIÈGE. SIGNÉE AU VATICAN, LE 25 JANVIER 1938.

Texte officiel français communiqué par le ministre des Affaires étrangères de Lettonie. L'enregistrement de cette convention a eu lieu le 5 avril 1938.

LE SAINT-SIÈGE et LA RÉPUBLIQUE DE LETTONIE ont décidé d'apporter certaines modifications au Concordat ² signé en date du 30 mai 1922.

En conséquence Sa Sainteté le Pape Pie XI et Son Excellence le Président de la République de Lettonie Monsieur Karlis Ulmanis ont nommé leurs plénipotentiaires respectifs,

SA SAINTETÉ :

Son Eminence Révérendissime le Cardinal Eugène PACELLI, son secrétaire d'Etat ;

SON EXCELLENCE LE PRÉSIDENT DE LA RÉPUBLIQUE DE LETTONIE :

Son Excellence Monsieur Vilhelms MUTERS, ministre des Affaires étrangères.

Les plénipotentiaires susnommés, après avoir échangé leurs pleins pouvoirs, reconnus en bonne et due forme, ont convenu des dispositions suivantes :

I.

Vu la création en Lettonie d'une province ecclésiastique, comprenant l'archidiocèse métropolitain de Riga et le diocèse de Liepāja, il sera tenu compte, d'une façon analogue, de la nouvelle situation dans l'application des dispositions du concordat.

II.

Entre les deux alinéas de l'article XI du concordat sera inséré un nouvel alinéa, conçu dans les termes suivants :

En vue des études ecclésiastiques supérieures il sera érigé à l'Université de Lettonie une faculté de théologie catholique.

III.

L'article XII du concordat sera modifié comme suit :

Si, à titre extraordinaire, l'archevêque désirait faire venir en Lettonie des ecclésiastiques de l'étranger, il aura soin d'indiquer au Gouvernement de la République

¹ L'échange des ratifications a eu lieu à Riga, le 26 mars 1938.

² Vol. XVII, page 365, de ce recueil.

¹ TRADUCTION. — TRANSLATION.

No. 4320. — ADDITIONAL CONVENTION ² TO THE CONCORDAT CONCLUDED ON MAY 30TH, 1922, BETWEEN THE GOVERNMENT OF LATVIA AND THE HOLY SEE. SIGNED AT THE VATICAN, JANUARY 25TH, 1938.

French official text communicated by the Latvian Minister for Foreign Affairs. The registration of this Convention took place April 5th, 1938.

THE HOLY SEE and THE REPUBLIC OF LATVIA have decided to make certain changes in the Concordat ³ signed on May 30th, 1922.

His Holiness Pope Pius XI and His Excellency the President of the Republic of Latvia, Monsieur Karlis Ulmanis, have accordingly appointed as their respective Plenipotentiaries :

HIS HOLINESS :

His Eminence the Most Reverend Cardinal Eugène PACELLI, His Secretary of State ;

HIS EXCELLENCY THE PRESIDENT OF THE REPUBLIC OF LATVIA :

His Excellency Monsieur Vilhelms MUNTERS, Minister for Foreign Affairs.

The above-named Plenipotentiaries, having exchanged their full powers, found in good and due form, have agreed upon the following provisions :

I.

In view of the creation in Latvia of an ecclesiastical province comprising the Metropolitan Archdiocese of Riga and the Diocese of Liepaja, the new situation shall be duly taken into account in applying the provisions of the Concordat.

II.

The following new paragraph shall be interpolated between the two paragraphs of Article XI :

For the purpose of advanced ecclesiastical studies, a Faculty of Catholic Theology shall be set up at the University of Latvia.

III.

Article XII of the Concordat shall be modified as follows :

Should the Archbishop desire, as an exception, to bring ecclesiastics from abroad to Latvia, he shall duly communicate the names of these ecclesiastics to the Government

¹ Traduit par le Secrétariat de la Société des Nations, à titre d'information.

¹ Translated by the Secretariat of the League of Nations, for information.

² The exchange of ratifications took place at Riga, March 26th, 1938.

³ Vol. XVII, page 365, of this Series.

les noms de ces ecclésiastiques pour savoir si, au point de vue politique, le gouvernement n'a pas d'objections à formuler contre eux. Les membres du chapitre, les doyens et les curés titulaires doivent être citoyens lettons.

IV.

La présente convention additionnelle sera ratifiée et les ratifications seront échangées à Riga. Elle entrera en vigueur le jour de l'échange des ratifications, restant subordonnée aux mêmes conditions de durée que le concordat.

En foi de quoi les plénipotentiaires susnommés ont signé la présente convention additionnelle.

Fait au Vatican, ce 25 janvier 1938, en double exemplaire.

Eugenio Card. PACELLI.

V. MUNTERS.

PROTOCOLE FINAL

Au moment de procéder à la signature de la Convention additionnelle au Concordat entre le Saint-Siège et le Gouvernement de Lettonie, conclue en date de ce jour, les soussignés plénipotentiaires dûment autorisés ont fait d'un commun accord les déclarations suivantes qui formeront partie intégrante de la susdite convention additionnelle.

Ad II.

La faculté de théologie catholique fonctionnera en conformité avec ses statuts, qui font l'objet d'un échange de notes entre le Saint-Siège et le Gouvernement de Lettonie.

Fait au Vatican, ce 25 janvier 1938.

Eugenio Card. PACELLI.

V. MUNTERS.

of the Republic in order that he may be informed if the Government has any objection, from a political point of view, to their appointment. The members of the Chapter, the Deans and the titular Vicars must be Latvian nationals.

IV.

The present Additional Convention shall be ratified and the ratifications shall be exchanged at Riga. It shall come into force on the date of the exchange of ratifications, and shall be subject to the same conditions as regards its duration as the Concordat.

In faith whereof the above-named Plenipotentiaries have signed the present Additional Convention.

Done in duplicate at the Vatican, the 25th day of January, 1938.

Eugenio Card. PACELLI.

V. MUTERS.

FINAL PROTOCOL.

On proceeding to sign the Additional Convention to the Concordat between the Holy See and the Government of Latvia, concluded on this day's date, the undersigned duly authorised Plenipotentiaries have jointly made the following declarations, which shall form an integral part of the aforesaid Additional Convention.

Ad II.

The Faculty of Catholic Theology shall be administered in conformity with its Statutes, which shall form the subject of an exchange of notes between the Holy See and the Government of Latvia.

Done at the Vatican, the 25th day of January, 1938.

Eugenio Card. PACELLI.

V. MUTERS.

N° 4321.

HONGRIE ET ROUMANIE

Convention d'établissement, de commerce et de navigation, avec annexes A et B et protocole final, et annexe C (arrangement vétérinaire et protocole final), signés à Sinaïa, le 12 août 1931, et échanges de notes y relatifs de la même date.

HUNGARY AND ROUMANIA

Convention of Establishment, Commerce and Navigation, with Annexes A and B and Final Protocol and Annex C (Veterinary Arrangement and Final Protocol), signed at Sinaia, August 12th, 1931, and Exchanges of Notes relating thereto of the same Date.

N^o 4321. — CONVENTION ¹ D'ÉTABLISSEMENT, DE COMMERCE ET DE NAVIGATION ENTRE LE ROYAUME DE HONGRIE ET LE ROYAUME DE ROUMANIE. SIGNÉE A SINAÏA, LE 12 AOUT 1931.

Texte officiel français communiqué par le chef de la délégation royale hongroise près la Société des Nations. L'enregistrement de cette convention a eu lieu le 9 avril 1938.

SON ALTESSE SÉRÉNISSIME LE RÉGENT DU ROYAUME DE HONGRIE d'une part et SA MAJESTÉ LE ROI DE ROUMANIE de l'autre, animés du désir de régler les conditions d'établissement des ressortissants hongrois en Roumanie et des ressortissants roumains en Hongrie, ainsi que les relations de commerce et de navigation entre leurs deux pays respectifs, ont résolu de conclure une convention et ont nommé, à cet effet, pour leurs plénipotentiaires, à savoir :

SON ALTESSE SÉRÉNISSIME LE RÉGENT DU ROYAUME DE HONGRIE :

Monsieur Alfred DE NICKL, envoyé extraordinaire et ministre plénipotentiaire, directeur des Affaires commerciales au Ministère royal hongrois des Affaires étrangères ; et

SA MAJESTÉ LE ROI DE ROUMANIE :

Monsieur Basile GRIGORCEA, envoyé extraordinaire et ministre plénipotentiaire de Roumanie à Budapest ;

Lesquels, après s'être communiqué leurs pleins pouvoirs respectifs, trouvés en bonne et due forme, sont convenus des dispositions suivantes :

Article premier.

Les ressortissants de chacune des Hautes Parties contractantes jouiront sur le territoire de l'autre, en ce qui concerne leur personne et leurs biens, des mêmes droits, privilèges et faveurs que les nationaux, pour autant que les lois du pays n'en disposent autrement. Au cas où existent ou existeraient des dispositions spéciales concernant les étrangers, les ressortissants des Hautes Parties contractantes jouiraient du traitement accordé à la nation la plus favorisée.

En conséquence, les ressortissants de chacune des Hautes Parties contractantes pourront, en observant les lois et règlements du pays, entrer librement, voyager, séjourner et s'établir dans le territoire de l'autre, ou l'abandonner en tout temps, sans être soumis à des restrictions, de quelque nature qu'elles soient, autres que celles auxquelles sont ou seraient soumis les nationaux ou, s'il existe des dispositions spéciales pour les étrangers, prévues par les lois et les règlements du pays, les ressortissants de la nation la plus favorisée.

¹ L'échange des ratifications a eu lieu à Budapest, le 17 décembre 1937.

¹ TRADUCTION. — TRANSLATION.

No. 4321. — CONVENTION ² OF ESTABLISHMENT, COMMERCE AND NAVIGATION BETWEEN THE KINGDOM OF HUNGARY AND THE KINGDOM OF ROUMANIA. SIGNED AT SINAIA, AUGUST 12TH, 1931.

French official text communicated by the Head of the Royal Hungarian Delegation to the League of Nations. The registration of this Convention took place April 9th, 1938.

HIS SERENE HIGHNESS THE REGENT OF THE KINGDOM OF HUNGARY, of the one part, and HIS MAJESTY THE KING OF ROUMANIA, of the other part, being desirous of defining the conditions governing the establishment of Hungarian nationals in Roumania and of Roumanian nationals in Hungary, and of regulating relations between their respective countries in matters of commerce and navigation, have resolved to conclude a Convention and have to that end appointed as their Plenipotentiaries :

HIS SERENE HIGHNESS THE REGENT OF THE KINGDOM OF HUNGARY :

Monsieur Alfred DE NICKL, Envoy Extraordinary and Minister Plenipotentiary, Director of Commercial Affairs at the Royal Hungarian Ministry of Foreign Affairs ;

HIS MAJESTY THE KING OF ROUMANIA :

Monsieur Basile GRIGORCEA, Envoy Extraordinary and Minister Plenipotentiary of Roumania in Budapest ;

Who, having communicated their full powers, found in good and due form, have agreed upon the following provisions :

Article I.

The nationals of each of the High Contracting Parties shall, in the territory of the other, enjoy, as regards their persons and property, the same rights, privileges and favours as nationals, unless otherwise provided by the laws of the country. In the event of the existence or of the introduction of provisions specially applicable to foreigners, nationals of the High Contracting Parties shall enjoy the treatment granted to the most-favoured nation.

Subject, therefore, to compliance with the laws and regulations of the country, the nationals of each of the High Contracting Parties shall be free to enter the territory of the other Party and to travel, reside and settle there, or to leave such territory at any time without being subject to any restrictions other than those which are or may hereafter be imposed upon nationals or, should there be any provisions specially applicable to foreigners in the laws and regulations of the country, the nationals of the most-favoured nation.

¹ Traduit par le Secrétariat de la Société des Nations, à titre d'information.

¹ Translated by the Secretariat of the League of Nations, for information.

² The exchange of ratifications took place at Budapest, December 17th, 1937.

Il est toutefois entendu que les dispositions ci-dessus ne portent aucune atteinte au droit reconnu à chacune des Hautes Parties contractantes de régler par une loi l'immigration ou l'émigration.

Article 2.

Chacune des deux Parties contractantes se réserve le droit d'interdire, par mesures individuelles, soit à la suite d'une sentence légale, soit d'après les lois ou règlements sur la police des mœurs, la police sanitaire, la mendicité, et la sûreté intérieure ou extérieure de l'Etat, aux ressortissants de l'autre Partie, de s'établir ou de séjourner sur son territoire et de les expulser pour les motifs ci-dessus mentionnés.

L'autre Partie s'engage à accueillir à nouveau ses ressortissants et leurs familles, ainsi expulsés, si leur nationalité est certifiée par le consul compétent.

Le transport des personnes expulsées, jusqu'à la frontière ou jusqu'au port d'embarquement de la Partie qui prononce l'expulsion, sera à la charge de cette dernière.

Article 3.

Les ressortissants de chacune des Hautes Parties contractantes auront le droit d'acquérir et de posséder, sur le territoire de l'autre, des biens meubles de toute sorte et de toute nature et des biens immeubles urbains et d'en disposer librement par tout moyen de transmission, aux mêmes conditions que les nationaux.

En ce qui concerne les biens immeubles ruraux, lesdits ressortissants jouiront du même traitement que celui accordé à ce sujet aux ressortissants de la nation la plus favorisée.

Sont réservées en tous cas quant à l'achat, à la possession et à l'usage des biens immeubles, les exceptions et restrictions, qui sont ou seront établies pour la sûreté de l'Etat, par les lois de chacune des Hautes Parties contractantes à l'égard des ressortissants de tous les pays étrangers.

Dans tous les cas ci-dessus énumérés, ainsi qu'à l'occasion de l'exportation du produit de la vente de leurs biens ou de leurs biens mêmes, ils ne seront assujettis à aucun impôt, taxe, ni charge, sous quelque dénomination que ce soit, autres ou plus élevés que ceux qui sont ou seraient établis pour les nationaux.

Article 4.

Les ressortissants de chacune des Hautes Parties contractantes auront, sur le territoire de l'autre, dans les mêmes conditions que les nationaux et en se conformant aux lois et règlements du pays, le droit d'exercer toutes sortes d'industries et de commerce, ainsi que tout métier et profession dont l'exercice n'est pas et ne serait pas, suivant les prescriptions légales, réservé aux nationaux.

Article 5.

Les ressortissants de chacune des Hautes Parties contractantes n'auront à payer, sur le territoire de l'autre, pour leur personne et leurs biens, ainsi que pour l'exercice de toutes sortes de commerces, industries, métiers et professions, aucun impôt, taxe, ni charge, de quelque nature que ce soit, autres ou plus élevés que ceux perçus sur les nationaux.

Les dispositions de cet article ne touchent pas les taxes « de séjour » ni les taxes afférentes.

Article 6.

Les ressortissants de chacune des Hautes Parties contractantes ne seront astreints, sur le territoire de l'autre, à aucun service militaire dans les gardes ou milices nationales, ni à aucune obligation ou charge remplaçant le service militaire.

Ils seront également dispensés de toute fonction officielle obligatoire judiciaire, administrative ou municipale, sauf celle de la tutelle (curatelle) sur leurs nationaux, ainsi que de toute

It is, however, understood that the above provisions shall be entirely without prejudice to the acknowledged right of each of the High Contracting Parties to regulate immigration or emigration by law.

Article 2.

Each of the two Contracting Parties reserves the right, in individual cases, either in consequence of the order of a court or under the laws and regulations relating to public morals, public health, mendicancy or the internal or external safety of the State, to prohibit nationals of the other Party from settling or residing in his territory and to expel them for the reasons mentioned above.

The other Party undertakes to receive back into his territory any of his nationals who are thus expelled, together with their families, provided that their nationality is certified by the competent consul.

The cost of conveying expelled persons to the frontier or to a port of embarkation of the expelling Party shall be borne by such Party.

Article 3.

The nationals of each of the High Contracting Parties shall have the right to acquire and to possess, in the territory of the other Party, movable property of all kinds and urban immovable property, and to dispose freely of the same by any mode of transfer, under the same conditions as nationals.

In regard to rural immovable property, the said nationals shall enjoy the same treatment as that granted in this respect to nationals of the most-favoured nation.

The above provisions shall be without prejudice to any exceptions and restrictions regarding the purchase, possession and use of immovable property by all foreign nationals which, in the interests of national security, are or shall be laid down by the laws of either High Contracting Party.

In all the above-mentioned cases, as also on the export of the proceeds of the sale of their property or of the property itself, they shall not be subject to taxes, dues or charges, of whatever kind other or higher than those which are or may be payable by nationals.

Article 4.

The nationals of each of the High Contracting Parties in the territory of the other Party shall have the right, under the same conditions as nationals and subject to compliance with the laws and regulations of the country, to engage in all kinds of industry and commerce, and in any occupations or professions the exercise of which is not or shall not be reserved to nationals by law.

Article 5.

The nationals of each of the High Contracting Parties shall not be subject, in the territory of the other Party, to any taxes, dues or charges of whatever kind, in respect either of their persons or property or of any commerce, industry, occupation or profession in which they may be engaged, other or higher than those payable by nationals.

The provisions of the present Article shall not apply to *taxes de séjour* or similar charges.

Article 6.

The nationals of each of the High Contracting Parties in the territory of the other shall be exempt from all military service in the national guard or militia, as well as from any obligations or dues in lieu of military service.

They shall also be exempt from all compulsory official functions, whether judicial, administrative or municipal, except that of guardianship (or curatorship) in respect of their fellow

réquision ou prestation militaire, ainsi que des emprunts forcés, et de toutes autres charges qui seraient imposées, pour les besoins de la guerre ou par suite d'autres circonstances exceptionnelles.

En ce qui concerne les charges attachées à la possession, à titre quelconque, d'un bien-fonds, ainsi que les prestations militaires auxquelles tous les habitants peuvent être appelés à se soumettre en tant que propriétaires ou fermiers, les deux Hautes Parties contractantes s'accordent réciproquement le traitement de la nation la plus favorisée.

Article 7.

Les ressortissants de chacune des Hautes Parties contractantes jouiront, en tout ce qui concerne la protection légale et judiciaire de leur personne et de leurs biens, du même traitement que les nationaux.

En conséquence, ils auront libre et facile accès auprès des instances de tout degré de juridiction de l'autre Partie ; ils pourront ester en justice et ils jouiront du bénéfice de l'assistance judiciaire aux mêmes conditions et dans les mêmes formes que les nationaux, conformément à la convention judiciaire en vigueur entre les Hautes Parties contractantes.

Ils pourront également avoir recours à des avocats, notaires et agents de toutes catégories, autorisés par les lois du pays et jouiront, sous ce rapport, des mêmes droits et avantages que ceux qui sont ou seraient accordés aux nationaux.

Les ressortissants de chacune des Parties contractantes jouiront, quant à leur personne, leurs biens, droits et intérêts, sous tous les rapports, dans le territoire de l'autre Partie, du même traitement et de la même protection près les autorités et les juridictions financières, dont jouissent les ressortissants de cette dernière Partie, pour ce qui concerne les contributions, taxes et impôts de tous genres ainsi que les droits ayant le caractère de charges publiques.

Article 8.

Les sociétés commerciales, industrielles, financières, d'assurance, de communication et de transport, ainsi qu'en général toutes les entreprises ayant une personnalité juridique et ayant leur siège sur le territoire de l'une des Hautes Parties contractantes, et qui y sont constituées en vertu des lois de ce pays, seront reconnues légales dans le territoire de l'autre, et y pourront ester en justice, soit pour intenter une action, soit pour s'y défendre. Elles pourront y établir des succursales, y exercer leur commerce ou leur industrie avec les modalités et dans les limites établies par les lois et ordonnances en vigueur.

Lesdites sociétés n'auront à payer, dans le territoire de l'autre Partie, pour leur admission et l'exercice de leur commerce ou de leur industrie, aucun impôt, droit, ni taxe, autres ou plus élevés que ceux perçus sur les sociétés nationales.

Ces sociétés pourront, dans le cadre et suivant les modalités de la législation en vigueur dans le pays, acquérir toutes sortes de biens meubles, ainsi que les biens immeubles nécessaires au fonctionnement de la société.

En tout cas lesdites sociétés jouiront, dans le territoire de l'autre Haute Partie contractante, des mêmes droits qui sont ou seraient accordés aux sociétés similaires du pays le plus favorisé à cet égard.

Article 9.

Les Hautes Parties contractantes s'engagent à n'entraver en aucune manière le commerce réciproque des deux pays, par des prohibitions ou des restrictions à l'importation et à l'exportation.

Elles se réservent toutefois le droit d'apporter des exceptions à ce principe, pour les raisons ci-après énumérées et pour autant que ces prohibitions ou restrictions soient en même temps applicables à tous les autres pays se trouvant dans les mêmes conditions :

1. Prohibitions ou restrictions relatives à la sécurité publique ;
2. Prohibitions ou restrictions édictées pour des raisons morales ou humanitaires ;

nationals, and from any requisition or compulsory wartime service or forced loans or any other levies which may hereafter be made for war requirements or by reason of other exceptional circumstances.

In regard to the obligations attaching to the possession by whatever title of landed property, and to wartime services for which all the inhabitants of the country are liable either as landowners or tenant farmers, the two High Contracting Parties shall reciprocally grant one another most-favoured-nation treatment.

Article 7.

The nationals of each of the High Contracting Parties shall enjoy, as regards the legal and judicial protection of their persons and property, the same treatment as nationals.

They shall accordingly have free and unhindered access to all the courts of law of the other Party ; they shall be entitled to institute or defend proceedings, and shall enjoy the benefit of the legal aid provided for poor persons under the same conditions and in the same manner as nationals, in accordance with the judicial convention in force between the High Contracting Parties.

Further, they shall be entitled to employ advocates, notaries or agents of all categories, as authorised by the law of the country, and shall enjoy, in this respect, the same rights and privileges as are or shall be accorded to nationals.

The nationals of each of the High Contracting Parties shall enjoy as regards their persons, property, rights and interests in the territory of the other Party, in all respects, the same treatment and the same protection with the financial authorities and tribunals as are enjoyed by nationals of that Party in regard to taxes, dues and imposts of all kinds and to all fees having the character of public charges.

Article 8.

Commercial, industrial, financial, insurance, communications and transport companies and, in general, all undertakings possessing legal personality and having their registered offices in the territory of one of the High Contracting Parties, shall, if duly constituted in accordance with the laws of that Party, be recognised as legal in the territory of the other Party, and shall accordingly be entitled to institute or defend legal proceedings in its courts. They shall have the right to establish branches and to engage in their trade or industry in such territory in the manner and within the limits laid down by the laws and regulations in force.

The said companies shall not be subject in the territory of the other Party, in respect of their admission and the conduct of their commerce or industry, to any tax, duty or charge other or higher than those imposed on companies belonging to that Party.

The said companies may, subject to, and in the manner prescribed by, the laws in force in the country, acquire every kind of movable property and such immovable property as may be necessary for carrying on their activities.

In any case such companies shall, in the territory of the other High Contracting Party, enjoy the same rights as are or shall be granted to similar companies belonging to the most-favoured nation in this respect.

Article 9.

The High Contracting Parties undertake in no way to hinder trade between the two countries by means of import or export prohibitions or restrictions.

They nevertheless reserve the right to make exceptions to this principle for the reasons hereinafter enumerated, provided always that the prohibitions or restrictions also apply to all other countries in which similar conditions prevail :

- (1) Prohibitions or restrictions instituted for reasons of public safety ;
- (2) Prohibitions or restrictions introduced on moral or humanitarian grounds ;

3. Prohibitions ou restrictions concernant le trafic des armes, des munitions et du matériel de guerre, ou dans les circonstances exceptionnelles, de tous approvisionnements de guerre ;

4. Prohibitions ou restrictions édictées en vue de protéger la santé publique ou d'assurer la protection des animaux ou des plantes contre les maladies, les insectes et les parasites nuisibles ;

5. Prohibitions ou restrictions à l'exportation ayant pour but la protection du patrimoine national artistique, historique ou archéologique ;

6. Prohibitions ou restrictions applicables à l'or, à l'argent, aux espèces, au papier-monnaie et aux titres ;

7. Prohibitions ou restrictions ayant pour but d'étendre aux produits étrangers le régime établi à l'intérieur du pays, en ce qui concerne la production, le commerce, le transport et la consommation des produits nationaux similaires ;

8. Prohibitions ou restrictions appliquées à des produits qui font ou feront, à l'intérieur du pays, en ce qui concerne la production ou le commerce, l'objet de monopole d'Etat ou de monopole exercé sous le contrôle de l'Etat.

Article 10.

Les produits naturels ou fabriqués, originaires et en provenance de la Hongrie, jouiront à leur importation en Roumanie du bénéfice inconditionnel et illimité de la clause de la nation la plus favorisée.

Les produits naturels ou fabriqués, originaires et en provenance de la Hongrie, énumérés dans le tarif annexe *A*, joint à la présente convention, seront admis, à leur importation en Roumanie en acquittant les droits fixés par ledit tarif, ou les droits plus réduits que la Roumanie pourrait concéder aux mêmes produits de toute autre Puissance étrangère.

Article 11.

Les produits naturels ou fabriqués, originaires et en provenance de la Roumanie, jouiront à leur importation en Hongrie du bénéfice inconditionnel et illimité de la clause de la nation la plus favorisée.

Les produits naturels ou fabriqués originaires et en provenance de la Roumanie, énumérés dans le tarif annexe *B*, joint à la présente convention, seront admis à leur importation en Hongrie en acquittant les droits fixés par ledit tarif, ou les droits plus réduits que la Hongrie pourrait concéder aux mêmes produits de toute autre Puissance étrangère.

Article 12.

A l'exportation vers la Hongrie, il ne sera perçu en Roumanie et à l'exportation vers la Roumanie, il ne sera perçu en Hongrie d'autres droits, ni des droits de sortie plus élevés ou des taxes d'autre nature que ceux qui sont ou seront perçus à l'exportation des mêmes produits vers le pays le plus favorisé à cet égard.

En outre, toute autre faveur, accordée par l'une des Hautes Parties contractantes à une tierce Puissance, à l'égard de l'exportation sera immédiatement et sans conditions étendue à l'autre.

Article 13.

Quant à la garantie, à la perception des droits et aux autres formalités douanières requises à l'importation ou à l'exportation, ainsi que par rapport à l'entreposage, à la réexportation, au transbordement et au transit, chacune des Hautes Parties contractantes s'engage à faire profiter l'autre de toute faveur que l'une d'elle pourrait accorder à une tierce Puissance. Toute faveur ou immunité concédée, plus tard, sous ces rapports, à une tierce Puissance, sera étendue immédiatement et sans compensations à l'autre Haute Partie contractante.

Les Hautes Parties contractantes s'engagent à se communiquer réciproquement les offices et autorités chargés de fournir toutes informations relatives à l'application des taxes, formalités, etc.

(3) Prohibitions or restrictions relating to the trade in arms, ammunition and implements of war and, in exceptional circumstances, in all war supplies ;

(4) Prohibitions or restrictions instituted for reasons of public health or to protect animals or plants against disease, insects and harmful parasites ;

(5) Export prohibitions or restrictions instituted for the protection of national artistic, historical or archaeological treasures ;

(6) Prohibitions or restrictions relating to gold, silver, specie, paper money or securities ;

(7) Prohibitions or restrictions designed to extend to foreign goods the régime applied within the country in respect of the production, buying and selling, transport and consumption of home-produced goods of a similar kind ;

(8) Prohibitions or restrictions in respect of commodities the production of or trade in which, within the country, are or may hereafter become a State or State-controlled monopoly.

Article 10.

Natural or manufactured products, originating in and arriving from Hungary, shall, on their importation into Roumania, be allowed the benefits of the most-favoured-nation clause unconditionally and without restriction.

The natural or manufactured products, originating in and arriving from Hungary, which are enumerated in Schedule *A*, annexed to the present Convention, shall be admitted to Roumania on the payment of the duties fixed in the said Schedule or of such lower duties as Roumania may concede to the same products of any foreign Power.

Article 11.

Natural or manufactured products, originating in and arriving from Roumania, shall, on importation into Hungary, be allowed the benefits of the most-favoured-nation clause unconditionally and without restriction.

The natural or manufactured products, originating in and arriving from Roumania, which are enumerated in schedule *B*, annexed to the present Convention, shall be admitted to Hungary on the payment of the duties fixed in the said Schedule or of such lower duties as Hungary may concede to the same products of any foreign Power.

Article 12.

Goods exported to Hungary shall not be subject in Roumania, and goods exported to Roumania shall not be subject in Hungary, to any duties or dues of any kind other than, or to export duties higher than, those which are or may hereafter be imposed on the same goods when exported to the most-favoured country in this respect.

Any favour in the matter of export granted by one of the High Contracting Parties to a third Power shall be immediately and unconditionally extended to the other Party.

Article 13.

With regard to the provision of security, the collection of duties and other Customs formalities in connection with import or export, as also with regard to storage in bond, re-export, transshipment and transit, each of the High Contracting Parties undertakes to extend to the other any favour which he may accord to a third Power. Any favour or immunity subsequently conceded in these matters to any third Power shall be extended immediately and unconditionally to the other High Contracting Party.

The High Contracting Parties shall communicate to each other particulars of the offices and authorities whose duty it is to give information with regard to the application of duties, formalities, etc.

Article 14.

Le traitement de la nation la plus favorisée, prévu aux articles précédents, ne comprendra pas :

a) Les privilèges qui sont ou pourraient être accordés par l'une des Hautes Parties contractantes, pour faciliter le trafic de frontière avec les pays limitrophes dans une zone n'excédant pas 15 kilomètres de part et d'autre de la frontière ;

b) Le régime spécial que la Roumanie pourrait instituer en matière tarifaire pour les importations destinées à faciliter les règlements financiers résultant de l'état de guerre où elle s'est trouvée de 1916 à 1918 ;

c) Les droits ou privilèges nouveaux qui seraient accordés à l'avenir par l'une des Hautes Parties contractantes dans les conventions plurilatérales auxquelles l'autre ne participe pas, si lesdites conventions sont conclues sous les auspices de la Société des Nations, enregistrées par elle et ouvertes à l'adhésion de tous les États ; toutefois, le bénéfice des droits ou privilèges envisagés pourra être revendiqué par la Haute Partie contractante intéressée si lesdits droits ou privilèges sont stipulés également dans des conventions autres que les conventions collectives répondant aux conditions ci-dessus ou encore si la Partie qui en réclame la jouissance est disposée à accorder la réciprocité de traitement ;

d) Les droits et privilèges accordés à un ou plusieurs autres États limitrophes à la suite de la conclusion d'une union douanière.

Article 15.

En règle générale, la production d'un certificat d'origine ne sera pas requise à l'importation des produits de l'une des deux Hautes Parties contractantes dans le territoire de l'autre. Toutefois, si l'une des deux Hautes Parties contractantes soumet les produits d'un tiers pays à des droits plus élevés que ceux appliqués aux mêmes produits de l'autre Partie, ou si elle assujettit les produits d'un tiers pays à des prohibitions ou des restrictions d'importation non applicables aux mêmes produits de l'autre Partie, elle aura la faculté de faire dépendre l'application des droits d'entrée les plus réduits aux produits provenant de l'autre Partie, ou leur admission à l'entrée de la présentation d'un certificat d'origine à leur importation.

Les deux Hautes Parties contractantes s'engagent à veiller à ce que le commerce ne soit pas entravé par des formalités inutiles ou par des taxes exagérées pour la délivrance des certificats d'origine.

Lesdits certificats d'origine pourront être délivrés par les chambres de commerce ou d'agriculture compétentes selon la nature des produits. Les deux gouvernements pourront se mettre d'accord pour déléguer à des autorités, autres que celles susmentionnées, la faculté de délivrer des certificats d'origine.

Dans le cas où les certificats ne seraient pas délivrés par une autorité gouvernementale, le gouvernement du pays importateur pourra exiger qu'ils soient visés par les autorités diplomatiques ou consulaires compétentes pour le lieu d'où les marchandises sont expédiées.

Si la légalisation des certificats d'origine est requise, elle aura lieu gratuitement.

Les colis postaux seront dispensés du certificat d'origine.

Lorsque les produits d'un tiers pays traversent le territoire de l'une des Hautes Parties contractantes pour être importés dans le territoire de l'autre Partie, les autorités douanières de cette dernière accepteront, comme valables les certificats délivrés par les autorités douanières de l'autre Haute Partie contractante, à condition que ces certificats stipulent que les produits sont restés pendant le transit, sous la surveillance de la douane.

Dans tous les cas où l'un des deux gouvernements signalera à l'autre que des pratiques frauduleuses se sont produites dans la délivrance desdits certificats, le gouvernement, auquel la plainte aura été adressée, provoquera immédiatement une enquête spéciale sur les faits incriminés, en communiquant le résultat au gouvernement plaignant et prendra, le cas échéant, toutes mesures en son pouvoir pour prévenir la continuation desdites pratiques frauduleuses.

Article 14.

Most-favoured-nation treatment as provided for in the preceding Articles shall not include :

(a) Privileges which have been or may hereafter be granted by either of the High Contracting Parties with the object of facilitating frontier traffic with neighbouring countries, within a zone not exceeding 15 kilometres on either side of the frontier ;

(b) Any special tariff régime which Roumania may establish in respect of imports designed to facilitate financial settlements resulting from the state of war in which that country was placed between 1916 and 1918 ;

(c) Any new rights and privileges which either of the High Contracting Parties may grant under the terms of plurilateral conventions to which the other Party has not acceded, when such conventions are concluded under the auspices of the League of Nations, registered by it and open to the accession of all States ; the benefit of such rights or privileges may nevertheless be claimed by the other High Contracting Party, if the said rights or privileges are also provided for in conventions other than a collective convention fulfilling the above-mentioned conditions, or if the Party claiming such rights is prepared to accord reciprocity of treatment ;

(d) Rights and privileges accorded to one or more neighbouring States as the result of the conclusion of a Customs union.

Article 15.

In general, the production of certificates of origin shall not be required for the importation of the products of one of the High Contracting Parties into the territory of the other. Nevertheless, if either of the High Contracting Parties should impose upon the products of a third country duties higher than those applicable to the same products of the other Party, or if it should subject the products of a third country to import prohibitions or restrictions to which the products of the other Party are not subject, he shall be entitled to require the production of a certificate of origin as a condition of the application of the lowest duties to the products of the other Party, or of the admission of such products to import.

The two High Contracting Parties agree to see that trade is not impeded by unnecessary formalities or excessive charges in connection with the issue of certificates of origin.

The said certificates of origin may be issued by the competent Chambers of Commerce or Agriculture, according to the nature of the goods. The two Governments may agree to empower authorities other than those mentioned above to issue certificates of origin.

In cases in which the certificates are not issued by a Government authority, the Government of the importing country may require their endorsement by the diplomatic or consular authorities competent in respect of the place whence the goods are despatched.

Should the legalisation of certificates of origin be required, this shall be effected without charge.

No certificate of origin shall be required in the case of postal packages.

In the event of the conveyance of the products of a third country through the territory of one of the High Contracting Parties for the purpose of importation into the territory of the other Party, the Customs authorities of the latter shall accept the certificates issued by the Customs authorities of the other High Contracting Party as valid, provided always that such certificates state that the goods have remained under Customs supervision during transit.

Should either Government notify the other of fraudulent practices in connection with the issue of the said certificates, the Government to which the complaint is addressed shall at once set on foot a special enquiry into the facts alleged, duly communicating the result to the Government making the complaint, and shall, whenever necessary, take any measures in its power to prevent the continuance of such fraudulent practices.

Article 16.

Chacune des Hautes Parties contractantes assurera aux ressortissants de l'autre Partie sur son territoire une protection effective contre la concurrence déloyale et traitera ces ressortissants à cet égard de la même manière que les nationaux.

Les Hautes Parties contractantes s'engagent à prendre toutes mesures nécessaires pour réprimer sur leurs territoires l'emploi abusif des appellations géographiques d'origine concernant les vins, pourvu que ces appellations soient dûment protégées par l'autre Partie contractante et aient été notifiées par elle.

La notification ci-dessus prévue, devra préciser notamment les dispositions des lois et des règlements respectifs de ce pays, constatant le droit aux appellations d'origine.

Il sera, en particulier, interdit de se servir d'une appellation géographique d'origine pour désigner les vins autres que ceux qui y ont réellement droit, alors même que l'origine véritable des produits serait mentionnée ou que l'appellation abusive serait accompagnée de certains termes rectificatifs, tels que « genre », « façon », « type » ou autres.

De même, aucune appellation géographique d'origine des vins de l'une des Hautes Parties contractantes, si elle est dûment protégée dans le pays de production et si elle a été régulièrement notifiée à l'autre Partie, ne pourra être considérée comme ayant un caractère générique.

Les mesures que chacune des Hautes Parties contractantes s'engage à prendre, devront prévoir la répression par la saisie et toute autre sanction appropriée, notamment la prohibition de l'importation, de l'exportation, de l'entreposage, de la circulation, de la vente et de la mise en vente des produits, dans le cas où figurerait sur les fûts, bouteilles, emballages ou caisses les contenant, ainsi que sur les factures, papiers de commerce, des noms, inscriptions, illustrations, ou signes quelconques évoquant des appellations d'origine employées abusivement.

Les dispositions qui précèdent ne font pas obstacle à ce que le vendeur appose son nom et son adresse sur le conditionnement du produit ; toutefois, il sera tenu, à défaut d'appellation géographique d'origine de compléter cette mention par l'indication en caractères apparents du pays d'origine du produit chaque fois que, par l'apposition du nom et de l'adresse, il pourrait y avoir confusion avec une région ou une localité située dans un autre pays.

La saisie des produits incriminés ou les autres sanctions seront appliquées à la requête du ministère public ou de tout intéressé, individu, association ou syndicat conformément à la législation respective de chacune des Hautes Parties contractantes.

Les dispositions contenues dans le présent article ne s'appliqueront pas aux marchandises en transit.

Article 17.

Pour les marchandises dont les Hautes Parties contractantes font dépendre le traitement à l'importation de certaines conditions relatives à la composition, au degré de pureté, à la qualité, à l'état sanitaire de la zone de production, ou à d'autres conditions analogues, les deux gouvernements examineront ensemble si les formalités de contrôle à l'importation ne pourraient être simplifiées par la production d'un certificat délivré par les autorités compétentes du pays d'exportation.

Dans ce cas, les deux Hautes Parties contractantes s'engagent à tenir compte des certificats d'analyse concernant les produits naturels et fabriqués, tout en se réservant le droit de faire procéder à toute vérification qui conditionnerait le régime à appliquer à la marchandise.

Chacun des deux gouvernements devra notifier à l'autre la liste des laboratoires officiels chargés de délivrer les certificats d'analyse.

Comme conséquence de ce qui précède et dans le désir de se conformer aux dispositions de l'article 13 de la Convention¹ internationale de Genève pour la simplification des formalités douanières, du 3 novembre 1923, les deux Parties contractantes s'engagent à conclure des accords spéciaux

¹ Vol. XXX, page 371 ; vol. XXXV, page 324 ; vol. XXXIX, page 208 ; vol. XLV, page 140 ; vol. L, page 161 ; vol. LIV, page 398, vol. LIX, page 365 ; vol. LXIX, page 79 ; vol. LXXXIII, page 394 ; vol. LXXXVIII, page 319 ; vol. XCII, page 370 ; vol. CXI, page 404 ; vol. CXXXIV, page 401 ; et vol. CXLVII, page 322, de ce recueil.

Article 16.

Each of the High Contracting Parties shall afford the nationals of the other Party in its territory effective protection against unfair competition and shall, in this respect, accord them the same treatment as its own nationals.

The High Contracting Parties undertake to adopt all necessary measures for suppressing in their respective territories the improper use of geographical appellations of origin in respect of wines, provided always that such appellations are duly protected by the other Contracting Party and have been notified by him.

The said notification shall, more particularly, indicate the exact provisions of the laws and regulations of the country concerned establishing the right to the appellations of origin in question.

The use of a geographical appellation of origin to describe wines other than those genuinely entitled to the said appellation shall, in particular, be prohibited, even when the true origin of the goods is indicated or when the improper appellation is accompanied by some such qualifying term as "variety", "similar to", "type", etc.

Similarly, no geographical appellation of origin of the wines of one of the High Contracting Parties, if duly protected in the country of origin and regularly notified to the other Party, shall be regarded as being of a generic nature.

The measures which each of the High Contracting Parties undertakes to adopt shall include the penalty of seizure and any other appropriate penalties, such as the prohibition of the import, export, bonding, circulation, sale or offering for sale of the goods if on the casks, bottles, wrappings or cases containing them, or on the invoices or trade documents in respect of them, appear names, motives, illustrations or devices of any kind whatsoever suggesting appellations of origin to which they are not entitled.

The foregoing provisions shall not preclude the vendor from placing his name and address on the get-up of his goods; nevertheless, in the absence of a geographical appellation of origin, he shall, in addition, clearly indicate the country of origin of the goods, wherever the name and address alone are liable to cause confusion with a district or locality situated in another country.

The seizure of goods infringing the foregoing provisions or the other penalties provided for shall be enforced at the instance of the Public Prosecutor or on application by any person, association or syndicate interested in accordance with the respective laws of each of the High Contracting Parties.

The provisions of the present Article shall not apply to goods in transit.

Article 17.

In respect of goods the treatment of which, on import into the territories of the High Contracting Parties, is governed by certain requirements relating to their composition, standard of purity and quality, to health conditions in the area where they were produced, or to any similar conditions, the two Governments shall together consider whether the import inspection formalities cannot be simplified by the production of a certificate issued by the competent authorities of the exporting country.

In that case, the two High Contracting Parties agree to take account of certificates of analysis concerning natural and manufactured products, while reserving the right to provide for any such verifications as may be necessary to determine the régime applicable to the goods.

Each of the two Governments shall communicate to the other a list of official laboratories authorised to issue certificates of analysis.

In consequence of the above and being desirous of acting in accordance with the provisions of Article 13 of the International Convention¹ for the Simplification of Customs Formalities signed at Geneva on November 3rd, 1923, the two Contracting Parties undertake to conclude special

¹ Vol. XXX, page 371; Vol. XXXV, page 325; Vol. XXXIX, page 208; Vol. XLV, page 140; Vol. L, page 161; Vol. LIV, page 398; Vol. LIX, page 365; Vol. LXIX, page 79; Vol. LXXXIII, page 394; Vol. LXXXVIII, page 319; Vol. XCII, page 370; Vol. CXI, page 404; Vol. CXXXIV, page 401; and Vol. CXLVII, page 322, of this Series.

relatifs aux méthodes d'analyse à suivre par les laboratoires officiels, à la nature et au caractère des épreuves, dans le but de déterminer le degré de pureté exigible pour les produits à importer, de façon à ne pas aboutir à une prohibition.

Article 18.

Le régime de l'importation, du transit, du transbordement et du passage des animaux sera déterminé par les exigences d'ordre sanitaire vétérinaire, conformément aux lois de police sanitaire vétérinaire de chaque pays.

A cet effet les Hautes Parties contractantes ont conclu un arrangement spécial réglant le régime d'importation et de transit des animaux et des produits animaux et faisant partie intégrante de la présente convention (annexe C).

Article 19.

Les droits intérieurs, perçus pour le compte de l'Etat, des communes ou des corporations, qui grèvent ou grèveront la production, la fabrication ou la consommation d'un article dans le territoire de l'une des Hautes Parties contractantes, ne frapperont, sous aucun motif, les produits de l'autre, d'une manière plus forte ou plus gênante que les produits indigènes de même espèce ou, à défaut de ces produits, que ceux de la nation la plus favorisée.

Article 20.

Les négociants, fabricants et autres industriels de l'un des deux pays, qui prouveront, par la présentation d'une carte de légitimation spéciale, délivrée par les autorités compétentes de leur pays, qu'ils y sont légalement autorisés à exercer leur commerce ou leur industrie, et qu'ils y paient les taxes et les impôts prévus par les lois, auront le droit, soit personnellement, soit par des voyageurs à leur service, de faire des achats dans le territoire de l'autre Haute Partie contractante, chez les négociants ou producteurs ou dans les locaux de vente publique.

Ils pourront aussi prendre des commandes, même sur échantillons, chez les négociants ou autres personnes qui, pour leur commerce ou leur industrie, utilisent les marchandises offertes ou des marchandises correspondant à des échantillons. Ni dans un pays, ni dans l'autre, ils ne seront soumis, à ce titre, au paiement d'une taxe spéciale.

Les dispositions ci-dessus ne s'appliquent pas aux industries ambulantes, au colportage et à la recherche de commandes chez les personnes n'exerçant ni industrie, ni commerce, et les Hautes Parties contractantes se réservent, à cet égard, l'entière liberté de leur législation.

Les voyageurs de commerce hongrois et roumains, munis d'une carte de légitimation délivrée par les autorités de leurs pays respectifs, auront le droit réciproque d'avoir avec eux des échantillons ou des modèles mais non des marchandises.

Les Hautes Parties contractantes se donneront réciproquement connaissance des autorités, chargées de délivrer les cartes de légitimation, ainsi que des dispositions auxquelles les voyageurs doivent se conformer dans l'exercice de leur commerce.

En ce qui concerne les cartes de légitimation pour les voyageurs de commerce, ainsi que le régime à appliquer aux échantillons ou aux modèles, les deux Hautes Parties contractantes devront se conformer aux stipulations de la Convention internationale pour la simplification des formalités douanières, signée à Genève le 3 novembre 1923.

Les échantillons et modèles passibles de droits d'entrée et non frappés de prohibition, importés par les fabricants ou commerçants établis sur le territoire de l'une des Hautes Parties contractantes, soit personnellement, soit par intermédiaire de voyageurs de commerce, sont admissibles en franchise provisoire sur le territoire des deux pays, moyennant consignation des droits d'entrée ou engagement à caution, garantissant le paiement éventuel de ces droits.

Sont considérés comme échantillons ou modèles tous les spécimens d'une marchandise déterminée, sous la double condition qu'ils soient susceptibles d'être facilement identifiés lors de la réexportation et qu'ils ne représentent pas des quantités ou valeurs qui, dans leur ensemble, puissent leur enlever le caractère usuel d'échantillons.

agreements in regard to the methods of analysis to be adopted by the official laboratories and the nature and character of the tests, with the object of determining what standard of purity may be required for imported goods, without resulting in virtual prohibition.

Article 18.

The régime to be applied in respect of the import, transit, transshipment and passage of animals shall be determined by veterinary requirements, in accordance with the veterinary regulations of each country.

To that end the High Contracting Parties have concluded a special agreement defining the régime to be applied to the import and transit of animals and animal products, and forming an integral part of the present Convention. (Annex C.)

Article 19.

The internal dues which are or shall be levied on behalf of the State, communes or corporations on the production, manufacture or consumption of any article within the territory of either of the High Contracting Parties shall on no account constitute a higher or more burdensome charge on the products of the other Party than on similar articles of native origin or, should no such articles be produced within the country, on the similar articles of the most-favoured nation.

Article 20.

Merchants, manufacturers and other traders of either of the countries, who prove by the production of a special identity card issued by the competent authorities of their own country that they are duly authorised to carry on their trade or industry in that country and that they pay the dues and taxes required by its laws shall have the right, either personally or through travellers in their employ, to make purchases in the territory of the other Contracting Party, from merchants or producers or in public places of sale.

They may also take orders, even on the submission of samples, from merchants or other persons who, in their trade or industry, use the goods offered for sale or goods corresponding to the samples. In neither country shall they be subject to any special tax on this account.

The foregoing provisions shall not apply to itinerant trading, hawking or the soliciting of orders from persons not engaged in industry or trade, and the High Contracting Parties reserve to themselves complete legislative freedom in this respect.

Hungarian and Roumanian commercial travellers holding identity cards issued by the authorities of their respective countries shall be entitled, subject to reciprocity, to carry with them samples or patterns, but not goods for sale.

The High Contracting Parties shall notify each other of the authorities competent to issue identity cards, and also of the regulations with which travellers must comply in the exercise of their calling.

As regards commercial travellers' identity cards and the régime to be applied in the matter of samples or patterns, the two High Contracting Parties shall comply with the provisions of the International Convention for the Simplification of Customs Formalities, signed at Geneva on November 3rd, 1923.

Samples and patterns subject to import duties and not falling under an import prohibition, which are imported by manufacturers or traders established in the territory of either of the High Contracting Parties, whether personally or through the agency of commercial travellers, shall be provisionally admitted free of Customs duty, subject to the deposit of the import duties or of a bond securing the payment thereof, if required.

Samples and patterns shall be held to mean any specimens of a particular category of goods, provided always that they are such as to admit of easy identification on re-export, and also that their total quantity or value is not such as to deprive them of the character of samples in the usual sense of the term.

Les échantillons ou modèles devront être réexportés et le délai de réexportation est fixé à six mois, au maximum, sauf le cas de prolongation, dont l'octroi est réservé à l'administration douanière du pays d'importation.

Une fois le délai réglementaire expiré, le montant des droits d'entrée, consigné ou garanti par une caution, sera acquis au Trésor ou recouvré à son profit, à moins qu'il ne soit établi que, dans ce délai, les échantillons ou modèles ont été réexportés.

Si avant l'expiration du délai susdit, les échantillons ou modèles sont présentés à un bureau de douane, ouvert à cet effet, pour être réexportés, ce bureau, après avoir constaté, par une vérification, que les articles qui lui sont présentés sont bien ceux pour lesquels a été délivré le permis d'importation, devra restituer le montant de droits déposés à l'importation, ou prendre les mesures nécessaires pour la décharge de la caution.

Les deux gouvernements publieront la liste des bureaux auxquels ces attributions auront été conférées.

Il ne sera exigé de l'importateur aucun frais, à l'exception toutefois des droits de timbre pour la délivrance du certificat ou permis et pour l'apposition des marques destinées à assurer l'identité des échantillons ou modèles.

Il est entendu en ce qui concerne toutes les questions traitées dans ce paragraphe, que les ressortissants des deux Hautes Parties contractantes jouiront de tous les avantages qui sont ou pourraient être accordés aux ressortissants de la nation la plus favorisée.

Article 21.

Les deux Hautes Parties contractantes s'accorderont réciproquement la liberté du transit à travers leurs territoires et elles s'engagent à ne percevoir, de ce chef, aucun droit de transit.

En application de ce principe, les deux Hautes Parties contractantes se conformeront, quant au transit, aux dispositions contenues dans le Statut faisant partie intégrante de la Convention¹ sur la liberté du transit, signée à Barcelone le 20 avril 1921.

Article 22.

Pour toutes les questions relatives au régime international des voies ferrées, les Hautes Parties contractantes appliqueront, dans leurs relations réciproques, les dispositions de la Convention² et du Statut sur le régime international des voies ferrées, établis à Genève le 9 décembre 1923.

Article 23.

Chacune des Hautes Parties contractantes s'engage à assurer aux navires de l'autre un traitement égal à celui de ses propres navires, dans les ports maritimes placés sous sa souveraineté ou autorité, en ce qui concerne la liberté d'accès du port, son utilisation et la complète jouissance des commodités qu'elle accorde à la navigation, aux opérations commerciales pour les navires, leur cargaison, et leurs passagers, aux facilités de chargement et de déchargement, ainsi qu'aux droits et taxes de toute nature, perçus pour le gouvernement, les autorités publiques, les concessionnaires, les établissements de toute sorte ou en leur nom.

Article 24.

Seront complètement affranchis de droits de tonnage et d'expédition, dans les ports de chacun des deux pays :

1. Les navires qui, entrés sur lest, de quelque lieu que ce soit, en repartiront sur lest ;

¹ Vol. VII, page 11 ; vol. XI, page 406 ; vol. XV, page 304 ; vol. XIX, page 278 ; vol. XXIV, page 154 ; vol. XXXI, page 244 ; vol. XXXV, page 298 ; vol. XXXIX, page 166 ; vol. LIX, page 344 ; vol. LXIX, page 70 ; vol. LXXXIII, page 373 ; vol. XCII, page 363 ; vol. XCVI, page 181 ; vol. CIV, page 495 ; vol. CXXXIV, page 393 ; et vol. CXLII, page 340, de ce recueil.

² Vol. XLVII, page 55 ; vol. L, page 180 ; vol. LIX, page 383 ; vol. LXIII, page 417 ; vol. LXIX, page 92 ; vol. LXXVIII, page 472 ; vol. LXXXIII, page 403 ; vol. LXXXVIII, page 336 ; vol. XCII, page 381 ; vol. XCVI, page 191 ; vol. CLVI, page 192 ; vol. CLX, page 338 ; et vol. CLXXVII, page 389, de ce recueil.

Samples or patterns shall be re-exported within a period not exceeding six months, unless such period is extended by the Customs administration of the country of import.

On the expiry of the prescribed period, the amount of the import duty deposited or guaranteed by bond shall be retained by the Treasury or collected on its behalf failing proof that the samples or patterns have in the meanwhile been re-exported.

If before the expiry of the prescribed period the samples or patterns are presented for re-export at a Customs office, authorised for the purpose, such office, after satisfying itself by examination that the articles presented are in fact those for which the import permit was granted, shall refund the duty deposited on import or take the necessary steps to discharge the bond.

The two Governments shall publish a list of the offices authorised for the above-mentioned purposes.

No charge shall be levied on the importer, with the exception of stamp duty for the issue of the certificate or permit and for the affixing of marks whereby the samples or patterns may be identified.

It is understood that in regard to all the matters dealt with in the present paragraph, nationals of the two High Contracting Parties shall enjoy all the advantages which are or shall be accorded to nationals of the most-favoured nation.

Article 21.

The two High Contracting Parties shall grant one another freedom of transit through each other's territories, and undertake not to levy any transit duty in respect thereof.

In application of this principle, the two High Contracting Parties shall conform in the matter of transit to the provisions of the Statute forming an integral part of the Convention¹ concerning Freedom of Transit signed at Barcelona on April 20th, 1921.

Article 22.

In all matters relating to the international régime of railways, the High Contracting Parties shall apply, in their relations with one another, the provisions of the Convention² and Statute concerning the International Régime of Railways drawn up at Geneva on December 9th, 1923.

Article 23.

Each of the High Contracting Parties undertakes to grant the vessels of the other Party treatment equal to that of its own vessels in the maritime ports under its sovereignty or authority in the matter of freedom of access to, and use of, such ports, together with full enjoyment of any facilities it may grant in respect of shipping and commercial operations relating to ships, their cargoes and passengers, loading and unloading, and of all dues or charges, of whatever kind, levied by, or on behalf of, the Government, public authorities, concession holders or establishments of any kind.

Article 24.

The following categories of vessels of either country shall be entirely exempt from tonnage and clearance charges in the ports of the other country :

- (1) Vessels coming from any place in ballast and leaving in ballast ;

¹ Vol. VII, page 11 ; Vol. XI, page 407 ; Vol. XV, page 305 ; Vol. XIX, page 279 ; Vol. XXIV, page 155 ; Vol. XXXI, page 245 ; Vol. XXXV, page 299 ; Vol. XXXIX, page 166 ; Vol. LIX, page 344 ; Vol. LXIX, page 70 ; Vol. LXXXIII, page 373 ; Vol. XCII, page 363 ; Vol. XCVI, page 181 ; Vol. CIV, page 495 ; Vol. CXXXIV, page 393 ; and Vol. CXLII, page 340, of this Series.

² Vol. XLVII, page 55 ; Vol. L, page 180 ; Vol. LIX, page 383 ; Vol. LXIII, page 417 ; Vol. LXIX, page 92 ; Vol. LXXVIII, page 472 ; Vol. LXXXIII, page 403 ; Vol. LXXXVIII, page 336, Vol. XCII, page 381 ; Vol. XCVI, page 191 ; Vol. CLVI, page 192 ; Vol. CLX, page 338 ; and Vol. CLXXVII, page 389, of this Series.

2. Les navires qui, entrés avec un chargement dans un port, ou en relâche forcée, en sortiront sans avoir fait aucune opération de commerce.

Ne seront pas considérés, en cas de relâche forcée, comme opérations de commerce, le débarquement, le rechargement du navire, le transbordement sur un autre navire, en cas d'innavigabilité du premier, les dépenses nécessaires au ravitaillement de l'équipage ni la vente des marchandises avariées, lorsque l'administration des douanes en aura donné l'autorisation.

Il est entendu que les stipulations de cet article ne regardent pas les droits sanitaires, de pilotage et de sauvetage, qui seront perçus dans tous les cas prévus par les lois du pays et pourvu qu'il n'y ait pas de différence entre les navires nationaux et les navires de l'autre Haute Partie contractante.

Article 25.

Les navires et bateaux hongrois ainsi que les navires et bateaux roumains pourront passer d'un port de l'un des deux pays contractants à un ou plusieurs ports du même pays, soit pour y composer ou compléter leur chargement pour une destination étrangère, soit pour y déposer leur cargaison apportée de l'étranger, ou une partie de celle-ci, sans y payer d'autres droits que ceux auxquels sont ou seront soumis, en pareil cas, les navires nationaux.

Article 26.

Les armateurs, chargeurs, fréteurs et affréteurs, ressortissants de l'une des Hautes Parties contractantes, ainsi que leurs représentants et agents, seront libres de faire usage, dans le territoire de l'autre, sous les mêmes conditions et en payant les mêmes taxes que les nationaux, de tous ouvrages et installations des ports et de leurs annexes, en tant que ces établissements ou institutions sont destinés à l'usage public.

Sauf les règlements particuliers sur les phares et fanaux, sur le pilotage, le sauvetage et les mesures sanitaires, il ne sera perçu aucune taxe, s'il n'a pas été réellement fait usage de ces établissements et institutions.

Article 27.

Les navires de l'une des deux Hautes Parties contractantes, contraints, par la tempête ou par une avarie, à chercher refuge dans un port de l'autre, seront autorisés à y procéder à leur réparation et à reprendre la mer, sans avoir à payer d'autres droits que ceux qui, dans les mêmes circonstances, seraient dus par les navires nationaux. Dans le cas où le commandant du navire en réparation se verrait contraint de disposer d'une partie de la cargaison pour subvenir aux frais, il sera tenu de se soumettre aux prescriptions et aux tarifs en vigueur dans le lieu du refuge.

Article 28.

En cas de naufrage, échouement, avarie en mer ou relâche forcée d'un navire de l'une des Hautes Parties contractantes sur les côtes de l'autre, ce navire y jouira, tant pour le bâtiment que pour la cargaison, des faveurs et immunités que la législation de chacun des pays respectifs accorde à ses propres navires en pareille circonstance. Il sera prêté toute aide et assistance au capitaine et à l'équipage, tant pour leurs personnes que pour leur navire et cargaison. Les opérations relatives au sauvetage auront lieu conformément aux lois du pays. Tout ce qui aura été sauvé du navire et de la cargaison, ou le produit de ces objets, s'ils ont été vendus, sera restitué aux propriétaires ou à leurs ayants droit, et il ne sera pas payé de frais de sauvetage plus forts que ceux auxquels les nationaux seraient assujettis en pareil cas.

Les Hautes Parties contractantes conviennent, en outre, que les marchandises sauvées ne seront soumises au paiement d'aucun droit de douane, à moins qu'on ne les ait destinées à la consommation intérieure.

Article 29.

La nationalité des navires sera constatée d'après les lois de l'Etat auquel le navire en question appartient, au moyen des titres et patentes se trouvant à bord et délivrés par les autorités compétentes.

(2) Vessels entering a port with cargo, or through stress of weather or accident, and leaving without having engaged in any commercial operation.

Should a vessel be forced into port by stress of weather or accident, the unloading or reloading of the cargo, or its transhipment to another vessel in the event of the first vessel's not being seaworthy, or the purchase of supplies for the revictualling of the crew or the sale of damaged goods, shall not be deemed to be commercial operations, if duly authorised by the Customs administration.

It is understood that the provisions of the present Article shall not apply to sanitary, pilotage or salvage dues which shall be payable in all cases as required by the laws of the country, provided always that no difference is made between national vessels and the vessels of the other High Contracting Party.

Article 25.

Hungarian vessels and ships and Roumanian vessels and ships shall be permitted to proceed from any port in one of the two contracting countries to any other port or ports in that country, whether for the purpose of obtaining or completing a cargo for shipment to a foreign destination, or of discharging a cargo, or any part thereof, brought from foreign countries, without payment of any dues other than those to which national vessels are, or shall be, subjected in similar circumstances.

Article 26.

Shipowners, shippers, and charterers who are nationals of one of the High Contracting Parties, together with their representatives and agents, shall be free to make use, in the territory of the other Party, of all equipment and accommodation in the ports of the latter or their dependencies, under the same conditions and on payment of the same dues as nationals, provided such establishments or institutions are intended for public use.

Subject to the special regulations relating to lighthouses and beacons, pilotage, salvage and sanitary measures, no dues shall be levied where no actual use has been made of the aforesaid establishments or institutions.

Article 27.

Vessels of one of the High Contracting Parties which have been obliged by stress of weather or by accident to take shelter in a port of the other country shall be permitted to refit therein and put to sea again without being subjected to any dues other than such as would be payable in similar circumstances by national vessels. Should the master of a merchant vessel undergoing repairs be obliged to dispose of a part of his cargo in order to defray his expenses, he shall be bound to comply with the regulations and tariffs of the place in which his vessel has taken shelter.

Article 28.

If any vessel of either High Contracting Party is wrecked, or runs aground, or is damaged at sea or compelled through stress of weather or accident to put into harbour on the coasts of the other Party, such vessel and its cargo shall enjoy the same benefits and immunities as are granted by the laws of that Party to national vessels in similar circumstances. The captain and crew shall be given all requisite aid and assistance in respect of their persons, ship and cargo. Salvage operations shall be carried out in accordance with the laws of the country. Any goods salvaged from the vessel or its cargo, or the proceeds of the sale of such goods, shall be restored to the owners or their representatives, and the charges for salvage shall not exceed those payable by nationals in such a case.

The High Contracting Parties further agree that goods salvaged shall not be subject to any Customs duty unless intended for consumption within the country.

Article 29.

The nationality of vessels shall be determined, in accordance with the laws of the State to which they belong, by means of the ships' papers issued by the competent authorities and carried on board.

Sauf le cas de vente judiciaire, les navires de l'une des Hautes Parties contractantes ne pourront être nationalisés dans l'autre sans une déclaration de retrait de pavillon, délivrée par l'autorité de l'Etat dont ils relèvent.

Jusqu'à la conclusion d'un accord spécial pour la reconnaissance respective des certificats de jauge, les navires de chacune des deux Hautes Parties contractantes ne seront assujettis, dans les ports de l'autre, à aucune nouvelle opération de jaugeage et le montant des droits et taxes de navigation à payer sera établi d'après les certificats de jauge, délivrés par les autorités compétentes du pays dont les navires battent le pavillon, si ces certificats sont établis conformément aux règles fixées par la Commission européenne du Danube ou à celles prescrites par la Compagnie du Canal de Suez.

Article 30.

Sans préjudice des dispositions de la Convention établissant le Statut¹ définitif du Danube, signée à Paris le 23 juillet 1921, relative au régime du réseau internationalisé du Danube, seront appliquées aussi les dispositions suivantes, en ce qui concerne la navigation sur ce réseau :

a) Les biens et les pavillons de l'une des Hautes Parties contractantes jouiront, sous tous les rapports, dans tous les ports et sur toutes les voies d'eau de l'autre Partie contractante, du même traitement que les biens et les pavillons de cette dernière Partie contractante.

b) Les bateaux et chalands de l'une des Hautes Parties contractantes sont autorisés à transporter des voyageurs et des marchandises de toute espèce en provenance de cette Partie ou de l'étranger et devant être déchargés dans un ou plusieurs ports de l'autre Partie ; ou bien de charger dans un ou plusieurs ports de cette dernière Partie et de transporter voyageurs et marchandises à destination de la première Partie ou de l'étranger. Tout ceci aux conditions qui ne seront pas moins favorables que celles appliquées aux bateaux et chalands de la seconde Partie.

c) Les bateaux et chalands de l'une des Hautes Parties contractantes seront traités sur le pied d'une parfaite égalité avec les bateaux et chalands de l'autre Partie, tant en ce qui concerne l'usage des ports et des lieux publics d'embarquement et de débarquement avec leur outillage et leurs installations, qu'en ce qui concerne les taxes et redevances de port de toute espèce, sans prendre en considération, si cet outillage et ces installations publiques sont administrés ou exploités par l'Etat, par des communes ou corporations publiques ou par des concessionnaires privés.

d) En outre, chacune des Hautes Parties contractantes s'engage de mettre dans ces ports à la disposition des entreprises de navigation de l'autre Haute Partie contractante, à leur demande, et dans la mesure des disponibilités qui seront examinées de commun accord, des endroits d'amarrage et des places à quai aux mêmes conditions qu'aux bateaux nationaux, et de leur permettre, aux mêmes conditions, d'y amarrer leurs propres pontons et ponts d'amarrage, d'effectuer à ces pontons leur trafic de voyageurs, d'embarquer ou débarquer les marchandises transportées par leurs bateaux ainsi que de leur permettre d'entreposer leurs marchandises aux quais et dans les magasins.

Au cas où de tels magasins n'existeraient pas, les entreprises de navigation, sur leur demande, seront autorisées à en construire. Ces magasins devront toutefois être amortis par ces entreprises dans un délai de :

20	ans	pour	les	magasins	en	bois,
25	»	»	»	»	»	fer,
40	»	»	»	»	»	Pierre ou béton,

au bout duquel les magasins demeurent acquis au port où ils ont été construits. Les autorités du port en question pourront en outre acquérir ces magasins avant ce terme, en acquittant aux entreprises la valeur restée non amortie et en mettant à la disposition

¹ Vol. XXVI, page 173 ; et vol. CXVII, page 55, de ce recueil.

Save in the case of sale by order of a court, vessels of one of the High Contracting Parties shall not be granted the nationality of the other Party without the issue of a declaration of withdrawal of nationality by the authorities of the first Party.

Pending the conclusion of a special agreement for the reciprocal recognition of tonnage certificates, the vessels of either High Contracting Party shall not be subjected to any further tonnage measurement, in the ports of the other Party, and the amount of shipping dues and charges shall be assessed on the basis of the tonnage certificates issued by the competent authorities of the country under whose flag the vessel sails, provided always that such certificates are made out in accordance with the rules laid down by the European Danube Commission or with those prescribed by the Suez Canal Company.

Article 30.

Without prejudice to the provisions of the Convention instituting the definitive Statute¹ of the Danube, signed at Paris on July 23rd, 1921, which governs the entire Danube internationalised river system, the following provisions shall also apply in regard to navigation on the said system :

(a) The property and flags of each High Contracting Party shall, in all the ports and on all the waterways of the other Contracting Party, enjoy the same treatment in every respect as that Party's own property and flags.

(b) The vessels and barges of each of the High Contracting Parties shall be authorised to convey passengers and goods of all kinds from the territory of that Party, or from some third country to one or more ports of the other Party and land them there ; or to embark passengers and goods in one or more ports of the second Party for conveyance to the territory of the first Party or to some third country. All the above operations shall be permitted under conditions not less favourable than those applied to the ships and barges of the second Party.

(c) The vessels and barges of each of the High Contracting Parties shall be treated on a footing of complete equality with the ships and barges of the other Party, both as regards the use of ports and public places for embarking and landing, together with their equipment and accommodation, and as regards port charges and dues of all kinds, irrespective of whether such public equipment and accommodation are under the administration or management of the State, of municipalities or public corporations or of private concession holders.

(d) Each of the High Contracting Parties further undertakes to allot to shipping companies of the other High Contracting Party, at their request and in so far as the available facilities are found by common agreement to allow, anchorages and berths at the quays in the said ports, under the same conditions as national vessels and to allow them, upon the same conditions, there to moor their own pontoons and lighters and use them for embarking and landing passengers and loading and unloading the goods transported by their boats and also to store their goods on the quays and in the warehouses.

The shipping companies shall, at their request, be authorised to build warehouses, where none exist. In such cases the value shall, however, be written off by the said companies in :

20	years	in	the	case	of	wooden	warehouses,
25	"	"	"	"	"	iron	"
40	"	"	"	"	"	stone or concrete	warehouses,

at the end of which periods the warehouses shall become the property of the port where they have been built. The port authorities shall also be entitled to acquire such warehouses before the end of the prescribed period by paying to the companies a sum equal to the

¹ Vol. XXVI, page 173 ; and Vol. CXVII, page 55, of this Series.

des mêmes entreprises une autre place à quai et un autre magasin, dont la situation, dans le cadre des disponibilités, ne sera pas moins favorable.

e) Les entreprises de navigation gardent le droit de propriété sur leurs propres pontons, ponts d'amarrage et leurs accessoires dont elles se servent dans les ports de l'autre Partie contractante, et pour le placement desquels aucune taxe et aucun droit de location ne sera perçu.

f) Les taxes et les redevances pour l'emploi de l'outillage et des installations des ports ne pourront être exigées que pour leur emploi effectif.

g) Le trafic des voyageurs et des marchandises ne sera soumis à aucune autre restriction qu'à celles résultant des règlements de douane et de police, des prescriptions sanitaires et vétérinaires, des prescriptions contenues dans le Statut du Danube relativement au cabotage, des prescriptions sur l'immigration et l'émigration, ainsi que des prohibitions ou restrictions à l'importation et à l'exportation.

h) Les bateaux et chalands en transit n'auront à payer aucune taxe de convoiage ou de visite. En cas d'un convoiage éventuel, le propriétaire du bâtiment devra toutefois loger gratuitement à bord les membres de l'escorte d'une façon appropriée et livrer au prix de revient, moyennant le paiement en espèces, aux fonctionnaires la nourriture des officiers du pont et aux agents, celle des hommes d'équipage.

i) La reconnaissance réciproque des certificats de jaugeage et d'autres papiers de bord qui seraient délivrés par les autorités compétentes des deux Parties contractantes se fera conformément à la Convention¹ relative au jaugeage des bateaux de navigation intérieure signée à Paris en 1925.

j) Les deux Hautes Parties contractantes s'engagent à simplifier les formalités nécessaires pour les contrôles de douane et autres formalités de façon à éviter des arrêts superflus.

k) Sous réserve des prescriptions et des mesures de contrôle douanières y relatives en vigueur, il est entendu que les marchandises transportées sur les bateaux et chalands de l'une des Hautes Parties contractantes dans un port de l'autre Partie et y débarquées provisoirement pour être transportées de là sur d'autres bateaux ou chalands, soit dans d'autres ports de la dernière Partie, soit dans un pays tiers, ne seront pas considérées comme indigénées par suite du débarquement dans le port en question.

Article 31.

Le régime du traitement des navires nationaux ne s'étend pas :

1. A l'exercice de la pêche dans les eaux territoriales des Hautes Parties contractantes ;
2. A l'application des lois spéciales pour la marine marchande nationale, en ce qui concerne les encouragements à l'industrie des constructions navales, et à l'exercice de la navigation, au moyen de primes ou d'autres facilités spéciales ;
3. Aux avantages accordés par l'Etat à ses propres navires, exploités en régie ou en participation, en ce qui concerne la concession dans les ports de chacune des deux Hautes Parties contractantes d'un placement spécial pour l'accostage, ainsi que l'utilisation d'installations spéciales pour l'approvisionnement en combustibles des navires, ainsi que pour la conservation et la manipulation des marchandises qu'ils transporteraient et en tant que lesdits navires seraient affectés à des services publics ;
4. Aux privilèges concédés aux sociétés pour le sport nautique ;
5. A l'exercice du service maritime des ports, des rades et des plages, y compris le pilotage, le remorquage, le sauvetage et l'assistance maritime ;

¹ Vol. LXVII, page 63 ; vol. LXXXIII, page 443 ; vol. XCVI, page 201 ; vol. C, page 228 ; vol. CIV, page 511 ; et vol. CXXVI, page 448, de ce recueil.

amount outstanding on the value of the premises and by placing at their disposal another quayside berth and another warehouse, the situation of which shall, in so far as the available facilities allow, be no less favourable.

(e) The shipping companies shall retain the ownership of their own lighters, pontoons and other equipment used by them in the ports of the other Contracting Party, and for the positions allotted to which no fees or rent shall be charged.

(f) Charges and dues for the use of port equipment and accommodation shall only be payable in the event of the actual use of the latter.

(g) Passenger and goods traffic shall be subject to no restrictions other than those resulting from Customs and police regulations, sanitary and veterinary regulations, the provisions of the Statute of the Danube regarding services between ports of one and the same State, immigration and emigration regulations and import and export prohibitions and restrictions.

(h) Vessels and barges in transit shall not be liable to any convoy or inspection charges. In the event of a vessel's being convoyed, however, the owner shall, without charge, provide proper accommodation on board for the members of the escort, and shall, for payment in cash and at cost price, provide the officials with the food supplied to officers and the rank and file with that supplied to members of the crew.

(i) Tonnage certificates and other ships' papers issued by the competent authorities of the two Contracting Parties shall be reciprocally recognised in accordance with the Convention¹ regarding the Measurement of Vessels employed in Inland Navigation signed at Paris in 1925.

(j) The two High Contracting Parties undertake to simplify the formalities necessary for Customs examination and other formalities, so as to obviate unnecessary delay.

(k) Subject to the Customs regulations in force and to the methods of examination therein prescribed, it is understood that goods transported in the vessels and barges of one of the High Contracting Parties to a port of the other Party and there provisionally landed with a view to conveyance thence in other vessels or barges, either to other ports of the latter Party or to a third country, shall not be deemed to have been nationalized through being landed in the port in question.

Article 31.

The national treatment of vessels shall not include :

1. The right to fish in the territorial waters of the High Contracting Parties ;
2. Benefits available to the national mercantile marine under special laws for the encouragement of shipbuilding and shipping by means of bounties or other special facilities ;
3. Privileges granted by the State to its own vessels, operated by public or semi-public undertakings, in the matter of the allocation in the respective ports of the High Contracting Parties of special berths and special facilities for fuelling and for storing and handling cargo, provided always that the said vessels are employed on public services ;
4. Privileges granted to yacht clubs and the like ;
5. The right to employment in the maritime services of ports, roadsteads and shores, including pilotage, towage, salvage and rescue work ;

¹ Vol. LXVII, page 63 ; Vol. LXXXIII, page 443 ; Vol. XCVI, page 201 ; Vol. C, page 228 ; Vol. CIV, page 511 ; and Vol. CXXVI, page 448, of this Series.

6. A l'émigration et au transport des émigrants, étant entendu qu'à ce sujet un accord pourra être conclu entre les deux Hautes Parties contractantes.

Article 32.

Les dispositions de la présente convention ne s'appliquent nullement à la navigation dans les eaux intérieures.

Article 33.

Jusqu'à la conclusion et la mise en vigueur d'une nouvelle convention spéciale réglant le trafic local de frontière, les deux Hautes Parties contractantes conviennent d'appliquer les dispositions contenues dans l'annexe II de l'Accord¹ commercial signé à Bucarest le 16 avril 1924.

Les Hautes Parties contractantes s'engagent d'entamer aussitôt que possible, des négociations en vue de la conclusion d'un arrangement spécial, concernant les ponts et les chaussées entrecoupés par la frontière.

Article 34.

Toute contestation au sujet de l'interprétation ou de l'application des dispositions de la présente convention, sera soumise à un Tribunal arbitral, qui sera spécialement constitué pour chaque litige pouvant surgir entre les deux Hautes Parties contractantes et sera composé de trois membres dont un nommé par chaque Haute Partie contractante et le troisième désigné de commun accord par les deux Parties contractantes ou à défaut d'accord par le président de la Haute Cour permanente de Justice de La Haye.

Le Tribunal arbitral devra être constitué dans un délai maximum d'un mois à compter de la notification du litige.

Le Tribunal ainsi constitué prononcera sa décision, qui aura force obligatoire dans le plus bref délai possible.

Article 35.

La présente convention sera ratifiée et les lettres de ratification en seront échangées aussitôt que faire se pourra.

Elle entrera en vigueur trente jours après l'échange des ratifications.

Toutefois les deux gouvernements pourront s'entendre pour sa mise en vigueur anticipée si leurs législations respectives les y autorisent.

La présente convention aura une durée de deux années à partir du jour de l'échange des ratifications et elle ne prendra fin à l'expiration de ce délai, qu'à condition que la dénonciation se produise au moins six mois à l'avance.

Si la dénonciation par l'une des Hautes Parties contractantes n'a pas eu lieu, la présente convention sera prorogée par tacite reconduction et continuera à rester en vigueur durant six mois, à compter du jour de sa dénonciation.

En foi de quoi, les plénipotentiaires respectifs ont signé la présente convention et y ont apposé leurs sceaux.

Fait en double exemplaire à Sinaïa, le 12 août mil neuf cent trente et un.

(L. S.) (Signé) NICKL.

(L. S.) (Signé) Basile GRIGORCEA.

¹ Vol. XLVI, page 95, de ce recueil.

6. Emigration and the transport of emigrants, without prejudice to such agreement as may subsequently be concluded in the matter between the two High Contracting Parties.

Article 32.

The provisions of the present Convention shall in no case be applicable to navigation on waters entirely situated in the territory of either of the High Contracting Parties.

Article 33.

Pending the conclusion and the entry into force of a new special convention to regulate local frontier traffic, the two High Contracting Parties agree to apply the provisions of Annex II of the Commercial Agreement¹ signed at Bucharest on April 16th, 1924.

The High Contracting Parties undertake to open negotiations as soon as possible with a view to the conclusion of a special agreement regarding roads and highways intersected by the frontier.

Article 34.

All disputes as to the interpretation or application of the provisions of the present Convention shall be submitted to an Arbitral Tribunal, to be specially constituted for each dispute that may arise between the two High Contracting Parties and consisting of three members, one of whom shall be appointed by each of the High Contracting Parties, and the third by both Parties in agreement or, in default of such agreement, by the President of the Permanent Court of International Justice at The Hague.

The Arbitral Tribunal shall be constituted within a period not exceeding one month from the date of the notification of the dispute.

The Tribunal thus constituted shall render its decision, which shall be binding, with the least possible delay.

Article 35.

The present Convention shall be ratified and the instruments of ratification exchanged as soon as possible.

It shall come into force thirty days after the exchange of ratifications.

The two Governments may, nevertheless, agree to bring it into force at an earlier date if their respective laws permit.

The present Convention shall remain in force for a period of two years from the date of the exchange of ratifications, but shall not be terminated on the expiry of such period, unless denounced at least six months previously.

Failing denunciation by either of the High Contracting Parties, the present Convention shall be extended by tacit agreement and shall remain in force until the expiry of a period of six months as from the date of its denunciation.

In faith whereof the respective Plenipotentiaries have signed the present Convention and have thereto affixed their seals.

Done in duplicate at Sinaia, the twelfth day of August, one thousand nine hundred and thirty-one.

(L. S.) (Signed) NICKL.

(L. S.) (Signed) Basile GRIGORCEA.

¹ Vol. XLVI, page 95, of this Series.

ANNEXE A

TARIF DES DROITS A L'ENTRÉE EN ROUMANIE.

Numéro du tarif roumain	Désignation des marchandises	Taux des droits Lei
		par tête
ex I a)	Etalons et juments à sang chaud des races ou souches dites Lipica, grand et petit Nonius, Furioso, Gidran, du croisement anglo-arabe, ainsi que des croisements desdites races ou souches à sang chaud entre elles, à condition que l'importateur présente au bureau de douane une attestation du vétérinaire officiel hongrois, chargé de la visite vétérinaire à l'exportation, établissant qu'il s'agit bien de chevaux à sang chaud susindiqués	1.000
	<i>Remarque :</i> Les reproducteurs des races susindiquées, qui sont importés avec l'autorisation du Ministère de l'Agriculture, bénéficieront à leur importation de franchise de douane, si l'importateur présente au bureau de douane une attestation du vétérinaire officiel hongrois, chargé de la visite vétérinaire à l'exportation, établissant qu'il s'agit bien d'animaux reproducteurs.	
ex 2	Chevaux (hongres) de tout âge à sang chaud des races ou souches dites Lipica, grand et petit Nonius, Furioso, Gidran, du croisement anglo-arabe, ainsi que des croisements desdites races ou souches à sang chaud entre elles, à condition que l'importateur présente au bureau de douane une attestation du vétérinaire officiel hongrois, chargé de la visite vétérinaire à l'exportation, établissant qu'il s'agit bien de chevaux à sang chaud susindiqués	1.700
21	Faisans	exempts
		par 100 kilos
ex 46	Carpes fraîches ou congelées	300
ex 49	Fogas congelées	600
ex 244	Pâte savonneuse de potasse chloratée d'un contenu en alcool au-dessous de 5 p. c. utilisée dans la fabrication de lysoform sur permis spécial du Ministère de l'Industrie pour une quantité annuelle de maximum 200 (deux cents) quintaux	1.000
ex 288 a)	Haricots, fèves, petit pois et lentilles, à l'état naturel	200
ex 288 b)	Pois décortiqués et fendus	500
ex 292	Orge perlé, millet décortiqué	660
ex 298 c)	Préparations dites « Ovomaltine » et « Jemalt »	3.000
ex 304 a)	Amidon de froment	900
ex 305 a)	Glutin	3.500
312	Semences de légumes de toutes sortes	200
313	Semences de fleurs et toutes autres sortes de semences de jardin	250
ex 381 b)	Racines de chicorée séchées	300
420	Paprika moulu	2.500
ex 467	Fils de chanvre pour cordonnier à un seul bout en pelottes pesant au maximum 50 gr.	1.800
484 a)	Toiles de jute, non blanchies, contenant, en chaîne et en trame réunies dans un carré de 2 cm. de côté jusqu'à 36 fils inclus, même avec rayures ou carreaux de couleur	2.000
486	Sacs de toile de jute non blanchis de toutes sortes	1.000
ex 565	Sangles en chanvre, combinées ou non avec des matières communes, même blanchies, teintes ou imprimées	8.000
ex 673	Bancs pour menuisiers	800
716	Balais en paille de toutes sortes :	
	a) Sans manche en autre matière	300
	b) Avec manche en autre matière	600

SCHEDULE A.

DUTIES PAYABLE ON GOODS IMPORTED INTO ROUMANIA.

Number in Roumanian Customs Tariff	Description of Goods	Duty in lei
ex 1 (a)	Warm-blooded stallions and mares of the Lipica, greater and lesser Nonius, Furioso and Gidran breeds or stocks and the English thoroughbred stock and crosses between the said warm-blooded breeds or stocks, provided the importer produces to the Customs office a certificate from the official Hungarian veterinary surgeon, responsible for the veterinary inspection on export, to the effect that the animals are indeed warm-blooded horses as specified above	per head 1,000
	<i>Note</i> : Stud horses of the breeds mentioned above, if imported with the authorisation of the Ministry of Agriculture, shall be exempt from Customs duty on import, provided that the importer produces to the Customs office a certificate from the official Hungarian veterinary surgeon, responsible for the veterinary inspection on export, to the effect that they are indeed stud animals.	
ex 2	Warm-blooded horses (geldings) of all ages of the Lipica, greater and lesser Nonius, Furioso, and Gidran breeds or stocks and of the English thoroughbred stock and crosses between the said warm-blooded breeds or stocks, provided that the importer produces to the Customs office a certificate from the official Hungarian veterinary surgeon, responsible for the veterinary inspection on export, to the effect that they are indeed warm-blooded horses as specified above	1,700
21	Pheasants	exempt
ex 46	Carp, whether fresh or frozen	per 100 kg. 300
ex 49	Pike-perch, frozen	600
ex 244	Soap-paste of chlorate of potash with an alcohol content of less than 5%, as used in the manufacture of lysoform, under special permit of the Ministry of Industry, up to a maximum annual quantity of 200 (two hundred) quintals	1,000
ex 288 (a)	Haricots, beans, peas and lentils, in their natural state	200
ex 288 (b)	Peas, husked and split	500
ex 292	Pearl barley, millet groats	660
ex 298 (c)	Preparations known as "Ovomaltine" and "Jemalt"	3,000
ex 304 (a)	Wheat starch	900
ex 305 (a)	Gluten	3,500
312	Vegetable seeds of all kinds	200
313	Flower seeds and all other kinds of garden seeds	250
ex 381 (b)	Dried chicory roots	300
420	Ground paprika	2,500
ex 467	Shoemakers' hemp thread, single strand, in balls weighing up to 50 grammes.	1,800
484 (a)	Jute cloths, unbleached, containing, in warp and woof together, in a square of 2 cm. side, up to 36 threads inclusive, even with coloured stripes or checks	2,000
486	Sacks of unbleached jute cloth, of any kind	1,000
ex 565	Webbing of hemp, combined or not with common materials, even bleached, dyed or printed	8,000
ex 673	Carpenters' benches	800
716	Straw brooms of all kinds :	
	(a) Without handles in another material	300
	(b) With handles in another material	600

Numéro du tarif roumain	Désignation des marchandises	Taux des droits Lei
ex 724	Chapeaux d'hommes ordinaires pour les paysans, en paille de Hajdunánás fabriqués de tresses de paille de blé ou d'orge, d'une largeur de plus de 8 mm., avec la calotte petite, les bords mesurant au moins 15 mm. et pesant au moins 8 pièces par kilo, sans ruban, coiffe en cuir intérieure	par 1 kilo 80
ex 761	Papiers dits « Stencil »	par 100 kilos 2.500
766	Papiers et cartons sensibilisés, de toutes sortes, pour photographies	1.500
ex 792	Cabarets (plateaux), jattes, cuvettes, porte-savon et objets similaires de ménage, de bureau et hygiéniques, en papier-mâché, ou carton, vernis, ou laqués, même avec bordures et dessins, mais pas en combinaison avec des matières fines	par 1 kilo 50
ex 860 b)	Eaux minérales naturelles, purgatives de toutes sortes et en récipients de toute sorte	par 100 kilos 150
935	Articles de ménage, tels qu'assiettes, tasses, cruches, cuvettes, etc., en faïence :	
	a) Blancs ou colorés en une seule couleur, même avec reliefs	400
	b) Avec décorations en une ou plusieurs couleurs, même argentés, dorés	600
938	Appareils sanitaires et articles hygiéniques, tels que W.-C., lavabos, cuvettes, etc., en faïence :	
	a) Blancs ou jaunâtre	260
	b) Colorés ou décorés	330
ex 1055	Fils d'acier, ronds, carrés ou de toute autre forme, ayant en diamètre :	
	ex a) De 2,5 à 2 mm.	400
	b) Moins de 2 jusqu'à 1 mm.	500
	c) Moins de 1 jusqu'à 0,4 mm.	675
	ex d) Moins de 0,4 jusqu'à 0,3 mm.	550
ex 1133	Portes, fenêtres, étalages et autres ouvrages pour bâtiments en fer, même avec des parties en tôle, dont l'épaisseur n'est pas inférieure à 5 mm. pesant par pièce :	
	a) 50 kg. ou plus	800
	b) Moins de 50 jusqu'à 5 kg.	1.000
	c) Moins de 5 jusqu'à 1/2 kg.	1.400
	d) Moins de 1/2 kg.	1.800
ex 1134	Les mêmes, tournés, polis, peints, vernis, étamés, zingués, laitonnés, cuivrés, aluminiumés, même combinés avec du cuivre, du bronze, du laiton ou d'autres matières communes	Surtaxe de 25 p.c. sur les droits du N°1133
1149	Becs de lampes en tôle de fer, même laitonnés, zingués, bronzés, nickelés ou galvanisés	3.500
ex 1160	Cuves pour bains, émaillées	2.700
1224 b)	Batteuses actionnées par moteurs, ayant en longueur de tambour plus de 800 mm.	150
ex 1246 b)	Pompes à mains, avec godets	500
1258	Locomobiles à vapeur	225
ex 1289	Rouleaux compresseurs, mus par la benzine, l'électricité ou toute force autre que la traction animale	400
ex 1342	Zinc travaillé :	
	a) Martelé ou laminé en tôles ou feuilles simples	200
	b) En tôles ondulées ou coupées autrement qu'à angles droits	300
ex 1495 b)	Balles creuses ou pleines, non couvertes de tissus et autres jouets non dénommés en caoutchouc	5.000
1500	Poupées et animaux entièrement en caoutchouc	9.000
ex 1609	Carbonate de potassium	75

Number in Roumanian Customs Tariff	Description of Goods	Duty in lei
		per 1 kg.
ex 724	Hajdunanas men's straw hats, common, for peasants, manufactured of wheat or barley straw plaits over 8 mm. in width, with small crown, with brims measuring at least 15 mm. and weighing at least 8 to the kg., without ribbon, but with leather sweat	80
		per 100 kg.
ex 761	Stencil papers	2,500
766	Sensitised papers and cardboard of any kind for photographs	1,500
ex 792	Trays, bowls, basins, soap dishes and similar household, office and hygienic articles, of papier-maché or cardboard, varnished or lacquered, even with edging or designs, but not combined with fine materials	per 1 kg. 50
		per 100 kg.
ex 860 (b)	Natural purgative mineral waters of all kinds, in containers of all kinds	150
935	Household articles, such as plates, cups, cans, bowls, etc., of faience : (a) White or in a single colour, even with reliefs (b) With ornaments in one or more colours, even silvered or gilt	400 600
938	Sanitary appliances and hygienic articles, such as W.C. pans, wash-stands, basins, etc. of faience : (a) White or yellowish (b) Coloured or decorated	260 330
ex 1055	Steel wire, round, square or of any other shape, having a diameter of : ex (a) 2.5 to 2 mm. (b) Less than 2 to 1 mm. (c) Less than 1 to 0.4 mm. ex (d) Less than 0.4 to 0.3 mm.	400 500 675 550
ex 1133	Doors, windows, display frames and other iron work for buildings, with or without parts in sheet iron, of not less than 5 mm. in thickness, weighing each : (a) 50 kg. or more (b) Less than 50 and down to 5 kg. (c) Less than 5 kg. and down to ½ kg. (d) Less than ½ kg.	800 1,000 1,400 1,800
ex 1134	The same, lathe-turned, polished, painted, varnished, tinned, zincked, brassed, coppered, aluminium-coated, even combined with copper, bronze, brass or other common materials	Surtax of 25% on the duties under No.
1149	Lamp burners of sheet-iron, even brassed, zincked, bronzed, nickeled, or galvanised	1133. 3,500
ex 1160	Bath tubs, enamelled	2,700
1224 (b)	Threshers, motor-driven, with drum exceeding 800 mm. in length	150
ex 1246 (b)	Hand-pumps with buckets	500
1258	Steam portable engines	225
ex 1289	Rollers driven by benzine, electricity or any power other than animal traction	400
ex 1342	Wrought zinc : (a) Hammered or rolled into plain sheets or foil (b) In sheets, corrugated or cut otherwise than rectangular	200 300
ex 1495 (b)	Balls, hollow or solid, not covered in fabric, and other rubber toys not specified	5,000
1500	Dolls and animals, entirely of rubber	9,000
ex 1609	Potassium carbonate	75

ANNEXE B

TARIF DES DROITS A L'ENTRÉE EN HONGRIE.

Numéro du tarif hongrois	Désignation des marchandises	Droits d'entrée en couronnes-or par 100 kilos
ex 70	Semences de trèfle non épurées	10
ex 77	Pommes fraîches :	
	a) Sans emballage, « à la rinfusa » :	
	1. Du 1 ^{er} septembre au 15 novembre	1
	2. Du 16 novembre au 31 août, ainsi qu'en sacs pesant au moins 50 kg. poids brut	7
	Coings frais :	
	a) Sans emballage, « à la rinfusa » :	
	ex 1. Du 1 ^{er} octobre au 15 novembre	4
	ex 2. Du 16 novembre au 31 décembre, ainsi qu'en sacs pesant au moins 50 kg. poids brut	4
174	Son de toute sorte	exempt
193	Bois à brûler, bûches, rondins et ramilles, même coupés, sciés et mis en fagots ; copeaux et déchets de bois, pommes de sapin vides : Jusqu'à concurrence d'une quantité annuelle de 75% de l'importation hongroise en 1930 de bois à brûler (pos. 193 du tarif douanier hongrois) d'origine roumaine	0,35 exempt
ex 194	Charbon de bois	exempts
ex 195	Bois ronds (bois de construction, bois d'œuvre, long bois, bois en billes, bois de mines, perches) des forêts européennes, ainsi que bois de cellule, arbres de Noël	exempts
196	Piquets taillés en pointe, ronds, fendus ou sciés	exempts
ex 197	Bois d'essences forestières européennes, équarri, charpenté ou fendu, et piquets de clôtures	exempts
ex 198	Traverses pour chemins de fer	exempts
199	Bois de tonnellerie, à l'exception des parties de tonneaux appropriées et rabotées	exempt
201	Bois en éclisses pour tamis	exempt
202	Bois de charronnage ébauché, brut, dégrossi, fendu ou scié	exempt
ex 203	Bois scié d'essences forestières européennes :	
	a) Non raboté, non bouveté, non rainé :	
	1. De conifères	exempt
	2. De bois feuillus	exempt
	ex b) Raboté :	
	1. De conifères	3
ex 223	Ecorces et fruits pour le tannage	exempts
ex 226	Sciure de bois, briquettes de sciure	exempts
ex 259	Hydroxyde de sodium (soude caustique) :	
	c) Fondu en cylindres de fer	6
305	Bitume d'asphalte, asphalte en morceaux, asphalte épuré, schiste bitumineux	exempts
306	Huile minérale brute, destinée à être travaillée dans des raffineries d'huile minérale sous contrôle spécial	exempte
ex 470	Caisses et parties de caisses en bois :	
	a) Parties de caisses coupées sur mesure :	
	1. Brutes (non rabotées, non rainées, non collées, non clouées)	1,80
ex 483	Meubles et parties de meubles, courbés :	
	a) Non rembourrés	30
705	Plâtre calciné, même moulu	0,20
707	Chaux calcinée, en morceaux et en poudre, ainsi que chaux éteinte	1

SCHEDULE B.

DUTIES PAYABLE ON GOODS IMPORTED INTO HUNGARY.

Number in Hungarian Customs Tariff	Description of Goods	Duty in Gold Crowns per 100 kg.
ex 70	Clover-seed, unsorted	10
ex 77	Fresh apples :	
	(a) Unpacked, in bulk :	
	1. From September 1st to November 15th	1
	2. From November 16th to August 31st, or in sacks weighing at least 50 kg. gross	7
	Fresh quinces :	
	(a) Unpacked, in bulk :	
	ex 1. From October 1st to November 15th	4
	ex 2. From November 16th to December 31st, or in sacks weighing at least 50 kg. gross	4
174	Bran of all kinds	free
193	Firewood, billet-wood, round blocks and twigs, even cut, sawn and bundled, wood-shavings and chips; empty fir-cones : Up to a quantity amounting annually to 75% of the firewood of Roumanian origin (Item 193 of the Hungarian Customs Tariff) imported by Hungary in 1930	0.35 free
ex 194	Wood charcoal	free
ex 195	Round timber (building timber, hewn timber, long wood, billets, pit props, poles) of European forests, cellulose timber, Christmas trees.	free
196	Stakes, pointed, round, split or sawn	free
ex 197	European timber squared, hacked or split, and fencing standards . . .	free
ex 198	Railway sleepers	free
199	Coopers' timber, except planed, adaptable parts of casks	free
201	Wood in splints for sieves	free
202	Wheelwrights' timber, rough-shaped, undressed, hewn, split or sawn.	free
ex 203	European timber, sawn :	
	(a) Neither planed, grooved nor rabbetted :	
	1. Of conifers	free
	2. Of deciduous trees	free
	ex (b) Planed :	
	1. Of conifers	3
ex 223	Bark and fruit for tanning	free
ex 226	Sawdust, sawdust briquettes	free
ex 259	Sodiumhydroxide (caustic soda) :	
	(a) Dissolved in iron cylinders	6
305	Asphalt bitumen, asphalt rock, refined asphalt, bituminous schist . . .	free
306	Crude mineral oil for treatment in mineral oil refiners under special supervision	free
ex 470	Wooden cases and parts of cases :	
	(a) Parts of cases cut to size :	
	1. Rough (neither planed, grooved, stuck nor nailed)	1.80
ex 483	Furniture and parts of furniture, bent :	
	(a) Not upholstered	30
705	Calcined plaster, ground or not	0.20
707	Calcined lime, in lumps or powder, also slaked lime	1

PROTOCOLE FINAL

Au moment de procéder à la signature de la Convention d'établissement, de commerce et de navigation, conclue à la date de ce jour entre la Hongrie et la Roumanie, les plénipotentiaires soussignés ont fait les déclarations suivantes qui auront à former partie intégrante de la convention même.

I.

Les deux Parties contractantes sont d'accord de réserver à une convention consulaire spéciale les questions concernant l'admission des consuls (consuls généraux, consuls, vice-consuls et agents consulaires), ainsi que leurs privilèges, exemptions et compétence.

Il est entendu toutefois que, jusqu'à la conclusion de cette convention, les consuls de l'une des Parties contractantes bénéficieront, après leur admission par l'autre Partie contractante et à charge de réciprocité, dans le territoire de l'autre Partie, des mêmes privilèges, exemptions et attributions dont jouissent ou jouiront les consuls d'un tiers pays quelconque.

Les deux Parties contractantes conviennent en outre, de ne pas concéder, en considération de la condition de réciprocité, les privilèges, exemptions et attributions qui, conformément à la clause de la nation la plus favorisée sont à accorder aux consuls d'une Partie dans le territoire de l'autre, dans une étendue plus large qu'ils ne sont accordés aux représentants consulaires de cette Partie dans le territoire de la première Partie.

II.

EN CE QUI CONCERNE LE TEXTE DE LA CONVENTION.

Ad articles 1^{er} et 3.

Le Gouvernement hongrois déclare que l'acceptation de sa part des dispositions des articles 1^{er} et 3 de la présente convention ne peut être interprétée comme impliquant une renonciation aux droits obtenus, selon lui, par ses ressortissants en vertu des articles 63 et 250 du Traité de Trianon, au sujet de l'interprétation desquels il entend réserver son point de vue.

De son côté le Gouvernement roumain, en prenant note de cette réserve, déclare maintenir en entier son point de vue, précédemment exprimé au sujet de l'interprétation à donner aux différentes dispositions du Traité de Trianon, qui, selon lui, ne contient pas des prescriptions contraires à la présente convention.

Ad article 8.

Il est entendu que les sociétés anonymes, légalement constituées sur le territoire de l'une des Hautes Parties contractantes, ne seront plus obligées de prouver l'existence de la réciprocité de traitement, exigée aussi bien par la législation hongroise, que par la législation roumaine, pour obtenir l'admission, respectivement l'inscription dans les registres de commerce, des succursales qu'elles voudraient établir sur le territoire de l'autre Partie contractante.

Ad article 9.

Il est bien entendu que rien ne portera atteinte au droit des deux Hautes Parties contractantes de prendre des mesures de prohibitions ou de restrictions à l'importation ou à l'exportation pour sauvegarder dans les circonstances extraordinaires et anormales, les intérêts vitaux du pays.

Si des mesures de cette nature sont prises, elles devront être appliquées de telle manière qu'il n'en résulte aucune discrimination arbitraire au détriment de l'autre Haute Partie contractante. Leur durée devra être limitée à la durée des motifs ou des circonstances qui les ont fait naître.

FINAL PROTOCOL.

At the time of signing the Convention of Establishment, Commerce and Navigation, concluded this day between Hungary and Roumania, the undersigned Plenipotentiaries have made the following declarations, which shall form an integral part of the Convention itself.

I.

The two Contracting Parties agree to reserve for settlement in a special consular convention all matters relating to the admission of consuls (consuls-general, consuls, vice-consuls and consular agents), their privileges, immunities and functions.

Pending the conclusion of the said convention, it is, however, understood that, subject to reciprocity, the consuls of each of the Contracting Parties shall, after their admission by the other Party, enjoy in the territory of that Party the same privileges, immunities and authority as are or shall be accorded to the consuls of any third country.

Having regard to the condition of reciprocity, the two Contracting Parties also agree not to concede privileges, immunities and authority, which in accordance with the most-favoured-nation clause are to be granted to the consuls of one Party in the territory of the other, more extensive than those enjoyed by the consular representatives of the latter Party in the territory of the first Party.

II.

CONCERNING THE TEXT OF THE CONVENTION.

Ad Articles 1 and 3.

The Hungarian Government declares that its acceptance of the provisions of Articles 1 and 3 of the present Convention shall not be interpreted as implying any renunciation of the rights which, in its view, are secured to its nationals by Articles 63 and 250 of the Treaty of Trianon, and is without prejudice to its opinion regarding the interpretation of those Articles.

The Roumanian Government, while taking note of the foregoing reservation, declares, for its part, that it fully maintains its views, as previously expressed, regarding the interpretation of the various provisions of the Treaty of Trianon, which, in its opinion, contains nothing contrary to the present Convention.

Ad Article 8.

It is understood that companies, duly constituted in the territory of one of the High Contracting Parties, shall no longer be obliged to prove the existence of reciprocity of treatment, as required by both Hungarian and Roumanian law, in order to secure the admission of branches which they may desire to establish in the territory of the other Contracting Party, or the entry of such branches in the commercial registers.

Ad Article 9.

It is clearly understood that nothing in the present Convention shall affect the right of the two High Contracting Parties to prohibit or restrict imports or exports, with a view to safeguarding the vital interests of the country in times of emergency.

Should such measures be taken, they shall be so applied as to obviate any arbitrary discrimination against the other High Contracting Party. Their duration shall be limited to that of the considerations or circumstances which gave rise to them.

Si l'une des Hautes Parties contractantes est amenée à prendre une mesure de prohibition ou de restriction contre les produits tiers, elle devra l'instituer de telle manière que cette mesure porte le moins possible préjudice au commerce de l'autre Haute Partie contractante.

Toute levée de prohibitions ou restrictions concédée par l'une des Hautes Parties contractantes, même temporairement, au profit d'un pays quelconque sera appliquée immédiatement et inconditionnellement à l'autre.

Ces dispositions ne portent pas atteinte aux prohibitions ou restrictions déjà existantes sur le territoire des deux Hautes Parties contractantes.

Ad N° 7. Les Hautes Parties contractantes, bien que s'étant abstenues de viser les mesures relatives aux produits dits « standards » et aux définitions de produits, déclarent que ce paragraphe doit être interprété comme ne faisant pas obstacle à ce qu'elles subordonnent l'exportation de leurs produits à certaines conditions de qualité, en vue de sauvegarder, d'une part, le bon renom de ces produits et de donner, d'autre part, une garantie à l'acheteur étranger. Elles déclarent au contraire qu'elles interprètent le paragraphe en question comme interdisant le recours à tout système de classification ou de définition des produits, employé comme un moyen détourné de restreindre l'importation des produits étrangers ou de la soumettre à un régime d'injuste discrimination.

Ad article 16.

La Roumanie s'engage à prendre les mesures nécessaires pour assurer une protection efficace au paprika d'épice (piment rouge) hongrois contre toute falsification de sa qualité, contre son mélange avec des paprikas provenant d'autres pays, ainsi que contre la fausse désignation de son origine.

Comme l'attestation de la composition chimique du paprika hongrois la Roumanie reconnaîtra les certificats de vérification et de qualification de paprika délivrés par les laboratoires d'Etat hongrois.

Les plombs et les sceaux apposés aux emballages des envois de paprika hongrois seront assimilés aux timbres, sceaux et épreuves d'instituts officiels et leur contrefaçon sera punie conformément aux lois roumaines.

Ad article 30.

Sous réserve des prescriptions et des mesures de contrôle douanières y relatives, en vigueur, les bateaux de l'une des Hautes Parties contractantes seront autorisés, dans les ports situés dans le territoire de l'autre Partie, de s'y ravitailler en combustible et vivres, en franchise de douane, pour subvenir largement à leurs besoins justifiés.

III.

EN CE QUI CONCERNE LES ANNEXES TARIFAIRES.

Ad Annexe A (Tarif des droits à l'entrée en Roumanie).

Ad Nos 4, 6, 10, 11, 14, 15 et 19.

Dans le cas où la Roumanie se verrait amenée à augmenter les droits des Nos susmentionnés de son tarif douanier, les animaux reproducteurs hongrois rentrant dans ces positions bénéficieront à leur importation en Roumanie des droits actuels, si l'importateur présente au bureau de douane une attestation du vétérinaire officiel hongrois, chargé de la visite vétérinaire à l'exportation, établissant qu'il s'agit bien d'animaux reproducteurs.

Ad Nos 31 et 32.

Dans le cas où un droit inférieur à ceux fixés à la position 31 et 32 du tarif douanier serait accordé par la Roumanie à un tiers Etat quelconque pour n'importe quel genre ou spécialité de

Should either High Contracting Party be led to introduce measures of prohibition or restriction in respect of the products of a third country, he shall do so in such a manner as to cause as little prejudice as possible to the trade of the other High Contracting Party.

Should one of the High Contracting Parties agree to raise any prohibition or restriction in favour of a third country, even temporarily, such concession shall be extended, immediately and unconditionally, to the other.

The above provisions shall not affect prohibitions or restrictions already in force in the territories of the two High Contracting Parties.

Ad No. 7. The High Contracting Parties declare that, though no reference is therein made to so-called "standard" products and to the definition of products, the present paragraph shall not be so construed as to affect their right to make the export of their products subject to compliance with certain requirements in the matter of quality so as to safeguard the reputation of such goods while at the same time providing the foreign purchaser with a guarantee. On the other hand, they declare that they interpret this paragraph as prohibiting any recourse to a system of classification or definition of products as an indirect means of limiting foreign imports or of subjecting them to unfair discrimination.

Ad Article 16.

Roumania agrees to take the necessary steps to ensure the effective protection of Hungarian sweet paprika (red pepper) against adulteration, the admixture of paprika from other countries and false statements of origin.

Roumania shall accept the certificates of analysis inspection issued by the Hungarian State Laboratories as sufficient evidence of the chemical composition of Hungarian paprika.

Lead seals and stamps affixed to the packing of consignments of Hungarian paprika shall be assimilated to the stamps, seals and dies of official institutions, and the counterfeiting thereof shall be punished in accordance with Roumanian law.

Ad Article 30.

Subject to the Customs regulations in force and the methods of examination therein prescribed, the vessels of each High Contracting Party shall be authorised, in ports situated in the territory of the other Party, to take in, free of Customs duty, supplies of fuel and victuals amply sufficient for their legitimate requirements.

III

CONCERNING THE TARIFF SCHEDULES.

Ad Schedule A (Duties payable on Goods imported into Roumania).

Ad Nos. 4, 6, 10, 11, 14, 15 and 19.

Should Roumania decide to increase the duties under the above-mentioned items of its Customs tariff, Hungarian breeding animals coming within such items shall, on importation into Roumania, be admitted at the present rate of duty, provided that the importer produces to the Customs office a certificate from the official Hungarian veterinary surgeon, responsible for the veterinary inspection on exportation, to the effect that they are indeed breeding animals.

Ad Nos. 31 and 32.

Should a lower duty than those specified under Nos. 31 and 32 of the Customs tariff be accorded by Roumania to any third State in respect of any variety or special make of soft or hard

fromage à pâte molle ou dure, le même droit sera appliqué, selon le genre, aux fromages hongrois de Magyaróvár et Pusztadőr.

Ad Nos 281-293, N° 288 lettre a).

Les céréales des positions susmentionnées et les légumineuses de la position 288 a) bénéficieront à leur importation en Roumanie d'un dixième du droit à condition que les importations soient autorisées par le Ministère de l'Agriculture roumain et l'importateur présente au bureau de douane une attestation émanant de l'Institut laboratoire de semences (M. kir. vetőmagvizsgáló állomás) de Budapest, établissant qu'il s'agit de céréales et de légumineuses améliorées. Les autorisations pour les envois ne dépassant pas 100 q. chacun, seront délivrées par les bureaux détachés du Ministère de l'Agriculture de Bucarest, Jasi, Cluj (Stațiunile de ameliorațiuni ale Institutului de Cercetări agronomice).

Ad N° 440.

Dans le cas où la Roumanie accorderait à un tiers Etat quelconque des réductions de droits de douane ou d'autres faveurs spéciales, y compris celles concernant la surtaxe sur l'alcool, à n'importe quelle spécialité de vins sans adjonction de sucre, les mêmes réductions et faveurs seront appliquées, immédiatement et dans la même mesure, aux vins de provenance et d'origine hongroise des régions viticoles de Sopron, Neszmély, Buda-Sashegy, Mór, Somlyó, Badacsony, Balatonmellék, Somogy-Zala, Szekszárd, Villány-Pécs, Pest-Nógrád, Gyöngyös-Visonta, Eger, Miskolc-Abauj, Tokaj-Hegyalja, Alföld, Nyírség.

Le traitement dont ci-dessus sera accordé aux vins hongrois même dans le cas où il s'agit de réductions et faveurs concédées à un Etat tiers quelconque pour les vins ayant une appellation d'origine particulièrement protégée par les lois du pays producteur.

Ad N° 724.

Les cordes, rubans, etc., en paille ne seront pas considérés comme garniture.

Ad N° ex 761.

On entend par papier « stencil » un papier fin chimiquement préparé pour reproduction par perforation, fixé sur un papier plus épais correspondant au genre des échantillons déposés.

Ad N° ex 860.

Il est entendu que toute réduction de droit de douane ou autres faveurs spéciales que la Roumanie a accordées ou accorderait à un Etat tiers quelconque pour n'importe quelle eau minérale, seront appliquées, immédiatement et dans la même mesure, aux eaux minérales hongroises.

Ad Annexe B (Tarif des droits à l'entrée en Hongrie).

Ad N° 22.

Toute réduction du droit fixé à la position 22 du tarif hongrois accordée à un Etat tiers quelconque sera appliquée de la même manière à la caillebote de lait de brebis d'origine roumaine.

Ad N° 23.

Il est entendu que toute réduction qui pourrait être consentie par la Hongrie à un Etat tiers pour n'importe quelle sorte de fromage sera appliquée au sortes similaires de fromage de provenance roumaine.

cheese, the same duty shall be applied to Hungarian Magyaróvár or Pusztadőr cheese, as the case may be.

Ad Nos. 281-293, No. 288 (a).

On importation into Roumania, the cereals specified under the above-mentioned items and the leguminous plants specified in item No. 288 (a) shall be admitted at one-tenth of the normal rate, provided that the imports are authorised by the Roumanian Ministry of Agriculture and that the importer produces to the Customs office a certificate from the Budapest Seed-grading Institute (M. kir. vetőmagvizsgáló állomás) to the effect that the products concerned are indeed cereals and leguminous plants of improved varieties. Permits for consignments not exceeding 100 q. each shall be issued by the local offices of the Ministry of Agriculture at Bucharest, Jasi and Cluj (Stațiunile de ameliorațiuni ale Institutului de Cercetări agronomice).

Ad No. 440.

Should Roumania accord to any third State reductions in Customs duty or any other special favours, regarding, for example, the alcohol surcharge, in respect of any special variety of wine without added sugar, such reductions and favours shall also be granted, immediately and to the same extent, in respect of wines of Hungarian origin and provenance, from the wine-growing districts of Sopron, Neszmély, Buda-Sashegy, Mór, Somlyó, Badacsony, Balatonmellék, Somogy-Zala, Szekszárd, Villány-Pécs, Pest-Nógrád, Gyöngyös-Visonta, Eger, Miskolc-Abauj, Tokaj-Hegyalja, Alföld, Nyírség.

The above-mentioned treatment shall be accorded to Hungarian wines even if the reductions and favours concerned are granted to a third State in respect of wines having an appellation of origin specially protected by the laws of the producing country.

Ad No. 724.

Cords, ribbons, etc., of straw shall not be regarded as trimming.

Ad No. ex 761.

The term " stencil " paper shall be understood to mean thin paper, chemically treated, for the purpose of reproduction by perforation and attached to a thicker paper, corresponding to the samples submitted.

Ad No. ex. 860.

It is understood that any reduction of Customs duty or other special favours which Roumania has accorded or may hereafter accord to any third State in respect of any mineral waters shall be applied, immediately and to the same extent, to Hungarian mineral waters.

Ad Schedule B (Customs Tariff on Importation into Hungary).

Ad No. 22.

Any reduction of the duty specified in Item 22 of the Hungarian tariff which may be accorded to any third State shall be similarly applied to ewes' milk curds of Roumanian origin.

Ad No. 23.

It is understood that any reduction which may be accorded by Hungary to a third State in respect of any variety of cheese shall also apply to similar varieties of cheese from Roumania.

Ad N° 134.

Les eaux minérales des sources roumaines ci-dessous ont droit au traitement conventionnel :

De Caciulata, de Malnas, de Slanic, de Borsec, de Matilda et de Valcele.

Ad N° 193.

Si la Hongrie accordait à un pays tiers un contingent de bois de chauffage, calculé sur un chiffre de base supérieur aux données statistiques hongroises pour l'année 1930 ou un contingent avec un coefficient supérieur à 75 %, le même pourcentage de majoration de la quantité de base, respectivement la même augmentation du coefficient de 75 % seront appliqués à la Roumanie quant à la quantité de base établie à l'annexe B de la présente convention.

Les autorités douanières hongroises donneront avis aux autorités douanières roumaines dès que les 80 % du contingent seront atteints.

Le contingent annuel quant à la position N° 193 sera à calculer à partir du 1^{er} janvier 1932.

Pour l'année 1931 à partir de la mise en vigueur de la convention, y compris la mise en vigueur anticipée aux termes de l'article 35, une quantité correspondant aux 30 % de l'importation roumaine de bois de chauffage en 1930, importée en Hongrie jusqu'au 1^{er} octobre et une quantité correspondant aux 20 % de l'importation roumaine de bois de chauffage en 1930, importée jusqu'au 31 décembre seront admises à raison du droit réduit de 0,35 c. o. par 100 kilos.

Au droit du N° 193 est soumis le bois à brûler de toute sorte, comme bûches, rondins et ramilles, même coupés, sciés et mis en fagots ; en outre le bois pour mettre le feu (allume-feu), c'est-à-dire les déchets de bois provenant du sciage, ordinairement de bois de sapin, mais aussi de bois de hêtre ou d'autres bois feuillus, des lattes, coupés en petit morceaux (20-25 cm. de long), aussi fendus et ordinairement mis en fagots avec du fil de fer ou cerclés en fer.

Ad N° 306.

1. Des marchandises arrivant sans certificat d'origine et déclarées comme huile brute minérale seront dédouanées sous la position 306 du tarif douanier si leur examen par les méthodes consacrées par la science démontre les qualités suivantes :

- 1° Non raffiné avec de l'acide sulfurique ;
- 2° Non utilisable pour l'éclairage dans les lampes à mèche sans distillation préalable ;
- 3° La distillation faite selon les prescriptions dans l'alambic Engler doit rendre :

Jusqu'à 130° C. maximum 30 % poids d'essence,
Jusqu'à 320° C. maximum 80 % poids de distillat.

4° Contenu en goudron du résidu non distillant jusqu'à 320° C. selon la méthode du laboratoire du chemin de fer de l'Etat hongrois, minimum 40 % étendue.

5° En cas de litige il faut examiner la fraction non distillant au-dessus de 320° C. de sorte qu'on la raffine avec maximum 30 % poids d'acide sulfurique concentré, et une couche épaisse de 18 mm. du produit raffiné ainsi obtenu doit déceler tout au plus une couleur rouge foncé transparente, mais non une couleur plus claire.

6° En cas de litige n'est pas à considérer comme huile brute minérale selon la position 306 la marchandise qui par le simple mélange avec de l'acide sulfurique ou avec quelque autre réagent chimique, peut être transformée de manière à devenir utilisable à l'éclairage dans les lampes à mèche.

2. Il est cependant entendu qu'un mélange se composant de distillats énumérés dans la position 322 du tarif douanier ne pourra être passé en aucun cas exempt de droit comme l'huile brute minérale

Ad No. 134.

Mineral waters from the Roumanian springs indicated below shall receive the treatment specified in the Convention :

Caciulata, Malnas, Slanic, Borsec, Matilda and Valcele.

Ad No. 193.

Should Hungary accord to a third country a firewood quota based upon a quantity greater than the figures of the Hungarian statistics for the year 1930 or a quota with a coefficient higher than 75%, the same percentage increase in the basic quantity or the same increase in the coefficient of 75% shall be extended to Roumania in respect of the basic quantity specified in Schedule B of the present Convention.

The Hungarian Customs authorities shall notify the Roumanian Customs authorities as soon as 80% of the quota has been imported.

The annual quota under Item No. 193 shall be calculated as from January 1st, 1932.

As regards the year 1931, after the entry into force of the Convention, including its entry into force at the earlier date referred to in Article 35, a quantity corresponding to 30% of the firewood imported from Roumania in 1930, if imported into Hungary before October 1st, and a quantity corresponding to 20% of the firewood imported from Roumania in 1930, if imported before December 31st, shall be admitted at the reduced rate of duty of 0.35 c. o. per 100 kg.

The duty specified in Item 193 shall apply to firewood of all kinds, such as billet-wood, round blocks and twigs, even cut, sawn and bundled; also kindling, *i.e.*, wood chips left after sawing, usually of pine, but also of beech or other deciduous timber, laths cut into small pieces (20–25 cm. in length), also split and usually made into bundles with iron wire or hoops.

Ad No. 306.

1. Goods arriving without a certificate of origin and declared as crude mineral oil shall be cleared from Customs under Item 306 of the Customs tariff, provided that on being tested by the recognised scientific methods it is found to satisfy the following conditions :

1. It shall not have been refined by sulphuric acid ;
2. It shall not be capable of use for lighting purposes in wick lamps without previous distillation ;
3. Distillation, when carried out in an Engler retort, in the manner prescribed, shall yield :
 - Up to 130° C a maximum of 30% by weight of petrol ;
 - Up to 320° C a maximum of 80% by weight of distillate ;
4. The minimum tar content of the non-distilling residue at 320° C under the method in use at the laboratory of the Hungarian State Railways shall be 40% dilute ;
5. In the event of a dispute, the non-distilling residue at temperatures above 320° C shall be tested by refining it with not more than 30% by weight of concentrated sulphuric acid ; a thick layer of 18 mm. of the refined product shall show at most a transparent dark red, but not a lighter colour.
6. In the event of a dispute, a product which, merely by mixture with sulphuric acid or any other chemical re-agent may be so transformed as to be capable of use for lighting purposes in wick lamps, shall not be regarded as crude mineral oil within the meaning of Item 306.

2. It is understood, however, that a mixture of the distillates enumerated in Item 322 of the Customs tariff shall in no circumstances be admitted free of duty as crude mineral oil within the

selon la position 306, mais il devra être dédouané, selon sa composition, pourvu qu'il soit en effet importé pour le but d'un traitement ultérieur, selon la « Remarque » appartenant à lit. *c)*, *d)*, *g)* et *h)* de la position 322.

En foi de quoi, les plénipotentiaires ont signé le présent protocole final et y ont apposé leurs sceaux.

Fait à Sinaïa en double expédition, le 12 août mil neuf cent trente et un.

(L. S.) (Signé) NICKL.

(L. S.) (Signé) Basile GRIGORCEA.

ANNEXE C

ARRANGEMENT VÉTÉRINAIRE ENTRE LA HONGRIE ET LA ROUMANIE.

Article premier.

L'importation du territoire de l'une des Parties contractantes dans celui de l'autre des animaux (solipèdes, ruminants, porcs et volaille), des produits bruts d'origine animale et de tous les produits ou objets pouvant servir de véhicules à la contagion des épizooties sera soumise aux prescriptions des lois de police sanitaire-vétérinaire des deux Parties, autant que le présent arrangement ne prévoit des prescriptions spéciales.

Article 2.

Ce trafic sera limité à certaines stations de frontière spécialement désignées, où il sera soumis au contrôle vétérinaire de l'État de la part du pays sur le territoire duquel aura lieu l'importation.

Article 3.

Pour le trafic des animaux du territoire de l'une des Parties contractantes sur le territoire de l'autre, un certificat d'origine délivré par l'autorité locale compétente sera nécessaire.

Ce certificat sera rédigé de telle manière qu'il permette la constatation exacte de l'origine des animaux.

Le certificat d'origine doit indiquer : la commune d'origine, le nombre, l'espèce, la description exacte des animaux avec leurs signalements particuliers, ainsi que la station d'embarquement et le lieu de destination.

Ce certificat doit porter l'indication d'un vétérinaire de l'État que les animaux sont sains, que la commune d'origine, ainsi que le territoire traversé pour rejoindre le lieu, où les animaux ont été chargés en wagons, sont indemnes de toutes maladies contagieuses transmissibles aux animaux visés par le certificat, dont la déclaration est obligatoire, à l'exception de la tuberculose.

Le certificat prévu pour l'importation des animaux susceptibles de contracter :

- a)* La peste bovine et la péripneumonie des bovins ;
- b)* La fièvre aphteuse, la dourine, la morve, la peste porcine, la septicémie des porcs et la clavelée ;
- c)* La peste aviaire et le choléra de la volaille

doit constater, en ce qui concerne les animaux des espèces réceptives, que les maladies ci-dessus mentionnées ne se sont manifestées ni dans la commune d'origine, ni dans les communes avoisinantes : pour les maladies mentionnées à la lettre :

- a)* Depuis au moins six mois,
- b)* Depuis au moins quarante jours,
- c)* Depuis au moins vingt et un jours.

meaning of Item 306, but shall be subject to duty in accordance with its composition, provided that it can be shown to have been imported with a view to subsequent treatment within the meaning of the " Note " on points (c), (d), (g) and (h) of Item 322.

In faith whereof the Plenipotentiaries have signed the present Final Protocol and have thereto affixed their seals.

Done at Sinaia in duplicate, the twelfth day of August, one thousand nine hundred and thirty-one.

(L. S.) (Signed) NICKL.

(L. S.) (Signed) Basile GRIGORCEA.

ANNEX C.

VETERINARY AGREEMENT BETWEEN HUNGARY AND ROUMANIA.

Article 1.

The importation from the territory of one of the Contracting Parties into that of the other of animals (solipeds, ruminants, pigs and poultry), raw products of animal origin and all products or articles liable to spread contagious epizootic diseases, shall be subject to the veterinary regulations of the two Parties, in all matters not specially dealt with in the present Agreement.

Article 2.

Such traffic shall be limited to certain specially designated frontier stations, where it shall be subject to the supervision and inspection of the State veterinary services of the country into the territory of which importation is to take place.

Article 3.

For the conveyance of animals from the territory of one of the High Contracting Parties into the territory of the other, a certificate of origin issued by the competent local authorities shall be required.

The certificates shall be drawn up in such manner that the exact origin of the animals may be readily ascertained.

Certificates of origin shall indicate ; the commune of origin, the number, kind and exact description of the animals, together with their special marks, the place of entrainment or embarkation and that of destination.

The certificate shall include a statement by a State veterinary officer to the effect that the animals are healthy and that the commune of origin and the territory crossed by the animals on their way to the entraining station are free from all contagious diseases which are compulsorily notifiable and liable to be communicated to the animals specified in the certificate, tuberculosis excepted.

The certificate required for the import of animals liable to contract :

- (a) Cattle plague or pleuro-pneumonia of cattle ;
- (b) Foot-and-mouth disease, dourine, glanders, swine fever, septicæmia of pigs or sheep-pox ;
- (c) Fowl plague or chicken cholera ;

shall state, in respect of such animals, that there have been no cases of the above diseases in the commune of origin or in neighbouring communes as regards the diseases mentioned under :

- (a) For at least six months,
- (b) For at least forty days,
- (c) For at least twenty-one days.

Pour les animaux susceptibles de contracter l'anémie infectieuse des chevaux sera attesté en outre que d'après les données officielles cette maladie ne s'est pas manifestée dans la commune d'origine ni au moment de l'expédition, ni pendant les six derniers mois.

En cas du trafic des animaux susceptibles de contracter l'anémie infectieuse des chevaux et destinés à l'abatage, l'attestation du vétérinaire d'Etat se bornera au fait que la maladie — d'après les données officielles — ne s'est pas manifestée dans la commune d'origine au moment de l'expédition.

Pour les solipèdes et les bovins, les certificats doivent être individuels ; pour les animaux de l'espèce ovine, caprine et porcine, ainsi que pour la volaille, les certificats seront collectifs, ne pouvant viser que les animaux d'une même espèce, expédiés à une même destination et compris dans le même transport.

La durée de la validité des certificats de santé est fixée à dix jours.

Avant le chargement, les animaux doivent être soumis à la visite d'un vétérinaire de l'Etat. Le résultat de celle-ci devra être noté sur les certificats.

Article 4.

La constatation de la rage des chiens et des chats dans la commune d'origine n'empêchera pas la délivrance du certificat d'origine et de santé prévu à l'article 3.

La constatation de la gale chez les moutons et les chèvres n'empêchera pas la délivrance du certificat pour les solipèdes et *vice versa*.

Les cas des maladies énumérés dans cet article doivent être mentionnés dans les certificats sanitaires-vétérinaires.

Article 5.

Les produits d'origine animale énumérés à l'article premier, pour être admis à l'importation, doivent être accompagnés d'un certificat d'origine et de salubrité délivré par un vétérinaire de l'Etat, permettant l'identification des produits et portant la déclaration que ceux-ci proviennent d'animaux sains, ne présentant aucune suspicion et proviennent de communes indemnes de maladies contagieuses aux espèces respectives.

Pour être admis à l'importation, les animaux abattus, la volaille tuée, les viandes fraîches, réfrigérées, congelées ou conservées par d'autres procédés, les graisses, le saindoux et les produits carnés destinés à l'alimentation doivent être accompagnés d'un certificat délivré par un vétérinaire d'Etat attestant que les animaux dont ils proviennent, ont été abattus dans un abattoir public ou d'exportation, sous le contrôle permanent d'un vétérinaire, et ont été soumis à la visite vétérinaire avant et après l'abatage et attestant que les viandes ont été reconnues saines et bonnes pour l'alimentation humaine.

Les viandes fraîches et conservées par un procédé frigorifique porteront une estampille apposée par un vétérinaire d'Etat garantissant que la viande a été reconnue utilisable sans condition pour l'alimentation humaine.

L'estampille apposée sur les viandes sera appliquée aussi sur le certificat d'origine et de salubrité.

L'arrangement ne concerne pas les viandes des solipèdes.

Pour les viandes conservées ou préparées, le certificat doit attester en outre qu'elles ne contiennent aucune substance dont l'utilisation est prohibée par les règlements du pays destinataire.

En ce qui concerne les préparations de viande de porc qui se consomment à l'état cru (non bouillies et non cuites), elles devront être accompagnées d'un certificat vétérinaire attestant que les viandes ont été trouvées indemnes de trichines.

Les viandes fraîches et préparées doivent être présentées au contrôle vétérinaire de frontière dans les conditions conformes aux prescriptions en vigueur du pays destinataire.

Toute exploitation exportant des produits carnés dans le territoire de l'autre Partie contractante doit remplir les conditions sanitaires-vétérinaires et hygiéniques nécessaires.

Article 6.

Les transports qui ne répondent pas aux dispositions qui précèdent, ainsi que les animaux que le médecin-vétérinaire, à leur passage à la frontière, trouve atteints ou suspects de maladies

In the case of animals liable to contract infectious anæmia of horses, it shall also be stated that, according to the official records, there were no cases of this disease in the commune of origin either at the time when the animals were despatched or during the previous six months.

In the case of animals liable to contract infectious anæmia of horses and intended for slaughter, the State veterinary officer shall merely certify that, according to the official records, there were no cases of this disease in the commune of origin at the time the animals were despatched.

In the case of solipeds and cattle, individual certificates shall be issued ; in that of sheep, goats, pigs and poultry, collective certificates shall be issued, referring only to animals of the same species, despatched to the same destination and included in the same consignment.

Certificates of soundness shall be valid for a period of ten days.

Before being entrained or shipped, animals shall be inspected by a State veterinary officer, who shall enter the result of the examination on the certificate.

Article 4.

The existence of rabies amongst dogs or cats in the commune of origin shall not preclude the issue of certificates of origin and soundness referred to in Article 3.

The existence of mange amongst sheep and goats shall not preclude the issue of certificates in respect of solipeds and *vice versa*.

Cases of the diseases referred to in this Article shall be mentioned on the veterinary certificates.

Article 5.

The products of animal origin enumerated in Article 1 shall be admitted to import only if accompanied by a certificate of origin and soundness issued by a State veterinary officer, enabling the products to be identified and attesting that they come from healthy animals, are free from all taint of disease and have been despatched from communes free from the diseases to which the animals in question are liable.

Slaughtered animals, dead poultry, meat whether fresh, frozen, chilled or preserved by other processes, fats, lard and meat products for human consumption shall be admitted to import only if accompanied by a certificate issued by a State veterinary officer to the effect that the animals from which they come were slaughtered in a public or export slaughter-house under the permanent supervision of a veterinary officer, that they underwent veterinary inspection before and after slaughter and that the meat was found to be sound and fit for human consumption.

Fresh, chilled and frozen meat shall bear a stamp affixed by a State veterinary officer guaranteeing that the meat was found to be entirely fit for human consumption.

The stamp affixed to the meat shall also be affixed to the certificate of origin and soundness.

The present Agreement shall not apply to the flesh of solipeds.

In the case of preserved or prepared meat, the certificate shall further state that they contain no substances the use of which is forbidden by the regulations of the country of destination.

Preparations of pork to be consumed raw (not boiled or cooked) shall be accompanied by a veterinary certificate to the effect that the meat is free from thread-worm.

Fresh and prepared meat shall be submitted for veterinary inspection at the frontier in the manner prescribed by the laws and regulations of the country of destination.

All undertakings exporting meat products to the territory of the other Contracting Party shall satisfy the required veterinary and health conditions.

Article 6.

Consignments which do not comply with the above requirements and animals which on arrival at the frontier are found by the veterinary officer to be suffering from a contagious disease, or to

contagieuses, enfin les animaux qui ont été transportés avec des animaux malades ou suspects ou ayant eu un contact quelconque avec des animaux malades ou suspects d'être atteints de maladie contagieuse, seront renvoyés.

Le renvoi et le motif seront notifiés, sans retard et par voie la plus courte, par le vétérinaire ayant procédé à l'acte de fonction à l'autorité administrative compétente de la zone frontière de la Partie contractante du territoire de laquelle l'exportation devait avoir lieu.

Si l'on ne s'apercevait d'une telle maladie parmi les animaux importés qu'après le passage de la frontière, l'état des choses sera constaté en présence d'un vétérinaire d'Etat par procès-verbal et une copie de ce procès-verbal sera transmise, sans délai, à l'autre Partie contractante.

Dans tous les cas prévus par cet article, le délégué de l'autre Partie éventuellement dénommé (article 9), doit être averti directement et sans retard.

Article 7.

Si la peste bovine éclate sur le territoire de l'une des Parties contractantes, l'autre Partie aura le droit de prohiber ou délimiter, aussi longtemps que durera le danger de la contagion, l'importation et le transit des ruminants, des porcs, des produits d'origine animale et en général de tous les produits et objets pouvant servir de véhicule à la contagion.

Article 8.

Si par le fait du trafic des animaux une des maladies épizootiques soumises à la déclaration venait à être importée du territoire de l'une des Parties contractantes sur celui de l'autre, ou bien si l'une de ces maladies règne d'une façon menaçante dans le territoire de l'une des Parties, l'autre aura le droit de limiter ou de prohiber aussi longtemps que durera le danger, l'importation et le transit des animaux appartenant aux espèces réceptives à la maladie, en provenance des territoires envahis ou menacés.

Dans ces mêmes conditions, la limitation ou la prohibition d'importation et de transit pourra aussi s'étendre aux produits et objets énumérés à l'article premier capables de servir de véhicule à la contagion.

Si la péripneumonie des bovins sévissait sur le territoire de l'une des Parties contractantes, l'autre aura le droit de restreindre ou de prohiber le trafic dans les conditions des alinéas antérieurs, même si la maladie n'a pas un caractère menaçant. Le même traitement pourra être appliqué aux solipèdes en cas de dourine.

L'importation ne doit être prohibée en cas de : charbon bactérien, charbon symptomatique, septicémie hémorragique, rage, exanthème coital des solipèdes et des bovins, gale des solipèdes, moutons et chèvres et rouget du porc, ainsi qu'en cas de tuberculose.

La durée de la période de danger de contagion pour les maladies énumérées à l'article 3, lettres *a*), *b*), *c*), à l'exception de la peste bovine, sera comptée jusqu'au moment de l'expiration du délai prévu par l'article 3, terme qui doit commencer à la date de la déclaration officielle de l'extinction de la maladie.

Si le délai pour la déclaration officielle, concernant la disparition d'une épizootie, diffère dans les territoires des Parties contractantes, le délai le plus long servira de règle.

Le présent arrangement ne porte pas atteinte aux prescriptions prévues par la législation des Parties contractantes concernant les épizooties, prescriptions en vertu desquelles, en cas de maladies contagieuses qui éclateraient à la frontière ou près de celle-ci, le trafic entre les zones frontières, des deux côtés, ainsi que le transit à travers le district de frontière menacé, peuvent être soumis à des restrictions et prohibitions, en vue de détourner et de réprimer ces maladies.

Les autorités administratives des arrondissements frontières se notifieront réciproquement, sans retard et par voie directe, l'apparition d'épizooties dans ces arrondissements.

Article 9.

Les Parties contractantes se réservent mutuellement le droit d'envoyer des délégués vétérinaires occasionnels ou permanents sur le territoire de l'autre sans avis préalable dans le but de s'informer

be suspect in that respect, and animals which have been transported together with diseased or suspect animals or which have come into any contact with such animals, shall be sent back.

Such action, together with the reasons therefor, shall be notified without delay and through the most direct channel by the veterinary officer responsible to the competent administrative authority of the frontier zone of the Contracting Party from whose territory export was to have taken place.

In the event of such a disease being observed amongst imported animals only after they have crossed the frontier, the fact shall be officially recorded in the presence of a State veterinary officer, and a copy of the record at once communicated to the other Contracting Party.

In all the cases referred to in this Article, the representative to be nominated by the other Party (Article 9) shall be notified direct and without delay.

Article 7.

Should cattle plague break out in the territory of one of the Contracting Parties, the other Party shall be entitled to prohibit or restrict, as long as there is any danger of contagion, the import and transit of ruminants, pigs, products of animal origin and, in general, all products and articles likely to spread infection.

Article 8.

If, as a result of the traffic in animals, any notifiable epizootic disease has been introduced from the territory of one of the Contracting Parties into that of the other, or if such a disease is prevalent, to a dangerous extent, in the territory of one of the Parties, the other Party shall have the right, so long as the danger lasts, to restrict or prohibit the import and transit of animals belonging to the species liable to contract the disease from the territories affected or threatened.

In the same circumstances, such restriction or prohibition of import and transit may be extended to products and articles specified in Article 1 and likely to spread infection.

Should pleuro-pneumonia of cattle be rife in the territory of one of the Contracting Parties, the other shall be entitled to restrict or prohibit the traffic, upon the same conditions as those specified in the preceding paragraphs, even if the disease is not of a threatening character. The same treatment may be applied to solipeds in the case of dourine.

Importation shall not be prohibited in case of anthrax, symptomatic anthrax, hæmorrhagic septicæmia, rabies, vesicular exanthema of solipeds and cattle, mange of solipeds, sheep and goats, swine erysipelas, and tuberculosis.

The duration of the period of danger of infection in respect of the diseases enumerated in Article 3 (*a*), (*b*) and (*c*), with the exception of cattle plague, shall be, in each case, that specified in Article 3, such period to be reckoned as from the date of the official declaration that the disease has disappeared.

Should the period which must precede the official declaration regarding the disappearance of epizootic diseases differ in the territories of the Contracting Parties, practice, in this matter, shall be based on the longer period.

The present Agreement shall in no way affect the laws of the Contracting Parties concerning epizootic diseases under which, should contagious diseases break out on, or in the neighbourhood of the frontier, traffic between the zones on either side of the frontier and transit through the threatened frontier district may, for the purpose of avoiding and stamping out such diseases, be subjected to special restrictions and prohibitions.

The administrative authorities of the frontier districts shall immediately notify one another direct of the appearance of epizootic diseases in the said districts.

Article 9.

Each of the Contracting Parties reserves the right to send occasional or permanent veterinary representatives into the territory of the other, without previous notice, for the purpose of obtaining

sur l'état sanitaire des animaux, l'aménagement des marchés à bestiaux, les abattoirs, les établissements d'engraissement, les établissements de contumace, les stations d'embarquement, etc., ainsi que sur l'exécution des prescriptions de police vétérinaire en vigueur.

Les deux Parties donneront des instructions à leurs autorités pour prêter secours et donner les informations nécessaires aux délégués techniques de l'autre Partie à leur demande, aussitôt qu'ils se légitimeront comme tels.

Article 10.

Chacune des Parties contractantes s'engage à publier au moins le premier et le 15 de chaque mois un bulletin sur la situation actuelle des épizooties, qui doit contenir le nombre exact des communes et des cours infectées à chaque moment. Ce bulletin aussitôt publié, sera directement transmis à l'autre Partie contractante.

Les autorités administratives des arrondissements de frontière se communiqueront sans retard et directement les cas de maladies infectieuses apparues sur le territoire de leurs arrondissements.

Article 11.

Lorsque sur le territoire de l'une des Parties contractantes on constate la peste bovine ou la péripneumonie des bovins ou bien la fièvre aphteuse sous une forme maligne avec mortalité élevée ou la dourine, l'autorité centrale vétérinaire de l'autre Partie contractante en sera immédiatement et directement informée par voie télégraphique.

Article 12.

Le trafic d'animaux entre les zones frontières des Parties contractantes sera réglé de la manière suivante :

1. Le trafic des animaux de travail (du bétail attelé à la charrue ou à des voitures, des animaux de trait ou de somme et à selle) est permis dans les deux directions, à condition que les prescriptions douanières existantes soient observées, et que les animaux soient munis d'un certificat d'origine (passeport d'animaux) délivré par l'autorité locale. Pour plusieurs animaux, un certificat (passeport d'animaux) collectif peut être délivré. Le certificat devra indiquer le but du passage de la frontière, ainsi que le fait que les animaux proviennent de la zone frontière respective et que le trafic ne pourra se faire que dans la zone frontière. De plus, il doit être certifié sur le certificat par l'autorité locale que dans la commune de provenance, lors du passage de la frontière, n'a existé aucune maladie épizootique, soumise à la déclaration et transmissible à l'espèce respective.

Le certificat attestant l'indemnité d'épizooties des communes, en ce qui concerne les animaux utilisés à des travaux agricoles et appelés à passer journellement la frontière, aura une validité de 30 jours. A l'expiration de ce terme, la validité du certificat devra être renouvelée. Si toutefois, pendant ce délai, une maladie épizootique transmissible à l'espèce respective et soumise à la déclaration venait à éclater dans la commune de provenance, les attestations devront être retirées sans retard.

2. Le trafic de pâturage est admis aux conditions suivantes :

Lors du passage de la frontière, les propriétaires des troupeaux présenteront pour la vérification (examen et légalisation), en double exemplaire, une liste des animaux qu'ils désirent mener au pâturage délivrée par l'autorité locale et indiquant le nom du propriétaire, l'espèce, le sexe et le nombre, ainsi que les marques extérieures caractéristiques des animaux.

Les deux Parties contractantes se réservent le droit de faire appliquer des signes de reconnaissance pour établir l'identité des animaux provenant de leur propre territoire, et des animaux qui passent la frontière dans le trafic frontière venant du territoire de l'autre.

Dans les certificats des animaux conduits aux pâturages journaliers ou ceux d'une durée jusqu'à 7 jours, l'autorité locale, ainsi que celle des communes qui seraient traversées

information with regard to the health conditions among animals, the equipment of cattle markets, slaughter-houses, fattening establishments, quarantine stations, loading stations and the like, and the enforcement of veterinary regulations.

Each of the two Parties shall instruct their authorities to give, on request, assistance and all necessary information to the duly accredited technical representatives of the other Party.

Article 10.

Each of the Contracting Parties undertakes to publish, on the 1st and 15th of every month at least, a bulletin concerning the situation in regard to epizootic disease, which bulletin shall specify the exact number of communes and farms infected at a given moment. The said bulletin shall be transmitted, on publication, direct to the other Contracting Party.

The administrative authorities of the frontier districts shall immediately communicate to one another direct all cases of infectious diseases appearing in their districts.

Article 11.

Should cattle plague, pleuro-pneumonia of cattle, foot-and-mouth disease, in a malignant form with high mortality, or dourine be detected in the territory of one of the Contracting Parties, the central veterinary authority of the other Contracting Party shall be immediately informed by telegram.

Article 12.

The passage of animals between the frontier zones of the Contracting Parties shall be regulated as follows :

(1) The passage of working animals (plough or carriage animals, draught, saddle and pack animals) shall be permitted in both directions, provided that the existing Customs regulations are observed and that the animals are accompanied by a certificate of origin (animal passport) issued by the local authority. For several animals a collective certificate (animal passport) may be issued. The certificate shall indicate the purpose for which the frontier is crossed and the fact that the animals come from the frontier zone of their country of origin, and that the traffic can be effected only within the frontier zone. Furthermore, the local authority shall attest on the certificate that, at the time of crossing the frontier, there were no notifiable epizootic diseases communicable to the species in question in the commune of origin.

In the case of animals used for agricultural work and obliged to cross the frontier daily, the certificate attesting the freedom of the communes from epizootic diseases shall be valid for 30 days. On the expiry of this period, the certificate shall be renewed. Nevertheless, if a notifiable epizootic disease communicable to the species in question has in the meantime broken out in the commune from which the animals come, the certificates shall be withdrawn immediately.

(2) Passage of the frontier for grazing shall be permitted under the following conditions :

On passing the frontier, the owners of the herds shall submit for verification (examination and legalisation) a list, in duplicate, of the animals which they desire to drive to pasture, issued by the local authorities and indicating the name of the owner, and the species, sex, number and characteristic markings of the animals.

The two Contracting Parties reserve the right to require the application of distinctive marks as a means of identifying animals coming from their own territory and animals crossing the frontier with the frontier-traffic from the territory of the other Party.

Certificates in respect of animals taken to pasture daily or for a period not exceeding 7 days shall include an attestation form from the local authorities and those of

par le bétail, devront attester que la commune respective est indemne des épizooties soumises à la déclaration et transmissibles à l'espèce respective.

Cette attestation est valable 30 jours et après l'expiration de ce délai, elle devra être renouvelée. Si toutefois, pendant ce délai, une maladie épizootique transmissible à l'espèce respective et soumise à la déclaration venait à éclater dans la commune de provenance, ou — éventuellement — sur le territoire d'une commune à traverser, les certificats relatifs aux pâturages journaliers devront être retirés sans retard.

Pendant ce pacage, les animaux devront être soumis dans leur commune d'origine, au moins tous les trois mois, à une visite de vétérinaire d'Etat.

Sur les listes des animaux qui doivent rester au pâturage plus de 7 jours, il doit cependant être certifié par un vétérinaire d'Etat que les animaux consignés dans la liste ont été visités immédiatement avant leur départ au pâturage et trouvés sains et qu'il ne règne dans la commune d'où les animaux doivent être menés au pâturage — et au cas du passage à travers le territoire d'une autre commune, même dans la dernière — aucune maladie soumise à la déclaration et transmissible à l'espèce des animaux respectifs. Lors du retour de ces animaux du pâturage, le vétérinaire d'Etat compétent certifiera non seulement l'état de santé, mais aussi le fait qu'il ne règne ni dans la commune, où les animaux étaient au pâturage, ni dans les communes à travers le territoire desquelles les animaux doivent être éventuellement conduits, une maladie soumise à la déclaration et transmissible à l'espèce des animaux en question.

3. L'apparition sporadique dans la commune du charbon bactérien, du charbon symptomatique, de l'exanthème coïtal, du rouget du porc et de la rage n'empêchera pas la délivrance des certificats en question pour les animaux dénommés sous les chiffres 1 et 2, et ces maladies ne règnent pas dans les fermes d'où les animaux destinés à passer la frontière proviennent.

4. Si toutefois, pendant le pacage ou le travail, une maladie contagieuse, transmissible à l'espèce des animaux respectifs, venait à éclater, soit dans une partie du troupeau ou des animaux de travail, soit dans la commune où se trouvent le pâturage ou les terres, soit sur la route par laquelle le troupeau ou les animaux de travail doivent rentrer au poste frontière, le retour des animaux sur le territoire de l'autre Partie sera interdit pour autant qu'une force majeure (manque de fourrage, intempérie, etc.) n'impose pas à faire une exception. Dans ce cas, le retour des animaux ne pourra s'effectuer qu'avec l'application des mesures de sûreté, convenues par les autorités compétentes de première instance, pour empêcher l'importation de l'épizootie.

5. Les animaux dénommés sous les chiffres 1 et 2 ne seront pas soumis, lors du passage de la frontière, au contrôle vétérinaire de la frontière. Pour pouvoir constater leur identité, le retour des animaux devra s'effectuer cependant par le même poste frontière par lequel a eu lieu la sortie.

6. Si l'état sanitaire du bétail exige certaines restrictions temporaires au trafic des animaux entre les deux zones frontières, les autorités vétérinaires compétentes des zones frontières devront prendre sans délai les mesures nécessaires et en donner immédiatement avis direct à l'autorité vétérinaire compétente de la zone frontière de l'autre Partie.

Article 13.

Si un désaccord vient à se produire entre les deux Parties contractantes sur l'application du présent arrangement, il sera procédé, sur la demande de l'une des Parties, à la nomination d'une commission mixte dont l'avis sera équitablement apprécié dans la décision à prendre.

Chacune des Parties contractantes nommera deux membres pour faire partie de la commission laquelle aura le droit de s'adjoindre un cinquième membre dans le cas, où l'accord ne pourrait s'établir.

Lors de la première réunion, exigeant la désignation d'un cinquième membre, celui-ci sera choisi parmi les nationaux de l'une des Parties contractantes désignée par le sort ; dans

the communes traversed by the animals to the effect that their respective communes are free from notifiable epizootic diseases communicable to the species concerned.

Such attestation shall be valid for 30 days and shall require renewal on the expiry of that period. Nevertheless, if a notifiable epizootic disease communicable to the species concerned should break out in the commune from which the animals come or in a commune which they must cross, the daily grazing certificates shall be withdrawn immediately.

During the period of such grazing, the animals shall be inspected by a State veterinary officer in the commune of origin at least once every three months.

On the lists of animals remaining at grass for more than 7 days, a State veterinary officer shall certify that the animals referred to were inspected immediately before leaving for grass and found to be healthy, and that there were no cases of notifiable disease communicable to the species concerned in the commune of depasture or in any commune through which they would have to pass. On the return of the animals from grazing, the competent State veterinary officer shall certify their condition and also that there was no notifiable disease communicable to the species concerned in the commune where they were at grass or in any communes through which they might require to pass.

(3) Sporadic outbreaks in the commune of anthrax, symptomatic anthrax, vesicular exanthema, swine erysipelas or rabies shall not preclude the issue of the certificates in question in respect of animals mentioned under (1) and (2), should such diseases not have broken out in the farms from which the animals crossing the frontier have come.

(4) If, however, during grazing or work, a contagious disease communicable to the species should break out, among part of the herd or working animals, or in the commune where the pasturage or land is situated or on the road taken by the herd or by the working animals when returning to the frontier post, the return of the animals to the territory of the other Party shall be prohibited, unless such return be rendered unavoidable by *force majeure* (lack of forage, bad weather conditions, etc.). In such cases the return of the animals shall only be permitted when the precautionary measures agreed upon by the competent local authorities for preventing the importation of the epizootic disease have been duly taken.

(5) The animals referred to under (1) and (2) shall not be subjected to veterinary inspection on crossing the frontier. Nevertheless, for purposes of identification, the animals shall return through the same frontier post by which they entered.

(6) Should the condition of livestock be such as to necessitate temporary restrictions on the movement of animals between the two frontier zones, the competent veterinary authorities of the frontier zones shall take the necessary steps without delay and shall immediately notify the action taken direct to the competent veterinary authority of the frontier zone of the other Party.

Article 13.

Should a dispute arise between the two Contracting Parties regarding the application of the present Agreement, a joint Commission shall be set up at the request of either Party and its opinion given due consideration in reaching a decision.

Each of the Contracting Parties shall appoint two members to the Commission, which shall be authorised to appoint a fifth member, in the event of disagreement.

On the first occasion on which the nomination of a fifth member is found to be necessary, the latter shall be chosen from amongst the nationals of one of the Contracting Parties, as decided by

la réunion suivante, il sera choisi parmi les nationaux de l'autre et ainsi de suite, alternativement.

Article 14.

Le présent arrangement qui concerne exclusivement les territoires des deux Parties contractantes, entrera en vigueur simultanément avec la Convention d'établissement, de commerce et de navigation dont il fait partie intégrante.

En foi de quoi, les plénipotentiaires ont signé le présent arrangement et y ont apposé leurs sceaux.

Fait à Sinaïa, en double expédition, le 12 août mil neuf cent trente et un.

(L. S.) (Signé) NICKL.

(L. S.) (Signé) Basile GRIGORCEA.

PROTOCOLE FINAL

Au moment de procéder à la signature de l'Arrangement vétérinaire conclu en date de ce jour, entre la Hongrie et la Roumanie, les plénipotentiaires soussignés ont fait les déclarations suivantes qui formeront partie intégrante de l'arrangement même :

1. Les dispositions de cet arrangement ne seront appliquées qu'aux animaux, produits bruts d'origine animale et objets qui proviennent du territoire de l'une des Parties contractantes.

2. Sous les conditions prévues dans cet arrangement, ils seront admis à l'importation :

I. Sans aucune autorisation spéciale :

a) Les ruminants et porcs de boucherie destinés aux abattoirs publics de Budapest, respectivement de Bucaresti ; la volaille vivante destinée à l'abatage et consommation dans le territoire de la ville de Budapest, respectivement de Bucaresti ; les viandes fraîches, conservées ou préparées, ainsi que la volaille tuée destinées à Budapest, respectivement à Bucaresti, pour la consommation dans les territoires de ces villes ;

b) Les solipèdes à toute destination ;

c) Avec un certificat d'origine prescrit dans l'alinéa premier de l'article 3 de cet arrangement, mais sans aucun certificat de santé (certificat vétérinaire) : des peaux et des fourrures sèches ou salées, des cornes, des sabots et ongles, des os, tous à l'état sec, et les plumes parfaitement séchées en sacs clos, ainsi que des œsophages, des estomacs, des intestins, des vessies séchées ou salées, emballées en caisses ou en barils bien fermés.

Pour l'importation des intestins salés est nécessaire le certificat vétérinaire prescrit dans l'alinéa 2 de l'article 5 de cet arrangement ;

d) Sans présentation d'un certificat d'origine, la laine lavée industriellement et emballée en sacs clos, les cornes pressées en plaques, les résidus de peaux, poil et soie de porc, imprégnés de chaux, le suif fondu, le saindoux, les œufs et les produits de la laiterie (beurre, fromage).

II. Avec des autorisations spéciales, accordées de cas en cas par l'autorité vétérinaire centrale compétente et à destination indiquée dans celles-ci : les animaux non destinés à l'abatage.

Les mesures de précaution de police vétérinaire que l'une des Parties contractantes jugerait nécessaire de prendre au sujet d'animaux avant leur admission au libre trafic, seront limitées au minimum strictement nécessaire.

lot ; on the next occasion he shall be chosen from amongst the nationals of the other Party, and so on alternately.

Article 14.

The present Agreement, applying exclusively to the territories of the two Contracting Parties, shall come into force simultaneously with the Convention of Establishment, Commerce and Navigation, of which it forms an integral part.

In faith whereof the Plenipotentiaries have signed the present Agreement and have thereto affixed their seals.

Done at Sinaia, in duplicate, on the twelfth day of August, one thousand nine hundred and thirty-one.

(L. S.) (*Signed*) NICKL.

(L. S.) (*Signed*) Basile GRIGORCEA.

FINAL PROTOCOL.

At the time of signing the Veterinary Agreement concluded this day between Hungary and Roumania, the undersigned Plenipotentiaries have made the following declarations, which shall form an integral part of the Agreement itself :

1. The provisions of the Agreement shall only apply to animals, raw products of animal origin and articles coming from the territory of one of the Contracting Parties.

2. Upon the conditions specified in the said Agreement the following animals and products shall be admitted to import :

I. Without special authorisation :

(a) Ruminants and pigs for slaughter consigned to the public slaughter-houses of Budapest or Bucharest ; live poultry intended for killing and consumption within the limits of the cities of Budapest or Bucharest ; fresh, preserved or prepared meat and dead poultry consigned to Budapest or Bucharest for consumption within the limits of those cities ;

(b) Solipeds, irrespective of their destination ;

(c) With a certificate of origin as specified in Article 3, paragraph 1, of this Agreement, but without any certificate of soundness (veterinary certificate) : dried or salted hides and furs, horns, hooves, claws and bones, all in a dry condition, fully dried feathers in closed sacks, dried or salted gullets, stomachs, guts and bladders, packed in cases or securely closed kegs.

For the importation of salted guts, the veterinary certificate specified in Article 5, paragraph 2, of this Agreement shall be required ;

(d) Without a certificate of origin : wool scoured by an industrial process and packed in closed sacks, horns pressed flat, the residue of hides, hair and pigs' bristles impregnated with lime, rendered suet, lard, eggs and dairy produce (butter, cheese).

II. Under a special authorisation granted by the competent central veterinary authority, in each individual case, and for a specified destination : animals not intended for slaughter.

The veterinary measures of a precautionary nature which either Contracting Party may think necessary before the admission of animals without restriction as to destination shall be confined to the strictly indispensable minimum.

3. Les chevaux de course et les trotteurs, ainsi que les animaux les accompagnant, seront admis à l'importation, à condition d'être pourvus d'un certificat d'origine et de santé, délivré par une société hippique spécialement autorisée par l'Etat et énumérés dans une liste que les deux Parties contractantes se communiqueront réciproquement. Le certificat devra porter le sceau et le visa du club, ainsi que le nom, le domicile du propriétaire, la description exacte, l'origine et la destination de l'animal.

Ce certificat portera l'attestation d'un vétérinaire d'Etat de la santé de l'animal et de l'indemnité de maladies contagieuses, dans les derniers quarante jours, de l'établissement d'où l'animal provient.

Les facilités seront accordées pour les chevaux pur sang provenant d'un établissement qui se trouve sous la surveillance permanente d'un vétérinaire et destinés pour un établissement sur le territoire de l'autre Partie contractante se trouvant sous une surveillance pareille.

4. Les stations de frontière par lesquelles devra s'effectuer le trafic entre les deux Parties contractantes sont :

Pour la Hongrie : Löksháza et Biharkeresztes ;

Pour la Roumanie : Curtici et Episcopia Bihorului.

Dans les stations de frontière ci-dessus, des installations nécessaires seront établies pour l'accomplissement prompt et sans retard du service de police vétérinaire.

5. Au point de vue du renvoi prévu à l'article 6 de cet arrangement, seront considérés comme suspects les animaux qui ont été en contact quelconque avec des animaux malades ou suspects, notamment les animaux transportés simultanément dans le même wagon de chemin de fer, ou embarqués ou débarqués dans la même station par la même rampe et le même jour.

6. La désinfection des wagons ayant servi aux transports d'animaux ou de produits énumérés à l'article premier du présent arrangement sera reconnue valable, si les règlements en vigueur sur les territoires des Parties contractantes ont été observés.

7. Pour les envois de volaille se composant de moins de 50 têtes, il ne sera exigé dans le trafic frontière, lors de l'importation dans les territoires de l'une des Parties contractantes, que le certificat d'origine délivré par l'autorité locale conformément à l'article 3 du présent arrangement.

8. Aucun certificat d'origine ne doit être présenté dans le trafic frontière pour le fumier, dans le trafic postal pour les boyaux, les œsophages, les estomacs et les vessies ni séchés ni salés, et dans le trafic frontière pour la viande fraîche et la viande préparée de chevaux, de bœufs, de porcs, de chèvres et de moutons, ainsi que pour la volaille tuée, destinée à l'usage personnel des habitants des zones frontières, aussi bien que dans le trafic postal et de voyage privé.

Sera considéré comme trafic frontière au sens des chiffres 7 et 8, le trafic entre la zone frontière de l'une des Parties contractantes et celle de l'autre de marchandises destinées à l'usage dans cette dernière.

9. Chacune des Parties contractantes s'engage à soumettre à une visite vétérinaire d'Etat les animaux et les produits bruts d'origine animale ou objets pouvant servir de véhicule à la contagion lors de leur passage de la frontière dans le but d'être exportés dans le territoire de l'autre et à prendre toutes les mesures possibles pour éviter l'introduction d'une épizootie sur le territoire de l'autre Partie.

10. Dans le trafic mutuel, les certificats d'origine et de santé devront être rédigés dans la langue du pays qui les délivre et porter une traduction dans la langue de l'autre pays. Au lieu de cette traduction sera également acceptée la traduction allemande ou française.

L'exactitude des traductions doit être attestée par un vétérinaire d'Etat.

II. En ce qui concerne le transport des animaux par chemin de fer ou par bateau on prendra des mesures pour éviter les objections au sujet de l'encombrement (surcharge) et ces mesures seront respectées exactement dans les stations d'embarquement.

3. Race-horses and trotters and the animals accompanying them shall be admitted to import provided that they are supplied with a certificate of origin and soundness issued by a horse-owners' association, specially authorised by the State and included in the list which each of the two Contracting Parties shall communicate to the other. The certificate shall bear the endorsement and stamp of the Club concerned, together with the name and address of the owner, and the exact description, origin and destination of the animal.

Such certificates shall include a statement by a State veterinary officer to the effect that the animals concerned are in sound condition and that the establishments from which they come have been free from contagious disease for the previous forty days.

Special facilities shall be granted in respect of thoroughbred horses coming from an establishment under the permanent supervision of a veterinary officer and consigned to an establishment under similar supervision in the territory of the other Contracting Party.

4. The frontier posts through which traffic between the two Contracting Parties shall be effected are the following :

For Hungary : Lökösháza and Biharkeresztes ;

For Roumania : Curtici and Episcopia Bihorului.

At the above frontier posts the necessary equipment shall be installed to enable the veterinary services to discharge their duties promptly and without delay.

5. As regards the rejection of animals referred to in Article 6 of the present Agreement, animals shall be regarded as suspect which have been in contact in any way with diseased or suspect animals, especially animals transported simultaneously in the same railway truck, or entrained or detrained at the same places by the same gangway and on the same day.

6. The disinfection of trucks used for the transport of animals or products specified in Article 1 of the present Agreement shall be recognised as sufficient if carried out in accordance with the regulations in force in the territories of the Contracting Parties.

7. In the case of consignments of poultry consisting of less than 50 birds and imported in the frontier traffic, only the certificate of origin issued by the local authority, in accordance with Article 3 of the present Agreement, shall be required for admission to the territory of either of the Contracting Parties.

8. No certificate of origin shall be required in frontier traffic, in respect of dung ; in postal traffic, in respect of guts, gullets, stomachs and bladders, neither dried nor salted ; and, in frontier traffic and postal traffic or when carried by private travellers, in respect of fresh or prepared horse-flesh, beef, pork, goats' flesh, mutton and dead poultry, if intended for the personal use of the inhabitants of the frontier zones.

Frontier traffic, within the meaning of paragraphs 7 and 8, shall be deemed to be the conveyance between the frontier zone of one of the Contracting Parties and that of the other of goods intended for use in the latter.

9. Each of the Contracting Parties undertakes to provide for State veterinary inspection of animals and raw products of animal origin or articles likely to spread infection on arrival at the frontier for export into the territory of the other Party, and to take all possible measures to prevent the introduction of any epizootic disease into his territory.

10. For the purposes of the traffic between the Contracting Parties, certificates of origin and soundness shall be made out in the language of the country of issue and shall bear a translation in the language of the other country. A German or French translation shall be accepted in lieu of the above translation.

The accuracy of the translations shall be vouched for by a State veterinary officer.

11. In regard to the transport of animals by railway or by boat, regulations shall be issued to avoid possible objections on the score of overcrowding (over-loading), and such regulations shall be strictly complied with at the places of entrainment or shipment.

12. Les animaux vivants pourront être transportés seulement dans des wagons aménagés de telle sorte que la dispersion ou le jet des excréments des animaux, du fumier ou d'autres objets pouvant servir comme véhicules de la contagion soient rendus impossibles.

Les planchers des wagons servant au transport des produits bruts d'origine animale et des objets pouvant servir de véhicule de contagion, doivent être rendus étanches de sorte que l'échappement soit exclu.

13. Les restrictions et les prohibitions existantes au moment de la mise en vigueur du présent arrangement et qui seraient contraires aux stipulations présentes, seront abrogées.

En foi de quoi, les plénipotentiaires ont signé le présent protocole final et y ont apposé leurs sceaux.

Fait à Sinaïa en double expédition, le 12 août mil neuf cent trente et un.

(L. S.) (Signé) NICKL.

(L. S.) (Signé) Basile GRIGORCEA.

ÉCHANGE DE NOTES

I.

SINAÏA, le 12 août 1931.

MONSIEUR LE MINISTRE,

Me référant à l'article 2 de la Convention d'établissement, de commerce et de navigation entre la Hongrie et la Roumanie signée en date de ce jour, j'ai l'honneur de porter à votre connaissance que des négociations, au sujet d'une convention concernant la réception réciproque des expulsés, seront entamées aussitôt que faire se pourra entre nos deux pays.

Veillez agréer, Monsieur le Ministre, l'assurance de ma haute considération.

(Signé) NICKL.

A Son Excellence Monsieur Basile Grigorcea,
Envoyé extraordinaire et ministre plénipotentiaire
de Roumanie en Hongrie, Sinaïa.

II.

SINAÏA, le 12 août 1931.

MONSIEUR LE MINISTRE,

Par lettre en date de ce jour vous avez bien voulu me faire la communication suivante :

« Me référant à l'article 2 de la Convention d'établissement, de commerce et de navigation entre la Hongrie et la Roumanie signée en date de ce jour, j'ai l'honneur de porter à votre connaissance que des négociations, au sujet d'une convention concernant la réception réciproque des expulsés, seront entamées aussitôt que faire se pourra entre nos deux pays. »

Veillez agréer, Monsieur le Ministre, l'assurance de ma haute considération.

(Signé) Basile GRIGORCEA.

A Son Excellence Monsieur Alfred de Nickl,
Envoyé extraordinaire et ministre plénipotentiaire,
Président de la délégation hongroise, Sinaïa.

12. Live animals shall only be transported in waggons so built as to prevent the scattering or leakage of the animals' excrement, or any other matter likely to spread infection.

The flooring of trucks used for the transport of raw materials of animal origin and articles likely to spread infection shall be so constructed as to preclude all possibility of loss or leakage.

13. Restrictions and prohibitions in application at the time of the entry into force of the present Agreement which are contrary to the present provisions shall be rescinded.

In faith whereof the Plenipotentiaries have signed the present Final Protocol and have thereto affixed their seals.

Done at Sinaia, in duplicate, the twelfth day of August, one thousand nine hundred and thirty-one.

(L. S.) (Signed) NICKL.

(L. S.) (Signed) Basile GRIGORCEA.

EXCHANGE OF NOTES

I.

SINAIA, August 12th, 1931.

SIR,

With reference to Article 2 of the Convention of Establishment, Commerce and Navigation signed this day by Hungary and Roumania, I have the honour to inform you that negotiations will be opened as soon as possible between our two countries with a view to the conclusion of a Convention regarding the reception by each country of persons expelled by the other.

I have the honour to be, etc.

(Signed) NICKL.

His Excellency Monsieur Basile Grigorcea,
Envoy Extraordinary and Minister Plenipotentiary
of Roumania in Hungary, Sinaia.

II.

SINAIA, August 12th, 1931.

SIR,

In your letter of to-day's date, you were good enough to inform me as follows :

" With reference to Article 2 of the Convention of Establishment, Commerce and Navigation signed this day by Hungary and Roumania, I have the honour to inform you that negotiations will be opened as soon as possible between our two countries with a view to the conclusion of a Convention regarding the reception by each country of persons expelled by the other. "

I have the honour to be, etc.

(Signed) Basile GRIGORCEA.

His Excellency Monsieur Alfred de Nickl,
Envoy Extraordinary and Minister Plenipotentiary,
Head of the Hungarian Delegation, Sinaia.

I.

SINAÏA, le 12 août 1931.

MONSIEUR LE MINISTRE,

Me référant à l'article 5 de la Convention d'établissement, de commerce et de navigation entre la Roumanie et la Hongrie signée en date de ce jour, j'ai l'honneur de porter à votre connaissance que le Gouvernement roumain, dans le désir de faciliter les relations entre les deux pays, envisage que la taxe « de séjour » perçue sur les ressortissants hongrois, en Roumanie, conformément aux prescriptions légales en vigueur, soit valable pour une année, à titre de réciprocité quant aux conditions auxquelles sont perçues les taxes de même nature, payées par les ressortissants roumains en Hongrie.

Veillez agréer, Monsieur le Ministre, l'assurance de ma haute considération.

(Signé) Basile GRIGORCEA.

A Son Excellence Monsieur Alfred de Nickl,
Envoyé extraordinaire et ministre plénipotentiaire,
Président de la délégation hongroise, Sinaïa.

II.

SINAÏA, le 12 août 1931.

MONSIEUR LE MINISTRE,

Par lettre en date de ce jour vous avez bien voulu me faire la communication suivante :

« Me référant à l'article 5 de la Convention d'établissement, de commerce et de navigation entre la Roumanie et la Hongrie signée en date de ce jour, j'ai l'honneur de porter à votre connaissance que le Gouvernement roumain, dans le désir de faciliter les relations entre les deux pays, envisage que la taxe « de séjour » perçue sur les ressortissants hongrois, en Roumanie, conformément aux prescriptions légales en vigueur, soit valable pour une année, à titre de réciprocité quant aux conditions auxquelles sont perçues les taxes de même nature, payées par les ressortissants roumains en Hongrie. »

J'ai l'honneur de vous accuser réception et de vous remercier de cette communication, dont je prends acte.

Veillez agréer, Monsieur le Ministre, l'assurance de ma haute considération.

(Signé) NICKL.

A Son Excellence Monsieur Basile Grigorcea,
Envoyé extraordinaire et ministre plénipotentiaire
de Roumanie en Hongrie, Sinaïa.

I.

SINAÏA, le 12 août 1931.

MONSIEUR LE MINISTRE,

Me référant à l'article premier de la Convention d'établissement, de commerce et de navigation entre la Roumanie et la Hongrie signée en date de ce jour, j'ai l'honneur de porter à votre connaissance que le Gouvernement royal de Roumanie fait les déclarations suivantes, en ce qui concerne l'application aux ressortissants hongrois travaillant pour leur propre compte — des dispositions de la loi du 1^{er} avril 1930, N^o 1118 sur la protection du travail :

1. Les demandes d'autorisation préalable prévues à l'article 2 de la loi précitée, ainsi que les demandes d'établissement et de prolongation de livrets professionnels et de permis

I.

SINAIA, August 12th, 1931.

SIR,

With reference to Article 5 of the Convention of Establishment, Commerce and Navigation signed this day by Roumania and Hungary, I have the honour to inform you that the Roumanian Government, being desirous of facilitating relations between the two countries, proposes that the residence tax levied on Hungarian nationals in Roumania, in accordance with the laws in force, shall be valid for one year, subject to reciprocity regarding the conditions under which similar taxes are levied on Roumanian nationals in Hungary.

I have the honour to be, etc.

(Signed) Basile GRIGORCEA.

His Excellency Monsieur Alfred de Nickl,
Envoy Extraordinary and Minister Plenipotentiary,
Head of the Hungarian Delegation, Sinaia.

II.

SINAIA, August 12th, 1931.

SIR,

In your letter of to-day's date, you were good enough to inform me as follows :

“ With reference to Article 5 of the Convention of Establishment, Commerce and Navigation signed this day by Roumania and Hungary, I have the honour to inform you that the Roumanian Government, being desirous of facilitating relations between the two countries, proposes that the residence tax levied on Hungarian nationals in Roumania, in accordance with the laws in force, shall be valid for one year, subject to reciprocity regarding the conditions under which similar taxes are levied on Roumanian nationals in Hungary. ”

I have duly received the above communication, of the contents of which I am happy to take note.

I have the honour to be, etc.

(Signed) NICKL.

His Excellency Monsieur Basile Grigorcea,
Envoy Extraordinary and Minister Plenipotentiary
of Roumania in Hungary, Sinaia.

I.

SINAIA, August 12th, 1931.

SIR,

I have the honour to inform you that, with reference to Article 1 of the Convention of Establishment, Commerce and Navigation signed this day by Roumania and Hungary, the Royal Roumanian Government makes the following declarations in regard to the application to Hungarian nationals, working on their own account, of the provisions of the labour protection law No. 1118, of April 1st, 1930 :

(1) Applications by Hungarian nationals wishing to practise any trade or calling in Roumania for the permit required by Article 2 of the above law and applications for

de séjour (articles 12-14) formulées par les ressortissants hongrois désirant exercer une profession en Roumanie seront examinées par les autorités compétentes roumaines avec bienveillance, aussi bien qu'avec la plus grande rapidité possible.

2. Les ressortissants hongrois exerçant, lors de l'entrée en vigueur de la loi précitée, un commerce ou une industrie en Roumanie, conformément aux lois et règlements en vigueur, obtiendront sans exception les livrets professionnels prévus à l'article 18 de la loi citée plus haut, ainsi que la prolongation de ces livrets (article 15) et de leurs permis de séjour. L'établissement ainsi que la prolongation des livrets professionnels ne sauraient être refusés que pour les raisons mentionnées à l'article 16.

3. Les livrets professionnels délivrés aux ressortissants hongrois prévus à l'alinéa précédent, ne sauraient être retirés que pour des raisons concernant la sécurité de l'Etat (article 16).

Veuillez agréer, Monsieur le Ministre, l'assurance de ma haute considération.

(Signé) Basile GRIGORCEA.

A Son Excellence Monsieur Alfred de Nickl,
Envoyé extraordinaire et ministre plénipotentiaire,
Président de la délégation hongroise, Sinaïa.

II.

SINAÏA, le 12 août 1931.

MONSIEUR LE MINISTRE,

Par lettre en date de ce jour vous avez bien voulu me faire la communication suivante :

« Me référant à l'article premier de la Convention d'établissement, de commerce et de navigation entre la Roumanie et la Hongrie signée en date de ce jour, j'ai l'honneur de porter à votre connaissance que le Gouvernement royal de Roumanie fait les déclarations suivantes, en ce qui concerne l'application aux ressortissants hongrois travaillant pour leur propre compte — des dispositions de la loi du 1^{er} avril 1930, N^o 1118 sur la protection du travail :

» 1. Les demandes d'autorisation préalable prévues à l'article 2 de la loi précitée, ainsi que les demandes d'établissement et de prolongation de livrets professionnels et de permis de séjour (articles 12-14) formulées par les ressortissants hongrois désirant exercer une profession en Roumanie seront examinées par les autorités compétentes roumaines avec bienveillance, aussi bien qu'avec la plus grande rapidité possible.

» 2. Les ressortissants hongrois exerçant, lors de l'entrée en vigueur de la loi précitée, un commerce ou une industrie en Roumanie, conformément aux lois et règlements en vigueur, obtiendront sans exception les livrets professionnels prévus à l'article 18 de la loi citée plus haut, ainsi que la prolongation de ces livrets (article 15) et de leurs permis de séjour. L'établissement ainsi que la prolongation des livrets professionnels ne sauraient être refusés pour que les raisons mentionnées à l'article 16.

» 3. Les livrets professionnels délivrés aux ressortissants hongrois prévus à l'alinéa précédent, ne sauraient être retirés que pour des raisons concernant la sécurité de l'Etat (article 16). »

J'ai l'honneur de vous accuser réception et de vous remercier de cette communication, dont je prends acte.

Veuillez agréer, Monsieur le Ministre, l'assurance de ma haute considération.

(Signé) NICKL.

A Son Excellence Monsieur Basile Grigorcea,
Envoyé extraordinaire et ministre plénipotentiaire
de Roumanie en Hongrie, Sinaïa.

the issue and extension of employment and residence permits (Articles 12-14) shall receive prompt and sympathetic consideration from the competent Roumanian authorities.

(2) Hungarian nationals who, on the entry into force of the above-mentioned law, were already engaged in commerce or industry in Roumania, in accordance with the laws and regulations in force, shall, without exception, be granted the employment permits required by Article 18 of the above law and also the extension of their employment (Article 15) and residence permits. The issue and extension of employment permits shall only be refused on the grounds mentioned in Article 16.

(3) The employment permits issued to Hungarian nationals and referred to in the preceding paragraph shall only be withdrawn for reasons connected with the security of the State (Article 16).

I have the honour to be, etc.

(Signed) Basile GRIGORCEA.

His Excellency Monsieur Alfred de Nickl,
Envoy Extraordinary and Minister Plenipotentiary,
Head of the Hungarian Delegation, Sinaia.

II.

SINAIA, August 12th, 1931.

SIR,

In your letter of to-day's date you were good enough to inform me as follows :

" I have the honour to inform you that, with reference to Article 1 of the Convention of Establishment, Commerce and Navigation signed this day between Roumania and Hungary, the Royal Roumanian Government makes the following declarations in regard to the application to Hungarian nationals working on their own account of the provisions of the labour protection law No. 1118, of April 1st, 1930 :

" (1) Applications by Hungarian nationals wishing to practise any trade or calling in Roumania for the permit required by Article 2 of the above law and applications for the issue and extension of employment and residence permits (Articles 12-14) shall receive prompt and sympathetic consideration from the competent Roumanian authorities.

" (2) Hungarian nationals who, on the entry into force of the above-mentioned law were already engaged in commerce or industry in Roumania, in accordance with the laws and regulations in force, shall, without exception, be granted the employment permits required by Article 18 of the above law and also the extension of their employment (Article 15) and residence permits. The issue and extension of employment permits shall only be refused on the grounds mentioned in Article 16.

" (3) The employment permits issued to Hungarian nationals and referred to in the preceding paragraph shall only be withdrawn for reasons connected with the security of the State (Article 16)."

I have duly received the above communication, of the contents of which I am happy to take note.

I have the honour to be, etc.

(Signed) NICKL.

His Excellency Monsieur Basile Grigorcea,
Envoy Extraordinary and Minister Plenipotentiary
of Roumania in Hungary, Sinaia.

N° 4322.

AFGHANISTAN ET BRÉSIL

Traité d'amitié. Signé à Ankara, le
20 février 1933.

AFGHANISTAN AND BRAZIL

Treaty of Friendship. Signed at
Ankara, February 20th, 1933.

TEXTE PORTUGAIS. — PORTUGUESE TEXT.

Nº 4322. — TRATADO¹ DE AMIZADE ENTRE O AFGHANISTÃO E O BRASIL. ASSINADO EM ANKARA, EM 20 DE FEVEREIRO DE 1933.

Portuguese, French and Persian official texts communicated by the Envoy Extraordinary and Minister Plenipotentiary of the United States of Brazil at Berne. The registration of this Treaty took place April 9th, 1938.

O CHEFE DO GOVERNO PROVISORIO DA REPUBLICA DOS ESTADOS UNIDOS DO BRASIL e SUA MAJESTADE O REI DO AFGHANISTÃO, animados do desejo de estabelecer em bases de sincera e duradoura amizade as relações entre os dous Paizes, resolveram celevrar um Tratado de Amizade, e nomearam, para esse effeito, seus Plenipotenciarios, a saber :

O CHEFE DO GOVERNO PROVISORIO DA REPUBLICA DOS ESTADOS UNIDOS DO BRASIL,

A Sua Excellencia o Senhor Mario DE PIMENTEL BRANDÃO, Enviado Extraordinario e Ministro Plenipotenciario da Republica dos Estados Unidos do Brasil na Turquia ;

SUA MAJESTADE O REI DO AFGHANISTÃO,

A Sua Excellencia Sultan AHMED Khan, Embaixador Extraordinario e Plenipotenciario do Afghañistão na Turquia ;

Os quaes, depois de se haverem communicado seus Plenos Poderes, achados em bõa e devida forma, convieram nas disposições seguintes :

Artigo Primeiro.

Haverá paz constante e amizade duradoura entre os Governos e Povos das duas Altas Partes Contractantes.

Artigo II.

As Altas Partes Contractantes terão o direito de estabelecer entre si relações diplomaticas e consulares, na conformidade do Direito das Gentes.

Os Agentes diplomaticos e consulares de cada uma das Altas Partes Contractantes receberão, a titulo de reciprocidade, no territorio da Outra, o mesmo tratamento consagrado pelos principios geraes do Direito Internacional Publico Geral.

Artigo III.

O presente Tratado será ratificado, e as ratificações serão trocadas em Ankara, no mais breve prazo possivel. Entrará em vigor immediatamente após a troca des ratificações.

¹ The exchange of ratifications took place at Paris, December 23rd, 1937.

N^o 4322. — TRAITÉ¹ D'AMITIÉ ENTRE L'AFGHANISTAN ET LE BRÉSIL.
SIGNÉ A ANKARA, LE 20 FÉVRIER 1933.

Textes officiels portugais, français et persan communiqués par l'envoyé extraordinaire et ministre plénipotentiaire des Etats-Unis du Brésil à Berne. L'enregistrement de ce traité a eu lieu le 9 avril 1938.

LE CHEF DU GOUVERNEMENT PROVISOIRE DE LA RÉPUBLIQUE DES ETATS-UNIS DU BRÉSIL et SA MAJESTÉ LE ROI D'AFGHANISTAN, animés du désir d'établir sur des bases d'amitié sincère et durable les relations entre les deux pays, ont résolu de conclure un traité d'amitié et, à cette fin, ont nommé leurs plénipotentiaires, savoir :

LE CHEF DU GOUVERNEMENT PROVISOIRE DE LA RÉPUBLIQUE DES ETATS-UNIS DU BRÉSIL :

Son Excellence Monsieur Mario DE PIMENTEL BRANDÃO, envoyé extraordinaire et ministre plénipotentiaire de la République des Etats-Unis du Brésil en Turquie ;

SA MAJESTÉ LE ROI D'AFGHANISTAN :

Son Excellence Sultan AHMED Khan, ambassadeur extraordinaire et plénipotentiaire d'Afghanistan en Turquie ;

Lesquels, après s'être communiqué leurs pleins pouvoirs, trouvés en bonne et due forme, sont convenus des dispositions suivantes :

Article premier.

Il y aura paix constante et amitié durable entre les gouvernements et les peuples des deux Hautes Parties contractantes.

Article II.

Les Hautes Parties contractantes auront le droit d'établir entre elles des relations diplomatiques et consulaires, conformément aux principes du droit des gens.

Les agents diplomatiques et consulaires de chacune des Hautes Parties contractantes recevront, à charge de réciprocité, dans le territoire de l'autre, le même traitement consacré par les principes généraux du droit international public général.

Article III.

Le présent traité sera ratifié et les ratifications seront échangées à Ankara, le plus tôt que faire se pourra.

Il entrera en vigueur immédiatement après l'échange des ratifications.

¹ L'échange des ratifications a eu lieu à Paris, le 23 décembre 1937.

Em testemunho do que, os Plenipotenciarios acima nomeados assignaram este Tratado e nelle appuzeram seus sellos.

Feito em Ankara, em tres exemplares, cada um nos idiomas portuguez, francez e persa, aos vinte dias do mez de Fevereiro do anno de mil novecentos e trinta e tres.

(L. S.) M. DE PIMENTEL BRANDÃO.

(L. S.) Sultan AHMED Khan.

É copia authentica :
Secretaria de Estado
das Relações Exteriores,
Rio de Janeiro D. F., em 19 de Fevereiro de 1938.

R. Mendes Gonçalves,
*Chefe do Serviço
dos Limites e Actos Internacionaes.*

En foi de quoi, les plénipotentiaires susmentionnés ont signé le présent traité et y ont apposé leurs sceaux.

Fait à Ankara, en trois exemplaires chacun en langue portugaise, française et persane, le vingt février mil neuf cent trente-trois.

(L. S.) M. DE PIMENTEL BRANDÃO.

(L. S.) Sultan AHMED Khan.

É copia authentica :
Secretaria de Estado
das Relações Exteriores,
Rio de Janeiro D. F., em 19 de Fevereiro de 1938.

R. Mendes Gonçalves,
*Chefe do Serviço
dos Limites e Actos Internacionaes.*

N° 4322.

TEXTE PERSAN. — PERSIAN TEXT.

معاهده دوستانه

مابین افغانستان و برازیل

اعلیحضرت پادشاه افغانستان و رئیس جمهور برازیل نظر باشتیاق و آرزوی طرفین برای استحکام روابط دوستی صمیمانه که مابین مملکتین موجود است مصمم شدند که معاهده دوستانه منعقد نمایند برای این مقصد نمایندگان خود را تعیین نمودند:

از طرف اعلیحضرت پادشاه افغانستان:

عالمقدر جلالتهمآب سلطان احمدخان سفیرکیر فوق العاده افغانستان در انقره.

از طرف حکومت جمهوریه برازیل:

عالمقدر جلالتهمآب ماربودو پمپتیل برانده ژوزیر مختار و نماینده

فوق العاده براریل در انقره.

نمایندگان مذکور بعد از ارائه اعتبار نامه های خود که آنها را با رعایت ترتیبات لازمه و مقررات مقتضیه تدوین و تنظیم شده یافتند در مواد ذیل موافقت نمودند :-

ماده اول

مابین حکومت شاهی افغانستان و جمهوری برزیل و همچنین بین ملتین افغان و برزیل صلح خلل ناپدید و دوسنی لایقطع صمیمانه برقرار خواهد بود .

ماده دوم

طرفین عالیتین متعاهدین حق خواهند داشت که متقابلاً در مملکت یکدیگر نمایندگان دیپلماتیک و فونسلوسی با اصول بین المللی افامه نمایند و این نمایندگان از حقوق و مسئولیات و امتیازاتیکه برای اینچنین نمایندگان با بر اصول و رواج حقوق بین المللی تعیین شده است متقابلاً مستفید خواهند شد .

ماده سوم

معاهده‌ها تصدیق خواهند شد و تصدیق نامه‌ها حتی الامکان زودتر در انگوره مبادله خواهند شد و از تاریخ تبادل نسخه مصدق مرعی الاجراء خواهد بود.

ماده چهارم

معاهده‌ها در زبانهای فارسی و فرانسوی و پورتگالیز بر سه نسخه نوشته شده و هر سه متن حق مساوی دارند.

معاهده‌ها را نمایندگان مختار طرفین امضاء و مهر نمودند.

تاریخ ۲ حوت ۱۳۱۱ مطابق ۲۰ فروری ۱۹۳۳.

نقل مطابق اصل امضاء ماریودو لیمپیل براندئو

¹ TRADUCTION. — TRANSLATION.

No. 4322. — TREATY OF FRIENDSHIP BETWEEN AFGHANISTAN AND BRAZIL. SIGNED AT ANKARA, FEBRUARY 20TH, 1933.

THE HEAD OF THE PROVISIONAL GOVERNMENT OF THE REPUBLIC OF THE UNITED STATES OF BRAZIL and HIS MAJESTY THE KING OF AFGHANISTAN, being desirous of establishing relations between the two countries on a basis of sincere and lasting friendship, have resolved to conclude a Treaty of Friendship and have, with this object, appointed as their Plenipotentiaries :

THE HEAD OF THE PROVISIONAL GOVERNMENT OF THE REPUBLIC OF THE UNITED STATES OF BRAZIL :
His Excellency Monsieur Mario DE PIMENTEL BRANDÃO, Envoy Extraordinary and Minister Plenipotentiary of the Republic of the United States of Brazil in Turkey ;

HIS MAJESTY THE KING OF AFGHANISTAN :

His Excellency Sultan AHMED Khan, Ambassador Extraordinary and Plenipotentiary of Afghanistan in Turkey ;

Who, having communicated their full powers, found in good and due form, have agreed on the following provisions :

Article I.

There shall be constant peace and lasting friendship between the Governments and peoples of the two High Contracting Parties.

Article II.

The High Contracting Parties shall have the right to establish diplomatic and consular relations with each other, in conformity with the principles of international law.

Subject to reciprocity, the diplomatic and consular agents of each of the High Contracting Parties shall, in the territory of the other High Contracting Party, enjoy the same treatment in accordance with the general principles of general public international law.

Article III.

The present Treaty shall be ratified and the ratifications shall be exchanged at Ankara at the earliest possible date.

It shall come into force immediately after the exchange of ratifications.

In faith whereof the above-mentioned Plenipotentiaries have signed the present Treaty and have thereto affixed their seals.

Done at Ankara in three copies, each in Portuguese, French and Persian, this twentieth day of February, one thousand nine hundred and thirty-three.

(L. S.) M. DE PIMENTEL BRANDÃO.

(L. S.) Sultan AHMED Khan.

¹ Traduit par le Secrétariat de la Société des Nations, à titre d'information.

¹ Translated by the Secretariat of the League of Nations, for information.

N° 4323.

BRÉSIL ET MEXIQUE

Convention pour la revision des
textes de l'enseignement historique
et géographique. Signée à Rio de
Janeiro, le 28 décembre 1933.

BRAZIL AND MEXICO

Convention for the Revision of
History and Geography Text-
Books. Signed at Rio de Janeiro,
December 28th, 1933.

TEXTE PORTUGAIS. — PORTUGUESE TEXT.

Nº 4323. — CONVENIO ¹ ENTRE O BRASIL E O MEXICO PARA A REVISÃO DOS TEXTOS DE ENSINO DE HISTORIA E DE GEOGRAPHIA. ASSINADO NO RIO DE JANEIRO, EM 28 DE DEZEMBRO DE 1933.

Textes officiels portugais et espagnol communiqués par l'envoyé extraordinaire et ministre plénipotentiaire des Etats-Unis du Brésil à Berne. L'enregistrement de cette convention a eu lieu le 9 avril 1938.

O CHEFE DO GOVERNO PROVISORIO DA REPUBLICA DOS ESTADOS UNIDOS DO BRASIL e O PRESIDENTE DOS ESTADOS UNIDOS MEXICANOS, animados do desejo de estreitar ainda mais, si possível, as relações de amizade que vinculam os dois povos, e convencidos de que essa amizade mais se consolidará pelo perfeito conhecimento que as novas gerações adquiram, tanto da geographia como da historia de suas respectivas patrias, resolveram celebrar um Convenio para a revisão dos textos de ensino de historia e de geographia, e, para esse fim, nomearam seus Plenipotenciarios, a saber :

O CHEFE DO GOVERNO PROVISORIO DA REPUBLICA DOS ESTADOS UNIDOS DO BRASIL :

ao Senhor Doutor Afranio DE MELLO FRANCO, Ministro de Estado das Relações Exteriores;

O PRESIDENTE DOS ESTADOS UNIDOS MEXICANOS :

ao Senhor Doutor José Manuel PUIG CASAUANC, Ministro das Relações Exteriores ;

Os quaes, depois de haverem trocado seus plenos poderes, achados em boa e devida forma, convieram nas disposições seguintes :

Artigo Primeiro.

O Governo da Republica dos Estados Unidos do Brasil e o Governo dos Estados Unidos Mexicanos farão proceder a uma revisão dos textos adoptados para o ensino da historia nacional em seus respectivos paizes, expurgando-os daqueles topicos que sirvam para excitar no animo desprevenido da juventude a adversão a qualquer povo americano.

Artigo II.

O Governo da Republica dos Estados Unidos do Brasil e o Governo dos Estados Unidos Mexicanos farão rever periodicamente os textos adoptados para o ensino da geographia, pondo-os de accordo com as mais modernas estatisticas e procurando estabelecer nelles uma noção approximada da riqueza e da capacidade de producção dos Estados americanos.

¹ L'échange des ratifications a eu lieu à Mexico, le 3 décembre 1937.

TEXTE ESPAGNOL. — SPANISH TEXT.

Nº 4323. — CONVENIO¹ ENTRE EL BRASIL Y MEXICO PARA LA REVISIÓN DE LOS TEXTOS DE ENSEÑANZA DE HISTORIA Y DE GEOGRAFÍA. FIRMADO EN RIO DE JANEIRO EL 28 DE DICIEMBRE DE 1933.

Portuguese and Spanish official texts communicated by the Envoy Extraordinary and Minister Plenipotentiary of the United States of Brazil at Berne. The registration of this Convention took place April 9th, 1938.

EL JEFE DEL GOBIERNO PROVISIONAL DE LA REPÚBLICA DE LOS ESTADOS UNIDOS DEL BRASIL y EL PRESIDENTE DE LOS ESTADOS UNIDOS MEXICANOS, animados del deseo de estrechar más aun si cabe las relaciones de amistad que a ambos pueblos vinculan y convencidos de que esa amistad se consolidará más mediante el conocimiento perfecto que las nuevas generaciones adquieran tanto de la geografía como de la historia de sus respectivas patrias, resolvieron celebrar un Convenio para la revisión de los textos de enseñanza de historia y de geografía, y para ese fin nombraron respectivamente a los siguientes Plenipotenciarios :

EL JEFE DEL GOBIERNO PROVISIONAL DE LA REPÚBLICA DE LOS ESTADOS UNIDOS DEL BRASIL :
Al Señor Doctor Afranio DE MELLO FRANCO, Ministro de Estado de Relaciones Exteriores ;

EL PRESIDENTE DE LOS ESTADOS UNIDOS MEXICANOS :
Al Señor Doctor Don José Manuel PUIG CASAURANC, Secretario de Relaciones Exteriores ;

Los cuales, después de comunicarse los respectivos Plenos Poderes, que fueron hallados en buena y debida forma, convinieron en lo siguiente :

Artículo Primero.

El Gobierno de la República de los Estados Unidos del Brasil y el Gobierno de los Estados Unidos Mexicanos harán que se proceda a una revisión de los textos adoptados para la enseñanza de la historia nacional en sus respectivos países, depurándolos de aquellos tópicos que sirvan para excitar en el ánimo desprevenido de la juventud la adhesión a cualquier pueblo americano.

Artículo II.

El Gobierno de la República de los Estados Unidos del Brasil y el Gobierno de los Estados Unidos Mexicanos harán revisar, periódicamente, los textos adoptados para la enseñanza de la geografía, poniéndolos de acuerdo con las más modernas estadísticas y procurando establecer en ellos una noción aproximada de la riqueza y de la capacidad de producción de los Estados americanos.

¹ The exchange of ratifications took place at Mexico, December 3rd, 1937.

Artigo III.

O Presente Convenio será ratificado dentro do mais breve prazo possível e suas ratificações se trocarão na cidade do Mexico, continuando elle em vigor indefinidamente até ser denunciado por uma das Partes contractantes, com seis mezes de antecipação.

Em fé do que, os Plenipotenciarios acima referidos assignam o presente Convenio, em dois exemplares, nas linguas portugueza e espanhola, e lhes appõem os respectivos sellos, no Rio de Janeiro, D. F., aos vinte e oito dias do mez de Dezembro do anno de mil novecentos e trinta e tres.

(L. S.) Afranio DE MELLO FRANCO.

(L. S.) PUIG.

É copia authentica :

Secretaria de Estado das Relações Exteriores,
Rio de Janeiro D. F., em 19 de Fevereiro de 1938.

R. Mendes Gonçalves,
*Chefe do Serviço dos Limites e Actos
Internacionaes.*

Artículo III.

El presente Convenio será ratificado dentro del más breve plazo posible y sus ratificaciones se canjearán en la ciudad de México, continuando en vigor indefinidamente hasta ser denunciado por una de las Partes contratantes, con seis meses de anticipación.

En fé de lo cual, los Plenipotenciarios arriba referidos firman el presente Convenio, en dos ejemplares, en las lenguas portuguesa y española, y le imponen sus respectivos sellos, en Rio de Janeiro, D. F., a los veintiocho dias del mes de diciembre del año de mil novecientos treinta y tres.

(L. S.) Afranio DE MELLO FRANCO.

(L. S.) PUIG.

É copia autentica :

Secretaria de Estado das Relações Exteriores,
Rio de Janeiro D. F., em 19 de Fevereiro de 1938.

R. Mendes Gonçalves,
*Chefe do Serviço dos Limites e Actos
Internacionaes.*

¹ TRADUCTION.

N^o 4323. — CONVENTION ENTRE LE BRÉSIL ET LE MEXIQUE
POUR LA REVISION DES TEXTES DE L'ENSEIGNEMENT
HISTORIQUE ET GÉOGRAPHIQUE. SIGNÉE A RIO DE JANEIRO,
LE 28 DÉCEMBRE 1933.

LE CHEF DU GOUVERNEMENT PROVISOIRE DE LA RÉPUBLIQUE DES ETATS-UNIS DU BRÉSIL et LE PRÉSIDENT DES ETATS-UNIS DU MEXIQUE, animés du désir de resserrer davantage, si possible, les relations amicales qui unissent les deux peuples et convaincus que cette amitié sera renforcée si les nouvelles générations ont une connaissance parfaite tant de la géographie que de l'histoire de leurs patries respectives, ont décidé de conclure une convention pour la revision des textes d'enseignement de l'histoire et de la géographie et, à cette fin, ont nommé pour leurs plénipotentiaires :

LE CHEF DU GOUVERNEMENT PROVISOIRE DE LA RÉPUBLIQUE DES ETATS-UNIS DU BRÉSIL :

Le D^r Afranio DE MELLO FRANCO, ministre d'Etat des Affaires étrangères ;

LE PRÉSIDENT DES ETATS-UNIS DU MEXIQUE :

Le D^r José Manuel PUIG CASAUANC, ministre des Affaires étrangères ;

Lesquels, après s'être communiqué leurs pleins pouvoirs trouvés en bonne et due forme, sont convenus de ce qui suit :

Article premier.

Le Gouvernement de la République des Etats-Unis du Brésil et le Gouvernement des Etats-Unis du Mexique feront procéder à une revision des textes adoptés pour l'enseignement de l'histoire nationale dans leurs pays respectifs, en supprimant de ces textes tout sujet de nature à faire naître dans l'esprit non prévenu de la jeunesse l'aversion contre un peuple américain quelconque.

Article II.

Le Gouvernement de la République des Etats-Unis du Brésil et le Gouvernement des Etats-Unis du Mexique feront procéder à une revision périodique des textes adoptés pour l'enseignement de la géographie, qui seront mis à jour conformément aux données les plus récentes de la statistique et de façon à donner une idée approximative de la richesse et de la capacité de production des Etats américains.

Article III.

La présente convention sera ratifiée dans le plus bref délai possible, et les ratifications seront échangées à Mexico. Elle restera en vigueur indéfiniment, sauf dénonciation par l'une des Parties contractantes moyennant préavis de six mois.

En foi de quoi, les plénipotentiaires susnommés ont signé la présente convention, établie en deux exemplaires, en langues portugaise et espagnole, et y ont apposé leurs cachets.

Fait à Rio de Janeiro, le vingt-huit décembre mil neuf cent trente-trois.

(L. S.) Afranio DE MELLO FRANCO.

(L. S.) PUIG.

¹ Traduit par le Secrétariat de la Société des Nations, à titre d'information.

¹ TRANSLATION.

No. 4323. — CONVENTION BETWEEN BRAZIL AND MEXICO FOR THE REVISION OF HISTORY AND GEOGRAPHY TEXT-BOOKS. SIGNED AT RIO DE JANEIRO, DECEMBER 28TH, 1933.

THE HEAD OF THE PROVISIONAL GOVERNMENT OF THE REPUBLIC OF THE UNITED STATES OF BRAZIL and THE PRESIDENT OF THE UNITED STATES OF MEXICO, desirous, if possible, of strengthening still further the friendly relations existing between the two nations, and convinced that this friendship will become even closer if the coming generations acquire an accurate knowledge of the geography and history of their respective countries, have resolved to conclude a Convention for the Revision of History and Geography Text-books, and for this purpose have appointed as their Plenipotentiaries :

THE HEAD OF THE PROVISIONAL GOVERNMENT OF THE REPUBLIC OF THE UNITED STATES OF BRAZIL :
Dr. Afranio DE MELLO FRANCO, Minister of State for Foreign Affairs ;

THE PRESIDENT OF THE UNITED STATES OF MEXICO :
Dr. José Manuel PUIG CASAURANC, Minister for Foreign Affairs ;

Who, having communicated their full powers, found in good and due form, have agreed as follows :

Article I.

The Government of the Republic of the United States of Brazil and the Government of the United States of Mexico shall arrange for the text-books used for the teaching of national history in their respective countries to be revised, and for all passages likely to arouse hostility in youthful minds against any American nation to be deleted.

Article II.

The Government of the Republic of the United States of Brazil and the Government of the United States of Mexico shall arrange for geography text-books to be periodically revised, so as to bring them into line with the most recent statistics and to give an approximate idea of the wealth and productive capacity of the American States.

Article III.

The present Convention shall be ratified as soon as possible and the ratifications shall be exchanged in Mexico City. It shall remain in force for an indefinite period until it is denounced by one of the Contracting Parties on giving six months' notice.

In faith whereof the above-named Plenipotentiaries have signed the present Convention in duplicate Portuguese and Spanish texts and have thereto affixed their seals.

Done at Rio de Janeiro, the twenty-eighth day of December, one thousand nine hundred and thirty-three.

(L. S.) Afranio DE MELLO FRANCO.

(L. S.) PUIG.

¹ Translated by the Secretariat of the League of Nations, for information.

N° 4324.

BRÉSIL ET LITHUANIE

Echange de notes comportant un accord commercial provisoire. Rio de Janeiro, le 28 septembre 1937.

BRAZIL AND LITHUANIA

Exchange of Notes constituting a Provisional Commercial Agreement. Rio de Janeiro, September 28th, 1937.

N° 4324. — ÉCHANGE DE NOTES ENTRE LES GOUVERNEMENTS BRÉSILIEU ET LITHUANIEN COMPORTANT UN ACCORD COMMERCIAL PROVISOIRE. RIO DE JANEIRO, LE 28 SEPTEMBRE 1937.

N° 4324. — TROCA DE NOTAS ENTRE O GOVERNO BRASILEIRO E O GOVERNO DA LITHUANIA RELATIVAS A UN ACCORDO COMMERCIAL PROVISORIO. RIO DE JANEIRO, EM 28 DE SETEMBRO 1937.

Textes officiels français et portugais communiqués par l'envoyé extraordinaire et ministre plénipotentiaire des Etats-Unis du Brésil à Berne. L'enregistrement de cet échange de notes a eu lieu le 9 avril 1938.

French and Portuguese official texts communicated by the Envoy Extraordinary and Minister Plenipotentiary of the United States of Brazil at Berne. The registration of this Exchange of Notes took place April 9th, 1938.

I.

LÉGATION DE LITHUANIE.

RIO DE JANEIRO, le 28 septembre 1937.

MONSIEUR LE MINISTRE,

J'ai l'honneur de porter à la connaissance de Votre Excellence, comme suite à ma note du 9 septembre 1936, que le Gouvernement lithuanien m'a autorisé à faire au Gouvernement brésilien la déclaration ci-après :

Le Gouvernement lithuanien désireux de faciliter et développer les relations commerciales entre la Lithuanie et les Etats-Unis du Brésil, propose que, jusqu'à la conclusion d'un traité de commerce et de navigation entre les deux pays, lesdites relations soient réglées par les clauses suivantes :

1° Les produits naturels ou manufacturés de la Lithuanie importés au Brésil (pour la consommation ou la réexportation, ou en transit) ne seront passibles de droits d'entrée, impôts, taxes ou charges douanières quelconques autres ni plus élevés que ceux appliqués aux produits similaires de la nation la plus favorisée, à la condition que les produits naturels ou manufacturés du Brésil, importés en Lithuanie (pour la consommation ou la réexportation, ou en transit) ne soient passibles de droits d'entrée, impôts, taxes ou charges douanières quelconques, autres ni plus élevés que ceux appliqués aux produits similaires importés de la nation la plus favorisée. De même, à la condition de réciprocité, les produits naturels ou manufacturés de la Lithuanie importés au Brésil ne seront soumis à des formalités douanières autres que celles applicables aux produits similaires importés de la nation la plus favorisée.

2° Les produits naturels ou manufacturés du Brésil en Lithuanie ne seront grevés d'impôts ni de taxes, perçus après le dédouanement, autres ni plus élevés que ceux qui grèveront les produits similaires importés de la nation la plus favorisée, à la condition que les produits naturels ou manufacturés de la Lithuanie importés au Brésil ne soient grevés d'impôts ou de taxes, perçus après le dédouanement, autres ni plus élevés que ceux auxquels sont soumis les produits similaires importés de la nation la plus favorisée.

3° Si l'un des deux pays établit une restriction quelconque sur l'importation d'un article intéressant essentiellement l'autre pays, celui qui aura établi une telle restriction donnera suite à la demande de l'autre pays d'entrer immédiatement en négociations pour arriver à une solution satisfaisante. Si un accord ne peut être réalisé dans le délai de trente jours à partir de la réception de la demande d'ouverture de négociations, le pays qui les aura demandées aura le droit de dénoncer le présent accord, soit en observant le délai de trente jours stipulé ci-dessous, soit avec un préavis de quinze jours.

4° Si le Gouvernement lithuanien faisait dépendre l'importation de marchandises de la concession de permis d'achat de devises étrangères, il s'engage, d'ores et déjà, à accorder les permis nécessaires à l'importation de produits brésiliens selon le même critérium qui serait adopté pour la concession des permis d'achat de devises nécessaires à l'importation de produits de la nation la plus favorisée, pourvu que le Gouvernement brésilien s'engage de son côté à adopter une pratique identique en ce qui concerne la concession éventuelle des permis d'achat de devises nécessaires à l'importation de produits lithuaniens au Brésil.

5° Il est entendu que le traitement de la nation la plus favorisée prévu dans les clauses ci-dessus ne s'applique pas aux faveurs spéciales accordées ou qui pourraient être accordées par la Lithuanie à l'Estonie et à la Lettonie.

6° Il est également entendu que le traitement de la nation la plus favorisée prévu dans les clauses ci-dessus ne s'applique pas aux faveurs spéciales que chacun des deux pays a accordées ou pourrait accorder aux pays limitrophes en vue de faciliter le trafic frontalier, ni aux faveurs spéciales découlant d'une union douanière.

2. Si le Gouvernement brésilien agréait les clauses ci-dessus, je prierais Votre Excellence de vouloir bien me le confirmer en les reproduisant dans sa note de réponse, laquelle, ensemble avec la présente, constituerait un accord commercial provisoire entre la Lithuanie et les Etats-Unis du Brésil.

3. En outre, j'ai l'honneur de proposer à Votre Excellence que cet accord soit mis en vigueur immédiatement, les deux gouvernements se réservant le droit de le dénoncer avec un préavis de trente jours.

Veillez agréer, Monsieur le Ministre, les assurances de ma très haute considération.

(a) AUKSTUOLIS.

Son Excellence

Monsieur le D^r Mario de Pimentel Brandão,
Ministre des Affaires étrangères
des Etats-Unis du Brésil.

É copia authentica :

Secretaria de Estado das Relações Exteriores,
Rio de Janeiro D. F., em 19 de Fevereiro de 1938.

R. Mendes Gonçalves,
*Chefe do Serviço dos Limites e Actos
Internacionaes.*

II.

TEXTE PORTUGAIS. — PORTUGUESE TEXT.

EC/2/890.(42) (70°).

Em 28 de Setembro de 1937.

SENHOR MINISTRO,

Tenho a honra de accusar o recebimento da sua Nota, de hoje, na qual, em additamento á de 9 de Setembro de 1936, Vossa Excellencia se dignou communicar-me que o Governo lithuanico, desejo de facilitar e desenvolver as relações commerciaes entra os Estados Unidos do Brasil e a Lithuania, propõe que, até á conclusão de um Tratado de Commercio e Navegação entre os dois paizes, as referidas relações sejam reguladas pelas seguintes clausulas :

1) Os productos naturaes ou manufacturados da Lithuania importados no Brasil (para o consumo ou a reexportação ou em transito), não serão sujeitos a direitos de entrada, a impostos, a taxas ou a onus aduaneiros quaesquer, differentes nem mais elevados do que os que recahirem sobre os productos similares importados da nação mais favorecida, sob a condição de que os productos naturaes ou manufacturados do Brasil, importados na Lithuania (para o consumo ou a reexportação ou em transito) não sejam sujeitos a direitos de entrada, a impostos, a taxas ou a onus aduaneiros quaesquer, differentes nem mais elevados do que os que recahirem sobre os productos similares importados da nação mais favorecida. Outrosim, sob a condição de reciprocidade, os productos naturaes ou manufacturados da Lithuania importados no Brasil, não serão submettidos a formalidades aduaneiras differentes das que se applicarem aos productos similares importados da nação mais favorecida.

2) Os productos naturaes ou manufacturados da Lithuania importados no Brasil não serão onerados de impostos ou taxas, cobrados após o despacho aduaneiro, differentes nem mais elevados do que os que

II.

¹ TRADUCTION. — TRANSLATION.

EC/2/890.(42) (70°).

Le 28 septembre 1937.

MONSIEUR LE MINISTRE,

J'ai l'honneur d'accuser réception de votre note de ce jour dans laquelle, comme suite à celle du 9 septembre 1936, vous voulez bien me faire savoir que le Gouvernement lithuanien, désireux de faciliter et de développer les relations commerciales entre les Etats-Unis du Brésil et la Lithuanie, propose que, jusqu'à la conclusion d'un traité de commerce et de navigation entre les deux pays, lesdites relations soient réglées par les clauses suivantes :

1° Les produits naturels ou manufacturés de la Lithuanie importés au Brésil (pour la consommation ou la réexportation, ou en transit) ne seront pas passibles de droits d'entrée, impôts, taxes ou charges douanières quelconques autres ni plus élevés que ceux qui sont appliqués aux produits similaires importés en provenance de la nation la plus favorisée, à la condition que les produits naturels ou manufacturés du Brésil, importés en Lithuanie (pour la consommation ou la réexportation, ou en transit) ne soient pas passibles de droits d'entrée, impôts, taxes ou charges douanières quelconques, autres ni plus élevés que ceux qui sont appliqués aux produits similaires importés en provenance de la nation la plus favorisée. De même, sous condition de réciprocité, les produits naturels ou manufacturés de la Lithuanie importés au Brésil ne seront pas soumis à des formalités douanières autres que celles qui sont applicables aux produits similaires importés en provenance de la nation la plus favorisée.

2° Les produits naturels ou manufacturés de Lithuanie importés au Brésil ne seront pas grevés d'impôts ni de taxes, perçus après le dédouanement, autres ni plus élevés que ceux qui grèveront les pro-

¹ Traduit par le Secrétariat de la Société des Nations, à titre d'information.

¹ Translated by the Secretariat of the League of Nations, for information.

onerarem os productos similares importados na nação favorecida, sob a condição de que os productos naturaes ou manufacturados no Brasil importados na Lithuania não sejam onerados de impostos ou taxas, cobrados após o despacho aduaneiro, diferentes nem mais elevados do que aquelles aos quaes estão sujeitos os productos similares importados da nação mais favorecida.

3) Se um dos dois paizes estabelecer uma restricção qualquer á importação de artigo que interesse essencialmente o outro paiz, o que houver estabelecido tal restricção attendará ao pedido do outro paiz de entrar immediatamente em negociações para chegarem á uma solução satisfatoria. Se não fôr possivel realizar um accôrdo no prazo de trinta dias a partir do recebimento do pedido de abertura de negociações, o paiz que as tiver solicitado, terá o direito de denunciar o presente Accôrdo, seja observando o prazo de trinta dias abaixo estipulado, seja com o aviso previo de quinze dias.

4) Se o Governo brasileiro fizer depender a importação de mercadorias da concessão de licenças para a aquisição de moedas estrangeiras ou de cambiaes sobre as Praças estrangeiras, elle se compromette desde já a conceder as licenças necessarias á importação de productos lithuanicos conforme o mesmo criterio que fôr adoptado para a concessão das licenças de aquisição de moedas ou de cambiaes necessarias á importação de productos da nação mais favorecida, comtanto que o Governo da Lithuania se comprometta, a seu turno, a adoptar uma pratica identica quanto á concessão eventual das licenças de aquisição de moedas ou de cambiaes necessarias á importação de productos brasileiros na Lithuania.

5) Fica entendido que o tratamento da nação mais favorecida, previsto nas clausulas acima, não se applica aos favores especiaes concedidos ou que possam ser concedidos pela Lithuania á Esthonia e á Lethonia.

6) Fica igualmente entendido que o tratamento da nação mais favorecida, previsto nas clausulas acima, não se applica aos favores especiaes que cada um dos dois paizes condeceu ou venha a conceder aos

duits similaires importés en provenance de la nation la plus favorisée, à la condition que les produits naturels ou manufacturés du Brésil importés en Lithuanie ne soient pas grevés d'impôts ni de taxes, perçus après le dédouanement, autres ni plus élevés que ceux auxquels sont soumis les produits similaires importés en provenance de la nation la plus favorisée.

3° Si l'un des deux pays établit une restriction quelconque à l'importation d'un article intéressant essentiellement l'autre pays, celui qui aura établi une telle restriction donnera suite à la demande de l'autre pays d'entrer immédiatement en négociations pour arriver à une solution satisfaisante. Si un accord ne peut être réalisé dans le délai de trente jours à partir de la réception de la demande d'ouverture de négociations, le pays qui les aura demandées aura le droit de dénoncer le présent accord, soit en observant le délai de trente jours stipulé ci-dessous, soit avec un préavis de quinze jours.

4° Si le Gouvernement brésilien faisait dépendre l'importation de marchandises de la concession de permis d'achat de devises étrangères ou de change sur les places étrangères, il s'engage d'ores et déjà à accorder les permis nécessaires à l'importation de produits lithuaniens selon le même critère qui serait adopté pour la concession des permis d'achat de devises ou de change nécessaires à l'importation de produits de la nation la plus favorisée, pourvu que le Gouvernement lithuanien s'engage de son côté à adopter une pratique identique en ce qui concerne la concession éventuelle des permis d'achat de devises ou de change nécessaires à l'importation de produits brésiliens en Lithuanie.

5° Il est entendu que le traitement de la nation la plus favorisée, prévu dans les clauses ci-dessus, ne s'applique pas aux favours spéciales accordées ou qui pourraient être accordées par la Lithuanie à l'Estonie et à la Lettonie.

6° Il est également entendu que le traitement de la nation la plus favorisée, prévu dans les clauses ci-dessus, ne s'applique pas aux favours spéciales que chacun des deux pays a accordées ou pourrait accorder

paizes limitrophes para facilitar o trafego de fronteiras, nem aos favores especiaes resultantes de uma União aduaneira.

2. Tenho a honra de communicar a Vossa Excellencia que o Governo brasileiro, animado do mesmo desejo do Governo lithuanico de facilitar e desenvolver as relações commerciaes entre o Brasil e a Lithuania, concorda em que estas sejam reguladas pelas clausulas acima, formando a Nota de Vossa Excellencia, desta data, com a presente Nota, um Accôrdo Commercial Provisorio entre os Estados Unidos do Brasil e a Lithuania, o qual entrará em vigor immediatamente e poderá ser denunciado, por qualquer dos dois Governos, com o aviso prévio de trinta dias.

Aproveito a oportunidade para renovar a Vossa Excellencia os protestos da minha alta consideração.

(a.) MARIO DE PIMENTEL BRANDÃO.

A Sua Excellencia
o Senhor Jonas Aukstuolis,
Enviado Extraordinario
e Ministro Plenipotenciario
da Lithuania.

É copia authentica :

Secretaria de Estado das Relações Exteriores,
Rio de Janeiro D. F., em 19 de Fevereiro de 1938.

R. Mendes Gonçalves,
*Chefe do Serviço dos Limites e Actos
Internacionaes.*

aux pays limitrophes en vue de faciliter le trafic frontalier, ni aux favours spéciales découlant d'une union douanière.

2. J'ai l'honneur de porter à votre connaissance que le Gouvernement brésilien, animé du même désir que le Gouvernement lithuanien de faciliter et de développer les relations commerciales entre le Brésil et la Lithuanie, accepte que ces relations soient réglées par les clauses susmentionnées. Dans ces conditions, votre note de ce jour et la présente note constituent un accord commercial provisoire entre les Etats-Unis du Brésil et la Lithuanie, accord qui entrera en vigueur immédiatement et qui pourra être dénoncé par l'un ou l'autre des deux gouvernements, avec préavis de trente jours.

Je saisis cette occasion, etc.

(Signé) MARIO DE PIMENTEL BRANDÃO.

Son Excellence
Monsieur Jonas Aukstuolis,
Envoyé extraordinaire
et ministre plénipotentiaire
de Lithuanie.

¹ TRADUCTION. — TRANSLATION.

No. 4324. — EXCHANGE OF NOTES BETWEEN THE BRAZILIAN AND LITHUANIAN GOVERNMENTS CONSTITUTING A PROVISIONAL COMMERCIAL AGREEMENT. RIO DE JANEIRO, SEPTEMBER 28TH, 1937.

I.

LITHUANIAN LEGATION.

RIO DE JANEIRO, *September 28th*, 1937.

YOUR EXCELLENCY,

With reference to my note of September 9th, 1936, I have the honour to inform Your Excellency that the Lithuanian Government has authorised me to make the following statement to the Brazilian Government :

The Lithuanian Government, being desirous of promoting and developing commercial relations between Lithuania and the United States of Brazil, proposes that, pending the conclusion of a Treaty of Commerce and Navigation between the two countries, the said relations should be governed by the following provisions :

(1) Goods produced or manufactured in Lithuania and imported into Brazil (whether for consumption or re-export or in transit) shall not be subject to any import duties, taxes, charges or Customs fees other or higher than those to which like goods, imported from the most-favoured nation, are subject, on condition that goods produced or manufactured in Brazil and imported into Lithuania (whether for consumption or re-export or in transit) shall not be subject to any import duties, taxes, charges or Customs fees other or higher than those to which like goods, imported from the most-favoured nation, are subject. Similarly, on condition of reciprocity, goods produced or manufactured in Lithuania and imported into Brazil shall not be subject to Customs formalities other than those to which like goods imported from the most-favoured nation are subject.

(2) Goods produced or manufactured in Brazil and imported into Lithuania shall not be subject to taxes or charges, levied after clearance through the Customs, other or higher than those to which like goods imported from the most-favoured nation are subject, on condition that goods produced or manufactured in Lithuania and imported into Brazil shall not be subject to taxes or charges, levied after clearance through the Customs, other or higher than those to which like goods imported from the most-favoured nation are subject.

(3) Should either of the two countries impose any restriction whatsoever on the importation of an article of vital importance to the other country, the country which shall have imposed such restriction shall comply with any request of the other country for the immediate opening of negotiations with a view to reaching a satisfactory settlement. If agreement cannot be reached within a period of thirty days as from the receipt of the request for the opening of negotiations, the country which has

¹ Traduit par le Secrétariat de la Société des Nations, à titre d'information.

¹ Translated by the Secretariat of the League of Nations, for information.

requested the opening of negotiations shall be entitled to denounce the present Agreement, either with the thirty days' notice specified hereunder or with fifteen days' notice.

(4) The Lithuanian Government hereby undertakes that, in the event of its making the importation of goods contingent upon the granting of permits to purchase foreign exchange, it will grant the permits necessary for the importation of Brazilian goods on the same conditions as may be adopted for the granting of permits to purchase the exchange necessary for the importation of goods of the most-favoured nation, provided that the Brazilian Government undertakes, for its part, to adopt an identical practice with respect to the granting of any permits to purchase the exchange necessary for the importation of Lithuanian goods into Brazil.

(5) It is understood that the most-favoured-nation treatment referred to in the foregoing provisions shall not apply to any special favours that are at present or may hereafter be accorded by Lithuania to Estonia and Latvia.

(6) It is further understood that the most-favoured-nation treatment referred to in the foregoing provisions shall not apply to such special favours as either of the two countries has accorded, or may hereafter accord, to adjacent countries in order to facilitate frontier traffic, or to special advantages resulting from a Customs union.

2. Should the Brazilian Government approve the above provisions, I would ask Your Excellency to be good enough to confirm the fact by reproducing them in your reply, which, together with the present note, would constitute a Provisional Commercial Agreement between Lithuania and the United States of Brazil.

3. I have further the honour to propose to Your Excellency that this Agreement should be brought into force immediately, the two Governments reserving the right to denounce it with thirty days' notice.

I have the honour to be, etc.

(Signed) AUKSTUOLIS.

His Excellency
Dr. Mario de Pimentel Brandão,
Minister for Foreign Affairs
of the United States of Brazil.

II.

EC/2/890.(42)(70e).

September 28th, 1937.

MONSIEUR LE MINISTRE,

I have the honour to acknowledge the receipt of your note of to-day's date, in which, with reference to your note of September 9th, 1936, Your Excellency was good enough to inform me that the Lithuanian Government, being desirous of promoting and developing commercial relations between the United States of Brazil and Lithuania, proposes that, pending the conclusion of a Treaty of Commerce and Navigation between the two countries, the said relations should be governed by the following provisions :

(1) Goods produced or manufactured in Lithuania and imported into Brazil (whether for consumption or re-export or in transit) shall not be subject to any import duties, taxes, charges or Customs fees other or higher than those to which like goods, imported from the most-favoured nation, are subject, on condition that goods produced or manufactured in Brazil and imported into Lithuania (whether for consumption or re-export or in transit) shall not be subject to any import duties, taxes, charges or Customs fees other or higher than those to which like goods, imported from the most-favoured nation,

are subject. Similarly, on condition of reciprocity, goods produced or manufactured in Lithuania and imported into Brazil shall not be subject to Customs formalities other than those to which like goods imported from the most-favoured nation are subject.

(2) Goods produced or manufactured in Lithuania and imported into Brazil shall not be subject to taxes or charges, levied after clearance through the Customs, other or higher than those to which like goods imported from the most-favoured nation are subject, on condition that goods produced or manufactured in Brazil and imported into Lithuania shall not be subject to taxes or charges, levied after clearance through the Customs, other or higher than those to which like goods imported from the most-favoured nation are subject.

(3) Should either of the two countries impose any restriction whatsoever on the importation of an article of vital importance to the other country, the country which shall have imposed such restriction shall comply with any request of the other country for the immediate opening of negotiations with a view to reaching a satisfactory settlement. If agreement cannot be reached within a period of thirty days as from the receipt of the request for the opening of negotiations, the country which has requested the opening of negotiations shall be entitled to denounce the present Agreement, either with the thirty days' notice specified hereunder or with fifteen days' notice.

(4) The Brazilian Government hereby undertakes that, in the event of its making the importation of goods contingent upon the granting of permits to purchase foreign currency or bills of exchange on foreign markets, it will grant the permits necessary for the importation of Lithuanian goods on the same conditions as may be adopted for the granting of permits to purchase the currency or bills of exchange necessary for the importation of goods of the most-favoured nation, provided that the Lithuanian Government undertakes, for its part, to adopt an identical practice with respect to the granting of any permits to purchase the currency or bills of exchange necessary for the importation of Brazilian goods into Lithuania.

(5) It is understood that the most-favoured-nation treatment referred to in the foregoing provisions shall not apply to any special favours that are at present or may hereafter be accorded by Lithuania to Estonia and Latvia.

(6) It is further understood that the most-favoured-nation treatment referred to in the foregoing provisions shall not apply to such special favours as either of the two countries has accorded or may hereafter accord to adjacent countries in order to facilitate frontier traffic, or to special advantages resulting from a Customs union.

2. I have the honour to inform Your Excellency that the Brazilian Government, being equally desirous with the Lithuanian Government to promote and develop commercial relations between Brazil and Lithuania, agrees that such relations shall be governed by the above provisions and that Your Excellency's note of to-day's date, together with the present note, shall constitute a Provisional Commercial Agreement between the United States of Brazil and Lithuania, which shall come into force immediately, and may be denounced by either of the two Governments with thirty days' notice.

I have the honour to be, etc.

(Signed) MARIO DE PIMENTEL BRANDÃO.

His Excellency
Monsieur Jonas Aukstuolis,
Envoy Extraordinary and Minister Plenipotentiary
of Lithuania.

N° 4325.

ÉTATS-UNIS D'AMÉRIQUE
ET BRÉSIL

Echange de notes comportant un accord relatif à la suppression des taxes de visa des passeports pour les touristes des deux pays. Rio de Janeiro, les 16 et 17 décembre 1937.

UNITED STATES OF AMERICA
AND BRAZIL

Exchange of Notes constituting an Agreement regarding the Abolition of Charges for Passport Visas for Tourists of Both Countries. Rio de Janeiro, December 16th and 17th, 1937.

Nº 4325. — TROCA DE NOTAS ENTRE O GOVERNO DOS ESTADOS UNIDOS DA AMERICA E O GOVERNO BRASILEIRO RELATIVAS A UN ACCORDO SUPPRIMINDO O EMOLUMENTO PARA O VISTO EM PASSAPORTE DE TURISTA. RIO DE JANEIRO, EM 16 E EM 17 DE DEZEMBRO DE 1937.

No. 4325. — EXCHANGE OF NOTES BETWEEN THE GOVERNMENT OF THE UNITED STATES OF AMERICA AND THE BRAZILIAN GOVERNMENT CONSTITUTING AN AGREEMENT REGARDING THE ABOLITION OF CHARGES FOR PASSPORT VISAS FOR TOURISTS OF BOTH COUNTRIES. RIO DE JANEIRO, DECEMBER 16TH AND 17TH, 1937.

Textes officiels portugais et anglais communiqués par l'envoyé extraordinaire et ministre plénipotentiaire des Etats-Unis du Brésil à Berne. L'enregistrement de cet échange de notes a eu lieu le 9 avril 1938.

Portuguese and English official texts communicated by the Envoy Extraordinary and Minister Plenipotentiary of the United States of Brazil at Berne. The registration of this Exchange of Notes took place April 9th, 1938.

I.

TEXTE PORTUGAIS. — PORTUGUESE TEXT.

Em 16 de Dezembro de 1937.

SENHOR EMBAIXADOR,

Tenho a honra de informar Vossa Excellencia de que o Governo do Brazil concorda em que não seja cobrado emolumento algum pelo visto e pelas formalidades necessarias á obtenção do visto que as suas autoridades appuzerem nos passaportes dos nacionaes dos Estados Unidos da America e das Ilhas Philippinas, que não sejam immigrants e venham ao Brasil em visita.

2. Para os fins deste accôrdo, será considerado não immigrant o nacional de qualquer das partes que mantenha domicilio na sua patria, com a intenção de a ella voltar após ausencia temporaria, o que vá ao paiz da outra parte contractante para nelle ficar temporariamente e apenas com um dos seguintes objectivos :

a) — representar o seu Governo em qualquer missão official ; sua familia, seus

¹ Traduit par le Secrétariat de la Société des Nations, à titre d'information.

I.

¹ TRADUCTION. — TRANSLATION.

December 16th, 1937.

EXCELLENCY,

I have the honour to inform Your Excellency that the Brazilian Government agrees that no charge whatsoever shall be collected for visas or for the formalities necessary for the obtaining of visas which its representatives place on the passports of nationals of the United States of America and the Philippine Islands who are not immigrants and who come to Brazil on a visit.

2. For the purposes of this Agreement, the national of either Party who maintains a domicile in his own country with the intention to return thereto after a temporary absence and who goes to the country of the other Contracting Party for a temporary sojourn and for one of the following reasons shall be considered a non-immigrant :

(a) To represent his Government in any official capacity ; his family, atten-

¹ Translated by the Secretariat of the League of Nations, for information.

auxiliares, criados e empregados tambem serão considerados não immigrantes ;

b) — visitar o paiz estrangeiro como turista ou a negocio, mas sem fixar residencia para se estabelecer commercialmente ou para exercer alguma actividade profissional ;

c) — atravessar o paiz, em transito para terceiro paiz ;

d) — sendo marítimo, permanecer no paiz estrangeiro durante o periodo em que o respectivo navio se demorar nos portos de tal paiz.

3. Não serão tão pouco considerados immigrantes, para os fins do presente Accôrdo, os cidadãos dos Estados Unidos da America do Norte, suas mulheres e seus filhos solteiros, autorizados a entrar no Brasil somente para commerciar, de accôrdo com as estipulações de um tratado de Commercio e Navegação existente, ou que possa vir a ser concluido no futuro.

4. Fica claramente entendido que as disposições acima só se referem aos nacionaes dos dois paizes, e não ás pessoas munidas de passaportes para estrangeiros ; e não attingem outras disposições vigentes nos territorios dos dois paizes, concernentes ás respectivas leis de immigração e saude publica.

5. O presente accôrdo entrará em vigor no dia 1º de janeiro de 1938, e durará indefinidamente, até que seja denunciado por qualquer das partes contractantes, mediante notificação com tres mezes de antecedencia.

Aproveitò a oportunidade para reiterar a Vossa Excellencia os protestos da minha mais alta consideração.

(A) Mario DE PIMENTEL BRANDÃO.

A Sua Excellencia
o Senhor Jefferson Caffery,
Embaixador dos Estados Unidos
da America.

É copia authentica :
Secretaria de Estado
das Relações Exteriores,
Rio de Janeiro D.F.,
em 19 de Fevereiro de 1938.

R. Mendes Gonçalves,
Chefe do Serviço
dos Limites e Actos Internacionaes.

dants, servants and employees shall also be considered non-immigrants ;

(b) To visit the foreign country as a tourist or on business without, however, taking up residence for the purpose of establishing himself commercially or of undertaking any professional activity ;

(c) To pass through the country in transit to a third country ;

(d) In the case of seamen, to remain in the foreign country during the period in which their respective ships remain in port.

3. For the purposes of the present Agreement, citizens of the United States of America, their wives and unmarried children, authorised to enter Brazil solely to carry on trade in accordance with the provisions of a treaty of commerce and navigation already in force, or which may be concluded in the future, shall also be considered non-immigrants.

4. It is clearly understood that the above provisions refer only to nationals of the two countries and not to persons holding passports issued to foreigners, and do not affect other provisions in force in the territories of the two countries regarding their respective immigration and public health laws.

5. The present Agreement shall come into force on January 1st, 1938, and shall remain in force indefinitely until it is denounced by either of the Contracting Parties on giving three months' notice.

I take this opportunity to renew to Your Excellency the assurance of my highest consideration.

(Signed) Mario DE PIMENTEL BRANDÃO.

His Excellency
Mr. Jefferson Caffery,
Ambassador of the United States
of America.

II.

EMBASSY
OF THE UNITED STATES OF AMERICA.

RIO DE JANEIRO, *December 17th, 1937.*

EXCELLENCY,

I have the honour to inform Your Excellency that the Government of the United States of America agrees that no charge whatsoever be collected for visas which its representatives place on the passports of nationals of Brazil who are not immigrants and who come to the United States or to the Philippine Islands on a visit, or for executing applications therefor.

For the purposes of this Agreement, the national of either of the Contracting Parties who maintains a domicile in his own country with the intention to return thereto after a temporary absence, and who goes to the country of the other Contracting Party for a temporary sojourn and for the following reasons, will be considered a non-immigrant :

(a) To represent his Government in any official capacity, including his family, attendants, servants, and employees ;

(b) To visit the foreign country as a tourist or on business without, however, taking up residence for the purpose of establishing himself commercially or of undertaking any professional activity ;

(c) To pass through the country in transit to a third country ;

(d) In the case of seamen, to remain in the foreign country during the period in which their respective ships remain in port ;

(e) Brazilian nationals, their wives and unmarried children, entitled to enter American territory, including the Philippine Islands, solely to carry on trade under and in pursuance of the provisions of a present existing treaty of commerce and navigation, or one which may be concluded in the future.

It is clearly understood that the above provisions refer only to the nationals of the two countries and not to persons holding passports given to foreigners and do not affect other provisions in effect in the territories of the two countries with respect to the immigration and public health laws.

This Agreement will enter into effect on the 1st day of January, 1938, and will remain in effect indefinitely until it is denounced by either of the Contracting Parties on three months' previous notice.

I avail myself of this opportunity to renew to Your Excellency the assurance of my highest consideration.

(a) JEFFERSON CAFFERY.

His Excellency Dr. Mario de P. Brandão,
Min. for Foreign Af. R. J.

É copia autentica :

Secretaria de Estado das Relações Exteriores,
Rio de Janeiro, D.F., em 19 de Fevereiro de 1938.

R. Mendes Gonçalves,
Chefe do Serviço dos Limites e Actos Internacionaes.

¹ TRADUCTION. — TRANSLATION.

N^o 4325. — ÉCHANGE DE NOTES ENTRE LE GOUVERNEMENT DES ÉTATS-UNIS D'AMÉRIQUE ET LE GOUVERNEMENT BRÉSILIEN COMPORTANT UN ACCORD RELATIF A LA SUPPRESSION DES TAXES DE VISA DES PASSEPORTS POUR LES TOURISTES DES DEUX PAYS. RIO DE JANEIRO, LES 16 ET 17 DÉCEMBRE 1937.

I.

Le 16 décembre 1937.

MONSIEUR L'AMBASSADEUR,

J'ai l'honneur de porter à votre connaissance que le Gouvernement du Brésil convient de ne percevoir aucun droit pour le visa que les autorités brésiliennes apposent sur les passeports des ressortissants des Etats-Unis d'Amérique et des îles Philippines, qui ne sont pas des immigrants et qui se rendent au Brésil en visite, ni pour les formalités qui sont nécessaires en vue de l'obtenir.

2. Aux fins du présent accord, sera considéré comme non-immigrant tout ressortissant de l'une quelconque des Parties contractantes qui conserve son domicile dans sa patrie avec l'intention d'y retourner après une absence temporaire ou qui se rend dans le pays de l'autre Partie contractante afin d'y séjourner temporairement et uniquement pour une des raisons suivantes :

a) Représenter le gouvernement de son pays à titre officiel ; sa famille, ses collaborateurs, ses domestiques et ses employés seront également considérés comme non-immigrants ;

b) Visiter le pays étranger en qualité de touriste ou pour affaires, sans toutefois s'y fixer dans le but de s'y établir comme commerçant ou d'y exercer une profession quelconque ;

c) Traverser le pays pour se rendre dans un tiers pays ;

d) S'il s'agit de marins, demeurer dans le pays étranger pendant tout le temps que le navire auquel ils appartiennent reste dans les ports dudit pays.

3. Ne seront pas non plus considérés comme immigrants, aux fins du présent accord, les citoyens des Etats-Unis de l'Amérique du Nord, leur femme et leurs enfants non mariés qui sont autorisés à entrer au Brésil dans le seul but d'y faire du commerce, conformément aux stipulations d'un traité de commerce et de navigation actuellement en vigueur ou qui pourrait être conclu à l'avenir.

4. Il est bien entendu que les dispositions susmentionnées visent uniquement les ressortissants des deux pays et non pas les personnes munies de passeports pour étrangers ; et qu'elles ne portent pas atteinte aux autres dispositions en vigueur dans les territoires des deux pays et ayant trait aux lois sur l'immigration et la santé publique.

5. Le présent accord entrera en vigueur le 1^{er} janvier 1938 et restera applicable aussi longtemps qu'il n'aura pas été dénoncé par l'une des deux Parties contractantes moyennant préavis de trois mois.

Je saisis cette occasion, etc.

(Signé) Mario DE PIMENTEL BRANDÃO.

Son Excellence Monsieur Jefferson Caffery,
Ambassadeur des Etats-Unis d'Amérique.

¹ Traduit par le Secrétariat de la Société des Nations, à titre d'information.

¹ Translated by the Secretariat of the League of Nations, for information.

II.

AMBASSADE
DES ETATS-UNIS D'AMÉRIQUE.

RIO DE JANEIRO, le 17 décembre 1937.

MONSIEUR LE MINISTRE,

J'ai l'honneur de porter à votre connaissance que le Gouvernement des Etats-Unis d'Amérique convient de ne percevoir aucun droit pour le visa que ses représentants apposent sur les passeports des ressortissants du Brésil qui ne sont pas immigrants et qui se rendent en visite aux États-Unis ou aux îles Philippines, ni pour les formalités qui sont nécessaires en vue de l'obtenir.

Aux fins du présent accord, sera considéré comme non-immigrant tout ressortissant de l'une quelconque des Parties contractantes qui conserve son domicile dans son pays avec l'intention d'y retourner après une absence temporaire ou qui se rend dans le pays de l'autre Partie contractante pour y séjourner temporairement et pour l'une des raisons suivantes :

- a) Représenter le gouvernement de son pays à titre officiel ; sa famille, ses collaborateurs, ses domestiques et ses employés seront également considérés comme non-immigrants ;
- b) Visiter le pays étranger en qualité de touriste ou pour affaires sans toutefois s'y fixer dans le but de s'y établir comme commerçant ou d'y exercer une profession quelconque ;
- c) Traverser le pays pour se rendre dans un tiers pays ;
- d) S'il s'agit de marins, demeurer dans le pays étranger pendant tout le temps que les navires auxquels ils appartiennent restent dans le port.
- e) Les ressortissants brésiliens, leur femme et leurs enfants non mariés qui sont autorisés à pénétrer sur le territoire américain, y compris les îles Philippines, dans le seul but d'y faire du commerce conformément aux stipulations d'un traité de commerce et de navigation actuellement en vigueur ou qui pourrait être conclu à l'avenir.

Il est bien entendu que les dispositions susmentionnées visent uniquement les ressortissants des deux pays et non pas les personnes munies de passeports pour étrangers ; et qu'elles ne portent pas atteinte aux autres dispositions en vigueur dans les territoires des deux pays et ayant trait aux lois sur l'immigration et la santé publique.

Le présent accord entrera en vigueur le 1^{er} janvier 1938 et restera applicable aussi longtemps qu'il n'aura pas été dénoncé par l'une des deux Parties contractantes moyennant préavis de trois mois.

Je saisis cette occasion, etc.

(Signé) JEFFERSON CAFFERY.

Son Excellence
le D^r Mario de P. Brandão,
Ministre des Affaires étrangères,
Rio de Janeiro.

N° 4326.

DANEMARK,
NORVÈGE ET SUÈDE

Convention concernant la protection
de la plie et de la limande dans le
Skagerrak, le Cattégat et le Sund,
avec protocole final. Signés à Oslo,
le 6 septembre 1937.

DENMARK,
NORWAY AND SWEDEN

Convention concerning the Preser-
vation of Plaice and Dab in the
Skagerrak, Kattegat and Sound,
with Final Protocol. Signed at
Oslo, September 6th, 1937.

TEXTE DANOIS. — DANISH TEXT.

N^o 4326. — KONVENTION ¹ ANGAAENDE FREDNING AF RØDSPÆTTER OG ISINGER I SKAGERAK, KATTEGAT OG ØRESUND. UNDERTEGNET I OSLO, DEN 6. SEPTEMBER 1937.

Textes officiels danois, norvégien et suédois communiqués par le délégué permanent du Danemark près la Société des Nations. L'enregistrement de cette convention a eu lieu le 9 avril 1938.

HANS MAJESTÆT KONGEN AF DANMARK OG ISLAND, HANS MAJESTÆT NORGES KONGE OG HANS MAJESTÆT KONGEN AF SVERIGE, som er kommet overens om at afslutte en Konvention mellem Danmark, Norge og Sverige angaaende Fredning af Rødspætter og Isinger i Skagerak, Kattegat og Øresund, har i dette Øjemed udnævnt til deres Befuldmægtigede :

HANS MAJESTÆT KONGEN AF DANMARK OG ISLAND :

Sin overordentlige Gesandt og befuldmægtigede Minister i Oslo Henrik Louis Hans KAUFFMANN ;

HANS MAJESTÆT NORGES KONGE :

Sin Udenrigsminister Halvdan KOHT ;

HANS MAJESTÆT KONGEN AF SVERIGE :

Sin overordentlige Gesandt og befuldmægtigede Minister i Oslo Torvald Magnusson HØJER ;

hvilke, dertil behørigt befuldmægtigede, er kommet overens om følgende Artikler :

Artikel 1.

Bestemmelserne i denne Konvention vedrører :

Skagerak, begrænset mod Vest af en ret Linie fra Hanstholm Fyr til Lindesnæs Fyr og mod Syd af rette Linier draget fra Skagens nordligste Punkt til Vinga Fyr og videre derfra til nærmeste Kyst af Hisingen.

Kattegat, begrænset mod Nord af Skagerak og mod Syd af rette Linier fra Hasenøre til Gniben og fra Gilbjerg Hoved til Kullens Fyr samt

Øresund, begrænset mod Nord af en ret Linie fra Gilbjerg Hoved til Kullens Fyr og mod Syd af en ret Linie fra Stevns Fyr til Falsterbo Fyr.

¹ Les ratifications ont été déposées à Oslo, le 23 février 1938.
Entrée en vigueur le 23 mars 1938.

TEXTE NORVÉGIEN. — NORWEGIAN TEXT.

N^o 4326. — AVTALE ¹ MILLOM NOREG, DANMARK OG SVERIGE UM FREDING FOR GULLFLYNDRE (RØDSPÆTTE) OG SANDFLYNDRE (ISING) I SKAGERAK, KATTEGAT OG ØRESUND. UNDERTEGNET I OSLO, DEN 6. SEPTEMBER 1937.

Danish, Norwegian and Swedish official texts communicated by the Permanent Delegate of Denmark to the League of Nations. The registration of this Convention took place April 9th, 1938.

HANS MAJESTET NOREGS KONGE, HANS MAJESTET KONGEN AV DANMARK OG ISLAND og HANS MAJESTET KONGEN AV SVERIGE, som er vortne samde um å gjera ein avtale millom Noreg, Danmark og Sverige um freding for gullflyndre (rødspette) og sandflyndre (ising) i Skagerak, Kattegat og Øresund, har til umbodsmenner nemnt upp :

HANS MAJESTET NOREGS KONGE :

Utanriksministeren sin Halvdan KOHT ;

HANS MAJESTET KONGEN AV DANMARK OG ISLAND :

Omframutsendingen og fullmaktministeren sin i Oslo Henrik Louis Hans KAUFFMANN ;

HANS MAJESTET KONGEN AV SVERIGE :

Omframutsendingen og fullmaktministeren sin i Oslo Torvald Magnusson HØJER ;

som, med rette fullmakter, er vortne samde um dette :

Artikkel 1.

Fyresegnene i denne avtalen gjeld :

Skagerak, avgrensa i vest av ei rett line frå Hanstholm fyr til Lindesnes fyr, og i sud av rette liner dregne frå nørdeste punktet av Skagen til Vinga fyr og derifrå til næraste kysten av Hisingen.

Kattegat, avgrensa i nord av Skagerak og i sud av rette liner frå Hasenøre til Gniben og frå Gilbjerg Hoved til Kullen fyr, og

Øresund, avgrensa i nord av ei rett line frå Gilbjerg Hoved til Kullen fyr og i sud av ei rett line fra Stevns fyr til Falsterbo fyr.

¹ The ratifications were deposited in Oslo, February 23rd, 1938.
Came into force March 23rd, 1938.

Artikel 2.

Til Fredning af Rødspætte-og Ising-Bestanden fastsættes et Mindstemaal paa 260 mm for Rødspætter og 230 mm for Isinger regnet fra Snudespids til Halefynnens yderste Spids.

Artikel 3.

Rødspætter og Isinger, som ikke holder de i Artikel 2 fastsatte Mindstemaal, maa indenfor det Omraade, Konventionen omfatter, ikke dræbes, holdes ombord eller medføres, ej heller ilandbringes i Havnene og paa Kysterne af dette Omraade, transporteres derhen med Fartøj eller Færge, sælges eller befordres videre derfra.

Artikel 4.

De kontraherende Stater skal ved passende Forholdsregler give deres Fiskere Tilhold om straks efter Fangsten at udsætte fangne undermaals Rødspætter og Isinger under Iagttagelse af den Forsigtighed, der er nødvendig for at bevare Fiskenes Levedygtighed.

Artikel 5.

Bestemmelserne i Artiklerne 2, 3 og 4 gælder ikke Rødspætter og Isinger, som fanges indenskærs ved Norges og Sveriges Kyster i Skagerak og der ilandbringes til Forbrug i egen Husholdning, eller som i Danmark ilandbringes paa den aabne Kyst fra Tversted Baake til Hanstholm til Brug som Agn. For Rødspætter og Isinger, som er fanget i Nordsøen og ilandbringes paa den danske Kyst mellem Tversted Baake og Hanstholm til Forsendelse direkte til Udlandet, gælder de til enhver Tid fastsatte danske Bestemmelser.

Artikel 6.

De kontraherende Stater forpligter sig til straks at iværksætte de Forholdsregler, som er nødvendige for at sikre Gennemførelse af denne Konvention, samt gensidig at underrette hverandre derom.

Artikel 7.

Ved denne Konvention ophæves Konvention af 31. December 1932 mellem Danmark, Norge og Sverige angaaende Fredning af Rødspætter i Skagerak, Kattegat og Øresund.

Artikel 8.

Denne Konvention skal ratificeres, og Ratifikationsdokumenterne skal snarest muligt deponeres i Udenrigsdepartementet i Oslo.

Konventionen skal træde i Kraft een Maaned efter, at Ratifikationsdokumenterne er deponeret, og forbliver gældende indtil 6-Maaneders-Dagen efter, at en af de kontraherende Stater har opsagt den.

Til Bekræftelse heraf har de respektive Befuldmægtigede undertegnet nærværende Konvention og forsynet den med deres Segl.

Udfærdiget i Oslo i eet Eksemplar paa Dansk, Norsk og Svensk, den 6. September 1937.

(L. S.) Henrik KAUFFMANN.

Artikkel 2.

Desse minstemåla vert fastsette til freding for gullflyndre- og sandflyndresetnaden : for gullflyndre 260 mm, for sandflyndre 230 mm. Måla er rekna frå snutespissen til ytste spissen av sporen.

Artikkel 3.

Gullflyndre og sandflyndre som ikkje held dei minstemåla artikkel 2 set, må innan det omkverve avtalen gjeld, ikkje verta drepne, haldne um bord eller førde med og heller ikkje verta førde i land i hamnene og på kysten innan dette omkvervet, verta førde dit med farty eller ferjer, verta selde eller sende derifrå.

Artikkel 4.

Avtalestatane skal på høveleg måte gjeva fiskarane sine tilhald um at når dei fangar gullflyndre og sandflyndre, som ikkje held måla, skal dei straks sleppa ut fisken med so varsam handsaming so han framleis er før til å leva.

Artikkel 5.

Fyresegnene i artikkel 2, 3 og 4 gjeld ikkje gullflyndre og sandflyndre som vert fanga innanskjers på Skagerakkysten i Noreg og Sverige og vert ført i land der til bruk i eige hushald, eller som vert ført i land i Danmark på den opne kysten frå Tversted Båke til Hanstholm og skal tena til agn. For gullflyndre og sandflyndre som er fanga i Nordsjøen og vert ført i land på danskekysten millom Tversted Båke og Hanstholm og skal gå beinveges til utlandet, gjeld dei til kvar tid fastsette danske fyresegner.

Artikkel 6.

Avtalestatane tek på seg med ein gong å setja i verk rådgerder som gjev visse for at denne avtalen vert gjennomført, og dei skal gjeva kvarandre melding um det.

Artikkel 7.

Denne avtalen løyser av avtalen millom Noreg, Danmark og Sverige frå 31 desember 1932 um freding for rødsplette (gullflyndre) i Skagerak, Kattegat og Øresund.

Artikkel 8.

Denne avtalen skal ratifiserast, og ratifikasjonsdokumenta skal so snart råd er deponerast i Utanriksdepartementet i Oslo.

Ein månad etter ratifikasjonsdokumenta er deponert tek avtalen til å gjelda og står ved lag til 6-månadsdagen etter ein av avtalestatane har sagt han upp.

Til stadfesting av dette har umbodsmennene skreve under denne avtalen og sett segla sine på han.

Utferda i Oslo i eit eksemplar på norsk, dansk og svensk, den 6. september 1937.

(L. S.) Halvdan KOHT.

SLUTPROTOKOL

Ved Undertegnelsen af den Dags Dato mellem Danmark, Norge og Sverige afsluttede Konvention angaaende Fredning af Rødspætter og Isinger i Skagerak, Kattegat og Øresund har undertegnede Befuldmægtigede i deres respektive Regeringers Navn afgivet følgende Erklæringer :

1) De kontraherende Stater er enige om, at Konventionen ikke for nogen af Staterne skal være til Hinder for at forbyde Ilandbringelse i eget Land af Rødspætter og Isinger, der holder større Maal end de i Konventionen bestemte Mindstemaal.

2) De kontraherende Stater anser det for ønskeligt, at der bydes Fiskebestanden i Skagerak, Kattegat og Øresund forøget Beskyttelse, og er sindet at foretage de i saa Henseende paakrævede Forarbejder og er derfor endvidere enige om, saasnart det skønnes paakrævet, dog senest inden 3 Aår efter, at Overenskomsten er traadt i Kraft, at optage Forhandlinger med hverandre i dette Øjemed.

Udfærdiget i Oslo i eet Eksemplar paa Dansk, Norsk og Svensk, den 6. September 1937.

Henrik KAUFFMANN.

Pour copie conforme :
Copenhague, le 4 avril 1938.

O. C. Mohr,
Secrétaire général
du Ministère des Affaires étrangères.

SLUTTPROTOKOLL

Då umbodsmennene skreiv under den avtalen som idag er gjort millom Noreg, Danmark og Sverige um freding for gullflyndre (rødspette) og sandflyndre (ising) i Skagerak, Kattegat og Øresund, har dei kvar for sitt riksstyre gjeve desse fyresegnene :

1) Avtalestatane er samde um at denne avtalen ikkje skal hindra nokon av statane i å forby at gullflyndre og sandflyndre som held større mål enn dei som er fastsette i avtalen vert ført i land innan hans rike.

2) Avtalestatane held det ynskjeleg at fiskesetnaden i Skagerak, Kattegat og Øresund vert verna endå meir og vil ta til med turvande fyrebuingsarbeid i den leida. Dei er difor dessutan vortne samde um at dei so snart det syner seg turvande, i alle høve innan 3 år er lidne frå den tid denne avtalen tek til å gjelda, vil byrja tinga med kvarandre til dette endemålet.

Utfërda i Oslo i eit eksemplar på norsk, dansk og svensk, den 6. september 1937.

Halvdan KOHT.

Pour copie conforme :

Copenhague, le 4 avril 1938.

O. C. MOHR,

Secrétaire général
du Ministère des Affaires étrangères.

TEXTE SUÉDOIS. — SWEDISH TEXT.

N^o 4326. — KONVENTION ANGÅENDE SKYDD FÖR FISKET EFTER RÖDSPÄTTA OCH SANDSKÄDDA I SKAGERACK, KATTEGATT OCH ÖRESUND. UNDERTECKNAD I OSLO, DEN 6. SEPTEMBER 1937.

HANS MAJ:ET KONUNGEN AV SVERIGE, HANS MAJ:ET KONUNGEN AV DANMARK OCH ISLAND och HANS MAJ:ET KONUNGEN AV NORGE, vilka överenskommit att avsluta en konvention mellan Sverige, Danmark och Norge angående skydd för fisket efter rödspätta och sandskägda i Skagerack, Kattegatt och Öresund, hava till sina fullmäktige utsett :

HANS MAJESTÄT KONUNGEN AV SVERIGE :

Sin Envoyé Extraordinaire och Ministre Plénipotentiaire i Oslo Torvald Magnusson HÖJER ;

HANS MAJESTÄT KONUNGEN AV DANMARK OCH ISLAND :

Sin Envoyé Extraordinaire och Ministre Plénipotentiaire i Oslo Henrik Louis Hans KAUFFMANN ;

HANS MAJESTÄT KONUNGEN AV NORGE :

Sin Utrikesminister Halvdan KOHT ;

vilka, därtill behörigen befullmäktigade, överenskommit om följande artiklar :

Artikel 1.

Bestämmelserna i denna konvention äga tillämpning på :

Skagerack, begränsat mot väster av en rät linje från Hanstholms fyr till Lindesnäs fyr och mot söder av räta linjer, dragna från Skagens nordligaste udde till Vinga fyr och vidare därifrån till närmaste kusten av Hisingen

Kattegatt, begränsat mot norr av Skagerack och mot söder av räta linjer, dragna från Hasenöre till Gniben och från Gilbjergshoved till Kullens fyr, samt

Öresund, begränsat mot norr av en rät linje från Gilbjergshoved till Kullens fyr och mot söder av en rät linje från Stevns fyr till Falsterbo fyr.

Artikel 2.

Till skydd för bestånden av rödspätta och sandskägda fastställas för rödspätta ett minimimått av 260 millimeter och för sandskägda ett minimimått av 230 millimeter riknat från nospetsen till sjärtfenans yttersta spets.

Artikel 3.

Rödspätta och sandskägda, som icke uppnå i artikel 2 fastställda minimimått, må inom det område, konventionen omfattar, ej dödas, ej behållas ombord eller medföras, ej heller i hamnarna och på kusterna av detta område ilandföras, dit transporteras med fartyg eller färjor, säljas eller därifrån vidarebefordras.

Artikel 4.

De fördragsslutande staterna skola genom lämpliga åtgärder tillhålla sina fiskare att genast efter fångsten med iakttagande av sådan försiktighet, som erfordras för fiskens utsättande i levnadsdugligt skick, utsläppa fångad undermålig rödspätta och sandskädda.

Artikel 5.

Bestämmelserna i artiklarna 2, 3 och 4 hava ej avseende å rödspätta och sandskädda, som vid Sveriges och Norges kuster i Skagerack fångats inomskärs och där ilandföras för förbrukning till eget hushållsbehov, eller som i Danmark ilandföras på den öppna kusten från Tverstedts Båk till Hanstholm för användning till agn. För rödspätta och sandskädda som fångats i Nordsjön och ilandföras på danska kusten mellan Tverstedts Båk och Hanstholm för utförsel direkt till utlandet, gälla de för varje tid fastställda särskilda danska bestämmelser.

Artikel 6.

De fördragsslutande staterna förplikta sig att omedelbart vidtaga de åtgärder, som äro erforderliga för att säkerställa genomförandet av denna konvention, samt att ömsesidigt därom underrätta varandra.

Artikel 7.

Genom denna konvention upphäves konventionen den 31 december 1932 mellan Sverige, Danmark och Norge angående skydd för fisket efter rödspätta i Skagerack, Kattegatt och Öresund.

Artikel 8.

Denna konvention skall ratificeras, och ratifikationsinstrumenten skola snarast möjligt deponeras i Utrikesdepartementet i Oslo.

Konventionen träder i kraft en månad efter det ratifikationsinstrumenten deponerats och förbliver gällande intill dess sex månader förflutit från den dag, då endera av de fördragsslutande staterna uppsagt densamma.

Till bekräftelse härav hava respektive fullmäktige undertecknat denna konvention och försett densamma med sina sigill.

Som skedde i Oslo, i ett exemplar, på svenska, danska och norska språken, den 6. september 1937.

(L. S.) Torvald HÖJER.

SLUTPROTOKOLL

Vid undertecknandet av den denna dag mellan Sverige, Danmark och Norge avslutade konventionen angående skydd för fisket efter rödspätta och sandskädda i Skagerack, Kattegatt och Öresund hava undertecknade fullmäktige i sina respektive regeringars namn avgivit följande förklaringar :

1) De fördragsslutande staterna äro ense därom, att förevarande konvention icke utgör hinder för någon av staterna att förbjuda införseln i det egna landet även av

rödspätta och sandskädda, som hålla högre mått än de i konventionen bestämda minimimåtten.

2) De fördragsslutande staterna, som anse önskvärt, att ökat skydd beredes fiskbeståndet i Skagerack, Kattegatt och Öresund, och som hava för avsikt att vidtaga för dylikt ändamål erforderliga förarbeten, hava vidare överenskommit att, så snart så finnes påkallat och sist inom tre år från det konventionen trätt i kraft, i sådant syfte träda i förhandlingar med varandra.

Som skedde i Oslo, i ett exemplar, på svenska, danska och norska språken, den 6. september 1937.

Torvald HÖJER.

Pour copie conforme :

Copenhague, le 4 avril 1938.

O. C. Mohr,

*Secrétaire général
du Ministère des Affaires étrangères.*

¹ TRADUCTION.

N^o 4326. — CONVENTION ENTRE LE DANEMARK, LA NORVÈGE ET LA SUÈDE CONCERNANT LA PROTECTION DE LA PLIE ET DE LA LIMANDE DANS LE SKAGERRAK, LE CATTÉGAT ET LE SUND. SIGNÉE A OSLO, LE 6 SEPTEMBRE 1937.

SA MAJESTÉ LE ROI DE DANEMARK ET D'ISLANDE, SA MAJESTÉ LE ROI DE NORVÈGE, SA MAJESTÉ LE ROI DE SUÈDE, étant convenus de conclure une convention entre le Danemark, la Norvège et la Suède concernant la protection de la plie et de la limande dans le Skagerrak, le Cattégat et le Sund, ont désigné à cet effet pour leurs plénipotentiaires :

SA MAJESTÉ LE ROI DE DANEMARK ET D'ISLANDE :

M. Henrik Louis Hans KAUFFMANN, envoyé extraordinaire et ministre plénipotentiaire à Oslo ;

SA MAJESTÉ LE ROI DE NORVÈGE :

M. Halvdan KOHT, ministre des Affaires étrangères ;

SA MAJESTÉ LE ROI DE SUÈDE :

M. Torvald Magnusson HÖJER, envoyé extraordinaire et ministre plénipotentiaire à Oslo ;

Lesquels, dûment munis de pleins pouvoirs à cet effet, sont convenus de ce qui suit :

Article premier.

Les dispositions de la présente convention s'appliqueront :

Au *Skagerrak*, délimité à l'ouest par une ligne droite tirée du phare de Hanstholm

¹ Traduit par le Secrétariat de la Société des Nations, à titre d'information.

¹ TRANSLATION.

No. 4326. — CONVENTION BETWEEN DENMARK, NORWAY AND SWEDEN CONCERNING THE PRESERVATION OF PLAICE AND DAB IN THE SKAGERRAK, KATTEGAT AND SOUND. SIGNED AT OSLO, SEPTEMBER 6TH, 1937.

HIS MAJESTY THE KING OF DENMARK AND ICELAND, HIS MAJESTY THE KING OF NORWAY, and HIS MAJESTY THE KING OF SWEDEN, having agreed to conclude a Convention between Denmark, Norway and Sweden concerning the preservation of plaice and dab in the Skagerrak, Kattegat and Sound, have appointed for that purpose as their Plenipotentiaries :

HIS MAJESTY THE KING OF DENMARK AND ICELAND :

M. Henrik Louis Hans KAUFFMANN, Envoy Extraordinary and Minister Plenipotentiary in Oslo ;

HIS MAJESTY THE KING OF NORWAY :

M. Halvdan KOHT, Minister for Foreign Affairs ;

HIS MAJESTY THE KING OF SWEDEN :

M. Torvald Magnusson HÖJER, Envoy Extraordinary and Minister Plenipotentiary in Oslo ;

Who, having received full powers for the purpose, have agreed on the following Articles :

Article I.

The provisions of the present Convention shall apply to :

The *Skagerrak*, bounded on the west by a straight line from Hanstholm Lighthouse

¹ Translated by the Secretariat of the League of Nations, for information.

au phare de Lindesnaes, au sud par des lignes droites tirées de la pointe la plus septentrionale de Skagen au phare de Vinga et, de là, au point le plus proche de la côte de Hisingen ;

Au *Cattégat*, délimité au nord par le Skagerrak, et, au sud, par des lignes droites tirées de Hasenøre à Gniben, et de Gilbjerg Hoved au phare de Kullen ;

Au *Sund*, délimité au nord par une ligne droite tirée de Gilbjerg Hoved au phare de Kullen et, au sud, par une ligne droite allant du phare de Stevn au phare de Falsterbo.

Article 2.

En vue de protéger la plie et la limande, il est fixé, pour la plie, une longueur minimum de 260 millimètres et, pour la limande, une longueur minimum de 230 millimètres comptés de l'extrémité du museau à celle de la nageoire caudale.

Article 3.

Dans la zone visée par la convention, les plies et les limandes n'atteignant pas la longueur minimum fixée à l'article 2 ne devront être ni tuées, ni conservées à bord ou emportées, ni débarquées dans les ports ou sur les côtes de cette zone, ni y être transportées par bateau ou par bac, ni y être mises en vente, ou de là être transportées ailleurs.

Article 4.

Les Etats contractants prendront des mesures appropriées en vue d'obtenir que leurs pêcheurs, dès qu'ils auront capturé des plies et des limandes d'une longueur inférieure au minimum fixé, les rejettent immédiatement à la mer, en prenant toutes les précautions nécessaires pour que ces poissons restent en vie.

Article 5.

Les stipulations des articles 2, 3 et 4 ne s'appliqueront pas aux plies et aux limandes qui, ayant été capturées entre les îles et îlots des côtes norvégiennes et suédoises du Skagerrak, y sont débarquées pour servir à la consommation familiale, ou qui sont débarquées sur la côte ouverte du Danemark entre

to Lindesnaes Lighthouse, and on the south by straight lines drawn from the northernmost point of the Skaw to Vinga Lighthouse, and thence to the nearest point on the Hisingen coast ;

The *Kattegat*, bounded on the north by the Skagerrak, and on the south by straight lines from Hasenøre to Gniben, and from Gilbjerg Hoved to Kullen Lighthouse ;

The *Sound*, bounded on the north by a straight line from Gilbjerg Hoved to Kullen Lighthouse, and on the south by a straight line from Stevn Lighthouse to Falsterbo Lighthouse.

Article 2.

With a view to the protection of plaice and dab, the minimum length for plaice is fixed at 260 m/m and for dab at 230 m/m, counted from the tip of the snout to the tip of the caudal fin.

Article 3.

In the zone to which the Convention applies, plaice and dabs below the minimum length prescribed in Article 2 shall not be killed, kept on board, taken away or landed in ports or on the coasts of this zone, or transported thither by ship or ferry, or sold or transported thence elsewhere.

Article 4.

The contracting States shall take suitable steps to ensure that their fishermen, when they have caught plaice or dabs which are below the minimum size, shall at once return them to the sea, taking such precautions as are necessary to ensure that they may remain alive.

Article 5.

The provisions of Articles 2, 3 and 4 shall not apply to plaice and dabs caught between the islands of the Norwegian and Swedish coasts in the Skagerrak and landed there for consumption in the fishermen's own homes, or to plaice and dabs landed in Denmark on the open coast between the Tversted Buoy and Hanstholm for

la balise de Tversted et Hanstholm pour servir d'appât. Pour ce qui est des plies et des limandes capturées dans la mer du Nord et débarquées sur la côte danoise entre la balise de Tversted et Hanstholm pour être expédiées directement à l'étranger, les intéressés devront se conformer aux règlements danois en vigueur au moment donné.

Article 6.

Les Etats contractants s'engagent à prendre immédiatement les mesures nécessaires pour assurer l'application de la présente convention et à se communiquer réciproquement lesdites mesures.

Article 7.

La présente convention abroge la Convention du 31 décembre 1932 entre le Danemark, la Norvège et la Suède concernant la protection de la plie dans le Skagerrak, le Cattégat et le Sund.

Article 8.

La présente convention sera ratifiée, et les instruments de ratification seront déposés aussitôt que possible au Ministère des Affaires étrangères à Oslo.

La convention entrera en vigueur un mois après le dépôt des instruments de ratification et restera en vigueur jusqu'à l'expiration d'un délai de six mois à partir de la date à laquelle elle aura été dénoncée par l'un des Etats contractants.

En foi de quoi, les plénipotentiaires des divers Etats contractants ont signé la présente convention et y ont apposé leurs cachets.

Fait à Oslo en un seul exemplaire rédigé en danois, en norvégien et en suédois, le 6 septembre 1937.

(L. S.) Henrik KAUFFMANN.

(L. S.) Halvdan KOHT.

(L. S.) Torvald HÖJER.

use as bait. The Danish provisions currently in force shall apply to plaice and dabs caught in the North Sea and landed on the Danish Coast between the Tversted Buoy and Hanstholm for direct transport abroad.

Article 6.

The contracting States undertake immediately to take the necessary measures to ensure the carrying out of the present Convention and to inform one another of the measures in question.

Article 7.

The present Convention abrogates the Convention of December 31st, 1932, between Denmark, Norway and Sweden, concerning the preservation of plaice in the Skagerrak, Kattegat and Sound.

Article 8.

The present Convention shall be ratified and the instruments of ratification shall be deposited as soon as possible in the Ministry of Foreign Affairs at Oslo.

The Convention shall come into force one month after the deposit of instruments of ratification and shall remain in force until the expiration of six months from the day on which it has been denounced by one of the contracting States.

In faith whereof the Plenipotentiaries of the various contracting States have signed the present Convention and have thereto affixed their seals.

Done at Oslo in one copy, in Danish, Norwegian and Swedish, the 6th day of September, 1937.

(L. S.) Henrik KAUFFMANN.

(L. S.) Halvdan KOHT.

(L. S.) Torvald HÖJER.

PROTOCOLE FINAL

En procédant à la signature de la Convention conclue ce jour entre le Danemark, la Norvège et la Suède et concernant la protection de la plie et de la limande dans le Skagerrak, le Cattégat et le Sund, les plénipotentiaires soussignés ont fait, au nom de leurs gouvernements respectifs, les déclarations suivantes :

1^o Il est convenu entre les Etats contractants que, pour aucun de ces Etats, la convention ne fera obstacle à ce qu'on interdise de débarquer dans le pays des plies et des limandes d'une longueur supérieure au minimum fixé par la convention.

2^o Les Etats contractants, estimant désirable que la protection des poissons dans le Skagerrak, le Cattégat et le Sund soit encore renforcée, et disposés à entreprendre les travaux préliminaires nécessaires à cet égard, sont convenus, en outre, d'entrer en pourparlers dès que le besoin s'en fera sentir et, au plus tard, trois ans après l'entrée en vigueur de la présente convention.

Fait à Oslo en un seul exemplaire rédigé en danois, en norvégien et en suédois, le 6 septembre 1937.

Henrik KAUFFMANN.
Haldvan KOHT.
Torvald HÖJER.

FINAL PROTOCOL.

On signing this day the Convention concluded between Denmark, Norway and Sweden, concerning the preservation of plaice and dab in the Skagerrak, Kattegat and Sound, the undersigned Plenipotentiaries, in the name of their respective Governments, have made the following declarations :

(1) The contracting States agree that the Convention shall not prevent any of these States from prohibiting the landing in the country of plaice and dabs of a larger size than the minimum fixed by the Convention.

(2) The contracting States think it desirable that greater protection should be given to fish in the Skagerrak, Kattegat and Sound, and they propose to carry out the necessary preliminary work for the purpose and have therefore further agreed to enter upon negotiations to that end as soon as may be found necessary, and at latest within three years of the coming into force of the present Convention.

Done at Oslo in one copy, in Danish, Norwegian and Swedish, the 6th day of September, 1937.

Henrik KAUFFMANN.
Halvdan KOHT.
Torvald HÖJER.

N° 4327.

PAYS-BAS ET SUISSE

**Convention en matière d'assurance contre
les accidents du travail. Signée à
Berne, le 27 janvier 1937.**

**THE NETHERLANDS
AND SWITZERLAND**

**Convention regarding Insurance against
Industrial Accidents. Signed at Berne,
January 27th, 1937.**

N^o 4327. — CONVENTION¹ ENTRE LES PAYS-BAS ET LA SUISSE EN
MATIÈRE D'ASSURANCE CONTRE LES ACCIDENTS DU TRAVAIL.
SIGNÉE A BERNE, LE 27 JANVIER 1937.

Texte officiel français communiqué par le ministre des Affaires étrangères des Pays-Bas. L'enregistrement de cette convention a eu lieu le 11 avril 1938.

SA MAJESTÉ LA REINE DES PAYS-BAS et LE CONSEIL FÉDÉRAL SUISSE, s'inspirant de l'article 2 de la Convention concernant l'égalité de traitement des travailleurs étrangers et nationaux en matière de réparation des accidents du travail, adoptée comme projet de convention par la Conférence internationale du travail, à sa septième session, le 5 juin 1925, et dont les ratifications des Pays-Bas et de la Suisse ont été enregistrées au Secrétariat général de la Société des Nations respectivement le 13 septembre 1927 et le 1^{er} février 1929,

Ont résolu de régler les rapports entre les Pays-Bas et la Suisse en matière d'assurance contre les accidents du travail et ont nommé pour leurs plénipotentiaires, savoir :

SA MAJESTÉ LA REINE DES PAYS-BAS :

Son Excellence M. le chevalier Carel VAN RAPPARD, envoyé extraordinaire et ministre plénipotentiaire des Pays-Bas ;

LE CONSEIL FÉDÉRAL SUISSE :

Monsieur le conseiller fédéral H. OBRECHT, chef du Département fédéral de l'Economie publique ;

Lesquels, dûment autorisés à cet effet, sont convenus des dispositions suivantes :

Article premier.

Les entreprises assujetties aux lois de réparation obligatoire des suites dommageables des accidents du travail d'après les lois des deux Parties contractantes et qui, ayant leur siège sur le territoire de l'une d'elles, exercent aussi leur activité sur le territoire de l'autre, sont en ce qui concerne les travaux exécutés dans chacune des Parties, exclusivement soumises à la législation de la Partie où se font ces travaux ; le tout sous réserve des exceptions prévues aux articles 2 et 3.

Article 2.

En tant que les travaux visés à l'article premier sont exécutés par des personnes ayant leur domicile sur le territoire de la Partie où l'entreprise a son siège, il est fait exclusivement application de la législation de cette Partie.

¹ L'échange des ratifications a eu lieu à Berne, le 5 février 1938.
Entrée en vigueur le 1^{er} avril 1938.

¹ TRADUCTION. — TRANSLATION.

No. 4327. — CONVENTION ² BETWEEN THE NETHERLANDS AND SWITZERLAND REGARDING INSURANCE AGAINST INDUSTRIAL ACCIDENTS. SIGNED AT BERNE, JANUARY 27TH, 1937.

French official text communicated by the Netherlands Minister for Foreign Affairs. The registration of this Convention took place April 11th, 1938.

HER MAJESTY THE QUEEN OF THE NETHERLANDS and THE SWISS FEDERAL COUNCIL, in pursuance of Article 2 of the Convention concerning equality of treatment for foreign and national workers as regards workmen's compensation for accidents adopted as a draft Convention by the International Labour Conference at its Seventh Session on June 5th, 1925, the ratification of which by the Netherlands and Switzerland was registered at the Secretariat of the League of Nations on September 13th, 1927, and February 1st, 1929, respectively,

Have decided to settle the relations between the Netherlands and Switzerland respecting insurance against industrial accidents and have appointed as their Plenipotentiaries :

HER MAJESTY THE QUEEN OF THE NETHERLANDS :

His Excellency Ridder Carel VAN RAPPARD, Envoy Extraordinary and Minister Plenipotentiary of the Netherlands ;

THE SWISS FEDERAL COUNCIL :

Federal Councillor H. OBRECHT, Head of the Federal Department of Economic Affairs ;

Who, being duly empowered to that effect, have agreed upon the following provisions :

Article 1.

Undertakings which are covered by the laws relating to obligatory compensation for the consequences of industrial accidents in conformity with the legislation of the two Contracting Parties and which have their head office in the territory of one of the said Parties but carry on operations also in the territory of the other Party, shall, with respect to work carried on in the territory of each of the Parties, be exclusively subject to the legislation of the Party in whose territory the work is carried on, without prejudice to the exceptions provided for in Articles 2 and 3.

Article 2.

If work covered by Article 1 is performed by persons who have their domicile in the territory of the Party where the undertaking has its head office, the legislation of that Party shall apply exclusively.

¹ Traduction du Bureau international du Travail.

¹ Translation of the International Labour Office.

² The exchange of ratifications took place at Berne, February 5th, 1938. Came into force April 1st, 1938.

Article 3.

Pour les entreprises de transport (transports par voie de terre, par eau ou par les airs) qui ont leur siège dans l'une des deux Parties et qui exercent aussi leur activité dans l'autre, la législation de la Partie où l'entreprise a son siège est seule applicable à la partie ambulante de l'exploitation, indépendamment de l'étendue des travaux exécutés dans chacune des deux Parties. Le personnel de la partie ambulante reste soumis à cette législation, même s'il reste occupé à des travaux se rattachant à d'autres sections de l'entreprise et qui s'effectuent sur le territoire de l'autre Partie.

La disposition de l'alinéa précédent est applicable aux entreprises visées à l'article premier, qui se servent de moyens de transport pour l'exercice de leur exploitation et uniquement en vue de leurs besoins propres.

Article 4.

En tant que les entreprises prévues par les articles premier et 3 sont, en vertu de ces articles, soumises à la législation de l'une des Parties, cette législation s'applique aux personnes occupées dans lesdites entreprises, même si ces personnes n'ont pas leur domicile sur le territoire de ladite Partie.

Article 5.

L'accident auquel s'applique la loi de réparation des dommages résultant des accidents du travail en vigueur dans l'une des Parties ne peut, indépendamment de l'action fondée sur cette loi, donner ouverture à des actions autres que celles qui sont accordées par la législation de la Partie dont ladite loi est applicable.

Article 6.

En ce qui concerne l'exécution des lois relatives aux accidents du travail de l'une Partie sur le territoire de l'autre, les autorités administratives et judiciaires compétentes s'accorderont mutuelle assistance et se prêteront aide juridique d'après les dispositions conventionnelles en vigueur entre les deux Parties en matière civile et commerciale. Dans les cas urgents les autorités procéderont, même d'office, aux mesures d'instruction nécessaires, comme s'il s'agissait de l'exécution de la loi nationale.

L'autorité compétente pour exécuter les commissions rogatoires sera :

a) Dans les Pays-Bas, le président du Raad van Beroep voor de Ongevallenverzekering dans le ressort duquel l'exécution doit avoir lieu ;

b) En Suisse, la Caisse nationale suisse d'assurance en cas d'accidents pour les questions d'ordre administratif, le Tribunal cantonal des assurances du for pour les questions d'ordre judiciaire.

Les dispositions légales qui régissent la procédure devant les Raden van Beroep s'appliquent, par analogie, à la procédure devant le président.

Article 7.

Les dispositions, en vigueur sur le territoire de l'une des deux Parties, d'après lesquelles, en matière d'accidents du travail, sont accordées des exemptions de droits et de timbre et autres droits fiscaux, y compris les dispositions relatives à la passation ou à la délivrance gratuite des actes, certificats et documents, seront observées lorsque dans cette Partie la législation sur les accidents de l'autre Partie doit être appliquée.

Article 3.

In the case of transport undertakings (transport by land, water or air) which have their head office in the territory of one of the two Parties and carry on operations also in the territory of the other Party, only the legislation of the Party in whose territory the undertaking has its head office shall apply to the travelling staff of the undertaking, irrespective of the extent of the operations carried on in the territory of each of the two Parties. Members of the travelling staff shall continue to be subject to the said legislation even if they are employed on work belonging to other sections of the undertaking and carried out in the territory of the other Party.

The provision laid down in the preceding paragraph shall apply to undertakings covered by Article 1 which use means of transport for the carrying on of their operations and exclusively for their own requirements.

Article 4.

In so far as the undertakings covered by Articles 1 and 3 are subject to the legislation of one of the Parties in pursuance of the said Articles, that legislation shall apply to the persons employed in the said undertakings, even if the persons in question are not domiciled in the territory of the said Party.

Article 5.

In the case of an accident covered by the law in force in the territory of one of the Parties respecting compensation for injuries caused by industrial accidents, claims other than those allowed by the legislation of the Party whose accident compensation law is applicable shall not be admissible, independently of the claim based on the said law.

Article 6.

In connection with the administration in the territory of one Party of the laws of the other Party relating to industrial accidents, the competent administrative and judicial authorities shall aid one another and give one another legal assistance in conformity with the provisions of the agreements in force between the two Parties respecting civil and commercial matters. In urgent cases, the authorities shall make the necessary inquiries, even acting *ex officio*, in the same manner as in connection with the administration of the law of their own States.

The competent authority for carrying out a rogatory commission shall be :

(a) In the Netherlands, the chairman of the Accident Insurance Appeal Council (Raad van Beroep voor de Ongevallenverzekering) within the jurisdiction of which the commission is to be carried out ;

(b) In Switzerland, the Swiss National Accident Insurance Institution (Caisse nationale suisse d'assurance en cas d'accidents) for questions of an administrative nature, and the competent Cantonal Insurance Tribunal (Tribunal cantonal des assurances du for) for questions of a judicial nature.

The legal provisions governing procedure before the Appeal Councils (Raden van Beroep) shall apply to procedure before the chairman, *mutatis mutandis*.

Article 7.

The provisions in force in the territory of either of the two Parties which grant exemptions from fees, stamp duty and other fiscal charges in connection with industrial accidents, including the provisions relating to the drawing up or issue free of charge of instruments, certificates or documents, shall be observed when the accident insurance legislation of the other Party must be applied in the territory of the first-mentioned Party.

Article 8.

Les dispositions des articles 5, 6 et 7 sont également applicables lorsqu'une entreprise, quel que soit le lieu où elle a son siège, n'exerce son activité et n'est assujettie à l'assurance que dans l'une des deux Parties.

Article 9.

Lorsque, dans l'application de la législation sur les accidents du travail de l'une des Parties, il y a lieu d'exprimer la valeur du salaire fixé dans la monnaie de l'autre Partie, la conversion se fait sur la base d'une valeur moyenne déterminée par chacun des deux gouvernements pour l'application de sa législation et qu'il doit faire connaître à l'autre gouvernement.

Article 10.

La présente convention n'est pas applicable au territoire du Royaume des Pays-Bas situé hors de l'Europe.

Article 11.

La présente convention sera ratifiée et les instruments des ratifications seront échangés à Berne le plus tôt possible.

La convention entrera en vigueur un mois après le premier jour du mois qui suivra l'échange des ratifications.

La convention pourra être dénoncée en tout temps par chacune des deux Parties contractantes et cessera ses effets à l'expiration de l'année civile suivant la dénonciation.

En foi de quoi les plénipotentiaires respectifs ont signé la présente convention et y ont apposé leurs cachets.

Fait en double exemplaire à Berne, le 27 janvier 1937.

(L. S.) C. VAN RAPPARD.

(L. S.) OBRECHT.

Certifiée pour copie conforme :

*Le Secrétaire général
du Ministère des Affaires étrangères
des Pays-Bas,*

A. M. Snouck Hurgronje.

Article 8.

The provisions of Articles 5, 6 and 7 shall apply likewise, irrespective of the place where an undertaking has its head office, if the undertaking carries on its activities and is subject to insurance in the territory of one of the two Parties only.

Article 9.

Whenever it is necessary in connection with the application of the industrial accident laws of either of the two Parties to express the value of wages fixed in the currency of the other Party, the conversion shall be effected on the basis of an average value, which shall be fixed by each of the two Governments for the administration of its legislation and shall be communicated to the other Government.

Article 10.

This Convention shall not apply to the territory of the Kingdom of the Netherlands situated outside Europe.

Article 11.

This Convention shall be ratified and the instruments of ratification shall be exchanged in Berne as soon as possible.

The Convention shall come into operation one month after the first day of the month next following the exchange of the instruments of ratification.

The Convention may be denounced at any time by either of the two Contracting Parties and shall cease to be operative at the end of the calendar year next following the denunciation.

In faith whereof the respective Plenipotentiaries have signed the present Convention and have thereto affixed their seals.

Done at Berne in duplicate, the 27th day of January, 1937.

(L. S.) C. VAN RAPPARD.

(L. S.) OBRECHT.

